

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 993 OF 2024
With
ORIGINAL APPLICATION NO. 926 OF 2024**

In the matter of:

News Item titled "PACKAGE Where has the plastic waste disappeared"
appearing in The Times of India dated 30.07.2024.

And

News Item titled "6 lakh fake pollution - trading certificates unearthed in
three States" appearing in The Hindu dated 14.07.2024

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Filed by Adv. Raj Kumar
(On behalf on Central Pollution Control Board)

Place: Delhi
Dated: 13.12.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN

OA No. 993/2024

AND

OA No. 926/2024

IN THE MATTER OF:

News Item titled "PACKAGE Where has the plastic waste disappeared" appearing in The Times of India dated 30.07.2024.

And

News Item titled "6 lakh fake pollution - trading certificates unearthed in three States" appearing in The Hindu dated 14.07.2024.

REPLY ON BEHALF OF THE RESPONDENT No. 1 : CENTRAL POLLUTION CONTROL BOARD (CPCB)

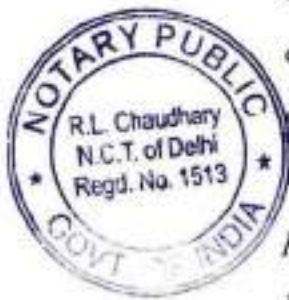
1. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and control) Act, 1974. It performs the functions under The Water (Prevention and control) Act, 1974, The Air (Prevention and control) Act, 1981 and The Environment (Protection) Act, 1986.
2. In the matter of OA No. 926/2024 titled *News Item titled "6 lakh fake pollution - trading certificates unearthed in three States" appearing in The Hindu dated 14.07.2024* issued directions to CPCB for filing response in the matter. The para no. 2 & 3 of the OA No. 926/2024 dated 26.07.2024 read as follows:

"1. The news item relates to the discovery of 6,00,000 fake Extended Producer Responsibility (EPR) certificates by Central Pollution



Control Board (CPCB) from audits at four plastic-recycling companies in Gujarat, Maharashtra and Karnataka. As per the article, These EPR certificates are used by companies that utilize plastic packaging to meet legal obligations by ensuring a percentage of the plastic they use is recycled. The implicated companies are Enviro Recycle Pvt. Ltd (Karnataka), Shakti Plastics Industries (Maharashtra), Technova Recycling India Pvt. Ltd (Gujarat), and Asha Recycle Pvt. Ltd (Gujarat).

The news item highlights that CPCB found that these companies claimed to generate far more certificates than their actual recycling capacity allowed. It is further stated that the recycling companies generated and sold fake EPR certificates without actually recycling the corresponding amount of plastic waste. This fraudulent activity was detected through physical inspections by the CPCB, which revealed discrepancies between the claimed recycled quantities and the companies' actual capacities and sales records. This malpractice undermines the integrity of the EPR scheme, which is designed to promote the recycling of plastic waste. As a result, many companies that purchased these fake certificates may not have met their recycling obligations, leading to potential environmental harm due to the non-recycling of significant amounts of plastic waste."



In the matter of OA No. 993/2024 titled **News Item titled "PACKAGE: Where has the plastic waste disappeared"** appearing in **The Times of India** dated **30.07.2024**, Hon'ble NGT vide order dated 31.07.2024, issued directions to CPCB

from cities due to greater accessibility and lower transport costs. This practice does not address the local dangers of plastic waste."

As per the directions of Hon'ble NGT, OA No. 926/2024 & OA No. 993/2024 shall be listed together for consideration on December 16, 2024.

2.0 Legal Background

Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, in its fourth Amendment to the Plastic Waste Management Rules, dated February 16, 2022, notified 'Guidelines on Extended Producer Responsibility for Plastic Packaging' in the Schedule II of the Rules. The copy of EPR guidelines, as notified by MoEF&CC is attached here as *Annexure-I*.

2.1 Provisions for Registration under EPR Framework

As per section 6.1 of the EPR guidelines, *"The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: -*

- i. *Producer (P) including micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006)*
- ii. *Importer (I);*
- iii. *Brand owner (BO);*
- iv. *Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, (d) co-processing and (e) industrial composting;*
- v. *Manufacturers and importers of plastic raw material;*
- vi. *Manufacturers of items made from compostable plastics or biodegradable plastics."*



for filing response in the matter. The para no. 2 of the OA No. 993/2024 dated 31.07.2024 read as follows:

"2. The news item relates to the large scale evasion of the plastic waste disposal norms under the Extended Producer Responsibility (EPR) System in Tamil Nadu. As per the news item, more than 30% of plastic waste generating firms have evaded the system. The authorities are unaware as to where the plastic waste gets disposed of or dumped. The article highlights that in February 2022, the Union Government mandated that all plastic waste generators register with the EPR portal under the Central Pollution Control Board (CPCB). As of July 2024, 30% of the total 1,095 plastic waste generators in Tamil Nadu have avoided this requirement, failing to declare the quantity and type of plastic they generate. Furthermore, as many as 323 plastic waste generators, including producers and brand owners, are yet to register. This lack of compliance means there are no records of plastics being recycled or properly disposed of. Unregistered companies may dump plastics in open spaces, landfills and water bodies or engage with informal recyclers who violate legal and environmental norms. The news item further alleges that the Tamil Nadu Pollution Control Board had instructed all plastic waste generators to register on the EPR portal by May 31, 2024, or face penalties, including environmental compensation. However, no penalties have been imposed yet. The article also claims that The EPR portal, designed to help waste generators match with recyclers, is not free of flaws. "Waste generators can collect the same amount and type of waste they generate from anywhere for recycling. They may supply waste to villages but collect



CPCB has developed the Centralized EPR Portal for Plastic Packaging "eprplastic.cpcb.gov.in" in accordance with provisions of the notified EPR Guideline. Producers, Importer and Brand Owners (PIBOs) and (Plastic Waste Processors (PWPs) are required to register on the EPR Portal, as per provisions of EPR Guidelines. Online registration application filed by PIBOs is transferred to the concerned SPCBs / PCCs on the EPR Portal, in case the PIBOs are operating in one or two States - for further processing while the remaining applications are processed by CPCB. Further, all PWPs have to get registered with SPCBs / PCCs on the EPR portal to comply with provisions under PWM Rules, 2016. Online Application filed by PWPs gets transferred to the concerned SPCBs / PCCs for further processing.

2.2 Provision for fulfilment of EPR Certificate Generation and fulfilment of EPR obligations & Annual Return filing by PIBOs

As per clause 10.6 of the EPR Guidelines, *"The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided."*

As per the clause 11.5 of the EPR Guidelines, *"Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing. The certificate provided by only*



registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners."

Registered PIBOs are required to fulfil EPR target corresponding to the quantity of plastic packaging introduced by them in the market. The PWPs can generate EPR Certificates corresponding to the plastic waste processed by them. The PIBOs are required to procure EPR Certificates from the PWPs corresponding to their EPR target to fulfil their EPR obligations. They are further required to file their Annual Returns on the EPR Portal providing details related to fulfilment of their EPR obligations. Provisions for registration, generation and transfer of EPR certificates and filing of Annual Returns have been made on the EPR portal developed by CPCB.

2.3 Provision for Audit of registered entities

As per Clause 12 (4) of the EPR Guidelines, "Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action."

As per Clause 13 (1) of the EPR Guidelines, "The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers &



Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016."

2.4 Provision for Environmental Compensation

As per Clause 9 (2) of the EPR Guidelines, "Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of non-fulfilment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required."

As per Clause 9 (3) of the EPR Guidelines, "The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfilment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines."

As per Clause 9 (4) of the EPR Guidelines, "The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and



other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee.”

3.0 Status of EPR implementation

3.1 Registration status of PIBOs on EPR Portal

As on 12.12.2024, total 44,886 no. of PIBOs have been registered on the EPR portal, out of which 20,860 no. of registrations have been granted by concerned SPCBs and the remaining 24,026 by CPCB. Details of registration of PIBOs on the EPR portal are given below:

S. No.	PIBOs	Registration Issued by SPCBs/PCCs	Registration Issued by CPCB	Total
1	Producer	4,715	19	4,734
2	Importer	15,254	21,969	37,223
3	Brand owner	891	2,038	2,929
	Total	20,860	24,026	44,886

3.2 Registration status of PIBOs in Tamil Nadu state

The status of registration in the state of Tamil Nadu is as follows:



S. No	Category	Registration Issued	Total Received
1	Brand Owner	79	96
2	Producer	65	208
3	Importer	757	808
	Grand Total	901	1,112

3.3 Registration of PWPs & Status of EPR Certificate Generation and Transfer

Registration of 2,629 nos. of PWPs has been granted by concerned SPCBs/PCCs on the EPR portal. All registered PWPs are required to declare their plastic waste processing capacity, along with supporting documents, while applying for registration on the EPR portal. Physical verification is carried out by concerned SPCBs/PCCs. Only after successful physical verification by concerned SPCBs/PCCs, registered PWPs can generate EPR certificates for the plastic packaging waste processed by them.

Total 103 lacs Tons of EPR certificates have been generated for the plastic packaging processed by the registered PWPs as on date 12.12.2024, out of which 84.54 lacs tons of EPR certificates have been transferred on the EPR portal.

S. No.	Registration Issued	Processing Capacity (Lac TPA)	EPR certificates generated (Lac Tonnes)	EPR certificates transferred (Lac Tonnes)



1	2629	260.2	103.0 Lacs	84.54 lacs

3.4 Annual Return Filing and fulfilment of EPR obligation by PIBOs

The annual return filing of registered PIBOs has been closed for FY 22-23 on September 01, 2024 and for FY 23-24 on November 30, 2024, respectively. The status of AR filing and EPR target fulfilment is provided below:

Financial Years (FYs)	Eligible Entities No.	AR filed No.	EPR Target (Lac T)	EPR target Fulfilled (Lac T)
2022-23	12,602	9,347	28.50	24.12
2023-24	37,478	17,246	34.46	19.78

4.0 Action taken by CPCB in OA No. 926/2024

Following actions have been taken by CPCB to ensure compliance of Plastic Waste Management Rules, 2016, as amended from time to time:

- a. CPCB has prepared Guidance manual for providing assistance to PIBOs and PWP's for registration on the EPR portal for plastic packaging. (**Annexure - II**).
- b. CPCB has issued several communications including:
- iii. Letter dated 24.03.2023 issued to Central Board of Indirect Taxes and Customs not to clear import consignments of plastic packaging / commodities with plastic packaging unless the importer is registered on the CPCB Plastic portal (**Annexure - III**).



- iv. Directions to plastic raw material manufacturers dated 13.12.2022 to not to supply plastic raw material to Producers if they are not registered on the EPR Portal (**Annexure - IV**).
- v. Notice to Producers not to supply plastic packaging to unregistered brand owners to ensure registration of all such entities which are introducing / processing plastic packaging waste, on centralized EPR portal in compliance of the PWM Rules, 2016 (**Annexure - V**)
- vi. Notices dated 13.05.2024 and 25.06.2024, respectively, for unregistered PIBOs/PWPs to submit complete application for registration till June 30, 2024 on the EPR portal (**Annexure - VI**).
- vii. Directions dated 14.03.2024 to all concerned SPCBs/PCCs to issue public notices for the registration of PIBOs and PWPs on their websites and publish the aforesaid notice in regional newspaper in English as well as local language (**Annexure - VII**).
- viii. Letter to Central Board of Indirect Taxes and Customs dated 13.05.2024 to ensure verification of submission of application on EPR portal (as applicable) at the time of clearing of consignments of importers of plastic packaging. The copy of the same is attached here as **Annexure - VIII**

c. In the matter of CWP No. 2369 of 2018, titled '*Suleman and others vs. Union of India*', CPCB issued letter dated 06.03.2024 to Directorate of Industries of all states/UTs to ensure that all such entities which are introducing / processing plastic packaging waste to register themselves on



the centralized EPR portal. The copy of the letter issued by CPCB is placed at **Annexure - IX**.

d. Show Cause Notice (SCN) dated 19.08.2024 has been issued to PIBOs under Section 5 of the Environment (Protection) Act, 1986 for fulfilling EPR obligations and filling Annual Return for the financial year 2022-23. The copy of the SCN is attached here as **Annexure - X**.

e. Show Cause Notice (SCN) dated 25.11.2024 has been issued to PIBOs under Section 5 of the Environment (Protection) Act, 1986 for fulfilling EPR obligations and filling Annual Return for the financial year 2023-24. The copy of the SCN is attached here as **Annexure - XI**.

f. It may also be noted that prior to the implementation of EPR guidelines in 2022, only 300 PIBOs were registered with CPCB and post implementation of EPR Guidelines 2022, the no. of registrations has increased to 44,886 PIBOs which is approximately 150 times the no. of PIBOs registered with CPCB prior to implementation of EPR Guidelines.

4.0 Action taken by CPCB in in OA No. 993/2024

Following actions have been taken by CPCB to ensure compliance of Plastic Waste Management Rules, 2016, as amended from time to time:

- a. CPCB has prepared Guidance manual detailing the mechanism of generation of EPR certificates (Chapter III of guidance manual attached at Annexure II) corresponding to the plastic packaging waste processed by registered PWPs.
- b. CPCB has prepared 'Guidelines for assessment of Environmental Compensation (EC) to be levied for violation of plastic waste management rules, 2016' in line with the clause 9.2 of the EPR guidelines. The guidelines



have been revised in August, 2024 w.r.t category wise EC charges to be levied upon defaulting units. The copy of revised EC guidelines is attached here as **Annexure – XII**.

- c. CPCB had issued directions dated 21.12.2022 wherein PWPs have been mandated to upload GST e-Invoices for transactions (sale/purchase) for the purpose of generation of EPR certificates on the EPR portal. The copy of the same is attached here as **Annexure – XIII**.
- d. CPCB conducted random audits of Plastic Waste Processors (PWPs) during the Aug-Sept, 2023 in accordance with the clause 12.4 of EPR guidelines. These units are registered with the concerned SPCBs/PCCs of Gujarat, Maharashtra, and Karnataka. Physical verification of the PWPs had been approved by the concerned SPCBs/PCCs.
- e. Irregularities were observed w.r.t implementation of PWM Rules during the audit of PWPs. In view of the observations, CPCB had issued directions dated 26.10.2023 to SPCBs of Gujarat, Maharashtra, and Karnataka, to levy Environmental compensation (EC) corresponding to the quantum of EPR certificates generated not in conformity with the stipulated requirements as per CPCB's Guidance manual and also to take necessary action as per applicable law against the violating PWPs. Copy of directions issued to concerned SPCBs is attached as **Annexure - XIV**. Action taken report including revocation of Consent and levying of Environmental compensation has been submitted by the three concerned SPCBs, and is provided here as **Annexure - XV**.
- f. CPCB further issued directions to SPCBs/PCCs dated 20.11.2023 to re-check processing facilities of Registered PWPs in their state & regularly monitor EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements



prescribed in CPCB guidance manual registered on the ERP portal. It is to be noted that provision for direct access to PWP Dashboard to monitor EPR Certificate generation process of PWP has been provided to the concerned SPCB/PCC. The SPCBs/PCCs were directed to take following actions including:

"To take the following actions against the defaulting PWPs, if any:

- i. *To suspend the consent/authorization/registration issued to the defaulting PWPs, with immediate effect and issue show cause notice to debar such PWPs from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for revocation of the consent/authorization/registration issued to the Unit;*
- ii. *To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" (https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf) and Unit be directed to deposit the same in the designated Escrow Account, created by the SPCB/PCC for the purpose.*
- iii. *To take necessary action as per applicable law against violating PWPs which have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by SPCB/PCC regarding*



these units should act as a deterrent for other Units in committing such violations.

To take all necessary steps to ensure that PWPs henceforth complies with all conditions including generating GST E-invoice for all sales of only finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non- complying Unit."

Copy of directions issued to concerned SPCBs is attached as **Annexure – XVI.**

- g. CPCB has additionally completed Audit of ~140 PWPs in the last six months in accordance with Clause 12.4 of the EPR Guidelines.
- h. CPCB issued letter dated 02.08.2024 to SPCBs/PCCs to conduct audit of such registered PWPs who have generated EPR certificates. The copy of the same is attached here as **Annexure - XVII.**
- i. CPCB issued directions dated 12.11.2024 to SPCBs/PCCs to conduct audit as per the PWPs assigned in the CPCBs letter dated 02.08.2024 and submit the audit reports. The copy of the same is attached here as **Annexure-XVIII.**
- j. Empanelment of third party Auditors for PWP Audit is under progress.
- k. Further, strengthening of EPR Certificate generation process on the EPR Plastic is in progress at CPCB.



5. That, in light of the above submission, it is respectfully submitted that the Answering respondent herein i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA and render justice.



Divy
Divya Sinha
 Scientist 'F'

Central Pollution Control Board

दिव्या सिन्हा / Divya Sinha
 वैज्ञानिक 'एफ' / Scientist 'F'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं प्रदूषण नियंत्रण विभाग, भारत सरकार)
 (Min. Environment, Forest & Climate Change, Govt. of India)
 परीक्षा भवन, पूर्वी अरुण नगर, दिल्ली-110032
 Parkash Bhawan, East Arun Nagar, Delhi-110032

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 993/2024

AND

OA No. 926/2024

IN THE MATTER OF:

News Item titled "PACKAGE Where has the plastic waste disappeared" appearing in The Times of India dated 30.07.2024.

And

News Item titled "6 lakh fake pollution - trading certificates unearthed in three States" appearing in The Hindu dated 14.07.2024.

AFFIDAVIT

I, Divya Sinha, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 6, in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is the authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Divya

DEPONENT



दिव्या सिन्हा / Divya Sinha
 वैज्ञानिक 'एफ' / Scientist 'F'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वायु एवं जलवायु परिवर्तन विभाग, भारत सरकार)
 W/o Environment, Forest & Climate Change, Govt. of India
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of 13 DEC 2024 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Divy.

DEPONENT

दिव्या सिन्हा / Divya Sinha
 वैज्ञानिक 'ए' / Scientist 'F'
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, भारत सरकार)
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ATTESTED
[Signature]
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 GOVT. OF INDIA
 13 DEC 2024



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असाधारण
EXTRAORDINARY

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PART II—Section 3—Sub-section (i)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 फरवरी, 2022

सा.का.नि. 133(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है अर्थात् :-

- (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2022 है।
(2) ये राजपत्र में प्रकाशन की तारीख से लागू होंगे।
- प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिन्हें इसमें इसके पश्चात उक्त नियम कहा गया है) के नियम 9 के उपनियम (1) में 'इन नियमों के अंतर्गत समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार' शब्दों के स्थान पर "अनुसूची-II में विनिर्दिष्ट दिशा निर्देशों के अनुसार" शब्द रखे जाएंगे।
- उक्त नियमों में, अनुसूची-I के पश्चात्, निम्नलिखित अनुसूची अंतःस्थापित की जाएगी, अर्थात् :-

अनुसूची-II

(नियम 9 (1) देखें)

प्लास्टिक पैकेजिंग के लिए विस्तारित उत्पादक उत्तरदायित्व संबंधी दिशानिर्देश

1. पृष्ठभूमि:

(1.1) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी), (जिसे इसमें इसके पश्चात् 'मंत्रालय' कहा गया है) ने 18 मार्च 2016 को प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 को अधिसूचित किया था। मंत्रालय ने 8 अप्रैल, 2016 को ठोस अपशिष्ट प्रबंधन नियम, 2016 को भी अधिसूचित किया था। चूंकि प्लास्टिक अपशिष्ट ठोस अपशिष्ट का हिस्सा है, इसलिए ये दोनों नियम देश में प्लास्टिक अपशिष्ट के प्रबंधन पर लागू होते हैं।

(1.2) प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016, प्लास्टिक अपशिष्ट उत्पन्न करने वालों को प्लास्टिक अपशिष्ट कम उत्पन्न कम करने, प्लास्टिक अपशिष्ट को न फैलाने, स्रोत पर ही अपशिष्ट का अलग भंडारण सुनिश्चित करने और नियमों के अनुसार अपशिष्ट को सौंपने की आज्ञा देते हैं। ये नियम प्लास्टिक अपशिष्ट के प्रबंधन के लिए स्थानीय निकायों, ग्राम पंचायतों, अपशिष्ट उत्पन्न करने वालों, खुदरा विक्रेताओं और रेहड़ी-पटरी वालों के उत्तरदायित्वों को भी आज्ञापित करते हैं।

(1.3) प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 ने प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पुनर्चक्रण के लिए उत्पादक, आयातक, ब्रांड स्वामी पर विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) डाला है। विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) पूर्व-उपभोक्ता और पश्च उपभोक्ता के प्लास्टिक पैकेजिंग अपशिष्ट दोनों पर लागू होगा।

(1.4) ये दिशानिर्देश विस्तारित उत्पादक उत्तरदायित्व के कार्यान्वयन के लिए रूपरेखा प्रदान करते हैं। विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) के प्रभावी कार्यान्वयन के लिए दिशानिर्देश उत्पादकों, आयातकों, ब्रांड स्वामियों, केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियों, पुनर्चक्रणकर्ताओं और अपशिष्ट प्रसंस्करणकर्ताओं की भूमिकाओं और उत्तरदायित्वों को निर्धारित करते हैं। प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में दी गई परिभाषाएं इन दिशानिर्देशों में विशेष रूप से उल्लिखित होने तक लागू होती हैं।

2. प्रभावी होने की तारीख :

ये दिशानिर्देश तत्काल प्रभाव से लागू होंगे। विस्तारित उत्पादक उत्तरदायित्वों से संबंधित चल रही प्रक्रियाओं को इन दिशानिर्देशों के साथ जोड़ा जाएगा।

3. परिभाषाएं :

(क) "जैव-अवक्रमणीय प्लास्टिक" से कम्पोस्टेबल प्लास्टिक से भिन्न ऐसा प्लास्टिक अभिप्रेत है जो भारतीय मानक ब्यूरो द्वारा अधिकथित और केन्द्रीय प्रदूषण नियंत्रण ब्यूरो द्वारा प्रमाणित मानकों का अनुपालन करते हुए कोई भी माइक्रो प्लास्टिक, या दृश्य, विशिष्ट या विषाक्त अवशिष्ट, जिसके प्रतिकूल पर्यावरणीय प्रभाव पड़ते हों, छोड़े बिना विविनिर्दिष्ट समयावधियों में परिवेशी पर्यावरणीय (स्थलीय या जल में) परिस्थितियों में जैविक प्रक्रियाओं द्वारा पूर्ण अवक्रमण की प्रक्रिया से होकर गुजरता है;

(ख) "ब्रांड स्वामी" से ऐसा व्यक्ति या कंपनी अभिप्रेत है जो किसी रजिस्ट्री ब्रांड लेबल या व्यापार चिन्ह से कोई वस्तु बेचता है;

(ग) "कैरी बैग्स" (प्लास्टिक पैकेजिंग की कोटि II के अंतर्गत आने वाले - खंड 5.1 (II)) से प्लास्टिक सामग्री या कंपोस्ट हो सकने योग्य प्लास्टिक सामग्री से बने बैग अभिप्रेत हैं, जिनका उन वस्तुओं को ले जाने या वितरित करने के उद्देश्य से उपयोग किया जाता है, जिनमें स्वयं ले जाने की सुविधा होती है, किन्तु इसमें ऐसे बैग शामिल नहीं हैं जो पैकेजिंग का एक अभिन्न अंग हो जिसमें उपयोग करने से पहले माल को सील कर दिया जाता है;

(घ) "समय अवसान होने पर निपटान" से ऊर्जा उत्पादन के लिए प्लास्टिक अपशिष्ट का उपयोग करना अभिप्रेत है और इसमें सह-प्रसंस्करण (जैसे सीमेंट भट्टों में) या अपशिष्ट से तेल या भारतीय सड़क कांग्रेस के दिशानिर्देशों के अनुसार सड़क निर्माण आदि के लिए उपयोग करना शामिल हैं।

(ड.) "विस्तारित उत्पादक उत्तरदायित्व (ईपीआर)" से उत्पाद के समय अवसान तक पर्यावरण के अनुकूल प्रबंधन के लिए एक उत्पादक का उत्तरदायित्व अभिप्रेत है;

(च) "आयातक" से वह व्यक्ति अभिप्रेत है जो प्लास्टिक पैकेजिंग उत्पाद या प्लास्टिक पैकेजिंग या कैरी बैग या मल्टीलेयर पैकेजिंग या प्लास्टिक शीट या इसी तरह के उत्पादों का आयात करता है;

(छ) "प्लास्टिक" से ऐसी सामग्री अभिप्रेत है जिसमें एक आवश्यक घटक के रूप में एक उच्च बहुलक होता है जैसे पॉलीइथाइलीन टेरैफ्थैलेट, उच्च घनत्व वाला पॉलीइथाइलीन, विनाइल, कम घनत्व वाला पॉलीइथाइलीन, पॉलीप्रोपाइलीन, पॉलीस्टाइन रेजिन और एक्रिलोनिट्राइल ब्यूटाडीन स्टाइरीन, पॉलीफेनिलीन ऑक्साइड, पॉली कार्बोनेट, पॉलीब्यूटिलीन टेरैफ्थैलेट जैसी बहु-सामग्री होती हैं;

(ज) "प्लास्टिक पैकेजिंग" से विभिन्न तरीकों से उत्पादों की सुरक्षा, परिरक्षण, भंडारण और परिवहन करने के लिए प्लास्टिक का प्रयोग करके बनायी गई पैकेजिंग सामग्री अभिप्रेत है।

(झ) "प्लास्टिक शीट" से ऐसी प्लास्टिक शीट अभिप्रेत है जो प्लास्टिक से बनी शीट होती है;

(ञ) "प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता" से ऊर्जा के लिए प्लास्टिक अपशिष्ट का उपयोग (अपशिष्ट से ऊर्जा) और इसे तेल (अपशिष्ट से तेल), औद्योगिक कम्पोस्टिंग में परिवर्तित करने में लगे पुनर्चक्रणकर्ता और संस्थाएं अभिप्रेत हैं।

(ट) "पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट" से प्लास्टिक पैकेजिंग के विनिर्माण के चरण में रिजेक्ट या डिस्कार्ड के रूप में उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट और उत्पादक के अंतिम-उपयोगकर्ता उपभोक्ता तक प्लास्टिक पैकेजिंग के पहुंचने से पहले अस्वीकृत करने और फेंकने सहित उत्पाद की पैकेजिंग के दौरान उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है।

(ठ) "पश्च-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट" से अंतिम-उपयोगकर्ता उपभोक्ता द्वारा पैकेजिंग का इच्छित उपयोग पूर्ण होने और अपने आशयित प्रयोजन के लिए और अधिक प्रयोग न किए जाने के पश्चात् उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है।

(ड) "उत्पादक" से कैरी बैग या मल्टीलेयर पैकेजिंग या प्लास्टिक शीट या इसी तरह के विनिर्माण या आयात में लगा व्यक्ति अभिप्रेत है और इसमें पैकेजिंग या वस्तु को लपेटने के लिए पैकेजिंग के लिए प्लास्टिक शीट या समान सामग्री या प्लास्टिक शीट या मल्टीलेयर पैकेजिंग से बने कवर का उपयोग करने वाले उद्योग या व्यक्ति शामिल हैं;

(ढ) "पुनर्चक्रणकर्ता" वे संस्थाएं हैं जो प्लास्टिक अपशिष्ट के पुनर्चक्रण की प्रक्रिया में लगी हुई हैं;

(ण) "पुनर्चक्रण" से अलग-अलग प्लास्टिक अपशिष्ट को नए उत्पाद या कच्चे माल में नए उत्पादों के उत्पादन के लिए बदलने की प्रक्रिया अभिप्रेत है;

(त) "पुनः उपयोग" से किसी वस्तु या संसाधन सामग्री का फिर से उसी उद्देश्य या किसी अन्य उद्देश्य के लिए वस्तु की संरचना को बदले बिना उपयोग करना अभिप्रेत है;

(थ) "पुनर्चक्रित प्लास्टिक का उपयोग" से वर्जिन प्लास्टिक के बजाय पुनर्चक्रित प्लास्टिक को, विनिर्माण प्रक्रिया में कच्चे माल के रूप में उपयोग किया जाना अभिप्रेत है;

(द) "अपशिष्ट प्रबंधन" से पर्यावरण की दृष्टि से सुरक्षित रीति में प्लास्टिक अपशिष्ट का संग्रहण, भंडारण, परिवहन में कमी, पुनः उपयोग, पुनर्प्राप्ति, पुनर्चक्रण, खाद बनाना या निपटान करना अभिप्रेत है;

(ध) "अपशिष्ट से ऊर्जा" से ऊर्जा उत्पादन के लिए प्लास्टिक अपशिष्ट का उपयोग करना अभिप्रेत है और इसमें सह-प्रसंस्करण (जैसे सीमेंट भट्टों में) शामिल है।

4. बाध्यकारी इकाइयां

निम्नलिखित ईकाइयों को विस्तारित उत्पादक दायित्वों और इस अधिसूचना के उपबंधों के अंतर्गत रखा जाएगा अर्थात्:

- (i) प्लास्टिक पैकेजिंग के उत्पादक (पी);
- (ii) सभी आयातित प्लास्टिक पैकेजिंग और/या आयातित उत्पादों की प्लास्टिक पैकेजिंग का आयातक (आई);
- (iii) ब्रांड स्वामी (बीओ) जिसमें ऐसे ऑनलाइन प्लेटफॉर्म / मार्केटप्लेस और सुपरमार्केट / खुदरा श्रृंखला शामिल है, जो सूक्ष्म, लघु, और मध्यम उद्यम मंत्रालय, भारत सरकार के मानदंडों के अनुसार सूक्ष्म, लघु, और मध्यम उद्यम से भिन्न हैं।
- (iv) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता

5. विस्तारित उत्पादक दायित्व की व्याप्ति

(5.1) निम्नलिखित प्लास्टिक पैकेजिंग कोटि विस्तारित उत्पादक दायित्व के अंतर्गत आती हैं,

(i) कोटि I

सख्त प्लास्टिक पैकेजिंग

(ii) कोटि II

सिंगल लेयर या मल्टीलेयर (विभिन्न प्रकार की प्लास्टिक के साथ एक से अधिक लेयर) की लचीली प्लास्टिक पैकेजिंग, प्लास्टिक शीट या समान सामग्री और प्लास्टिक शीट से बने कवर, कैरी बैग, प्लास्टिक सैशे या पाउच

(iii) कोटि III

मल्टीलेयर प्लास्टिक पैकेजिंग (प्लास्टिक की कम से कम एक परत और प्लास्टिक भिन्न अन्य सामग्री की कम से कम एक परत)

(iv) कोटि IV

पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री के साथ-साथ कम्पोस्टेबल प्लास्टिक से बने कैरी बैग।

(5.2) प्लास्टिक पैकेजिंग के संबंध में विस्तारित उत्पादक दायित्व दिशानिर्देश में निम्नलिखित शामिल हैं, अर्थात् :

- I. पुनः उपयोग
- II. पुनर्चक्रण
- III. पुनर्चक्रित प्लास्टिक सामग्री का उपयोग
- IV. समय अवसान सीमा होने पर निपटान।

6. रजिस्ट्रीकरण

(6.1) (क) निम्नलिखित संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर रजिस्ट्रीकृत होंगी :

- (i) उत्पादक (पी)
- (ii) आयातक (आई)
- (iii) ब्रांड स्वामी (बीओ)

- (iv) प्लास्टिक अपशिष्ट के प्रसंस्करणकर्ता जो (क) पुनर्चक्रण, (ख) अपशिष्ट से ऊर्जा, (ग) अपशिष्ट से तेल बनाने और (iv) औद्योगिक कम्पोस्टिंग के काम में लगे हैं,

(ख) उत्पादक, आयातक और ब्रांड स्वामियों (एक या दो राज्यों में काम कर रहे) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं का रजिस्ट्रीकरण राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत विस्तारित उत्पादक दायित्व पोर्टल के माध्यम से किया जाएगा। उत्पादक, आयातक और ब्रांड स्वामियों (दो राज्यों से अधिक में काम कर रहे) का रजिस्ट्रीकरण केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत विस्तारित उत्पादक उत्तरदायित्व पोर्टल के माध्यम से किया जाएगा।

(ग) इन दिशानिर्देशों के प्रभावी होने के पश्चात् किसी वर्ष विशेष में अपना व्यवसाय शुरू करने और उसी वर्ष में बाजार में अपने उत्पादों को उतारने वाली इकाइयों के संबंध में उनकी विस्तारित उत्पादक उत्तरदायित्व लक्ष्य की बाध्यताएं अगले वर्ष से होंगी।

(6.2) खंड (6.1) के अंतर्गत आने वाली संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से रजिस्ट्रीकरण प्राप्त किए बिना कोई व्यवसाय नहीं करेंगी।

(6.3) खंड (6.1) के अंतर्गत आने वाली संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से प्राप्त रजिस्ट्रीकृत किसी भी इकाई के साथ काम नहीं करेंगी।

(6.4) ऐसे मामले, जिसमें यह पाया या अभिनिर्धारित किया जाता है कि ऑनलाइन पोर्टल पर रजिस्ट्रीकृत किसी इकाई ने विस्तारित उत्पादक उत्तरदायित्व दिशानिर्देशों के अधीन रजिस्ट्रीकरण कराते समय गलत सूचना दी है या जानबूझकर सूचना छिपायी है या विविनिर्दिष्ट शर्तों के अनुपालन में कोई अनियमितता पायी गई या उनसे विचलन किया गया है, तब ऐसी इकाई का रजिस्ट्रीकरण, सुनवाई का एक अवसर दिए जाने के पश्चात्, एक वर्ष की अवधि के लिए प्रतिसंहत कर दिया जाएगा। इकाइयां, जिनका रजिस्ट्रीकरण प्रतिसंहत कर दिया गया है, प्रतिसंहरण की अवधि तक नया रजिस्ट्रीकरण कराने में समर्थ नहीं रहेंगी।

(6.5) यदि कोई संस्था खंड (6.1) में उल्लिखित एक से अधिक उप-कोटि में आती है, तो ऐसी संस्था उन प्रत्येक उप-कोटियों के अधीन अलग से रजिस्ट्रीकृत होगी। इसके अलावा, ऐसे मामलों में, जहां संस्था की खंड 6.1 में उल्लिखित एक विशेष उप-कोटि में अलग-अलग राज्यों में इकाइयां हैं, तो इन इकाइयों को भी अलग से रजिस्ट्रीकृत किया जाएगा। तथापि, एक राज्य में एक उपकोटि के अधीन केवल एक रजिस्ट्रीकरण की आवश्यकता होगी, भले ही, एक राज्य में एक से अधिक इकाइयां स्थित हों। यह रजिस्ट्रीकरण, इन दिशानिर्देशों के अनुसार, इस उद्देश्य के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अधिकथित मानक संचालन प्रक्रिया के अनुसार होगा।

(6.6) रजिस्ट्रीकरण करते समय, संस्थाओं को पैन संख्या, जीएसटी संख्या, कम्पनी का सीआईएन संख्या और आधार संख्या और प्राधिकृत व्यक्ति या प्रतिनिधि के पैन संख्या और यथा अपेक्षित कोई अन्य आवश्यक जानकारी प्रदान करनी होगी।

7. विस्तारित उत्पादक उत्तरदायित्व के लिए लक्ष्य और उत्पादकों, आयातकों और ब्रांड स्वामियों की बाध्यताएं :

(7.1) उत्पादकों, आयातकों और ब्रांड स्वामियों के लिए विस्तारित उत्पादक उत्तरदायित्व लक्ष्य कोटि-वार निर्धारित किए जाएंगे।

(7.2) उत्पादक (पी)**(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)**

मीट्रिक टन (पहली तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बेची गई प्लास्टिक पैकेजिंग सामग्री (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट की औसत मात्रा को जोड़ा जाएगा और (ख) पिछले वित्तीय वर्ष में उप-खंड 4 (iii) के अंतर्गत आने वाली संस्थाओं को आपूर्ति की गई वार्षिक मात्रा (ग) निम्नानुसार घटाई जाएगी :

$$\text{क्यू 1 (एमटी में)} = (\text{क} + \text{ख}) - \text{ग}$$

विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, कोटि-वार निर्धारित किया जाएगा, जैसा कि नीचे दिया गया है:

सारणी - विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य

	वर्ष	विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य (पहली तिमाही के प्रतिशत के रूप में - कोटि-वार)
I.	2021 - 22	25 %
II.	2022 - 23	70 %
III.	2023 - 24	100 %

कोटि-वार मीट्रिक टन में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में उत्पादक द्वारा प्रदान किया जाएगा।

(ख) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

उत्पादक नीचे दिए गए अनुसार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर निपटान को छोड़कर) सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर निपटान को छोड़कर)

(विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य का %)

प्लास्टिक पैकेजिंग की कोटि	2024-25	2025-26	2026-27	2027-28 और उसके पश्चात्
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(ग) समय अवसान सीमा होने पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे समय अवसान सीमा निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) उत्पादक यह सुनिश्चित करेंगे कि प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(घ) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 6 देखें)

उत्पादक नीचे दिए गए अनुसार कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आज्ञापक उपयोग

(वर्ष में विनिर्मित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

ऐसे मामलों में, जहां वैधानिक अपेक्षाओं के कारण पुनर्चक्रित प्लास्टिक सामग्री के संबंध में बाध्यता को पूरा करना संभव नहीं है, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मामला-दर-मामला आधार पर छूट प्रदान की जाएगी। तथापि, ऐसे मामलों में, उत्पादक, आयातक और ब्रांड स्वामी को ऐसे उत्पादक, आयातक और ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग की अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपने बाध्यता से अधिक पुनर्चक्रित सामग्री का उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

7.3 आयातक (आई)

(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)

मीट्रिक टन (दूसरी तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बेची गई प्लास्टिक पैकेजिंग सामग्री और/या आयात किए गए उत्पादों की प्लास्टिक पैकेजिंग (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट की औसत मात्रा को जोड़ा जाएगा और (ख) पिछले वित्तीय वर्ष में उप-खंड 4(iii) के अंतर्गत आने वाली संस्थाओं को आपूर्ति की गई वार्षिक मात्रा में से अपशिष्ट की मात्रा (ग) निम्नानुसार घटाई जाएगी।

$$\text{क्यू 2 (एमटी में)} = (\text{क} + \text{ख}) - \text{ग}$$

और विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, कोटि-वार निर्धारित किया जाएगा, जैसा कि नीचे दिया गया है, अर्थात् :-

	वर्ष	विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य (दूसरी तिमाही के प्रतिशत के रूप में - कोटि-वार)
I.	2021 - 22	25 %
II.	2022 - 23	70 %
III.	2023 - 24	100 %

मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में आयातक द्वारा प्रदान किया जाएगा।

(ख) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

आयातक, विस्तारित उत्पादक उत्तरदायित्व लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा निपटान को छोड़कर) सुनिश्चित करेगा, जैसा कि नीचे दिया गया है, अर्थात्:-

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा निपटान को छोड़कर)

(विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य का %)

प्लास्टिक पैकेजिंग की कोटि	2024-25	2025-26	2026-27	2027-28 और उसके पश्चात् से
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(ग) समय अवसान सीमा पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे मियाद समाप्ति निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) उत्पादक, यह सुनिश्चित करेंगे कि प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(घ) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 6 देखें)

उत्पादक नीचे दिए गए अनुसार कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आज्ञापक उपयोग

(वर्ष में आयातित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

आयातित सामग्री में प्रयुक्त किसी भी पुनर्चक्रित प्लास्टिक को दायित्व की पूर्ति के लिए नहीं गिना जाएगा। आयातक को ऐसे उत्पादक, आयातक, ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग के अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपनी बाध्यता से अधिक पुनर्चक्रित सामग्री का

उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

7.4 ब्रांड स्वामी (बीओ)

(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)

मीट्रिक टन में (तीसरी तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बाजार में खरीदी और पेश की गई ताजा प्लास्टिक पैकेजिंग सामग्री (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में उपभोक्ता पूर्व प्लास्टिक पैकेजिंग की (ख) औसत मात्रा निम्नानुसार जोड़ी जाएगी।

क्यू 3 (एमटी में) = क + ख

विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, कोटि-वार नीचे दिए गए अनुसार निर्धारित किया जाएगा :

	वर्ष	विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य (तीसरी तिमाही के प्रतिशत के रूप में - कोटि-वार)
I.	2021 - 22	25 %
II.	2022 - 23	70 %
III.	2023 - 24	100 %

मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में ब्रांड स्वामी द्वारा प्रदान किया जाएगा।

(ख) पुनः उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 4 और 5 देखें)

I. अपने उत्पादों के लिए कोटि I (सख्त) प्लास्टिक पैकेजिंग का उपयोग करने वाले ब्रांड स्वामी पर नीचे दिए गए अनुसार ऐसी पैकेजिंग का पुनः उपयोग करने की न्यूनतम बाध्यता होगी।

परंतु कि फूड कॉन्टेक्ट एप्लीकेशन में कोटि I सख्त प्लास्टिक पैकेजिंग का पुनः प्रयोग भारतीय खाद्य सुरक्षा और मानक प्राधिकरण के विनियमन के अधीन होगा।

(II) कोटि I (सख्त प्लास्टिक पैकेजिंग) के लिए पुनः उपयोग के लिए न्यूनतम बाध्यता।

	वर्ष	लक्ष्य (वर्ष में बेचे जाने वाले उत्पाद में कोटि I के सख्त प्लास्टिक पैकेजिंग के प्रतिशत के रूप में)
क	कोटि I सख्त प्लास्टिक पैकेजिंग यथास्थिति, जिसकी मात्रा या वजन 0.9 लीटर या किग्रा के बराबर या अधिक लेकिन 4.9 लीटर या किग्रा से कम हो।	
I.	2025 - 26	10
II.	2026 - 27	15
III.	2027 - 28	20
IV.	2028 - 29 और उसके पश्चात्	25

ख	कोटि I की सख्त प्लास्टिक पैकेजिंग जिसका वजन 4.9 लीटर या किग्रा से अधिक या बराबर है।	
I.	2025 – 26	70
II.	2026 – 27	75
III.	2027 – 28	80
IV.	2028 – 29 और उसके पश्चात्	85

(III) ब्रांड स्वामी द्वारा पुनः उपयोग की जाने वाली सख्त पैकेजिंग की मात्रा की गणना ब्रांड स्वामी की बिक्री से उस वर्ष में निर्मित/आयातित/खरीदी गई ताजा प्लास्टिक पैकेजिंग को कम करके की जाएगी। ब्रांड स्वामी यह जानकारी केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर उपलब्ध कराएगा।

(IV) कोटि I की सख्त प्लास्टिक पैकेजिंग की पुनः उपयोग की मात्रा को बाध्य संस्थाओं (ब्रांड स्वामी) द्वारा कोटि I के अधीन उपयोग की जाने वाली कुल प्लास्टिक पैकेजिंग से कम किया जाएगा।

III. वर्ष 2022-23 और 2023-24 के दौरान पुनः उपयोग की गई कोटि I सख्त प्लास्टिक पैकेजिंग की मात्रा कोटि I के अधीन उपयोग की जाने वाली कुल प्लास्टिक पैकेजिंग से कम हो जाएगी।

(ग) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

ब्रांड स्वामी विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर किए गए निपटान को छोड़कर) सुनिश्चित करेगा, जैसा कि नीचे दिया गया है।

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर किए गए निपटान को छोड़कर)

(विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य का %)

प्लास्टिक पैकेजिंग की कोटि	2024-25	2025-26	2026-27	2027-28 और उसके पश्चात्
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(घ) समय अवसान सीमा पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे समय अवसान सीमा निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) ब्रांड स्वामी यह सुनिश्चित करेगा कि, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(ड) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए दायित्व (उपाबंध में उदाहरण 6 देखें)

(i) ब्रांड स्वामी कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग नीचे दिए अनुसार सुनिश्चित करेगा।

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आजापक उपयोग

(वर्ष में विनिर्मित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

(ii) ऐसे मामलों में, जहां वैधानिक अपेक्षाओं के कारण पुनर्चक्रित प्लास्टिक सामग्री के संबंध में बाध्यता को पूरा करना संभव नहीं है, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मामला-दर-मामला आधार पर छूट प्रदान की जाएगी। तथापि, ऐसे मामलों में, उत्पादक, आयातक, ब्रांड स्वामी को ऐसे उत्पादक आयातक ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग की अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपनी बाध्यता से अधिक पुनर्चक्रित सामग्री का उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

(iii) ऐसे मामले में, जहां ब्रांड स्वामी प्लास्टिक पैकेजिंग सामग्री का उत्पादक और/या आयातक भी है, तो खंड 7.2 और 7.3 भी क्रमशः उत्पादक और/या आयातक के रूप में उनके विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्यों और बाध्यताओं को निर्धारित करने के लिए लागू होंगे।

(7.5) मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, जैसा भी लागू हो, सभी उत्पादकों, आयातकों और ब्रांड स्वामियों द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में प्रदान किया जाएगा।

(7.6) विनिर्दिष्ट लक्ष्यों को पूरा करने के लिए उपलब्ध प्रौद्योगिकियों के आधार पर पुनः उपयोग, अपशिष्ट के पुनर्चक्रण और पैकेजिंग में पुनर्नवीनीकरण प्लास्टिक सामग्री के उपयोग की बाध्यताओं का पुनर्विलोकन प्रत्येक पांच वर्ष में किया जाएगा।

(7.7) प्लास्टिक पैकेजिंग पर विस्तारित उत्पादक उत्तरदायित्व (ईपीआर), अन्य बातों के साथ-साथ, निम्नलिखित मानदंडों के आधार पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार किए गए दिशानिर्देशों के अनुसार टिकाऊ पैकेजिंग को बढ़ावा देगा :

(i) पुनः उपयोग को बढ़ावा देने वाली पैकेज डिजाइनिंग,

(ii) पुनर्चक्रण के लिए उपयुक्त पैकेज डिजाइनिंग,

(iii) प्लास्टिक पैकेजिंग सामग्री में पुनर्चक्रित प्लास्टिक मात्रा और (iv) पर्यावरण के लिए पैकेज डिजाइनिंग।

(7.8) यदि बाध्य संस्था ऐसी प्लास्टिक पैकेजिंग का उपयोग करती है जो परिवेशी वातावरण में 100% जैव अपघटनीय है, और उसका स्वास्थ्य या पर्यावरण पर कोई प्रतिकूल प्रभाव नहीं पड़ता है, या कोई सूक्ष्म प्लास्टिक या रासायनिक अवशेष या कोई भी अन्य निशान नहीं रहता है, जो केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भारतीय मानक ब्यूरो, केन्द्रीय पेट्रो रसायन इंजीनियरिंग और प्रौद्योगिकी संस्थान जैसी नियामक संस्थाओं द्वारा प्रमाणित है। ऐसी सामग्री के लिए विस्तारित उत्पादक उत्तरदायित्व लक्ष्य लागू नहीं होगा।

8. अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों को बनाना, पिछले वर्ष के विस्तारित उत्पादक उत्तरदायित्व लक्ष्यों और दायित्वों की तुलना में अग्रेषित और मुजरा करना, और अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों की बिक्री और खरीद करना

(8.1) ऐसा ब्रांड स्वामी जिसने अपने विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्यों को कोटि-वार पूरा कर लिया है, निम्नलिखित के लिए अधिशेष का उपयोग कर सकता है, अर्थात् :-

- (i) खंड 9.5 के अधीन पिछले वर्ष की कमी की मुजराई,
- (ii) आगामी वर्ष में उपयोग के लिए अग्रेषित करना
- (iii) इसे अन्य उत्पादकों, आयातकों और ब्रांड स्वामियों को बेचना

(8.2) एक कोटि में अधिशेष का उपयोग केवल उसी कोटि में मुजराई, अग्रेषण और बिक्री के लिए किया जा सकता है। पुनः उपयोग के अंतर्गत अधिशेष का उपयोग पुनः उपयोग, पुनर्चक्रण और समय अवसान सीमा होने पर निपटान के लिए उपरोक्त के लिए किया जा सकता है। पुनर्चक्रण के अंतर्गत अधिशेष का उपयोग पुनर्चक्रण और समय अवसान सीमा होने पर निपटान के लिए किया जा सकता है। समय अवसान सीमा होने वाले किसी अधिशेष का पुनः उपयोग या पुनर्चक्रण के लिए उपयोग नहीं किया जा सकता है।

(8.3) कोई उत्पादक, आयातक और ब्रांड स्वामी उसी कोटि के अन्य उत्पादकों, आयातकों और ब्रांड स्वामियों से अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्र खरीदकर एक कोटि के अधीन अपने विस्तारित उत्पादक उत्तरदायित्व बाध्यता को भी पूरा कर सकता है।

(8.4) विस्तारित उत्पादक उत्तरदायित्व ढांचे के अंतर्गत वार्षिक विवरणी फाइल करते समय ऐसे संव्यवहार को उत्पादकों, आयातकों और ब्रांड स्वामियों द्वारा ऑनलाइन पोर्टल पर अभिलिखित और प्रस्तुत किया जाएगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, केंद्रीकृत पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

9. पर्यावरणीय प्रतिकर का अधिरोपण

(9.1) पर्यावरण की गुणवत्ता को बनाए रखने और उसमें सुधार करने तथा पर्यावरण प्रदूषण के निवारण, नियंत्रण और उपशमन के प्रयोजन के लिए उत्पादकों, आयातकों और ब्रांड मालिकों द्वारा ईपीआर लक्ष्यों को पूरा न कर पाने के संबंध में 'प्रदूषणकर्ता द्वारा भुगतान' के सिद्धांत के आधार पर पर्यावरणीय क्षतिपूर्ति उद्गृहीत की जाएगी।

(9.2) केन्द्रीय प्रदूषण नियंत्रण बोर्ड इन दिशानिर्देशों में संघ राज्य क्षेत्रों के द्वारा निर्धारित बाध्यताओं को पूरा न करने के मामले में उत्पादकों, आयातकों और ब्रांड मालिकों, पुनर्चक्रणकर्ताओं और मियाद समाप्ति निपटान करने वाले प्रसंस्करणकर्ता पर पर्यावरण क्षतिपूर्ति के अधिरोपण और संग्रहण के लिए दिशानिर्देश अधिकथित करेगा और इन्हें अधिसूचित किया जाएगा। पर्यावरणीय क्षतिपूर्ति संबंधी दिशानिर्देशों को अपेक्षित अनुसार अद्यतन किया जाएगा।

(9.3) इन दिशानिर्देशों में संघ राज्य क्षेत्र द्वारा निर्धारित विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्यों, उत्तरदायित्वों और बाध्यताओं को पूरा न करने के संबंध में दो से अधिक राज्यों में संचालित उत्पादकों, आयातकों और ब्रांड मालिकों पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण क्षतिपूर्ति, यथा लागू, उद्गृहीत की जाएगी।

(9.4) पर्यावरण क्षतिपूर्ति संबंधित राज्य प्रदूषण नियंत्रण बोर्ड द्वारा उनकी अधिकारिता में काम कर रहे उत्पादकों, आयातकों और ब्रांड मालिकों (दो से अधिक राज्यों/संघ राज्य क्षेत्रों में काम नहीं कर रहे उत्पादकों, आयातकों और ब्रांड मालिकों के लिए), प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता जिसमें पुनर्चक्रणकर्ता और अन्य अपशिष्ट प्रसंस्करणकर्ता - अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सह-प्रसंस्करणकर्ताओं पर उस स्थिति में लगाया जाएगा, जब वे इन दिशानिर्देशों के अधीन निर्धारित किए गए अपने विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्यों/उत्तरदायित्वों और बाध्यताओं को पूरा नहीं करते हैं। यदि राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति उचित समय पर कार्रवाई नहीं करती है तो केन्द्रीय प्रदूषण नियंत्रण बोर्ड, राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति को निर्देश जारी करेगा।

(9.5) पर्यावरणीय क्षतिपूर्ति के भुगतान से उत्पादक, आयातक और ब्रांड मालिक इन दिशानिर्देशों में निर्धारित बाध्यता से मुक्त नहीं होगा। किसी विशेष वर्ष के लिए अपूर्ण विस्तारित उत्पादक उत्तरदायित्व बाध्यता अगले वर्ष के लिए तीन वर्ष

की अवधि के लिए आगे बढ़ाया जाएगा। ऐसे मामले में, विस्तारित उत्पादक उत्तरदायित्व बाध्यता की कमी को पश्चातवर्ती के वर्षों के भीतर तीन वर्षों के भीतर पूरा किया जाता है। लगाई गई पर्यावरणीय क्षतिपूर्ति उत्पादकों, आयातकों और ब्रांड मालिकों को निम्नानुसार वापस कर दी जाएगी, अर्थात् :-

- (i) इसी लगाने के एक वर्ष के भीतर : 75% रिटर्न
- (ii) दो वर्ष के भीतर 60% रिटर्न
- (iii) तीन वर्ष के भीतर 40% रिटर्न

पर्यावरणीय क्षतिपूर्ति के देय होने पर 3 वर्ष पूरे होने के पश्चात् पर्यावरणीय क्षतिपूर्ति की पूरी रकम अभिग्रहण कर ली जाएगी। यह व्यवस्था पश्चातवर्ती वर्षों में भी उत्पादकों, आयातकों और ब्रांड मालिकों द्वारा प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पुनर्चक्रण की अनुमति देगी।

(9.6) पर्यावरण क्षतिपूर्ति के अधीन एकत्र की गई निधि को केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा एक अलग एस्क्रो खाते में रखा जाएगा। एकत्र की गई निधि का उपयोग प्लास्टिक पैकेजिंग अपशिष्ट के असंग्रहीत और गैर-पुनर्चक्रित या मियाद समाप्ति निपटान के संग्रहण और पुनर्चक्रण/मियाद समाप्ति में उपयोग किया जाएगा, जिस पर पर्यावरणीय क्षतिपूर्ति लगाई जाती है। प्लास्टिक अपशिष्ट प्रबंधन के लिए वार्षिक आधार पर निधियों के उपयोग के तौर-तरीकों की सिफारिश विस्तारित उत्पादक उत्तरदायित्व कार्यान्वयन समिति द्वारा की जाएगी और इसे मंत्रालय में सक्षम प्राधिकारी द्वारा अनुमोदन दिया जाएगा।

10. उत्पादकों, आयातकों और ब्रांड मालिकों की भूमिका

(10.1) उत्पादकों, आयातकों और ब्रांड मालिकों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से रजिस्ट्रीकरण कराना होगा। रजिस्ट्रीकरण का प्रमाण पत्र पोर्टल का उपयोग करके जारी किया जाएगा।

(10.2) उत्पादक, आयातक और ब्रांड मालिक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन रजिस्ट्रीकरण या नवीनीकरण के लिए आवेदन के साथ विस्तारित उत्पादक उत्तरदायित्व लक्ष्य, श्रेणी-वार जहां लागू हो, पर जानकारी युक्त कार्य योजना प्रदान करेगा। यह कार्य योजना प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार रजिस्ट्रीकरण की अवधि को कवर करेगी। रजिस्ट्रीकरण के लिए मानक संचालन प्रक्रिया और कार्य योजना प्रोफॉर्म इन दिशानिर्देशों के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित किया जाएगा।

(10.3) खंड 4(iii) के अधीन आने वाला ब्रांड मालिक किसी उत्पादक और/या आयातक से खरीदी गई प्लास्टिक पैकेजिंग का विवरण खंड 4(i) और 4(ii) के अधीन अलग से प्रदान करेगा। ब्रांड मालिक पर लागू होने वाला खंड 4(i) और 4(ii) के अधीन आने वाले प्रत्येक उत्पादक और आयातक के लिए मात्रा को उत्पादक और आयातक की बाध्यता से घटाया जाएगा। ब्रांड मालिक द्वारा खरीदी गई श्रेणी-वार मात्रा सहित ऐसी खरीद का रिकॉर्ड अलग से रखा जाएगा।

(10.4) खंड 4(i) और 4(ii) के अधीन आने वाले उत्पादक और आयातक खंड 4(iii) के अधीन आने वाले ब्रांड मालिक को उपलब्ध कराई गई प्लास्टिक पैकेजिंग सामग्री की मात्रा का रिकॉर्ड रखना होगा। श्रेणीवार विक्रीत मात्रा सहित ऐसे विक्रय का रिकॉर्ड उत्पादक और आयातक द्वारा अलग-अलग रखा जाएगा। यदि ऐसे रिकॉर्ड नहीं बनाए जाते हैं, तो उन्हें पूरा विस्तारित उत्पादक उत्तरदायित्व बाध्यता पूरा करना होगा। ऑनलाइन प्लेटफॉर्म उत्पादक, आयातक और ब्रांड मालिक के बीच संव्यवहार की घोषणा को क्रॉस-चेक करेगा।

(10.5) विस्तारित उत्पादक उत्तरदायित्व बाध्याताओं को सीधे पूरा करने के लिए प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण के लिए एक अलग अपशिष्ट धारा विकसित करने के लिए, उत्पादक, आयातक और ब्रांड मालिक जमा

वापसी प्रणाली या पुनः खरीद (बाय बैक) या कोई अन्य मॉडल जैसी योजना संचालित कर सकता है। यह कदम प्लास्टिक पैकेजिंग अपशिष्ट को ठोस अपशिष्ट के साथ मिलाने से रोकेगा।

(10.6) उत्पादक, आयातक और ब्रांड मालिक अगले वित्तीय वर्ष के 30 जून (अप्रैल-विलोपित) तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विहित प्रोफार्मा के अनुसार संबंधित केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ विस्तारित उत्पादक उत्तरदायित्व के अधीन बाध्यताओं को पूरा करने के लिए एकत्र और प्रसंस्कृत प्लास्टिक पैकेजिंग अपशिष्ट पर वार्षिक विवरणी दाखिल करेगा। पैकेजिंग उद्देश्यों के लिए उपयोग किए जाने वाले पुनः उपयोग और/या पुनर्चक्रित सामग्री के बारे में भी जानकारी प्रदान की जाएगी। उन रजिस्ट्रीकृत पुनर्चक्रणकर्ताओं का विवरण भी दिया जाएगा जिनसे पुनर्चक्रित प्लास्टिक की खरीद की गई है।

11. प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं की भूमिका (औद्योगिक कम्पोस्टिंग सुविधाओं सहित पुनर्चक्रणकर्ता या अन्य अपशिष्ट प्रसंस्करणकर्ता) :

(11.1) सभी प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंध 13(3) के अनुसार संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ रजिस्ट्रीकरण कराना होगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, इन दिशानिर्देशों के प्रकाशन के तीन महीने के भीतर रजिस्ट्रीकरण के लिए एक समान प्रक्रिया अधिकथित करेगा।

(11.2) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता प्रत्येक वित्तीय वर्ष की समाप्ति के पश्चात् अगले वित्तीय वर्ष की 30 अप्रैल तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर विहित प्रोफार्मा के अनुसार प्रसंस्कृत प्लास्टिक अपशिष्ट की मात्रा की श्रेणी-वार वार्षिक विवरणी प्रस्तुत करेंगे।

(11.3) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रसंस्कृत और उत्पादक, आयातक और ब्रांड मालिक की प्लास्टिक अपशिष्ट की कुल मात्रा, वार्षिक आधार पर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता की वेबसाइट पर भी उपलब्ध कराई जाएगी।

(11.4) यदि किसी भी स्तर पर यह पाया जाता है कि प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान की गई जानकारी झूठी है, तो प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता को राज्य प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अधिकथित प्रक्रिया के अनुसार, विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) ढांचे के अधीन संचालन से एक वर्ष की अवधि के लिए प्रतिबंधित कर दिया जाएगा।

(11.5) प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता, सड़क निर्माण में प्लास्टिक अपशिष्ट के उपयोग के मामले को छोड़कर, प्लास्टिक अपशिष्ट प्रसंस्करण के लिए प्रमाण पत्र प्रदान करेगा। ऐसे मामले में जहां सड़क निर्माण में प्लास्टिक अपशिष्ट का उपयोग किया जाता है, उत्पादक, आयातक और ब्रांड मालिक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित प्रोफार्मा में एक स्व-घोषणा प्रमाण पत्र प्रदान करेगा। उत्पादक, आयातक और ब्रांड मालिक द्वारा विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यताओं को पूरा करने के लिए केवल रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान किया गया प्रमाण पत्र मान्य होगा।

(11.6) प्रमाण पत्र के लिए प्रोफार्मा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित किया जाएगा। किसी भी मामले में, उद्यम द्वारा पुनर्चक्रित प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा उद्यम की स्थापित क्षमता से अधिक नहीं होगी। प्रमाण पत्र प्लास्टिक पैकेजिंग श्रेणी-वार होंगे और इसमें उद्यम का जीएसटी डेटा सम्मिलित होगा।

(11.7) रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान किए गए प्लास्टिक पैकेजिंग अपशिष्ट के लिए प्रमाण पत्र रजिस्ट्रीकृत उत्पादक, आयातक और ब्रांड मालिक या स्थानीय अधिकारियों के नाम पर, जैसा लागू हो, सहमत तौर-तरीकों के आधार पर होना चाहिए। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, ऐसे प्रमाण पत्र को केंद्रीकृत पोर्टल पर जारी करने के लिए तंत्र विकसित करेगा।

(11.8) प्लास्टिक पैकेजिंग अपशिष्ट की मियाद समाप्ति पर निपटान अर्थात् अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टे (सह प्रसंस्करण) का कार्य करने वाले प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर वार्षिक आधार पर विहित प्रोफॉर्मा के अनुसार जानकारी प्रदान करेंगे। ये संस्थाएं पर्यावरणीय रूप से सुदृढ़ रीति से नियामक निकायों द्वारा बनाए गए दिशानिर्देशों, सुसंगत नियमों के अनुसार प्लास्टिक पैकेजिंग अपशिष्ट का निपटान सुनिश्चित करेंगी।

12. केन्द्रीय प्रदूषण नियंत्रण बोर्ड की भूमिका

(12.1) केन्द्रीय प्रदूषण नियंत्रण बोर्ड ऑनलाइन पोर्टल के माध्यम से दो से अधिक राज्यों में काम कर रहे उत्पादक, आयातक और ब्रांड मालिक और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को रजिस्ट्रीकृत करेगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन पीआईबीओ के रजिस्ट्रीकृत के लिए मानक संचालन प्रक्रिया विहित करेगा।

(12.2) केन्द्रीय प्रदूषण नियंत्रण बोर्ड अपने द्वारा विहित प्रक्रिया के अनुसार रजिस्ट्रीकरण के लिए आवेदनों पर कार्यवाही के लिए फीस और विवरणी की कार्यवाही के लिए वार्षिक फीस ले सकता है। ऐसे मामले में, जहां उत्पादक, आयातक और ब्रांड मालिक, राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति की अधिकारिता में काम कर रहे हैं, केन्द्रीय प्रदूषण नियंत्रण बोर्ड इस प्रकार तय किए गए दिशानिर्देशों के अनुसार संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ आवेदन फीस साझा कर सकता है।

(12.3) रजिस्ट्रीकरण, उत्पादक, आयातक और ब्रांड मालिक द्वारा ऑनलाइन पूर्ण आवेदन जमा करने के दो सप्ताह के भीतर किया जाएगा। रजिस्ट्रीकरण की अवधि, प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अनुसार होगी।

(12.4) केन्द्रीय प्रदूषण नियंत्रण बोर्ड स्वयं या किसी नामनिर्दिष्ट अभिकरण, जैसा भी उचित समझा जाएगा, के माध्यम से निरीक्षण और आवधिक लेखापरीक्षा के माध्यम से उत्पादक, आयातक और ब्रांड मालिक के अनुपालन का सत्यापन करेगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आवश्यकतानुसार, निरीक्षण और आवधिक लेखापरीक्षा के माध्यम से प्लास्टिक अपशिष्ट प्रोसेसर के अनुपालन का सत्यापन भी कर सकता है। प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता और राज्य या संघ राज्य क्षेत्र में काम करने वाले पीआईबीओ के मामले में, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, यदि आवश्यक हो, राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति को कार्रवाई करने का निर्देश दे सकता है। (12.5)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड उन उत्पादक, आयातक और ब्रांड मालिक की सूची प्रकाशित करेगा जो अगले वित्तीय वर्ष की 30 सितम्बर तक वार्षिक आधार पर पूर्ववर्ती वित्तीय वर्ष में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य और बाध्यताओं को पूरा करने में विफल रहे हैं।

(12.6) केन्द्रीय प्रदूषण नियंत्रण बोर्ड प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक के लिए विस्तारित उत्पादक उत्तरदायित्व बाध्यताओं की पूर्ति में अंतर्वलित पणधारियों के मध्य नियमित संवाद सुनिश्चित करने के लिए एक तंत्र स्थापित करेगा।

(12.7) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, अर्ध-वार्षिक आधार पर प्लास्टिक अपशिष्ट के साथ-साथ प्लास्टिक पैकेजिंग सामग्री की विभिन्न श्रेणियों के अंश का अवधारण करने के लिए एकत्रित मिश्रित नगरीय अपशिष्ट का संघटनात्मक सर्वेक्षण करेगा।

(12.8) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विशेष रूप से खंड 7.6 के संबंध में तकनीकी-आर्थिक व्यवहार्यता और उपयुक्तता का पता लगाने के लिए प्लास्टिक पैकेजिंग और प्लास्टिक अपशिष्ट प्रबंधन से संबंधित प्रौद्योगिकियों की समीक्षा करेगा।

13. राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति की भूमिका

(13.1) संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन पोर्टल के माध्यम से उत्पादक, आयातक और ब्रांड मालिक (एक या दो राज्यों में कार्यरत) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को रजिस्ट्रीकृत करेगी। रजिस्ट्रीकरण के लिए उपबंध विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, स्वयं या नामनिर्दिष्ट अभिकरण के माध्यम से प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अनुसार अपनी अधिकारिता में उत्पादक, आयातक और ब्रांड मालिक के साथ-साथ प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं के निरीक्षण और आवधिक लेखा परीक्षा के माध्यम से उत्पादक, आयातक और ब्रांड मालिक के अनुपालन को सत्यापित करती है।

(13.2) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, उन संस्थाओं (अपवाद रिपोर्ट) की सूची प्रस्तुत करेगा जिन्होंने वार्षिक आधार पर अपनी विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) जिम्मेदारियों को पूरा नहीं किया है और इसे अपनी वेबसाइट पर प्रकाशित करेंगे। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति अपनी अधिकारिता में उत्पादक, आयातक और ब्रांड मालिक और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा प्रस्तुत वार्षिक रिपोर्ट, केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेगी और उसे ऑनलाइन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर अपलोड करेगी।

(13.3) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक के लिए विस्तारित उत्पादक उत्तरदायित्व बाध्यताओं को पूरा करने में अंतर्वर्तित सुसंगत पणधारियों के मध्य नियमित संवाद सुनिश्चित करने के लिए एक तंत्र स्थापित करेगी।

(13.4) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, अर्ध-वार्षिक आधार पर प्लास्टिक अपशिष्ट के साथ-साथ प्लास्टिक पैकेजिंग सामग्री की विभिन्न श्रेणियों के अंश का अवधारण करने के लिए एकत्र किए गए मिश्रित नगरीय अपशिष्ट का एक संघटनात्मक सर्वेक्षण करेगी।

14. उत्पादक, आयातक और ब्रांड मालिक द्वारा प्लास्टिक पैकेजिंग अपशिष्ट संग्रहण प्रणाली

(14.1) उत्पादक, आयातक और ब्रांड मालिक, अपने विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यताओं को पूरा करते हुए प्लास्टिक की श्रेणी के आधार पर आवश्यकतानुसार प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पृथक्करण के बुनियादी ढांचे का विकास कर सकता है। इसमें उत्पादक, आयातक और ब्रांड मालिक द्वारा अपनाए गए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन के तौर-तरीकों के आधार पर निम्नलिखित सम्मिलित हो सकते हैं:

- (क) अपशिष्ट प्लास्टिक संग्रहण केन्द्रों और सामग्री रिकवरी सुविधाएं (एमआरएफ) स्थापित करना;
- (ख) संग्रहण केन्द्रों से प्लास्टिक पैकेजिंग अपशिष्ट का संग्रहण सुनिश्चित करना, इसमें ऐसी आवृत्ति होनी चाहिए जो आच्छादित किए गए क्षेत्र और मात्रा के अनुपात में है;
- (ग) यूएलबी, ग्राम पंचायतों, अन्य सार्वजनिक प्राधिकरणों या अपशिष्ट प्रबंधन करने वाले तीसरे पक्ष जैसी संस्थाओं से प्लास्टिक के संग्रहण की पेशकश करना, और उन सभी संस्थाओं से संग्रहण के लिए व्यवस्था प्रदान करना जिन्होंने उस प्रस्ताव का उपयोग किया है; संग्रहण और परिवहन के लिए आवश्यक व्यावहारिक व्यवस्था प्रदान करना;
- (घ) यह सुनिश्चित करना कि संग्रहण केन्द्रों से एकत्र किए गए प्लास्टिक पैकेजिंग अपशिष्ट को पश्चात्कर्तृ किसी पुनर्चक्रणकर्ता द्वारा एक रजिस्ट्रीकृत सुविधा में पुनर्चक्रण के अधीन किया जाता है या सम्मानजनक रीति से इसके अंतिम उपयोग की अनुमति दी जाती है।

(14.2) उत्पादक, आयातक और ब्रांड मालिक यह सुनिश्चित करें कि संग्रहण केन्द्रों का नेटवर्क जनसंख्या के आकार, प्लास्टिक या पैकेजिंग अपशिष्ट की अपेक्षित मात्रा, पहुंच और अंतिम उपयोगकर्ताओं के लिए आसपास के क्षेत्रों को ध्यान में रखते हुए, उन क्षेत्रों तक सीमित नहीं होगा जहां संग्रहण और पश्चात् का प्रबंधन लाभदायक है।

(14.3) अपशिष्ट संग्रहण में अंतर्वर्तित संस्थाएं अपशिष्ट को शोधन और पुनर्चक्रण या पहचान किए गए अंतिम उपयोग हेतु सौंप देंगी।

(14.4) स्वैच्छिक संग्रहण केन्द्रों की भागीदारी - स्वैच्छिक संग्रहण केन्द्र प्लास्टिक पैकेजिंग अपशिष्ट को उनके शोधन और पुनर्चक्रण या उनके पहचाने गए अंतिम उपयोग की दृष्टि से पीआईबीओ या उनकी ओर से कार्य करने वाली तृतीय पक्ष अभिकरणों को सौंप देंगे।

15. विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) दायित्वों की पूर्ति

उत्पादक, आयातक और ब्रांड मालिक को ऑनलाइन पोर्टल पर वार्षिक विवरणी दाखिल करते समय अगले वित्तीय वर्ष की 30 जून तक मियाद समाप्ति के लिए भेजी गई मात्रा के विवरण के साथ केवल रजिस्ट्रीकृत पुनर्चक्रणकर्ताओं से प्राप्त पुनर्चक्रण प्रमाण पत्र का विवरण प्रदान करना होगा। उत्पादक, आयातक और ब्रांड मालिक और रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा प्रदान किए गए विवरण की ऑनलाइन पोर्टल द्वारा जांच की जाएगी। अंतर के मामले में, उत्पादक, आयातक और ब्रांड मालिक के विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यता को पूरा करने के लिए निचले/कम आंकड़े पर विचार किया जाएगा। ऐसे प्रमाणपत्र केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, यथास्थिति, द्वारा सत्यापन के अधीन होंगे।

16. केंद्रीकृत ऑनलाइन पोर्टल

(16.1) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उत्पादक, आयातक रजिस्ट्रीकरण और ब्रांड मालिक, प्लास्टिक पैकेजिंग अपशिष्ट के प्लास्टिक अपशिष्ट के प्रसंस्करणकर्ताओं द्वारा रजिस्ट्रीकरण के साथ-साथ तारीख 31 मार्च 2022 तक विवरणियां (त्रैमासिक या वार्षिक) दाखिल करने के लिए एक ऑनलाइन प्रणाली तंत्र स्थापित करेगा:-

(16.2) उत्पादक, आयातक और ब्रांड मालिक, प्लास्टिक पैकेजिंग के प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा रजिस्ट्रीकरण के साथ-साथ विवरणियां (त्रैमासिक/वार्षिक) दाखिल करने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गई ऑनलाइन प्रणाली के द्वारा ऐसा कार्य तंत्र सुनिश्चित किया जाएगा जिसके अंतर्गत किसी वित्तीय वर्ष में प्लास्टिक पैकेजिंग सामग्री के विनिर्माता और पीआईबीओ द्वारा बाजार में लाए गए प्लास्टिक पैकेजिंग का सामग्री संतुलन परिलक्षित होता है। यह पीआईबीओ और प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रणकर्ताओं/अन्य अपशिष्ट प्रसंस्करणकर्ताओं की लेखा परीक्षा के बारे में विवरण भी दिखलाएगा।

(16.3) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति भी पीआईबीओ के रजिस्ट्रीकरण के साथ-साथ पुनर्चक्रणकर्ताओं/अपशिष्ट प्रसंस्करणकर्ताओं के लिए एक ही वेब पोर्टल का उपयोग करेंगी। यह वेब पोर्टल प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक पैकेजिंग अपशिष्ट के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन से संबंधित आदेशों और दिशानिर्देशों के संबंध में एकल बिंदु डेटा भंडार के रूप में कार्य करेगा। पीआईबीओ, यदि वे चाहें, तो ऑनलाइन वेब पोर्टल या प्लेटफॉर्म के विकास की सुविधा प्रदान कर सकते हैं।

(16.3) ऑनलाइन वेब पोर्टल विकसित होने तक प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन से संबंधित सभी क्रियाकलापों को ऑफलाइन रीति से संचालित किया जाएगा।

17. निगरानी

राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, राज्य/संघ राज्य क्षेत्र में उत्पादक, आयातक और ब्रांड मालिक (जिसमें प्लास्टिक पैकेजिंग सामग्री के उत्पादक सम्मिलित हैं) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा

विस्तारित उत्पादक उत्तरदायित्व की पूर्ति के संबंध में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर वार्षिक रिपोर्ट केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेंगे। यह रिपोर्ट प्लास्टिक अपशिष्ट प्रबंधन नियम 2016 के अधीन गठित राज्य स्तरीय निगरानी समिति को भी प्रस्तुत की जाएगी। राज्य प्रदूषण नियंत्रण बोर्ड, राज्य/संघ राज्य क्षेत्र में पुनर्चक्रण/मियाद समाप्ति के निपटान के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड को अगले वर्ष की 31 जुलाई तक वार्षिक रिपोर्ट भी प्रस्तुत करेगा।

18. प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम के अधीन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के लिए समिति

(18.1) विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) दिशानिर्देशों में संशोधन सहित विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के प्रभावी कार्यान्वयन के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को उपायों की सिफारिश करने के लिए अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड की अध्यक्षता में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा एक समिति का गठन किया जाएगा। यह समिति विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन की निगरानी करेगी और इसमें आने वाली कठिनाइयों को दूर करने के लिए आवश्यक उपाय भी करेगी। इस समिति को ऑनलाइन पोर्टल के मार्गदर्शन और पर्यवेक्षण का कार्य भी सौंपा जाएगा, जिसमें अपेक्षित प्ररूपों/प्रोफॉर्मों को अनुमोदित देना भी सम्मिलित है।

(18.2) इस समिति में संबंधित मंत्रालयों/विभागों के प्रतिनिधि जैसे आवासन और शहरी कार्य मंत्रालय, सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय, पेयजल और स्वच्छता विभाग, रसायन और पेट्रोकेमिकल विभाग, भारतीय मानक ब्यूरो, तीन राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियाँ, केन्द्रीय प्लास्टिक अभियांत्रिकी और प्रौद्योगिकी संस्थान (सीपेट), राष्ट्रीय पर्यावरणीय अभियांत्रिकी अनुसंधान संस्थान (नीरी) और तीन औद्योगिक संघों, समिति के अध्यक्ष द्वारा तय किए गए अनुसार कोई भी अन्य आमंत्रित व्यक्ति सम्मिलित होंगे।

उपाबंध

खंड 7 के उदाहरण

विस्तारित उत्पादक उत्तरदायित्व के लक्ष्य और प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर [खंड 7.2 (क), (ख) और (ग), खंड 7.3 (क), (ख) और (ग), और खंड 7.4 (क), (ख) और (ग) देखें]

उदाहरण 1 :

वर्ष 2022-23	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
70% की दर से ईपीआर लक्ष्य	70 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण का न्यूनतम स्तर की दर से कोई सीमा विहित नहीं है	वास्तविक आंकड़ों के अनुसार, ईपीआर के अधीन एकत्रित किए गए और पुनर्चक्रित प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा वास्तविक आंकड़ों के अनुसार, ईपीआर के अधीन एकत्रित किए गए प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा और ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए उपयोग की गई मात्रा

उदाहरण 2 :

वर्ष 2024-25	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
100% की दर से ईपीआर लक्ष्य	100 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण के न्यूनतम स्तर 30 प्रतिशत की दर से	ईपीआर के अधीन एकत्रित किए गए कम से कम 30 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए शेष प्लास्टिक पैकेजिंग अपशिष्ट (अधिकतम 70 मीट्रिक टन) का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

उदाहरण 3 :

वर्ष 2028-29	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
100% की दर से ईपीआर लक्ष्य	100 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण का न्यूनतम स्तर 60 प्रतिशत की दर से	ईपीआर के अधीन एकत्र किए गए कम से कम 60 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए शेष प्लास्टिक पैकेजिंग अपशिष्ट (अधिकतम 40 मीट्रिक टन) का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

पुनः उपयोग

[खंड 7.4 (ख) का संदर्भ लें]

उदाहरण 4 :

वर्ष 2025-26 (पुनः उपयोग के लिए न्यूनतम बाध्यता लागू होती है)	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी I सख्त प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
श्रेणी I सख्त प्लास्टिक पैकेजिंग के पुनः उपयोग की मात्रा 0.9 लीटर या किलोग्राम के वजन या आयतन के बराबर या अधिक लेकिन 4.9 लीटर या किलोग्राम से कम	15 मीट्रिक टन (पुनः उपयोग 15% की दर से पुनः उपयोग के लिए न्यूनतम दायित्व 10%)
पेश की गई नई प्लास्टिक पैकेजिंग (क)	85 मीट्रिक टन

(क) के 100% अनुपालन के लिए ईपीआर लक्ष्य	85 मीट्रिक टन
60% की दर से ईपीआर के अधीन एकत्रित श्रेणी I प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर	ईपीआर के अधीन एकत्रित किए गए प्लास्टिक पैकेजिंग अपशिष्ट के न्यूनतम 51 मीट्रिक टन को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए अधिकतम 34 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

उदाहरण 5 :

2022-23 के लिए	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी I सख्त प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
श्रेणी I सख्त प्लास्टिक पैकेजिंग के पुनः उपयोग की मात्रा या 0.9 लीटर या किलोग्राम के वजन या आयतन के बराबर या अधिक लेकिन 4.9 लीटर या किलोग्राम से कम	10 मीट्रिक टन
पेश की गई नई प्लास्टिक पैकेजिंग (क)	90 मीट्रिक टन
(क) के 35% अनुपालन के लिए ईपीआर लक्ष्य	31.5 मीट्रिक टन

पुनर्चक्रित प्लास्टिक सामग्री का उपयोग

[खंड 7.2 (घ), 7.3 (घ) का संदर्भ लें]

उदाहरण 6 :

वर्ष 2025-26	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
खण्ड 5.1 के अनुसार ईपीआर लक्ष्य 100% की दर से	100 मीट्रिक टन
पैकेजिंग में पुनर्चक्रित प्लास्टिक की न्यूनतम मात्रा 10% की दर से	पैकेजिंग में 10 मीट्रिक टन प्लास्टिक सामग्री को पुनर्चक्रित प्लास्टिक होना चाहिए। पैकेजिंग में 90 मीट्रिक टन वर्जिन प्लास्टिक सामग्री

[फा. सं. 17/2/2001-पार्ट I-एचएसएमडी]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II खंड 3 उपखंड (i) सा.का.नि. 320 (अ) दिनांक 18 मार्च, 2016 में प्रकाशित किए गए थे और तत्पश्चात् अधिसूचना संख्यांक सा.का.नि. 285 (अ) दिनांक 27 मार्च, 2018, सा.का.नि. 571 (अ) दिनांक 12 अगस्त 2021 और सा.का.नि. 647 (अ) दिनांक 17 सितंबर, 2021 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th February, 2022

G.S.R. 133(E).—In exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely: -

1. (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 9, in sub-rule (1), for the words “as per guidelines issued under these rules from time to time”, the words “as per guidelines specified in SCHEDULE – II” shall substituted.
3. In the said rules, after SCHEDULE – I, the following Schedule shall be inserted namely:-

‘SCHEDULE-II*[See Rule 9 (1)]***Guidelines on Extended Producer Responsibility for Plastic Packaging****1. Background:**

(1.1) The Ministry of Environment, Forest and Climate Change (MoEFCC), (hereinafter referred to as ‘The Ministry’), notified the Plastic Waste Management Rules, 2016 on 18th March, 2016. The Ministry also notified the Solid Waste Management Rules, 2016 on 8th April, 2016. As plastic waste is part of solid waste, therefore, both the rules apply to managing plastic waste in the country.

(1.2) The Plastic Waste Management Rules, 2016, mandate the generators of plastic waste to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and hand over segregated waste in accordance with rules. The rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers and street vendors to manage plastic waste. (1.3) The Plastic Waste Management Rules, 2016 cast Extended Producer Responsibility on Producer, Importer, and Brand Owner. Extended Producer Responsibility shall be applicable to both pre-consumer and post-consumer plastic packaging waste. (1.4) These guidelines provides framework for implementation of Extended Producer Responsibility. The Guidelines provide the roles and responsibilities of Producers, Importers, Brand Owners, Central Pollution Control Board, State Pollution Control Board or Pollution Control Committees, recyclers and waste processors for effective implementation of Extended Producer Responsibility. The definitions given in Plastic Waste Management Rules, 2016, apply until, specifically mentioned in these guidelines;

2. Date of Coming into Effect:

These guidelines shall come into force with immediate effect. The on-going processes related to Extended Producer Responsibility obligations will be aligned with these guidelines.

3. Definitions:

(a) **“Biodegradable plastics”** means that plastics, other than compostable plastics, which undergoes complete degradation by biological processes under ambient environment (terrestrial or in water) conditions, in specified time periods, without leaving any micro plastics, or visible, distinguishable or toxic residue, which have adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by Central Pollution Control Board.

(b) **“Brand Owner”** means a person or company who sells any commodity under a registered brand label or trade mark;

(c) **“Carry Bags”** (covered under Category II of plastic packaging – Clause (5.1) (II)) means bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use ;

(d) **“End of Life disposal”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns) or waste to oil or for road construction as per Indian Road Congress guidelines, etc;

(e) **“Extended Producer Responsibility”** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

- (f) **“Importer”** means a person who imports plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like;
- (g) **“Plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, polybutylene terephthalate;
- (h) **“Plastic Packaging”** means packaging material made by using plastics for protecting, preserving, storing and transporting of products in a variety of ways.
- (i) **“Plastic Sheet”** means plastic sheet is the sheet made of plastic;
- (j) **“Plastic Waste Processors”** means recyclers and entities engaged in using plastic waste for energy (waste to energy), and converting it to oil (waste to oil), industrial composting.
- (k) **“Pre-consumer plastic packaging waste”** means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product.
- (l) **“Post-consumer plastic packaging waste”** means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose.
- (m) **“Producer”** means person engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (n) **“Recyclers”** are entities who are engaged in the process of recycling of plastic waste;
- (o) **“Recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- (p) **“Reuse”** means using an object or resource material again for either the same purpose or another purpose without changing the object's structure;
- (q) **“Use of recycled plastic”** means recycled plastic, instead of virgin plastic, is used as raw material in the manufacturing process;
- (r) **“Waste Management”** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally sound manner;
- (s) **“Waste to Energy”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns).

4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: -

- (i) Producer (P) of plastic packaging;
- (ii) Importer (I) of all imported plastic packaging and / or plastic packaging of imported products;
- (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.;
- (iv) Plastic Waste Processors

5. Coverage of Extended Producer Responsibility:

(5.1) The following plastic packaging categories are covers under Extended Producer Responsibility:

(i) Category I

Rigid plastic packaging;

(ii) Category II

Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;

(iii) Category III

Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);

(iv) **Category IV**

Plastic sheet or like used for packaging as well as carry bags made of compostable plastics.

(5.2) The Extended Producer Responsibility Guidelines covers the following with respect to plastic packaging namely: -

- (i) Reuse;
- (ii) Recycling;
- (iii) Use of recycled plastic content;
- (iv) End of life disposal.

6. Registration:

(6.1) (a) The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: -

- (i) Producer (P);
- (ii) Importer (I);
- (iii) Brand owner (BO);
- (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting,

(b) Registration of Producers, Importers & Brand-Owners (operating in one or two states) and Plastic Waste processors shall be done by State Pollution Control Board or Pollution Control Committee through the centralized Extended Producer Responsibility portal developed by Central Pollution Control Board.

(c) After these guidelines have come into effect, with respect to, entities starting their business in a particular year and placing their products in market in that year, they shall have Extended Producer Responsibility target obligations from the next year.

(6.2) The entities covered under clause 6.1 shall not carry any business without registration obtained through on-line centralized portal developed by Central Pollution Control Board.

(6.3) The entities covered under clause (6.1) shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

(6.4) In case, it is found or determined that any entity registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one -year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.

(6.5) In case any entity falls in more than one sub-category mentioned in the clause (6.1) then the entity shall register under each of those sub-categories separately. Further, in cases, where the entity has units in different states, in a particular sub-category mentioned in clause 6.1, then these units shall also be registered separately. However, only one registration under a sub category in a state would be needed, even if, more than one unit are located in a state. The registration shall be as per Standard Operating Procedure laid down by Central Pollution Control Board for the purpose, as per these Guidelines.

(6.6) While registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

7. Targets for Extended Producer Responsibility and obligations of Producers, Importers & Brand-Owners:

(7.1) The Extended Producer Responsibility targets for the Producers, Importers & Brand-Owners shall be determined category-wise.

(7.2) Producer (P):

(a) Extended Producer Responsibility target (Refer example 1 to 3 in Annexure):

Eligible Quantity in MT (Q 1) shall be the average weight of plastic packaging material (category-wise) sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging waste in the last two financial years (B) minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial year as under: -

$$Q\ 1\ (\text{in MT}) = (A + B) -$$

and the Extended Producer Responsibility target shall be determined category-wise, as given below

Extended Producer Responsibility target

	Year	Extended Producer Responsibility target (as a percentage of Q1 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Producer, as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure):

The Producer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility Target, category-wise, as given below namely: -

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure):

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, cement kilns (for co processing) etc. as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The producers shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in Rule 5 (1) (b) of Plastic Waste Management Rules, 2016,

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Producer shall ensure use of recycled plastic in plastic packaging category-wise as given below namely: -

Mandatory use of recycled plastic in plastic packaging
(% of plastic manufactured for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.3 Importer (I):

(a) Extended Producer Responsibility Target (Refer example 1 to 3 in Annexure)

Eligible Quantity in MT (Q 2) shall be the average weight of all plastic packaging material and / or plastic packaging of imported products (category-wise) imported and sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging in the last two financial years (B) waste minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial years as under: -

$$Q\ 2\ (\text{in MT}) = (A + B) - C$$

and the Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility target (as a percentage of Q 2 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Importer as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure)

The Importer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under extended producer responsibility Target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of extended producer responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The importer shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of Plastic Waste Management Rules, 2016, as amended.

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Importer shall ensure use of recycled plastic in plastic packaging category-wise as given below.

Mandatory use of recycled plastic in plastic packaging

(% of imported plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

Any recycled plastic used in imported material shall not be counted towards fulfilment of obligation. The importer will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.4 Brand Owner (BO):

a) Extended Producer Responsibility target (refer examples 1 to 3 in Annexure)

Eligible Quantity in MT (Q 3) shall be the average weight of virgin plastic packaging material (category-wise) purchased and introduced in market in the last two financial years (A) plus average quantity of (B) of pre-consumer plastic packaging in the last two financial years as under: -

$Q\ 3\ (in\ MT) = A + B$

The Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility Target (as a percentage of Q3 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Brand Owner as part of the Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for reuse (refer examples 4 and 5 in Annexure):

I. The Brand Owner using Category I (rigid) plastic packaging for their products shall have minimum obligation to reuse such packaging as given below: -

Provided that the reuse of Category I rigid plastic packaging in food contact applications shall be subject to regulation of Food Safety and Standards Authority of India.

(II) Minimum obligation to reuse for Category I (rigid plastic packaging).

	Year	Target (as percentage of Category I rigid plastic packaging in products sold annually)

A	Category I rigid plastic packaging with volume or weight equal or more than 0.9 liter or kg but less than 4.9 litres or kg, as the case may be	
I	2025 – 26	10
II	2026 – 27	15
III	2027-28	20
IV	2028-29 and onwards	25
B	Category I rigid plastic packaging with volume of weight equal or more than 4.9 litres or kg.	
I	2025 – 26	70
II	2026 – 27	75
III	2027-28	80
IV	2028-29 and onwards	85

(III) The quantity of rigid packaging reused by brand Owner shall be calculated by reducing virgin plastic packaging manufactured/imported/purchased in that year from the sales of the Brand Owner. The brand owner shall provide this information on the centralized portal developed by Central Pollution Control Board.

(IV) The quantity of Category I rigid plastic packaging reused shall be reduced from the total plastic packaging used under Category I by the obligated entities (Brand Owners).

III. The quantity of Category I rigid plastic packaging reused during the year 2022 – 2023 and 2023-2024, shall be reduced from the total plastic packaging used under Category I.

(c) Obligation for recycling (refer examples 1 to 3 in Annexure):

The Brand Owner shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(d) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The Brand Owner shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of the Plastic Waste Management Rules, 2016, as amended.

(e) Obligation for use of recycled plastic content (refer examples 6 in Annexure)

(i) The Brand Owner shall ensure use of recycled plastic in plastic packaging, category-wise, as given below namely:

Mandatory use of recycled plastic in plastic packaging

(% of manufactured plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

(ii) In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

(iii) In case, where Brand Owner is also Producer and/or Importer of plastic packaging material, the clause 7.2 and 7.3 shall also apply for determining their Extended Producer Responsibility targets and obligations as Producer and /or Importer, respectively.

(7.5) The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(7.6) The obligations for reuse, recycling of waste and use of recycled plastic content in packaging shall be reviewed every five years based upon available technologies for meeting the Targets specified.

(7.7) Extended Producer Responsibility on plastic packaging will promote sustainable packaging, as per guidelines prepared by Central Pollution Control Board, inter alia based on the following criteria,

(i) package designing promoting reuse;

(ii) package designing amenable for recycling;

(iii) recycled plastic content in plastic packaging material and; (iv) package designing for environment.

(7.8) In case, the obligated entity utilizes plastic packaging which is 100% biodegradable in the ambient environment leaving no traces of micro plastics or chemical residue or any other traces having adverse environmental and health impacts as certified by regulatory entities Central Pollution Control Board, Bureau of Indian Standards, Central Institute of Petrochemicals Engineering & Technology, the Extended Producer Responsibility target will not be applicable for such material.

8. Generation of surplus Extended Producer Responsibility certificates, carry forward and offsetting against previous year Extended Producer Responsibility targets and obligations, and sale and purchase of surplus Extended Producer Responsibility certificates:

(8.1) A Brand Owner who has fulfilled their Extended Producer Responsibility targets, category-wise, can use the surplus for the following namely: -

(i) Off setting previous year shortfall subject to clause 9.5;

(ii) Carry forward for use in succeeding year;

(iii) Sell it to other Producers, Importers & Brand-Owners.

(8.2) Surplus in one category can only be used for off-setting, carry forward and sale in the same category. A surplus under reuse can be used for against reuse, recycling and also end of life disposal. A surplus under recycling can be used for recycling and end of life disposal. A surplus under end of life disposal cannot be used for reuse or recycle.

(8.3) Producers, Importers & Brand-Owners can also meet their Extended Producer Responsibility obligations under a category by purchasing surplus Extended Producer Responsibility certificates from other Producers, Importers & Brand-Owners of the same category.

(8.4) Such transactions shall be recorded and submitted by the Producers, Importers & Brand-Owners on the online portal while filing annual returns under the Extended Producer Responsibility framework. Central Pollution Control Board will develop mechanism for such exchange on the centralized portal.

9. Imposition of Environmental Compensation:

(9.1) Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers &

Brand Owners, for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution .

(9.2) Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of non-fulfilment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required.

(9.3) The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfilment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines.

(9.4) The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee.

(9.5) Payment of environmental compensation shall not absolve the Producers, Importers & Brand-Owners of the obligations set out in these guidelines. The unfulfilled Extended Producer Responsibility obligations for a particular year will be carried forward to the next year for a period of three years. In case, the shortfall of Extended Producer Responsibility obligation is addressed within three years. The environmental compensation levied shall be returned to the Producers, Importers & Brand-Owners as given below, namely

- (i) Within one year of levying of EC: 75% return;
- (ii) Within two years 60% return;
- (iii) Within three years 40% return,

After completion of three years on environmental compensation getting due the entire environmental compensation amount shall be forfeited. This arrangement shall allow for collection and recycling of plastic packaging waste by Producers, Importers & Brand-Owners in later years as well.

(9.6) The funds collected under environmental compensation shall be kept in a separate Escrow account by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee. The funds collected shall be utilized in collection, recycling and end of life disposal of uncollected and non-recycled or non- end of life disposal of plastic packaging waste, on which the environmental compensation is levied. Modalities for utilization of the funds for plastic waste management on an annual basis would be recommended by the Committee for Extended Producer Responsibility implementation and approved by the Competent Authority in the Ministry.

10. Role of Producers, Importers & Brand-Owners:

(10.1) The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

(10.2) Producers, Importers & Brand-Owners shall provide Action Plan containing information on the Extended Producer Responsibility Target, category-wise, where applicable, through the online centralized portal developed by Central Pollution Control Board, along with application for registration or renewal of registration under Plastic Waste Management Rules, 2016. The Action Plan shall cover tenure of the Registration as per the provisions of Plastic Waste Management Rules, 2016. The standard operating procedure for registration and the action plan pro forma shall be developed by Central Pollution Control Board as per these guidelines.

(10.3) Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase including category-wise quantity purchased, shall be maintained separately by Brand Owner.

(10.4) The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4 (iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross-check the declaration of transactions among Producers, Importers & Brand-Owners.

(10.5) In order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations, the Producers, Importers & Brand-Owners may operate schemes such as deposit refund system or buy back or any other model. This will prevent mixing of plastic packaging waste with solid waste.

(10.6) The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided.

11. Role of Plastic Waste Processors (Recyclers or Other Waste Processors including industrial composting facilities)

(11.1) All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.

(11.2) The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.

(11.3) The total quantity of plastic waste processed by plastic waste processors and attributed to Producers, Importers & Brand-Owners, on an annual basis, will be made available on the centralized portal developed by Central Pollution Control Board as also on the website of Plastic waste processors.

(11.4) In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year.

(11.5) Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners.

(11.6) The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

(11.7) The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.

(11.8) The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns (co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner.

12. Role of Central Pollution Control Board

(12.1) The Central Pollution Control Board shall register Producers, Importers & Brand-Owners who are operating in more than two states and plastic waste processors, through online portal. Central Pollution Control Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Plastic Waste Management Rules, 2016.

(12.2) The Central Pollution Control Board may charge fee for processing of applications for registration and an annual fee for processing of returns, as per procedure prescribed by CPCB. In case, where Producers, Importers & Brand-Owners, are operating in the jurisdiction of a State Pollution Control Board or Pollution Control Committee, the Central Pollution Control Board as per guidelines so decided, will share the application fee with the concerned State Pollution Control Board or Pollution Control Committee.

(12.3) The registration shall be done within two weeks from the submission of a complete application online by the Producers, Importers & Brand-Owners. The tenure of registration shall be as per Plastic Waste Management Rules, 2016.

(12.4) Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control

Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action.

(12.5) Central Pollution Control Board shall publish the list of Producers, Importers & Brand-Owners who have failed to meet Extended Producer Responsibility targets and obligations in the previous financial year, on an annual basis, by 30th September of the next financial year.

(12.6) The Central Pollution Control Board will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations for plastics under the Plastic Waste Management Rule, 2016.

(12.7) The Central Pollution Control Board shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

(12.8) The Central Pollution Control Board shall carry out review of technologies related to plastic packaging and plastic waste management for techno-economic viability and feasibility specifically with respect to clause 7.6.

13. Role of State Pollution Control Board or Pollution Control Committee:

(13.1) The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.

(13.2) The State Pollution Control Board or Pollution Control Committee shall bring out a list of entities (Exception Report) who have not fulfilled their Extended Producer Responsibility responsibilities on annual basis and publish the same on their website. The State Pollution Control Board or Pollution Control Committee shall submit the Annual Reports submitted by Producers, Importers & Brand-Owners and plastic waste processors in their jurisdiction to Central Pollution Control Board and upload the same on the online Extended Producer Responsibility portal.

(13.3) State Pollution Control Board or Pollution Control Committee will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations under the Plastic Waste Management Rule, 2016.

(13.4) State Pollution Control Board or Pollution Control Committee shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

14. Plastic Packaging Waste Collection System by Producers, Importers & Brand-Owners

(14.1) Producers, Importers & Brand-Owners while fulfilling their Extended Producer Responsibility obligations may develop collection and segregation infrastructure of plastic packaging waste, as required, based on the category of plastics. It may include the following based on implementation modality of Extended Producer Responsibility adopted by Producers, Importers & Brand-Owners: -(a) establish waste plastic collection points and Material Recovery Facilities (MRFs);

(b) ensure the collection of the plastic packaging waste from the collection points, with a frequency that is proportionate to the area covered and the volume;

(c) offer the collection of plastic, from the entities like urban local bodies, gram panchayats, other public authorities or third parties carrying out waste management, and provide for the collection from all entities that have made use of that offer; provide for the necessary practical arrangements for collection and transport;

(d) ensure that the plastic packaging waste collected from the collection points are subsequently subject to recycling in a registered facility by a recycler or its permitted end use in the designated manner.

(14.2) Producers, Importers & Brand-Owners may ensure the network of collection points taking into account population size, expected volume of plastic or packaging waste, accessibility and vicinity to end-users, not being limited to areas where the collection and subsequent management is profitable.

(14.3) The entities involved in waste collection will hand over the waste for treatment and recycling or for identified end uses.

(14.4) Participation of voluntary collection points - voluntary collection points will hand over plastic packaging waste to the Producers, Importers & Brand-Owners or third party agencies acting on their behalf with a view to their treatment and recycling or their identified end use.

15. Fulfilment of Extended Producer Responsibility Obligations

The Producers, Importers & Brand-Owners shall have to provide the details of recycling certificate only from registered recyclers along with the details of quantity sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal. The details provided by Producers, Importers & Brand-Owners and registered plastic waste processors will be cross-checked by the online portal. In case of difference, the lower figure would be considered towards fulfilment of Extended Producer Responsibility obligation of Producers, Importers & Brand-Owners. The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee, as the case may be.

16. Centralized Online Portal

(16.1) Central Pollution Control Board shall establish an online system for the registration as well as for filing of annual returns by Producers, Importers & Brand-Owners, plastic waste processors of plastic packaging waste by 31st March 2022:-

(16.2) The online system developed by Central Pollution Control Board for the registration as well as for filing of returns by Producers, Importers & Brand-Owners shall reflect the plastic packaging material introduced in the market Producers, Importers & Brand-Owners in a financial year. It shall also reflect the details regarding the audit of the Producers, Importers & Brand-Owners as well as recyclers or other waste processors of plastic packaging waste.

(16.3) The State Pollution Control Board or Pollution Control Committee shall also use the centralized portal developed by Central Pollution Control Board for registration of Producers, Importers & Brand-Owners as well as recyclers/waste processors. The centralized portal would act as the single point data repository with respect to orders and guidelines related to implementation of Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rule, 2016 Producers, Importers & Brand-Owners may, if they so desire, facilitate the development of online web portal or platform.

(16.3) Till the online web portal is developed all activities related to implementation of Extended Producer Responsibility under the Plastic Waste Management Rules, 2016 will be done in an offline manner.

17. Monitoring

State Pollution Control Board or Pollution Control Committee shall submit annual report on Extended Producer Responsibility portal with respect to fulfilment of Extended Producer Responsibility by Producers, Importers & Brand-Owners (which include manufacturers of plastic packaging material) and plastic waste processors in the State/Union Territory to Central Pollution Control Board. The report shall also be submitted to the State Level Monitoring Committee constituted under the Plastic Waste Management Rules, 2016. State Pollution Control Board or Pollution Control Committee shall also submit annual report with respect to recyclers or end of life disposal in the State or Union Territory to Central Pollution Control Board by 31st July of the next year.

18. Committee for Extended Producer Responsibility under PWM Rules

(18.1) A committee shall be constituted by the Central Pollution Control Board under chairpersonship of Chairman, Central Pollution Control Board to recommend measures to Ministry of Environment, Forest and Climate Change for effective implementation of Extended Producer Responsibility including amendments to Extended Producer Responsibility guidelines. The committee shall monitor the implementations of Extended Producer Responsibility and also take such measures as required for removal of difficulties. The Committee shall also be tasked with the guiding and supervision of the online portal including approval of requisite forms or pro forma.

(18.2) The committee shall comprise of representative from concerned line Ministries/Departments such as Ministry of Housing and Urban Affairs, Ministry of Micro, Small and Medium Enterprises, Department of Drinking Water and Sanitation, Department of Chemical and Petrochemicals; Bureau of Indian Standards, three State Pollution Control Board or Pollution Control Committee, Central Institute of Plastic Engineering and Technology (CIPET), National Environmental Engineering Research Institute (NEERI), and three industry associations, and any other invitee as decided by the chairperson of the committee.

ANNEXURE

Examples for Clause 7

Extended Producer Responsibility Target and Minimum level of recycling of plastic packaging waste

[Refer Clause 7.2 (a), (b) & (c), Clause 7.3 (a), (b) & (c), and Clause 7.4 (a), (b) & (c)]

Example 1:

Year 2022-23	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 70 %	70 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility - no threshold has been prescribed	Quantity of plastic packaging waste collected under Extended Producer Responsibility and recycled as per actuals Quantity of plastic packaging waste collected under Extended Producer Responsibility and used for energy recovery, co-processing, road construction, waste to oil etc. as per actuals

Example 2:

Year 2024-25	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 100 %	100 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 30%	Minimum 30 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. Remaining plastic packaging waste collected (Maximum 70 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 3:

Year 2028-29	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 100 %	100 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 60 %	Minimum 60 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. Remaining plastic packaging waste collected (Maximum 40 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.

Reuse**[Refer Clause 7.4 (b)]****Example 4:**

Year 2025 – 26 (Minimum obligation for reuse comes into effect)	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or	15 MT

kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	(Reuse @ 15 %; minimum obligation for reuse 10 %)
Fresh plastic packaging introduced (A)	85 MT
Extended Producer Responsibility target for compliance @ 100% of (A)	85 MT
Minimum level of recycling of Category I plastic packaging waste collected under Extended Producer Responsibility @ 60%	Minimum 51 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. A maximum of 34 MT plastic packaging waste collected may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 5:

For Year 2022 - 23	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	10 MT
Fresh plastic packaging introduced (A)	90 MT
Extended Producer Responsibility Target @ 35 % of (A)	31.5 MT

Use of recycled plastic content**[Refer Clause 7.2 (d), 7.3 (d)]****Example 6:**

Year 2025-26	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target as per clause 5.1 @ 100 %	100 MT
Minimum content of recycled plastic in packaging @ 10%	10 MT of plastic content in the packaging should be recycled plastic 90 MT of virgin plastic content in packaging

[F. No. 17/2/2001 – Part I - HSMD]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II Section 3, Sub-Section (i) vide number G.S.R 320 (E) dated the 18th March, 2016 and subsequently amended vide notification numbers G.S.R 285 (E) dated the 27th March, 2018, G.S.R. 571 (E) dated the 12th August, 2021 and G.S.R. 647 (E) dated the 17th September, 2021.

GUIDANCE DOCUMENT
for
Centralized EPR Portal for Plastic Packaging



CENTRAL POLLUTION CONTROL BOARD, DELHI
February 2023

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Chapter 1: Registration of Producer / Importer / Brand-owner (PIBO)

1.0 Background

Ministry of Environment, Forest and Climate Change, Government of India, in its fourth Amendment to the Plastic Waste Management Rules, dated February 16, 2022, notified 'Guidelines on Extended Producer Responsibility for Plastic Packaging' in the Schedule II of the Rules. CPCB has developed the Centralized EPR Portal for plastic packaging in accordance with provisions of the notified EPR Guidelines. This Guidance Document (Ver. 1.0) provides details of the EPR Portal. The document shall be subjected to periodic upgradation to enhance user friendly features.

The EPR Portal for Plastic Packaging provides provision for registration of PIBOs/ PWPS in accordance with the notified EPR Guidelines. This Chapter details the procedure for PIBO Registration on the EPR Portal.

1.1 Sign-up /Login

The user can go to the Sign-up page by clicking on "PIBO" & "Register" on the Homepage (**Figure 1.1**). Sign-up form (**Figure 1.2**) shall open up

(a) The user shall provide the following information during Sign-up

(i) Applicant type

- Brand-Owner/Producer/Importer/ Plastic Waste Processor

(ii) Company Details: Following information to be provided

- Legal Name (As per GST)
- Trade Name (As per GST)
- Type of Business (Private/Public/ Proprietorship/ Co-operative etc.)
- Type of Company (Micro/ Small / Medium / large) and Supporting Document
- Registered Address of the entity
- Company PAN Card Number (validated on the Portal)
- Company CIN Number (Mandatory for companies registered under the Company Act and validated on the Portal)

(iii) Authorized Person Details: Following information to be provided

- Name & Designation of Authorized Person
- Mobile Number of Authorized Person
- PAN Details of Authorized person

- Aadhaar details of Authorized person (optional)
- (iv) **Login Details:** Following to be provided
- Email ID of Authorized Person
 - Create password and click on 'Register'
- (b) **Document to be submitted during Sign up:** Document supporting category of industry (Small/Micro/Medium/Large)
- (c) Brand-owners in Micro & Small Category exempted from EPR Registration
- (d) Online platforms/marketplaces and supermarkets/retail chain are included in EPR Registration
- (e) **Login the Portal:** After registration, user can enter e-mail address and password and click on "Sign in" on homepage (**Figure 1.1**), OTP shall be sent to the registered mobile number and E-mail ID entered during Sign-up. The user can key in the OTP to login to the application form
- (f) **Change User Profile (if required)**
Applicant can change the user profile (registered mobile and email ID) as per details given below
- Click on the "user profile" to change the Mobile No / email ID of authorized person (**Figure 1.3**)
 - Edit the required details,
 - OTP shall be sent to the new user details (Email id/ Phone no.) to update the credentials. (**Figure 1.4**)

Figure: 1.1: Login in EPR portal



Figure 1.2: Signup page on EPR Portal

Centralized Extended Producers Responsibility Portal for Plastic Packaging

Home | FAQs | User Guide | About Us

Already Registered? [Login](#)

Registration form for Producer, Importer and Brand Owner

Enter your details with membership

Applicant type

None select one of the following *

Entity Details

Local Name * Trade Name * State of Origin *

Full Name * Supporting Document for Company * Date of Birth *

Registered Business * PAN Card *

Address * City *

Authorized person

Name * Designation * Mobile No. *

Address * Signature *

Legal Details

Details of Authorized Person * Password * Confirm Password *

Notes:

- * Select members to Users & Roles. Login and password must be 8 characters long.
- ** Select your authorized person and support with supporting documents.

[Register](#)

Already Registered? [Login](#)

Figure 1.3: User profile

Dashboard

Welcome, 30 November

Registered Producers

Category	Manufacturing Target	Waste EPR Target	Min. of Recycling Material	Max. Waste Target
UPP 1	100	100	50	50
UPP 2	100	100	50	50
UPP 3	100	100	50	50
UPP 4	100	100	50	50

[Registration / Renewal of Registration](#)

[Waste Management](#)

Figure: 1.4: Update credential of user profile
1.2 Filling up of the Application form (Part A, B, C & D)**1.2.1 Brand Owner****Figure 1.5: PIBO Dashboard (Unregistered)**
1.2.1.1 Part A (General Information)

- (a) After Login, PIBO's Dash Board shall appear (**Figure 1.5**). Click on "New Application" to fill the Application Form
- (b) The proforma for PART A: General Information is given in **Figure 1.6**.
- (c) Information provided during Login shall be auto fetched (Company Details : Legal/ Trade Name of Company/ Type of Company/ Type of Business/CIN/PAN/Registered Address & Authorized Person details: Name / Designation/ Aadhar/PAN/ Mobile no./Email ID)
- (d) Information to be provided in this section shall include:
 - i. States/UTs where the PIBO is operational
 - ii. Confirmation, if the PIBO , has a production facility
 - iii. Year of Commencement of Operations
 - iv. Details of products produced
 - v. Representative Picture of Plastic Packaging /Plastic Packaging for Commodities covering different Categories

- vi. Category-wise Plastic packaging consumed in the last two years
 - vii. Confirmation that the PIBO is not using / producing /selling banned SUP items
- (e) **Documents to be submitted (Part A) Required:** The following document are required to be submitted during filing of Part A of the Application
- PDF copy of Company's PAN, CIN & GST(Max file size is 5MB)
 - PDF copy of Authorized person PAN & Aadhar (Max file size is 5MB)
 - PDF copy of Registration in case of renewal (if applicable) (Maxfilesizeis5 MB) □ Details (type& quantity) of products produced/marketed (Max file size is 5MB)
 - Representative picture of Plastic packaging (Plastic packaging covering different EPR categories) (Max file size is 5MB)
 - Registration Certificate of District Industries Centre of the State Government or Union Territory, if applicable. (Max file size is 5MB)
- (f) **Checks & Balances:** If year of commencement of operation is previous to the current year, the portal shall not accept applications zero plastic waste consumption (Section 5c) and waste generation (Section 7)

1.2.1.2 PART B (Pertaining to Liquid Effluent & Gaseous Emissions)

- a) Information under this section is to be provided only by those PIBOs who have production facility
- b) The Proforma for Part B of the Application Pertaining to Liquid Effluent & Gaseous Emissions is given in **Figure 1.7**
- c) The user will have to key in the Consent Application No. which will auto fetch the date of validity of the Consents (Air/ Water Act)
- d) The user shall be able to proceed further with filing of application only if the Consents under Air & Water Act are valid on the date of filing of application.
- e) **Documents required:** The user is required to upload the copy of Consents under this section.

1.2.1.3 PART C: Related to Wastes

- a) Proforma for Sec 7 (Part C) is given in **Figure 1.8**

- b) Statewise / category wise Pre-consumer & Post consumer plastic packaging waste, recycled plastic content is to be provided for the last two years in Section 7 of the application
- c) The user can click on “Save” after keying in data for each row to avoid losing data
- d) Pop-up Message shall be flashed if there is a discrepancy in the data
- e) **Checks & Balances:** Category and year wise quantity of Total Pre and Post consumer plastic waste provided in section 7a should be less than or equal to the details provided in section 5c.

Figure 1.6: BRAND-OWNER PART A: General Information

EPR Portal For Plastic™

Home | Brand Owner | PIBO Operations

New Application

Readiness Guidelines / Instruction Sheet / FAQs

IMPORTANT INSTRUCTION "Applicant may keep all the information ready prior to filling up the form, for convenience"

Note: The partwise information to be entered in Brand Owner Registration form.

Part A : General Information
Part B : Pertaining to Liquid Effluent and Gaseous Emissions
Part C : Pertaining to Waste
Part D : Action plan for implementation of Extended Producer Responsibility (EPR) for Plastic Waste Management (PWM)

Part A: General Information

Starred (*) fields are mandatory

1 a) Entity Details

Name of the organization (Legal Name) *

Trade Name *

Type of Business *

Registered Address *

Postal Address *

Enter postal address

PAN * (Max file size of PDF is 2 MB) Please Upload PAN

GST * (Max file size of PDF is 2 MB) Enter GST Number Please Upload GST

Type of company *

Please upload supporting document for company category * View Change file

Save

* Click here to save and proceed

1 b) Authorized Person Details

Name *

Designation *

Mobile No. *

Email *

PAN * (Max file size of PDF is 2 MB) Please Upload PAN

Aadhaar (Max file size of PDF is 2 MB) Aadhaar No. Please Upload Aadhaar

Save

* Click here to save and proceed

1 c) Select States/UTs in which the Brand Owner is operating *

Select

2) Please indicate if the application is for Renewal of Registration? * No

3 a) Does the Brand Owner have a production facility? * Yes

3 b) Is the Production facility registered with the District Industries Centre of the State Government or Union territory? *

4 a) Total Capital Invested in the Project (Rs in Crores) * Enter Capital

4 b) Year of Commencement of Operations *

5 a) Details (type & quantity) of products produced/marketed * (Max file size of PDF is 5 MB) Attach File

5 b) Representative picture of Plastic Packaging / Plastic packaging for commodities covering different EPR categories * (Max file size is 2 MB and file format should be JPEG,JPG,PNG) Attach File

5 c) Total Quantity of Plastic Consumed for Plastic Packaging of Commodities (TPA) *

Year	Rigid Plastic (Cat-I) * Enter value in Tonnes	Flexible Plastic (Cat-II) * Enter value in Tonnes	MLP (Cat-III) * Enter value in Tonnes	Compostable Plastic (Cat-IV) * Enter value in Tonnes
2020-21	0	0	0	0
2021-22	0	0	0	0

5 d) Status of compliance with PWM rules- w.r.t Thickness of Plastic Sheets (50 microns) , Carry bags (75 micron w.e.f 30.9.21 & 120 Micron w.e.f from 31.12.2022) , Not Manufacturing/Using/Selling banned SUP items & non-woven Bags with GSM < 60 *

Status of compliance with PWM rules- w.r.t Thickness of Plastic Sheets (50 microns) & Carry bags (75 micron w.e.f 30.9.21 & 120 Micron w.e.f from 31.12.2022) should be YES to proceed further.

5 e) Thickness of Plastic Packaging (in microns) * Enter Thickness of Plastic Packaging

Save Next

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Figure 1.7: Part B: Pertaining to Liquid Effluent & Gaseous Emissions

Part B: Pertaining to Liquid Effluent & Gaseous Emissions from production facility

Starred (*) fields are mandatory

6 a) Details of Consents (Air and Water Act) *

Water (Act)				Air (Act)			
State	Application Number	Validity of Consent (Water Act)	Water Consent Document	Application Number	Validity of Consent (Air Act)	Air Consent Document	Actions
Select		mm/dd/yyyy	Please Upload Combined Consent Copy		mm/dd/yyyy	Please Upload Combined Consent Copy	+

[Save](#)

[Click here to save and proceed](#)

Figure 1.8: Part C: Pertaining to Wastes (Section 7)

Part C: Pertaining to Waste

7 a) State-wise, Category-wise Quantity of (Pre + Post-consumer) PW generated (TPA) *

Sl. No.	State Name	Year	Category of Plastic	Pre Consumer Waste		Plastic Packaging put in market (Post Consumer)		Action
				Plastic Quantity (TPA)	Recycled Plastic %	Plastic Quantity (TPA)	Recycled Plastic %	
1	DELHI	2020-21	Rigid Plastic (Cat-I)	0	0	0	0	Edit
			Flexible Plastic (Cat-II)	0	0	0	0	Edit
			MLP (Cat-III)	0	0	0	0	Edit
			Compostable Plastic (Cat-IV)	0	0	0	0	Edit
		2021-22	Rigid Plastic (Cat-I)	0	0	0	0	Edit
			Flexible Plastic (Cat-II)	0	0	0	0	Edit
			MLP (Cat-III)	0	0	0	0	Edit
			Compostable Plastic (Cat-IV)	0	0	0	0	Edit
Total			0	0	0	0		

Note:
Total for each column in 7a will get updated after you click on save.

Activate Windows
Go to Settings to activate Windows

1.2.1.4 Part C- Section 8: Filling of Procurement Details: Plastic packaging can be procured from Registered as well as unregistered entities (**Figure 1.9**). The detail of information to be provided is given below:

(a) Procurement from registered entity: In case of procurement from Registered entity “EPR Invoice Number” generated from EPR Portal is to be keyed in and details shall be auto populated. (**Figure 1.10**).

(b) Procurement from unregistered entity: The applicant has the option of providing single invoice procurement details or bulk upload the details of procurement from single entity. The details of the same are given below:

Single invoice details: Proforma for filling in procurement details as illustrated in **Figure 1.11**. The various details which have to be provided include:

- i. Name of entity
- ii. Address
- iii. Mobile No
- iv. Year of procurement
- v. Plastic material Type (Details of one invoice may be s
- vi. Category of plastic (for CAT-I container size(>09L and <4.9L, >4.9L & <0.9L) to be selected)
- vii. GST details of seller
- viii. Total quantity to be procured –
- ix. Percentage of recycled plastic
- x. Invoice No.

The user can view & confirm the details prior to filing the Procurement details. Once the information 'submitted', data filled in this section cannot be edited and deleted by the applicant.

Bulk upload of procurement from an entity (Figure 1.11) : The user also has the option to bulk upload the procurement data from a single entity . The format as given in Section 1.10 shall be used for providing the information as per details given below:

- Total plastic quantity procured from the entity in last two years
- Total GST paid in the transactions with the entity in last two years
- Remaining details for any single invoice may be filled in the proforma
- One pdf document giving the following details has to be uploaded in " Upload section" in pdf
 - Statement giving procurement from the entity , including date, category & qty of procurement
 - Invoice/GST e-invoice as available with the entity
- Self declaration of enterprise based upon Audited Statement (To be given in section 12 of the Application)

Figure 1.9: Part C(section 8)- Plastic Packaging Procurement

The screenshot shows the 'Plastic Packaging Procurement' form for a 'Registered' entity. The form is divided into two main sections: 'A. Details of Plastic Raw Material/Packaging Procured from Registered Entity' and 'B. Details of Plastic Raw Material/Packaging Procured from Unregistered Entity'. Both sections have a 'Submit' button. The 'Registered' section includes fields for 'Entity Name', 'GSTIN', 'Entity Type', 'Plastic Category', and 'Name of Proc'. The 'Unregistered' section includes fields for 'Entity Name', 'GSTIN', 'Entity Type', 'Plastic Category', and 'Name of Proc'. There are also 'Back' and 'Next' buttons at the bottom.

Figure 1.10: Procurement Details (Registered entity)

The screenshot shows the 'Plastic Packaging Procurement' form for an 'Unregistered' entity. The form is divided into two main sections: 'A. Details of Plastic Raw Material/Packaging Procured from Registered Entity' and 'B. Details of Plastic Raw Material/Packaging Procured from Unregistered Entity'. Both sections have a 'Submit' button. The 'Unregistered' section includes fields for 'Entity Name', 'GSTIN', 'Entity Type', 'Plastic Category', and 'Name of Proc'. The 'Registered' section includes fields for 'Entity Name', 'GSTIN', 'Entity Type', 'Plastic Category', and 'Name of Proc'. There are also 'Back' and 'Next' buttons at the bottom.

Figure 1.11: Procurement Details (Unregistered entity)

The screenshot shows the 'Plastic Packaging Procurement' form for an 'Unregistered' entity. The form is divided into two main sections: 'A. Details of Plastic Raw Material/Packaging Procured from Registered Entity' and 'B. Details of Plastic Raw Material/Packaging Procured from Unregistered Entity'. Both sections have a 'Submit' button. The 'Unregistered' section includes fields for 'Entity Name', 'GSTIN', 'Entity Type', 'Plastic Category', and 'Name of Proc'. The 'Registered' section includes fields for 'Entity Name', 'GSTIN', 'Entity Type', 'Plastic Category', and 'Name of Proc'. There are also 'Back' and 'Next' buttons at the bottom.

1.2.1.5 Part D: Action plan for implementation of Extended Producer Responsibility (EPR) for Plastic Waste Management (PWM)

- (a)** Category wise EPR Target Auto-generated on the Portal based on information provided in the Application **(Figure 1.12)**.
- (b)** Documents required to be submitted in Part D include the following:
 - PDF copy of Covering letter (Max file size is 5MB)
 - Scanned copy of signature (Only png/jpeg/jpg/gif is allowed having Max file size of 150KB)
 - Any other Information in PDF (Max file size is 5MB)

1.2.1.6 Saving /Confirming Information during Filing of Application

- a) Applicant first may fill the Part-A, Part-B & Part-C (Form-I) of the application form and click on 'save' to save the data.
- b) In case the applicant logs out of the session without confirming the submitted details, he can log back in
- c) After filing in the application (Part A-D) , the applicant can click on "Confirm " to submit application
- d) Once the application has been confirmed and submitted it cannot be edited/ deleted

Figure 1.12: Part D (Brand-owner)

EPR Portal For Plastic™ BO13

Home Brand Owner PIBO Operations

New Application

Readiness Guidelines / Instruction Sheet / FAQs

Part D: Action plan for implementation of Extended Producer Responsibility (EPR) for Plastic Waste Management (PWM) for 2022-23

Starred (*) fields are mandatory

9 a) Exemption from use of recycled plastic by CPCB

9 b) Is Cat I packaging used for food contact application

9 D) EPR Targets

	Rigid Plastic (Cat-I)	Flexible Plastic (Cat-II)	MLP (Cat-III)	Compostable Plastic (Cat-IV)	Total EPR target
(Min Recycling Target + Max EOL Tar...	0	0	0	0	0
Max EOL Target	NA	NA	NA	NA	NA

Items Per Page All 1 - 2 Items of 2

Prev Next

	Rigid Plastic (Cat-I)	Flexible Plastic (Cat-II)	MLP (Cat-III)
Use of Recycled Material Target			

Items Per Page All 1 - 1 Items of 1

Prev Next

	Rigid Plastic (Cat-I) For size (>0.9 & < 4.9 L)	Rigid Plastic (Cat-I) For size (> 4.9)
Reuse Target	NA	NA

Items Per Page All 1 - 1 Items of 1

Prev Next

10) Please attach Covering Letter(Only PDF) *

(Max file size of PDF is 5 MB)

Attach file

This field is required

11) Please upload signature(Only png / jpeg, jpg, gif) *

(Max file size of image is 150 KB)

Attach file

This field is required

12) Any Other Information & Self declaration of enterprise based upon Audited Statement (Only PDF)

(Max file size of PDF is 5 MB)

Attach file

Save

☐ I agree to the following points that:

1) I have carefully read and understood the instructions for filling the application as per the Standard Operating Procedure (SOP) for Granting Registration to Producers, Brandowners & Importers(PIBOs) as per PWM Rules framed by CPCB.

2) I further undertake that all information provided in this application is correct to the best of my knowledge and undertake that in case any false information is found to be submitted than penal action including cancellation of Registration issued by CPCB may be initiated against my organization.

3) If any of the submitted documents is found to be irrelevant or fake, the application would be rejected and the application fee would be forfeited.

Previous Submit

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1.2.1.7 Checklist

The user shall fill in the Checklist (Figure 1.13) prior to filing the application to ensure filing of error free application

Figure 1.13: Filling of Checklist

Submission Checklist		
Name of the organization		
Is the name same as the legal name appearing in GST Certificate	☒ Yes	☐ No
PAN		
Has soft copy of PAN been uploaded	☒ Yes	☐ No
Is it issued in the legal name appearing in GST	☐ Yes	☐ No
Is the PAN reported in application same as that on the PAN Card	☐ Yes	☐ No
CIN		
Is your organization covered under the Company Act	☐ Yes	☐ No
GST		
Has soft copy of GST Certificate been uploaded	☐ Yes	☐ No
Is the legal name appearing in GST same as name of the organization	☐ Yes	☐ No
Is the GST No. reported in application same as that on the GST Certificate	☐ Yes	☐ No
PAN		
Has soft copy of PAN of Authorized person been uploaded	☐ Yes	☐ No
Is PAN issued in the Authorized Person's name	☐ Yes	☐ No
Is the PAN reported in application same as that on the PAN Card	☐ Yes	☐ No
AADHAR Card		
Has soft copy of Aadhar of Authorized person been uploaded	☐ Yes	☐ No
Is Aadhar Card issued in the Authorized Person's name	☐ Yes	☐ No
Is the Aadhar card no. reported in application same as that on the Aadhar card	☐ Yes	☐ No
States/UTs in which the producer is operating		
Please confirm the States/UTs selected in section 1(c) are those in which the producer has production units having Consent issued by SPCB/ PCC (Refer Section 6)	☐ Yes	☐ No
Details of type / quantity of products sold/ marketed		
Have details of the products produced/marketed provided	☐ Yes	☐ No
Have details regarding quantity of products produced / marketed provided	☐ Yes	☐ No
Is the Aadhar card no. reported in application same as that on the Aadhar card	☐ Yes	☐ No
Total Qty of plastic consumed		
Is quantity of plastic consumed comparable with the quantity of plastic waste generated as reported in the application	☐ Yes	☐ No
Process Flow Diagram		
Is the Process Flow Diagram compatible with the products produced listed in 5a	☐ Yes	☐ No
Have complete details regarding input raw material and final products been provided	☐ Yes	☐ No
Quantity of plastic waste generated		
Is category of plastic waste generated compatible with the category of plastic raw material procured	☐ Yes	☐ No
Plastic Raw Material / Packaging procurement		
Is the category of plastic raw material /packaging procured compatible with the category of plastic waste generated	☐ Yes	☐ No
Is the category of plastic raw material /packaging procured compatible with the products marketed	☐ Yes	☐ No
Clear Submit Final Form		

1.2.1.8 Payment of Application Fees

- a) After final payment the application shall be submitted with concerned Authority for further review (**Figure 1.14**).
- b) If an entity is required to register in different category (For example an Importer wants to register as brand-owner), it can register on portal with different email addresses for individual category type. Payment of application fees can be bypassed during registration of same entity in another category.

Figure: 1.14: Payment of Application Fees

The screenshot shows the 'Payment Details' page on the EPR Portal for Plastic Packaging. The page has a green sidebar with navigation options: Home, Producer, and EPR Operations. The main content area is titled 'Payment Details' and includes a 'Registration Fee' section. Below this, there is a table with the following data:

SLNo	Plastic Waste Generation (TPG)	Fee (Rs.)
1.	1000	10,000
2.	1000 - 10000	20,000
3.	10000	30,000

Below the table, there is a checkbox labeled 'Have you paid already?' with radio buttons for 'Yes' and 'No'.

1.2.2 PRODUCER:

The application would be filled on similar lines as the Brand-owner except for the following difference

1.2.2.1 PARTA: General Information

- (a) Following additional information is to be provided

- Production capacity (1(d))
 - Flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation (5d). (Max file size is 5MB) Remaining documents same as Brand-owner. Proforma for Part A (Producer) is given at **Figure 1.15**

- (b) **Additional Documents to be submitted:** Pdf copy of Process Flow Diagram

- (c) **Producer with Multiple Units:** Only one state is to be selected in section 1c. Separate Application form is required to be filled in case of multiple manufacturing

units by changing email address. Payment of application fees can be bypassed during registration for other manufacturing units. .

1.2.2.2 Part B: Pertaining to Liquid & Gaseous Emissions No changes
(Figure 1.16)

1.2.2.3 Part C: Pertaining to Waste

- (a) Section 7 :Same as Brand-owner (**Figure 1.16**)
- (b) Section 8 a& b (Procurement from Registered /Unregistered Entity) :
Same as Brand-owner; Category of Plastic (Cat I/II/III & IV) has to be selected as the category of the final plastic packaging product (**Figure 1.9-1.11**)
- (c) Section 8c & 8d **Filling of sales Details:** Plastic packaging can be sold to Registered as well as unregistered entities (**Figure 1.17-1.18**). The applicant has the option of providing single invoice procurement sales details or bulk upload the details of sales from single entity. The details of the same are given below:

Single invoice details: Proforma for filling in sales details as illustrated in **Figure 1.17**.The various details which have to be provided include:

- i. Name of entity
- ii. Address
- iii. Mobile No
- iv. Year of sale
- v. Plastic material Type
- vi. Category of plastic (for CAT-I container size(>09L and <4.9L, >4.9L &<0.9L)to be selected)
- vii. GST details of seller
- viii. Total quantity to be procured –
- ix. Percentage of recycled plastic
- x. Invoice No.

In case of sales to registered entity, the entity's name can be selected from the drop-down menu. Contact details (Address & Phone no. shall get auto filled)

The user can view & confirm the details prior to filing the sales details. Once the information 'submitted', data filled in this section cannot be edited and deleted by the applicant.

Bulk upload of sales details to an entity (Figure 1.17): The user also has the option to bulk upload the sales data to a single entity. The format as given in n **Figure 1.18** shall be used for providing the information as per details given below:

- Total plastic quantity sold to the entity in last two years
- Total GST paid in the transactions with the entity in last two years
- Remaining details for any single invoice may be filled in the proforma
- One pdf document giving the following details has to uploaded in “ Upload section” in pdf
 - Statement giving sales to the entity , including date, category & qty of sales
 - Invoice/GST e-invoice as available with the entity
- Self declaration of enterprise based upon Audited Statement (To be given in section 12 of the Application)

(d) Provision to view & confirm before submission of details

(e) **Checks & Balances:**

- Category and year wise quantity of Total Pre and Post consumer plastic waste provided in section 7a should be less than or equal to the details provided in section 5c.
- Category and year wise quantity of Total Post consumer waste provided in section 7a should equal to the plastic material sold to registered and unregistered entity in section 8c& 8d.(For Producer & Importers)

1.2.2.4 Part D: EPR Action plan for implementation of PWM

Rules (a) Additional Documents required (Figure 1.19)

- Geo tagged Picture of Facility
- Raw material storage Area
- Production Process
- Product Dispatch Area
- Plant Machinery Details

- Power Load of the plant (Electricity bill)
- Disaster Management Plan
- PDF copy of Covering letter (Max file size is 5 MB)
- Scanned copy of signature (Only png / jpeg/jpg/ gif is allowed having Max file size of 150 KB)
- Any other Information in PDF (Max file size is 5 MB)Figure 16 :Part A (Producer) **Remaining Sections same as Brand-owners**

Figure 1.15 (Part A) Producers

EPR Portal For Plastic™ M/s /

Home
Producer
RBO Operations

New Application [Readiness Guidelines](#) / [Instruction Sheet](#) / [FAQs](#)

IMPORTANT INSTRUCTION "Applicant may keep all the information ready prior to filling up the form, for convenience"

Note: The partwise information to be entered in Producer Registration form.

Part A : General Information
Part B : Pertaining to Liquid Effluent and Gaseous Emissions
Part C : Pertaining to Waste
Part D : Action plan for implementation of Extended Producer Responsibility (EPR) for Plastic Waste Management (PWM)

Part A: General Information Starred (*) fields are mandatory

1 a) Entity Details

Name of the organization (Legal Name) *

Trade Name *

Type of Business *

Registered Address *

Postal Address *

PAN * (Max file size of PDF is 2 MB)

GST * (Max file size of PDF is 2 MB)

Type of company *

Please upload supporting document for company category *

1 b) Authorized Person Details

Name *

Designation *

Mobile No. *

Email *

PAN * (Max file size of PDF is 2 MB)

Aadhaar (Max file size of PDF is 2 MB)

1 c) Please select the states in which you have production units having consent issued by concerned SPCB/PCC (Refer Sec 6) *

1 d) Total Production Capacity (TPA) *

2) Please indicate if the application is for Renewal of Registration *

3 a) Does the Producer have a production facility? *

3 b) Is the Production facility registered with the District Industries Centre of the State Government or Union territory? *

4 a) Total Capital Invested in the Project (Rs in Crores) *

4 b) Year of Commencement of Operations *

5 a) Details (type & quantity) of products produced/marketed * (Max file size of PDF is 5 MB)

5 b) Representative picture of Plastic Packaging / Plastic packaging for commodities covering different EPR categories * (Max file size is 2 MB and file format should be JPEG, JPG, PNG)

5 c) Total Quantity of Plastic Consumed for Plastic Packaging of Commodities (TPA) *

Year	Rigid Plastic (Cat-I) *	Flexible Plastic (Cat-II) *	MLP (Cat-III) *	Compostable Plastic (Cat-IV) *
	Enter value in Tonnes	Enter value in Tonnes	Enter value in Tonnes	Enter value in Tonnes
2020-21	0	0	0	0
2021-22	0	0	0	0

5 d) Process Flow diagram * (Max file size of PDF is 5 MB)

5 e) Status of compliance with PWM rules- w.r.t Thickness of Plastic Sheets (50 microns) , Carry bags (75 micron w.e.f 30.9.21 & 120 Micron w.e.f from 31.12.2022) , Not Manufacturing/Using/Selling banned SUP items & non-woven Bags with GSM < 60 *

5 f) Thickness of Plastic Packaging (in microns) *

Save **Next**

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Figure 1.16: Part B & C Producer

EPR Portal For Plastic™

Ananu Day

Home

Producer

PIBO Operations

New Application

Readiness Guidelines / Instruction Sheet / FAQs

Part B: Pertaining to Liquid Effluent & Gaseous Emissions from production facility

Starred (*) fields are mandatory

6 a) Details of Consents (Air and Water Act) *

State	Water (Act)			Air (Act)			Actions
	Application Number	Validity of Consent (Water Act)	Water Consent Document	Application Number	Validity of Consent (Air Act)	Air Consent Document	
Select		dd- ---- -yyyy	Please Upload Combined Consent Copy		dd- ---- -yyyy	Please Upload Combined Consent Copy	

Save

[Click here to save and proceed](#)

Part C: Pertaining to Waste

7 a) State-wise, Category-wise Quantity of (Pre + Post-consumer) PW generated (TPA) *

Sl. No.	State Name	Year	Category of Plastic	Pre Consumer Waste		Plastic Packaging put in market (Post Consumer)		Action
				Plastic Quantity (TPA)	Recycled Plastic %	Plastic Quantity (TPA)	Recycled Plastic %	
1	DELHI	2020-21	Rigid Plastic (Cat-I)	0	0	0	0	Edit
			Flexible Plastic (Cat-II)	0	0	0	0	Edit
			MLP (Cat-III)	0	0	0	0	Edit
			Compostable Plastic (Cat-IV)	0	0	0	0	Edit
		2021-22	Rigid Plastic (Cat-I)	0	0	0	0	Edit
			Flexible Plastic (Cat-II)	0	0	0	0	Edit
			MLP (Cat-III)	0	0	0	0	Edit
			Compostable Plastic (Cat-IV)	0	0	0	0	Edit
Total			0	0	0	0		

Note:
Total for each column in 7a will get updated after you click on save.

8 a) Details of Plastic Raw Material/Packaging Procured from Registered Entity *

Search

Add Detailed View

SL.No	Quantity (Ton)	Recycled %	Plastic Category	Financial Year
No data available.				

Items Per Page 1 - 0 Items of 0 Prev Next

8 b) Details of Plastic Raw Material/Packaging Procured from Non-registered Entity *

Search

Detailed View

SL.No	Quantity (Ton)	Recycled %	Plastic Category	Financial Year
No data available.				

Items Per Page 1 - 0 Items of 0 Prev Next

8 c) Details of Plastic Raw Material Sold to Registered PIBOs

Search

Add Detailed View

SL.No	Quantity (Ton)	Recycled %	Plastic Category	Financial Year
No data available.				

Items Per Page 1 - 0 Items of 0 Prev Next

8 d) Details of Plastic Raw material sold to UnRegistered PIBOs

Search

Detailed View

SL.No	Quantity (Ton)	Recycled %	Plastic Category	Financial Year
No data available.				

Items Per Page 1 - 0 Items of 0 Prev Next

PreviousNext

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Figure 1.17: Plastic material sold (Registered entity)

Details of Plastic raw material sold

Supplier	Buyer	Name of the Entity
Registration	Registration	Entity Name
Address	Name	Address
GSTIN	GSTIN	GSTIN
GSTIN type	GSTIN type	GSTIN type
Total Plastic Quantity	Total Plastic Quantity	Total Plastic Quantity
GSTIN	GSTIN	GSTIN

Figure 1.18: Plastic material sold (Unregistered entity)

Details of Plastic raw material sold

Supplier	Buyer	Name of the Entity
Registration	Registration	Entity Name
Address	Name	Address
GSTIN	GSTIN	GSTIN
GSTIN type	GSTIN type	GSTIN type
Total Plastic Quantity	Total Plastic Quantity	Total Plastic Quantity
GSTIN	GSTIN	GSTIN

Figure 1.19: Part D (Producer)

Producer13

Part D: Action plan for implementation of Extended Producer Responsibility (EPR) for Plastic Waste Management (PWM) for 2022-23

9 a) Plot Area of the Facility (sqm) *

Plot area in sqm
This field is required.

9 b) GPS Location of the unit

Latitude *

Longitude *

Latitude
This field is required.

Longitude
This field is required.

9 c) Upload pictures of the facility (with geo tagging)

i. Raw material storage area *
(Max file size of image is 150 KB)

Attach file
Please upload image

ii. Production process *
(Max file size of image is 150 KB)

Attach file
Please upload image

iii. Products dispatch area *
(Max file size of image is 150 KB)

Attach file
Please upload image

iv. Please enter video link of the plant

Video link of the plant

9 d) Plant machinery details

Name of machine *	Power Rating (kW/h) *	Operating Hours (h) *	Processing Capacity (TPA) *	Upload Picture of machine *	Add/Remove
Name of machine This field is required.	Power rating This field is required.	Operating hours This field is required.	Processing Capacity This field is required.	Choose File No file chosen Please upload image	

9 e) Production Details

Raw Material (Category) *	Type *	Plastic Packaging Category Product *	Production Capacity *	Add/Remove
Select This field is required.	Select This field is required.	Select This field is required.	Production Capacity This field is required.	

9 f) Power Load of the Plant

Sanctioned power load of plant (kW/h) *

This field is required.

Upload electricity bill *
(Max file size of PDF, PNG, JPEG, JPG is 5 MB)

Attach file
Please upload file

9 g) Disaster management plan

Onsite

Select

Offsite
(Max file size of PDF is 5 MB)

Attach file
This field is required.

PART E: ACTION PLAN FOR IMPLEMENTATION OF EXTENDED PRODUCER RESPONSIBILITY (EPR) FOR PLASTIC WASTE MANAGEMENT (PWM) FOR 2022-23

10 a) Exemption from use of recycled plastic by CPCB

This field is required.

10 b) EPR Targets

	Rigid Plastic (Cat-I)	Flexible Plastic (Cat-II)	MLP (Cat-III)	Compostable Plastic (Cat-IV)	Total EPR target
Min Recycling Target + Max EOL Tar...	0	0	0	0	0
Max EOL Target	NA	NA	NA	NA	NA
Items Per Page: All	1 - 2 Items of 2				Prev Next
Use of Recycled Material Target	0	0	0		
Items Per Page: All	1 - 1 Items of 1				Prev Next

11) Please attach Covering Letter(Only PDF) *
(Max file size of PDF is 5 MB)

Attach file
This field is required.

12) Please upload signature(Only png / jpeg, jpg, gif) *
(Max file size of image is 150 KB)

Attach file
This field is required.

13) Any Other Information & Self declaration of enterprise based upon Audited Statement (Only PDF)
(Max file size of PDF is 5 MB)

Attach file

☐ I agree to the following points that:

1) I have carefully read and understood the instructions for filling the application as per the Standard Operating Procedure (SOP) for Granting Registration to Producers, Brandowners & Importers(PIBOs) as per PWM Rules framed by CPCB.

2) I further undertake that all information provided in this application is correct to the best of my knowledge and undertake that in case any false information is found to be submitted than penal action including cancellation of Registration issued by CPCB may be initiated against my organization.

3) If any of the submitted documents is found to be irrelevant or fake, the application would be rejected and the application fee would be forfeited.

Previous **Submit**

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1.2.3 IMPORTER:**1.2.3.1. PART A: General Information**

(a) Same as Brand Owner except that IEC is required in Entity details
(Figure 1.20)

(b) **Additional Document to be submitted:** Copy of IEC

1.2.3.2 Part B: Pertaining to Liquid & Gaseous Emissions

(a) Not applicable in case of Importer

1.2.3.3 Part C: Regarding Wastes

Same as Producer with the following changes

- i. Country of Origin shall be mentioned in the Procurement Details
(Figure 1.21)
- ii. Recycled plastic content shall not be reported in Sales /
Procurement transactions

1.2.3.4 EPR Action Plan & Remaining Sections: (a) Same as brand-owner**Figure 1.20 Part A Importer**

IMPORTANT INSTRUCTION "Applicant may keep all the information ready prior to filling up the form, for convenience"

Note: The partwise information to be entered in Importer Registration form.

Part A : General Information
Part B : Pertaining to Liquid Effluent and Gaseous Emissions
Part C : Pertaining to Waste
Part D : Action plan for implementation of Extended Producer Responsibility (EPR) for Plastic Waste Management (PWM)

Part A: General Information

Starred (*) fields are mandatory

1 a) Entity Details

Name of the organization (Legal Name) * Importer sample

Trade Name * importer sample

Type of Business * Partnership / Proprietorship

Registered Address * sample address

Postal Address * Enter postal address

PAN * (Max file size of PDF is 2 MB) BTXPD0520K Please Upload PAN

GST * (Max file size of PDF is 2 MB) Enter GST Number Please Upload GST

Type of company * Medium

IEC * (Max file size of PDF is 5 MB) Enter IEC Number Please Upload IEC

Please upload supporting document for company category * View Change file Save

* Click here to save and proceed

1 b) Authorized Person Details

Name * sample importer

Designation * md

Mobile No. * 8700564214

Email * sampleimp@gmail.com

PAN * (Max file size of PDF is 2 MB) BTXPD0520K Please Upload PAN

Go to Settings to activate Windows

Figure 1.21: Procurement Details (Importer)

Add Material Procurement Details

Registration Type*	Entity Type*	Name of the Entity *
Unregistered	Select Entity Type	Entity Name
Country*	Address*	Mobile Number*
Select Country	Postal Address	Mobile Number
Plastic Material Type *	Category of Plastic*	Financial Year*
Select Plastic Material Type	Select Plastic Category	Select Financial Year
Date*	Quantity (Ton)*	Invoice Number*
dd-yyy	Enter Quantity	Enter Invoice Number
Upload Invoice *		
Upload Invoice		
	Submit	

Figure1.22 Importer: Raw material sold (Registered entity)

Details of Plastic Raw material sold

Registration Type*	Entity Type*	Name of the Entity *
Registered	Select Entity Type	Select Entity Name
Address*	State*	Mobile Number*
Postal Address	Select State / UT	Mobile Number
Plastic Material Type *	Category of Plastic*	Financial Year*
Select Plastic Material Type	Select Plastic Category	2022-23
GST *	Bank Account No*	PIN Code*
Enter GST Number	Enter Account Number	Enter PIN Code
GST Paid *	% of Recycled Plastic Content (or value for Virgin material)*	Invoice Number*
Enter GST Paid	Recycled Plastic	Enter Invoice Number
Sales to Registered PIBO		
Total Quantity (Tons)*		
Enter Quantity		
Upload Invoice (Can be uploaded later)		
Upload Invoice		
Max file size of document is 2 MB		
	Submit	

Figure 1.23: Importer Raw material sold (Unregistered entity)

1.3 Late Fees Mechanism

Once the application is submitted, it is reviewed by concerned authorities. In case the application is not approved, unit shall resubmit the application by clicking on “Resubmit” (**Figure 1.24**) within the specified time and application fees as per given late fee mechanism (**Figure 1.25**)

Figure 1.24: Resubmission of Application

Figure 1.25: Late fees Mechanism

Payment Details

Approved For Fee Contribution

For the registration of Processor, Importer and Brand Owner (PBO), under Plastic Waste Management Rules 2016 (as amended)

1. Registration Fee

Sl No	Particulars	Fee (INR)
1	Registration Fee	10,000
2	Annual Fee	10,000
3	Annual Fee	10,000

Late Fees For Registration

Below table shows the percentage of various submitted documents

No. of Days after Application was not approved	First Submission	Second Submission	Third Submission onwards
1st Submission (10 days)	10%	15%	20%
2nd Submission (10 days)	10%	15%	20%
3rd Submission (10 days)	10%	15%	20%
4th Submission (10 days)	10%	15%	20%
5th Submission (10 days)	10%	15%	20%

Please proceed to pay (INR)

Go to My Profile

Chapter 2: Registration of Plastic Waste Processors (PWPs)

2.0 Sign up & Login: Same as PIBO

2.1 Filling up of the Application form

2.1.1 Company Details

(a) Proforma given at **Figure 2.1**

(b) Documents required : Pdf copy of GST, CIN & PAN

Figure 2.1: Company details

*** Marks are Mandatory**

1. Company Details

i. Name	PWF TEST 09-11-2022 301		
ii. Plant Address (same as plant address)	ABC STREET		
iii. State / UT *	DELHI		
iv. District *	East Delhi		
v. Type of Business *	Partnership / Proprietorship		
vi. Pin Code *	110032		
vii. GST No. *	19AABCL6803R1ZM	Upload pdf of Scan GST No. *	View
viii. PAN Number *	ABCTY1234C	Upload pdf of Scan PAN Number. *	View
ix. CIN *	U74809DL1800P10037732	Upload pdf of Scan CIN.	View
x. Registered Address *	ABC STREET, DELHI		
xi. Plot area of the Facility (sqm) *	1000		
xii. No. of workers (including contract labor) *	100		

2.1.2 GPS Location:

GPS Location can be added by selecting location on the map or by adding Latitude & Longitude (**Figure 2.2**)

Figure 2.2: GPS Location of unit**2.1.3 Authorized person Details**

(a) Proforma given at **Figure 2.3**

(b) Documents required: PDF copy of Aadhar card & PAN card

Figure 2.3: Authorized Person details

3. Authorized person

I. Name: EPR TEST APPLICATION

II. Designation: ASSOCIATE

III. Mobile No.: 8130421858

IV. PAN No.: AAAAM8000T

V. Author No.: 062349578900

VI. Email Id: jghor133508@kanawic.com

Upload pdf of scan*
PDF file size must be 2 MB. No file chosen

Upload pdf of scan*
PDF file size must be 2 MB. No file chosen

2.1.4 Industry details

(a) Information to be provided includes

- Date of Commencement of Operations,
- Existing/Fresh Registration/ Renewal of Registration,
- Type of facility(Process Code as per SOP)
- Process Flow Diagram)

(b) Documents to be submitted:

Copy of existing Registration (as applicable)

(c) Proforma given at Figure 2.4

Figure 2.4: Industry details

5. Registration Under Plastic Waste Management Rules

Have you already registered under PWR Rules 2015?

6. Renewal of Registration

Renewal of Registration?

7. Type of facility

Type of facility?

Manufacturing Process

8. Process flow diagram

Upload process flow diagram
PDF file size must be 2 MB. No file chosen

2.1.5 Consents & Authorization

- a) **Documents to be submitted:** Valid Consents & Authorization
- b) **Proforma given at Figure 2.5**

Figure 2.5: Consents & Authorization

2.1.6 Picture/Video of the facility

- (a) **Document to be submitted:**

- Geo tagged pictures of raw material storage area, production area and product dispatch area
- Video link of plant

- (b) Proforma given at **Figure 2.6**

Figure 2.6: Plant Pictures/Video

2.1.7 Plant Machinery details

- Proforma given at **Figure 2.7**

Figure 2.7: Plant Machinery Details

11. Plant machinery details

Picture file upto size 1 MB

Name of machine *	Power Rating (KW/h) *	Operating Hours (hr) *	Processing Capacity (TPA) *	Upload Picture of machine *	Add/Remove
				Choose File No file chosen	Add

2.1.8 Industry Details

(a) Information to be provided: Plastic waste processing/Production capacity & Power Load of the Plant.

(b) Proforma given at **Figure 2.8**

Figure 2.8: Industry Details 2

12. Plastic Waste Processing Capacity

PW Category	Process Code	Processing Capacity (TPA)	Product	Production Capacity (TPA / 90% for WTE plants) / M/years (for co-processing)	Add/Remove
					Add

13. Power Load of the Plant

Sanctioned power load of plant (kW):

Upload electricity bill*
PDF file size must be < 1 MB

14. Waste Management

I. Waste generation (in processing plastic waste)

Type of waste *	Quantity (TPM) *	Mode of Treatment/Disposal *	Add/Remove
			Add

II. Waste Collection and transportation*
PDF file size must be < 1 MB

2.1.9 Waste Management & Others

(a) Proforma given at **Figure 2.9**

(b) Documents to be submitted

- Analysis report of characterization of waste generated
- Soft copy of documents giving Occupational safety and health aspects
- Soft copy of document giving details of pollution control measures
- Soft copy of onsite/offsite Disaster management plant
- Other documents :Same as PIBO

Figure 2.9: Waste Management & Others

14. Waste Management			
i. Waste generation in processing plastic-waste			
Type of waste *	Quantity (TPA) *	Mode of Treatment/disposal *	Add/Remove
			Add
ii. Waste Collection and transportation *			
Choose File		No file chosen	
PDF file size must be 2 MB.			
15. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC			
i. Authorised *			
ii. Name of Disposal Facility *			
iii. Please attach analysis report of characterization of waste generated (including leachate test if applicable) *		Choose File	
PDF file size must be 2 MB.		No file chosen	
iv. Occupational safety and health aspects *		Choose File	
PDF file size must be 2 MB.		No file chosen	
16. Pollution Control Measures			
i. Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluents. *			
ii. Upload File *		Choose File	
PDF file size must be 2 MB.		No file chosen	
iii. Whether unit is in compliance with conditions laid down in the said rules. *			
iv. Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment. *			
v. Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess eco-toxicity. *			
17. Disaster management plan			
i. Onsite *		Choose File	
PDF file size must be 2 MB.		No file chosen	
ii. OffSite *		Choose File	
PDF file size must be 2 MB.		No file chosen	
iii. Any other relevant information including fire or accident mitigative measures *		Choose File	
PDF file size must be 2 MB.		No file chosen	

Chapter 3: Generation & Transfer of Certificates by Plastic Waste Processors

3.0 Background

This chapter I comprises of two Sections

- Section 1: Physical Verification of PWPs by SPCBs/PCCs
- Section 2: Generation & Transfer of Certificates by PWPs

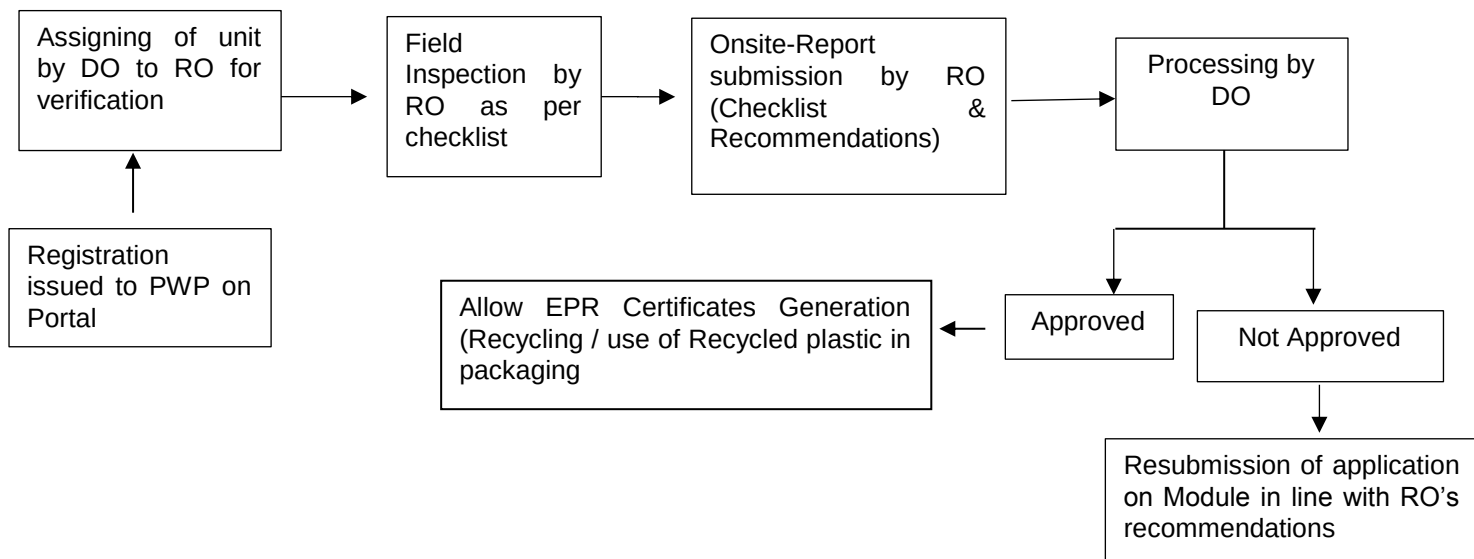
3.1 Physical Verification of PWPs

Physical verification of PWPs is to be done by SPCBs/PCCs after Registration of the PWP on the EPR Portal. PWP will be able to generate certificates only after approval of physical verification by the respective SPCB/PCC. The feature will remain disabled till the PWP facility gets physically verified.

SPCB/PCC (Designated officer) will get verification request on their login page as soon as they grant registration to a PWP. SPCB/PCC (DO) has to assign the PWP to concern SPCB/PCC (RO) for field verification. SPCB/PCC (RO) to conduct physical verification of PWP premises and verify facility as per a checklist (**Table 1**) and send the recommendations to SPCB/PCC (DO). SPCB/PCC (DO) can approve or reject verification of PWPs based on RO's recommendations. It is to be noted that

“Conversion factor” required for assessment of input plastic waste processed based on output quantity is to be confirmed by RO in this section.

The certificate generation feature will get enabled for PWP upon approval of physical verification. If SPCB/PCC rejects the application, then the certificate generation feature will not be enabled. PWP will then be required to upgrade their facility at their end. Once the PWP is ready for verification, they can re-submit request for the verification process through the portal. PWP will get the status of the verification process through SMS and email notifications. The Physical Verification Workflow is illustrated in **Figure 3.1**

Figure 1: Physical verification Workflow**Table 1: PWP Physical Verification Checklist**

1.	Company Details	Yes/No	Remarks
	• PAN		
	• CIN (wherever applicable)		
	• GST		
2.	Plot Area		
3.	No. of Workers		
4.	GPS Location of unit		
5.	Authorized person		
	• PAN		
	• Aadhar		
6.	Registration (Fresh/Renewal)		
7.	Process Flow Diagram		
8.	Consent Valid (Yes/No)		
9.	Authorization under Hazardous		

Waste Rules Valid (Yes/No/NA)								
10. Uploaded Pictures								
• Raw Material								
• Production Area								
• Packaging Area								
11. Plant Machinery Details								
S.No	Machine		Power Rating		Processing Capacity			
	Given details	Y/N	Given details	Y/N	Given details		Y/N	
12. Plastic Waste Processing / Packaging Material Production capacity								
PWP	Processing Code		Capacity		Product		Production Capacity	
	Given details	Y/N	Given details	Y/N	Given details	Y/N	Given details	Y/N
13. Sanctioned Power load							Y/N	Remarks
Electricity Bill								
14. Waste Management Details								
15. Pollution Control Measures								
16. Disaster Management Plan								
Onsite								
Offsite								
17. Overall Recommendation								

Note:

- **Checklist shall autofetch Auto fetch details from application form**
- **Report shall capture GPS location of field officer**
- **Conversion Factor for Generation of Certificates shall be confirmed through Field Verification**

The various steps involved in Physical verification include the following:

- Step 1: Creation of Login Credentials of SPCB/PCC's Regional office (RO) by Designated Officer (DO) (**Figure 3.2**)
- Step 2: Assignment of Registered PWP by DO to concerned RO for Physical verification (**Figure 3.3**)
- Step 3: Conduction of onsite physical verification by RO & Online Filing of Checklist by RO (**Figure 3.4 &3.5**)
- Step 4: Communication of Recommendations of RO to DO (**Figure 3.6**)
- Step 5: Approval /Rejection of Physical Verification of PWPs by DO based on RO's recommendations (**Figure 3.7**)
- Step 6: Activation of Certification Generation function of PWP based on approval of Physical Verification

Figure 3.2: Creation of Login Credentials by DO (DO Dashboard)

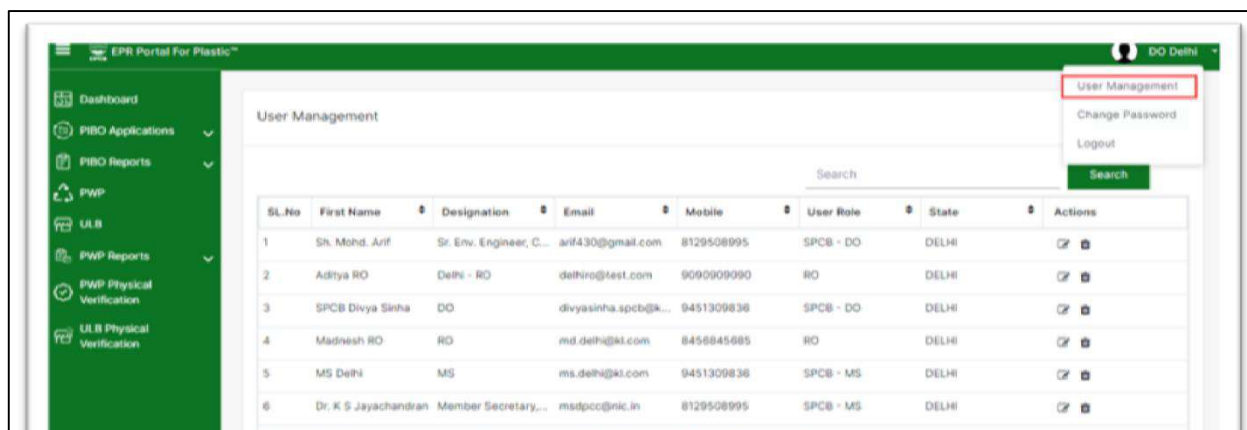


Figure 3.3: Assignment of Registered PWP by DO to concerned RO

Add User

First Name *
Last Name *

Designation *
Designation

Email *
plastic@delhi.com

Password *

Mobile *
Mobile No.

Date *
DD-MM-YY

User Role *
Select

Submit

Assign

Assign to: RO Delhi

Assign **Cancel**

Figure 3.4: Conduction of onsite physical verification by RO & Online Filing of Checklist by RO

EPR Portal For Plastic™

PWP Physical Verification Process

Physical Verification Status: All

Search

SL.No	Company	Registered Address	State/UT	District	Physical Verification Status Updated on	Physical Verification Status	Actions
1	PWP Test 001	Delhi	DELHI	Delhi	2022-11-14 11:21:01	Assigned RO Delhi (Regional Offc)	🔍 📄
2	PWP Test Wte	Delhi	DELHI	DELHI	2022-11-05 23:52:29	Under review DO Delhi (DO)	🔍 📄 Update Physical Verification Checklist
3	PWP Test Wto	Delhi	DELHI	Delhi	2022-11-05 23:52:00	Under review DO Delhi (DO)	🔍 📄
4	PWP 18 oct	test	DELHI	New Delhi	2022-10-19 17:28:27	Approved	🔍 📄
5	pwp21oct	Delhi	DELHI	South Delhi	2022-11-14 11:04:25	Approved	🔍 📄

Showing 1 to 10 of 10 entries

Previous 1 2 Next

Figure 3.5: Online Filing of Checklist

PWP Physical Verification Checklist Last updated: 2022-09-18 18:44:11 ✕

Company Details	Value	Yes/No	Remarks
Company PAN *	AAAAA1234A	Select ▼ This field is required	 This field is required
Company CIN (Wherever Applicable) *	L21091KA2019OPC141331	Select ▼ This field is required	 This field is required
Company GST *	22AAAAA0000A1Z5	Select ▼ This field is required	 This field is required
Plot Area (sqm) *	1000	Select ▼ This field is required	 This field is required
No. of Workers (including contract labour) *	500	Select ▼ This field is required	 This field is required
GPS Location Of Unit *	28.658158213966388 - 77.3648564661616	Select ▼ This field is required	 This field is required
Authorized person			
Authorized Person - PAN *	AAAAA1234A	Select ▼ This field is required	 This field is required
Authorized Person - Aadhar *	465896302548	Select ▼ This field is required	 This field is required
Registration (Fresh/Renewal) *	yes	Select ▼ This field is required	 This field is required
Process Flow Diagram *	View	Select ▼ This field is required	 This field is required
Consent Valid (checkbox) *	yes	Select ▼ This field is required	 This field is required
Authorization under Hazardous Waste Rules Valid (checkbox/NA) *	yes	Select ▼ This field is required	 This field is required
Uploaded Pictures			
Uploaded Pictures - Raw Material *	View	Select ▼ This field is required	 This field is required
Uploaded Pictures - Production Area *	View	Select ▼ This field is required	 This field is required
Uploaded Pictures - Packaging Area *	View	Select ▼ This field is required	 This field is required

	Machine		Power Rating (kW)		Processing Capacity (TPA)	
S.No	Given details *	Y/N *	Given details *	Y/N *	Given details *	Y/N *
1	MachineA	Select	100	Select	500	Select

Plastic Waste Processing / Packaging Material Production capacity

PWP	Processing Code		Capacity (TPA)		Product		Production Capacity (TPA / MWI for WtE plants) / MJoules (for co-processing))	
	Given details *	Y/N *	Given details *	Y/N *	Given details *	Y/N *	Given details *	Y/N *
CAT-I	R1 - Recycl	Select ▼	100.0000	Select ▼	HDPE	Select ▼	100.0000	Select ▼

Conversion Factor

Category	Process Code	Application	Conversion Factor	Conversion Factor
CAT-I	R1 - Recycling - Pellets / Chips (CAT-I)	LOC		
Stationed Power load (kW) *	100.0000	Select ▼		This field is required
Electricity Bill *	View	Select ▼		This field is required
Waste Management Details *	Waste Type A	Select ▼		This field is required

Pollution Control Measures *	yes	Select ▼		This field is required
Disaster Management Plan				
Disaster Management Plan - Onsite *	View	Select ▼		This field is required
Disaster Management Plan - Offsite *	View	Select ▼		This field is required
Overall Recommendation *		Select ▼		This field is required

Submit

Close

Figure 3.6: Communication of Recommendations of RO to DO

Update Status

pwp21oct - Delhi

Forward Verification Report to

Enter Comment *

Submit

Figure 3.7: Approval /Rejection of Physical Verification of PWPs by DO based on RO's recommendations

PWP Physical Verification Process

Physical Verification Status: All

Search

SL.No	Company	Registered Address	State/UT	District	Physical Verification Status Updated on	Physical Verification Status	Actions
1	pwp2toct	Delhi	DELHI	South Delhi	2022-11-14 11:00:37	Under review DO Delhi (DO)	Review Verification
2	PWP Rec October	test	DELHI	New Delhi	2022-11-04 23:58:00	Approved	Review Verification
3	WTE	delhi	DELHI	New Delhi	2022-11-05 23:59:12	Approved	Review Verification
4	Madnesh WtoE	okhla Delhi	DELHI	South Delhi	2022-11-06 00:10:49	Approved	Review Verification
5	atanucop	delhi	DELHI	New Delhi	2022-11-05 23:52:55	Approved	Review Verification
6	PWP TEST 09-11-20...	ABC STREET	DELHI	East Delhi	2022-11-10 14:45:06	Approved	Review Verification

Showing 21 to 26 of 26 entries

Previous 1 2 3 Next

Update Status

PWP Test Wto - Delhi

Please select any one of the following

☒ Approved
 ☐ Not Approved

Submit

3.2 Generation & Transfer of EPR Certificates by PWPs

This section will essential consist of various segments as given below:

- (a) Plastic Waste Procurement
- (b) Production
- (c) Inventory & Sales
- (d) Wallet : Certificate Potential, Certificate Generation & Transfer

The PWP shall provide requisite details in - Procurement & Production segments – based on which inventory of items shall be generated. Sales items can be selected from the

inventory and Certificate generation potential shall be generated by applying conversion factor (confirmed during the physical verification), which shall be reflected in the wallet. The PWPs can generate certificates of various denominations of 1, 10, 50 , 100 , 500 & 1000 T based on requirement and transfer it to PIBOs in the Certificate Generation & Transfer Section. The information flow of Module 3 is given in **Figure 3.8**

This section covers different categories of PWPs including Recyclers, Waste to Energy Plants, Waste to Oil plants and Co-processors.

Figure 3.8: Information Flow for Module 3 (Certification Generation & Transfer by PWP)



There are interlinkages between different sections and checks & balances in place which shall be detailed in the subsequent sections

3.2.1 Add Procurement Details:

- The PWP's Dashboard after login shall appear as illustrated in **Figure 3.9**.
- The user can click on "PWP Operations "and then select "Procurement Details" (**Figure 3.10**) to add details related to Procurement of plastic waste.
- Addition of Procurement details can be done by clicking on "Single Entry "at the right side corner (**Figure 3.10**).
- Proforma for filling in Plastic PW Procurement details is as illustrated in **Figure 3.11**. The various details which have to be provided include:
 - Name & Address of PW Supplier

- ii. Category (I/II/III/IV) & Quantity of PW supplied (Kg/T)
- iii. Date of Procurement of PW/ Date of Entry
- iv. GST of Supplier (If GST is not available then PAN/Aadhar of Supplier has to be provided).

Providing GST details of Supplier is mandatory for WtE/WtO & Co-processors.

Remaining details are same for all categories of PWPs

- e) The user can click “**Submit**” to confirm the Entry and add another Entry, if required, by clicking on “ Single Entry”
- f) It is to be noted that “**Submit**” Button shall get activated only after complete details are filled in the proforma.
- g) **Checks** : The PWP to ensure that adequate entries for PW procurement has been made before proceeding to the Procurement Section
- h) **Documents**: Copy of invoice/GST e-invoice (as applicable as per GST Act 2017(as amended)) is to be uploaded

Figure 3.9: PWP Dashboard

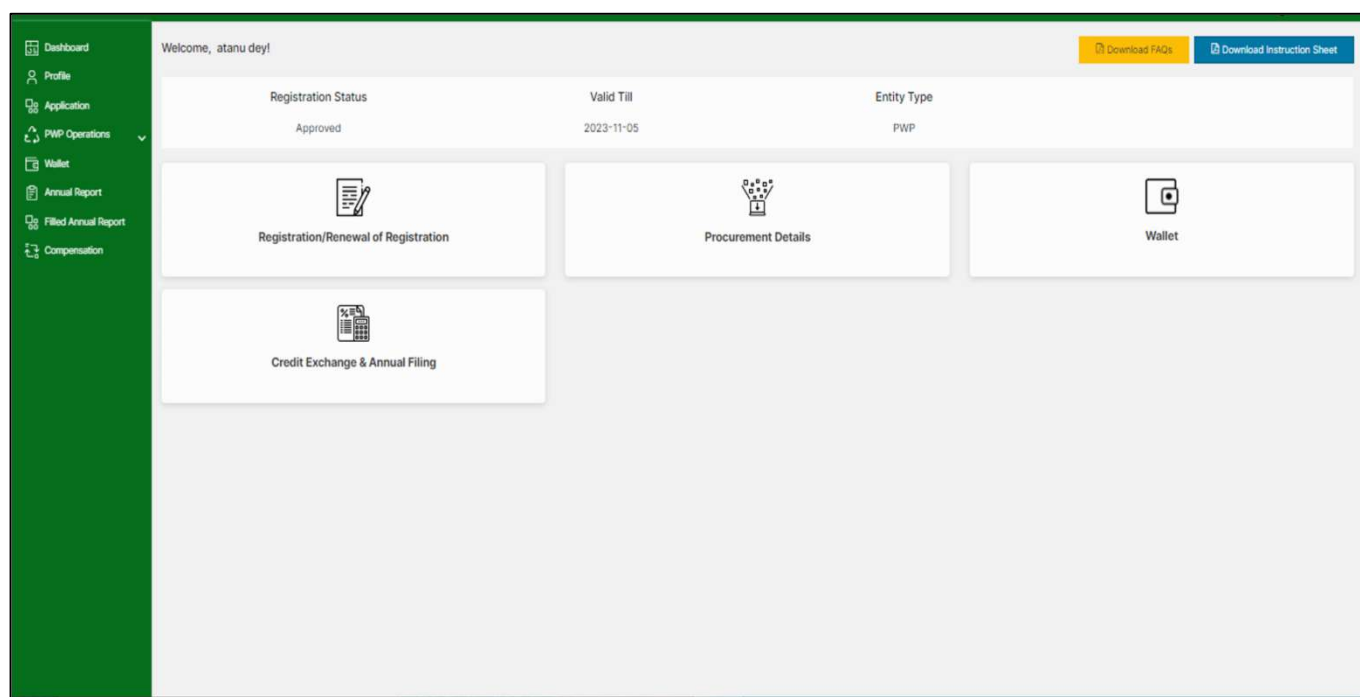


Figure 3.10: Proceeding to Procurement Section

Figure 3.11: Proforma for Addition of PW Procurement details

3.2.2 Add Production details

- The user can click on “PWP Operations” and then select “Production Details” (**Figure 3.12**) to add Production details related to Production.
- Addition of Production details can be done by clicking on “Single Entry “ at the right side corner (**Figure 3.12**).
- Production details format are different for various class of PWP

3.2.2.1: PWP (Recycler)

- a) Proforma for addition of Production details for Recycler is given in **Figure 3.13**.
Input shall include the following:
- Process Code
 - Product (Type & Quantity)
 - Plastic Waste Category (I/II/III/IV)
 - Percentage of recycled plastic in the product
 - Production date
- b) Plastic Waste Quantity category shall be auto-calculated as per the confirmed conversion factor during Physical Verification
- c) The user can click “Submit “ to confirm the Entry and add another Entry, if required, by clicking on “ Single Entry”

3.2.2.2 Waste to Energy

- a. **Proforma** for providing production details is given in **Figure 3.14**
- b. Input shall include details related to power generation during a specified period and shall include:
- Dates (From,/ To)
 - Meter Reading at Start & End of the Specified period along with pictures
 - Supporting Document issued by concerned Authority related to claimed power generation
- c. **Output:** The system shall auto-calculate the following:
- Power Generated during the specified period
 - Qualifying Energy & Qualifying feed
 - Corresponding categorywise quantity plastic waste processed during the period.
- d. **Test Report:** Prior to filling in the Production details, the PWP shall have to update the test report of feed as given in **Figure 3.15**. It includes calorific value of the feed and the percentage composition of different category of plastic waste. The Energy conversion factor of the Boiler shall be as confirmed during the Physical Verification of the Plant

3.2.2.3 Waste to Oil

- a) Proforma for filling in Production details in Waste to Oil is given in **Figure 3.16**

- b) Prior to filling in the Production details, the PWP shall have to update the test report of feed in **Figure 3.17**. The test report includes calorific value of the feed and the percentage composition of different category of plastic waste in the feed.
- c) Energy required per ton of Oil, as reported in the WtO report, is as confirmed during Physical Verification report.
- d) The PWP is required to key in the quantity of oil produced. The quantity of different categories plastic is auto-calculated using the information provided in the Test report

3.2.2.4 Co-processing

- a) Proforma for filling in Production details in Co-processing is given in **Figure 3.18**.
- b) Prior to filling in the Production details, the PWP shall have to update the test report as per details given in **Figure 3.19**. It includes calorific value of the feed and the percentage composition of different category of plastic waste.
- c) Energy required per ton of clinker, as reported in the WtO test report, is as confirmed in the Physical Verification report.
- d) The following shall be the input to the proforma
 - i. Clinker Production (T)
 - ii. Percentage of Energy contributed by Alternate Fuel (Plastics)
- e) The Quantity of different quantity of plastic processed shall be calculated based on the above two values as well as the Test Report

3.2.2.5 Waste to Compost

- a) Proforma for filling in Production details in Waste to Compost is given in **Figure 3.20**.
- b) Prior to filling in the Production details, the PWP shall have to update the test report of feed in **Figure 3.21**. The test report includes quality of feed (Tons) required per ton of compost, percentage composition of category IV (compostable) category of plastic waste in the feed.
- c) Fee required per ton of compost, as reported in the Test report, is confirmed during Physical Verification report.
- d) The PWP is required to key in the quantity of compost produced. The quantity of Cat IV plastic is auto-calculated using the information provided in the Test report.

3.2.2.5 Checks & Balances in Production Section

- a) Adequate entries for PW procurement should be made prior to production. There shall be a deduction in the procured waste quantity corresponding to its consumption in Production Section. Eg: If production shows 100 T of Plastic waste, then procurement equal or more than 100 T should have been made. Further, if a procurement of 200 T of Plastic waste has been made and 100 T of plastic waste has been consumed in production , then available plastic waste after production shall be 100 T.
- b) PWP Process Code shall be as per the Registration granted. The plastic waste processed & the product manufactured are linked with the Process code for which the registration is granted. For example , if a PWP is registered under R1 Code(Recycler – Cat 1 Waste to Pellets/Chips), then the processing shall be restricted to Category 1 Plastic waste and production shall be limited to pellets and chips
- c) Cumulative Plastic Waste Processed should not exceed Processing capacity as per Registration. For example, if the processing capacity of the unit is 1000 T of plastic waste, then processing of plastic waste cannot exceed 1000 T during the financial year.
- d) Type & Quantity of Product to be limited by the Production capacity as per the Registration granted. For example, if production capacity of unit is 800 T of pellets, then production of pellets cannot exceed 800 T during the financial year

The system shall display a message, if any discrepancy is observed as per the above listed points

Figure 3.12: Proceeding to “Production Section”

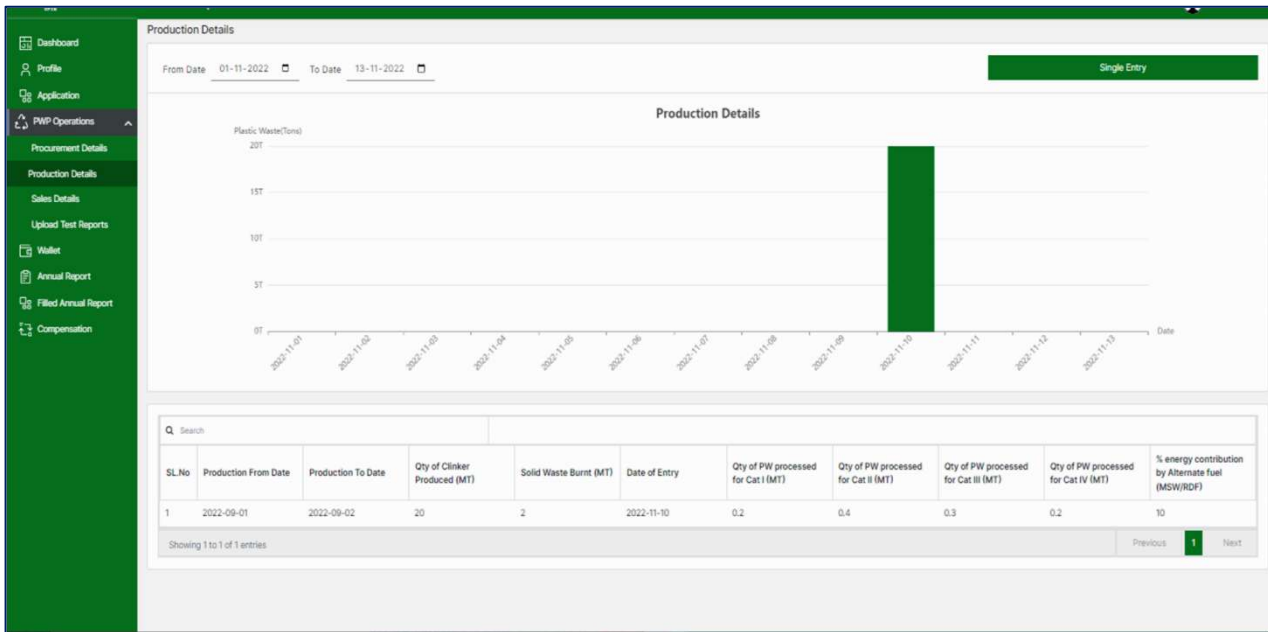


Figure 3.13: Proforma for filing Production details (Recycler)

Add Production details (Plastic Waste Recycling)

Category of Waste: Group: Qty of recyclable (MT):

Waste ID: Date of entry: Percentage of alternate fuel used:

Qty of PW processed for Cat I: Date of entry:

Submit

Figure 3.14: Proforma for Production details (WtE)

Add Production details (Waste to Energy Plants)

Period

From Date * mm/dd/2022 To Date * mm/dd/2022 Meter reading on start date * Enter power generation(mWh)

Meter reading on end date * Enter power generation(mWh) Upload meter reading image of start date * Choose File No file chosen Upload meter reading image of end date * Choose File No file chosen

Upload pdf (any other details) Upload file * No file chosen Power generation (mWh) * Enter power generation(mWh)

Qualifying energy (Mj) : 0

Qualifying solid waste/RDF (MT) : 0

Qty of PW processed for Cat I (in MT) : 0

Qty of PW processed for Cat II (in MT) : 0

Qty of PW processed for Cat III (in MT) : 0

Figure 3.15: Proforma for Test Report (WtE)

Upload Test Reports and Values Update

Last Updated on : 14/11/2022 07:46:57

Calorific value of feed to WtE boiler (KJ/Kg): 10

Plastic Content (Cat - I) % : 20

Plastic Content (Cat - II) % : 10

Plastic Content (Cat - III) % : 15

Plastic Content (Cat - IV) % : 0

Energy conversion factor of the Boiler : 0.5

Upload Test Report* [View](#)

Figure: 3.16 : Proforma for filing Production details (WtO)

Get Production details (WtO to CIL)

Period

Start Date: [Date Picker] End Date: [Date Picker] Quantity: [Text Field]

Description	Quantity	Unit
Designated for (WtO to CIL)		
Designated for (WtO to CIL)		
Designated for (WtO to CIL)		
Designated for (WtO to CIL)		
Designated for (WtO to CIL)		

Submit

Figure 3.17 : Upload Test Report (WtO)

Upload Test Report

Report No.: [Text Field] Report Date: [Date Picker]

Test Name	Result	Unit
Test 1		
Test 2		
Test 3		
Test 4		
Test 5		

Submit

Figure 3.18: Proforma for filing Production details (Coproprocessor)

[illegible]

Figure 3.19: Upload Test Report (Coproprocessor)

Dashboard

Profile

Application

PWP Operations

Procurement Details

Production Details

Sales Details

Upload Test Reports

Wallet

Annual Report

Filled Annual Report

Compensation

Upload Test Reports and Values

Last Updated on : 10/11/2022 03:33:21

Calorific value of feed (KJ/Kg):	10
Energy consumption per ton of clinker (in MJ) :	10
Category wise percentage of plastic content in solid waste	
Plastic Content (Cat-I) % :	10
Plastic Content (Cat-II) % :	20
Plastic Content (Cat-III) % :	15
Plastic Content (Cat-IV) % :	10
Test Report Validity	08-02-2023
Upload Test Report*	View

Figure 3.20: Proforma for Production details (composting)

SL.No	Production From Date	Production To Date	Qty of Compost Produced (MT)	Solid Waste Burnt (MT)	Date of Entry	Qty of PW processed for Cat IV (MT)
1	2022-11-01	2022-11-04	10	40	2022-11-15	12
2	2022-11-21	2022-11-22	10	40	2022-11-22	12
3	2022-11-16	2022-11-16	2	8	2022-11-23	2.4
4	2022-12-21	2022-12-21	1	4	2022-12-20	1.2
5	2022-12-17 00:00:00	2022-12-18 00:00:00	1	4	2022-12-23	1.2
6	2022-12-19 00:00:00	2022-12-20 00:00:00	1	4	2022-12-23	1.2

Figure 3.21: Upload Test Report (Industrial-composting)

SL.No	Production From Date	Production To Date	Qty of Compost Produced (MT)	Solid Waste Burnt (MT)	Date of Entry	Qty of PW processed for Cat IV (MT)
1	2022-11-01	2022-11-04	10	40	2022-11-15	12
2	2022-11-21	2022-11-22	10	40	2022-11-22	12
3	2022-11-16	2022-11-16	2	8	2022-11-23	2.4
4	2022-12-21	2022-12-21	1	4	2022-12-20	1.2
5	2022-12-17 00:00:00	2022-12-18 00:00:00	1	4	2022-12-23	1.2
6	2022-12-19 00:00:00	2022-12-20 00:00:00	1	4	2022-12-23	1.2

3.3 Inventory & Sales

- The user can click on “PWP Operations“, and then select “Sales Details” (Figure 3.22) to add Sales details.
- Addition of Sales details can be done by clicking on “Add New “at the right side corner (Figure 3.22).
- This Sales Details page shall have three sections:

- i. Production Inventory: Details of Production consignments giving details of product manufactured & corresponding Certificate potential in different category shall be displayed in this section. For example if 50 T of Product 1 with 60% recycled plastic and 60 T of Product 2 with 70% recycled plastic is manufactured,, then they will be listed as two separate items in the inventory section.
- ii. Add Sales Quantity: Sales items from different consignments can be selected from the “Available Qty” in the Production inventory. Actual sales quantity will have to be keyed in this section. For example from inventory detailed given at (i) above, 10 T of Product 1 and 20 T of Product 2 can be selected for sales. The format of Production inventory & Add Sales Quantity for Recycling, WtO, Co-processing & Industrial composting is given in **Figure 3.23 a, 3.23 b & 3.23 c & 3.23 d** respectively
- iii. Generate Invoice The PWP will have to key in the following details):
 - Production type & Qty
 - GST Details
 - Bank Account details

The user can click “Generate EPR Invoice “ to confirm the Entry and add another Entry, if required, by selecting additional items in”Add Sales Quantity”. The proforma for Invoice Generation for Recycler, WtO, Co-processing & composting is given in **Figure 3.24 a, b, c & d** respectively.

For the cement / clinker sales, an additional parameter- Final product Cement /Clinker has to be selected and qty of clinker in the final product has to be added. It has to be further checked that the clinker sales in the “Generate Invoice Section” is same as that in the “Add Sales Qty”
- d) EPR Invoice No. generation button shall be activated only after complete information has been provided in the proforma.
- e) Certificate Potential shall be generated after GST e-invoice (as applicable as per GST Act 2017 (as amended)) is uploaded in the “Sales Details section” (**Figure 3.22**). EPR invoice No. has to be indicated on the invoice.
- f) **Checks & Balances**
 - o The Inventory of different items is linked to the Production section

- o The PWP shall ensure that Quantity of Product sold from different consignments in “Add Sales details” is equal to the total product quantity sold in the Invoice Generation Section. “Generate invoice Button” be enabled only after all complete details in the Invoice proforma have been correctly filled in

Figure 3.22: Proceeding to Sales Section

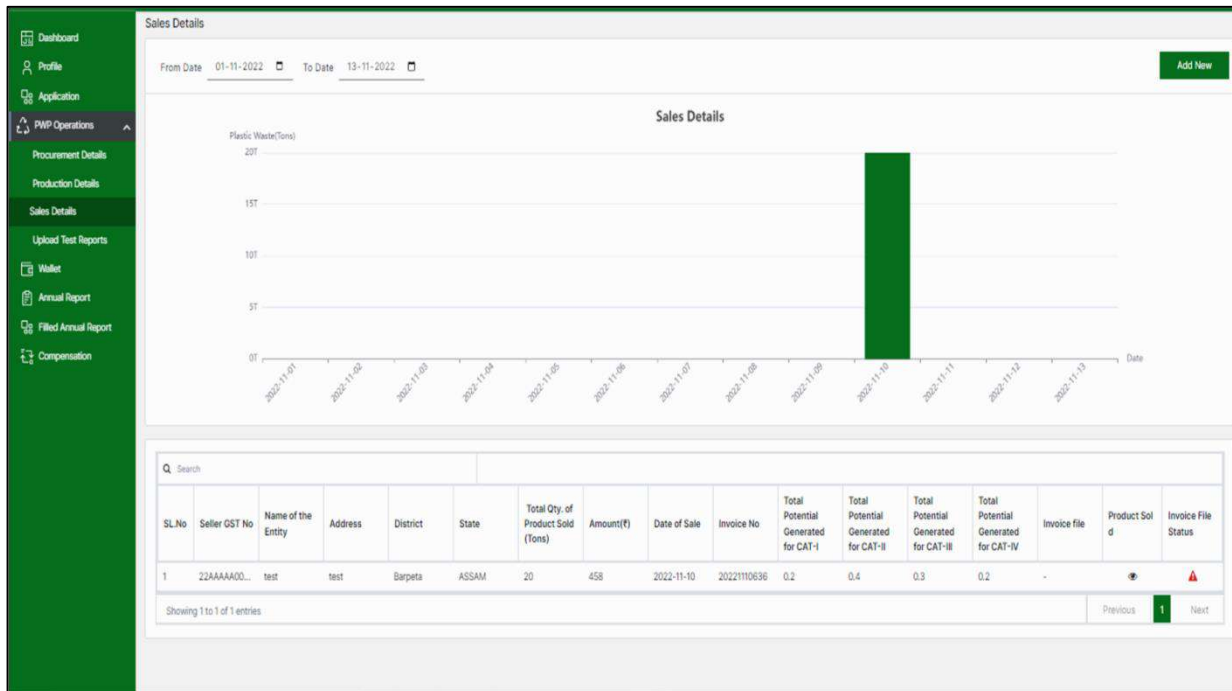


Figure 3.23(a): Inventory Details (Recycler)

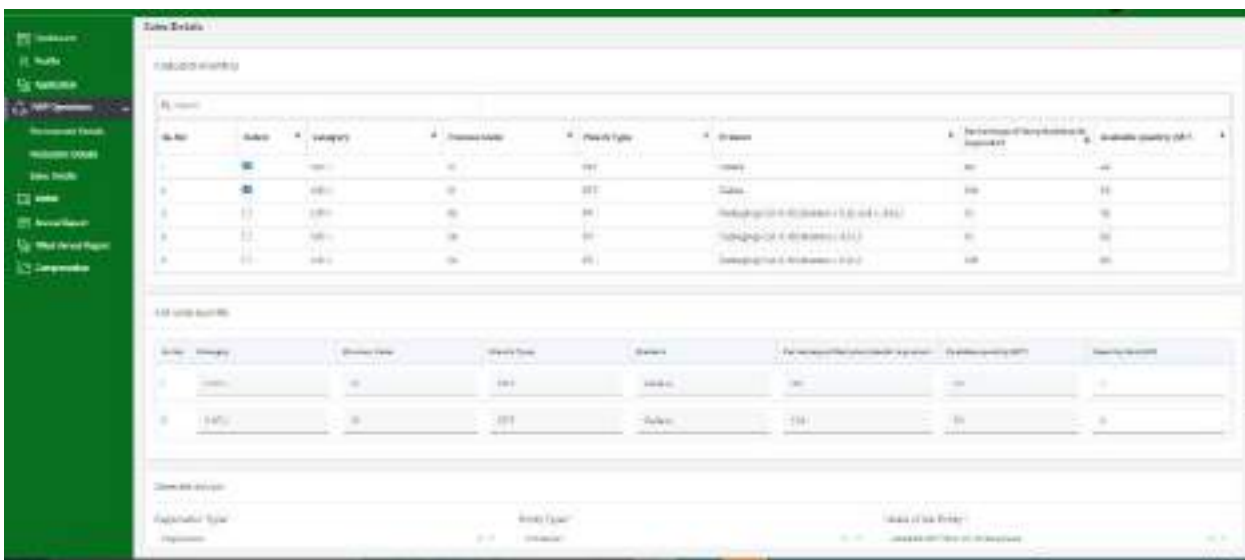


Figure 3.23(b): Inventory Details (WtO)

Inventory Details (WtO)

SL No	Status	Qualifying Feed (MT)	Qty of PW processed for Cat I (MT)	Qty of PW processed for Cat II (MT)	Qty of PW processed for Cat III (MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)
1	Active	0.26	0.026	0.052	0.039	0.026	2
2	Active	0.15	0.015	0.03	0.0225	0.015	3

Add sales quantity

SL No	Production Date	Qualifying Feed (MT)	Qty of PW processed for Cat I (MT)	Qty of PW processed for Cat II (MT)	Qty of PW processed for Cat III (MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)	Quantity Sold (MT)
1	2022-11-13	0.26	0.026	0.052	0.039	0.026	2	1

Generate invoice

Name of the Entity *
Entity Name

Product Type *
Select Product Type

Amount of material sold *
Enter amount

Percentage of clinker *
Enter percentage

Address *
Postal Address

State *
Select State / UT

District *
Select District

GST No. of Seller *
Enter GST number

Bank Account No *
Enter account number

Figure 3.23(c): Inventory Details (Coprocessor)

Inventory Details (Coproprocessor)

SL No	Production Date	Qualifying Feed (MT)	Qty of PW processed for Cat I (MT)	Qty of PW processed for Cat II (MT)	Qty of PW processed for Cat III (MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)
1	2022-11-13	0.26	0.026	0.052	0.039	0.026	2
2	2022-11-13	0.15	0.015	0.03	0.0225	0.015	3

Add sales quantity

SL No	Production Date	Qualifying Feed (MT)	Qty of PW processed for Cat I (MT)	Qty of PW processed for Cat II (MT)	Qty of PW processed for Cat III (MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)	Quantity Sold (MT)
1	2022-11-13	0.26	0.026	0.052	0.039	0.026	2	1

Generate invoice

Name of the Entity *
Entity Name

Product Type *
Select Product Type

Amount of material sold *
Enter amount

Percentage of clinker *
Enter percentage

Address *
Postal Address

State *
Select State / UT

District *
Select District

GST No. of Seller *
Enter GST number

Bank Account No *
Enter account number

Figure 3.23(d): Inventory Details (Industrial composting)

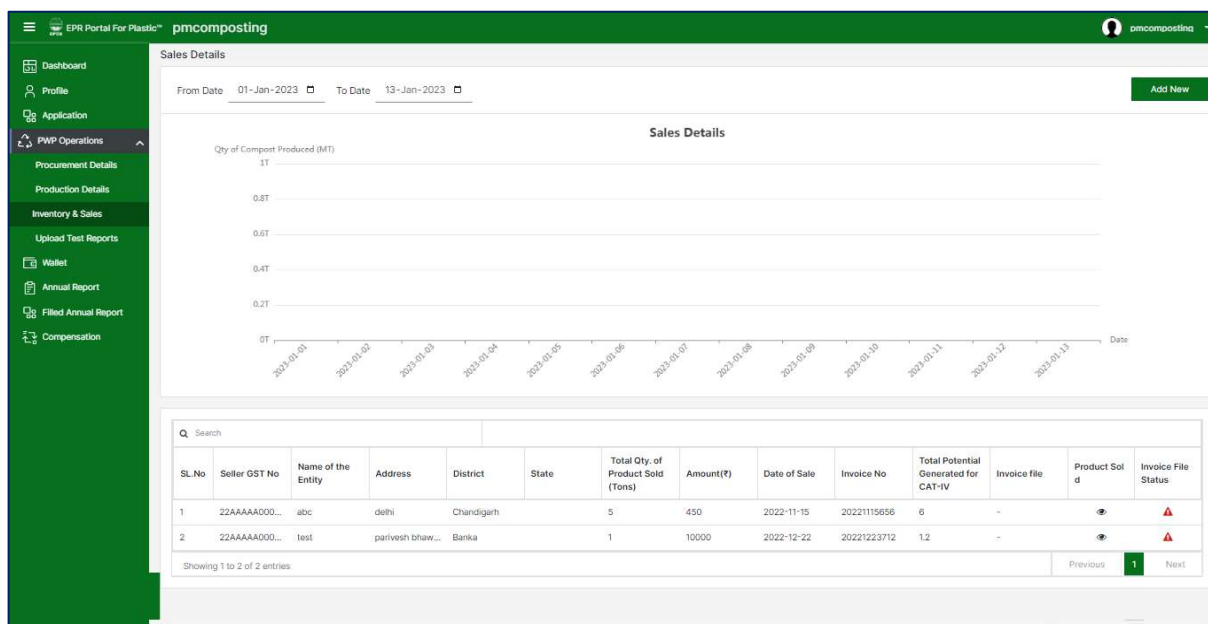


Figure 3.24(a): Proforma for Generating Invoice (Recycler)

Company Details

GSTIN: 22AAAAA000... Name of the Entity: abc Address: delhi District: Chandigarh State:

Product Details

Product Name: Compost Quantity: 5 Tons Amount: 450 ₹

Invoice Details

Invoice No: 20221115656 Date of Sale: 2022-11-15 Total Potential Generated for CAT-IV: 6

Generate Invoice

Figure 3.24(b) : Proforma for Generating Invoice (WtO)

SL No	Qualifying Feed(MT)	Qty of PW processed for Cat I (MT)	Qty of PW processed for Cat II (MT)	Qty of PW processed for Cat III (MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)	Quantity Sold(MT)
2	☐	0.09	0.018	0.018	0.018	0	100
3	☒	9	1.8	1.8	1.8	0	10000

Add sales quantity

SL No	Qualifying Feed(MT)	Qty of PW processed for Cat I (MT)	Qty of PW processed for Cat II (MT)	Qty of PW processed for Cat III (MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)	Quantity Sold(MT)
1	9	1.8	1.8	1.8	0	10000	10000

Generate Invoice

Name of the Entity *	Address*	State*
DIVYA SINHA	402-D, REGENT, SHEPRA SUN CITY, INDIRAPURAM	ANDAMAN AND NICOBAR ISLANDS
District*	GST No. of Seller *	Bank Account No*
Nicobar	22AAAA00004127	1234567890123
IFSC Code*	Principal Amount(Rs)*	GST Amount(Rs)*
UBIN0553271	290	6
Sales date*	Total Quantity Sold(MT)*	
13-11-2022	10000	

EPR Invoice Number 20221113646

Generate EPR Invoice Number

Reset

Figure 3.24(c) : Proforma for Generating Invoice(Coprocessor)

SL No	Production Order	Qualifying Feed(MT)	Qty of PW processed for Cat I (MT)	Qty of PW processed for Cat II (MT)	Qty of PW processed for Cat III (MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)	Quantity Sold(MT)
1	2022-11-16	0.09	0.018	0.018	0.018	0.018	0	100
2	2022-11-16	9.01	1.801	1.801	1.801	1.801	0	10000

Generate Invoice

Name of the Entity *	Product Type*	Address of the registered *
DIVYA SINHA	Coprocessor	402-D, REGENT, SHEPRA SUN CITY, INDIRAPURAM
Generation of Invoice *	Address*	State*
13	402-D, REGENT, SHEPRA SUN CITY, INDIRAPURAM	ANDAMAN AND NICOBAR ISLANDS
Region*	GST No. of Seller*	Bank Account No*
Nicobar	22AAAA00004127	1234567890123
IFSC Code*	Principal Amount(Rs)*	GST Amount(Rs)*
UBIN0553271	290	6
Sales date*	Total Quantity Sold(MT)*	
13-11-2022	10000	

Generate EPR Invoice Number

13 November 2022

Figure 3.24(d) : Proforma for Generating Invoice(Industrial Composting)

Sales Details

Production Inventory

SL No	Select	Production Date	Qualifying Feed(MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)
1	☒	2022-11-15	40	6	5
2	☐	2022-11-22	40	12	10
3	☐	2022-11-22	8	2.4	2
4	☐	2022-12-23	4	1.2	1
5	☐	2022-12-23	4	1.2	1

Add sales quantity

SL No	Production Date	Qualifying Feed(MT)	Qty of PW processed for Cat IV (MT)	Available quantity (MT)	Quantity Sold(MT)
1	2022-11-15	40	6	5	1

Generate Invoice

Name of the Entity *	Address*	State*
Atanu Dey	Vill Kumar Bazar	ANDHRA PRADESH
District*	GST No. of Seller *	Bank Account No*
Chittoor	22AAAAA0000A1Z5	985632578
IFSC Code*	Principal Amount(₹)*	GST Amount(₹)*
UTIB0000251	1000	100
Sales date*	Total Quantity of Compost Sold(MT)*	
13-Jan-2023	1	

Generate EPR Invoice Number

3.4 Wallet:

- The PWP can proceed to the “Wallet” section by clicking on “Wallet” on the Dashboard. Wallet shall display Available / Used Certificate generation potential corresponding to the sales for different categories of Waste. (**Figure 3.25**)
- Certificate Generation:** The PWP can generate Certificate by clicking on “Generate Certificates” Certificates of different denominations (1, 10, 50, 100, 500 & 1000 T) of different categories can be generated on the portal. (**Figure 3.26**). Category of Certificates and Certificate value shall have to be keyed in by the PWP
- Certificate Transfer:** The PWP can transfer the generated certificates by clicking on “Transfer Certificate”(**Figure 3.27**) to the **Registered PIBO**. Type of certificate, certificate value, entity type & name to which the certificate has to be transferred , has to be entered and specific denominations selected for transfer of certificates

- d) **Certificate Details:** The PWP can view details related to generated, transferred & available certificates in this section by clicking on “Generated”, “Transferred “ & “Available” in this section (**Figure 3.28**). Certificate details (ID / Category/ Value/ Type/Cumulative, Used & Available Potential/ Time of generation, validity etc) can be viewed in this section.

Figure 3.25: Wallet

Figure 3.26 : Generate Certificate

Figure 3.27: Transfer Certificate

Transfer Certificate

Category: Cust Recycling | Transfer from: Self | Entry Type: Basic Owner

Entry Name: | Total certificate value: ₹

Denomination Details:

Denomination	Count	Total	Available
1	0	0	10
10	0	0	0
50	0	0	0
100	0	0	0
500	0	0	0
1000	0	0	0
Total: ₹			

Wallet Details:

Available Certificate: 90
 Remaining Certificate: 5
 No of Certificate to be transferred: 5

Available Denomination:

1 ₹	90
10 ₹	0
50 ₹	0
100 ₹	0
500 ₹	0
1000 ₹	0

Submit

Figure 3.28: Certificate Details

Certificate Details

Filter: | |

Navigation: Dashboard, Profile, Settings, EPR Dashboard, Audit, Record View, Real-time Report, Compliance

S.No	Certificate No.	Type	Deductible	Entry	Recovery Type	Action	Status	Issued On
1	123456789	Basic	1000	Self	Transfer	Issue	Active	2023-10-27

1 of 1 record

3.5 SPCB / CPCB Dashboard

- The PIBOs/PWP's dashboard can be accessed by CPCB and the concerned SPCB/PCC which has registered the Entity (**Figure 3.29**).
- The dashboard can be accessed only after issue of Registration Certificate.
- The dashboard can be accessed by clicking on the monitor logo on the dashboard

Figure 3.29: SPCB/CPCB Dashboard showing PWP Dashboard

PWP Application

ALL APPLICATIONS

Filter: [Status] [Issues] [Submit Date] [Status/Marked To] [Action]

ID No.	Company	Registered Address	Status	Issues	Submit Date	Status/Marked To	Action
1	PWP (S) (P) (S) (S) (S)	100, 100, 100	Active	None	10/10/2022 10:00 AM	Application Under Review	[View] [Edit] [Delete] [Refresh]
2	Material (S)	100, 100, 100	Active	None	10/10/2022 10:00 AM	Application Under Review	[View] [Edit] [Delete] [Refresh]
3	Material (S)	100, 100, 100	Active	None	10/10/2022 10:00 AM	Application Under Review	[View] [Edit] [Delete] [Refresh]
4	Material (S)	100, 100, 100	Active	None	10/10/2022 10:00 AM	Application Under Review	[View] [Edit] [Delete] [Refresh]
5	Material (S)	100, 100, 100	Active	None	10/10/2022 10:00 AM	Application Under Review	[View] [Edit] [Delete] [Refresh]
6	Material (S)	100, 100, 100	Active	None	10/10/2022 10:00 AM	Application Under Review	[View] [Edit] [Delete] [Refresh]
7	Material (S)	100, 100, 100	Active	None	10/10/2022 10:00 AM	Application Under Review	[View] [Edit] [Delete] [Refresh]

Showing 7 out of 1000 records

Page 1 of 1

Chapter 4: Urban Local Bodies

4.0 Background

The Plastic Waste Management Rules cast the responsibility of collection, transportation and disposal of plastic waste on the local bodies. The Local bodies can engage in the EPR framework following the two mechanisms described below:

- (i)** Local Bodies provide resources (Plastic Waste / Material Recovery facility/ Transportation facility etc.) to PWPs. PWPs issue certificates to Local Bodies in lieu of facilities provided. Local Bodies can trade these certificates with PIBOs to fulfill their EPR liability
- (ii)** Local Bodies can set up PWP facility and generate EPR Certificates which can be transferred to PIBO to fulfill their EPR liability

In this context, provision for creating Login Credential for State Nodal Officers by CPCB and creation of Login Credentials for ULBs by State Nodal officers has been made on the EPR Portal. Further, the following provisions have been made on the EPR Portal

Mechanism 1:

- Procurement of EPR Certificates from PWP
- Transfer of EPR Certificate to PIBO

Mechanism 2

- Registration as PWP
- Generation of EPR Certificate
- Transfer of EPR Certificate to PIBO

The details of the aforementioned provisions have been detailed in this section

4.1 State Nodal Officer Login

The Login Credentials of the State Nodal officer shall be created by CPCB. The same can be used by State Nodal Officer for login to the Portal (**Figure 4.1**). Details of the Registered ULBs can be viewed on the State Nodal Officer's dashboard (**Figure 4.2**)

Figure 4.1 State Nodal Officer Login

Central Pollution Control Board
Ministry of Environment, Forest and Climate Change
Government of India

EPR Portal for Plastic Packaging

Extended Producer Responsibility (EPR) regime is under implementation in Plastic Waste Management Rules, 2016, according to which it is the responsibility of Producers, Brand Owners and Importers to ensure packaging of their plastic packaging made through recycling, to use or use of the deposit (such as depositing Rs.10/- to ensure/Producers of products to be recycled or reusing).

In order to expedite implementation process of EPR, the Ministry of Environment, Forest and Climate Change, Government of India, in its fourth amendment to the Plastic Waste Management Rules, dated February 16, 2018, notified Guidelines on Extended Producer Responsibility for Plastic Packaging in the Schedule 6 of the Rules, to put in place guidelines, measures, incentives and brand owners plastic packaging to register through the online centralized portal developed by the Central Pollution Control Board (CPCB).

Accordingly, this portal has been developed to register PBOs who are operating in more than one State with CPCB and those operating in one or two States/UTs shall be registered with the concerned State Pollution Control Board (SPCBs). PBOs shall also have to register with the concerned SPCB/POO in accordance with the provisions of the Section 13(3) of the Plastic Waste Management Rules, 2016 on the central database for developed by CPCB.

The EPR portal for Plastic Packaging provides provision for registration of PBOs/PWPs in accordance with the correct EPR hierarchy. The portal will help in tracking accountability, compliance and transparency of PBOs in EPR obligations. The portal is planned to have several modules, which allow registration of PBOs and PWPs, issue certificates by PBOs & exchange of funds, allow real time monitoring of transactions between PBOs and PWPs, allow levy of environmental compensation and provides system generated reports and facilitates filing of annual returns for the stakeholders.

This portal has been commenced with two modules for registration of PBOs and PWPs respectively. The remaining modules will be developed shortly.

Admin Login

Login as: [CPCB/Sate/UT](#) | [Admin](#)

Please enter valid email and password

Email ID:

Password:

[Forgot Password](#) | [Home](#) | [FAQs](#) | [Help Center](#)

[Login](#)

Activate Windows
Go to Settings to activate Windows

Figure 4.2: Nodal officer Dashboard

Manage ULBs

Search:

[Create New](#)

SL No	ULB Unique Code	ULB Name	District	State/UT	Actions
1	ULB001	ULB01	South	DELHI	Edit
2	ULB02	NDA0	South West	DELHI	Edit
3	ULB03	NDA0	West	DELHI	Edit
4	ULB04	DELHI	Delhi	DELHI	Edit
5	ULB05	DELHI	Delhi	DELHI	Edit

4.2 Creation of Login Credential for ULBs

The State nodal officer can create login credentials for the Local bodies by providing requisite information including Unique code nos. , ULB coordinators name designation etc. **(Figure 4.3)**. The list of State ULBs can be viewed on the dashboard **(Figure 4.4)**.

Figure 4.3 Creation of Login Credentials of Local body

Figure 4.4 : List of ULBs created by State Nodal Officer

S.No	ULB Unique Code	ULB Name	District	State	Action
1	1234567	ULB A	District A	State A	
2	1234568	ULB B	District B	State B	
3	1234569	ULB C	District C	State C	
4	1234570	ULB D	District D	State D	
5	1234571	ULB E	District E	State E	
6	1234572	ULB F	District F	State F	
7	1234573	ULB G	District G	State G	
8	1234574	ULB H	District H	State H	

4.3 ULB Login & Dashboard

The Local bodies can login using the login credentials created by State Nodal Officer (Figure 4.5). The ULB Dashboard shall have the Wallet, Registration status etc (Figure 4.6)

Figure 4.5: ULB Login



Central Pollution Control Board
Ministry of Environment, Forest and Climate Change
Government of India





EPR Portal for Plastic Packaging

Extended Producers Responsibility (EPR) regime is under implementation in Plastic Waste Management Rules, 2016, according to which it is the responsibility of Producers, Brand-owners and Importers to ensure processing of their plastic packaging waste through recycling, re-use or end of life disposal (such as co-processing waste-to-energy/Plastic-to-chemical/making industrial composting).

In order to streamline implementation process of EPR, the Ministry of Environment, Forest and Climate Change, Government of India, in its fourth amendment to the Plastic Waste Management Rules, dated February 18, 2022, notified 'Guidelines on Extended Producer Responsibility for Plastic Packaging' in the Schedule II of the Rules. As per these guidelines, Producers, Importers and Brand Owners (PBOs) shall have to register through the online centralized portal developed by the Central Pollution Control Board (CPCB).

Accordingly, this portal has been developed to register PBOs who are operating in more than two States with CPCB and those operating in one or two States/UTs shall be registered with the concerned State Pollution Control Board (SPCB). PBOs shall also have to register with the concerned SPCB/PCC in accordance with the provisions of the Section D.12 of the Plastic Waste Management Rules, 2016 on this centralized portal developed by CPCB.

The EPR Portal for Plastic Packaging provides provision for registration of PBOs/PBR in accordance with the notified EPR Guidelines. The portal will help in improving accountability, transparency and transparency of fulfilment of EPR Obligations. The portal is planned to have seven modules, which allows registration of PBOs and PBRs, issue certificates by PWBs & exchange of credits, allows real-time monitoring of transactions between PBOs and PWBs, allows levy of environmental compensation and provides system generated reports and facilitates filing of annual returns for the stakeholders.

This portal has been commenced with two modules for registration of PBOs and PWBs respectively. The remaining modules will be integrated shortly.

ULB Login

Login as: ☐ PBO ☐ PWB ☒ ULB

Please enter Email ID and password

Email ID*

Password*

[Forgot Password](#) [Home](#) [FAQs](#) [Instruction Sheet](#)

Sign In

Activate Windows
Go to Settings to activate Windows

Figure 4.6: ULB Dashboard

The screenshot displays the City SP portal interface. The header bar is green with the 'City SP' logo and a user profile icon. The left sidebar is green with navigation links: 'Dashboard', 'Application', and 'Notes'. The main content area is white and features a 'Welcome, 000000000' message, two download buttons ('Download PDF' and 'Download Invitation Sheet'), and a table with registration details.

Registration Status	Valid Till	Entry Type	Waste Processing Available
Initiated	-	USB	No

Below the table, there is a section titled 'Registration/ Renewal of Registration' with a document icon.

4.4 Mechanism 1: EPR Credit exchange with PIBOs/PWPs

The Wallet (**Figure 4.6A**) gives the different category certificates available with the Local Body. The ULB can transfer certificates in this section. PWPs can transfer EPR Certificates to ULB in lieu of services provided by ULB to the PWP. **Figure 4.7** illustrates certificate transfer from PWP and **Figure 4.8** highlights the corresponding increase in the EPR certificate in the specified category. ULB can transfer the EPR Certificates to PIBOs (**Figure 4.9**) and there is a corresponding decrease in the EPR Certificate in the specified category which has been highlighted in **Figure 4.10**. For details of certificate transfer, Chapter 3 on Certificate generation and transfer may please be referred to. It may be noted that PIBOs can trade certificates between April and June every year, ULBs can trade certificates throughout whole year. Certificate

generation procedure shall be the same as PWP and Chapter 3 may be referred to for further details. ‘

Figure 4.6A ULB Wallet

Figure 4.7: PWP credit transfer to ULB

Figure 4.8: ULB Wallet (After Transfer)

Certificate Trading (EPR Credit: 2022-01)

Please click on the information icon to update the wallet.

Category	Unit	Category	Unit	Category	Unit	Category	Unit
Processing Capacity	1000	Processing Capacity	1000	Processing Capacity	1000	Processing Capacity	1000
Available (Total Available)	1000	Available (Total Available)	1000	Available (Total Available)	1000	Available (Total Available)	1000
Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0
Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0
Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0

SL No.	Date	Transaction ID	Transfer To	Status	Amount
1	2022-01-11	Transaction ID	Transfer To	Success	10
2	2022-01-11	Transaction ID	Transfer To	Success	1
3	2022-01-11	Transaction ID	Transfer To	Success	10
4	2022-01-11	Transaction ID	Transfer To	Success	100
5	2022-01-11	Transaction ID	Transfer To	Success	5
6	2022-01-11	Transaction ID	Transfer To	Success	10

Figure 4.9: Transfer of Certificates to PIBOs

Transfer Certificate

Category: Cat-I Recycling Entity Type: Brand Owner Entity Name: 2022062862067-AASTHA SALT INDUSTR...

Total certificate value (MT): 1

Denomination Details

Denomination	Count	Total	Available
1	X 1	1	1
10	X 0	0	1
50	X 0	0	0
100	X 0	0	0
500	X 0	0	0
1000	X 0	0	0
			Total: 1

Wallet Details

Available Certificates: 11
Remaining Certificate: 10
No of Certificate to be transferred: 1

Available Denomination

1 X	1
10 X	1
50 X	0
100 X	0
500 X	0
1000 X	0

Submit

Figure 4.10: ULB Wallet (After transfer to PIBO) (decrease in EPR Credits)

Certificate Trading (EPR Credit: 2022-01)

Please click on the information icon to update the wallet.

Category	Unit	Category	Unit	Category	Unit	Category	Unit
Processing Capacity	1000	Processing Capacity	1000	Processing Capacity	1000	Processing Capacity	1000
Available (Total Available)	1000	Available (Total Available)	1000	Available (Total Available)	1000	Available (Total Available)	1000
Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0
Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0
Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0	Used (Total Used)	0

SL No.	Date	Transaction ID	Transfer To	Status	Amount
1	2022-01-11	Transaction ID	Transfer To	Success	10
2	2022-01-11	Transaction ID	Transfer To	Success	1
3	2022-01-11	Transaction ID	Transfer To	Success	10
4	2022-01-11	Transaction ID	Transfer To	Success	100
5	2022-01-11	Transaction ID	Transfer To	Success	5
6	2022-01-11	Transaction ID	Transfer To	Success	10

4.5 Mechanism 2: Registration as PWP

Application filing can be initiated by ULB by clicking on Application. (**Figure 4.11**) Requisite information including Unique code etc. has to be provided. Authorized person PAN & Aadhar details are not to be provided in case of ULB registration as PWP. Remaining details are the same as PWP (**Figure 4.12-4.13**) Details in Chapter 2 on Registration of PWP may be referred to, Certificate generation function shall be activated after completion of Physical Verification by concerned State Boards (**Figure 4.14**).

Figure 4.11: Initiating Filing of Application



Figure 4.12 : Filing of Application as PWP (Part I)



Figure 4.13: Filing of Application as PWP (Part II)

Figure 4.14: Certificate Generation after Physical Verification

Chapter 5: PIBO Operations, Credit Exchange & Annual Report (PIBO)

5.0 Background

This section details the operations which are to be carried out by PIBOs post-registration on the Centralized EPR portal on Plastic Packaging. The PIBO's operations can broadly be divided into the following categories:

- Recording Procurement & Sales Transactions
- Transfer of EPR Certificates & Wallet
- Certificate Generation
- Annual Filings
- Credit Exchange & Consolidated Report

This document details the features of each of the above categories

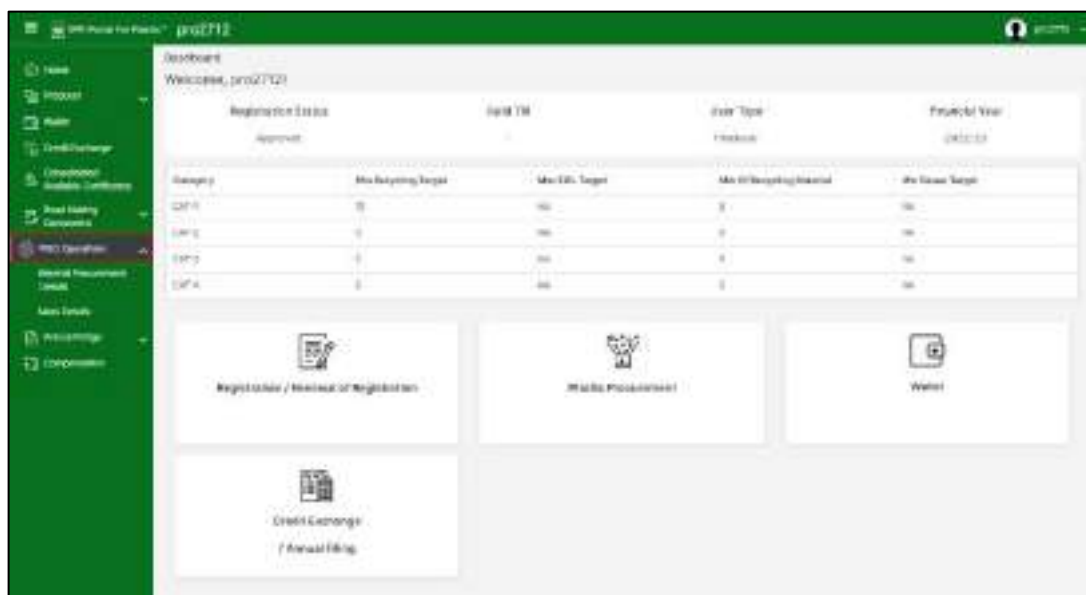
5.1 Recording Procurement & Sales Operations

The Producers & Importers are required to enter the Procurement & Sales transactions for raw material for producing plastic packaging or plastic packaging for the current financial year. The Brand-owners are required to enter only the Procurement details of plastic packaging.

The following steps are to be followed for addition of Procurement Details:

Step 1: The PIBOs can make entries in this section by clicking on “PIBO Operations/Material Procurement Details” on their dashboard (**Figure 5.1**).

Figure 5.1: PIBOs Dashboard



Step 2: Each Procurement details of each transaction by clicking on “Add New” (**Figure 5.2**).

Figure 5.2: Materials procurement details

The screenshot shows the 'Material Procurement Details' app in SAP S/4HANA Fiori. The left sidebar contains navigation icons for Home, Overview, Orders, Material, Credit Exchange, Communication, Available Certificates, Asset Tracking, Confirmation, and RSC Overview. The main content area is titled 'Material Procurement Details' and shows details for material '123456789'. It includes a table with columns: Material, Registration Type, Entry Type, Amount of Procurement, Date, Address, Ship to Location, and Quantity. The table contains one entry with a quantity of 100. The bottom of the screen shows a status bar with '100 of 100' and '100 of 100'.

Step 3: The following details have to be entered for each procurement transaction (Figure 5.3).

Figure 5.3: Procurement transaction details

The screenshot displays the 'Add Material Procurement Details' form in the gmsEPIC application. The form is organized into three main sections for data entry:

- Left Column:**
 - Acquisition Type:** A dropdown menu with 'Subcontract' selected.
 - Budget:** A dropdown menu with 'Budget (BOM) - India' selected.
 - Fiscal Period Type:** A dropdown menu with 'Select Fiscal Period Type' selected.
 - FISCAL YEAR:** A dropdown menu with '2022-2023' selected.
- Middle Column:**
 - Contract:** A dropdown menu with 'Select Contract' selected.
 - Address:** A dropdown menu with 'Select Address' selected.
 - Category of Product:** A dropdown menu with 'Select Product Category' selected.
 - Stock Material Quantity:** A dropdown menu with 'Select Stock Material Quantity' selected.
 - BOM Part:** A dropdown menu with 'Select BOM Part' selected.
- Right Column:**
 - Name of the Contract:** A text field with 'Supply Method' entered.
 - Mobile Number:** A text field with 'Mobile Number' entered.
 - Proposed Price:** A dropdown menu with 'Select Proposed Price' selected.
 - Requested Price:** A text field with 'Requested Price' entered.
 - BOM Formula Part:** A dropdown menu with 'Select BOM Formula Part' selected.

At the bottom left of the form, there is a 'Submit' button. Below the form, a message states: 'It is applicable as per (GET Act 2017 (as Amended))'.

- (a) **Registration type** :“Registered/Unregistered” of seller of plastic material has to be selected from the dropdown menu
- (b) **Entity type**: “PWP/Producer/Importer/ Brand Owner/Manufacturer/ Others” of seller has to be selected from the drop down menu (Brand Owner has to be included in Registered entity)
- (c) **Contact details**: Name, Address, State & Mobile no. of the seller has to be keyed in. Importers have to key in the Country of Import instead of State.

- (d) **Plastic Material Type:** Type of plastic material procured “HDPE/ PET/PP/PS/LDPE/MLP/Others” has to be selected from the drop down menu. In case “Others” has been selected, then Plastic Material Type has to be provided.
- (e) **Category of Plastic:** “Cat I/Cat II/Cat III/Cat IV” of the plastic material procured has to be selected from the drop down menu. If producers are procuring raw material which is being used for making plastic packaging – Cat I /Cat II/Cat III/ IV – then the same is to be selected in this section
- (f) **Financial Year:** This section shall be frozen as Procurement details have to be provided for the current financial year
- (g) **Date:** Date of Procurement to be provided
- (h) **Qty of plastic:** Quantity of plastic material procured has to be indicated in Tonnes.
- (i) **Recycled Plastic %:** Percentage of recycled plastic, if any, in the plastic material procured has to be provided
- (j) **GST:** GST No. of the Seller has to be keyed in
- (k) **GST Paid :** Amount of GST paid to the seller by the registered PIBO has to be keyed in
- (l) **Invoice no. :** It has to be keyed in by the registered PIBO
- (m) **Upload GST e-invoice:** E-invoice of the Procurement transaction has to be submitted

The Procurement transaction details can be submitted by clicking on “Submit”

Step 4: The following details have to be entered for each sales transaction **(Figure 5.4)**.

Figure 5.4: Add sales details

The screenshot shows a web application interface for adding sales details. The form is titled 'Add Sales Details' and is organized into three main sections. The first section on the left includes a dropdown for 'Registration Type', a text field for 'Contact Address', a text field for 'Contact Mobile', and a text field for 'GST Paid'. The middle section includes a dropdown for 'Entity Type', a dropdown for 'Category of Plastic', a text field for 'Bank Account', and a text field for 'Recycled Plastic %'. The third section on the right includes a text field for 'Date of Sale', a dropdown for 'Financial Year', and a text field for 'GST No.'. A green button labeled 'Generate QR Linked Number' is located at the bottom right of the form. The background shows a sidebar with various menu items and a top navigation bar.

- (a) **Registration type** :“Registered/Unregistered” of consumer of plastic material has to be selected from the dropdown menu
- (b) **Entity type**: “Producer/Importer/ Brand Owner” of consumer has to be selected from the drop down menu
- (c) **Contact details**: Name, Address, State & Mobile no. of the consumer has to be keyed in. In case of sales to Registered entity- Address, State & Mobile no of the Registered entity shall be autofilled
- (d) **Plastic Material Type**: Type of plastic material sold “HDPE/ PET/PP/PS/LDPE/MLP/PLA/PBAT/Others” has to be selected from the drop down menu.
- (e) **Category of Plastic** : “Cat I/Cat II/Cat III/Cat IV “ of the plastic material sold to be selected from the drop down menu
- (f) **Financial Year**: This section shall be frozen as Sales details have to be provided for the current financial year
- (g) **Date**: Date of Sales has to be keyed in
- (h) **Qty of plastic** : Quantity of plastic material sold to be indicated in Tonnes
- (i) **Recycled Plastic %**: Percentage of recycled plastic, if any, in the plastic material sold has to be keyed in
- (j) **GST**: GST No. of the Registered PIBO has to be keyed in
- (k) **GST Paid** : Amount of GST paid to the register PIBO has to be keyed in

- (l) **Bank Account No. / IFSC code.** of the seller (in this case the registered PIBO) has to be keyed in by the registered PIBO
- (m) **Generate EPR invoice no. :** Click on “**Generate EPR invoice no**” after providing the above details
- (n) **Uploading GST e-invoice:** The above details including the EPR Invoice no., plastic packaging quantity and the Percentage of recycled plastic have to be included in the GST e-invoice. The GST e-invoice has to be uploaded by clicking on the “Red triangle” in the last column of the “Sales Details” table. The color of the triangle shall turn green upon uploading of the GST e-invoice (Figure 5.5).

Figure 5.5: GST invoice details

Sales Details	Recycled Plastic	GST	EPR Invoice No.	GST Invoice No.	Invoice File Status
W-18-1000000	40	0	2200000000000000	2200000000	Red Triangle
W-18-1000000	40	0	2200000000000000	2200000000	Green Triangle

Step 5: Viewing Procurement & Sales Details

Complete Procurement & Sales Details, including those for previous years, can be seen in the table displayed in **Figure 5.6** & **Figure 5.7** respectively.

Figure 5.6: Material Procurement details of PIBOs operation

Date	Material Number	Plastic Material Type	Category of Plastic	Date
01-Jan-2020	0000000000000000	HDPE	Carry	01-Jan-2020
01-Jan-2020	0000000000000000	HDPE	Carry	01-Jan-2020
01-Jan-2020	0000000000000000	HDPE	Carry	01-Jan-2020
01-Jan-2020	0000000000000000	HDPE	Carry	01-Jan-2020

Figure 5.7: Sales Details of PIBOs operation

Material Number	Plastic Material Type	Category of Plastic	Financial Year	Date	Total Plastic Qty (Tons)	Recycled Plastic
0000000000000000	HDPE	Carry	2020-21	01-Jan-2020	100	0
0000000000000000	HDPE	Carry	2020-21	01-Jan-2020	100	0
0000000000000000	HDPE	Carry	2020-21	01-Jan-2020	100	0
0000000000000000	HDPE	Carry	2020-21	01-Jan-2020	100	0

Procurement & Sales details for a particular period can be filtered by keying in “From” & “To” date and clicking on “Fetch” on

The following points are to be noted:

- Sales/ Procurement transaction details have to be provided only for the current financial year

- b) Only details related to plastic packaging/ plastic raw material(for producers) used for plastic packaging have to be provided
- c) A maximum of four entries are permitted for each invoice
- d) Details have to be keyed in on a monthly basis and have to be completed by last day of each month. For the year 2022-23. Invoice uploading can be completed till March 31, 2023.
- e) Recycled plastic percentage details are not to be provided by the importers
- f) For procurement of plastic material by Registered PIBOs from Registered entities (PWP, Producers, Importers) the Procurement details shall be auto filled.
- g) GST e-invoice has to be uploaded for all transactions by all PIBOs and EPR Invoice no., plastic packaging quantity and the Percentage of recycled plastic have to be included in the GST e-invoice.

5.2 Generation & Transfer of Certificates

5.2.1 Types of Certificates

The different category of Certificates which can be procured from PWPs include the following:

- (i) Cat I (Recycling)
- (ii) Cat II (Recycling)
- (iii) Cat III (Recycling)
- (iv) Cat I (End of Life(EoL))
- (v) Cat II (End of Life)
- (vi) Cat III (End of Life)
- (vii) Cat IV (EoL)
- (viii) Cat I (Use of recycled plastic (UReP)
- (ix) Cat II URep
- (x) Cat III URep
- (xi) Cat I Reuse (0.9 - 4.9 L)
- (xii) Cat II Reuse (> 4.9 L)

In additions, PIBOs can generate EoL certificates (Cat I/II/Cat III) if they have provided plastic waste for Road construction based on self declaration. Different categories of Plastic Waste Processors/PIBO registered on Centralized EPR

Portal and the type of Certificates which they can generate is delineated in Table 1.0

TABLE 1.0 : PWP CLASS & TYPE OF EPR CERTIFICATES GENERATED		
Sl. No	Class	Type of EPR Certificate
1	PWP (Recycler)	Recycling (Cat I, II, III)
2	Industrial Composting	Composting (Cat IV)
2	PWP (Cement Co-processor)	EoL (Cat I, II,III, IV)
3	PWP (Waste to Energy)	EoL (Cat I, II, III, IV)
4	PWP (Waste to Oil)	EoL (Cat I, II & III)
5	Producer	UReP (Cat I, II & III), EoL(Road making) (Cat I, II & III)
6	Brandowner	UReP (Cat I/II/III) and Reuse (Cat I (>4.9 L and 0.9- 4.9 L) ; EoL(Road making) (Cat I, II & III)
7	Importer	EoL(Road making) (Cat I, II & III)

5.2.2 Generation of Certificates (PWP)

- The certificates listed at Sl. No 1-5 in Table 1.0 shall be generated by the PWPs on the EPR Portal.
- Each certificate shall have specific Certificate no. generated from the Portal and specific attributes associated with its generation (**Figure 5.8**)

Figure 5.8: Certificate Details

SL.No	Certificate ID	Value	Certificate Owner	Category	Processing Type	Available Potential Prior Generation	Available Potential After Generation	Used Potential Prior Generation	Used Potential After Generation	Cumulative Potential	Generated
4	CR-20221226-22f64074e5147f6ac4b6...	10	Atanu	Cat-II	Recycling	50	40	5	15	55	26/12/20
5	CR-20221226-27158adda7c44b8997db...	1	Atanu	Cat-I	Recycling	29	28	4	5	33	26/12/20
6	CR-20221226-3975d2a511b24ca586b8...	1	Atanu	Cat-I	Recycling	28	27	5	6	33	26/12/20
7	CR-20221226-92c75313011a44ac9b0c...	1	Atanu	Cat-I	Recycling	27	26	6	7	33	26/12/20
8	CR-20221226-68f235b180c641f9883c...	1	Atanu	Cat-I	Recycling	26	25	7	8	33	26/12/20
9	CR-20221227-90840994171249c5900...	1	Atanu	Cat-I	Recycling	47	46	19	20	66	27/12/20
10	CR-20221227-d1ac655de4d5344e70874f...	10	Atanu	Cat-I	Recycling	46	36	20	30	66	27/12/20
11	CR-20221226-7db83c4c176f4a9db632...	1	Mayank	Cat-I	Recycling	5.5	4.5	0	1	5.5	26/12/20
12	CR-20221226-c0571148b6e74146a883...	10	Mayank	Cat-I	Recycling	25	15	8	18	33	26/12/20
13	CR-20221227-423e8e16a2ab4a5abe8...	1	Atanu	Cat-I	Recycling	36	35	30	31	66	27/12/20

- Specific attributes associated with each Certificate shall include the category of certificate, PWP class, Certificate denomination (1T, 10 T, 50 T, 100 T, 500 T.). Source of generation as well as transfer details for each certificate can also be viewed in the Certificate details (**Figure 5.8A**)

Figure 5.8A: Certificate details section

Certificate ID	Category	Processing Type	Available Potential prior Generation	Available Potential after Generation	Used Potential prior Generation	Used Potential after Generation	Cumulative Potential	Generated At	Validity
CR-20221226-22f64074e5147f6ac4b6...	Cat-II	Recycling	50	40	5	15	55	26/12/2020	06/10/2021

5.2.3 Transfer of certificates from PWP to PIBOs

- The details of EPR Certificates generated by PWPs shall be displayed on the EPR Portal (**Figure 5.9 & 5.9A**)

Figure 5.9: Certificates viewing section on the National Dashboard

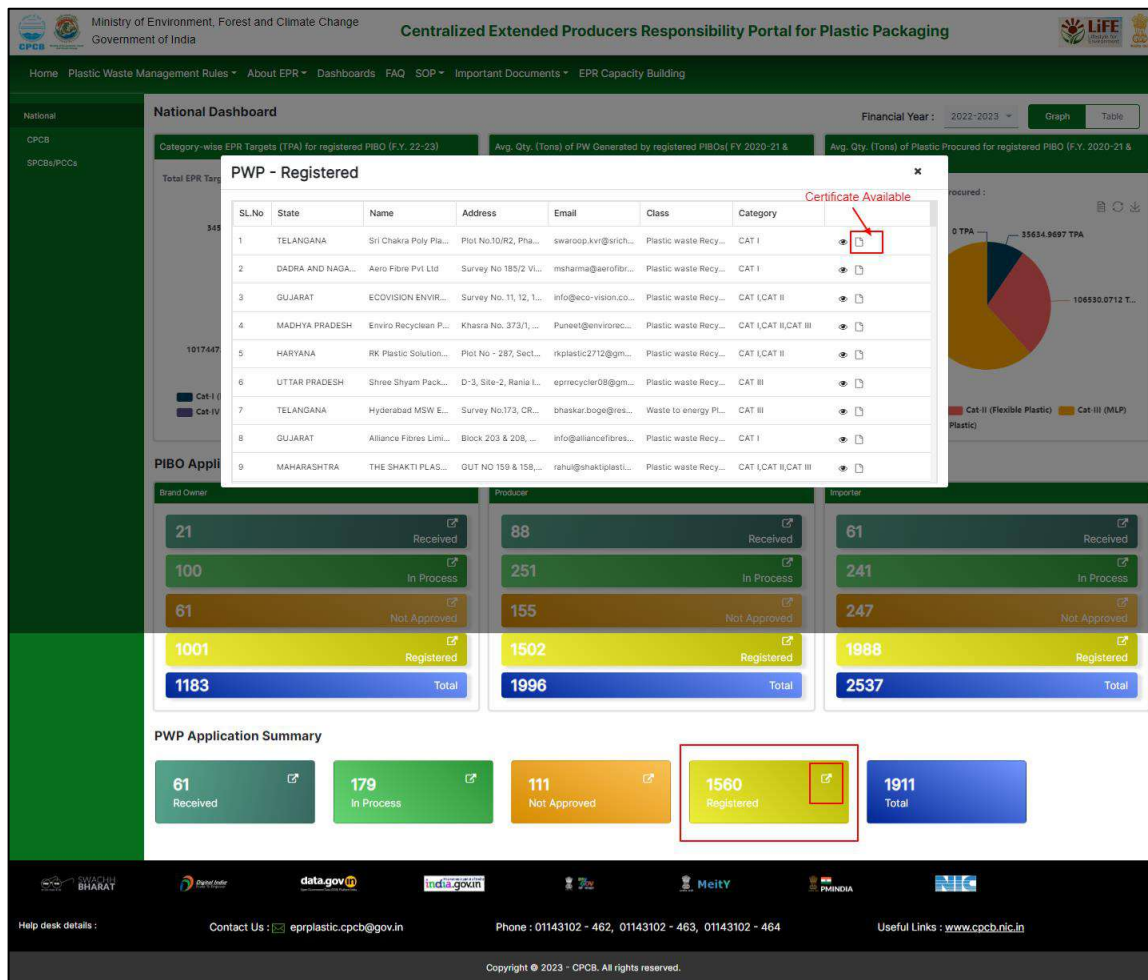
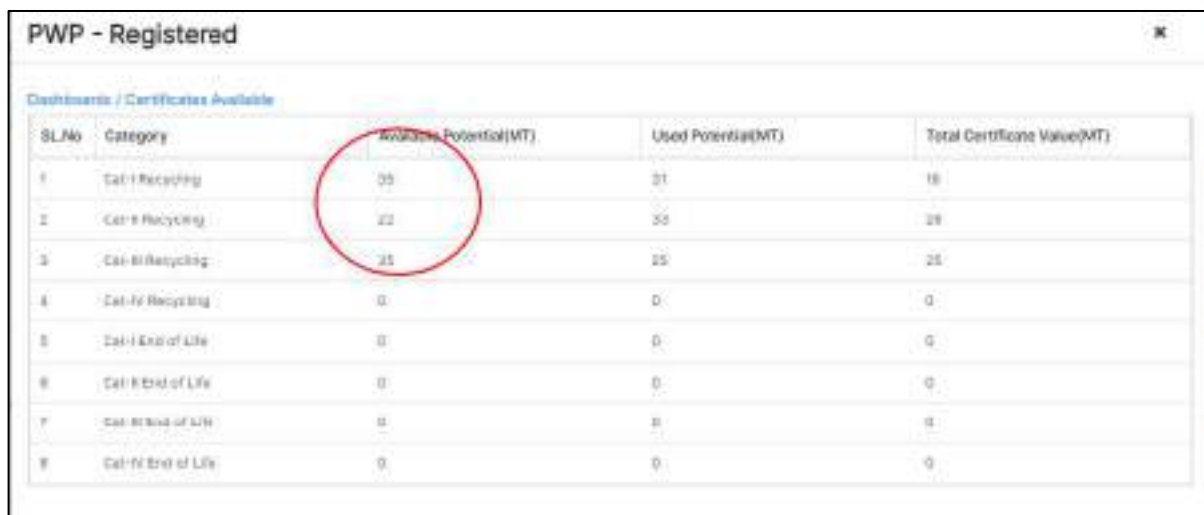


Figure 5.9A: Detailed view of PWP generated certificate



- The concerned PWPs may be contacted by the PIBOs for transfer of certificate of desired category and denomination required as per the assigned EPR target.
- The certificates can be transferred online by PWPs (**Figure 5.10**) to PIBOs

Figure 5.10: Certificates transfer section of PWPs to PIBOs

Transfer Certificate

Category: Cat-I Recycling

Entity Type: Brand Owner
Producer
Importer
ULB

Entity Name:

Total certificate value (MT):

Amount:

Denomination Details

Denomination	Count	Total	Available
1	X 0	0	6
10	X 0	0	1
50	X 0	0	0
100	X 0	0	0
500	X 0	0	0
1000	X 0	0	0
Total		0	

Wallet Details

Available Certificates: 16
Remaining Certificate: 16
No of Certificate to be transferred: 0

Available Denomination

1X	6
10 X	1
50 X	0
100 X	0
500 X	0
1000 X	0

Submit

- The transferred certificates of certificates of different categories shall be reflected in the PIBO wallet (**Figure 5.11**). Details of the same shall have been reflected in the subsequent Sections.

Figure 5.11: Wallet of PIBOs

Wallet

Financial Year: 2022-23

Please click on the refresh button to update the wallet

Category	Cat-I Recycling	Cat-II Recycling	Cat-III Recycling	Cat-I End of Life
Cumulative Certificate Potential(MT)	0	0	0	0
Available Potential(MT)	0	0	0	0
Used Potential(MT)	0	0	0	0
Total Certificate Value(MT)	2	0	0	0
Certificate Available Count	2	0	0	0

Category	Cat-II End of Life	Cat-III End of Life	Cat-IV End of Life	Cat-I Use of Recycled content
Cumulative Certificate Potential(MT)	0	0	0	0
Available Potential(MT)	0	0	0	0
Used Potential(MT)	0	0	0	0
Total Certificate Value(MT)	0	0	0	0
Certificate Available Count	0	0	0	0

Category	Cat-II Use of Recycled content	Cat-III Use of Recycled content
Cumulative Certificate Potential(MT)	0	0
Available Potential(MT)	0	0
Used Potential(MT)	0	0
Total Certificate Value(MT)	0	0
Certificate Available Count	0	0

Credit Transactions | Debit Transactions | Certificates Generations | Filing Transactions

Search

SL.No	Date	Transaction ID	Certificate Category	Credited From	Status	Amount
1	09/01/2023 17:23:49	TX202301099	Cat-I Recycling	Atanu(PWP)	success	2

5.2.4 Certificates generated by PIBOs

The following certificates can be generated by PIBOs:

- (i) Self-declaration (Road making)
- (ii) Use of recycled plastic (By producer /brand-owners)
- (iii) Reuse of Rigid plastic (By Cat I Brand-owners)

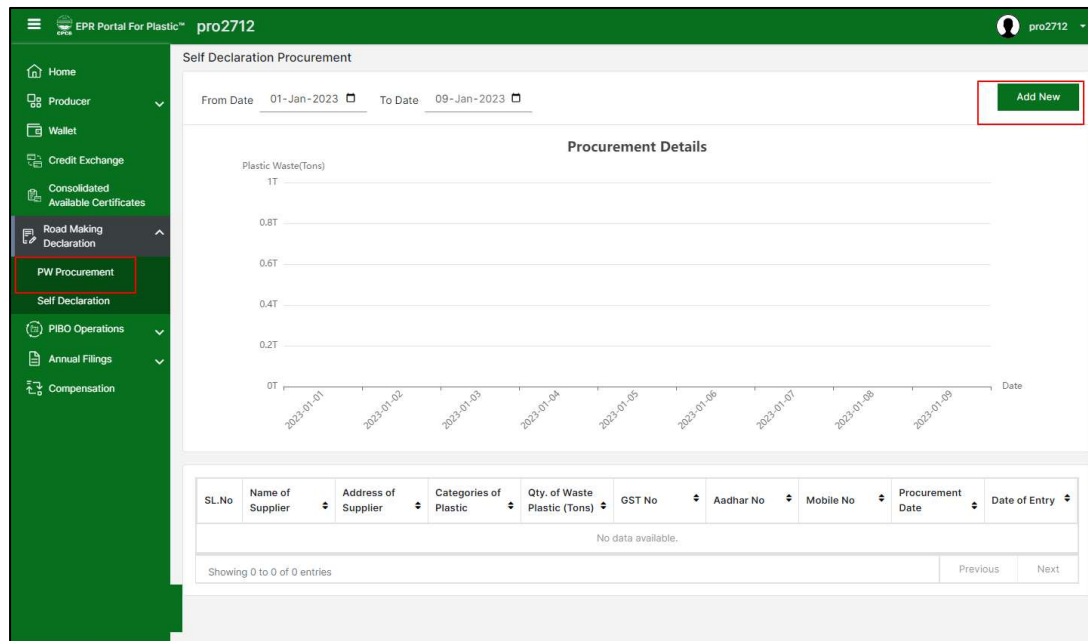
Certificate listed at (ii) & (iii) shall be generated after the financial year closing on March 31. They shall be discussed in Section 5.8. Procedure for generating EPR Certificate based on Self declaration (Road making) is discussed in this section.

Plastic waste can be used road making in the country. PIBO can provide plastic waste for road making and generate certificate of corresponding category & quantity of plastic. The procedure is divided into two sections

- a) Plastic Waste Procurement section
- b) Self-declaration

5.2.4.1 Plastic Waste Procurement

PIBO needs to click on “Road making declaration/PW Procurement” to add details of procurement of plastic waste. PIBO can click on “Add New” to add the details of plastic waste procurement transaction **(Figure 5.12)**.

Figure 5.12: Procurement Section of PIBOs for Road Construction

The following details have to be provided in the Procurement Section (**Figure 5.13**):

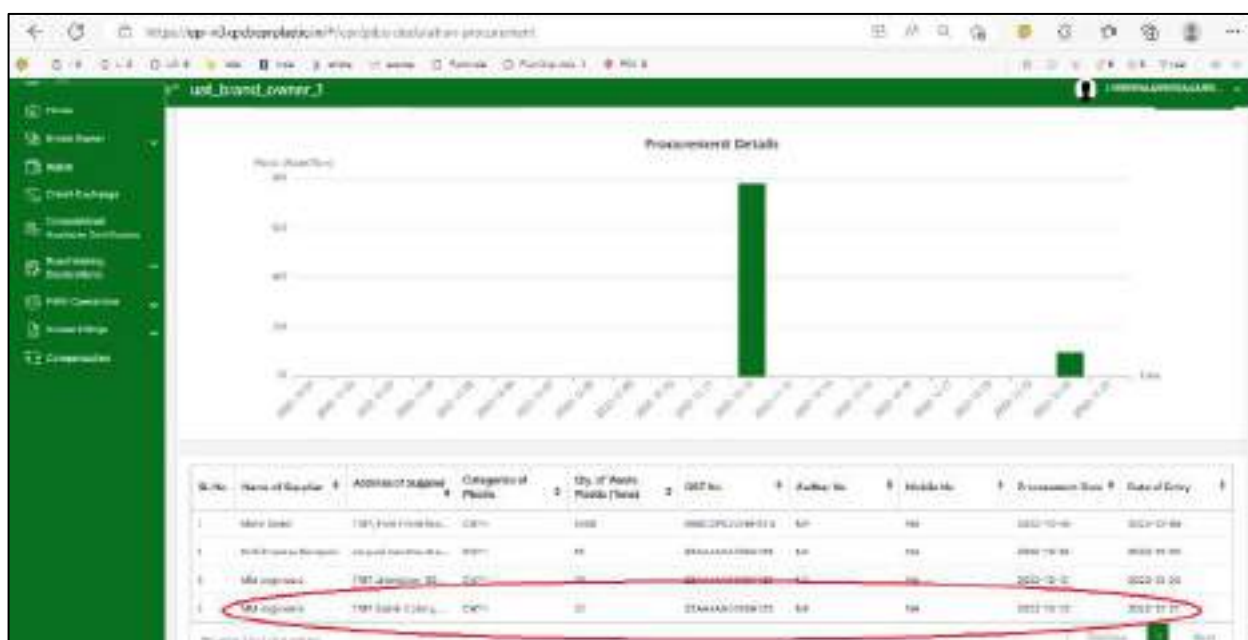
Figure 5.13: Add Procurement details for road construction

- Category of plastic (CAT I, CAT II & CAT III) to be selected using dropdown menu
- Name of plastic waste supplier
- Address, city, state & pin code of supplier

- Availability of Supplier GST number has to be confirmed by selecting “Yes/No” in the dropdown menu. GST No, if available, has to be provided. Alternatively, mobile no. / Aadhar no. of supplier has to be provided
- Invoice number
- Quantity of waste plastic is to be provide either in Tonnes/ Kg (as applicable)
- Procurement date
- Invoice pdf to be uploaded

Submitted procurement details can be seen in the Road Making PW procurement dashboard (**Figure 5.14**)

Figure 5.14: Detailed view of procurement section for road construction



5.2.4.2 Self-Declaration:

PIBO can make entries in this section by clicking on “Self declaration” under “Road making declaration” and then on “Add New” (**Figure 5.15**).

Figure 5.15: Self Declaration section for road construction

The following details have to be provided in the “Self Declaration” Section :

- a) **Details of Plastic used:** Quantity of Plastic consumed in each category has to be provided in this section
- b) **Details of Construction Authority**
 - Name of Construction Authority
 - Contact Address
 - Authorised Signatory details (Name/Designation/email/Phone no.)
- c) **Description of Road Construction**
 - Length (m)
 - Depth (m)
 - Width (m)
 - Quantity of Bitumen used (T/m3)
 - Qty of Aggregate used (T/m3)
 - Percentage of Bitumen (p)
 - GPS location of Road constructed
 - Geotagged Pictures of Road constructed
- d) **Pdf of Certificate issued by Construction Authority to be uploaded (Format given at Annexure I).**

Above details are illustrated in **Figure 5.16-5.18.**

Figure 5.16 : Self declaration section I

Plastic 2712

Add Self Declaration

1.Details of Plastic Waste Used

Qty. Plastic (CAT-I)	Qty. Plastic (CAT-II)	Qty. Plastic (CAT-III)
Total Quantity	Total Quantity	Total Quantity

Figure 5.17: Self Declaration section II

2.Details of Construction Authority

I. Name of Construction Authority *

II. Contact Details

a. Address *

b. State *

c. Name and Designation *

d. Email Address *

e. Contact number *

Figure 5.18: Self Declaration section III

3.Description of Road Constructed

a. Total Length (M) *

b. Total Width (M) *

c. Total Depth (M) *

d. Total Quantity of Bitumen used (Tons) *

e. Total Quantity of Aggregate used (Tons) *

f. Percentage of Bitumen replaced by Plastic *

g. GPS location (Latitude, Longitude) *

h. Geo-tagged pictures *

i. Video Link of constructed road *

4.Upload pdf certificate issued by Construction authority (Format as per SOP)

Submit

After submitting above details, the details can be viewed in Self declaration dashboard as shown in **Figure 5.19**.

Figure 5.19: Dash board of self-declaration section

Sl.No	Name of Construction Agency	Address of Construction Agency	Qty. Plastic (CAT-1)	Qty. Plastic (CAT-2)	Qty. Plastic (CAT-3)	Qty. Plastic (CAT-4)
1	Mohit Gadh	PSD Plot Road Post 1 Block Ahmed...	100	0	0	0
2	MV (pvt) Ltd	PSD Junction 200, 2nd floor, 1st...	10	0	0	0
3	PSD	PSD Gurgaon, 502, high street...	2	0	0	0

5.2.4.3 Checks & Balance

- Cumulative plastic used in the plastic waste quantity used in the “Self declaration “ section should be more than the cumulative plastic procured in the Plastic waste in the plastic waste procured
- The amount of plastic waste shown to be used should in “Self declaration “should be less than or equal to actual quantity of plastic used in the road

$$\text{Sigma Cat 1-4 (tons)} \leq a*b*p/100$$

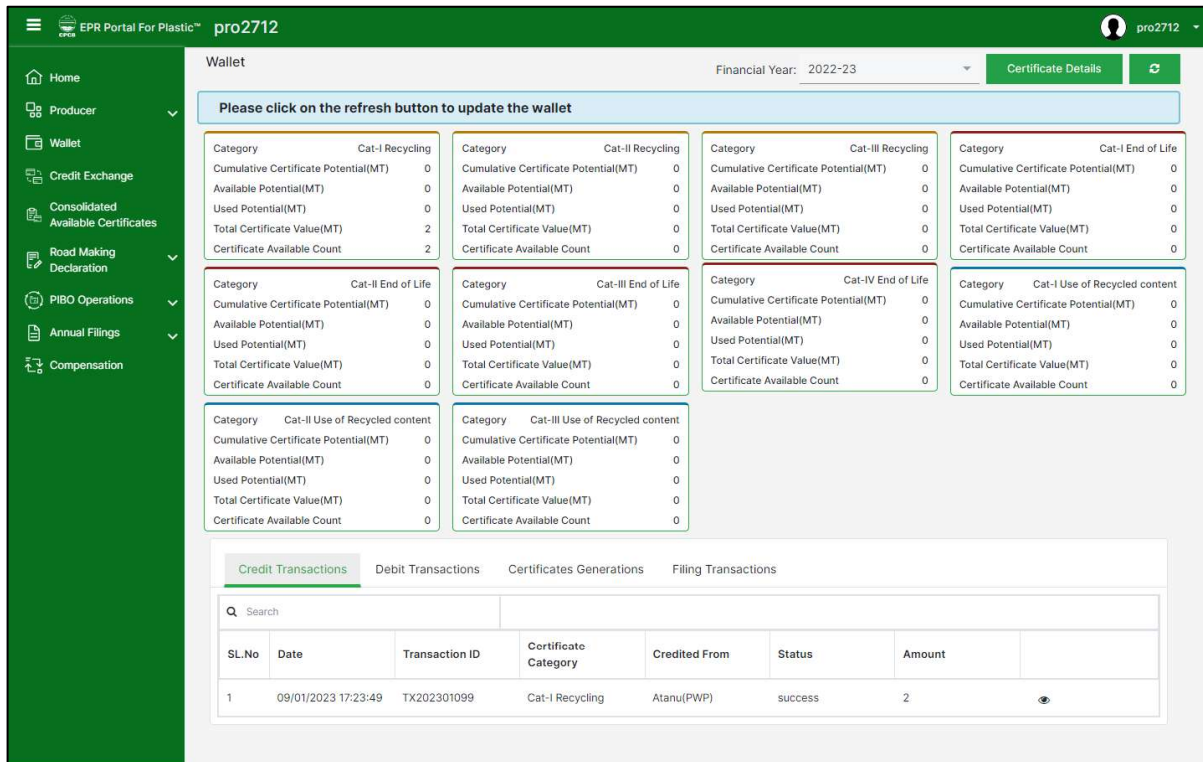
- Percentage of bitumen replaced by plastic ≤ 8

Note: The quantity of plastic shown to be used in road construction after the above validations shall get reflected as “Available Potential” in the Wallet section in the Wallet Section.

5.3 Wallet

Details of EPR certificates procured from PWP, potential generated due to use of plastic in road making, reuse & use of recycled plastic (discussed in subsequent sections) are provided in the wallet (**Figure 5.20**)

Figure 5.20: Wallet of PIBOs



5.3.1 Available details in Wallet

The following details are available for different category of certificates in the wallet

- Cumulative Potential (for generating certificates)
- Available Potential (for generating certificates)
- Used Potential (for generating certificates)
- Total Certificate Value
- Certificate No (Available Count) .

5.3.2 Wallet operations

The following operations can be carried out in the wallet:

- Generation of Certificate
- Transfer of Certificates

5.3.2.1 Generation of Certificates

Potential can be generated due to use of plastic in road making, reuse & use of recycled plastic (discussed in subsequent sections). EPR Certificates can be generated from the available certificates using the following steps (**Figure 5.21**).

Figure 5.21: Certificate Generation by PIBOs

The screenshot shows the 'Generate Certificate' form. At the top, there's a 'Category' dropdown menu and a 'Total available value (MP)' field. Below these is a table with columns for 'Denomination', 'Quantity', and 'Available'. The table has rows for denominations 1, 10, 50, 100, 500, and 1000. To the right of the table is a 'Submit' button. A sidebar on the left contains navigation links: Home, Dashboard, EPR, EPR Operations, EPR Reports, and EPR Compliance. A top navigation bar includes links for 'Generate Certificate', 'Transfer Certificate', and 'EPR Portal'.

- Select category of certificate from the Drop down menu
- Based on the Available potential in the selected Category of Certificate and the requirement, the PIBO can key in the Certificate value.
- The PIBO can key in the desired Certificate denomination and then click on “Submit” to generated certificate.

The Generated certificates shall be visible in the “Available Certificates” Section. There shall be a corresponding reduction in the “Available Potential” and increase in the “Used Potential”. The cumulative potential shall remain the same.

5.3.2.2 Transfer of Certificates

The PIBOs can transfer surplus EPR certificates to other PIBOs at the end of the Financial year using the following steps (**Figure 5.22**)

Figure 5.22: Transfer certificate by PIBOs

The screenshot shows the 'Transfer Certificate' form. At the top, there's a 'Category' dropdown menu and a 'Total certificate value (MP)' field. Below these is a table with columns for 'Denomination', 'Quantity', and 'Available'. The table has rows for denominations 1, 10, 50, 100, 500, and 1000. To the right of the table is a 'Transfer' button. A sidebar on the left contains navigation links: Home, Dashboard, EPR, EPR Operations, EPR Reports, and EPR Compliance. A top navigation bar includes links for 'Generate Certificate', 'Transfer Certificate', and 'EPR Portal'.

- Select category of certificate from the Drop down menu
- Select Type of Entity (PIBO) from the Drop down menu
- Select name of the Entity to whom the certificate has to be transferred
- Based on the Available certificates in the selected Category of Certificate and the requirement, the PIBO can key in the Certificate value to be transferred.
- The PIBO can key in the desired Certificate denomination and then click on “Submit” to generated certificate.

The transferred certificates shall be deducted from in the “Available Certificates” Section and shall be visible in the “Available Certificates “ of the PIBO to whom the certificates have been transferred to.

The certificate details section shows the details of “Generated certificates“ / “Transferred certificates” and “Available certificates” at any point of time (**Figure 5.23 & Figure 5.23A**)

Figure 5.23: Certificate details section of PIBOs

The screenshot displays the 'Certificate Details' section of the EPR Portal. The top navigation bar includes 'Generate Certificate', 'Transfer Certificate', and 'Certificate Details' (highlighted). The main content area shows a grid of certificate details for various categories, including Cat-I Recycling, Cat-II Recycling, Cat-III Recycling, Cat-IV Recycling, Cat-I End of Life, Cat-II End of Life, Cat-III End of Life, Cat-IV End of Life, Cat-I Use of Recycled content, Cat-II Use of Recycled content, Cat-III Use of Recycled content, Cat-IV Use of Recycled content, Cat-I Reuse Type-I (>0.9 & <= 4.9 L), and Cat-I Reuse Type-II (> 4.9 L). Each category table lists Cumulative Certificate Potential(MT), Available Potential(MT), Used Potential(MT), Total Certificate Value(MT), and Certificate Available Count.

Category	Cat-I Recycling	Cat-II Recycling	Cat-III Recycling	Cat-IV Recycling	Cat-I End of Life	Cat-II End of Life	Cat-III End of Life	Cat-IV End of Life	Cat-I Use of Recycled content	Cat-II Use of Recycled content	Cat-III Use of Recycled content	Cat-IV Use of Recycled content	Cat-I Reuse Type-I (>0.9 & <= 4.9 L)	Cat-I Reuse Type-II (> 4.9 L)
Cumulative Certificate Potential(MT)	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Available Potential(MT)	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Used Potential(MT)	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total Certificate Value(MT)	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Certificate Available Count	0	0	0	2	0	0	0	0	0	0	0	0	0	0

The bottom section shows a table of transactions with columns: SLNo, Date, Transaction ID, Certificate Category, Credited From, Status, and Amount. The first transaction is listed with SLNo 1, Date 25/09/2022 12:45:34, Transaction ID TX2022092585, Certificate Category Cat-III Recycling, Credited From PWP Recycler(PWP), Status success, and Amount 5.

Figure 5.23A: Detailed view of certificate details section

ID	Name	Status	Certificate Owner	Category	Processing Type	Available Potential Generation	Available Recycled Plastic Generation	Used Recycled Plastic Generation	Used Recycled APR Generation	Current Points
1	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
2	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
3	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
4	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
5	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
6	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
7	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
8	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
9	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10
10	CR-202201-4-40000000000000000000	1	000000	CR-1	End of Life	10	10	0	0	10

5.4 Credit Exchange:

This section facilitates utilization of EPR Certificates available in the Wallet for meeting the following requirements

- Fulfilling EPR Target in Annual report,
- Offsetting unfulfilled EPR target for the previous (selected) financial year.
- Change in type of Certificates (Reuse category certificates can be converted to Recycle/EoL; Recycle certificates can be converted to End of Life).

The following points are to be noted

- Reverse conversion i.e from EoL to Recycling & Recycling to Reuse is not possible.
- No change in type of EPR certificate “Use of recycled plastic “ certificate is feasible
- Change in category (Cat I/II/III/IV) of EPR Certificates is not feasible
- Change in type of certificate is possible only after Certificates have been generated from the Available Potential

The following steps are to be followed to carry out operations in this section

Step 1: Click on “Credit Exchange” on the dashboard to enter the Section & then on “Add New” to add a credit exchange operation (**Figure 5.24**).

Figure 5.24: Credit/ debit operation section

S.No	Type of Certificate	Category of Plastic Packaging	Operation Type	Credits Available	Status	Transaction
17	Plastic Recycling	IAT	Add to credit Report	100000	Pending	07-Apr-2021 10:00:00 AM
18	Plastic Recycling	IAT	Add to credit Report	100000	Pending	03-Jul-2021 11:00:00 AM

Step 2 : Fill in the information in the pop-up including the following

- Type of certificate (from Drop Down) (Recycling/EoL/URep/reuse)
- Category of Certificate (I/II/III/IV) from Drop down
- Type of Operations (Filing of AR/ EC offset/Change in category) from Drop down
- Available Credits shall be displayed and Value of Credit to be transferred will have to be entered
- The denominations of certificates to be transferred can be selected and then click on “Submit “for final submission (**Figure 5.25**)

Figure 5.25: Detailed view of Credit exchange operation section

Credit/Debit Operations

Type of Certificate*
Plastic Recycling

Category of Plastic Packaging*
Select

Available Debit*
0

Credits to be used*
0

Denomination	Count	Total	Available certificates
10	1	10	10
50	1	50	50
100	1	100	100
500	1	500	500

Step 3: Details of operations carried out is given in the table (Figure 5.26). Exchanged credits can be seen in Credit exchange dashboard with success status.

Figure 5.26: Credit exchange dashboard

Credit/Debit Dashboard

ID	Type of Certificate	Category of Plastic Packaging	Operation Type	Credits Used	Status	Timestamp
97	Plastic Recycling	PAE	Add to credit Report	1	SUCCESS	07 Apr 2021 11:05:54 AM
98	Plastic Recycling	PAE	Add to credit Report	1	SUCCESS	07 Apr 2021 11:05:54 AM

5.5 Consolidated available certificates:

This section provide Details of Available certificates in various categories and its utilization for various sections (Figure 5.27)

Figure 5.27: Consolidated section of Available certificates

Plastic/Cover	CR1 Recycling	CR2 Recycling	CR3 Recycling	CR4 Recycling	CR5 Recycling	CR6 Recycling	CR7 Recycling	CR8 Recycling	CR9 Recycling	CR10 Recycling
Plastic/Cover (kg)	0	0	0	0	0	0	0	0	0	0
CR1 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR2 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR3 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR4 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR5 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR6 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR7 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR8 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR9 Recycling (kg)	0	0	0	0	0	0	0	0	0	0
CR10 Recycling (kg)	0	0	0	0	0	0	0	0	0	0

5.6 Annual Fillings

The following information is to be provided in this section

- Annual Plastic Consumption (Categorywise)
- Statewise /Categorywise Annual Plastic Waste Generation
- Annual Report

5.6.1 Annual Plastic Consumption

Click on “Annual Consumption” and then click on “Add New” to provide plastic packaging consumption in each category (**Figure 5.28 & 5.29**)

Figure 5.28: Annual filling of PIBOs

Annual Quantity of Plastic Consumed for Plastic Packaging of Cosmetics (TMA)

Financial Year: 2022-23

Year	High Density (kg)	Medium Density (kg)	Low Density (kg)	Composite Plastic (kg)
2022-23	0	0	0	0

Add New

Figure 5.29: Filling of total plastic consumption

5.6.2 State-wise PW Generation

PIBOs are required to fill state-wise plastic waste generated through out the year by clicking “Add new” and providing statewise /category wise pre & post consumer plastic packaging waste generated as well as the recycled plastic content in the packaging. The user has to click on “Confirm” to submit the information (**Figure 5.30**)

Figure 5.30: Filling of state wise, category wise PW generation

5.6.3 Brand Owner (Cat 1 Plastic Packaging)

Brand-owner using Cat I are further required to provide information related to pre & post –consumer plastic packaging waste generated in two categories viz. > 0.9 L & < 4.9 L & Containers > 4.9 L of Cat-I. (**Figure 5.31**)

Figure 5.31: Add Cat I sub-category details

The screenshot shows the 'Add Cat-I Sub-Category Details' form in the EPR Portal. The 'Financial Year' is set to 2021-22. The 'Plastic Packaging Introduced' table has two main sections: 'Pre-Consumer Waste' and 'Post-Consumer Waste'. The 'Cat-I Sub-Category Details' table shows the following data:

Category	Pre-Consumer	Post-Consumer	Recycled Plastic
Cat-I	0	0	0

The user needs to confirm the details entered after filling in the requisite details at the year end closing

5.6.4 Check and Balance:

- Category wise Details provided in the Annual consumption should be equal to the total state-wise and category wise (Cat-II,III &IV) plastic waste generation.
- Total quantity of recycled plastic used in pre and post plastic packaging should be equal to the quantity of recycled plastic material procured.
- Total Quantity of Pre and post plastic waste generated in subcategory (Cat I for BOs) for Containers > 0.9 L &< 4.9 L & Containers > 4.9 L of Cat-I shall be equal to the statewise total quantity of Cat-I provided.
- 20% variation is permissible between Total plastic packaging quantity procurement and total Plastic waste generation (Pre +Post).

5.6.5 Submission of Annual Filings

Click on “ Submit” button to for final submission of Annual Filings.

5.7. Generation of Reuse / Use of Recycled Plastics (URep) Certificates

Reuse / Use of Recycled Plastics (URep) potential shall be generated after the Annual Filing details (Section 3.6) are confirmed

5.7.1 Reuse Certificates

Reuse potential is calculated using the following formula as per EPR Guidelines

$$\text{Reuse} = \text{Total Sales} - \text{Procurement} + \text{Pre-consumer waste}$$

For eg: If Total sales for a BO is 100, Procurement is 80 T and Pre-consumer waste is 10 T then Qty of plastic reused= $100-80+10=30$ T. A total potential of 30 T (Cat I Reuse) shall be reflected in the Wallet Section. Certificates can be generated /transferred using this potential

5.7.2 URep Certificates

URep certificates shall be generated based on the recycled plastic content in the plastic packaging sold in the market. Till 2025, there are no EPR target for URep. Hence entire quantity of recycled plastic shall get reflected in the Wallet as potential for URep certificates. Beyond 2025, the mandated EPR Target shall get deducted and the balance shall get reflected as URep potential. For example if PIBO is using 100 T of recycled plastic and beyond 2025 its EPR Target (URep) is 50 T , then before 2025, its URep Potential shall be 100 T and beyond 2025 the corresponding potential shall be 50 T.

5.8 Annual report:

Provision for filing Annual Report for the current financial year will enabled on April 01 of the next financial year. PIBOs are required to submit Annual report by June 30 every financial year, post which EC as per EC guidelines prepared by shall be levied. Annual report shall be Auto filled by July 15.

The annual report shall have the following sections

- **Overview of Procurement / Sales:** Annual category wise plastic packaging/raw material procurement, plastic packaging sales, reuse and use of recycled plastic quantity shall be displayed in this section. The data in this section will be auto generated from the Annual Filing Section
- **Compliance Status:** Category-wise EPR Target, EPR Certificates achieved, available Potential and likely EC to be levied shall be displayed in this section. The data in this section will be auto generated from the Annual filing Section as well as the certificates generated/ procured by the PIBO (**Figure 5.32**). The user shall have the option of procuring additional EPR Certificates from PWP/PIBOs to reduce the shortfall in EC target.

Figure 5.32: Annual filling section of PIBOs

Annual Report (2021-22)

1. Name of PIBO:

2. Registration Year:

3. Category:

4. Annual Report (2021-22)

Category	Plastic Packaging	Plastic Packaging	Plastic Packaging	Plastic Packaging
Plastic Packaging	10000	10000	10000	10000
Plastic Packaging	10000	10000	10000	10000
Plastic Packaging	10000	10000	10000	10000
Plastic Packaging	10000	10000	10000	10000

5. Compliance Status of PIBOs in EPR Targets

Category	Target	Actual	Compliance	Remarks
Plastic Packaging	10000	10000	100%	Compliance
Plastic Packaging	10000	10000	100%	Compliance
Plastic Packaging	10000	10000	100%	Compliance

- **Next year targets** Based on procurement /sales of plastic packaging made by the PIBOs during the current financial year and the categorywise, EPR targets for the next financial year shall be generated (**Figure 5.33**).

Figure 5.33: Next year target section of PIBOs

Next year Targets (2022-23)

Category	Target
Plastic Packaging	10000
Plastic Packaging	10000
Plastic Packaging	10000
Plastic Packaging	10000
Plastic Packaging	10000
Plastic Packaging	10000
Plastic Packaging	10000

6. Annual Processing Fees:

7. Submit

8. Agree to Terms & Conditions ☐

- **Confirmation of Annual Report & Payment of Annual Processing Fees:** The User can confirm submission of the Annual Report after the EPR Target fulfilment is final at his/her end. The user will have to make a payment towards the Annual Processing fees for submission of the Annual Report. SOP for Registration of PIBOs/PWPs may please be referred to for details of the fees to be payment.

Organization Letter Head**Annexure-I**

Certificate for Road Making issued by the Construction Authority

This is to certify that M/s. (PIBOs Name & Address) with EPR Registration No... ..has provided plastic waste for utilization in construction of Road at Village -..., Distt.-..., State - The Construction of road has been completed on date The details of the same are given below:

Qty. Plastic Utilized (Tons)	Cat-I : Cat-II : Cat-III:
Total Length (M) of Road	
Total Width (M) of Road	
Total Depth (M) of Road	
Total Quantity of Bitumen used (T/m3)	
GPS location	Latitude: Longitude:
Cost of the Project	

The above mentioned details have been verified by the technical professionals of our department/authority during the site inspection dated -----.

(Signature)

Name

Designation

Chapter 6: Third Party Audit

6.0 Background

Audit of Registered PIBOs/PWP shall be conducted on a periodic basis by the Auditors empanelled by CPCB. The Auditors shall be empanelled in offline mode following office procedures. Data base of empanelled Auditing Agency/ empanelled Auditors shall be created on the EPR Portal. They shall carry out Audit of PIBOs/PWP selected on the EPR Portal. The Auditors shall conduct the Audit and submit the Report online which can be monitored by the concerned SPCB/PCC/CPCB. The details of these activities have been delineated in this chapter.

6.1 Manage Audit Agency

Data base of empanelled Auditing Agency shall be created on the Centralized EPR Portal. The same can be viewed by clicking on “Third Party Audit” and then on “Manage Agency” **(Figure 6.1)**

Figure 6.1 Third Party Audit (Manage Agency)

The screenshot shows a web browser window with the address bar displaying 'http://localhost:3000/adding-agency'. The page title is 'Adding Agency'. On the left, there is a sidebar menu with options like 'Dashboard', 'Add Agency', 'Edit Agency', etc. The main content area features a table with the following columns: Agency Name, Agency Code, Agency Phone Number, Agency Email Address, Agency State, Address Line 1, Address Line 2, City, and Country. The table contains 7 rows of data, including agencies like 'ABC Agency', 'DEF Agency', and 'GHI Agency'. At the bottom of the table, there are links for 'View All Agencies' and 'Add New Agency'.

Information related to new Agency can be added by clicking on “Create New” and providing the necessary details in format **(Figure 6.2)**.

Figure 6.2: Third Party Audit (Add Agency)

6.2 Manage Auditor

Details of the Auditors affiliated with the Auditing agency can be keyed in by clicking on “Manage Auditor/ Add Auditor” **(Figure 6.3)**. The details of the Auditors added shall be visible **(Figure 6.4)**

Figure 3: Manage Auditor (Add Auditor)

Figure 6.4: Auditor Data Base

[illegible]

6.3 Audit Plan

The Audit Plan for a particular quarter can be prepared by selecting the entities to be audited and assignment of the same to the empanelled auditors for conduction of audit. The following steps have to be followed:

- (a) Click on “Third Party Audit/ Audit Plan”
- (b) Select the “Year “ & “Quarter” for which the “Audit Plan is to be created (**Figure 6.5**).
- (c) Click on “Schedule for Audit” & key in the percentage of units to be audited in each category (PIBO/PWP). The total number of Registered entities, the number of entities audited during last and the number of entities not audited in each category shall be displayed in each category.
- (d) Assign number of entities to be audited each criteria for PIBO (**Figure 6.6**) & PWP (**Figure 6.7**).The criteria for selection of PIBOs/PWP include the following:

PIBO

- Entities which have submitted Road making EPR certificates
- Entities which have reported Use of recycled plastic > 20%
- Entities which have reported Use of recycled plastic < 20%
- Entities which have reported Zero plastic packaging consumption and number of years operation > 2 yrs
- Specific entities to be audited based on VIP Complaint etc.

PWP

- No. of units not re-audited in last 12 months

- No. of units not audited so far
- No, of units audited
- Specific entities to be audited based on VIP Compliant etc.

The remaining number of units shall be selected through random selection. Selection of entities is illustrated in the example below:

- Total number of registered units in a particular category = 1000
- Percentage assigned for audit = 10
- Then Number of units to be audited = 100
- If No. of units to be audited selected on specified criteria = 40
- Then No. of units selected on basis = 60

(e) The Audit Plan can be reset by clicking on “Reset”. Once the Audit Plan is final, click on

“Submit” to confirm the Audit Plan, following which the entities shall be assigned to the empanelled Auditors based on the Type of Auditor, type of Audit and the State/UT in which the Audit is to be conducted.

Figure 6.5 :Preparation of Audit Plan

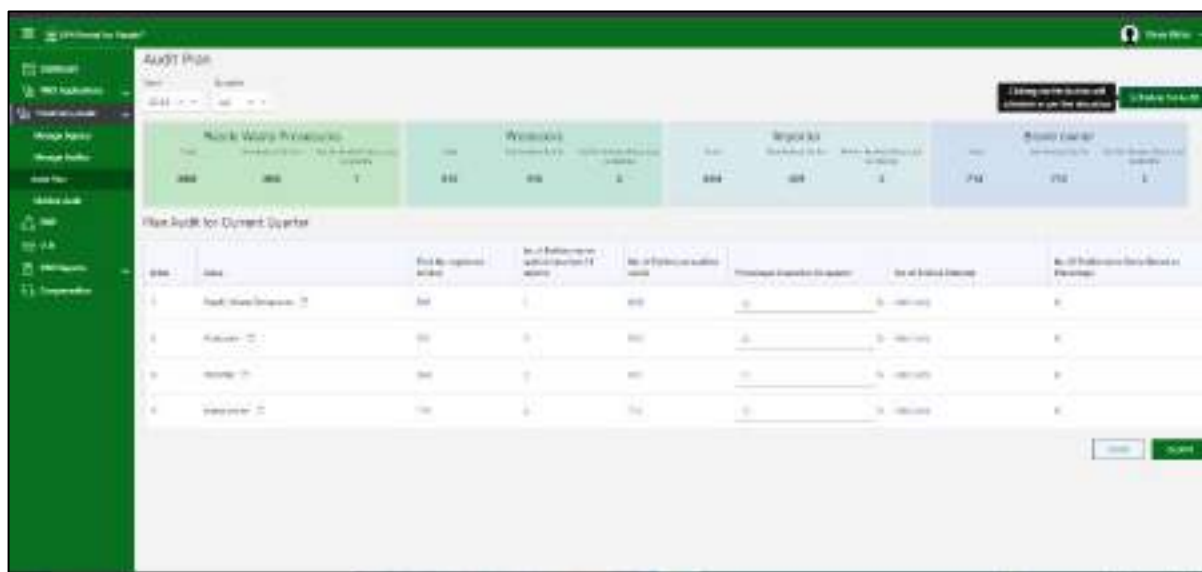
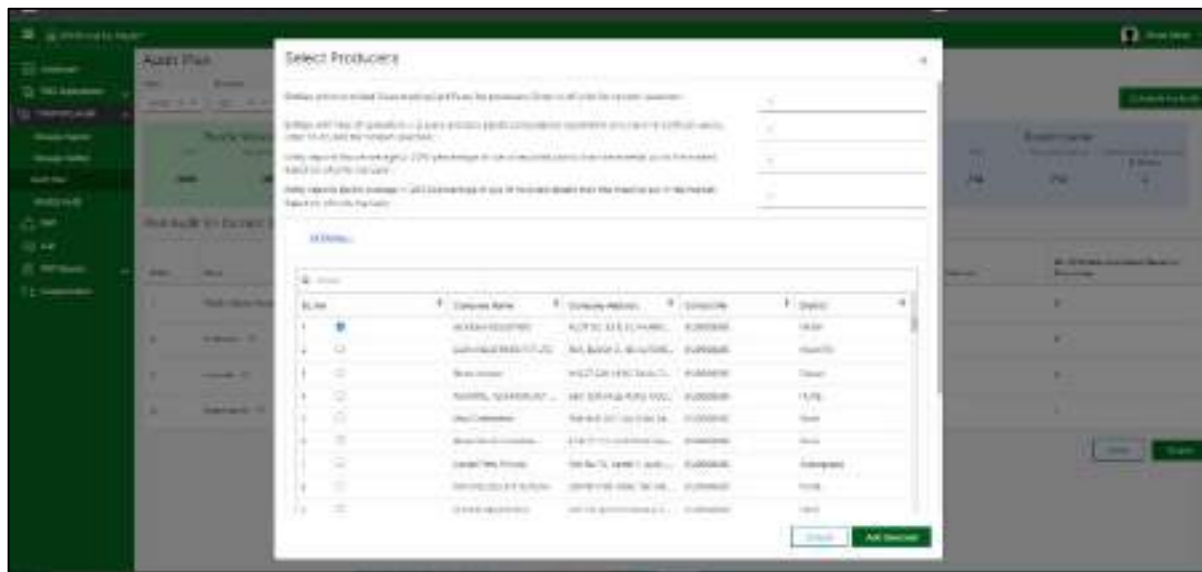
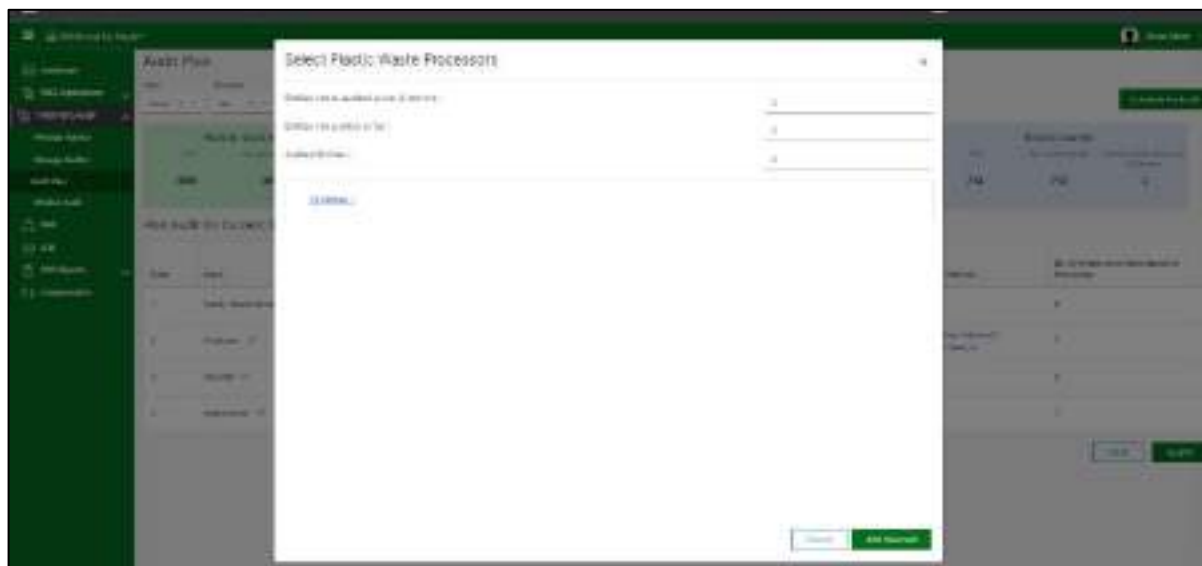


Figure 6.6: Criteria based selection of PIBOs**Figure 6.7: Criteria based selection of PWP**

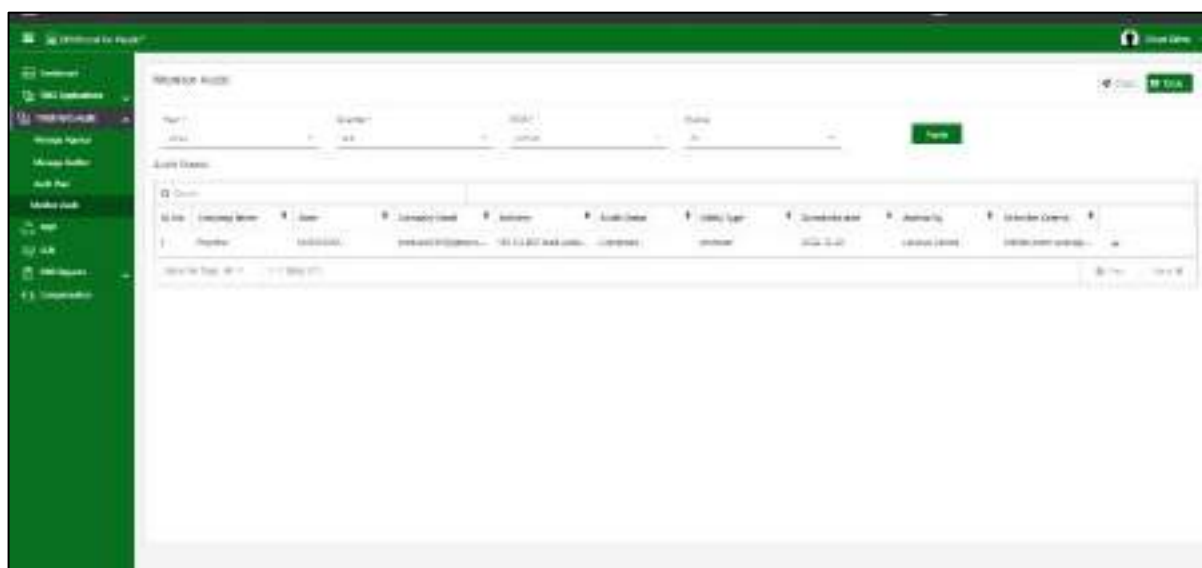
6.4 Monitor Audit

The Auditors shall conduct the audit of the entities assigned to them (Discussed in Section 6.4) and submit the Audit report. The status of Audit conducted (Initiated/In-progress/Completed) and the Audit Report (of completed Audit) shall be available under the “Monitor Audit” section. The pictorial graph can be viewed by selecting the Year/ Quarter / CPCB/SPCB and then clicking on “Graph”. Pie Chart displaying no. of Audits Open/ Scheduled/ In-progress/ Completed can be viewed in this section (**Figure 6.8**). The Audit status in tabular form can be viewed by clicking on “Table” (**Figure 6.9**). Audit report of completed Audit can be viewed in this section.

Figure 6.8: Pictorial Status of conduction of Audit



Figure 6.9: Tabular status of conduction of Audit



6.5 Conduction of Audit

6.5.1 Login & Dashboard

The login credentials for Auditor shall be created by CPCB. The Auditor can login under the Admin section (**Figure 6.10**) EPR data of entities assigned to the Auditor can be seen upon login.

Figure 6.10: Auditor Login

[illegible]

6.5.2 Auditor's Dashboard

The following information can be viewed on the Auditors' Dashboard

- (a) Open Entities (Figure 6.11):** Entities assigned but yet to be acknowledged by the Auditor. The Auditor can acknowledge the entity assigned for Audit by clicking on the “Acknowledgement” button on the Screen
- (b) Scheduled Audit (Figure 6.12):** Entities acknowledged by the Auditor along with the schedule (How is the schedule fixed) for inspection shall be listed in this Section. The Auditor can reschedule the Audit by clicking on the “Reschedule” button (??)

(d) Completed (Figure 6.14) : Entities for which the Audit has been completed shall be displayed in this Section. Audit report of such entities can also be viewed in this section.

Figure 6.11 : Auditor's Dashboard (Open Entities)

My Reports

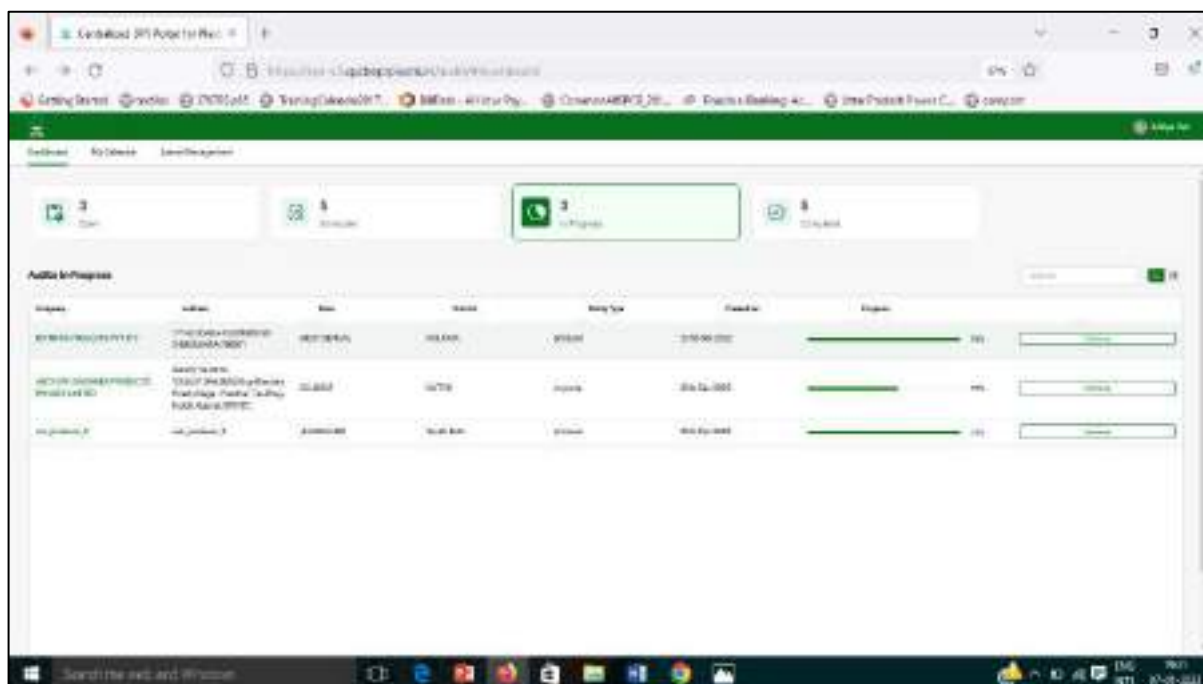
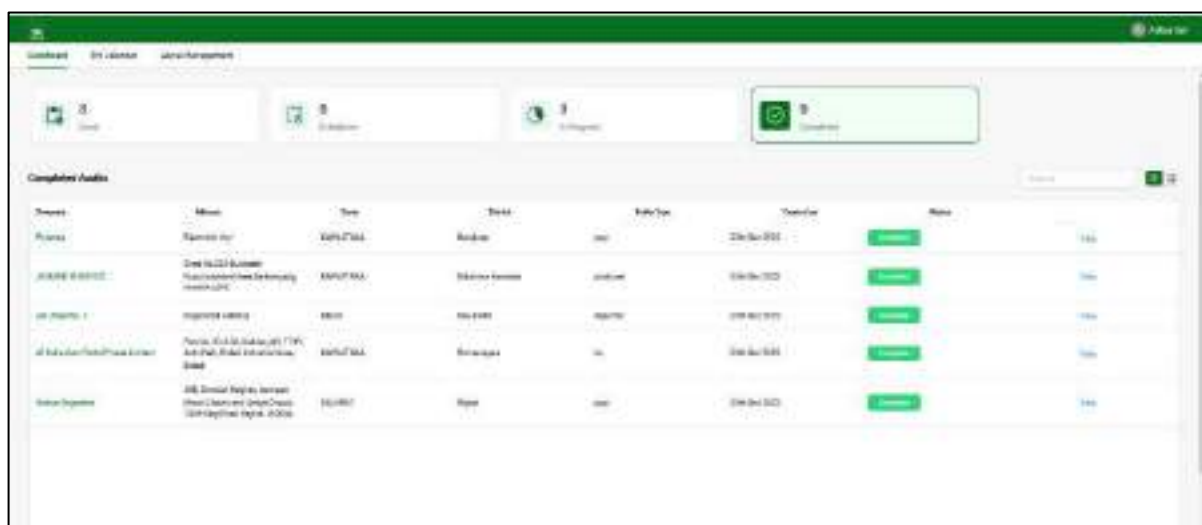
Summary of Reports:

- All Reports: 3
- Completed: 5
- In Progress: 3

Name	Status	Date	Type	Category	Start Date	End Date	Action
Report 1	Completed	2023-10-27	Report	Category 1	2023-10-27	2023-10-27	View Details
Report 2	In Progress	2023-10-27	Report	Category 2	2023-10-27	2023-10-27	View Details
Report 3	Pending	2023-10-27	Report	Category 3	2023-10-27	2023-10-27	View Details

Figure 6.12 : Auditor's Dashboard (Scheduled Entities)

[illegible]

Figure 6.13 : Auditor's Dashboard (In Progress Entities)**Figure 6.14: Auditor's Dashboard (Completed Entities)**

6.5.3 Access to Auditee's EPR data

The Auditor shall have access to Auditee entity's EPR data. This can be viewed on the dashboard (**Figure 6.15**). The application form can be viewed by clicking on the “eye” logo against the entity's name. The entities dashboard can be accessed by clicking on the “monitor” logo.

Figure 6.15: Auditor's Dashboard (Entities EPR data)

Entity Name	Registration Number	District	Status	Action
M/s. ABC	12345678901234567890	Delhi	Active	Start
M/s. DEF	98765432109876543210	Gujarat	Active	Start
M/s. GHI	01234567890123456789	Karnataka	Active	Start

6.5.4 Performing the Audit

The Audit shall include document as well as field verification of the information provided by the Auditee entity assigned to the Auditor. The Audit shall be conducted onsite. The Audit can be initiated by clicking on the “Start” button listed against the Auditee entity’s name in the Scheduled Audit list (**Figure 6.12**) following which the Auditor can start filling information in the Report. The Auditor’s GPS location at the start and end of the Audit shall be recorded in the Audit report when the Auditor clicks on the “Start” & “End” button respectively.

The Audit Report for PIBO is broadly divided into 4 sections

- (a) Company details
- (b) Authorized Person details
- (c) Site Plant Operations
- (d) Audit Summary
- (e) Additional Plant Information (Producers & PWP’s)

The Auditor shall verify the online information provided by the Auditee entity with the actual information available onsite and fill in the information in the formats provided (**Figure 6.16- 6.21**). The information provided in the Audit report shall be as per details given in **Table 6.1**. The Auditor can save a partially complete /draft report by clicking on “Save”. The final complete report can be submitted by clicking on “Submit”. The complete reports can be viewed on CPCB/SPCB/PCC (dashboard in the “Monitor Audit Section” and in the “Complete” section of the Auditor’s dashboard. The Auditor report

can be viewed on the dashboard of the SPCB/PCC with which the Auditee agency is registered.'

Table 6.1: Information to be provided in the Audit Report

Sl. No	Details [Upon clicking each detail – auto fetch application data in a window]	verification	Remarks
Section 1: Company details			
1	PAN	Supporting documents & Checks	Yes/ No
2	CIN	-do-	Yes/ No
3	GST	-do-	Yes/ No
Section 2: Authorized Person			
1	PAN	-do-	Yes/ No
2	Aadhar	-do-	Yes/ No
Section 3: Site /Plant Operations			
1	Year of Commencement of Operations (Section 4(b)	Supporting documents to be checked – Assessed year	Misreporting observed. If Yes, please assess Cat/Qty/ Recycled plastic percentage for the corresponding period – enter assessed value
2.	Production details of commodities (Section 5a)	Supporting documents to be checked	Enter assessed value as per “3” above
3	Product packaging details (Section 5 (b)	Actuals to be verified along with photographs	Yes/No
4	Plastic Consumption (Section 5 ©)	Assessment for consumption figures to be verified	Enter assessed value as per “3” above

Sl. No	Details [Upon clicking each detail – auto fetch application data in a window]	verification	Remarks
5	Plastic Procurement (Section 8)	Random Selection of records (Both Registered & Unregistered entity to be verified); GST , eway bill, einvoiceetc to be checked	Discrepancy reported (Yes/No)
6	Annual quantity of Packaging material placed on market (sold with commodities) (State-wise) (MT – category wise)	Assessment for sales figures to be verified	Enter assessed value as per “3” above
7	Usage of Single Use Plastic Items	Check & confirm	Yes/ No
8	Physical visit to the Facility (Production / warehouse/ if applicable) for confirmation of above details	Please attach documentary evidence including transaction receipts, source of procurement, transportation details etc. along with photographs/ videos	Attachment (2-3 photographs) Add remarks
9	Reuse Plan (Rigid category)	Data related to Collection, transportation, processing prior to reuse, cleaning mechanism, , facility inspection for cleaning of containers prior to reuse to be checked.	Misreporting observed. If Yes, please assess discrepancy in Cat/Qty/ Reuse plastic reported for the corresponding period
10	Recycled plastic content in Plastic packaging sold	Check for requisite	

Sl. No	Details [Upon clicking each detail – auto fetch application data in a window]		verification	Remarks
			labeling on the product. Testing of a random sample of packaging material with recycled plastic content.	Yes/No. Upload sample test report
11	Certificate Generation (Mandate use of recycled plastic)		Details of procurement / sales to be cross verified using information in previous sections & actual certificates generated	Misreporting observed. If Yes, please assess discrepancy in Cat/Qty/ Reuse plastic reported for the corresponding period
12	Certificate Generation (Reuse)		Do	-do-
13	Self-Declaration on road construction			Misreporting observed. If Yes, please assess Cat/Qty/ Recycled plastic percentage for the corresponding period – enter assessed value
Section 4: Summary of Auditor Report				
	Type of NC observed: (to be linked to EC module #5)			
	1	Misreporting in quantity of plastic packaging placed on market	Yes/No	Deviation in quantity
	2	Misreporting in use of recycled plastics/ reuse of plastics	Yes/No	Deviation in quantity
	3	False information	Yes/No	Remarks

Sl. No	Details [Upon clicking each detail – auto fetch application data in a window]		verification	Remarks
	4	Non-compliance conditions stipulated in registration certificate	Yes/No	Remarks
	5	Overall Summary	[text that can support up to 1200 words]	

Figure 6.16 Audit Report (Company details)

The screenshot shows the 'Audit Report (Company details)' page in the Centralized EPR Portal. The page has a green header bar with the portal name and a navigation menu on the left. The main content area lists four audit items, each with a checkbox for 'Yes' or 'No' and a 'Fetch the Data from EPR' button.

Item No.	Description	Yes/No	Action
1	Has the company provided the required information?	☐ Yes ☐ No	Fetch the Data from EPR
2	Has the company provided the required information?	☐ Yes ☐ No	Fetch the Data from EPR
3	Has the company provided the required information?	☐ Yes ☐ No	Fetch the Data from EPR
4	Has the company provided the required information?	☐ Yes ☐ No	Fetch the Data from EPR

Figure 6.17: Audit Report (Authorized Person details)

The screenshot displays the 'Authorized Person Details' section of the audit report. It features a sidebar with navigation links: Home, Compliance, Audit, and Reporting. The main content area is titled 'Authorized Person Details' and contains a table with columns for 'Authorized Person', 'Status', and 'Action'. The table lists several authorized persons with their respective status (e.g., 'Active', 'Inactive') and an 'Action' button. The interface is designed for managing authorized personnel for audits.

Figure 6.18: Audit Report (Site /Plant operations-I)

The screenshot displays the 'Site /Plant operations-I' section of the audit report. It features a sidebar with navigation links: Home, Compliance, Audit, and Reporting. The main content area is titled 'Site /Plant operations-I' and contains a table with columns for 'Site /Plant operations-I', 'Status', and 'Action'. The table lists several site/plant operations with their respective status (e.g., 'Active', 'Inactive') and an 'Action' button. The interface is designed for managing site/plant operations for audits.

Figure 6.19: Audit Report (Site /Plant operations-II)

Figure 6.20: Audit Report (Site /Plant operations-III)

6.21: Audit Report – Audit Summary

Chapter 7: Environmental Compensation

7.0 Background

Environmental Compliance (EC) shall be levied on PIBO/PWP in accordance with provisions of EPR Guidelines notified by MoEF&CC and Guidelines for EC Assessment for violation of PWM Rules prepared by CPCB. EC shall be levied on defaulting PIBOs/PWPs both on account of non-compliances identified during Audit as well as shortfall in fulfilling EPR target. The mechanism for levying EC on the EPR Portal is detailed in this section

7.1 EC levying due to Non-compliance identified during Third Party Audit

The completed audit report can be viewed on the CPCB/SPCB/PCC dashboard with which the Auditee entity is registered. It can be viewed in the Monitor Audit Section of SPCB/PCC/CPCB DO Dashboard (**Figure 7.1**). The following steps are to be followed for levying of EC

- **Viewing of Audit Report:** Under the Third Party/ Monitor Audit Section- select “Year-Quarter- CPCB/SPCB/PCC- Table View”- the list of Audit Entities whose Audit has been completed shall be listed. The Audit report can be viewed by clicking on “Eye”logo (**Figure 7.2**)
- **Non-compliance identification:** Non-compliances, if any, shall be reported in the Summary Section of the Audit Report. Quantity of plastic packaging for which EC is to be levied shall be indicated against the reported non-compliances. Click on Levy EC (**Figure 7.3**) .
- **EC Assessment:** Assess the EC to be levied on the basis of identified non-compliance , fill in the remarks and “Save “ the entry. (**Figure 7.4**)
- **Issue of Show Cause Notice(SCN) :** SCN shall be issued to the unit for identified non-compliances through office procedures. EC shall be levied on the Auditee Entity with approval of Competent Authority. Click on “Confirm “ button to confirm levying of proposed EC(**Figure 7.5**). Post confirmation, the confirmed EC can be viewed in the EC report (**Figure 7.6**) and shall also reflect on the CPCB/SPCB/PCC’s (as applicable)(**Figure 7.7**)as well as the entity’s dashboard(**Figure 7.8**) .

Figure 7.1 : SPCB/PCC/CPCB DO Dashboard

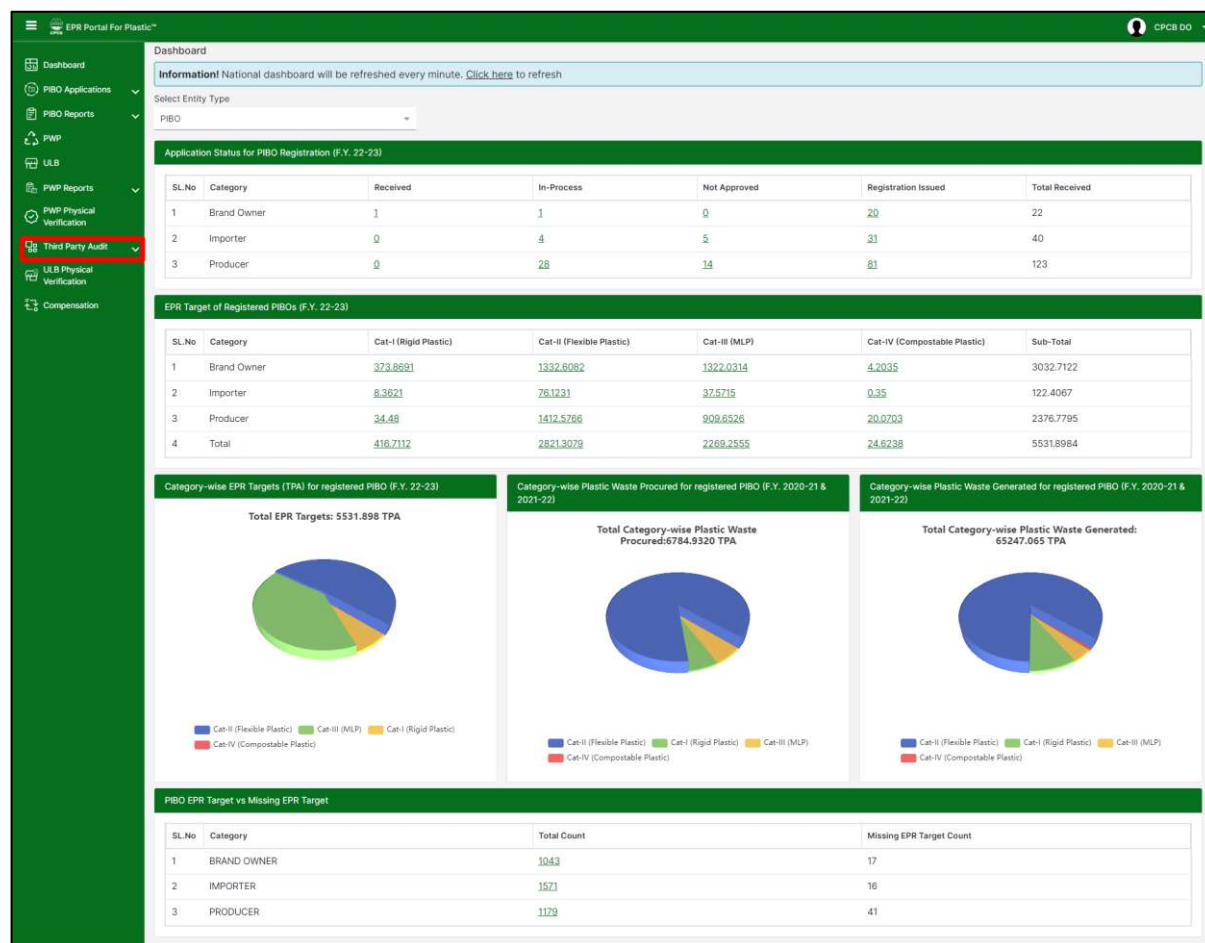


Figure 7.2: Viewing of Audit Report

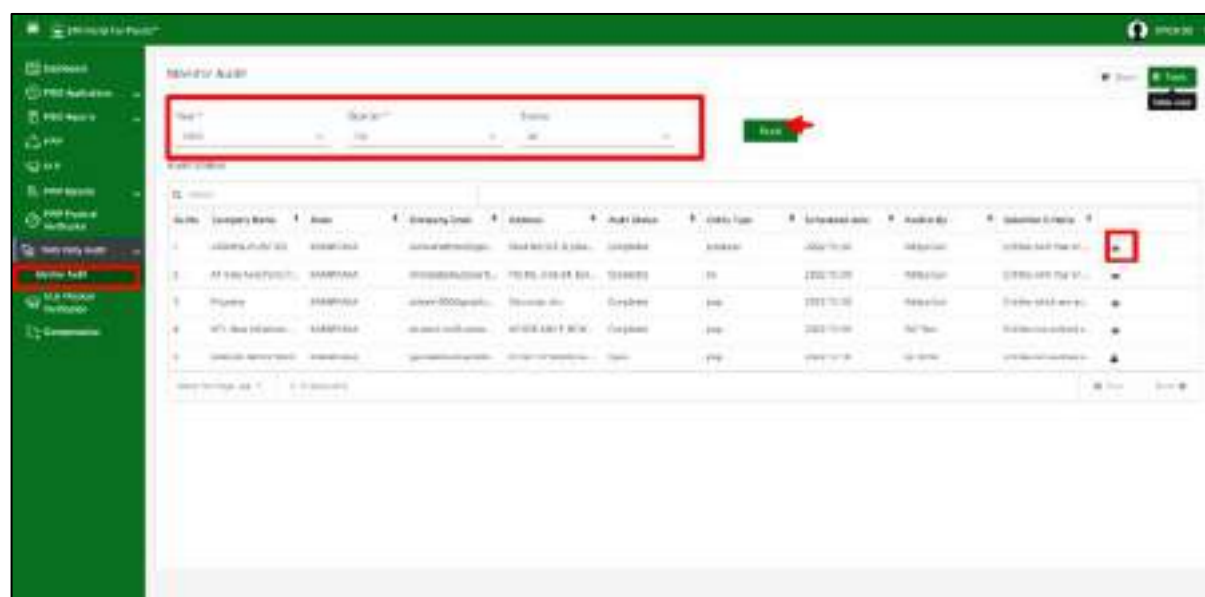


Figure 7.3 : Identification of non-compliance for levying EC

The screenshot shows the 'Summary Report' form. On the left is a sidebar with 'Company Details', 'Authorized Person', 'Site/ Plant Operations', and 'Audit Summary' (highlighted in green). The main form has a dropdown for 'Auditor Information'. Below it is the 'Audit Summary' section with four questions:

1. Is there Misreporting in quantity of plastic packaging placed on market? (Yes/No radio buttons). If Yes, a text box for 'deviation in quantity (in ton)' is shown, followed by a 'Levy EC' link. A red arrow points to this link.
2. Is there Misreporting in use of recycled plastics/reuse of plastics? (Yes/No radio buttons). If Yes, a text box for 'deviation in quantity (in ton)' is shown, followed by a 'Levy EC' link.
3. Any False information there? (Yes/No radio buttons). A 'Remark' text box is shown, followed by a 'Levy EC' link.
4. Any Non-compliance of conditions stipulated in registration certificate? (Yes/No radio buttons). A 'Remark' text box is shown, followed by an 'EC Levied' link.

At the bottom right are 'Previous' and 'Cancel' buttons. A 'Print' icon is at the bottom left.

Figure 7.4: Assessment of EC to be levied

This screenshot shows the 'Summary Report' form with a modal window open for 'Levy EC'. The modal has two input fields: 'EC Amount *' and 'Remark *'. Both fields have red borders and error messages: 'EC Amount is required.' and 'Remark is required.' respectively. Red arrows point to these fields. A 'Save' button is at the bottom right of the modal, with a red arrow pointing to it. The background form shows the same four questions as Figure 7.3, but the 'Levy EC' links are now disabled. The 'Previous' and 'Cancel' buttons are at the bottom right of the main form.

Figure 7.5: Confirmation of EC to be levied

The screenshot displays the 'Summary Report' form. On the left, a sidebar contains links: 'Company Details', 'Authorized Person', 'Site/ Plant Operations', and 'Audit Summary' (highlighted in green). The main form area is titled 'Auditor Information' and 'Audit Summary'. Under 'Audit Summary', there are four questions with radio button options for 'Yes' or 'No'. Question 1 is 'Is there Misreporting in quantity of plastic packaging placed on market?'. To its right, there is a text input field for 'If yes, Please specify the deviation in quantity (in ton)' and a red box labeled 'EC Levied'. Below this, a table titled 'Levy EC' shows 'EC Amount' as 15000 and 'Remark' as MISREPORTING. To the right of the table are 'Edit' and 'Confirm' buttons. A red arrow points to the 'Confirm' button. Below the table, there are more questions and input fields for deviation and remarks. At the bottom right, there are 'Previous' and 'Cancel' buttons.

Figure 7.6: Viewing of EC levied in EC Report

This screenshot is identical to Figure 7.5, showing the 'Summary Report' form. The 'Levy EC' table is highlighted with a red border, showing 'EC Amount' as 15000 and 'Remark' as MISREPORTING. The 'Confirm' button is also highlighted with a red arrow, indicating the action to be taken to confirm the levied EC.

Figure 7.7: Consolidated status of EC Levied on CPCB/SPCB/PCC Dashboard

Sl No.	Company Name	Category	Entity Type	Remarks	EC Levied	Date	EC Paid Status
1	NARANG PLASTICS PRIVATE ...	Incorrect Information	Importer	Tets	8.3328	2022-10-07 17:07:16	Due
2	NARANG PLASTICS PRIVATE ...	False Information	Importer	tests	0	2022-10-07 17:07:32	Due
3	NARANG PLASTICS PRIVATE ...	Incorrect Information	Importer	reuse of plastics	24.9984	2022-10-07 17:25:23	Due
4	Apogee Enterprises	Incorrect Information	Producer	Test	0	2022-10-12 13:17:14	Due
5	Apogee Enterprises	False Information	Producer	Testing	0	2022-10-12 13:22:57	Due
6	MTL New Initiatives Private Ltd	Incorrect Information	PWP	Misreporting in quantity of pl...	12000	2022-12-20 12:34:41	Paid
7	Priyanka	Incorrect Information	Producer	Misreporting	15000	CURRENT_TIMESTAMP	Due
8	JASMIN PLASTICS	Incorrect Information	Producer	Misreporting in quantity of pl...	17000	CURRENT_TIMESTAMP	Paid
9	MTL New Initiatives Private Ltd	Incorrect Information	PWP	Misreporting in use of recycle...	11000	CURRENT_TIMESTAMP	Due
10	JASMIN PLASTICS	Incorrect Information	Producer	Misreporting in use of recycle...	15000	CURRENT_TIMESTAMP	Due

7.2 Levying of EC for Shortfall in meeting EPR Target

EC shall be levied if a PIBO fails to meet the EPR Target or PIBO/PWP fails to file the Annual Report within the stipulated time frame. The same has been discussed in Chapter 5.0. (Section 5.8). EC shall be levied by default in such cases and no Show Cause Notice shall be issued prior to levying of EC in such cases.

7.3 EC Status (SPCB/PCC/CPCB) Dashboard

As discussed in the above sections EC shall be levied for failure to meet the EPR target not filing Annual Report, non-compliance identified during Third Party Audit etc. Details of EC levied can be viewed on the CPCB/SPCB/ PCC dashboard by clicking on “Compensation / EC levied” on the dashboard. Category and amount of EC levied, payment status of EC and other details shall be displayed against the audited entity’s name **(Figure 7.7)**.

7.4 Cancellation / Revocation of Registration

Show cause notice / Directions for Cancellation (other than that associated with Annual returns) to be issued before levying EC/ cancellation shall be done through e-office. Cancellation of Registration shall be done on the EPR Portal. Cancellation of Registration can be done by clicking on “Cancel” and the closure can be revoked by Clicking on “Revoke” in the Compensation/Cancellation- Revocation of Registration section. **(Figure 7.8)**

Figure 7.8: Cancellation / Revocation of Registration

Sl No.	Company Name	Category	Entity Type	Remarks	Amount	Date	Actions
1	NARANG PLASTICS PRIVATE L...	Incorrect Information	Importer	Tets	6	2022-10-07 17:07:16	[Edit] [View] [Delete] [Refresh]
2	NARANG PLASTICS PRIVATE L...	Incorrect Information	Importer	reuse of plastics	18	2022-10-07 17:25:23	[Edit] [View] [Delete] [Refresh]

Showing 1 to 2 of 2 entries

Previous 1 Next

7.5 EC Status (PIBO/PWP dashboard)

Details of EC levied on the PIBO/PWP can be viewed by clicking on “Compensation / Active” on the Dashboard. Category of EC levied, Amount of EC etc. can be viewed in this section (**Figure 7.9**). Further details of EC levied can be viewed by clicking on the “Eye” logo (**Figure 7.10**). EC can be paid by clicking on the “Payment” logo (**Figure 7.11**). Non-compliances for which EC has been levied and paid can be seen in “Compensation/ Completed” section (**Figure 7.12**). (Show Cause Notice may be deleted from this Section)

Figure 7.9: Details of EC levied/paid (PIBO/PWP dashboard)

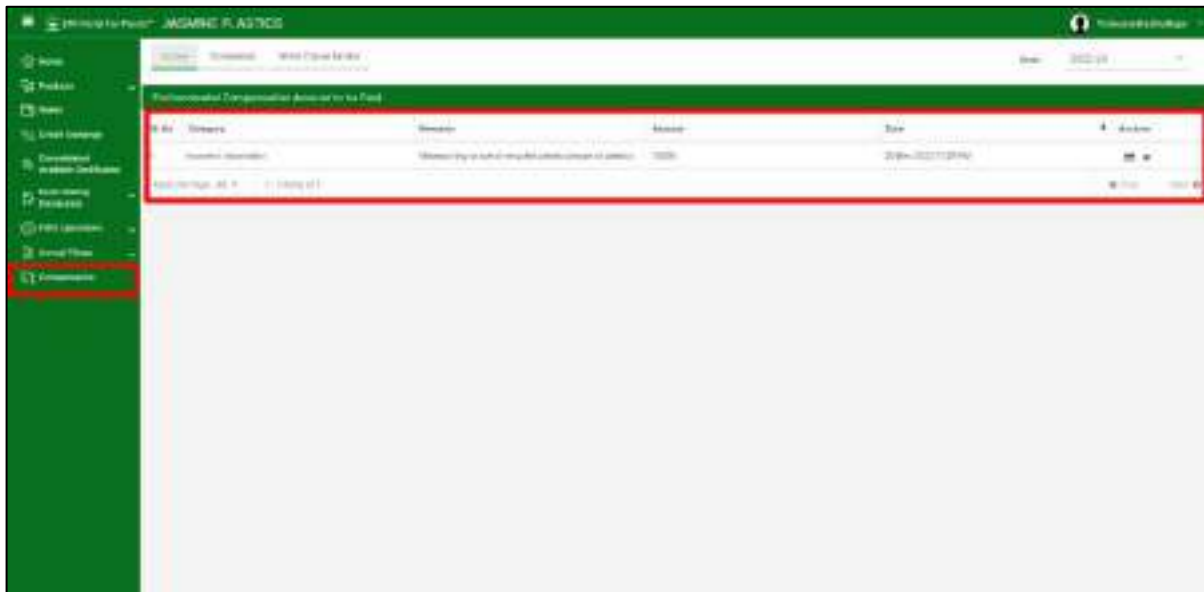


Figure 7.10: Details of EC Levied



Figure 7.11: Payment of EC

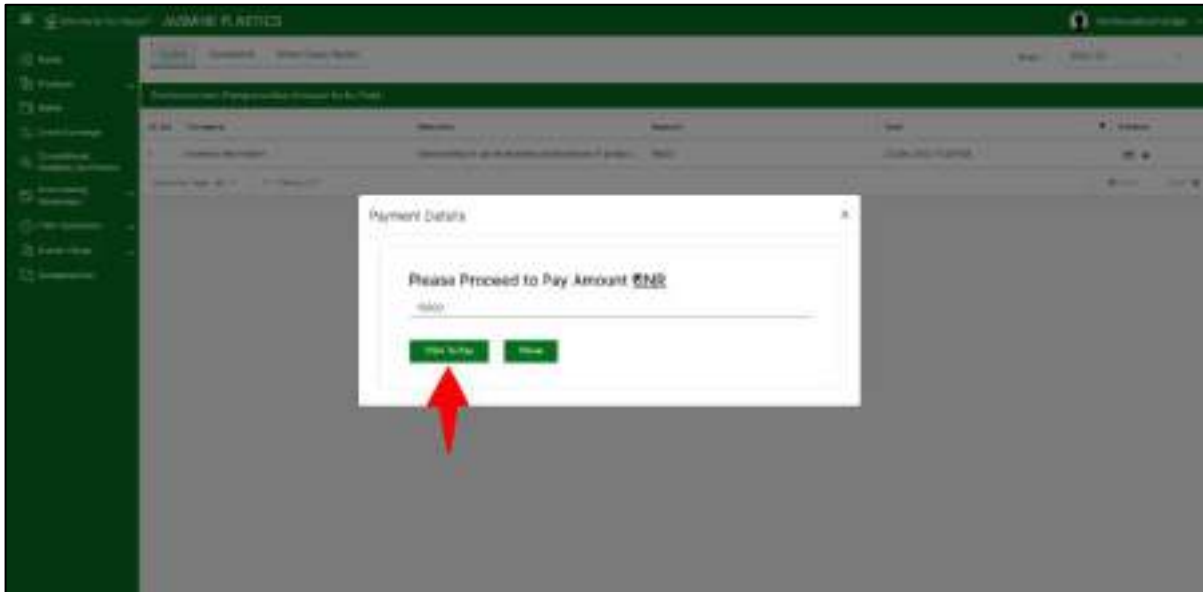
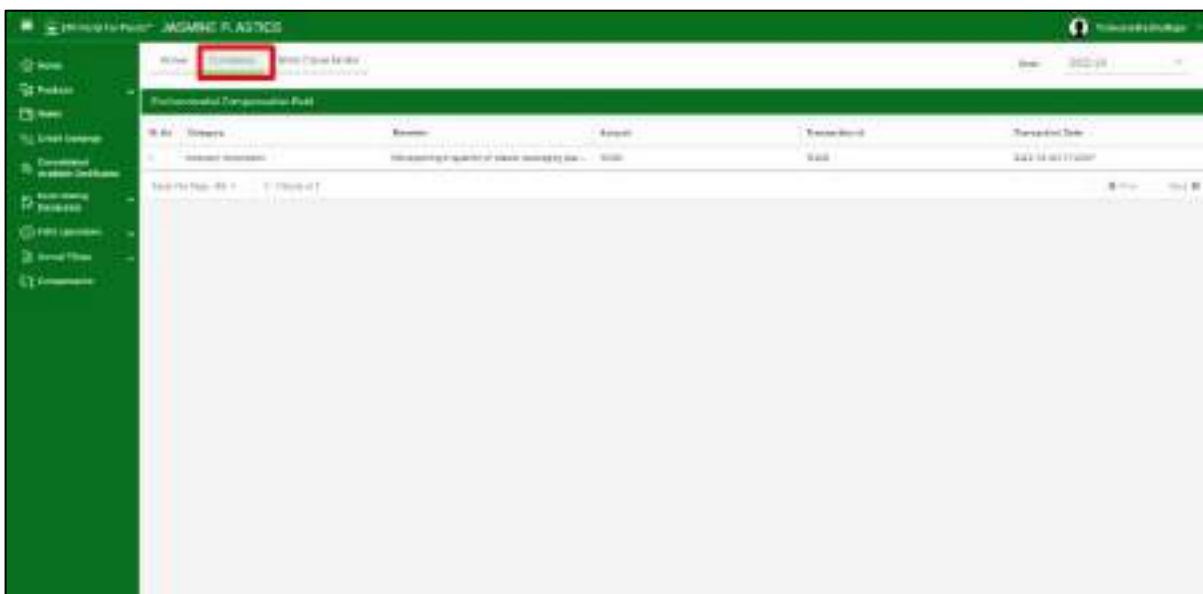


Figure 7.12: Details for Non-compliances for which EC Payment is Complete





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Annexure-III

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

File No: CP-20/94/2021-UPC-II-HO-CPCB-HO

Dated: 24.03.2023

To,

The Chairperson,
Central Board of Indirect Taxes and Customs
North Block, Secretariat Building,
New Delhi – 110001

Sub: Registration of Importers as per provision of Plastic Waste Management Rules, 2016, as amended

Ref: B-17011/7/UPC-II-PWM(MLP)/2021 dated 01-12-2021

This has reference to the CPCB letter vide F.No. B-17011/7/UPC-II-PWM(MLP)/2021 dated December 01, 2021 wherein it was requested to ensure verification of registration obtained from CPCB/SPCB/ PCC (as applicable) at the time of clearing the consignment of Importers of plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like.

However, it has been brought to our notice that the import consignments of several importers are held up at the customs, while their application for Registration on Centralized EPR Portal is under process in CPCB/SPCB/PCC, affecting smooth functioning of the business activities of the importer.

In view of above, you are requested to issue necessary instructions to concerned authorities to consider clearance of import consignments of plastic packaging/ products with plastic packaging based on proof of submission of application for Registration on the centralized EPR portal for Plastic Packaging. The real time status of submitted application is also available in National Dashboard section of centralized EPR Portal (<https://eprplastic.cpcb.gov.in/>).

This issues with approval of component authority.


(Prashant Gargava)
Member Secretary



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. B.17011/7/UPC-II-PWM(SUP)/2022

Dated: 13-12-2022

To,

The Manufacturers,
(As per list)

Sub: Comprehensive Directions under Section 5 of the Environment (Protection) Act, 1986 to Plastic Raw Material Manufacturers for effective implementation of ban on identified Single-use plastic (SUP) items and implementation of Guidelines for Extended Producer Responsibility (EPR) on plastic packaging-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under sections 3, 6, & 25 of the Environmental (Protection) Act, 1986 vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of following Single Use Plastic (SUP) items with effect from July 01, 2022; and

- ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
- plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers

Whereas, as per provision 4(1)(c) of PWM Rules 2018, (as amended), "carry bags made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022"

Whereas, as per provision 4(d) of PWM Rules 2018, (as amended), "Plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be <50 microns in thickness except as specified by Central Government where the thickness of such plastic sheets impair the functionality of the product";

Whereas, as per Rules 4(1)(j) of PWM Rules, 2016 (as amended) "Non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021"; and

Whereas, As per provision 4(1-e) of the PWM Rules, as amended, "The manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution

Control Boards or Pollution Control Committee or the Central Pollution Control Board; and

Whereas, MoEF&CC notified Guidelines for Extended Producer Responsibility for Plastic Packaging in Schedule II of Fourth Amendment to PWM Rules on February 16, 2022; and

Whereas, as per Section 10.1 of the EPR guidelines: *"The Producers, Importers & Brand-Owners (PIBOs) shall have to register through the online centralized portal developed by CPCB. The certificate of registration shall be issued using the portal"*; and

Whereas, CPCB has developed online portal <https://eprplastic.cpcb.gov.in/plastic/> for registration of PIBOs & PWPs which was launched on April 05, 2022; and

Whereas, M/s. Name of Industry is engaged in manufacturing plastic raw material which can be used for production of plastic items including plastic packaging as enumerated above; and

Whereas, vide letters dated 10-06-2022, CPCB issued following modified Directions to your unit for phasing out Single Use plastic; and

1. The manufacturers shall not directly supply plastic raw materials to producers (in formal/informal sector) engaged in production of banned SUP items.
2. Manufacturers shall inform its plastic raw material buyers that they shall not be supplying plastic raw material for production of banned SUP items w.e.f. July 01, 2022:
3. The manufacturers shall print the following advisory on their invoices raised for sale of plastic raw material w.e.f. July 01, 2022:
"Not to be used in the manufacture of SUP items prohibited under PWM Rules"
4. The manufacturers shall print the following on all Packaging Bags of plastic raw material w.e.f. July 01, 2022:
"Not to be used in the manufacture of SUP items prohibited under PWM Rules, 2016."
5. The following shall be incorporated in all MoU/ Sale Contracts/Price Lists pertaining to sales of plastic raw materials w.e.f. July 01, 2022:
"Buyer hereby undertakes and warrants to comply, at all times, with the applicable laws including but not limited to the Plastic Waste Management Rules 2016 as amended from time to time and notifications and directives issued thereunder ("PWM Rules"), in relation to the use of the Goods. Buyer expressly undertakes and warrants that the plastic raw material purchased shall not be used, directly or indirectly, in production of banned Single Use Plastic (SUP) items, listed in PWM Rules."

6. The plastic raw material manufacturers shall provide sales details of plastic raw materials on quarterly basis to CPCB w.e.f. July 01, 2022 in the prescribed format.

Whereas, vide letters dated 17-08-2022 & 18-09-2022, CPCB issued following Directions to your unit:

1. Not to supply plastic raw materials directly to producers engaged in manufacture of plastic packaging not having valid registration certificate from the concerned State Pollution Control Boards or Pollution Control Committee or CPCB through the centralized EPR Portal.
2. Manufacturers shall send a communication to its plastic raw material customers that they, henceforth, shall not be supplying plastic raw material for production of banned SUP items to producers of plastic packaging not registered on CPCB portal.
3. The plastic raw material manufacturers shall submit quarterly sales details of plastic raw materials to CPCB.
4. To ensure that Registration No., as issued on the centralized EPR Portal to the plastic packaging producer, is henceforth incorporated in all invoices issued for sale of plastic raw material to such producers.

Whereas, production, sale and usage of banned SUP items and improper management of plastic packaging waste still continues in various sections of the Indian economy;and

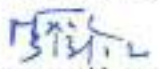
Now, therefore, in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman CPCB, following comprehensive directions are issued to your industry:

1. Not to supply plastic raw materials directly to producers engaged in manufacture of plastic packaging not having valid registration certificate from the concerned State Pollution Control Boards or Pollution Control Committee or CPCB through the centralized EPR Portal.
2. Not to supply plastic raw materials directly to banned SUP producers. The list of banned items to include items listed in MoEF&CC Notification dated August 12, 2021, plastic sheets less than 50 micron thickness, plastic carry bags less than 75 micron thickness w.e.f 30.9.21 and & 120 micron w.e.f 31.12.22 and non-woven bags less than 60 GSM
3. To ensure that Registration No., as issued on the centralized EPR Portal to the plastic packaging producer, is henceforth incorporated in all invoices issued for sale of plastic raw material to such producers
4. To ensure that first buyer and every subsequent buyer of plastic raw materials shall maintain record of transactions of plastic raw material in electronic form, till such time the raw material is sold for making products.

5. To print the following advisory on their invoices raised for sale of plastic raw material w.e.f. July 01, 2022: *"Not to be used in the manufacture of SUP items prohibited under PWM Rules including plastic sheets < 50 micron thickness, non-woven carry bags < 60 GSM, Carry bags < 75 micron thickness w.e.f 30.9.21 and 120 micron thickness w.e.f 31.12.22"*
6. To print the following on all Packaging Bags of plastic raw material w.e.f July 01, 2022: *"Not to be used in the manufacture of SUP items prohibited under PWM Rules, 2016, including plastic sheets < 50 micron thickness, non-woven carry bags < 60 GSM, Carry bags < 75 micron thickness w.e.f 30.9.21 and 120 micron thickness w.e.f 31.12.22"*
7. To incorporate the following in all MoU/ Sale Contracts/Price Lists pertaining to sales of plastic raw materials w.e.f July 01, 2022:
"Buyer hereby undertakes and warrants to comply, at all times, with the applicable laws including but not limited to the Plastic Waste Management Rules 2016 as amended from time to time and notifications and directives issued thereunder ("PWM Rules"), in relation to the use of the Goods. Buyer expressly undertakes and warrants that the plastic raw material purchased shall not be used, directly or indirectly, in production of banned Single Use Plastic (SUP) Items, listed in PWM Rules."
8. To provide sales details of plastic raw materials on quarterly basis to CPCB w.e.f. July 01, 2022 in the prescribed format (annexed).

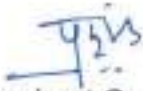
Necessary action shall be taken to ensure compliance of aforesaid directions and Action Taken Report submitted to this office on quarterly basis, failing which appropriate action including levying of Environmental Compensation will be taken against your industry in accordance with the provisions under Environmental (Protection) Act, 1986.

Yours faithfully,


 (Tanmay Kumar)
 Chairman 

Copy to:

1. Sh. Naresh Pal Gangwar,
 Additional Secretary,
 Ministry of Environment, Forests & Climate Change
 Indira Paryavaran Bhawan
 Jorbagh Road,
 New Delhi - 110003
2. DH (IT)


 (Prashant Gargava)

[illegible]

LIST OF LEADING MANUFACTURERS OF PLASTIC RAW MATERIAL

S.No.	Company	Registered Address
1	Reliance Industries Limited	Reliance Industries Limited 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai Maharashtra - 400021
2	Indian Oil Corporation Limited	Indian Oil Corporation Limited Indian Oil Bhavan G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai - 400051
3	Haldia Petrochemicals Ltd.	Haldia Petrochemicals Ltd. Tower 1, Bengal Eco Intelligent Park (Techna) Block EM, Plot No 3, Sector V, Salt Lake PO: Bidhan Nagar, District: North 24 Paraganas Kolkata 700091
4	GAIL (INDIA) Limited	GAIL (INDIA) Limited GAIL Bhawan, 16 Bhikaji Cama Place, R K Puram, New Delhi - 110066
5	HPCL-Mittal Energy Limited	HPCL-Mittal Energy Limited Phullokari Village, Talwandi Saboo Taluka, District Bathinda - 151301, Punjab
6	IVL Dhunseri Petrochem Industries Limited	IVL Dhunseri Petrochem Industries Limited 'Dhunseri House', 4A, Woodburn Park, Kolkata 700020
7	Supreme Petrochem Ltd.	Supreme Petrochem Ltd. Solitaire Corporate Park, Building No. 11, 5th Floor, 167, Guru Hargovindji Marg, Chakala, Andheri (East), Mumbai - 400093,
8	Finolex Industries Limited	Finolex Industries Limited Gat No. 399, Village Urse,, Taluka Maval, Pune District Maharashtra-410506
9	Chemplast Sanmar Limited	Chemplast Sanmar Limited 9 Cathedral Rd Madras Tamil Nadu 600086

10	LG Polymers India Pvt., Ltd.	LG Polymers India Pvt., Ltd. Quality Innovation & Solutions RR Venkatapuram, Visakhapatnam-530029, Andhra Pradesh, India.
11	INEOS Styrolution India Limited	INEOS Styrolution India Limited 5th Floor, OHM House-2, OHM Business Park, Near Balaji Hospital Subhanpura, Vadodara - 390007, Gujarat India
12	ONGC Petro additions Limited	ONGC Petro additions Limited 35, Nutan Bharat Co-operative Housing Society Limited, R.C. Dutt Road, Alkapuri, Vadodara-390007, Gujarat,
13	Mangalore Refinery and Petrochemicals Limited	Mangalore Refinery and Petrochemicals Limited Kuthethoor P.O., Via Katipalla, Mangalore, 575 030
14	Brahmaputra Cracker & Polymer Ltd.	Brahmaputra Cracker and Polymer Limited 1st Floor, House No 6 Bhuban Road, Uzanbazar Guwahati, Assam Pin - 781001
15	DCW Limited	DCW Limited Nirmal 3rd Floor, Nariman Point Mumbai-400021, India.
16	DCM Shriram Ltd.	DCM Shriram Ltd. 2nd Floor (West Wing) World Mark 1, Aerocity Delhi - 110037
17	Gujarat State Fertilizers & Chemicals Limited	Gujarat State Fertilizers & Chemicals Limited P. O. Fertilizernagar-391750, Dist. Vadodara, Gujarat
18	Bhansali Engineering Polymers Ltd.	Bhansali Engineering Polymers Ltd Unit No. 401,4th Floor, Peninsula Heights, C.D. Barfiwala Road, Andheri (West), Mumbai 400058



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CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. CP-20/14/2022-UPC-II-HO-CPCB-HO

May 13, 2024

NOTICE

Sub: - Registration of Producers, Importers & Brand-Owners (PIBOs) and Plastic Waste Processors (PWPs) on Centralized Extended Producer Responsibility (EPR) Portal for Plastic Packaging

- 1.0 This is in continuation of Notice dated March 14, 2024 issued by CPCB on the subject as per which all concerned PIBOs & PWPs were required to submit complete Registration application on the EPR Portal on or before March 31, 2024.
- 2.0 However, EPR Portal was under updation during March 18-April 24, 2024 for enhancement of security features. In view of the prevalent Force majeure conditions, this is to inform all concerned PIBOs & PWPs that a window until May 31, 2024 is now being provided to enable all concerned PIBOs & PWPs to submit complete Registration application on the EPR Portal.
- 3.0 Further the concerned stakeholders (including SPCBs/PCCs/ PIBOs & PWPs) are required to take necessary action for compliance of the following:
 - a. SPCBs/PCCs are required to grant fresh/ renew existing Consent to Operate to the Producers / PWPs only after registration of the said entities on the EPR Portal. The SPCBs/PCCs are further required to include the Registration no. issued to the Producers/ PWPs in the Consent granted to such entities.
 - b. The Producers/Importers and Recyclers shall not sell plastic packaging/ commodities in plastic packaging or recycled plastic to Brand-owners (excluding Brand-owners falling in MSME category) who are not registered on the EPR Portal. They are further required to include the Registration no. issued to the said Brand-owners in the GST E-invoice of such transactions.
- 4.0 It is to be noted that as per Clause 2.0 of the EPR Guidelines notified on 16.2.22 by MoEFCC as IV Amendment to PWM Rules, the guidelines had come into force with immediate effect, that is w.e.f 16.2.22. The PIBOs and PWPs were required to register on the EPR Portal as per Clause 6.0 of the EPR Guidelines. Accordingly, delay in Registration on the EPR Portal shall not absolve the PIBOs of fulfilling their EPR obligations for the intervening period.

(Bharat Kumar Sharma)
Member Secretary

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



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MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. CP-20/14/2022-UPC-II-HO-CPCB-HO

Date: 25.06.2024

NOTICE

Sub: - Registration of Producers, Importers & Brand-Owners (PIBOs) and Plastic Waste Processors (PWPs) on Centralized Extended Producer Responsibility (EPR) Portal for Plastic Packaging

- 1.0 This is in continuation of Notice dated May 13, 2024 issued by CPCB on the subject as per which all concerned PIBOs & PWPs were required to submit complete Registration application on the EPR Portal on or before May 31, 2024.
- 2.0 However, it is observed that several such PIBOs & PWPs are yet to register on EPR Portal in compliance with provision of EPR Guidelines.
- 3.0 In view of the above, this is to inform all concerned PIBOs & PWPs to submit complete application for registration on Centralized EPR Portal for Plastic Packaging on or before June 30, 2024, failing which necessary action shall be taken against them by concerned authorities, in accordance with provisions of PWM Rules, 2016.

(Bharat Kumar Sharma)
Member Secretary

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

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MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. CP-20/14/2022-UPC-II-HO-CPCB-HO

May 13, 2024

NOTICE

Sub: - **Registration of Producers, Importers & Brand-Owners (PIBOs) and Plastic Waste Processors (PWPs) on Centralized Extended Producer Responsibility (EPR) Portal for Plastic Packaging**

- 1.0 This is in continuation of Notice dated March 14, 2024 issued by CPCB on the subject as per which all concerned PIBOs & PWPs were required to submit complete Registration application on the EPR Portal on or before March 31, 2024.
- 2.0 However, EPR Portal was under updation during March 18-April 24, 2024 for enhancement of security features. In view of the prevalent Force majeure conditions, this is to inform all concerned PIBOs & PWPs that a window until May 31, 2024 is now being provided to enable all concerned PIBOs & PWPs to submit complete Registration application on the EPR Portal.
- 3.0 Further the concerned stakeholders (including SPCBs/PCCs/ PIBOs & PWPs) are required to take necessary action for compliance of the following:
 - a. SPCBs/PCCs are required to grant fresh/ renew existing Consent to Operate to the Producers / PWPs only after registration of the said entities on the EPR Portal. The SPCBs/PCCs are further required to include the Registration no. issued to the Producers/ PWPs in the Consent granted to such entities.
 - b. The Producers/Importers and Recyclers shall not sell plastic packaging/ commodities in plastic packaging or recycled plastic to Brand-owners (excluding Brand-owners falling in MSME category) who are not registered on the EPR Portal. They are further required to include the Registration no. issued to the said Brand-owners in the GST E-invoice of such transactions.
- 4.0 It is to be noted that as per Clause 2.0 of the EPR Guidelines notified on 16.2.22 by MoEFCC as IV Amendment to PWM Rules, the guidelines had come into force with immediate effect, that is w.e.f 16.2.22. The PIBOs and PWPs were required to register on the EPR Portal as per Clause 6.0 of the EPR Guidelines. Accordingly, delay in Registration on the EPR Portal shall not absolve the PIBOs of fulfilling their EPR obligations for the intervening period.

(Bharat Kumar Sharma)
Member Secretary

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Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

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MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. CP-20/14/2022-UPC-II-HO-CPCB-HO

Date: 25.06.2024

NOTICE

Sub: - Registration of Producers, Importers & Brand-Owners (PIBOs) and Plastic Waste Processors (PWPs) on Centralized Extended Producer Responsibility (EPR) Portal for Plastic Packaging

- 1.0 This is in continuation of Notice dated May 13, 2024 issued by CPCB on the subject as per which all concerned PIBOs & PWPs were required to submit complete Registration application on the EPR Portal on or before May 31, 2024.
- 2.0 However, it is observed that several such PIBOs & PWPs are yet to register on EPR Portal in compliance with provision of EPR Guidelines.
- 3.0 In view of the above, this is to inform all concerned PIBOs & PWPs to submit complete application for registration on Centralized EPR Portal for Plastic Packaging on or before June 30, 2024, failing which necessary action shall be taken against them by concerned authorities, in accordance with provisions of PWM Rules, 2016.

(Bharat Kumar Sharma)
Member Secretary

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

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MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/8/2024-UPC-II-HO-CPCB-HQ

March 14, 2024

11132-11167

To,

The Chairman
SPCBs/PCCs - All States/UTs

Sub: - Directions under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Guidelines for Extended Producers Responsibility for Plastic packaging were notified by MoEF&CC on February 16, 2022 as Schedule-II of the Plastic Waste Management Rules, 2016; and

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, *"The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) co-processing (c) waste to energy, (d) waste to oil, and (e) industrial composting; and*

WHEREAS, as per section 6.2 of the above Guidelines, *"The entities covered under clause 6.1 shall not carry any business without registration obtained through online Centralized Portal developed by Central Pollution Control Board"; and*

WHEREAS, as per section 10.1 of the above Guidelines, *"The Producers, Importers & Brand Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal; and*

WHEREAS, as per section 10.6 of the above Guidelines, *"The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the*

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Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

registered recyclers from whom the recycled plastic has been procured will also be provided"; and

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines"; and

WHEREAS, as per Section 11.2 of EPR Guidelines, "The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board"; and

WHEREAS, CPCB has developed the Centralized EPR portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

WHEREAS, 36228 PIBOs (Producers: 3988, Importer: 29807 and Brand Owners: 2433) and 2351 Plastic Waste Processors (PWPs) have already been registered on the EPR portal; and

WHEREAS, it has been observed that several PIBOs/PWPs are continuing with their operations without obtaining registration on the Centralized EPR Portal, which is in violation of Plastic Waste Management Rules, 2016, as amended; and

WHEREAS, in the matter of CWP No. 2389 of 2018 titled 'Suleman and others vs. Union of India', vide order dated 01.03.2024 (Annexure I), the Hon'ble High court of Himachal Pradesh has made the following observations:

"However, we find that very few industries have been registered and, therefore, have impressed upon her to collect the relevant data of the industries registered in the various States and U.T.s from the relevant authorities, so that industries falling under the PWM Rules essentially get registered under the PWM Rules, 2016, be it with the Central Pollution Control Board or else the respective State Pollution Control Boards, as the case may be. The Officer has assured us that the needful shall be done before the next date of hearing."

WHEREAS, CPCB has issued letters to department of Industries/State Authorities dated 06.03.2024 (Annexure - II) to provide the list of industries involved in introducing/processing of plastic packaging under their jurisdiction and to further ensure that all such entities register themselves on the centralized EPR portal in compliance of the PWM Rules, 2016, as amended; and

WHEREAS, CPCB has issued a public notice dated 14/03/2024 (Annexure III) informing all PIBOs & PWPs to register on the centralized EPR portal on or before 31.03.24; and

NOW THEREFORE, in compliance of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, the following directions are hereby issued to all SPCBs/PCCs for compliance:

- a. To issue a public notice on the SPCBs/PCCs website informing all PIBOs & PWPs in your jurisdiction to register on the centralized EPR portal on or before 31.03.24
- b. To publish the aforesaid notice in the regional newspaper in English as well as in local languages.
- c. To follow-up with the department of Industries / State authorities to provide necessary information as per letter dated 06.03.2024 (Annexure II) to CPCB.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit the action taken report to this office within 10 days of receipt of this direction.

152 18/3/24
(Tanmay Kumar)
Chairman

Copy to:

1. Additional Secretary, HSMD, Ministry of Environment, Forest and Climate Change Indira Paryavaran Bhawan Jorbagh Road, New Delhi - 110 003	for kind information, please
2. Regional Directors, All CPCB Regional Directorates	for kind information and follow up with SPCBs/PCCs in your jurisdiction
3. ✓ DH (IT)	for uploading on CPCB website, please


(Bharat Kumar Sharma)
Member Secretary

D/C

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/8/2024-UPC-II-HO-CPCB-HQ

March 14, 2024

11132-11167

To,

The Chairman
SPCBs/PCCs - All States/UTs

Sub: - Directions under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Guidelines for Extended Producers Responsibility for Plastic packaging were notified by MoEF&CC on February 16, 2022 as Schedule-II of the Plastic Waste Management Rules, 2016; and

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, *"The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) co-processing (c) waste to energy, (d) waste to oil, and (e) industrial composting; and*

WHEREAS, as per section 6.2 of the above Guidelines, *"The entities covered under clause 6.1 shall not carry any business without registration obtained through online Centralized Portal developed by Central Pollution Control Board"; and*

WHEREAS, as per section 10.1 of the above Guidelines, *"The Producers, Importers & Brand Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal; and*

WHEREAS, as per section 10.6 of the above Guidelines, *"The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the*

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

registered recyclers from whom the recycled plastic has been procured will also be provided"; and

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines"; and

WHEREAS, as per Section 11.2 of EPR Guidelines, "The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board"; and

WHEREAS, CPCB has developed the Centralized EPR portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

WHEREAS, 36228 PIBOs (Producers: 3988, Importer: 29807 and Brand Owners: 2433) and 2351 Plastic Waste Processors (PWPs) have already been registered on the EPR portal; and

WHEREAS, it has been observed that several PIBOs/PWPs are continuing with their operations without obtaining registration on the Centralized EPR Portal, which is in violation of Plastic Waste Management Rules, 2016, as amended; and

WHEREAS, in the matter of CWP No. 2389 of 2018 titled 'Suleman and others vs. Union of India', vide order dated 01.03.2024 (Annexure I), the Hon'ble High court of Himachal Pradesh has made the following observations:

"However, we find that very few industries have been registered and, therefore, have impressed upon her to collect the relevant data of the industries registered in the various States and U.T.s from the relevant authorities, so that industries falling under the PWM Rules essentially get registered under the PWM Rules, 2016, be it with the Central Pollution Control Board or else the respective State Pollution Control Boards, as the case may be. The Officer has assured us that the needful shall be done before the next date of hearing."

WHEREAS, CPCB has issued letters to department of Industries/State Authorities dated 06.03.2024 (Annexure - II) to provide the list of industries involved in introducing/processing of plastic packaging under their jurisdiction and to further ensure that all such entities register themselves on the centralized EPR portal in compliance of the PWM Rules, 2016, as amended; and

WHEREAS, CPCB has issued a public notice dated 14/03/2024 (Annexure III) informing all PIBOs & PWPs to register on the centralized EPR portal on or before 31.03.24; and

NOW THEREFORE, in compliance of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, the following directions are hereby issued to all SPCBs/PCCs for compliance:

- a. To issue a public notice on the SPCBs/PCCs website informing all PIBOs & PWPs in your jurisdiction to register on the centralized EPR portal on or before 31.03.24
- b. To publish the aforesaid notice in the regional newspaper in English as well as in local languages.
- c. To follow-up with the department of Industries / State authorities to provide necessary information as per letter dated 06.03.2024 (Annexure II) to CPCB.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit the action taken report to this office within 10 days of receipt of this direction.

152 18/3/24
(Tanmay Kumar)
Chairman

Copy to:

1. Additional Secretary,
HSMD,
Ministry of Environment, Forest and Climate
Change
Indira Paryavaran Bhawan Jorbagh Road,
New Delhi - 110 003

for kind information, please

2. Regional Directors,
All CPCB Regional Directorates

for kind information and
follow up with SPCBs/PCCs
in your jurisdiction

3. ✓ DH (IT)

for uploading on CPCB
website, please


(Bharat Kumar Sharma)
Member Secretary

0/C



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. CP-20/10/2024-UPC-II-HO-CPCB-HO

Dated: 13.05.2024

To,

The Chairperson,
Central Board of Indirect Taxes and Customs
North Block, Secretariat Building,
New Delhi – 110001

Sub: Registration of Importers as per provision of Plastic Waste Management (PWM) Rules, 2016, as amended

Ref: 1) B-17011/7/UPC-II-PWM(MLP)/2021 dated 01-12-2021
2) CP-20/94/2021-UPC-II-HO-CPCB-HO dated 24-03-2023

Sir/Ma'am,

This is with reference to our earlier communications on the subject including letter dated December 01, 2021 (**Annexure I**) wherein the Central Board of Indirect Taxes and Customs was requested to direct the concerned authorities to ensure that the importers had obtained registration from CPCB/SPCB/PCC (as applicable) on the Centralized EPR Portal for Plastic Packaging in accordance with provision of PWM Rules, 2016 (As amended) for clearance of import consignments of plastic packaging/commodities with plastic packaging. Further, vide letter dated March 24, 2023 (**Annexure II**), it was requested to allow clearance of import consignments based on proof of submission of application for Registration on the Centralized EPR portal.

It is to inform that as per the provisions of the Sixth amendment to the PWM Rules, 2016, dated April 27, 2023 (**Annexure III**) - one-time registration is to be granted to Producers, Importers and Brand Owners (PIBOs) which can be changed only on the request of PIBOs. In this regard, CPCB had issued a notice dated August 28, 2023 (**Annexure IV**) wherein it was informed that, "Registration granted to PIBOs under the Rules shall not require renewal and shall be changed only on the request of PIBOs".

It has been brought to our notice that several import consignments are being held up at the customs on account of the validity of EPR certificates which leads to economic losses and affects the smooth functioning of the business activities of the importers.

In view of the Amendment to PWM Rules dated April 27, 2024 notified by MoEF&CC and Notice dated August 28, 2023 issued by CPCB, it is requested to issue necessary instructions to the concerned authorities to consider existing registration certificates issued to importers, indicating validity of one year, as "one-time Registration Certificate" which do not require renewal and clear the importers' consignment accordingly. The registration status of the PIBOs could also be viewed on CPCB's EPR Plastic portal's (https://eprplastic.cpcb.gov.in/#/plastic/home/main_dashboard) "PIBO Application Summary" section.

This issues with approval of competent authority.


(Bharat Kumar Sharma)
Member Secretary

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



SPEED-POST / E-MAIL

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No.B-17011/7/UPC-II-PWM (MLP)/2021

Dated: 01.12.2021

To,

The Chairperson,
Central Board of Indirect Taxes and Customs
North Block, Secretariat Building,
New Delhi - 110001

Sub: Registration of Importers as per provision of Plastic Waste Management Rules, 2016 as amended

Sir,

Ministry of Environment, Forest and Climate Change has notified Plastic Waste Management (PWM) Rules 2016 (copy enclosed) to give thrust to plastic waste management including source segregation, processing and disposal of plastic waste based on the "Polluter Pays Principle"

As per Section 9 of PWM Rules, Producers, Importers & Brand Owners (PIBOs) who introduce plastic waste in the market due to their products in form of carry bags, multi-layered packaging, plastic sheets or like, are required to fulfill Extended Producer Responsibility to ensure environmentally sound management of this plastic waste.

The PIBOs are further required to obtain Registration from concerned State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC) or Central Pollution Control Board in accordance with Section 13(2) of the PWM Rules which provides that:

"Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to

- "The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating in one or two States or Union Territories"; or*
- "The Central Pollution Control Board, if operating in more than two States or Union Territories"*

For effective implementation of the above, you are requested to get the necessary instructions issued to the concerned to ensure verification of registration obtained from CPCB/SPCB/PCC (as applicable) at the time of clearing the consignment of Importers of plastic carry bags/multi-layered packaging/plastic sheets or like.

Yours faithfully,

Tanmay Kumar
(Tanmay Kumar)
Chairman

Encl.: As above



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

File No: CP-20/94/2021-UPC-II-HO-CPCB-HO

Dated: 24.03.2023

To,

The Chairperson,
Central Board of Indirect Taxes and Customs
North Block, Secretariat Building,
New Delhi – 110001

Sub: Registration of Importers as per provision of Plastic Waste Management Rules, 2016, as amended

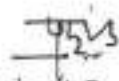
Ref: B-17011/7/UPC-II-PWM(MLP)/2021 dated 01-12-2021

This has reference to the CPCB letter vide F.No. B-17011/7/UPC-II-PWM(MLP)/2021 dated December 01, 2021 wherein it was requested to ensure verification of registration obtained from CPCB/SPCB/ PCC (as applicable) at the time of clearing the consignment of Importers of plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like.

However, it has been brought to our notice that the import consignments of several importers are held up at the customs, while their application for Registration on Centralized EPR Portal is under process in CPCB/SPCB/PCC, affecting smooth functioning of the business activities of the importer.

In view of above, you are requested to issue necessary instructions to concerned authorities to consider clearance of import consignments of plastic packaging/ products with plastic packaging based on proof of submission of application for Registration on the centralized EPR portal for Plastic Packaging. The real time status of submitted application is also available in National Dashboard section of centralized EPR Portal (<https://eprplastic.cpcb.gov.in/>).

This issues with approval of component authority.


(Prashant Gargava)
Member Secretary

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th April, 2023

G.S.R. 318(E).—Whereas, the Plastic Waste Management Rules, 2016, (hereinafter referred to as the said rules) were notified *vide* notification number G.S.R. 320 (E), dated the 18th March, 2016;

And Whereas, while registering on the centralized online portal developed by the Central Pollution Control Board, *vide* the guidelines specified in Schedule II of the said rules, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

And Whereas in pursuance of sub-clause (ii) of clause (b) of sub-section (4) of section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 read with rule 5 of the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020, the Ministry of Electronics and Information Technology has allowed the Ministry of Environment, Forest & Climate Change, to perform Aadhaar authentication on voluntary basis, for the purpose of registration of residents as producers, importers, Brand owners and plastic Waste processors, using Yes/no authentication facility, on the centralized portal developed by the Central Pollution Control Board, as specified in clause (a) of sub-para (1) of para 6 of the said guidelines.

Now, therefore, in exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the,

Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely :-

1. Short title and commencement.— (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2023.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016, (hereinafter referred to as the said rules), in rule 10, in the sub-rule (5), in the provision, for the figures "2023" occurring at both places, the figures "2024" shall respectively be substituted.

3. In said rules, in rule 11, in sub-rule (1), in clause (a), after sub-clause (iii), the following clause shall be inserted, namely:- "for rigid plastic packaging"

4. In the said rules, in rule 13,-

(i) in sub-rule (2), the words "or for renewal of registration" shall be omitted;

(ii) for sub-rule (9), the following sub-rule shall be substituted, namely :-

"9(a) The registration granted under this rule shall be changed only on the request of Producers, Importers & Brand owners, under the existing Extended Producer Responsibility registration,

(b) The registration granted under this rule shall be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years."

5. In the said rules, in Schedule II,-

(i) in paragraph 6 for clause (6.6), the following clause shall be substituted, namely :-

"6.6 While registering, the entities shall have to provide PAN Number, GST Number, CIN Number **in case of company**, and the entities may provide Aadhar Number, and shall provide PAN Number of authorized person or representative and any other necessary information as required."

(ii) in paragraph 10, in clause (10.6), the following provision shall be inserted, namely :-

"**Provided that the last date for filing of annual returns shall be the 31st October 2023 for the financial year 2022-2023.**

(iii) In paragraph 11, in clause (11.2), the following provision shall be inserted, namely :-

"**Provided that the last date for filing of annual returns shall be the 31st July 2023 for the financial year 2022-2023.**

[F. No. 12/31/2023-HSM]

NARESH PAL GANGWAR., Addl. Secy.

Note: The principal rules were published in the Gazette of India, *vide* number G.S.R 320 (E), dated the 18th March, 2016 and subsequently amended, *vide* notification number G.S.R 285 (E), dated the 27th March, 2018, *vide* notification number G.S.R. 571 (E), dated the 12th August, 2021, *vide* notification number G.S.R. 647(E), dated the 17th August, 2021, further amended *vide* notification number G.S.R. 133 (E), dated the 16th February 2022 and last amended, *vide* notification number G.S.R. 522 (E), dated the 6th July 2022.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F. No. CP-20/6/2023-UPC-II-HO-CPCB-HO

August 28, 2023

NOTICE

Sub: - Removal of Difficulties for Implementation of Extended Producer Responsibility (EPR) Guidelines

Central Pollution Control Board has developed the Centralized EPR Portal for Plastic Packaging for implementation of Extended Producer Responsibility (EPR) in accordance with the Guidelines on Plastic Packaging issued vide MoEFCC's Fourth Amendment to PWM Rules, 2016 dated February 16, 2022. The following measures have been taken for "Removal of Difficulties" and facilitate effective implementation of EPR Guidelines:

- a. Validity of Registration granted to Plastic Waste Processors has been extended by one year to facilitate generation of EPR Certificates by PWPs.
- b. Registration granted to PIBOs under the Rules shall not require renewal and shall be changed only on the request of PIBOs, as per sixth Amendment to PWM Rules dated April 27, 2023.
- c. The PIBOs registered on the EPR Portal during 2022-23 are required to file their Annual Report by October 31, 2023 as per sixth Amendment to PWM Rules dated April 27, 2023. Adequate number of EPR Certificates are presently available, the details of which are on the EPR Portal. All concerned PIBOs are hereby informed to procure the required EPR Certificates through the EPR Portal to fulfill their EPR liability and file their Annual Report by the due date on the Portal, failing which Environmental Compensation(EC) shall be levied on them.
- d. The PWPs registered on the EPR Portal during 2022-23 were required to file their Annual Report by July 31, 2023 as per sixth Amendment to PWM Rules dated April 27, 2023. Several PWPs are yet to file their Annual Report. All concerned PWPs are hereby informed to file their Annual Report on the EPR Portal on priority within the stipulated time frame failing which EC shall be levied on them.

All PIBOs/PWPs are required to follow the aforementioned directions for effective implementation of EPR Guidelines.


(Bharat Kumar Sharma)
Member Secretary

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

File No. CP-20/139/2021-UPC-II-HO-CPCB-HO

Date: 06.03.2024

To,

Director/ Commissioner,
Department of Industries / State Authorities
(All States/UTs – As per list)

Sub: - Registration of Producers, Importers, Brand owners & Plastic Waste Processors as per Plastic Waste Management Rules, 2016, as amended - reg

Sir/Madam,

Central Pollution Control Board (CPCB) has developed the Centralized EPR Portal for Plastic Packaging for implementation of Extended Producer Responsibility (EPR) in accordance with the Guidelines on Plastic Packaging issued vide MoEFCC's Fourth Amendment to PWM Rules, 2016 dated February 16, 2022 (Annexure I).

As per the clause 6.1 of the EPR guidelines Producers, Importers, Brand owners (PIBOs) who introduce plastic packaging in the market and Plastic waste processors (PWPs) (recycling, co-processing, waste to energy, waste to oil, and industrial composting) have to register on the EPR portal.

Till date, 36228 PIBOs (Producers: 3988, Importer: 29807 and Brand Owner: 2433) and 2351 PWPs have been registered on the centralized EPR portal. Further, it has been observed that several such PIBOs/PWPs are continuing with their operations without obtaining registration on the Centralized EPR Portal, which is in violation of Plastic Waste Management Rules, 2016, as amended.

Further, vide order dated 01.03.2024 in the matter of CWP No. 2369 of 2018 titled '**Suleman and others vs. Union of India**', the Hon'ble High Court of Himachal Pradesh made the following observations (Annexure II).

"However, we find that very few industries have been registered and, therefore, have impressed upon her to collect the relevant data of the industries registered in the various States and U.T.s from the relevant authorities, so that industries falling under the PWM Rules essentially get registered under the PWM Rules, 2016, be it with the Central Pollution Control Board or else the respective State Pollution Control Boards, as the case may be. The Officer has assured us that the needful shall be done before the next date of hearing"

Contd.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

In view of the above, it is requested a list of all such entities involved in introducing/processing of plastic packaging into the market may be provided to CPCB along with their address and email. It is further requested to ensure that all such entities register themselves on the centralized EPR portal in compliance of the PWM Rules, 2016, as amended. The aforementioned information be provided to CPCB within 10 days, to enable us to take further necessary action.

The matter be taken on priority being compliance of the Hon'ble High Court order.

This issues with approval of Competent Authority.

Yours sincerely,



(Divya Sinha)

Director & In charge, UPC-II

Copy for Information to: -

1. PS to CCB

2. AO to MS



(Divya Sinha)

o/c

State/UT	Address of Department of Industries/State Authorities
Andhra Pradesh	Commissioner of Industries, Government of Andhra Pradesh, 8th Floor, APIIC Towers, Auto Nagar, Mangalagiri, Guntur District Andhra Pradesh, Pin code: - 522503 Email:- apmsefcinds@gmail.com
Arunachal Pradesh	Director of Industries, Government of Arunachal Pradesh, Udyog Sadan, Itanagar Arunachal Pradesh Pin code: - 791111
Assam	Commissioner of Industries, Government of Assam, Udyog Bhawan, Bamuni Maidan, Industrial Estate, Guwahati, Assam, Pin Code: - 781021
Bihar	Director of Industries, Department of Industries, Govt of Bihar, 2Nd Floor, Vikas Bhawan, Bailey Road, Jawaharlal Nehru Marg, Patna, Bihar, 800015 Email:- Dir.Ind-Bih@Nic.In
Delhi	Commissioner of Industries, Government of Nct of Delhi, Plot No. 419, Patparganj Industrial Area, Delhi - 110092 Email:- delhiold@test.com
Himachal Pradesh	Director of Industries, Government of Himachal Pradesh, Udyog Bhavan, Bemloe, Shimla Himachal Pradesh Pincode:- 171001
Jammu & Kashmir	Director, Industries & Commerce, Government of Jammu & Kashmir, Civil Secretariat, Jammu - 180001 Email: Jkindcom@Gmail.Com

State/UT	Address of Department of Industries/State Authorities
Jharkhand	Director of Industries, Government of Jharkhand, 3Rd Floor, Nepal House, Doranda, Ranchi-834002, Jharkhand Email:- jhr-doi@nic.in
Karnataka	Director of Industries & Commerce, Department of Industries and Commerce, Government of Karnataka, 49, Khanija Bhavan, South Block, First Floor, Race Course Road, Bengaluru - 560001 Karnataka Email:- msefcblr22@gmail.Com
Kerala	Director of Industries & Commerce, Government of Kerala, Vikas Bhavan P.O, Thiruvananthapuram, Kerala - 695033
Madhya Pradesh	Commissioner of Industries, Government of Madhya Pradesh, 4Th Floor, Directorate of Industries, Vindhyachal Bhawan, Bhopal, Madhya Pradesh Pincode:- 462004 Email:- mp-msefc@mp.gov.In
Manipur	Director of Industries & Commerce, Government of Manipur Head office of Directorate of Trade, Commerce & Industries, Lamphelapt, Imphal West State:- Manipur Pincode:- 795001 Email:- dcimanipur@gmail.com
Mizoram	Director of Industries & Commerce, Government of Mizoram Department of Industries Government of Mizoram, Aizawl - 796190, Mizoram

State/UT	Address of Department of Industries/State Authorities
Punjab	Director of Industries Commerce, Government of Punjab, O/O General Manager, District Industries Centre, Mission Road, Malikpur, Pathankot State:- Punjab Pincode:- 145001 Email:- pathankot.msefc@gmail.Com
Tamil Nadu	Industries Commissioner and Director of Industries and Commerce, Department of Industries and Commerce, Government of Tamil Nadu, Sidco Corporate office Building, 3Rd Floor, Thiru-Vi-Ka Industrial Estate, Guindy, Chennai 600 032, Tamil Nadu
Tripura	Director of Industries & Commerce, Government of Tripura, Shilpa Udyog Bhawan, Directorate of Industries & Commerce, Khejurbagan, Agartala, Tripura (W) State:- Tripura Pincode:- 799006 Email:- industrytripura@gmail.com
Uttar Pradesh	Chairman, Uttar Pradesh Micro Small and Medium Enterprises, Facilitation Council, Sarvodaya Nagar, G.T. Road, Kanpur - 208005 Uttar Pradesh Email:- facilitation.council@gmail.Com
Pondicherry	Chairman-Cum-Director, Directorate of Industries & Commerce, Thattanchavady, Puducherry State:- Puducherry Pincode:- 605009 Email:- ind.pon@nic.In
Goa	Deputy Director (Industries), Industry Directorate, Trade and Commerce, Government of Goa, Udyog Bhawan, Panaji, Goa - 403 001. E-Mail: Dir-Indu.Goa@Nic.In

State/UT	Address of Department of Industries/State Authorities
A&N	Director Directorate of Industries, Udhyog Parishar, Middle Point, Port Blair State:- andaman and Nicobar Islands Pincode:- 744101 Email:- dirind.and@nic.In
odisha	Director Directorate of Industries, Killa Maidan, Buxi Bazar-753001 Cuttack, Odisha
daman & Diu	Director Department of Industries, District Industries Centre, Udyog Bhawan, 1St Floor, Bhenslore, Nani Daman State:- Daman and Diu Pincode:- 396210 Email:- dic-dd@nic.In
chandigarh	Director of Industries, Chandigarh Administration, 39- Industrial Area, Phase-II, Ram Darbar State:- Chandigarh Pincode:- 160001
Chhattisgarh	Director Directorate of Industries, Udyog Bhawan, Ring Road No.1.Telibandha Raipur, C.G. State:- Chhattisgarh Pincode:- 492001 Email:- dtic-directorate.cg@gov.In
Gujarat	Commissioner Office of MSME Commissionerate Block No. 1, 4Th Floor, Udyog Bhavan, Gandhinagar 382 010, Gujarat Pincode:- 382010 Email:- comm-msefc-gnr@gujarat.gov.in

State/UT	Address of Department of Industries/State Authorities
haryana	Director Directorate of Industries & Commerce, 1St Floor, 30 Bays Building, Sector17, Chandigarh Haryana - 134114 Email: Ipcharyana@Yahoo.Com Help@Hryindustries@Gmail.Com
LAKSHADWEEP	Director of Industries, Ut Administration of Lakshadweep, Kavaratti, Lakshadweep Pincode:- 682555
Maharashtra	Development Commissioner (Industries) Government of Maharashtra Directorate of Industries, New Administrative Building, 2Nd Floor, Madame Cama Road, Opp. Mantralaya, Mumbai – 400032 Email: didci@maharashtra.gov.In
Meghalaya	Director Commerce and Industries Department, Meghalaya 2Nd Floor, Administrative Building, Lower Lachumiere, Shillong-793001, Meghalaya Email:- industries-meg@gov.In
Nagaland	Director Directorate of Industries & Commerce, Kohima Nagaland Nagaland- 797001 Email:- industrynaga@gmail.com

State/UT	Address of Department of Industries/State Authorities
Rajasthan	Director Industries & Commerce Department Udhyog Bhawan Tilak Marg Jaipur Rajasthan, Pincode:- 302001 Email:- indrajfc@rajasthan.gov.in
Sikkim	Director of Industries, Government of Sikkim, Gangtok Secretariat Annexe-1, S. T. Marg, Gangtok, Sikkim Pincode:- 737001
Telangana	Commissioner, Commissionerate of Industries Government of Telangana Chirag Ali Lane, Abids, Hyderabad, Telangana 500001
UTTARAKHAND	Director, Directorate of Industries, Uttarakhand Industrial Area, Patel Nagar, Dehradun, Uttarakhand Email:- mpr@doiuk.org
West Bengal	Director of Industries, West Bengal 4, Abanindranath Tagore Sarani, Kolkata-700016 Email:-adiat.di-wb@bangla.gov.in



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. CP-20/17/2024-UPC-II-HO-CPCB-HO

Date: 19.08.2024

Sub: - Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 for Non-compliance of Plastic Waste Management Rules, 2016 (as amended) - reg.

WHEREAS, the Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of powers conferred under sections 3, 6, & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Guidelines for Extended Producers Responsibility for Plastic Packaging was notified by MoEF&CC on February 16, 2022 as Schedule II of Plastic Waste Management Rules, 2016; and

WHEREAS, as per section 6.1 (a) of the EPR Guidelines, "The following entities shall register on the Centralized EPR Portal developed by Central Pollution Control Board namely: (1) Producer (P) including micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) (2) Importer (I); (3) Brand owner (BO); (4) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, (iv) co-processing and (v) industrial composting; (5) Manufacturers and importers of plastic raw material; (6) Manufacturers of items made from compostable plastics or biodegradable plastics"; and

WHEREAS, as per section 6.2 of the EPR Guidelines, "The entities covered under clause 6.1 shall not carry any business without registration obtained through online Centralized Portal developed by Central Pollution Control Board"; and

WHEREAS, as per section 7.5 of the EPR Guidelines, "The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board"; and

WHEREAS, as per section 9.1 of the EPR Guidelines, "Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers & Brand Owners, for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution"; and

WHEREAS, as per section 9.3 of the above Guidelines, "The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfilment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines"; and

WHEREAS, as per section 9.4 of the above Guidelines, "The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers,

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee"; and

WHEREAS, as per section 10.6 of the EPR Guidelines, "*The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the **30th June** of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided*"; and

WHEREAS, as per section 11.2 of the EPR Guidelines, "*The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.*"; and

WHEREAS, as per section 12.9 of the EPR Guidelines, "*The Central Government may permit filing of annual returns by Producers, Importers and Brand owners under clause 10.6 and by Plastic Waste Processors under clause 11.2 for a period not exceeding nine months for the reasons to be recorded in writing*"; and

WHEREAS, CPCB has issued a notice dated 13.05.2024 wherein the last date of filing of Annual Return (AR) by registered PIBOs was extended till May 31, 2024 and provisions of levying EC on PIBOs towards not filing of Annual return was specified; and

WHEREAS, 9129 no. of PIBOs registered during FY 2022-23 have successfully filed their Annual return on the EPR portal, till date; and

WHEREAS, EPR targets for FY 2022-23 assigned to your unit '*Name of the unit*' registered as *producer/importer/brand owner* on EPR portal for plastic packaging is Cat I: __, Cat II: __, Cat III: __ & Cat IV: __; and

WHEREAS, you had not filed your Annual Return towards fulfillment of EPR target on EPR portal for FY 2022-23 till May 31, 2024; and

WHEREAS, it is observed that there is a shortfall of XXX Tons in terms of fulfillment of EPR Target; and

WHEREAS, Environmental compensation (EC) charges of Rs. ----- is to be levied on your unit as per provisions of 'Guidelines for Levying EC for violation of PWM Rules, 2016, as amended' for failing to fulfill EPR obligations for the year 2022-23. A copy of the Guidelines is available at CPCB website <https://cpcb.nic.in/technical-guidelines-3/> ; and

WHEREAS, in case of non-filing of AR within the stipulated timeframe, AR shall be auto-filed and EC as per details given above shall be levied on your unit; and

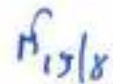
WHEREAS, in case of non-filing of AR, EPR Target for the year 2023-24 shall be calculated by adding additional 25% to the EPR Target for the year 2022-23 as penalty; and

WHEREAS, non-filing of AR within the stipulated timeframe is violation of provisions of Plastic Waste management Rules; and

NOW THEREFORE, in compliance of above and in exercise of powers vested under section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, the following Directions are issued for compliance:

- i. File Annual Report for FY 2022-23 immediately on the EPR portal along with the Annual Processing Charges.

Your Unit is hereby given opportunity to comply with the above direction on or before **September 01, 2024**, failing which EC as stated above shall be levied on your Unit. Further, AR shall be auto-filed by CPCB and EPR Target for the year 2023-24 shall be calculated by adding additional 25% to the EPR Target for the year 2022-23 as penalty. Failure to take action may also attract action against your Unit under the provision of Environmental (Protection) Act, 1986.

✓ 
(Tanmay Kumar) 
Chairman, CPCB

To PIBOs (As per list)

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. CP-20/17/2024-UPC-II-HO-CPCB-HO

Date: 19.08.2024

Sub: Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 for Non-compliance of Plastic Waste Management Rules, 2016 (as amended) - reg.

WHEREAS, the Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of powers conferred under sections 3, 6, & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Guidelines for Extended Producers Responsibility for Plastic Packaging were notified by MoEF&CC on February 16, 2022 as Schedule II of Plastic Waste Management Rules, 2016; and

WHEREAS, as per section 6. 1 (a) of the EPR Guidelines, "The following entities shall register on the Centralized EPR Portal developed by Central Pollution Control Board namely: (1) Producer (P) including micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) (2) Importer (I); (3) Brand owner (BO); (4) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, (iv) co-processing and (v) industrial composting; (5) Manufacturers and importers of plastic raw material; (6) Manufacturers of items made from compostable plastics or biodegradable plastics"; and

WHEREAS, as per section 6.2 of the EPR Guidelines, "the entities covered under clause 6.1 shall not carry any business without registration obtained through online Centralized Portal developed by Central Pollution Control Board"; and

WHEREAS, as per section 9.4 of the above Guidelines, "The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee"; and

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, as per section 11.2 of the EPR Guidelines, *"The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board."*; and

WHEREAS, as per section 12.9 of the EPR Guidelines, *"The Central Government may permit filing of annual returns by Producers, Importers and Brand owners under clause 10.6 and by Plastic Waste Processors under clause 11.2 for a period not exceeding nine months for the reasons to be recorded in writing"*; and

WHEREAS, CPCB has issued a notice dated 13.05.2024 regarding provisions of levying EC on PWPs for not filing of Annual return within stipulated timeline; and

WHEREAS, CPCB has issued a notice dated 25.06.2024 wherein the last date of filing of AR by registered PWPs was extended till June 30, 2024; and

WHEREAS, 546 no. of PWPs registered during FY 2022-23 have successfully filed their Annual return on the EPR portal, till date; and

WHEREAS, you have not filed your Annual Return towards plastic packaging waste processed by your unit for FY 2022-23 till June 30, 2024; and

WHEREAS, Environmental compensation (EC) charges of Rs. ----- is to be levied on your unit as per provisions of 'Guidelines for Levying EC for violation of PWM Rules, 2016, as amended' for failing to fulfill EPR obligations for the year 2022-23. A copy of the Guidelines is available at CPCB website <https://cpcb.nic.in/technical-guidelines-3/>; and

WHEREAS, in case of non-filing of AR for within the stipulated timeframe, AR shall be auto-filed and EC as per details given above shall be levied on your unit; and

WHEREAS, non-filing of AR within the stipulated timeframe is in violation of provisions of Plastic Waste management Rules;

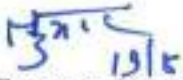
NOW THEREFORE, in compliance of above and in exercise of powers vested under section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, the following Directions are issued for compliance:

- i. File Annual Report for FY 2022-23 immediately on the EPR portal along with Annual Processing Charges

Your unit is hereby given opportunity to comply with the above Direction on or before **September 01, 2024**, failing which EC as stated above shall be levied on your unit. Further AR shall be auto-filed by CPCB. Failure to take action may also

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attract action against your unit under the provision of Environmental (Protection) Act, 1986.

✓

(Tanmay Kumar) 
Chairman, CPCB

To PWPs (As per list)

996

1972



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

F. No. CP-20/17/2024-UPC-II-HO-CPCB-HO

Date: 25.11.2024

Sub: Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 for Non-compliance of Plastic Waste Management Rules, 2016 (as amended) - reg.

WHEREAS, the Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of powers conferred under sections 3, 6, & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Guidelines for Extended Producers Responsibility for Plastic Packaging was notified by MoEF&CC on February 16, 2022 as Schedule II of Plastic Waste Management Rules, 2016; and

WHEREAS, as per section 6. 1 (a) of the EPR Guidelines, "The following entities shall register on the Centralized EPR Portal developed by Central Pollution Control Board namely: (1) Producer (P) including micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) (2) Importer (I); (3) Brand owner (BO); (4) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, (iv) co-processing and (v) industrial composting; (5) Manufacturers and importers of plastic raw material; (6) Manufacturers of items made from compostable plastics or biodegradable plastics"; and

WHEREAS, as per section 7.5 of the EPR Guidelines, "The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board"; and

WHEREAS, as per section 9.1 of the EPR Guidelines, "Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers & Brand Owners, for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution"; and

WHEREAS, as per section 10.6 of the EPR Guidelines, "The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the **30th June** of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided"; and

WHEREAS, as per section 12.9 of the EPR Guidelines, "The Central Government may permit filing of annual returns by Producers, Importers and Brand owners under clause 10.6 and by Plastic Waste Processors under clause 11.2 for a period not exceeding nine months for the reasons to be recorded in writing"; and

WHEREAS, CPCB updated the "Guidelines for Assessment of Environment Compensation for violation of PWM Rules, 2016 (As amended) in May 2024 and

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Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

WHEREAS, CPCB had issued a show cause notice dated 19.08.2024 to PIBOs for filing of Annual Return for FY 2022-23 before September 01, 2024 or else their Annual Return shall be auto-filed and actions including levying of EC & increase of EPR target for FY 2023-24 by 25% as penalty, shall be taken against them in line with the provisions of PWM Rules, 2016, as amended; and

(For Units registered during FY 2022-23 and who have not filed AR for FY 2022-23 List placed at **Annexure- I**)

WHEREAS, it is observed that AR for FY 2022-23 has not been filed by your organization ; and (For Units registered during FY 2022-23 and who have not filed AR for FY 2022-23 List placed at **Annexure-I**)

WHEREAS, EPR target for FY 23-24 has hence been increased by 25% on the centralized EPR portal; (For Units registered during FY 2022-23 and who have not filed AR for FY 2022-23 List placed at **Annexure -I**); and

WHEREAS, CPCB had issued a notice dated 01.07.2024 wherein the last date of filing of AR by registered PIBOs for FY 2023-24 was extended till September 30, 2024 which was subsequently extended up to November 30, 2024; and (For Units registered during FY 2022-24 for AR FY 2023-24)

WHEREAS, EPR targets (in tonnes) for FY 2023-24 assigned to your unit "*Name of the unit*" registered as *producer/importer/brand owner* on EPR portal for plastic packaging is Cat I: __, Cat II: __, Cat III: __ & Cat IV: __; and

WHEREAS, you have not filed your Annual Return towards fulfillment of EPR target on EPR portal for FY 2023-24; and (For Units registered during FY 2022-24 who have not filed their AR FY 2023-24.- List placed at **Annexure- II**)

WHEREAS, it is observed that there is a shortfall of XXX Tons in terms of fulfillment of EPR Target assigned to your unit for FY 23-24; and (For Units registered during FY 2022-24 who have not filed their AR FY 2023-24 - List placed at **Annexure -III**)

WHEREAS, Environmental compensation (EC) charges of Rs. ----- is to be levied on your unit as per provisions of 'Guidelines for Levying EC for violation of PWM Rules, 2016, as amended' for failing to fulfill EPR obligations for the year 2023-24. Additional EC charges, if any, for failing to fulfil EPR obligations for FY 2022-23 shall be levied in accordance with as Show Cause Notice issued by CPCB dated 19.08.2024 (For Units registered during FY 2022-23 and who have not filed AR for FY 2022-23 List placed at **Annexure IV**); and

WHEREAS, in case of non-filing of AR for within the stipulated timeframe (i.e., November 30, 2024), AR shall be auto-filed and EC as per details given above shall be levied on your unit. Further Annual Processing Charges and EC for Late filing of AR (as applicable) shall also be payable by your unit; and

WHEREAS, in case of non-filing of AR, EPR Target for the year 2024-25 shall be calculated by adding additional 25% to the EPR Target for the year 2023-24 as penalty, and

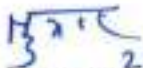
WHEREAS, non-filing of AR within the stipulated timeframe is violation of provisions of Plastic Waste Management Rules; and

WHEREAS, CPCB shall analyse the request received from PIBOs, in case representation has been sent to CPCB regarding difficulties faced during filing of AR for FY 2023-24; and

NOW THEREFORE, in compliance of above and in exercise of powers vested under section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, the following Directions are issued for compliance:

- i. File Annual Report fulfilling your EPR obligations for FY 2023-24 by November 30, 2024 on the EPR portal along with the Annual Processing Charges.

Your Unit is hereby given opportunity to comply with the above direction on or before November 30, 2024, failing which EC as stated above shall be levied on your Unit. Failure to take action may also attract action against your Unit under the provision of Environmental (Protection) Act, 1986.


(Tanmay Kumar)
Chairman

To PIBOs (As per list)

**REVISED GUIDELINES FOR ASSESSMENT OF ENVIRONMENT
COMPENSATION TO BE LEVIED FOR VIOLATION OF PLASTIC WASTE
MANAGEMENT RULES, 2016**



AUGUST, 2024
CENTRAL POLLUTION CONTROL BOARD DELHI

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1.0 Background

Plastic Waste Management (PWM) is a major problem in India, where urbanization, industrialization, and economic growth have resulted in increased plastic waste (PW) generation. The burgeoning population and the improvement in living standards has only compounded this problem. Ministry of Environment, Forests and Climate Change (MoEF&CC) notified Plastic Waste Management Rules, 2011 and revamped the Rules in 2016 to ensure proper plastic waste management in India.

CPCB in compliance of Hon'ble NGT order dated 10.09.20 in O.A. No. 247/2017, framed the regime for levying EC for violation of PWM Rules. Hon'ble NGT vide order dated 08.01.2021 Hon'ble had directed that *"EC and penal action regime proposed by the CPCB may be duly implemented by the CPCB, State PCBs/PCCs, State Level Monitoring Committees and all other concerned authorities"*.

Four Amendments to PWM Rules have recently been notified by Mo EF&CC through notification dated August 12,2021 (**Annexure-I**), September 17,2021 (**Annexure-II**), February 16,2022 (**Annexure-III**), & July 06, 2022 (**Annexure-IV**) respectively.

As per provision 9.2 of Schedule-II notified through Amendments to PWM Rules dated February 16,2022 *"Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation (EC) on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of nonfulfillment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required"*.

As per provision 18 notified through Amendments to PWM Rules dated July 06, 2022, *"The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board."*

The EC regime framed has been updated in accordance with Amendments dated August 12, 2021, February 16, 2022 & July 06, 2022 to Plastic Waste Management Rules. The document details the EC regime to be levied on the violators in accordance with provisions of PWM Rules.

2.0 Provisions of Plastic Waste Management Rules

Environmental Compensation is to be levied for the non-compliance of the following provisions of the PWM Rules, in which frequent non-compliance is observed is given in Table 1.0

Table 1.0: Provision of PWM Rules for which EC is to be levied

Rule	Provisions
4(1)(c)	Carry bag made of virgin or recycled plastic, shall not be less than seventy-five microns in thickness with effect from the 30th September, 2021 and one hundred twenty (120) microns in thickness with effect from the 31st December, 2022.
4(1)(d)	Plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except as specified by the Central Government where the thickness of such plastic sheets impair the functionality of the product.
4(1)(e)	The manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee.
4(1)(f)	Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala.
4(1)(h)	The manufacturers of compostable plastic and biodegradable plastics carry bags or commodities or both shall obtain a certificate from the Central Pollution Control Board before marketing or selling.
4(1)(i)	Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.
4(1)(j)	Non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM).
4(2)	Manufacture, import, stocking, distribution, sale and use of following single use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited: (a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration; (b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.
<u>6(1)&(7)</u>	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

Rule	Provisions
6(2)(a)&7(1)(a)	Ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process; and ensuring that open burning of plastic waste does not take place.
6(2)(g)&7(c)	Ensuring that open burning of plastic waste does not take place.
6(4)	The local body to frame bye-laws incorporating the provisions of these rules.
<u>8(1)(a)</u>	The waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source.
<u>8(1)(b)</u>	The waste generator shall not litter the plastic waste.
<u>10(5)</u>	As a transitory measure, provisional certificate for biodegradable plastics, shall be issued by the Central Pollution Control Board, in cases, where an interim test report is submitted, for an on-going test, which covers the first component of the IS 17899 T:2022 relating to biodegradability given at Sl. No. (i) or Sl. No. (ii) of Table 1 or Sl. No. (i) of Table 2 of the IS 17899 T:2022:
<u>10(6)</u>	The interim test report shall be obtained from the Central Institute of Petrochemical Engineering and Technology or a laboratory recognized under the Laboratory Recognition Scheme, 2020, of the Bureau of Indian Standards or laboratories accredited for this purpose by the National Accreditation Board for Testing and Calibration Laboratories, and they shall certify the biodegradation of plastic is in line with IS 17899 T:2022. Provided that where testing of biodegradable plastic had commenced prior to the registration of a laboratory, and the report is in conformity with IS 17899 T:2022, the Central Pollution Control Board shall ask the applicant for re-testing and permit the production or usage of such biodegradable plastic, till the period the test report is received from duly recognized laboratorysubject to furnishing of bank guarantee equal to the amount of Environment Compensation leviable under rule 18: Provided further that the bank guarantee shall be forfeited if the result of such test does not conform to IS 17899 T:2022.

Rule	Provisions
<u>11(1)</u>	Name, registration number of the producer or brand owner and thickness in case of carry bag and plastic packaging: Provided that this provision shall not be applicable, for plastic packaging used for imported goods: for cases falling under rule 26 of the Legal Metrology Packaged Commodities Rules, 2011, after the approval of the Central Pollution Control Board; for cases where it is technically not feasible to print the requisite information mandated under this Rule, as per specifications given in the — Guidelines for use of Standard Mark and labelling requirements under BIS Compulsory Registration Scheme for Electronic and IT Products after the approval of the Central Pollution Control Board; name and registration number of the producer or brand owner in case of multi-layered packaging, excluding multi-layered packaging used for imported goods: and name and certificate number of producer [Rule 4(h)] in case of carry bags made from compostable plastic. the importer or producer or brand owner of imported carry bags or multi-layered packaging or plastic packaging, alone or along with the products shall adhere to clause (a) and (b).
<u>13(1)&13(2)</u>	(1) No person shall manufacture carry bags or recycle plastic bags or multi-layered packaging unless the person has obtained registration from, - - the concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating in one or two states or Union territories; or - the Central Pollution Control Board, if operating in more than two States or Union territories. (2) Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application as per the guidelines specified in Schedule -II in Form-I (ANNEXURE-III) to: “The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories”; or “The Central Pollution Control Board, if operating in more than two States or Union Territories”.

Rule	Provisions
<u>13(3)</u>	Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II as per the guidelines specified in Schedule –II (ANNEXURE-III).
<u>13(4)</u>	Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.
<u>14(1)</u>	Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multi-layered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.
17(1)	Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.
17(2)	Every local body shall prepare and submit an annual report in Form –V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year.
17(3)	Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging

<u>9.1</u>	Environmental Compensation shall be levied based upon polluter pays principle, with respect to nonfulfillment of Extended Producer Responsibility targets by Producers, Importers & Brand Owners.
<u>10.1</u>	The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

<u>10.6</u>	The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year.
<u>11.1</u>	All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board.
<u>11.2</u>	The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.
<u>11.4</u>	In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year.
<u>11.6</u>	The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise.
<u>11.8</u>	The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns (co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner.
<u>12.4</u>	Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit.
<u>13.1</u>	State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.

Approach for Assessment of Environment compensation as per Plastic Packaging Category

3.0 Approach for Assessment of Environment compensation

3.1 EC Assessment for Plastic Waste Management

Assessment of cost incurred in plastic waste management has been made based on the inputs provided by various local bodies. The cost incurred on management of plastic waste management shall essentially be divided into the following components:

- i. **Collection & Transportation of Plastic waste:** Average cost incurred for collection and transportation of solid waste is Rs.2000/- per ton of waste.
- ii. **Setting up of Material Recovery Facility (MRF):** Average cost of setting up of Material Recovery of 100 TPD plastic is Rs. 7 crores. Accordingly, corresponding cost for setting up of 1 TPD plant is Rs.7 lakhs. Considering 15 years life of the plant – cost incurred for setting up of MRF Rs.150/-per ton of plastic waste.
- iii. **Setting up of RDF facility:** Average cost of setting up of Refused Derived Fuel of 100 TPD capacity is Rs. 12.5 crore. Accordingly, corresponding cost for setting up of 1 TPD plant is Rs.12.5 lakh. Considering 15 years' life of the plant – cost incurred for setting up of RDF for is Rs.270/- per ton of plastic waste.
- iv. **O&M Cost of RDF facility:** Operational cost of RDF is Rs. 1200/- per Ton and Transportation cost is Rs. 300/- per ton of plastic waste.

Based on the above assessment cost incurred on management of one ton of plastic waste is approximately Rs.4000/- per ton.

PWM Rules entrust the responsibility of development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste on the Local bodies as well as the Producers/Brand owners, the cost to be incurred on PWM shall be distributed equally (i.e., Rs.2000/- per ton of plastic waste on Local bodies & Rs.2000/- per ton of plastic waste on Producers) for the purpose of assessment of Environmental Compensation

To ensure that EC levied acts as deterrent for violation of PWM Rules, deterrent factor of 2.5 is applied and EC of 2.5 times the cost calculated as per aforementioned points i.e Rs.5000/- per Ton of plastic waste shall be levied on the Local Bodies and the Producers/Importers and Brand owners (PIBOs) respectively

3.2 EC for Plastic Packaging Waste (w.r.t violation of EPR Guidelines)

EC charges for Plastic packaging waste has been assessed on the basis of the following factors

- a) As per Assessment in Section 3.1, cost incurred on management of one ton of plastic waste is approximately Rs. 4000/- per ton of which Rs. 2000/- per Ton is towards collection and transportation and Rs. 2000/- per ton is towards processing

of plastic waste. Accordingly, Rs.2500/- is the EC Charges towards collection and transportation of plastic waste and Rs-2500/- is towards processing of plastic waste.

- b) It is further observed that Collection & Transportation cost varies for different category of Plastic Packaging Waste, being higher for the flexible / Multilayer Plastic (MLP packaging). However, the processing cost is more or less the same for all categories of Plastic Packaging Waste as similar process steps are followed for processing of different categories of plastic packaging. Accordingly, EC charges towards processing of plastic waste i.e Rs.2500/- per ton shall remain constant for all categories of plastic packaging and EC Charges towards collection & transportation shall vary with the category of plastic packaging.
- c) It is observed that the owing to relative difficulty in segregation, collection and transportation of different categories of plastic packaging, quantity of different plastic packaging present at the final disposal point varies significantly. In view of above, the collection factor for different categories of plastic shall vary accordingly, the details of which are given below:

- **Collection Vs Generation of Plastic Packaging Waste:** Collection of Plastic packaging waste shall be directly proportional to the quantity of plastic packaging generated in each category- higher the generation, higher shall be the collection and vice versa. As per the information available with CPCB on the Centralized EPR Plastic Portal for Plastic Packaging, the ratio of plastic packaging waste generated i.e Cat I: Cat II: Cat III is 5:8:2
- **Collection Vs Plastic Packaging Waste available at disposal point:** Collection of Plastic packaging waste shall be inversely proportional to the quantity of plastic packaging available at disposal point- higher availability shall indicate low collection and vice versa. As per the information available with CPCB, the ratio plastic packaging at final disposal i.e Cat I: Cat II: Cat III is 1:10: 5.5

Environmental Compensation: The EC factor shall be inversely proportional to collection of each category of plastic packaging waste i.e., higher EC for low collection and vice versa. The EC for Cat I, Cat II & Cat III plastic packaging waste shall accordingly be Rs. 2900/-, Rs.5000/- and Rs.7900/- respectively. Owing to difficulty faced in identification & segregation of compostable plastics, EC for Cat IV plastic packaging is considered the same as Cat III Plastic Packaging i.e. Rs. 7900 / T of PW. The details of the computations are given in **Table 1A.**

Table 1 A: EC for Plastic Packaging Waste						
Category of Plastic Packaging	Generation factor Ratio (A)	Availability factor Ratio at disposal point (B)	Collection Factor Ratio (C= A/B)	EC Factor Ratio (D=1/C)	EC (Towards collection & Transportation) deterrent Cost	EC (Total PWM Cost + Deterrent Cost) (Rs. Per Ton of PW)
Cat I	5	1	5	0.2	400	2900
Cat II	8	10	0.8	1.25	2500	5000
Cat III	2	5.5	0.37	2.7	5400	7900
Cat IV	-	-	-	-	-	7900

4.0 Action to be Taken for Non- Compliance of PWM Rules

(a) EC Assessment & Penal Action

Details of Environmental Compensation to be levied and the penal action to be taken for non-compliance of PWM Rules, along with the nature of violation and the violator (concerned person/organization), is given in **TABLE 2.0**.

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
4 (c) & 4(j)	(c) Carry bag made of virgin or recycled plastic, shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred twenty (120) microns in thickness with effect from the 31st December, 2022; (j) non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM)	Producer	Manufacturing bags not meeting specifications	i. Seizure of manufactured products & closure of unit ii. EC to be levied @ Rs.5000/- per ton of plastic bags manufactured from the date of inception of the unit or date of notification of PWM Rules (March 18, 2016) whichever is later (EC to be levied @ <u>Rs.10000/- per ton for 2nd violation</u> and @ <u>Rs.20000/- per ton for 3rd violation</u>) iii. Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023 as applicable.
4 (d)	Plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty	Producer	Manufacturing sheets not meeting specifications	i. Seizure of manufactured products & closure of Unit ii. EC to be levied @ Rs.5000/- per ton of packaging products from the date of inception of the unit or date of notification

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
	microns in thickness except as specified by the Central Government where the thickness of such plastic sheets impair the functionality of the product.			of PWM Rules (March 18, 2016) whichever is later (EC to be levied @ Rs.10000/- per ton for 2nd violation and @ Rs.20000/- per ton for 3rd violation) iii. Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable
4(f) & 4(i)	(f)Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala; (i)Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.	Producer	Using plastic material for packaging	i. Seizure of products & closure of Unit ii. EC to be levied @ Rs.5000/- per ton of plastic used in packaging of tobacco products from the date of inception of the unit or date of notification of PWM Rules (March 18, 2016) whichever is later (EC to be levied @ Rs.10000/- per ton for 2nd violation and @

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
				Rs.20000/- per ton for 3rd violation) Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable time
4(h)	The manufacturers or seller of compostable plastic and biodegradable plastics carrybags or commodities or both shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and	Manufacturer	Certificate not obtained	EC to be levied @ Rs.7900/- per ton of compostable and biodegradable plastic produced from the date of inception of the unit or date of notifications of PWM Rules (March 18, 2016 and July 06,2022 respectively) whichever is later
			Not complying with conditions specified in Certificate issued by CPCB	i. Cancellation of CPCB Certificate and closure of Unit <u>(In case the violation is found w.r.t raw material used/ product manufactured, EC to be levied as per violation of Rule 13(2).</u>

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
				<u>Penalty for non-compliance of remaining condition shall be taken in accordance with relevant section of the PWM Rules)</u> ii. Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable iii. EC to be levied @ Rs.7900/- per ton of compostable and biodegradable plastic produced for the period of violation or from the date of issue of certificate under 4(h) PWM Rules. (EC to be levied @ Rs.15800/- per ton for 2nd violation and @ Rs.23700/- per ton for 3rd violation)

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
4(2) & 14(1)	4(2) Manufacturer, import, stocking, distribution, sale and use of following single use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited. (a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration; (b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers	Producer	Production of prohibited SUP items	i. EC to be levied @ Rs.5000/- per ton of plastic SUP items produced from the date of inception of the unit or July 01,2022 whichever is later. (EC to be levied @ Rs.10000/- per ton for 2nd violation and @ Rs.20000/- per ton for 3rd violation) ii. Revocation of Consent
	14(1) Retailers or street vendors shall not sell or provide commodities to	Stockist/distributors	Stocking and distribution of prohibited SUP items or Selling products in plastic bags which are not complying with provisions of PWM Rules	i. Seizure of SUP products or bags/sheets ii. Cancellation of Commercial licence by concerned Local Authority. iii. <u>Fine Rs.2000/- (I violation); Rs.5000/- (II violation);Rs. 10,000/- (Third incident)</u> <i>Above is minimum EC to be levied for the said violation by the Local body. Local already imposing fine to</i>

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
	consumer in carry bags or plastic sheet or multi-layered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules			<i>continue doing so; if the fines are more than the minimum specified fines as per details given above</i>
		Importer	Import of prohibited SUP items	i. Seizure of imported SUP products ii. Cancellation of Registration Certificate by Custom Authorities. iii. <u>Fine Rs.2000/- (I violation);</u> <u>Rs.5000/- (II violation);</u> <u>Rs.10,000/- (Third incident)</u>
		Commercial establishments	Selling of prohibited SUP items or Selling products in plastic bags which are not complying with provisions of PWM Rules	i. Seizure of SUP products or bags/sheets ii. Cancellation of Commercial licence by concerned Local Authority. iii. <u>Fine Rs.2000/- (I violation);</u> <u>Rs.5000/- (II violation);</u> <u>Rs.10,000/- (Third incident)</u>

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
				<i>Above is minimum EC to be levied for the said violation by the Local body. Local already imposing fine to continue doing so; if the fines are more than the minimum specified fines as per details given above</i>
		Street vendor	Selling of prohibited SUP items or Selling products in plastic bags which are not complying with provisions of PWM Rules	<u>Street vendor: Seizure of banned SUP items or bags/sheets ; Fine Rs.200/- (I violation) ; Rs.500/- (II violation) ; Rs.1000/- (Third incident & seizure of trade documents for violation thereafter.)</u> <i>Above is minimum EC to be levied for the said violation by the Local body. Local already imposing fine to continue doing so; if the fines are more than the minimum specified fines as per details given above-</i>

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
6(1) & (7); 6(2)(a) & 7(a)	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers. Ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process; and ensuring that open burning of plastic waste does not take place.	Municipal Commissioner, Village Panchayat,	Adequate facilities for plastic waste management (PWM) not provided	i. EC to be levied @ Rs.5000/-per ton of plastic waste. EC to be levied for mismanagement in the PW qty w.e.f March 18, 2016-date of notification of these Rules) ii. EC to be levied @ Rs.10000/- per ton for 2nd violation and @ Rs.20000/- per ton for 3rd violation) Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable
6(2)(g) & 7 (c)	Ensuring that open burning of plastic waste does not take place	Person responsible for plastic burning Industries	Burning plastic	i. Fine per incident of burning: Rs.5000/-

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
				ii. Fine per incident of bulk burning Rs.25000/- Above is minimum EC to be levied for the said violation by the Local body. Local already imposing fine to continue doing so; if the fines are more than the minimum specified fines as per details given above Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable
<u>6(4)</u>	The local body to frame bye-laws incorporating the provisions of these rules.	Local body	Not framing bye-laws	Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable
<u>8(1)(a)</u>	The waste generator shall take steps to minimize generation of plastic waste and segregate plastic waste at source	Waste generator	Waste not segregated	iii. Waste generator: <u>Spot fine - Rs.500/- (I violation); Rs.1000/- (II violation); Rs.2,000/- (Third violation & thereafter)</u> iv. <u>Institutional Waste Generator: Spot fine Rs.5000/- (I violation);</u>

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
				<u>Rs. 10,000/- (II violation);</u> <u>Rs. 20,000/- (Third violation & thereafter)</u> <i>Above is minimum EC to be levied for the said violation by the Local body. Local already imposing fine to continue doing so; if the fines are more than the minimum specified fines as per details given above</i> iii. Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable
<u>8(1)(b)</u>	The waste generator shall Not litter the plastic waste	Waste generator	Waste littered	i. Waste generator: Spot fine - Rs.500/- (I violation); Rs.1000/- (II violation);Rs. 2,000/- (Third violation & thereafter) ii. Institutional Waste Generator: Spot fine Rs.5000/- (I violation); Rs.10,000/- (II violation);

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
				Rs. 20,000/- (Third violation & thereafter) <i>Above is minimum EC to be levied for the said violation by the Local body. Local already imposing fine to continue doing so; if the fines are more than the minimum specified fines as per details given above</i> iii. Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable
<u>10(6)</u>	The interim test report shall be obtained from the Central Institute of Petrochemical Engineering and Technology or a laboratory recognized under the Laboratory Recognition Scheme, 2020, of the	Manufacturer	Failure of final testing of the sample as per IS:17899 T:2022	To be determined after finalization of standards for biodegradable plastic by BIS. Until then, EC will be assessed on a case-by-case basis, similar to other plastic categories.

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
	Bureau of Indian Standards or laboratories accredited for this purpose by the National Accreditation Board for Testing and Calibration Laboratories, and they shall certify the biodegradation of plastic is in line with IS 17899 T:2022. “Provided that where testing of biodegradable plastic had commenced prior to the registration of a laboratory, and the report is in conformity with IS 17899 T:2022, the Central Pollution Control Board shall ask the applicant for re-testing and permit the production or usage of such biodegradable plastic, till the period the test report is received from duly recognized laboratory subject to furnishing of bank			

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
	guarantee equal to the amount of Environment Compensation leviable under rule 18: Provided further that the bank guarantee shall be forfeited if the result of such test does not conform to IS 17899 T:2022.”			
<u>11(1)</u>	Marking or labelling. -(1) Each plastic carry bag “plastic packaging” and multi-layered packaging shall have the following information printed in English namely, - a. name, registration number of the producer or brand owner and thickness in case of carry bag and plastic packaging. b. name and registration number of the manufacturer	Manufacturer/Producer/Brand owner		i. Cancellation of Registration/CPCB certificate. ii. <u>Fine Rs.2000/- (I violation); Rs.5000/- (II violation); Rs. 10,000/- (Third incident)</u>

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
	producer or brand owner in case of multi-layered packaging, excluding multi-layered packaging used for imported goods: and c. name and certificate number of producers [Rule 4(h)] in case of carry bags made from compostable plastic d. the importer or producer or brand owner of imported carry bags or multi-layered packaging or plastic packaging, alone or along with the products shall adhere to clause (a) and (b).			
<u>13 (2)</u>	Every producer or Importer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application as per the guidelines specified in Schedule -II in Form-I to	Producer, Brand Owner & Importers	Registration not obtained Shortfall in EPR Target Misreporting in quantity of plastic packaging placed on market and use of recycled plastics Not filling Annual returns	i. EC to be levied as per EC provision for Schedule-II

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
	i. "The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories"; or ii. "The Central Pollution Control Board, if operating in more than two States or Union Territories".		Submission of False information Non-compliance of conditions stipulated in Certificate	
<u>13(3)</u>	Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II as per the guidelines specified in Schedule –II	Plastic Waste Processors	Registration not obtained Misreporting in quantity of plastic packaging placed on market and use of recycled plastics Not filling Annual Returns Submission of False information Non-compliance of conditions stipulated in Certificate	1. EC to be levied as per EC provision for Schedule-II

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
13(4) & 4(e)	13(4) Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.	Manufacturer	Unit operating without Registration	i. Closure of unit ii. EC to be levied @ Rs.2500/- per ton of plastic raw material manufactured from the date of inception of the unit or date of notification of PWM Rules (March 18, 2016) whichever is later (EC to be levied @Rs.5000/- per ton for 2 nd violation and @ Rs.10000/- per ton for 3 rd violation & violation thereafter) iii. Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable
	4(e) The manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the	Manufacturer	Raw material sold to producers not having registration from SPCB	i. <u>EC to be levied @ Rs.2500/- per ton of plastic raw material sold to unregistered producers from the date of notification of PWM Rules (March 18,</u>

TABLE 2.0: DETAILS OF EC TO BE LEVIED & PENAL ACTION TO BE TAKEN FOR NON-COMPLIANCE OF PWM RULES				
Rule	Provisions	Violator	Violation	Environmental compensation
	concerned State Pollution Control Boards or Pollution Control Committee;			<u>2016) whichever is later</u> (EC to be levied @ Rs.5000/- per ton for 2 nd violation and @ Rs.10000/- per ton for 3 rd violation & Closure of unit thereafter)
<u>17(2)</u>	Every local body shall prepare and submit an annual report in Form –V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year;	Municipal Commissioner	Non submission/incomplete information for Annual report with in stipulated time frame	Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable.
<u>17(3)</u>	Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year; and	Member Secretary	Non-submission/incomplete information for Annual report with in stipulated time frame	Penalty as per Section 15 of EPA 1986 / The Jan Vishwas (Amendment of Provisions) Act, 2023as applicable.

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging				
Provisions	Provisions	Violator	Violation	Environmental compensation
9.1	Environmental Compensation shall be levied based upon polluter pays principle, with respect to nonfulfillment of Extended Producer Responsibility targets by Producers, Importers & Brand Owners	Producers, Importers & Brand Owners	Shortfall in EPR Target in following types 1. Recycling 2. End of Life Recycling 3. Mandated Use of recycled plastic 1. Reuse of Plastic (Cat I)	EC to be levied considering the category wise shortfall in EPR target, as per below: Cat I: Rs.2900 / T Cat II: Rs.5000 / T Cat III & IV: Rs.7900 / T For 2nd time default EC to be levied 2x times per ton in each category and for 3rd time default EC to be levied 3x times per ton in each category. EC can be carried forward up to 3 years as per EPR guidelines. ¹
10.6	The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended	Producers, Importers & Brand Owners	Annual returns not filed	i. Notice will be issued for 5 days after the last date of AR Filing; ii. Thereafter Rs. 5000/- as EC shall be levied for next

¹ Note:

1. Payment of environmental compensation shall not absolve the Producers, Importers & Brand-Owners of the obligations set out.

The unfulfilled EPR obligations for a particular year will be carried forward to the next year for a period of three years. In case, the shortfall of EPR obligation is addressed within three years. The environmental compensation levied shall be returned to the Producers, Importers & Brand-Owners as given below, namely

- i. Within one year of levying of EC: 75% return;**
- ii. Within two years 60% return;**
- iii. Within three years 40% return,**

After completion of three years on EC getting due the entire environmental compensation amount shall be forfeited.

- 2. EC charges to be reviewed every six-months and to be kept higher (~15-20%) than the prevailing EPR Credit charges from market to ensure that it acts as deterrent.**

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging				
Provisions	Provisions	Violator	Violation	Environmental compensation
	Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year			5 days (Rs.10000/- for 2nd time default and Rs.20000/- for 3rd time default) iii. Rs. 10,000/- as EC shall be levied for next 10 days (Rs.20000/- for 2nd time default and Rs.40000/- for 3rd time default) iv. Thereafter Annual Report to be Auto filed on the EPR Portal and EC to be levied on shortfall in fulfilling EPR target, if any. If due to force majeure conditions, the PIBOs are not able to file Annual Report during the aforementioned (Point i-iv) period of 20 days after the last date of AR filing, then the final decision regarding levying of EC shall be taken by the Committee constituted by CPCB for the purpose.

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging												
Provisions	Provisions	Violator	Violation	Environmental compensation								
11.2	The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.	Plastic Waste Processors	Annual returns not filed	i. Notice will be issued for 5 days after the last date of AR Filing; ii. Thereafter EC @ Rs. 200/- per day for next 15 days and @ Rs. 400/- per day for the next 10 days shall be levied iii. Thereafter Annual Report shall be Auto filed on the EPR Portal. EC shall be submitted at the time of renewal of Consent to the concerned State Board for late filing of Annual Return in such cases as per slabs as given below: <table><tr><th>Plant Capacity (TPA)</th><th>EC to be levied</th></tr><tr><td><200 TPA</td><td>5,000</td></tr><tr><td>200-2000 TPA</td><td>20,000</td></tr><tr><td>> 2000 TPA</td><td>50,000</td></tr></table>	Plant Capacity (TPA)	EC to be levied	<200 TPA	5,000	200-2000 TPA	20,000	> 2000 TPA	50,000
Plant Capacity (TPA)	EC to be levied											
<200 TPA	5,000											
200-2000 TPA	20,000											
> 2000 TPA	50,000											

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging				
Provisions	Provisions	Violator	Violation	Environmental compensation
				iv. If due to force majeure conditions, the PWPs are not able to file Annual Report during the aforementioned (Point i-iii) period of 30 days after the last date of AR filing, then the final decision regarding levying of EC shall be taken by the Committee constituted by CPCB for the purpose.
12.4, 13.1 & 11.6	12.4: Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. 13.1: State Pollution Control Board or Pollution Control Committee by	Producers, Importers & Brand Owners	Misreporting in quantity of plastic packaging placed on market and use of recycled plastics	Increased EPR target and EC proportional to the Penalty up to Rs 1,00,000/- (For 1 st default - EC of double of application fees, for 2 nd time default -EC of four times the application fees and 3 rd time default -EC of eight times the application fees)

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging				
Provisions	Provisions	Violator	Violation	Environmental compensation
	itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016 11.6: The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise.			
		Plastic Waste Processors	Misreporting in quantity of plastic procured, EPR certificate generated	EC to be levied considering the category wise plastic weight misreported, as per below: Cat I: Rs.2900 / T Cat II: Rs.5000 / T Cat III & IV: Rs.7900 / T For 2nd time default EC to be levied 2x times per ton in each

2009

Guidelines for Assessment of Environment Compensation to be levied for Violation of Plastic Waste Management Rules, 2016(as amended)

				category and for 3rd time default EC to be levied 3x times per ton in each category

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging				
Provisions	Provisions	Violator	Violation	Environmental compensation
10.1 & 11.4	10.1: The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal. 11.4: In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year	Producers, Importers & Brand Owners Plastic Waste Processors	Submission of False information	Cancellation of Registration and & EC of double of Application fees proportionate Penalty up to Rs. 1,00,000/- (For 2 nd time default EC of four times the application fees and 3 rd time default EC of eight times the application fees)
			Do not get registered on Centralized Portal	EC to be levied considering plastic produced from the date of inception of the unit or date of notification of PWM Rules(March 18, 2016) whichever is later. EC will be levied as per below: Cat I: Rs.2900 / T Cat II: Rs.5000 / T Cat III & IV: Rs.7900 / T

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging				
Provisions	Provisions	Violator	Violation	Environmental compensation
10.1 & 11.1	10.1: The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal. 11.1: All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board.	Producers, Importers & Brand Owners Plastic Waste Processors	Non-compliance of conditions stipulated in Certificate	Cancellation of Registration
11.8	The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns	Plastic Waste Processors & Producers	Non-compliance of Environmental Norms	EC to be levied based on "Report of the CPCB In-house Committee on Methodology for Assessing Environmental

Schedule-II of PWM Rules: Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging				
Provisions	Provisions	Violator	Violation	Environmental compensation
	(co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner			Compensation and Action Plan to Utilize the Fund” (Annexure-V)

(b) Minimum & Maximum Amount of EC to be levied

The minimum and maximum value of EC to be levied for violation of specific provisions of Rules (Refer Table 2 above) is given in Table 3.0. The above values have been assessed based on the estimated range of plastic waste and the minimum (20% for Producers/Brand owners/ Local bodies) & maximum estimated percentage violation (100% for all categories) for the different category of violators.

TABLE 3.0: Minimum & Maximum EC for violation of PWM Rules					
Rule	Violator	Min Population	Max Population	Minimum EC (Rs. per Annum)	Maximum EC (Rs. per Annum)
6(1) & 7	Village Panchayat	1000(avg.)	-	5,000	50,000
	Cities & Towns	5000	99999	50,000	2 crores
	Cities & Towns	100000	999999	5 lakhs	10 crores
	Cities & Towns	>1000000	-	50 lakhs	1000 crore
Rule	Violator	Min Capacity (TPA)	Max Capacity (TPA)	Minimum EC value (Rs. per annum) (At first time violation)	Maximum EC value (Rs. per annum) (At third time violation)
4 (c), 4 (d), 4(f), 4(i), 13(2),13(3)	Producer, Brand Owner, Importer & Plastic waste Processors	50	100000	0.05	200
13 (4) & 4(e)	Manufacturer	60000	4500000	2 crores	500 crores

5.0 EC charges for Delay in EC deposition

The Environmental Compensation Charges and Financial Penalty shall be deposited by the violating facility within the stipulated time period specified under directions issued by CPCB/SPCB/PCC. In case, such facility does not submit the same within the stipulated time frame the amount will be exponentially increased as per details given in **Table 4.0**.

Table 4.0: EC Charges and Financial Penalty w.r.t. non-timely submission

Sl. No.	Amount Deposition time period	Environmental Compensation and Financial Penalty Amount
1.	<u>Within one month</u> from the stipulated time period as directed by CPCB/SPCB/PCC	Original amount with interest @ 12% per annum for number of days delayed after the stipulated date of amount deposition
2.	<u>After one month but within 03 months</u> after the stipulated time period as directed by CPCB/SPCB/PCC	Original amount with interest @ 24% per annum for number of days delayed after one month of the stipulated date of amount deposition
3.	<u>After 03 months</u>	a. <u>Closure of unit/facility</u> b. <u>Seizure of trade documents</u> c. <u>Action as per Section 15 (1) of EPA</u> <u>Action, as applicable, to be taken by Local bodies for Clause 8(1)(a), 8(1)(b) and 14(1) and for the remaining clauses action has to be taken by the concerned SPCB/ PCC/ CPCB</u>

6.0 Modalities for Expenditure of EC funds

As per provision 9.6 of Schedule-II notified through Amendments to PWM Rules dated February 16, 2022, “The funds collected under environmental compensation shall be kept in a separate Escrow account by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee. The funds collected shall be utilized in collection, recycling and end of life disposal of uncollected and non-recycled or non- end of life disposal of plastic packaging waste, on which the environmental compensation is levied. Modalities for utilization of the funds for plastic waste management on an annual basis would be recommended by the Committee for Extended Producer Responsibility implementation and approved by the Competent Authority in the Ministry”.



भारत का राजपत्र The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 12 अगस्त, 2021

सा.का.नि. 571(अ).—प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 को संशोधन करने के लिए भारत के राजपत्र, असाधारण में अधिसूचना संख्या सा.का.नि. 169 (अ) द्वारा तारीख 11 मार्च, 2021 में प्रारूप नियम प्रकाशित किए गए थे, जिसमें उन सभी लोगों से, जो उन नियमों से प्रभावित हो सकते हैं, उक्त प्रारूप नियम को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध कराए जाने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप नियमों को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को तारीख 11 मार्च, 2021 को उपलब्ध कराई गई थी;

और, उपर्युक्त अवधि के भीतर प्राप्त आक्षेपों और सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार किया गया है;

अतः, अब केन्द्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1. (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2021 कहा है।
- (2) वे राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (इसमें इसके पश्चात् उक्त नियमों को कहा गया है) में, नियम 2 में, उप-नियम (1) में, “आयातकों” शब्द के पश्चात् “ब्राण्ड स्वामी, प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता (पुनर्चक्रण, सह-प्रसंस्करणकर्ता आदि)” शब्द अंतःस्थापित किया जाएगा।

उक्त नियमों में, नियम 3 में -

(i) खंड (ढ) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् -

‘(ढ क) “बिना बुने प्लास्टिक बैग” - से अभिप्रेत है जो यांत्रिक अथवा थर्मल अथवा रासायनिक साधनों द्वारा एक-साथ बंधे हुए जटिल प्लास्टिक फाइबरों या तंतुओं (और छिद्रित फिल्मों द्वारा) की प्लास्टिक की शीट अथवा वेब आकार के कपड़े से बने हुए बिना बुने प्लास्टिक के बैग और “बिना बुने कपड़े” से अभिप्रेत है जिसमें एक समतल अथवा गुच्छेदार छिद्रयुक्त शीट जो सीधे प्लास्टिक फाइबरों, पिघले हुए प्लास्टिक अथवा प्लास्टिक की फिल्मों से बनाया जाता है;

(ii) खंड (थ) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् -

‘(थ क) “प्लास्टिक अपशिष्ट प्रसंस्करण” - से अभिप्रेत है जिससे कोई ऐसी प्रक्रिया जिसके द्वारा प्लास्टिक अपशिष्ट को पुनःउपयोग, पुनर्चक्रण, सह-प्रसंस्करण अथवा नए उत्पादों में परिवर्तन के प्रयोजन के लिए प्रबंधित किया जाता है;’

(iii) खंड (फ) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् -

‘(फ क) “एकल प्रयोग प्लास्टिक से बनी वस्तु” का अर्थ है - जिससे प्लास्टिक की मद, जिसके निपटान अथवा पुनर्चक्रण से पहले उसे एक ही प्रयोजन के लिए एक बार ही उपयोग किया जाना है;

(फ ख) “थर्मोसेट प्लास्टिक” से अभिप्रेत है जिसमें ऐसा प्लास्टिक जो गर्म करने पर अपरिवर्तनीय रूप से कठोर हो जाता है और इसलिए इसे वांछित आकार में नहीं बदला जा सकता है;

(फ ग) “थर्मोप्लास्टिक” से अभिप्रेत है जिसमें ऐसा प्लास्टिक जो गर्म करने पर नरम हो जाता है और इसे वांछित आकार में ढाला जा सकता है;’

4. उक्त नियमों में, नियम 4 में -

(क) उप-नियम (1) में, - (i) “आयातक भंडारण” शब्दों के स्थान पर “आयात, भंडारण” शब्द रखे जाएंगे;

(ii) खंड (ग) में, “पचास माइक्रोन की मोटाई”, शब्दों के स्थान पर, शब्द आंकड़े, अक्षर और कोष्ठक “30 सितम्बर 2021 से पचहत्तर माइक्रोन की मोटाई और 31 दिसम्बर, 2022 से एक सौ बीस (120) माइक्रोन की मोटाई” शब्द रखे जाएंगे;

(iii) खंड (ज), “कैरी बैगों”, शब्दों के बाद, “और वस्तु” शब्द अंतर्विष्ट किए जाएंगे;

(iv) खंड (ज), “कंपोस्ट योग्य प्लास्टिक कैरी बैगों”, शब्दों के बाद, “या वस्तु या दोनों” शब्द अंतर्विष्ट किए जाएंगे;

(v) खंड (झ) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् -

“(ज) 30 सितम्बर, 2021 की तारीख से गैर-बुना हुआ प्लास्टिक कैरी बैग 60 ग्राम प्रति वर्ग मीटर (जीएसएम) से कम नहीं होगा।”;

(ख) उप-नियम (1) के पश्चात्, निम्नलिखित उप-नियम अंतःस्थापित किया जाएगा, अर्थात् -

“(2)” 1 जुलाई, 2022 की तारीख से पोलीस्टाइरीन और विस्तारित पोलीस्टाइरीन वस्तुओं सहित निम्नलिखित एकल-प्रयोग-प्लास्टिक वस्तुओं के विनिर्माण, आयात, भंडारण, वितरण, बिक्री और उपयोग का निषेध किया जाएगा:-

(क) प्लास्टिक स्टिक युक्त ईयर बड्स, गुब्बारों के लिए प्लास्टिक की डंडिया, प्लास्टिक के झंडे, कैंडी स्टिक, आइसक्रीम की डंडिया, पोलीस्टाइरीन (थर्मोकोल) की सजावटी सामग्री;

(ख) प्लेटें, कप, गिलास, कांटे, चम्मच, चाकू, स्ट्रॉ, ट्रे जैसे कटलरी, मिठाई के डिब्बों के इर्द-गिर्द लपेटने या पैक करने वाली फिल्में, निमंत्रण कार्ड और सिगरेट पैकेट, 100 माइक्रोन से कम मोटाई वाले प्लास्टिक या पीवीसी बैनर, स्ट्रिपर।

(3) उप-नियम (2) (ख) के उपाबंध, कंपोस्ट योग्य प्लास्टिक से बनी हुई वस्तुओं पर लागू नहीं होंगे।

(4) इस अधिसूचना के बाद कैरी बैग, प्लास्टिक शीट या समान प्रकार की सामग्री या प्लास्टिक शीट और बहु-परतीय पैकेजिंग से बने कवर और पोलिस्टाइरीन और विस्तारित पोलिस्टाइरीन, वस्तुओं सहित एकल प्रयोग के प्लास्टिक के विनिर्माण, आयात, भण्डारण, वितरण, विक्रय और उपयोग को निषिद्ध करने के संबंध में, जारी की गई कोई भी अधिसूचना, इस अधिसूचना के प्रकाशन की तारीख से दस वर्ष की अवधि समाप्त होने के पश्चात लागू होगी।

5. उक्त नियमों में, नियम 5 में, उप-नियम (1) में, खण्ड (घ) में “2000” अंकों के स्थान पर “2016” रखा जाएगा।

6. उक्त नियमों में, नियम 6 में, उप-नियम (2) में, खण्ड (क) के पश्चात निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:-

“(क क) सुनिश्चित करना कि इन यथा संशोधित नियमों के उपबंधों का अनुपालन किया जाए।

7. उक्त नियमों में नियम 7 में, उप-नियम (1) में, खण्ड (क) के पश्चात निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:-

“(क क) सुनिश्चित करना कि इन यथा संशोधित नियमों के उपबंधों का अनुपालन किया जाए।

8. उक्त नियमों में, नियम 9 में, उप-नियम (1) में, “संबंधित स्थानीय निकाय” शब्दों के पश्चात, “इन नियमों के अंतर्गत समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार” शब्द अंतःस्थापित किए जाएंगे।

9. नियम 11 में, उप-नियम (1), -

(i) “प्लास्टिक कैरी बैग” शब्दों के पश्चात, “प्लास्टिक पैकिंग” शब्द अंतःस्थापित किए जाएंगे;

(ii) खंड (क) में “विनिर्माता” शब्द के पश्चात, “उत्पादक” या ब्रैंड स्वामी” शब्द जोड़े जाएंगे, और “कैरी बैग” शब्द के बाद, “और ब्रैंड के स्वामी द्वारा उपयोग प्लास्टिक पैकिंग” शब्द अंतःस्थापित किए जाएंगे;

(iii) खंड (ख), “बहु-परतीय पैकिंग” शब्दों के पश्चात, “आयातित सामग्री के लिए उपयोग बहु-परतीय पैकिंग को छोड़कर” अंतःस्थापित किया जाएगा।

(iv) खंड (ग) में, “नाम और प्रमाणपत्र सं.” शब्दों के पश्चात, “उत्पादक का” अंतःस्थापित किया जाएगा।

10. नियम 12 में, -

(i) उप-नियम (2) में, “अपशिष्ट जनक” शब्दों के पश्चात, “पर प्रतिबंध या निषेध” शब्द अंतःस्थापित किए जाएंगे;

(ii) उप-नियम (3) में, “अपशिष्ट जनक” शब्दों के पश्चात, “पर प्रतिबंध या निषेध” शब्द अंतःस्थापित किए जाएंगे।

11. नियम 13, में उप-नियम (1) में, “संबंधित संघ राज्यक्षेत्र” शब्दों के पश्चात, “या केंद्रीय प्रदूषण नियंत्रण बोर्ड” अंतःस्थापित किया जाएगा।

[फा. सं. 17-2/2001(पार्ट)पार्ट I-एचएसएमडी]

नरेश पाल गंगवार, संयुक्त सचिव

टिप्पण: मूल नियम, भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उपखंड (i) में सा.का.नि. 320(अ) तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात इनमें अधिसूचना संख्या सा.का.नि. 285(अ) तारीख 27 मार्च, 2018 के द्वारा संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th August, 2021

G.S.R. 571(E).—Whereas the draft rules to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, dated the 11th March, 2021 vide notification number GSR 169 (E), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

And whereas, copies of the Gazette containing the said draft rules were made available to the public on the 11th March, 2021;

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 8 and 25 of Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2021.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 2, in sub-rule (1), after the word “Importers”, the words, “brand-owner, plastic waste processor (recycler, co-processor, etc.)” shall be inserted.
3. In the said rules, in rule 3,
 - (i) after clause (n), the following clause shall be inserted, namely :-

‘(na) “Non-woven plastic bag” means Non-woven plastic bag made up of plastic sheet or web structured fabric of entangled plastic fibers or filaments (and by perforating films) bonded together by mechanical or thermal or chemical means, and the “non-woven fabric” means a flat or tufted porous sheet that is made directly from plastic fibres, molten plastic or plastic films;’
 - (ii) after clause (q), the following clause shall be inserted, namely: -

‘(qa) “Plastic waste processing” means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products;’
 - (iii) after clause (v), the following clauses shall be inserted, namely: -

‘(va) “Single-use plastic commodity” mean a plastic item intended to be used once for the same purpose before being disposed of or recycled;’

‘(vb) “Thermoset plastic” means a plastic which becomes irreversibly rigid when heated and hence cannot be remoulded into desired shape;’

‘(vc) “Thermoplastic” means a plastic which softens on heating and can be moulded into desired shape;’.
4. In the said rules, in rule 4, -
 - (a) in sub-rule (1),—
 - (i) for the words “importer stocking”, the words “import, stocking” shall be substituted;
 - (ii) in clause (c), for the words “fifty microns in thickness”, the words, figures, letters and brackets “seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022” shall be substituted;
 - (iii) in clause (h), after the words, “carry bags”, the words “and commodities” shall be inserted;

(iv) in clause (h), after the words, “compostable plastic carry bags”, the words “or commodities or both” shall be inserted;

(v) after clause (i), following clause shall be inserted, namely: -

“(j) non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021.”;

(b) after sub-rule (1), the following sub-ules shall be inserted, namely:-

“(2) The manufacture, import, stocking, distribution, sale and use of following single-use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:-

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;

(b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

(3) The provisions of sub-rule (2) (b) shall not apply to commodities made of compostable plastic.

(4) Any notification prohibiting the manufacture, import, stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheets and multi-layered packaging and single-use plastic, including polystyrene and expanded polystyrene, commodities, issued after this notification, shall come into force after the expiry of ten years, from the date of its publication”.

5. In the said rules, in rule 5, in sub-rule (1), in clause (d), for the figures “2000”, the figures “2016” shall be substituted.

6. In the said rules, in rule 6, in sub-rule (2), after clause (a), following clause shall be inserted, namely: -

“(aa) ensuring that the provisions of these rules, as amended, are adhered to;”.

7. In the said rules, in rule 7, in sub-rule (1), after clause (a), following clause shall be inserted, namely: -

“(aa) ensuring that the provisions of these rules, as amended, are adhered to;”.

8. In the said rules, in rule 9, in sub-rule (1), after the words, “local body concerned”, the words “as per guidelines issued under these rules from time to time” shall be inserted.

9. In rule 11, sub-rule (1), -

(i) after the words “plastic carry bag”, the words, “plastic packaging” shall be inserted;

(ii) in clause (a), after the word “manufacturer”, the words “producer or brand-owner” shall be inserted, and after the words “carry bag”, the words “and plastic packaging used by the brand owner” shall be inserted;

(iii) in clause (b), after the words “multilayered packaging”, the words “excluding multi-layered packaging used for imported goods” shall be inserted;

(iv) in clause (c), after the words “name and certificate number”, the words “of producer” shall be inserted.

10. In rule 12, -

(i) in sub-rule (2), after the words “waste generator,”, the words “restriction or prohibition on” shall be inserted;

(ii) in sub-rule (3), after the words “waste generator,”, the words “restriction or prohibition on” shall be inserted.

11. In rule 13, in sub-rule (1), after the words “Union Territory concerned”, the words “or the Central Pollution Control Board” shall be inserted.

[F. No. 17-2-2001 (Pt)-Part I -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number GSR 320 (E), dated the 18th March, 2016 and subsequently amended *vide* notification number GSR 285 (E), dated the 27th March, 2018.



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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 17 सितंबर, 2021

सा.का.नि. 647(अ).—यतः प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा अधिसूचना संख्या सा.का.नि. 320 (अ), तारीख 18 मार्च, 2016 द्वारा अधिसूचित किया गया था;

उक्त नियमों के नियम 4 के उप-नियम (1) के खंड (ख) में उपाबंध किया गया है कि पुनर्चक्रित प्लास्टिक से निर्मित कैरी बैगों या पुनर्चक्रित प्लास्टिक से निर्मित उत्पादों का उपयोग तत्काल खाने या पीने योग्य खाद्य पदार्थों के भण्डारण, वहन, प्रबंधन या पैकिंग के लिए नहीं किया जाएगा;

खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) वह अधिनियम है जिसका उद्देश्य खाद्य से संबंधित कानूनों को सुदृढ़ता प्रदान करना और खाद्य सामग्री के लिए विज्ञान आधारित मानक अधिकथित करना तथा उनके विनिर्माण, भण्डारण, वितरण, विक्रय और आयात को विनियमित करना तथा मानव उपभोग के लिए सुरक्षित और स्वास्थ्यवर्धक खाद्य की उपलब्धता सुनिश्चित करना और उससे संबंधित अथवा उसके आनुषंगिक मामलों का निपटान करने के लिए भारतीय खाद्य सुरक्षा और मानक प्राधिकरण की स्थापना करना है;

अतः अब, केंद्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग

करते हुए, उक्त नियम के नियम 5 के उप-नियम (3) के खंड (क) के तहत नोटिस की आवश्यकता को लोक हित में समाप्त करने के पश्चात्, एतद् द्वारा प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (दूसरा संशोधन) नियम, 2021 है।
(2) वे राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में, नियम 4 में, उप-नियम (1) में, खंड (ख) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात् :-

“(ख) पुनर्चक्रित प्लास्टिक से निर्मित कैरी बैगों या पुनर्चक्रित प्लास्टिक से निर्मित उत्पादों का उपयोग तत्काल खाने या पीने योग्य खाद्य पदार्थों के भंडारण, वहन, प्रबंधन या पैकिंग के लिए भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) के तहत उपयुक्त मानकों और समुचित विनियमन के संबंध में जारी अधिसूचना के अधीन किया जा सकता है;”।

टिप्पण: मूल नियमों को अधिसूचना संख्या सा.का.नि. 320 (अ), तारीख 18 मार्च, 2016 द्वारा भारत के राजपत्र में प्रकाशित किया गया था और तत्पश्चात् अधिसूचना संख्या सा.का.नि. 285 (अ), तारीख 27 मार्च, 2018 द्वारा संशोधित किया गया था और उसमें अंतिम संशोधन अधिसूचना संख्या सा.का.नि. 571 (अ), तारीख 12 अगस्त, 2021 द्वारा किया गया।

[फा.सं. 17/17/2021-एचएसएमडी]

नरेश पाल गंगवार, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 17th September, 2021

G.S.R. 647(E).—Whereas, the Plastic Waste Management Rules, 2016 were notified by the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 320 (E), dated the 18th March, 2016;

Whereas clause (b) of sub-rule (1) of rule 4 of the said rules provides that carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;

Whereas, Food Safety and Standards Act, 2006 (34 of 2006) is an Act to consolidate the laws relating to food and to establish the Food Safety and Standards Authority of India for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto;

Now therefore, in exercise of powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rule in public interest, hereby makes the following rules to further amend the Plastic Waste Management Rules, 2016, namely:-

1. (1) These rules may be called the Plastic Waste Management (Second Amendment) Rules, 2021.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016, in rule 4, in sub-rule (1), for clause (b), the following clause shall be substituted, namely: -

“(b) carry bags made of recycled plastic or products made of recycled plastic can be used for storing, carrying, dispensing, or packaging ready to eat or drink food stuff subject to the notification of appropriate standards and regulation under the Food Safety and Standards Act, 2006 (34 of 2006) by the Food Safety and Standards Authority of India;”.

Note: The principal rules were published in the Gazette of India, vide number G.S.R 320 (E), dated the 18th March, 2016 and subsequently amended vide notification number G.S.R 285 (E), dated the 27th March, 2018 and last amended vide notification number G.S.R. 571 (E), dated the 12th August, 2021.

[F. No. 17/17/2021 -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.



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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 फरवरी, 2022

सा.का.नि. 133(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है अर्थात् :-

- (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2022 है।
(2) ये राजपत्र में प्रकाशन की तारीख से लागू होंगे।
- प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिन्हें इसमें इसके पश्चात उक्त नियम कहा गया है) के नियम 9 के उपनियम (1) में 'इन नियमों के अंतर्गत समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार' शब्दों के स्थान पर "अनुसूची-II में विनिर्दिष्ट दिशा निर्देशों के अनुसार" शब्द रखे जाएंगे।
- उक्त नियमों में, अनुसूची-I के पश्चात्, निम्नलिखित अनुसूची अंतःस्थापित की जाएगी, अर्थात् :-

अनुसूची-II

(नियम 9 (1) देखें)

प्लास्टिक पैकेजिंग के लिए विस्तारित उत्पादक उत्तरदायित्व संबंधी दिशानिर्देश

1. पृष्ठभूमि:

(1.1) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी), (जिसे इसमें इसके पश्चात् 'मंत्रालय' कहा गया है) ने 18 मार्च 2016 को प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 को अधिसूचित किया था। मंत्रालय ने 8 अप्रैल, 2016 को ठोस अपशिष्ट प्रबंधन नियम, 2016 को भी अधिसूचित किया था। चूंकि प्लास्टिक अपशिष्ट ठोस अपशिष्ट का हिस्सा है, इसलिए ये दोनों नियम देश में प्लास्टिक अपशिष्ट के प्रबंधन पर लागू होते हैं।

(1.2) प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016, प्लास्टिक अपशिष्ट उत्पन्न करने वालों को प्लास्टिक अपशिष्ट कम उत्पन्न कम करने, प्लास्टिक अपशिष्ट को न फैलाने, स्रोत पर ही अपशिष्ट का अलग भंडारण सुनिश्चित करने और नियमों के अनुसार अपशिष्ट को सौंपने की आज्ञा देते हैं। ये नियम प्लास्टिक अपशिष्ट के प्रबंधन के लिए स्थानीय निकायों, ग्राम पंचायतों, अपशिष्ट उत्पन्न करने वालों, खुदरा विक्रेताओं और रेहड़ी-पटरी वालों के उत्तरदायित्वों को भी आज्ञापित करते हैं।

(1.3) प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 ने प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पुनर्चक्रण के लिए उत्पादक, आयातक, ब्रांड स्वामी पर विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) डाला है। विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) पूर्व-उपभोक्ता और पश्च-उपभोक्ता के प्लास्टिक पैकेजिंग अपशिष्ट दोनों पर लागू होगा।

(1.4) ये दिशानिर्देश विस्तारित उत्पादक उत्तरदायित्व के कार्यान्वयन के लिए रूपरेखा प्रदान करते हैं। विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) के प्रभावी कार्यान्वयन के लिए दिशानिर्देश उत्पादकों, आयातकों, ब्रांड स्वामियों, केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियों, पुनर्चक्रणकर्ताओं और अपशिष्ट प्रसंस्करणकर्ताओं की भूमिकाओं और उत्तरदायित्वों को निर्धारित करते हैं। प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में दी गई परिभाषाएं इन दिशानिर्देशों में विशेष रूप से उल्लिखित होने तक लागू होती हैं।

2. प्रभावी होने की तारीख :

ये दिशानिर्देश तत्काल प्रभाव से लागू होंगे। विस्तारित उत्पादक उत्तरदायित्वों से संबंधित चल रही प्रक्रियाओं को इन दिशानिर्देशों के साथ जोड़ा जाएगा।

3. परिभाषाएं :

(क) "जैव-अवक्रमणीय प्लास्टिक" से कम्पोस्टेबल प्लास्टिक से भिन्न ऐसा प्लास्टिक अभिप्रेत है जो भारतीय मानक ब्यूरो द्वारा अधिकथित और केन्द्रीय प्रदूषण नियंत्रण ब्यूरो द्वारा प्रमाणित मानकों का अनुपालन करते हुए कोई भी माइक्रो प्लास्टिक, या दृश्य, विशिष्ट या विषाक्त अवशिष्ट, जिसके प्रतिकूल पर्यावरणीय प्रभाव पड़ते हों, छोड़े बिना विविनिर्दिष्ट समयावधियों में परिवेशी पर्यावरणीय (स्थलीय या जल में) परिस्थितियों में जैविक प्रक्रियाओं द्वारा पूर्ण अवक्रमण की प्रक्रिया से होकर गुजरता है;

(ख) "ब्रांड स्वामी" से ऐसा व्यक्ति या कंपनी अभिप्रेत है जो किसी रजिस्ट्री ब्रांड लेबल या व्यापार चिन्ह से कोई वस्तु बेचता है;

(ग) "कैरी बैग्स" (प्लास्टिक पैकेजिंग की कोटि II के अंतर्गत आने वाले - खंड 5.1 (II)) से प्लास्टिक सामग्री या कंपोस्ट हो सकने योग्य प्लास्टिक सामग्री से बने बैग अभिप्रेत हैं, जिनका उन वस्तुओं को ले जाने या वितरित करने के उद्देश्य से उपयोग किया जाता है, जिनमें स्वयं ले जाने की सुविधा होती है, किन्तु इसमें ऐसे बैग शामिल नहीं हैं जो पैकेजिंग का एक अभिन्न अंग हो जिसमें उपयोग करने से पहले माल को सील कर दिया जाता है;

(घ) "समय अवसान होने पर निपटान" से ऊर्जा उत्पादन के लिए प्लास्टिक अपशिष्ट का उपयोग करना अभिप्रेत है और इसमें सह-प्रसंस्करण (जैसे सीमेंट भट्टों में) या अपशिष्ट से तेल या भारतीय सड़क कांग्रेस के दिशानिर्देशों के अनुसार सड़क निर्माण आदि के लिए उपयोग करना शामिल हैं।

(ड.) "विस्तारित उत्पादक उत्तरदायित्व (ईपीआर)" से उत्पाद के समय अवसान तक पर्यावरण के अनुकूल प्रबंधन के लिए एक उत्पादक का उत्तरदायित्व अभिप्रेत है;

(च) "आयातक" से वह व्यक्ति अभिप्रेत है जो प्लास्टिक पैकेजिंग उत्पाद या प्लास्टिक पैकेजिंग या कैरी बैग या मल्टीलेयर पैकेजिंग या प्लास्टिक शीट या इसी तरह के उत्पादों का आयात करता है;

(छ) "प्लास्टिक" से ऐसी सामग्री अभिप्रेत है जिसमें एक आवश्यक घटक के रूप में एक उच्च बहुलक होता है जैसे पॉलीइथाइलीन टेरैफ्थैलेट, उच्च घनत्व वाला पॉलीइथाइलीन, विनाइल, कम घनत्व वाला पॉलीइथाइलीन, पॉलीप्रोपाइलीन, पॉलीस्टाइन रेजिन और एक्रिलोनिट्राइल ब्यूटाडीन स्टाइरीन, पॉलीफेनिलीन ऑक्साइड, पॉली कार्बोनेट, पॉलीब्यूटिलीन टेरैफ्थैलेट जैसी बहु-सामग्री होती हैं;

(ज) "प्लास्टिक पैकेजिंग" से विभिन्न तरीकों से उत्पादों की सुरक्षा, परिरक्षण, भंडारण और परिवहन करने के लिए प्लास्टिक का प्रयोग करके बनायी गई पैकेजिंग सामग्री अभिप्रेत है।

(झ) "प्लास्टिक शीट" से ऐसी प्लास्टिक शीट अभिप्रेत है जो प्लास्टिक से बनी शीट होती है;

(ञ) "प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता" से ऊर्जा के लिए प्लास्टिक अपशिष्ट का उपयोग (अपशिष्ट से ऊर्जा) और इसे तेल (अपशिष्ट से तेल), औद्योगिक कम्पोस्टिंग में परिवर्तित करने में लगे पुनर्चक्रणकर्ता और संस्थाएं अभिप्रेत हैं।

(ट) "पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट" से प्लास्टिक पैकेजिंग के विनिर्माण के चरण में रिजेक्ट या डिस्कार्ड के रूप में उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट और उत्पादक के अंतिम-उपयोगकर्ता उपभोक्ता तक प्लास्टिक पैकेजिंग के पहुंचने से पहले अस्वीकृत करने और फेंकने सहित उत्पाद की पैकेजिंग के दौरान उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है।

(ठ) "पश्च-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट" से अंतिम-उपयोगकर्ता उपभोक्ता द्वारा पैकेजिंग का इच्छित उपयोग पूर्ण होने और अपने आशयित प्रयोजन के लिए और अधिक प्रयोग न किए जाने के पश्चात् उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है।

(ड) "उत्पादक" से कैरी बैग या मल्टीलेयर पैकेजिंग या प्लास्टिक शीट या इसी तरह के विनिर्माण या आयात में लगा व्यक्ति अभिप्रेत है और इसमें पैकेजिंग या वस्तु को लपेटने के लिए पैकेजिंग के लिए प्लास्टिक शीट या समान सामग्री या प्लास्टिक शीट या मल्टीलेयर पैकेजिंग से बने कवर का उपयोग करने वाले उद्योग या व्यक्ति शामिल हैं;

(ढ) "पुनर्चक्रणकर्ता" वे संस्थाएं हैं जो प्लास्टिक अपशिष्ट के पुनर्चक्रण की प्रक्रिया में लगी हुई हैं;

(ण) "पुनर्चक्रण" से अलग-अलग प्लास्टिक अपशिष्ट को नए उत्पाद या कच्चे माल में नए उत्पादों के उत्पादन के लिए बदलने की प्रक्रिया अभिप्रेत है;

(त) "पुनः उपयोग" से किसी वस्तु या संसाधन सामग्री का फिर से उसी उद्देश्य या किसी अन्य उद्देश्य के लिए वस्तु की संरचना को बदले बिना उपयोग करना अभिप्रेत है;

(थ) "पुनर्चक्रित प्लास्टिक का उपयोग" से वर्जिन प्लास्टिक के बजाय पुनर्चक्रित प्लास्टिक को, विनिर्माण प्रक्रिया में कच्चे माल के रूप में उपयोग किया जाना अभिप्रेत है;

(द) "अपशिष्ट प्रबंधन" से पर्यावरण की दृष्टि से सुरक्षित रीति में प्लास्टिक अपशिष्ट का संग्रहण, भंडारण, परिवहन में कमी, पुनः उपयोग, पुनर्प्राप्ति, पुनर्चक्रण, खाद बनाना या निपटान करना अभिप्रेत है;

(ध) "अपशिष्ट से ऊर्जा" से ऊर्जा उत्पादन के लिए प्लास्टिक अपशिष्ट का उपयोग करना अभिप्रेत है और इसमें सह-प्रसंस्करण (जैसे सीमेंट भट्टों में) शामिल है।

4. बाध्यकारी इकाइयां

निम्नलिखित ईकाइयों को विस्तारित उत्पादक दायित्वों और इस अधिसूचना के उपबंधों के अंतर्गत रखा जाएगा अर्थात्:

- (i) प्लास्टिक पैकेजिंग के उत्पादक (पी);
- (ii) सभी आयातित प्लास्टिक पैकेजिंग और/या आयातित उत्पादों की प्लास्टिक पैकेजिंग का आयातक (आई);
- (iii) ब्रांड स्वामी (बीओ) जिसमें ऐसे ऑनलाइन प्लेटफॉर्म / मार्केटप्लेस और सुपरमार्केट / खुदरा श्रृंखला शामिल है, जो सूक्ष्म, लघु, और मध्यम उद्यम मंत्रालय, भारत सरकार के मानदंडों के अनुसार सूक्ष्म, लघु, और मध्यम उद्यम से भिन्न हैं।
- (iv) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता

5. विस्तारित उत्पादक दायित्व की व्याप्ति

(5.1) निम्नलिखित प्लास्टिक पैकेजिंग कोटि विस्तारित उत्पादक दायित्व के अंतर्गत आती हैं,

(i) कोटि I

सख्त प्लास्टिक पैकेजिंग

(ii) कोटि II

सिंगल लेयर या मल्टीलेयर (विभिन्न प्रकार की प्लास्टिक के साथ एक से अधिक लेयर) की लचीली प्लास्टिक पैकेजिंग, प्लास्टिक शीट या समान सामग्री और प्लास्टिक शीट से बने कवर, कैरी बैग, प्लास्टिक सैशे या पाउच

(iii) कोटि III

मल्टीलेयर प्लास्टिक पैकेजिंग (प्लास्टिक की कम से कम एक परत और प्लास्टिक भिन्न अन्य सामग्री की कम से कम एक परत)

(iv) कोटि IV

पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री के साथ-साथ कम्पोस्टेबल प्लास्टिक से बने कैरी बैग।

(5.2) प्लास्टिक पैकेजिंग के संबंध में विस्तारित उत्पादक दायित्व दिशानिर्देश में निम्नलिखित शामिल हैं, अर्थात् :

- I. पुनः उपयोग
- II. पुनर्चक्रण
- III. पुनर्चक्रित प्लास्टिक सामग्री का उपयोग
- IV. समय अवसान सीमा होने पर निपटान।

6. रजिस्ट्रीकरण

(6.1) (क) निम्नलिखित संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर रजिस्ट्रीकृत होंगी :

- (i) उत्पादक (पी)
- (ii) आयातक (आई)
- (iii) ब्रांड स्वामी (बीओ)

- (iv) प्लास्टिक अपशिष्ट के प्रसंस्करणकर्ता जो (क) पुनर्चक्रण, (ख) अपशिष्ट से ऊर्जा, (ग) अपशिष्ट से तेल बनाने और (iv) औद्योगिक कम्पोस्टिंग के काम में लगे हैं,

(ख) उत्पादक, आयातक और ब्रांड स्वामियों (एक या दो राज्यों में काम कर रहे) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं का रजिस्ट्रीकरण राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत विस्तारित उत्पादक दायित्व पोर्टल के माध्यम से किया जाएगा। उत्पादक, आयातक और ब्रांड स्वामियों (दो राज्यों से अधिक में काम कर रहे) का रजिस्ट्रीकरण केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत विस्तारित उत्पादक उत्तरदायित्व पोर्टल के माध्यम से किया जाएगा।

(ग) इन दिशानिर्देशों के प्रभावी होने के पश्चात् किसी वर्ष विशेष में अपना व्यवसाय शुरू करने और उसी वर्ष में बाजार में अपने उत्पादों को उतारने वाली इकाइयों के संबंध में उनकी विस्तारित उत्पादक उत्तरदायित्व लक्ष्य की बाध्यताएं अगले वर्ष से होंगी।

(6.2) खंड (6.1) के अंतर्गत आने वाली संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से रजिस्ट्रीकरण प्राप्त किए बिना कोई व्यवसाय नहीं करेंगी।

(6.3) खंड (6.1) के अंतर्गत आने वाली संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से प्राप्त रजिस्ट्रीकृत किसी भी इकाई के साथ काम नहीं करेंगी।

(6.4) ऐसे मामले, जिसमें यह पाया या अभिनिर्धारित किया जाता है कि ऑनलाइन पोर्टल पर रजिस्ट्रीकृत किसी इकाई ने विस्तारित उत्पादक उत्तरदायित्व दिशानिर्देशों के अधीन रजिस्ट्रीकरण कराते समय गलत सूचना दी है या जानबूझकर सूचना छिपायी है या विविनिर्दिष्ट शर्तों के अनुपालन में कोई अनियमितता पायी गई या उनसे विचलन किया गया है, तब ऐसी इकाई का रजिस्ट्रीकरण, सुनवाई का एक अवसर दिए जाने के पश्चात्, एक वर्ष की अवधि के लिए प्रतिसंहत कर दिया जाएगा। इकाइयां, जिनका रजिस्ट्रीकरण प्रतिसंहत कर दिया गया है, प्रतिसंहरण की अवधि तक नया रजिस्ट्रीकरण कराने में समर्थ नहीं रहेंगी।

(6.5) यदि कोई संस्था खंड (6.1) में उल्लिखित एक से अधिक उप-कोटि में आती है, तो ऐसी संस्था उन प्रत्येक उप-कोटियों के अधीन अलग से रजिस्ट्रीकृत होगी। इसके अलावा, ऐसे मामलों में, जहां संस्था की खंड 6.1 में उल्लिखित एक विशेष उप-कोटि में अलग-अलग राज्यों में इकाइयां हैं, तो इन इकाइयों को भी अलग से रजिस्ट्रीकृत किया जाएगा। तथापि, एक राज्य में एक उपकोटि के अधीन केवल एक रजिस्ट्रीकरण की आवश्यकता होगी, भले ही, एक राज्य में एक से अधिक इकाइयां स्थित हों। यह रजिस्ट्रीकरण, इन दिशानिर्देशों के अनुसार, इस उद्देश्य के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अधिकथित मानक संचालन प्रक्रिया के अनुसार होगा।

(6.6) रजिस्ट्रीकरण करते समय, संस्थाओं को पैन संख्या, जीएसटी संख्या, कम्पनी का सीआईएन संख्या और आधार संख्या और प्राधिकृत व्यक्ति या प्रतिनिधि के पैन संख्या और यथा अपेक्षित कोई अन्य आवश्यक जानकारी प्रदान करनी होगी।

7. विस्तारित उत्पादक उत्तरदायित्व के लिए लक्ष्य और उत्पादकों, आयातकों और ब्रांड स्वामियों की बाध्यताएं :

(7.1) उत्पादकों, आयातकों और ब्रांड स्वामियों के लिए विस्तारित उत्पादक उत्तरदायित्व लक्ष्य कोटि-वार निर्धारित किए जाएंगे।

(7.2) उत्पादक (पी)**(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)**

मीट्रिक टन (पहली तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बेची गई प्लास्टिक पैकेजिंग सामग्री (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट की औसत मात्रा को जोड़ा जाएगा और (ख) पिछले वित्तीय वर्ष में उप-खंड 4 (iii) के अंतर्गत आने वाली संस्थाओं को आपूर्ति की गई वार्षिक मात्रा (ग) निम्नानुसार घटाई जाएगी :

$$\text{क्यू 1 (एमटी में)} = (\text{क} + \text{ख}) - \text{ग}$$

विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, कोटि-वार निर्धारित किया जाएगा, जैसा कि नीचे दिया गया है:

सारणी - विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य

	वर्ष	विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य (पहली तिमाही के प्रतिशत के रूप में - कोटि-वार)
I.	2021 - 22	25 %
II.	2022 - 23	70 %
III.	2023 - 24	100 %

कोटि-वार मीट्रिक टन में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में उत्पादक द्वारा प्रदान किया जाएगा।

(ख) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

उत्पादक नीचे दिए गए अनुसार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर निपटान को छोड़कर) सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर निपटान को छोड़कर)

(विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य का %)

प्लास्टिक पैकेजिंग की कोटि	2024-25	2025-26	2026-27	2027-28 और उसके पश्चात्
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(ग) समय अवसान सीमा होने पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे समय अवसान सीमा निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) उत्पादक यह सुनिश्चित करेंगे कि प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(घ) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 6 देखें)

उत्पादक नीचे दिए गए अनुसार कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आज्ञापक उपयोग

(वर्ष में विनिर्मित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

ऐसे मामलों में, जहां वैधानिक अपेक्षाओं के कारण पुनर्चक्रित प्लास्टिक सामग्री के संबंध में बाध्यता को पूरा करना संभव नहीं है, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मामला-दर-मामला आधार पर छूट प्रदान की जाएगी। तथापि, ऐसे मामलों में, उत्पादक, आयातक और ब्रांड स्वामी को ऐसे उत्पादक, आयातक और ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग की अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपने बाध्यता से अधिक पुनर्चक्रित सामग्री का उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

7.3 आयातक (आई)

(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)

मीट्रिक टन (दूसरी तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बेची गई प्लास्टिक पैकेजिंग सामग्री और/या आयात किए गए उत्पादों की प्लास्टिक पैकेजिंग (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट की औसत मात्रा को जोड़ा जाएगा और (ख) पिछले वित्तीय वर्ष में उप-खंड 4(iii) के अंतर्गत आने वाली संस्थाओं को आपूर्ति की गई वार्षिक मात्रा में से अपशिष्ट की मात्रा (ग) निम्नानुसार घटाई जाएगी।

$$\text{क्यू 2 (एमटी में)} = (\text{क} + \text{ख}) - \text{ग}$$

और विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, कोटि-वार निर्धारित किया जाएगा, जैसा कि नीचे दिया गया है, अर्थात् :-

	वर्ष	विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य (दूसरी तिमाही के प्रतिशत के रूप में - कोटि-वार)
I.	2021 - 22	25 %
II.	2022 - 23	70 %
III.	2023 - 24	100 %

मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में आयातक द्वारा प्रदान किया जाएगा।

(ख) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

आयातक, विस्तारित उत्पादक उत्तरदायित्व लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा निपटान को छोड़कर) सुनिश्चित करेगा, जैसा कि नीचे दिया गया है, अर्थात्:-

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा निपटान को छोड़कर)

(विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य का %)

प्लास्टिक पैकेजिंग की कोटि	2024-25	2025-26	2026-27	2027-28 और उसके पश्चात् से
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(ग) समय अवसान सीमा पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे मियाद समाप्ति निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) उत्पादक, यह सुनिश्चित करेंगे कि प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(घ) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 6 देखें)

उत्पादक नीचे दिए गए अनुसार कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आज्ञापक उपयोग

(वर्ष में आयातित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

आयातित सामग्री में प्रयुक्त किसी भी पुनर्चक्रित प्लास्टिक को दायित्व की पूर्ति के लिए नहीं गिना जाएगा। आयातक को ऐसे उत्पादक, आयातक, ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग के अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपनी बाध्यता से अधिक पुनर्चक्रित सामग्री का

उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

7.4 ब्रांड स्वामी (बीओ)

(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)

मीट्रिक टन में (तीसरी तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बाजार में खरीदी और पेश की गई ताजा प्लास्टिक पैकेजिंग सामग्री (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में उपभोक्ता पूर्व प्लास्टिक पैकेजिंग की (ख) औसत मात्रा निम्नानुसार जोड़ी जाएगी।

क्यू 3 (एमटी में) = क + ख

विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, कोटि-वार नीचे दिए गए अनुसार निर्धारित किया जाएगा :

	वर्ष	विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य (तीसरी तिमाही के प्रतिशत के रूप में - कोटि-वार)
I.	2021 - 22	25 %
II.	2022 - 23	70 %
III.	2023 - 24	100 %

मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में ब्रांड स्वामी द्वारा प्रदान किया जाएगा।

(ख) पुनः उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 4 और 5 देखें)

I. अपने उत्पादों के लिए कोटि I (सख्त) प्लास्टिक पैकेजिंग का उपयोग करने वाले ब्रांड स्वामी पर नीचे दिए गए अनुसार ऐसी पैकेजिंग का पुनः उपयोग करने की न्यूनतम बाध्यता होगी।

परंतु कि फूड कॉन्टेक्ट एप्लीकेशन में कोटि I सख्त प्लास्टिक पैकेजिंग का पुनः प्रयोग भारतीय खाद्य सुरक्षा और मानक प्राधिकरण के विनियमन के अधीन होगा।

(II) कोटि I (सख्त प्लास्टिक पैकेजिंग) के लिए पुनः उपयोग के लिए न्यूनतम बाध्यता।

	वर्ष	लक्ष्य (वर्ष में बेचे जाने वाले उत्पाद में कोटि I के सख्त प्लास्टिक पैकेजिंग के प्रतिशत के रूप में)
क	कोटि I सख्त प्लास्टिक पैकेजिंग यथास्थिति, जिसकी मात्रा या वजन 0.9 लीटर या किग्रा के बराबर या अधिक लेकिन 4.9 लीटर या किग्रा से कम हो।	
I.	2025 - 26	10
II.	2026 - 27	15
III.	2027 - 28	20
IV.	2028 - 29 और उसके पश्चात्	25

ख	कोटि I की सख्त प्लास्टिक पैकेजिंग जिसका वजन 4.9 लीटर या किग्रा से अधिक या बराबर है।	
I.	2025 – 26	70
II.	2026 – 27	75
III.	2027 – 28	80
IV.	2028 – 29 और उसके पश्चात्	85

(III) ब्रांड स्वामी द्वारा पुनः उपयोग की जाने वाली सख्त पैकेजिंग की मात्रा की गणना ब्रांड स्वामी की बिक्री से उस वर्ष में निर्मित/आयातित/खरीदी गई ताजा प्लास्टिक पैकेजिंग को कम करके की जाएगी। ब्रांड स्वामी यह जानकारी केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर उपलब्ध कराएगा।

(IV) कोटि I की सख्त प्लास्टिक पैकेजिंग की पुनः उपयोग की मात्रा को बाध्य संस्थाओं (ब्रांड स्वामी) द्वारा कोटि I के अधीन उपयोग की जाने वाली कुल प्लास्टिक पैकेजिंग से कम किया जाएगा।

III. वर्ष 2022-23 और 2023-24 के दौरान पुनः उपयोग की गई कोटि I सख्त प्लास्टिक पैकेजिंग की मात्रा कोटि I के अधीन उपयोग की जाने वाली कुल प्लास्टिक पैकेजिंग से कम हो जाएगी।

(ग) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

ब्रांड स्वामी विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर किए गए निपटान को छोड़कर) सुनिश्चित करेगा, जैसा कि नीचे दिया गया है।

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर किए गए निपटान को छोड़कर)

(विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य का %)

प्लास्टिक पैकेजिंग की कोटि	2024-25	2025-26	2026-27	2027-28 और उसके पश्चात्
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(घ) समय अवसान सीमा पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे समय अवसान सीमा निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) ब्रांड स्वामी यह सुनिश्चित करेगा कि, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(ड) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए दायित्व (उपाबंध में उदाहरण 6 देखें)

(i) ब्रांड स्वामी कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग नीचे दिए अनुसार सुनिश्चित करेगा।

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आजापक उपयोग

(वर्ष में विनिर्मित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

(ii) ऐसे मामलों में, जहां वैधानिक अपेक्षाओं के कारण पुनर्चक्रित प्लास्टिक सामग्री के संबंध में बाध्यता को पूरा करना संभव नहीं है, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मामला-दर-मामला आधार पर छूट प्रदान की जाएगी। तथापि, ऐसे मामलों में, उत्पादक, आयातक, ब्रांड स्वामी को ऐसे उत्पादक आयातक ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग की अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपनी बाध्यता से अधिक पुनर्चक्रित सामग्री का उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

(iii) ऐसे मामले में, जहां ब्रांड स्वामी प्लास्टिक पैकेजिंग सामग्री का उत्पादक और/या आयातक भी है, तो खंड 7.2 और 7.3 भी क्रमशः उत्पादक और/या आयातक के रूप में उनके विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्यों और बाध्यताओं को निर्धारित करने के लिए लागू होंगे।

(7.5) मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, जैसा भी लागू हो, सभी उत्पादकों, आयातकों और ब्रांड स्वामियों द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में प्रदान किया जाएगा।

(7.6) विनिर्दिष्ट लक्ष्यों को पूरा करने के लिए उपलब्ध प्रौद्योगिकियों के आधार पर पुनः उपयोग, अपशिष्ट के पुनर्चक्रण और पैकेजिंग में पुनर्नवीनीकरण प्लास्टिक सामग्री के उपयोग की बाध्यताओं का पुनर्विलोकन प्रत्येक पांच वर्ष में किया जाएगा।

(7.7) प्लास्टिक पैकेजिंग पर विस्तारित उत्पादक उत्तरदायित्व (ईपीआर), अन्य बातों के साथ-साथ, निम्नलिखित मानदंडों के आधार पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार किए गए दिशानिर्देशों के अनुसार टिकाऊ पैकेजिंग को बढ़ावा देगा :

(i) पुनः उपयोग को बढ़ावा देने वाली पैकेज डिजाइनिंग,

(ii) पुनर्चक्रण के लिए उपयुक्त पैकेज डिजाइनिंग,

(iii) प्लास्टिक पैकेजिंग सामग्री में पुनर्चक्रित प्लास्टिक मात्रा और (iv) पर्यावरण के लिए पैकेज डिजाइनिंग।

(7.8) यदि बाध्य संस्था ऐसी प्लास्टिक पैकेजिंग का उपयोग करती है जो परिवेशी वातावरण में 100% जैव अपघटनीय है, और उसका स्वास्थ्य या पर्यावरण पर कोई प्रतिकूल प्रभाव नहीं पड़ता है, या कोई सूक्ष्म प्लास्टिक या रासायनिक अवशेष या कोई भी अन्य निशान नहीं रहता है, जो केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भारतीय मानक ब्यूरो, केन्द्रीय पेट्रो रसायन इंजीनियरिंग और प्रौद्योगिकी संस्थान जैसी नियामक संस्थाओं द्वारा प्रमाणित है। ऐसी सामग्री के लिए विस्तारित उत्पादक उत्तरदायित्व लक्ष्य लागू नहीं होगा।

8. अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों को बनाना, पिछले वर्ष के विस्तारित उत्पादक उत्तरदायित्व लक्ष्यों और दायित्वों की तुलना में अग्रेषित और मुजरा करना, और अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों की बिक्री और खरीद करना

(8.1) ऐसा ब्रांड स्वामी जिसने अपने विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्यों को कोटि-वार पूरा कर लिया है, निम्नलिखित के लिए अधिशेष का उपयोग कर सकता है, अर्थात् :-

- (i) खंड 9.5 के अधीन पिछले वर्ष की कमी की मुजराई,
- (ii) आगामी वर्ष में उपयोग के लिए अग्रेषित करना
- (iii) इसे अन्य उत्पादकों, आयातकों और ब्रांड स्वामियों को बेचना

(8.2) एक कोटि में अधिशेष का उपयोग केवल उसी कोटि में मुजराई, अग्रेषण और बिक्री के लिए किया जा सकता है। पुनः उपयोग के अंतर्गत अधिशेष का उपयोग पुनः उपयोग, पुनर्चक्रण और समय अवसान सीमा होने पर निपटान के लिए उपरोक्त के लिए किया जा सकता है। पुनर्चक्रण के अंतर्गत अधिशेष का उपयोग पुनर्चक्रण और समय अवसान सीमा होने पर निपटान के लिए किया जा सकता है। समय अवसान सीमा होने वाले किसी अधिशेष का पुनः उपयोग या पुनर्चक्रण के लिए उपयोग नहीं किया जा सकता है।

(8.3) कोई उत्पादक, आयातक और ब्रांड स्वामी उसी कोटि के अन्य उत्पादकों, आयातकों और ब्रांड स्वामियों से अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्र खरीदकर एक कोटि के अधीन अपने विस्तारित उत्पादक उत्तरदायित्व बाध्यता को भी पूरा कर सकता है।

(8.4) विस्तारित उत्पादक उत्तरदायित्व ढांचे के अंतर्गत वार्षिक विवरणी फाइल करते समय ऐसे संव्यवहार को उत्पादकों, आयातकों और ब्रांड स्वामियों द्वारा ऑनलाइन पोर्टल पर अभिलिखित और प्रस्तुत किया जाएगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, केंद्रीकृत पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

9. पर्यावरणीय प्रतिकर का अधिरोपण

(9.1) पर्यावरण की गुणवत्ता को बनाए रखने और उसमें सुधार करने तथा पर्यावरण प्रदूषण के निवारण, नियंत्रण और उपशमन के प्रयोजन के लिए उत्पादकों, आयातकों और ब्रांड मालिकों द्वारा ईपीआर लक्ष्यों को पूरा न कर पाने के संबंध में 'प्रदूषणकर्ता द्वारा भुगतान' के सिद्धांत के आधार पर पर्यावरणीय क्षतिपूर्ति उद्गृहीत की जाएगी।

(9.2) केन्द्रीय प्रदूषण नियंत्रण बोर्ड इन दिशानिर्देशों में संघ राज्य क्षेत्रों के द्वारा निर्धारित बाध्यताओं को पूरा न करने के मामले में उत्पादकों, आयातकों और ब्रांड मालिकों, पुनर्चक्रणकर्ताओं और मियाद समाप्ति निपटान करने वाले प्रसंस्करणकर्ता पर पर्यावरण क्षतिपूर्ति के अधिरोपण और संग्रहण के लिए दिशानिर्देश अधिकथित करेगा और इन्हें अधिसूचित किया जाएगा। पर्यावरणीय क्षतिपूर्ति संबंधी दिशानिर्देशों को अपेक्षित अनुसार अद्यतन किया जाएगा।

(9.3) इन दिशानिर्देशों में संघ राज्य क्षेत्र द्वारा निर्धारित विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्यों, उत्तरदायित्वों और बाध्यताओं को पूरा न करने के संबंध में दो से अधिक राज्यों में संचालित उत्पादकों, आयातकों और ब्रांड मालिकों पर केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण क्षतिपूर्ति, यथा लागू, उद्गृहीत की जाएगी।

(9.4) पर्यावरण क्षतिपूर्ति संबंधित राज्य प्रदूषण नियंत्रण बोर्ड द्वारा उनकी अधिकारिता में काम कर रहे उत्पादकों, आयातकों और ब्रांड मालिकों (दो से अधिक राज्यों/संघ राज्य क्षेत्रों में काम नहीं कर रहे उत्पादकों, आयातकों और ब्रांड मालिकों के लिए), प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता जिसमें पुनर्चक्रणकर्ता और अन्य अपशिष्ट प्रसंस्करणकर्ता - अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सह-प्रसंस्करणकर्ताओं पर उस स्थिति में लगाया जाएगा, जब वे इन दिशानिर्देशों के अधीन निर्धारित किए गए अपने विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्यों/उत्तरदायित्वों और बाध्यताओं को पूरा नहीं करते हैं। यदि राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति उचित समय पर कार्रवाई नहीं करती है तो केन्द्रीय प्रदूषण नियंत्रण बोर्ड, राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति को निर्देश जारी करेगा।

(9.5) पर्यावरणीय क्षतिपूर्ति के भुगतान से उत्पादक, आयातक और ब्रांड मालिक इन दिशानिर्देशों में निर्धारित बाध्यता से मुक्त नहीं होगा। किसी विशेष वर्ष के लिए अपूर्ण विस्तारित उत्पादक उत्तरदायित्व बाध्यता अगले वर्ष के लिए तीन वर्ष

की अवधि के लिए आगे बढ़ाया जाएगा। ऐसे मामले में, विस्तारित उत्पादक उत्तरदायित्व बाध्यता की कमी को पश्चातवर्ती के वर्षों के भीतर तीन वर्षों के भीतर पूरा किया जाता है। लगाई गई पर्यावरणीय क्षतिपूर्ति उत्पादकों, आयातकों और ब्रांड मालिकों को निम्नानुसार वापस कर दी जाएगी, अर्थात् :-

- (i) इसी लगाने के एक वर्ष के भीतर : 75% रिटर्न
- (ii) दो वर्ष के भीतर 60% रिटर्न
- (iii) तीन वर्ष के भीतर 40% रिटर्न

पर्यावरणीय क्षतिपूर्ति के देय होने पर 3 वर्ष पूरे होने के पश्चात् पर्यावरणीय क्षतिपूर्ति की पूरी रकम अभिग्रहण कर ली जाएगी। यह व्यवस्था पश्चातवर्ती वर्षों में भी उत्पादकों, आयातकों और ब्रांड मालिकों द्वारा प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पुनर्चक्रण की अनुमति देगी।

(9.6) पर्यावरण क्षतिपूर्ति के अधीन एकत्र की गई निधि को केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा एक अलग एस्क्रो खाते में रखा जाएगा। एकत्र की गई निधि का उपयोग प्लास्टिक पैकेजिंग अपशिष्ट के असंग्रहीत और गैर-पुनर्चक्रित या मियाद समाप्ति निपटान के संग्रहण और पुनर्चक्रण/मियाद समाप्ति में उपयोग किया जाएगा, जिस पर पर्यावरणीय क्षतिपूर्ति लगाई जाती है। प्लास्टिक अपशिष्ट प्रबंधन के लिए वार्षिक आधार पर निधियों के उपयोग के तौर-तरीकों की सिफारिश विस्तारित उत्पादक उत्तरदायित्व कार्यान्वयन समिति द्वारा की जाएगी और इसे मंत्रालय में सक्षम प्राधिकारी द्वारा अनुमोदन दिया जाएगा।

10. उत्पादकों, आयातकों और ब्रांड मालिकों की भूमिका

(10.1) उत्पादकों, आयातकों और ब्रांड मालिकों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से रजिस्ट्रीकरण कराना होगा। रजिस्ट्रीकरण का प्रमाण पत्र पोर्टल का उपयोग करके जारी किया जाएगा।

(10.2) उत्पादक, आयातक और ब्रांड मालिक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन रजिस्ट्रीकरण या नवीनीकरण के लिए आवेदन के साथ विस्तारित उत्पादक उत्तरदायित्व लक्ष्य, श्रेणी-वार जहां लागू हो, पर जानकारी युक्त कार्य योजना प्रदान करेगा। यह कार्य योजना प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार रजिस्ट्रीकरण की अवधि को कवर करेगी। रजिस्ट्रीकरण के लिए मानक संचालन प्रक्रिया और कार्य योजना प्रोफॉर्म इन दिशानिर्देशों के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित किया जाएगा।

(10.3) खंड 4(iii) के अधीन आने वाला ब्रांड मालिक किसी उत्पादक और/या आयातक से खरीदी गई प्लास्टिक पैकेजिंग का विवरण खंड 4(i) और 4(ii) के अधीन अलग से प्रदान करेगा। ब्रांड मालिक पर लागू होने वाला खंड 4(i) और 4(ii) के अधीन आने वाले प्रत्येक उत्पादक और आयातक के लिए मात्रा को उत्पादक और आयातक की बाध्यता से घटाया जाएगा। ब्रांड मालिक द्वारा खरीदी गई श्रेणी-वार मात्रा सहित ऐसी खरीद का रिकॉर्ड अलग से रखा जाएगा।

(10.4) खंड 4(i) और 4(ii) के अधीन आने वाले उत्पादक और आयातक खंड 4(iii) के अधीन आने वाले ब्रांड मालिक को उपलब्ध कराई गई प्लास्टिक पैकेजिंग सामग्री की मात्रा का रिकॉर्ड रखना होगा। श्रेणीवार विक्रीत मात्रा सहित ऐसे विक्रय का रिकॉर्ड उत्पादक और आयातक द्वारा अलग-अलग रखा जाएगा। यदि ऐसे रिकॉर्ड नहीं बनाए जाते हैं, तो उन्हें पूरा विस्तारित उत्पादक उत्तरदायित्व बाध्यता पूरा करना होगा। ऑनलाइन प्लेटफॉर्म उत्पादक, आयातक और ब्रांड मालिक के बीच संव्यवहार की घोषणा को क्रॉस-चेक करेगा।

(10.5) विस्तारित उत्पादक उत्तरदायित्व बाध्याताओं को सीधे पूरा करने के लिए प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण के लिए एक अलग अपशिष्ट धारा विकसित करने के लिए, उत्पादक, आयातक और ब्रांड मालिक जमा

वापसी प्रणाली या पुनः खरीद (बाय बैक) या कोई अन्य मॉडल जैसी योजना संचालित कर सकता है। यह कदम प्लास्टिक पैकेजिंग अपशिष्ट को ठोस अपशिष्ट के साथ मिलाने से रोकेगा।

(10.6) उत्पादक, आयातक और ब्रांड मालिक अगले वित्तीय वर्ष के 30 जून (अप्रैल-विलोपित) तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विहित प्रोफार्मा के अनुसार संबंधित केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ विस्तारित उत्पादक उत्तरदायित्व के अधीन बाध्यताओं को पूरा करने के लिए एकत्र और प्रसंस्कृत प्लास्टिक पैकेजिंग अपशिष्ट पर वार्षिक विवरणी दाखिल करेगा। पैकेजिंग उद्देश्यों के लिए उपयोग किए जाने वाले पुनः उपयोग और/या पुनर्चक्रित सामग्री के बारे में भी जानकारी प्रदान की जाएगी। उन रजिस्ट्रीकृत पुनर्चक्रणकर्ताओं का विवरण भी दिया जाएगा जिनसे पुनर्चक्रित प्लास्टिक की खरीद की गई है।

11. प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं की भूमिका (औद्योगिक कम्पोस्टिंग सुविधाओं सहित पुनर्चक्रणकर्ता या अन्य अपशिष्ट प्रसंस्करणकर्ता) :

(11.1) सभी प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंध 13(3) के अनुसार संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ रजिस्ट्रीकरण कराना होगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, इन दिशानिर्देशों के प्रकाशन के तीन महीने के भीतर रजिस्ट्रीकरण के लिए एक समान प्रक्रिया अधिकथित करेगा।

(11.2) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता प्रत्येक वित्तीय वर्ष की समाप्ति के पश्चात् अगले वित्तीय वर्ष की 30 अप्रैल तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर विहित प्रोफार्मा के अनुसार प्रसंस्कृत प्लास्टिक अपशिष्ट की मात्रा की श्रेणी-वार वार्षिक विवरणी प्रस्तुत करेंगे।

(11.3) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रसंस्कृत और उत्पादक, आयातक और ब्रांड मालिक की प्लास्टिक अपशिष्ट की कुल मात्रा, वार्षिक आधार पर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता की वेबसाइट पर भी उपलब्ध कराई जाएगी।

(11.4) यदि किसी भी स्तर पर यह पाया जाता है कि प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान की गई जानकारी झूठी है, तो प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता को राज्य प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अधिकथित प्रक्रिया के अनुसार, विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) ढांचे के अधीन संचालन से एक वर्ष की अवधि के लिए प्रतिबंधित कर दिया जाएगा।

(11.5) प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता, सड़क निर्माण में प्लास्टिक अपशिष्ट के उपयोग के मामले को छोड़कर, प्लास्टिक अपशिष्ट प्रसंस्करण के लिए प्रमाण पत्र प्रदान करेगा। ऐसे मामले में जहां सड़क निर्माण में प्लास्टिक अपशिष्ट का उपयोग किया जाता है, उत्पादक, आयातक और ब्रांड मालिक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित प्रोफार्मा में एक स्व-घोषणा प्रमाण पत्र प्रदान करेगा। उत्पादक, आयातक और ब्रांड मालिक द्वारा विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यताओं को पूरा करने के लिए केवल रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान किया गया प्रमाण पत्र मान्य होगा।

(11.6) प्रमाण पत्र के लिए प्रोफार्मा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित किया जाएगा। किसी भी मामले में, उद्यम द्वारा पुनर्चक्रित प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा उद्यम की स्थापित क्षमता से अधिक नहीं होगी। प्रमाण पत्र प्लास्टिक पैकेजिंग श्रेणी-वार होंगे और इसमें उद्यम का जीएसटी डेटा सम्मिलित होगा।

(11.7) रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान किए गए प्लास्टिक पैकेजिंग अपशिष्ट के लिए प्रमाण पत्र रजिस्ट्रीकृत उत्पादक, आयातक और ब्रांड मालिक या स्थानीय अधिकारियों के नाम पर, जैसा लागू हो, सहमत तौर-तरीकों के आधार पर होना चाहिए। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, ऐसे प्रमाण पत्र को केंद्रीकृत पोर्टल पर जारी करने के लिए तंत्र विकसित करेगा।

(11.8) प्लास्टिक पैकेजिंग अपशिष्ट की मियाद समाप्ति पर निपटान अर्थात् अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टे (सह प्रसंस्करण) का कार्य करने वाले प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर वार्षिक आधार पर विहित प्रोफॉर्मा के अनुसार जानकारी प्रदान करेंगे। ये संस्थाएं पर्यावरणीय रूप से सुदृढ़ रीति से नियामक निकायों द्वारा बनाए गए दिशानिर्देशों, सुसंगत नियमों के अनुसार प्लास्टिक पैकेजिंग अपशिष्ट का निपटान सुनिश्चित करेंगी।

12. केन्द्रीय प्रदूषण नियंत्रण बोर्ड की भूमिका

(12.1) केन्द्रीय प्रदूषण नियंत्रण बोर्ड ऑनलाइन पोर्टल के माध्यम से दो से अधिक राज्यों में काम कर रहे उत्पादक, आयातक और ब्रांड मालिक और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को रजिस्ट्रीकृत करेगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन पीआईबीओ के रजिस्ट्रीकृत के लिए मानक संचालन प्रक्रिया विहित करेगा।

(12.2) केन्द्रीय प्रदूषण नियंत्रण बोर्ड अपने द्वारा विहित प्रक्रिया के अनुसार रजिस्ट्रीकरण के लिए आवेदनों पर कार्यवाही के लिए फीस और विवरणी की कार्यवाही के लिए वार्षिक फीस ले सकता है। ऐसे मामले में, जहां उत्पादक, आयातक और ब्रांड मालिक, राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति की अधिकारिता में काम कर रहे हैं, केन्द्रीय प्रदूषण नियंत्रण बोर्ड इस प्रकार तय किए गए दिशानिर्देशों के अनुसार संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ आवेदन फीस साझा कर सकता है।

(12.3) रजिस्ट्रीकरण, उत्पादक, आयातक और ब्रांड मालिक द्वारा ऑनलाइन पूर्ण आवेदन जमा करने के दो सप्ताह के भीतर किया जाएगा। रजिस्ट्रीकरण की अवधि, प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अनुसार होगी।

(12.4) केन्द्रीय प्रदूषण नियंत्रण बोर्ड स्वयं या किसी नामनिर्दिष्ट अभिकरण, जैसा भी उचित समझा जाएगा, के माध्यम से निरीक्षण और आवधिक लेखापरीक्षा के माध्यम से उत्पादक, आयातक और ब्रांड मालिक के अनुपालन का सत्यापन करेगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आवश्यकतानुसार, निरीक्षण और आवधिक लेखापरीक्षा के माध्यम से प्लास्टिक अपशिष्ट प्रोसेसर के अनुपालन का सत्यापन भी कर सकता है। प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता और राज्य या संघ राज्य क्षेत्र में काम करने वाले पीआईबीओ के मामले में, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, यदि आवश्यक हो, राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति को कार्रवाई करने का निर्देश दे सकता है। (12.5)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड उन उत्पादक, आयातक और ब्रांड मालिक की सूची प्रकाशित करेगा जो अगले वित्तीय वर्ष की 30 सितम्बर तक वार्षिक आधार पर पूर्ववर्ती वित्तीय वर्ष में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य और बाध्यताओं को पूरा करने में विफल रहे हैं।

(12.6) केन्द्रीय प्रदूषण नियंत्रण बोर्ड प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक के लिए विस्तारित उत्पादक उत्तरदायित्व बाध्यताओं की पूर्ति में अंतर्वर्तित पणधारियों के मध्य नियमित संवाद सुनिश्चित करने के लिए एक तंत्र स्थापित करेगा।

(12.7) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, अर्ध-वार्षिक आधार पर प्लास्टिक अपशिष्ट के साथ-साथ प्लास्टिक पैकेजिंग सामग्री की विभिन्न श्रेणियों के अंश का अवधारण करने के लिए एकत्रित मिश्रित नगरीय अपशिष्ट का संघटनात्मक सर्वेक्षण करेगा।

(12.8) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विशेष रूप से खंड 7.6 के संबंध में तकनीकी-आर्थिक व्यवहार्यता और उपयुक्तता का पता लगाने के लिए प्लास्टिक पैकेजिंग और प्लास्टिक अपशिष्ट प्रबंधन से संबंधित प्रौद्योगिकियों की समीक्षा करेगा।

13. राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति की भूमिका

(13.1) संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन पोर्टल के माध्यम से उत्पादक, आयातक और ब्रांड मालिक (एक या दो राज्यों में कार्यरत) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को रजिस्ट्रीकृत करेगी। रजिस्ट्रीकरण के लिए उपबंध विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, स्वयं या नामनिर्दिष्ट अभिकरण के माध्यम से प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अनुसार अपनी अधिकारिता में उत्पादक, आयातक और ब्रांड मालिक के साथ-साथ प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं के निरीक्षण और आवधिक लेखा परीक्षा के माध्यम से उत्पादक, आयातक और ब्रांड मालिक के अनुपालन को सत्यापित करती है।

(13.2) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, उन संस्थाओं (अपवाद रिपोर्ट) की सूची प्रस्तुत करेगा जिन्होंने वार्षिक आधार पर अपनी विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) जिम्मेदारियों को पूरा नहीं किया है और इसे अपनी वेबसाइट पर प्रकाशित करेंगे। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति अपनी अधिकारिता में उत्पादक, आयातक और ब्रांड मालिक और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा प्रस्तुत वार्षिक रिपोर्ट, केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेगी और उसे ऑनलाइन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर अपलोड करेगी।

(13.3) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक के लिए विस्तारित उत्पादक उत्तरदायित्व बाध्यताओं को पूरा करने में अंतर्वर्तित सुसंगत पणधारियों के मध्य नियमित संवाद सुनिश्चित करने के लिए एक तंत्र स्थापित करेगी।

(13.4) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, अर्ध-वार्षिक आधार पर प्लास्टिक अपशिष्ट के साथ-साथ प्लास्टिक पैकेजिंग सामग्री की विभिन्न श्रेणियों के अंश का अवधारण करने के लिए एकत्र किए गए मिश्रित नगरीय अपशिष्ट का एक संघटनात्मक सर्वेक्षण करेगी।

14. उत्पादक, आयातक और ब्रांड मालिक द्वारा प्लास्टिक पैकेजिंग अपशिष्ट संग्रहण प्रणाली

(14.1) उत्पादक, आयातक और ब्रांड मालिक, अपने विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यताओं को पूरा करते हुए प्लास्टिक की श्रेणी के आधार पर आवश्यकतानुसार प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पृथक्करण के बुनियादी ढांचे का विकास कर सकता है। इसमें उत्पादक, आयातक और ब्रांड मालिक द्वारा अपनाए गए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन के तौर-तरीकों के आधार पर निम्नलिखित सम्मिलित हो सकते हैं:

- (क) अपशिष्ट प्लास्टिक संग्रहण केन्द्रों और सामग्री रिकवरी सुविधाएं (एमआरएफ) स्थापित करना;
- (ख) संग्रहण केन्द्रों से प्लास्टिक पैकेजिंग अपशिष्ट का संग्रहण सुनिश्चित करना, इसमें ऐसी आवृत्ति होनी चाहिए जो आच्छादित किए गए क्षेत्र और मात्रा के अनुपात में है;
- (ग) यूएलबी, ग्राम पंचायतों, अन्य सार्वजनिक प्राधिकरणों या अपशिष्ट प्रबंधन करने वाले तीसरे पक्ष जैसी संस्थाओं से प्लास्टिक के संग्रहण की पेशकश करना, और उन सभी संस्थाओं से संग्रहण के लिए व्यवस्था प्रदान करना जिन्होंने उस प्रस्ताव का उपयोग किया है; संग्रहण और परिवहन के लिए आवश्यक व्यावहारिक व्यवस्था प्रदान करना;
- (घ) यह सुनिश्चित करना कि संग्रहण केन्द्रों से एकत्र किए गए प्लास्टिक पैकेजिंग अपशिष्ट को पश्चात्कर्तृ किसी पुनर्चक्रणकर्ता द्वारा एक रजिस्ट्रीकृत सुविधा में पुनर्चक्रण के अधीन किया जाता है या सम्मानजनक रीति से इसके अंतिम उपयोग की अनुमति दी जाती है।

(14.2) उत्पादक, आयातक और ब्रांड मालिक यह सुनिश्चित करें कि संग्रहण केन्द्रों का नेटवर्क जनसंख्या के आकार, प्लास्टिक या पैकेजिंग अपशिष्ट की अपेक्षित मात्रा, पहुंच और अंतिम उपयोगकर्ताओं के लिए आसपास के क्षेत्रों को ध्यान में रखते हुए, उन क्षेत्रों तक सीमित नहीं होगा जहां संग्रहण और पश्चात् का प्रबंधन लाभदायक है।

(14.3) अपशिष्ट संग्रहण में अंतर्वर्तित संस्थाएं अपशिष्ट को शोधन और पुनर्चक्रण या पहचान किए गए अंतिम उपयोग हेतु सौंप देंगी।

(14.4) स्वैच्छिक संग्रहण केन्द्रों की भागीदारी - स्वैच्छिक संग्रहण केन्द्र प्लास्टिक पैकेजिंग अपशिष्ट को उनके शोधन और पुनर्चक्रण या उनके पहचाने गए अंतिम उपयोग की दृष्टि से पीआईबीओ या उनकी ओर से कार्य करने वाली तृतीय पक्ष अभिकरणों को सौंप देंगे।

15. विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) दायित्वों की पूर्ति

उत्पादक, आयातक और ब्रांड मालिक को ऑनलाइन पोर्टल पर वार्षिक विवरणी दाखिल करते समय अगले वित्तीय वर्ष की 30 जून तक मियाद समाप्ति के लिए भेजी गई मात्रा के विवरण के साथ केवल रजिस्ट्रीकृत पुनर्चक्रणकर्ताओं से प्राप्त पुनर्चक्रण प्रमाण पत्र का विवरण प्रदान करना होगा। उत्पादक, आयातक और ब्रांड मालिक और रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा प्रदान किए गए विवरण की ऑनलाइन पोर्टल द्वारा जांच की जाएगी। अंतर के मामले में, उत्पादक, आयातक और ब्रांड मालिक के विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यता को पूरा करने के लिए निचले/कम आंकड़े पर विचार किया जाएगा। ऐसे प्रमाणपत्र केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, यथास्थिति, द्वारा सत्यापन के अधीन होंगे।

16. केंद्रीकृत ऑनलाइन पोर्टल

(16.1) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उत्पादक, आयातक रजिस्ट्रीकरण और ब्रांड मालिक, प्लास्टिक पैकेजिंग अपशिष्ट के प्लास्टिक अपशिष्ट के प्रसंस्करणकर्ताओं द्वारा रजिस्ट्रीकरण के साथ-साथ तारीख 31 मार्च 2022 तक विवरणियां (त्रैमासिक या वार्षिक) दाखिल करने के लिए एक ऑनलाइन प्रणाली तंत्र स्थापित करेगा:-

(16.2) उत्पादक, आयातक और ब्रांड मालिक, प्लास्टिक पैकेजिंग के प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा रजिस्ट्रीकरण के साथ-साथ विवरणियां (त्रैमासिक/वार्षिक) दाखिल करने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गई ऑनलाइन प्रणाली के द्वारा ऐसा कार्य तंत्र सुनिश्चित किया जाएगा जिसके अंतर्गत किसी वित्तीय वर्ष में प्लास्टिक पैकेजिंग सामग्री के विनिर्माता और पीआईबीओ द्वारा बाजार में लाए गए प्लास्टिक पैकेजिंग का सामग्री संतुलन परिलक्षित होता है। यह पीआईबीओ और प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रणकर्ताओं/अन्य अपशिष्ट प्रसंस्करणकर्ताओं की लेखा परीक्षा के बारे में विवरण भी दिखलाएगा।

(16.3) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति भी पीआईबीओ के रजिस्ट्रीकरण के साथ-साथ पुनर्चक्रणकर्ताओं/अपशिष्ट प्रसंस्करणकर्ताओं के लिए एक ही वेब पोर्टल का उपयोग करेंगी। यह वेब पोर्टल प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक पैकेजिंग अपशिष्ट के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन से संबंधित आदेशों और दिशानिर्देशों के संबंध में एकल बिंदु डेटा भंडार के रूप में कार्य करेगा। पीआईबीओ, यदि वे चाहें, तो ऑनलाइन वेब पोर्टल या प्लेटफॉर्म के विकास की सुविधा प्रदान कर सकते हैं।

(16.3) ऑनलाइन वेब पोर्टल विकसित होने तक प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन से संबंधित सभी क्रियाकलापों को ऑफलाइन रीति से संचालित किया जाएगा।

17. निगरानी

राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, राज्य/संघ राज्य क्षेत्र में उत्पादक, आयातक और ब्रांड मालिक (जिसमें प्लास्टिक पैकेजिंग सामग्री के उत्पादक सम्मिलित हैं) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा

विस्तारित उत्पादक उत्तरदायित्व की पूर्ति के संबंध में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर वार्षिक रिपोर्ट केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेंगे। यह रिपोर्ट प्लास्टिक अपशिष्ट प्रबंधन नियम 2016 के अधीन गठित राज्य स्तरीय निगरानी समिति को भी प्रस्तुत की जाएगी। राज्य प्रदूषण नियंत्रण बोर्ड, राज्य/संघ राज्य क्षेत्र में पुनर्चक्रण/मियाद समाप्ति के निपटान के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड को अगले वर्ष की 31 जुलाई तक वार्षिक रिपोर्ट भी प्रस्तुत करेगा।

18. प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम के अधीन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के लिए समिति

(18.1) विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) दिशानिर्देशों में संशोधन सहित विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के प्रभावी कार्यान्वयन के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को उपायों की सिफारिश करने के लिए अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड की अध्यक्षता में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा एक समिति का गठन किया जाएगा। यह समिति विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन की निगरानी करेगी और इसमें आने वाली कठिनाइयों को दूर करने के लिए आवश्यक उपाय भी करेगी। इस समिति को ऑनलाइन पोर्टल के मार्गदर्शन और पर्यवेक्षण का कार्य भी सौंपा जाएगा, जिसमें अपेक्षित प्ररूपों/प्रोफॉर्मों को अनुमोदित देना भी सम्मिलित है।

(18.2) इस समिति में संबंधित मंत्रालयों/विभागों के प्रतिनिधि जैसे आवासन और शहरी कार्य मंत्रालय, सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय, पेयजल और स्वच्छता विभाग, रसायन और पेट्रोकेमिकल विभाग, भारतीय मानक ब्यूरो, तीन राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियाँ, केन्द्रीय प्लास्टिक अभियांत्रिकी और प्रौद्योगिकी संस्थान (सीपेट), राष्ट्रीय पर्यावरणीय अभियांत्रिकी अनुसंधान संस्थान (नीरी) और तीन औद्योगिक संघों, समिति के अध्यक्ष द्वारा तय किए गए अनुसार कोई भी अन्य आमंत्रित व्यक्ति सम्मिलित होंगे।

उपाबंध

खंड 7 के उदाहरण

विस्तारित उत्पादक उत्तरदायित्व के लक्ष्य और प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर [खंड 7.2 (क), (ख) और (ग), खंड 7.3 (क), (ख) और (ग), और खंड 7.4 (क), (ख) और (ग) देखें]

उदाहरण 1 :

वर्ष 2022-23	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
70% की दर से ईपीआर लक्ष्य	70 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण का न्यूनतम स्तर की दर से कोई सीमा विहित नहीं है	वास्तविक आंकड़ों के अनुसार, ईपीआर के अधीन एकत्रित किए गए और पुनर्चक्रित प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा वास्तविक आंकड़ों के अनुसार, ईपीआर के अधीन एकत्रित किए गए प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा और ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए उपयोग की गई मात्रा

उदाहरण 2 :

वर्ष 2024-25	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
100% की दर से ईपीआर लक्ष्य	100 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण के न्यूनतम स्तर 30 प्रतिशत की दर से	ईपीआर के अधीन एकत्रित किए गए कम से कम 30 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए शेष प्लास्टिक पैकेजिंग अपशिष्ट (अधिकतम 70 मीट्रिक टन) का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

उदाहरण 3 :

वर्ष 2028-29	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
100% की दर से ईपीआर लक्ष्य	100 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण का न्यूनतम स्तर 60 प्रतिशत की दर से	ईपीआर के अधीन एकत्र किए गए कम से कम 60 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए शेष प्लास्टिक पैकेजिंग अपशिष्ट (अधिकतम 40 मीट्रिक टन) का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

पुनः उपयोग

[खंड 7.4 (ख) का संदर्भ लें]

उदाहरण 4 :

वर्ष 2025-26 (पुनः उपयोग के लिए न्यूनतम बाध्यता लागू होती है)	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी I सख्त प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
श्रेणी I सख्त प्लास्टिक पैकेजिंग के पुनः उपयोग की मात्रा 0.9 लीटर या किलोग्राम के वजन या आयतन के बराबर या अधिक लेकिन 4.9 लीटर या किलोग्राम से कम	15 मीट्रिक टन (पुनः उपयोग 15% की दर से पुनः उपयोग के लिए न्यूनतम दायित्व 10%)
पेश की गई नई प्लास्टिक पैकेजिंग (क)	85 मीट्रिक टन

(क) के 100% अनुपालन के लिए ईपीआर लक्ष्य	85 मीट्रिक टन
60% की दर से ईपीआर के अधीन एकत्रित श्रेणी I प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर	ईपीआर के अधीन एकत्रित किए गए प्लास्टिक पैकेजिंग अपशिष्ट के न्यूनतम 51 मीट्रिक टन को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए अधिकतम 34 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

उदाहरण 5 :

2022-23 के लिए	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी I सख्त प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
श्रेणी I सख्त प्लास्टिक पैकेजिंग के पुनः उपयोग की मात्रा या 0.9 लीटर या किलोग्राम के वजन या आयतन के बराबर या अधिक लेकिन 4.9 लीटर या किलोग्राम से कम	10 मीट्रिक टन
पेश की गई नई प्लास्टिक पैकेजिंग (क)	90 मीट्रिक टन
(क) के 35% अनुपालन के लिए ईपीआर लक्ष्य	31.5 मीट्रिक टन

पुनर्चक्रित प्लास्टिक सामग्री का उपयोग

[खंड 7.2 (घ), 7.3 (घ) का संदर्भ लें]

उदाहरण 6 :

वर्ष 2025-26	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
खण्ड 5.1 के अनुसार ईपीआर लक्ष्य 100% की दर से	100 मीट्रिक टन
पैकेजिंग में पुनर्चक्रित प्लास्टिक की न्यूनतम मात्रा 10% की दर से	पैकेजिंग में 10 मीट्रिक टन प्लास्टिक सामग्री को पुनर्चक्रित प्लास्टिक होना चाहिए। पैकेजिंग में 90 मीट्रिक टन वर्जिन प्लास्टिक सामग्री

[फा. सं. 17/2/2001-पार्ट I-एचएसएमडी]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II खंड 3 उपखंड (i) सा.का.नि. 320 (अ) दिनांक 18 मार्च, 2016 में प्रकाशित किए गए थे और तत्पश्चात् अधिसूचना संख्यांक सा.का.नि. 285 (अ) दिनांक 27 मार्च, 2018, सा.का.नि. 571 (अ) दिनांक 12 अगस्त 2021 और सा.का.नि. 647 (अ) दिनांक 17 सितंबर, 2021 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th February, 2022

G.S.R. 133(E).—In exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely: -

1. (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 9, in sub-rule (1), for the words “as per guidelines issued under these rules from time to time”, the words “as per guidelines specified in SCHEDULE – II” shall substituted.
3. In the said rules, after SCHEDULE – I, the following Schedule shall be inserted namely:-

‘SCHEDULE-II*[See Rule 9 (1)]***Guidelines on Extended Producer Responsibility for Plastic Packaging****1. Background:**

(1.1) The Ministry of Environment, Forest and Climate Change (MoEFCC), (hereinafter referred to as ‘The Ministry’), notified the Plastic Waste Management Rules, 2016 on 18th March, 2016. The Ministry also notified the Solid Waste Management Rules, 2016 on 8th April, 2016. As plastic waste is part of solid waste, therefore, both the rules apply to managing plastic waste in the country.

(1.2) The Plastic Waste Management Rules, 2016, mandate the generators of plastic waste to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and hand over segregated waste in accordance with rules. The rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers and street vendors to manage plastic waste. (1.3) The Plastic Waste Management Rules, 2016 cast Extended Producer Responsibility on Producer, Importer, and Brand Owner. Extended Producer Responsibility shall be applicable to both pre-consumer and post-consumer plastic packaging waste. (1.4) These guidelines provides framework for implementation of Extended Producer Responsibility. The Guidelines provide the roles and responsibilities of Producers, Importers, Brand Owners, Central Pollution Control Board, State Pollution Control Board or Pollution Control Committees, recyclers and waste processors for effective implementation of Extended Producer Responsibility. The definitions given in Plastic Waste Management Rules, 2016, apply until, specifically mentioned in these guidelines;

2. Date of Coming into Effect:

These guidelines shall come into force with immediate effect. The on-going processes related to Extended Producer Responsibility obligations will be aligned with these guidelines.

3. Definitions:

(a) **“Biodegradable plastics”** means that plastics, other than compostable plastics, which undergoes complete degradation by biological processes under ambient environment (terrestrial or in water) conditions, in specified time periods, without leaving any micro plastics, or visible, distinguishable or toxic residue, which have adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by Central Pollution Control Board.

(b) **“Brand Owner”** means a person or company who sells any commodity under a registered brand label or trade mark;

(c) **“Carry Bags”** (covered under Category II of plastic packaging – Clause (5.1) (II)) means bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use ;

(d) **“End of Life disposal”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns) or waste to oil or for road construction as per Indian Road Congress guidelines, etc;

(e) **“Extended Producer Responsibility”** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

- (f) **“Importer”** means a person who imports plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like;
- (g) **“Plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, polybutylene terephthalate;
- (h) **“Plastic Packaging”** means packaging material made by using plastics for protecting, preserving, storing and transporting of products in a variety of ways.
- (i) **“Plastic Sheet”** means plastic sheet is the sheet made of plastic;
- (j) **“Plastic Waste Processors”** means recyclers and entities engaged in using plastic waste for energy (waste to energy), and converting it to oil (waste to oil), industrial composting.
- (k) **“Pre-consumer plastic packaging waste”** means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product.
- (l) **“Post-consumer plastic packaging waste”** means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose.
- (m) **“Producer”** means person engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (n) **“Recyclers”** are entities who are engaged in the process of recycling of plastic waste;
- (o) **“Recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- (p) **“Reuse”** means using an object or resource material again for either the same purpose or another purpose without changing the object's structure;
- (q) **“Use of recycled plastic”** means recycled plastic, instead of virgin plastic, is used as raw material in the manufacturing process;
- (r) **“Waste Management”** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally sound manner;
- (s) **“Waste to Energy”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns).

4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: -

- (i) Producer (P) of plastic packaging;
- (ii) Importer (I) of all imported plastic packaging and / or plastic packaging of imported products;
- (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.;
- (iv) Plastic Waste Processors

5. Coverage of Extended Producer Responsibility:

(5.1) The following plastic packaging categories are covers under Extended Producer Responsibility:

(i) Category I

Rigid plastic packaging;

(ii) Category II

Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;

(iii) Category III

Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);

(iv) **Category IV**

Plastic sheet or like used for packaging as well as carry bags made of compostable plastics.

(5.2) The Extended Producer Responsibility Guidelines covers the following with respect to plastic packaging namely: -

- (i) Reuse;
- (ii) Recycling;
- (iii) Use of recycled plastic content;
- (iv) End of life disposal.

6. Registration:

(6.1) (a) The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: -

- (i) Producer (P);
- (ii) Importer (I);
- (iii) Brand owner (BO);
- (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting,

(b) Registration of Producers, Importers & Brand-Owners (operating in one or two states) and Plastic Waste processors shall be done by State Pollution Control Board or Pollution Control Committee through the centralized Extended Producer Responsibility portal developed by Central Pollution Control Board.

(c) After these guidelines have come into effect, with respect to, entities starting their business in a particular year and placing their products in market in that year, they shall have Extended Producer Responsibility target obligations from the next year.

(6.2) The entities covered under clause 6.1 shall not carry any business without registration obtained through on-line centralized portal developed by Central Pollution Control Board.

(6.3) The entities covered under clause (6.1) shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

(6.4) In case, it is found or determined that any entity registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one -year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.

(6.5) In case any entity falls in more than one sub-category mentioned in the clause (6.1) then the entity shall register under each of those sub-categories separately. Further, in cases, where the entity has units in different states, in a particular sub-category mentioned in clause 6.1, then these units shall also be registered separately. However, only one registration under a sub category in a state would be needed, even if, more than one unit are located in a state. The registration shall be as per Standard Operating Procedure laid down by Central Pollution Control Board for the purpose, as per these Guidelines.

(6.6) While registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

7. Targets for Extended Producer Responsibility and obligations of Producers, Importers & Brand-Owners:

(7.1) The Extended Producer Responsibility targets for the Producers, Importers & Brand-Owners shall be determined category-wise.

(7.2) Producer (P):

(a) Extended Producer Responsibility target (Refer example 1 to 3 in Annexure):

Eligible Quantity in MT (Q 1) shall be the average weight of plastic packaging material (category-wise) sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging waste in the last two financial years (B) minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial year as under: -

$$Q\ 1\ (\text{in MT}) = (A + B) -$$

and the Extended Producer Responsibility target shall be determined category-wise , as given below

Extended Producer Responsibility target

	Year	Extended Producer Responsibility target (as a percentage of Q1 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Producer, as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure):

The Producer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility Target, category-wise, as given below namely: -

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure):

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, cement kilns (for co processing) etc. as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The producers shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in Rule 5 (1) (b) of Plastic Waste Management Rules, 2016,

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Producer shall ensure use of recycled plastic in plastic packaging category-wise as given below namely: -

Mandatory use of recycled plastic in plastic packaging
(% of plastic manufactured for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.3 Importer (I):

(a) Extended Producer Responsibility Target (Refer example 1 to 3 in Annexure)

Eligible Quantity in MT (Q 2) shall be the average weight of all plastic packaging material and / or plastic packaging of imported products (category-wise) imported and sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging in the last two financial years (B) waste minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial years as under: -

$$Q\ 2\ (\text{in MT}) = (A + B) - C$$

and the Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility target (as a percentage of Q 2 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Importer as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure)

The Importer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under extended producer responsibility Target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of extended producer responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The importer shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of Plastic Waste Management Rules, 2016, as amended.

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Importer shall ensure use of recycled plastic in plastic packaging category-wise as given below.

Mandatory use of recycled plastic in plastic packaging

(% of imported plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

Any recycled plastic used in imported material shall not be counted towards fulfilment of obligation. The importer will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.4 Brand Owner (BO):

a) Extended Producer Responsibility target (refer examples 1 to 3 in Annexure)

Eligible Quantity in MT (Q 3) shall be the average weight of virgin plastic packaging material (category-wise) purchased and introduced in market in the last two financial years (A) plus average quantity of (B) of pre-consumer plastic packaging in the last two financial years as under: -

Q 3 (in MT) = A + B

The Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility Target (as a percentage of Q3 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Brand Owner as part of the Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for reuse (refer examples 4 and 5 in Annexure):

I. The Brand Owner using Category I (rigid) plastic packaging for their products shall have minimum obligation to reuse such packaging as given below: -

Provided that the reuse of Category I rigid plastic packaging in food contact applications shall be subject to regulation of Food Safety and Standards Authority of India.

(II) Minimum obligation to reuse for Category I (rigid plastic packaging).

	Year	Target (as percentage of Category I rigid plastic packaging in products sold annually)

A	Category I rigid plastic packaging with volume or weight equal or more than 0.9 liter or kg but less than 4.9 litres or kg, as the case may be	
I	2025 – 26	10
II	2026 – 27	15
III	2027-28	20
IV	2028-29 and onwards	25
B	Category I rigid plastic packaging with volume of weight equal or more than 4.9 litres or kg.	
I	2025 – 26	70
II	2026 – 27	75
III	2027-28	80
IV	2028-29 and onwards	85

(III) The quantity of rigid packaging reused by brand Owner shall be calculated by reducing virgin plastic packaging manufactured/imported/purchased in that year from the sales of the Brand Owner. The brand owner shall provide this information on the centralized portal developed by Central Pollution Control Board.

(IV) The quantity of Category I rigid plastic packaging reused shall be reduced from the total plastic packaging used under Category I by the obligated entities (Brand Owners).

III. The quantity of Category I rigid plastic packaging reused during the year 2022 – 2023 and 2023-2024, shall be reduced from the total plastic packaging used under Category I.

(c) Obligation for recycling (refer examples 1 to 3 in Annexure):

The Brand Owner shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(d) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The Brand Owner shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of the Plastic Waste Management Rules, 2016, as amended.

(e) Obligation for use of recycled plastic content (refer examples 6 in Annexure)

(i) The Brand Owner shall ensure use of recycled plastic in plastic packaging, category-wise, as given below namely:

Mandatory use of recycled plastic in plastic packaging

(% of manufactured plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

(ii) In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

(iii) In case, where Brand Owner is also Producer and/or Importer of plastic packaging material, the clause 7.2 and 7.3 shall also apply for determining their Extended Producer Responsibility targets and obligations as Producer and /or Importer, respectively.

(7.5) The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(7.6) The obligations for reuse, recycling of waste and use of recycled plastic content in packaging shall be reviewed every five years based upon available technologies for meeting the Targets specified.

(7.7) Extended Producer Responsibility on plastic packaging will promote sustainable packaging, as per guidelines prepared by Central Pollution Control Board, inter alia based on the following criteria,

(i) package designing promoting reuse;

(ii) package designing amenable for recycling;

(iii) recycled plastic content in plastic packaging material and; (iv) package designing for environment.

(7.8) In case, the obligated entity utilizes plastic packaging which is 100% biodegradable in the ambient environment leaving no traces of micro plastics or chemical residue or any other traces having adverse environmental and health impacts as certified by regulatory entities Central Pollution Control Board, Bureau of Indian Standards, Central Institute of Petrochemicals Engineering & Technology, the Extended Producer Responsibility target will not be applicable for such material.

8. Generation of surplus Extended Producer Responsibility certificates, carry forward and offsetting against previous year Extended Producer Responsibility targets and obligations, and sale and purchase of surplus Extended Producer Responsibility certificates:

(8.1) A Brand Owner who has fulfilled their Extended Producer Responsibility targets, category-wise, can use the surplus for the following namely: -

(i) Off setting previous year shortfall subject to clause 9.5;

(ii) Carry forward for use in succeeding year;

(iii) Sell it to other Producers, Importers & Brand-Owners.

(8.2) Surplus in one category can only be used for off-setting, carry forward and sale in the same category. A surplus under reuse can be used for against reuse, recycling and also end of life disposal. A surplus under recycling can be used for recycling and end of life disposal. A surplus under end of life disposal cannot be used for reuse or recycle.

(8.3) Producers, Importers & Brand-Owners can also meet their Extended Producer Responsibility obligations under a category by purchasing surplus Extended Producer Responsibility certificates from other Producers, Importers & Brand-Owners of the same category.

(8.4) Such transactions shall be recorded and submitted by the Producers, Importers & Brand-Owners on the online portal while filing annual returns under the Extended Producer Responsibility framework. Central Pollution Control Board will develop mechanism for such exchange on the centralized portal.

9. Imposition of Environmental Compensation:

(9.1) Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers &

Brand Owners, for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution .

(9.2) Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of non-fulfilment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required.

(9.3) The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfilment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines.

(9.4) The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee.

(9.5) Payment of environmental compensation shall not absolve the Producers, Importers & Brand-Owners of the obligations set out in these guidelines. The unfulfilled Extended Producer Responsibility obligations for a particular year will be carried forward to the next year for a period of three years. In case, the shortfall of Extended Producer Responsibility obligation is addressed within three years. The environmental compensation levied shall be returned to the Producers, Importers & Brand-Owners as given below, namely

- (i) Within one year of levying of EC: 75% return;
- (ii) Within two years 60% return;
- (iii) Within three years 40% return,

After completion of three years on environmental compensation getting due the entire environmental compensation amount shall be forfeited. This arrangement shall allow for collection and recycling of plastic packaging waste by Producers, Importers & Brand-Owners in later years as well.

(9.6) The funds collected under environmental compensation shall be kept in a separate Escrow account by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee. The funds collected shall be utilized in collection, recycling and end of life disposal of uncollected and non-recycled or non- end of life disposal of plastic packaging waste, on which the environmental compensation is levied. Modalities for utilization of the funds for plastic waste management on an annual basis would be recommended by the Committee for Extended Producer Responsibility implementation and approved by the Competent Authority in the Ministry.

10. Role of Producers, Importers & Brand-Owners:

(10.1) The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

(10.2) Producers, Importers & Brand-Owners shall provide Action Plan containing information on the Extended Producer Responsibility Target, category-wise, where applicable, through the online centralized portal developed by Central Pollution Control Board, along with application for registration or renewal of registration under Plastic Waste Management Rules, 2016. The Action Plan shall cover tenure of the Registration as per the provisions of Plastic Waste Management Rules, 2016. The standard operating procedure for registration and the action plan pro forma shall be developed by Central Pollution Control Board as per these guidelines.

(10.3) Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase including category-wise quantity purchased, shall be maintained separately by Brand Owner.

(10.4) The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4 (iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross-check the declaration of transactions among Producers, Importers & Brand-Owners.

(10.5) In order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations, the Producers, Importers & Brand-Owners may operate schemes such as deposit refund system or buy back or any other model. This will prevent mixing of plastic packaging waste with solid waste.

(10.6) The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided.

11. Role of Plastic Waste Processors (Recyclers or Other Waste Processors including industrial composting facilities)

(11.1) All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.

(11.2) The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.

(11.3) The total quantity of plastic waste processed by plastic waste processors and attributed to Producers, Importers & Brand-Owners, on an annual basis, will be made available on the centralized portal developed by Central Pollution Control Board as also on the website of Plastic waste processors.

(11.4) In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year.

(11.5) Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners.

(11.6) The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

(11.7) The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.

(11.8) The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns (co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner.

12. Role of Central Pollution Control Board

(12.1) The Central Pollution Control Board shall register Producers, Importers & Brand-Owners who are operating in more than two states and plastic waste processors, through online portal. Central Pollution Control Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Plastic Waste Management Rules, 2016.

(12.2) The Central Pollution Control Board may charge fee for processing of applications for registration and an annual fee for processing of returns, as per procedure prescribed by CPCB. In case, where Producers, Importers & Brand-Owners, are operating in the jurisdiction of a State Pollution Control Board or Pollution Control Committee, the Central Pollution Control Board as per guidelines so decided, will share the application fee with the concerned State Pollution Control Board or Pollution Control Committee.

(12.3) The registration shall be done within two weeks from the submission of a complete application online by the Producers, Importers & Brand-Owners. The tenure of registration shall be as per Plastic Waste Management Rules, 2016.

(12.4) Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control

Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action.

(12.5) Central Pollution Control Board shall publish the list of Producers, Importers & Brand-Owners who have failed to meet Extended Producer Responsibility targets and obligations in the previous financial year, on an annual basis, by 30th September of the next financial year.

(12.6) The Central Pollution Control Board will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations for plastics under the Plastic Waste Management Rule, 2016.

(12.7) The Central Pollution Control Board shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

(12.8) The Central Pollution Control Board shall carry out review of technologies related to plastic packaging and plastic waste management for techno-economic viability and feasibility specifically with respect to clause 7.6.

13. Role of State Pollution Control Board or Pollution Control Committee:

(13.1) The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.

(13.2) The State Pollution Control Board or Pollution Control Committee shall bring out a list of entities (Exception Report) who have not fulfilled their Extended Producer Responsibility responsibilities on annual basis and publish the same on their website. The State Pollution Control Board or Pollution Control Committee shall submit the Annual Reports submitted by Producers, Importers & Brand-Owners and plastic waste processors in their jurisdiction to Central Pollution Control Board and upload the same on the online Extended Producer Responsibility portal.

(13.3) State Pollution Control Board or Pollution Control Committee will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations under the Plastic Waste Management Rule, 2016.

(13.4) State Pollution Control Board or Pollution Control Committee shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

14. Plastic Packaging Waste Collection System by Producers, Importers & Brand-Owners

(14.1) Producers, Importers & Brand-Owners while fulfilling their Extended Producer Responsibility obligations may develop collection and segregation infrastructure of plastic packaging waste, as required, based on the category of plastics. It may include the following based on implementation modality of Extended Producer Responsibility adopted by Producers, Importers & Brand-Owners: -(a) establish waste plastic collection points and Material Recovery Facilities (MRFs);

(b) ensure the collection of the plastic packaging waste from the collection points, with a frequency that is proportionate to the area covered and the volume;

(c) offer the collection of plastic, from the entities like urban local bodies, gram panchayats, other public authorities or third parties carrying out waste management, and provide for the collection from all entities that have made use of that offer; provide for the necessary practical arrangements for collection and transport;

(d) ensure that the plastic packaging waste collected from the collection points are subsequently subject to recycling in a registered facility by a recycler or its permitted end use in the designated manner.

(14.2) Producers, Importers & Brand-Owners may ensure the network of collection points taking into account population size, expected volume of plastic or packaging waste, accessibility and vicinity to end-users, not being limited to areas where the collection and subsequent management is profitable.

(14.3) The entities involved in waste collection will hand over the waste for treatment and recycling or for identified end uses.

(14.4) Participation of voluntary collection points - voluntary collection points will hand over plastic packaging waste to the Producers, Importers & Brand-Owners or third party agencies acting on their behalf with a view to their treatment and recycling or their identified end use.

15. Fulfilment of Extended Producer Responsibility Obligations

The Producers, Importers & Brand-Owners shall have to provide the details of recycling certificate only from registered recyclers along with the details of quantity sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal. The details provided by Producers, Importers & Brand-Owners and registered plastic waste processors will be cross-checked by the online portal. In case of difference, the lower figure would be considered towards fulfilment of Extended Producer Responsibility obligation of Producers, Importers & Brand-Owners. The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee, as the case may be.

16. Centralized Online Portal

(16.1) Central Pollution Control Board shall establish an online system for the registration as well as for filing of annual returns by Producers, Importers & Brand-Owners, plastic waste processors of plastic packaging waste by 31st March 2022:-

(16.2) The online system developed by Central Pollution Control Board for the registration as well as for filing of returns by Producers, Importers & Brand-Owners shall reflect the plastic packaging material introduced in the market Producers, Importers & Brand-Owners in a financial year. It shall also reflect the details regarding the audit of the Producers, Importers & Brand-Owners as well as recyclers or other waste processors of plastic packaging waste.

(16.3) The State Pollution Control Board or Pollution Control Committee shall also use the centralized portal developed by Central Pollution Control Board for registration of Producers, Importers & Brand-Owners as well as recyclers/waste processors. The centralized portal would act as the single point data repository with respect to orders and guidelines related to implementation of Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rule, 2016 Producers, Importers & Brand-Owners may, if they so desire, facilitate the development of online web portal or platform.

(16.3) Till the online web portal is developed all activities related to implementation of Extended Producer Responsibility under the Plastic Waste Management Rules, 2016 will be done in an offline manner.

17. Monitoring

State Pollution Control Board or Pollution Control Committee shall submit annual report on Extended Producer Responsibility portal with respect to fulfilment of Extended Producer Responsibility by Producers, Importers & Brand-Owners (which include manufacturers of plastic packaging material) and plastic waste processors in the State/Union Territory to Central Pollution Control Board. The report shall also be submitted to the State Level Monitoring Committee constituted under the Plastic Waste Management Rules, 2016. State Pollution Control Board or Pollution Control Committee shall also submit annual report with respect to recyclers or end of life disposal in the State or Union Territory to Central Pollution Control Board by 31st July of the next year.

18. Committee for Extended Producer Responsibility under PWM Rules

(18.1) A committee shall be constituted by the Central Pollution Control Board under chairpersonship of Chairman, Central Pollution Control Board to recommend measures to Ministry of Environment, Forest and Climate Change for effective implementation of Extended Producer Responsibility including amendments to Extended Producer Responsibility guidelines. The committee shall monitor the implementations of Extended Producer Responsibility and also take such measures as required for removal of difficulties. The Committee shall also be tasked with the guiding and supervision of the online portal including approval of requisite forms or pro forma.

(18.2) The committee shall comprise of representative from concerned line Ministries/Departments such as Ministry of Housing and Urban Affairs, Ministry of Micro, Small and Medium Enterprises, Department of Drinking Water and Sanitation, Department of Chemical and Petrochemicals; Bureau of Indian Standards, three State Pollution Control Board or Pollution Control Committee, Central Institute of Plastic Engineering and Technology (CIPET), National Environmental Engineering Research Institute (NEERI), and three industry associations, and any other invitee as decided by the chairperson of the committee.

ANNEXURE

Examples for Clause 7

Extended Producer Responsibility Target and Minimum level of recycling of plastic packaging waste

[Refer Clause 7.2 (a), (b) & (c), Clause 7.3 (a), (b) & (c), and Clause 7.4 (a), (b) & (c)]

Example 1:

Year 2022-23	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 70 %	70 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility - no threshold has been prescribed	Quantity of plastic packaging waste collected under Extended Producer Responsibility and recycled as per actuals Quantity of plastic packaging waste collected under Extended Producer Responsibility and used for energy recovery, co-processing, road construction, waste to oil etc. as per actuals

Example 2:

Year 2024-25	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 100 %	100 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 30%	Minimum 30 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. Remaining plastic packaging waste collected (Maximum 70 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 3:

Year 2028-29	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 100 %	100 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 60 %	Minimum 60 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. Remaining plastic packaging waste collected (Maximum 40 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.

Reuse**[Refer Clause 7.4 (b)]****Example 4:**

Year 2025 – 26 (Minimum obligation for reuse comes into effect)	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or	15 MT

kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	(Reuse @ 15 %; minimum obligation for reuse 10 %)
Fresh plastic packaging introduced (A)	85 MT
Extended Producer Responsibility target for compliance @ 100% of (A)	85 MT
Minimum level of recycling of Category I plastic packaging waste collected under Extended Producer Responsibility @ 60%	Minimum 51 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. A maximum of 34 MT plastic packaging waste collected may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 5:

For Year 2022 - 23	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	10 MT
Fresh plastic packaging introduced (A)	90 MT
Extended Producer Responsibility Target @ 35 % of (A)	31.5 MT

Use of recycled plastic content**[Refer Clause 7.2 (d), 7.3 (d)]****Example 6:**

Year 2025-26	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target as per clause 5.1 @ 100 %	100 MT
Minimum content of recycled plastic in packaging @ 10%	10 MT of plastic content in the packaging should be recycled plastic 90 MT of virgin plastic content in packaging

[F. No. 17/2/2001 – Part I - HSMD]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II Section 3, Sub-Section (i) vide number G.S.R 320 (E) dated the 18th March, 2016 and subsequently amended vide notification numbers G.S.R 285 (E) dated the 27th March, 2018, G.S.R. 571 (E) dated the 12th August, 2021 and G.S.R. 647 (E) dated the 17th September, 2021.



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EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

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अधिसूचना

नई दिल्ली, 6 जुलाई, 2022

सा.का.नि. 522(अ).—प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने के लिए प्रारूप नियम अधिसूचना सं. सा.का.नि. 22(अ) तारीख 18 जनवरी, 2022 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में तारीख 18 जनवरी, 2022 को प्रकाशित की गई थी, जिसमें उन सभी व्यक्तियों से जिनकी प्रभावित होने की संभावना उक्त प्रारूप नियमों को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध कराई गई थी जिसके साथ दिनों के भीतर आपत्तियां और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप नियमों अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को तारीख 18 जनवरी, 2022 को उपलब्ध कराई गई;

और, उपरोक्त अवधि के भीतर प्राप्त आपत्तियों एवं सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार किया गया है;

अतः अब, केंद्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात:-

1. संक्षिप्त नाम और प्रारंभ:- (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (द्वितीय संशोधन) नियम, 2022 है।

(2) वे राजपत्र में अपने प्रकाशन की तारीख से प्रवृत्त होंगे।

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिसे इसके पश्चात् उक्त नियम कहा गया है), नियम 3 में,-

(i) खंड (कख) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

‘(कग) “जैव-अवक्रमणीय प्लास्टिकों” से, कंपोस्टेबल प्लास्टिक के सिवाय ऐसे प्लास्टिक अभिप्रेत है, जो केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रमाणित और भारतीय मानके ब्यूरो के अधिकांशतः मानकों का अनुपालन करते हुए, किन्हीं माइक्रो प्लास्टिकों, या स्पष्ट रूप से दृश्य या अलग करने योग्य या विषाक्त अवशेष, जिनका पर्यावरण पर प्रतिकूल प्रभाव पड़ता है, छोड़े बिना, परिवेशी पर्यावरणीय (स्थलीय या जलीय) दशाओं के अधीन जैविक प्रक्रियाओं द्वारा अवक्रमित हो जाता है-’;

(ii) खण्ड (ख) में, “ब्रांड लेवल्स;” शब्द, के पश्चात् “और ट्रेडमार्क।” शब्द अंतःस्थापित किया जाएगा;

(iii) खंड (ग) में “अर्थात् तैयार की गई थैलियां” शब्दों से पूर्व “(अनुसूची-2 में दिए गए खंड (5.1) (ii) – प्लास्टिक पैकेजिंग की श्रेणी-11 के अधीन शामिल)” शब्द और कोष्ठक अंतःस्थापित किए जाएंगे।

(iv) खण्ड (छक) को “(छख)” के रूप में पुनःसंख्यांकित किया जाएगा और इस प्रकार पुनःक्रमांकित किए गए खंड (छख) से पूर्व निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:-

‘(छक) “उपयोग की अवधि समाप्त होने पर निपटान” से प्रवृत्त सुसंगत दिशानिर्देशों के अध्याधीन ऊर्जा उत्पादन के लिए प्लास्टिक अपशिष्ट का उपयोग, जिसमें सह-प्रसंस्करण (उदाहरण के लिए सीमेंट, इस्पात या कोई अन्य ऐसे उद्योग में) या अपशिष्ट से तेल उत्पादन, उन मामलों को छोड़कर जिनमें फीडस्टॉक रसायनों का उत्पादन प्लास्टिक के उत्पादन में पुनः उपयोग हेतु किया जाता है जिस पर पुनर्चक्रण के अधीन विचार किया जा सकता है, या भारतीय सड़क कांग्रेस द्वारा जारी मार्गदर्शी सिद्धांतों के अनुसार सड़क निर्माण के लिए उपयोग संबंधित है।”

(v) खण्ड (ट) के स्थान पर निम्न खंड रखा जाएगा, अर्थात् :-

‘(ट) “आयातक” से वह व्यक्ति अभिप्रेत है जो प्लास्टिक पैकेजिंग या प्लास्टिक पैकेजिंग वाले उत्पादों या कैरी बैगों या बहु-परतीय पैकेजिंग या प्लास्टिक शीटों या इस प्रकार की अन्य सामग्रियों का आयात करता है;’ ;

(vi) खण्ड (ण) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

‘णक’ “प्लास्टिक पैकेजिंग” से विभिन्न तरीकों से उत्पादों का संरक्षण करने, उनका परिरक्षण करने, भंडारण करने, परिवहन करने के लिए प्लास्टिकों का प्रयोग करके बनाई गई पैकेजिंग सामग्री अभिप्रेत है;’ ;

(vii) खण्ड (थक) के पश्चात् निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:-

‘(थख) “प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं” से ऊर्जा के लिए (अपशिष्ट से ऊर्जा उत्पादन) प्लास्टिक अपशिष्ट का उपयोग करने में लगी इकाइयों के साथ प्लास्टिक अपशिष्ट का पुनर्चक्रण अभिप्रेत है। जिसमें सह-प्रसंस्करण या प्लास्टिक अपशिष्ट को तेल में परिवर्तित करना (अपशिष्ट से तेल उत्पादन), उन मामलों को छोड़कर जिनमें फीडस्टॉक रसायनों का उत्पादन प्लास्टिक के उत्पादन में पुनः उपयोग हेतु किया जाता है जिस पर पुनर्चक्रण करने, औद्योगिक खाद बनाने के अधीन विचार किया जा सकता है;’ ;

(viii) खंड (थख) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

‘(थग) “पश्च-उपभोक्ता प्लास्टिक पैकेजिंग का अपशिष्ट” से उत्पाद का अंतिम उपयोग करने वाले उपभोक्ता द्वारा, पैकेजिंग का आशयित उपयोग पूर्ण होने के पश्चात् सृजित किया गया प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है और अब इसका उपयोग अपने आशयित प्रयोजन के लिए नहीं किया जा रहा है;’ ;

(ix) खंड (द) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

‘(दक) “पश्च-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट” से प्लास्टिक पैकेजिंग के विनिर्माण के चरण पर अस्वीकार या पृथक किए जाने के रूप में सृजित प्लास्टिक पैकेजिंग अपशिष्ट और उत्पाद का अंतिम उपयोग करने वाले उपभोक्ता तक प्लास्टिक पैकेजिंग पहुंचने से पूर्व, उत्पाद की पैकेजिंग के दौरान सृजित प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है जिसमें अस्वीकृत, पृथक किए गए उत्पाद सम्मिलित हैं;’ ;

- (x) खंड (ध) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-
'(धक) "पुनर्चक्रक" वे इकाईयां हैं जो प्लास्टिक अपशिष्ट के पुनर्चक्रण की प्रक्रिया में कार्यरत हैं;'
- (xi) खंड (प) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-
(पक) "पुनः उपयोग से किसी सामान की संरचना में परिवर्तन किए बिना समान प्रयोजन या अन्य प्रयोजन के लिए कोई प्रयोग किया जाने वाला सामान या संसाधन सामग्री अभिप्रेत है;,"
- (xii) खंड (ब) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-
'(बक) "पुनःचक्रित प्लास्टिक का प्रयोग" से, विनिर्माण प्रक्रिया में कच्चे माल के रूप में वर्जित प्लास्टिक के बजाय प्रयुक्त पुनर्चक्रित प्लास्टिक अभिप्रेत है;';
- (xiii) खंड (कक) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-
'(ककख) "अपशिष्ट से ऊर्जा उत्पादन" से, ऊर्जा के उत्पादन के लिए प्लास्टिक अपशिष्ट का प्रयोग करना अभिप्रेत है और इसमें सह-प्रसंस्करण (अर्थात् सीमेंट, इस्पात या कोई अन्य ऐसे उद्योग में) सम्मिलित है;'
3. उक्त नियम के नियम 4 में, -
- (i) उप-नियम (1) में,
- (क) खंड (घ) में, "के सिवाय मोटाई" शब्दों के पश्चात् "केंद्रीय सरकार द्वारा यथा विनिर्दिष्ट" शब्द अंतःस्थापित किए जाएंगे"
- (ख) उप-नियम (1) में, खंड (ज) में,-
- (क) "कम्पोस्टेबल प्लास्टिक से निर्मित" शब्दों के पश्चात् "और जैव-अवक्रमणीय प्लास्टिकों" शब्द अंतःस्थापित किए जाएंगे;
- (ख) "आईएस 17088:2008" शब्दों और आंकड़ों के स्थान पर "आईएस/आईएसओ 17088:2021" शब्द और आंकड़े रखे जाएंगे
- (ग) "कम्पोस्टेबल प्लास्टिक के विक्रेता" शब्दों के पश्चात् "और जैव-अवक्रमणीय प्लास्टिकों" शब्द अंतःस्थापित किए जाएंगे;-
- (ii) उप-नियम (3) में, "कम्पोस्टेबल प्लास्टिक" शब्दों के पश्चात् "और जैव-अवक्रमणीय प्लास्टिकों।" शब्द अंतःस्थापित किए जाएंगे।
4. उक्त नियम के नियम 9 में, -
- (i) उप-नियम (1) के स्थान पर, निम्नलिखित उप-नियम रखा जाएगा, अर्थात्-
- "(1) उत्पादक, आयातक और ब्राण्ड मालिक अनुसूची-II में विनिर्दिष्ट दिशा-निर्देशों के अनुसार प्लास्टिक पैकेजिंग हेतु विस्तारित उत्पादक उत्तरदायित्व को पूरा करेंगे।"
- (ii) उप नियम (2) में, "एकत्रण की योजना" शब्दों से आरंभ होने वाले और "इसके पश्चात् दो वर्ष-" से अंत होने वाले।" शब्दों का लोप किया जाएगा;
- (iii) उप-नियम (4) में,- "प्रदूषण नियंत्रण बोर्ड" शब्दों से पूर्व "केंद्रीय प्रदूषण नियंत्रण बोर्ड और राज्य" शब्द अंतःस्थापित किए जाएंगे।-
- (iv) उप-नियम (5) में,
- (क) "रजिस्ट्रीकरण फॉर्म के बिना" शब्दों के पश्चात् "केंद्रीय प्रदूषण नियंत्रण बोर्ड यदि दो से अधिक राज्यों या संघ राज्य क्षेत्रों में प्रचालन कर रहा हो" शब्द अंतःस्थापित किए जाएंगे।
- (ख) "प्रदूषण नियंत्रण समितियों-" शब्दों के पश्चात् "नियम 13 का उप-नियम (2) के अनुसार।" शब्द अंतःस्थापित किए जाएंगे।

5. उक्त नियम के नियम 10 के स्थान पर, निम्नलिखित नियम रखा जाएगा, अर्थात्:-

“10 कंपोस्टेबल और जैवअवक्रमणीय प्लास्टिक सामग्रियों के लिए नयाचार.- (1) प्लास्टिक सामग्री की अवक्रमणीयता के परिमाण और अपघटन के परिमाण का अवधारण अनुसूची I में सूचीबद्ध भारतीय मानकों के नयाचारों के अनुसार होगा।

(2) कंपोस्टेबल प्लास्टिक सामग्रियां, आईएस/आईएसओ 17088:2021, समय-समय पर यथासंशोधित, के अनुरूप होंगी।

(3) जैवअवक्रमणीय प्लास्टिक, भारतीय मानक ब्यूरो द्वारा अधिसूचित और केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा प्रमाणित किए गए इन मानकों के अनुरूप होगा।

(4) जब तक भारतीय मानक ब्यूरो द्वारा उप-नियम (3) में निर्दिष्ट मानक अधिसूचित नहीं किया जाता, तब तक जैव-अवक्रमणीय प्लास्टिक भारतीय मानक ब्यूरो द्वारा यथाअधिसूचित अनंतिम भारतीय मानक आईएस 17899 टी:2022 के अनुरूप होंगे।

(5) एक अस्थायी उपाय के रूप में, जैव अवक्रमणीय प्लास्टिकों के लिए उन मामलों में, जहां किसी वर्तमान परीक्षण के लिए अंतरिम परीक्षण रिपोर्ट प्रस्तुत की जाती है, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अनंतिम प्रमाण पत्र जारी किया जाएगा, जिसमें आईएस 17899 टी:2022 की टी 1 में क्र.सं. (i) या क्र.सं. (ii) या टी 2 की क्र. सं. (i) पर दिए गए जैव-अवक्रमणीय संबंधी आईएस 17899 टी:2022 का पहला घटक सम्मिलित होगा:-

परंतु जैवअवक्रमणीय प्लास्टिक का उत्पादन या आयात दिनांक 31 मार्च, 2023 के बाद बंद हो जाएगा इस शर्त के साथ अनंतिम प्रमाणपत्र 30 जून, 2023 तक वैध रहेगा।

(6) अंतरिम परीक्षण रिपोर्ट केन्द्रीय पेट्रो-रासायनिक अभियंत्रण और प्रौद्योगिकी या भारतीय मानक ब्यूरो की प्रयोगशाला मान्यता स्कीम, 2020 के अधीन मान्यता प्राप्त किसी प्रयोगशाला से या प्रयोगशालाओं के परीक्षण एवं अंशांकन हेतु राष्ट्रीय प्रत्यायन बोर्ड द्वारा इस प्रयोजन हेतु मान्यता प्राप्त प्रयोगशालाओं से प्राप्त की जाएगी, और वे यह प्रमाणित करेंगे कि प्लास्टिक का जैव-अवक्रमण आईएस 17899 टी:2022 के अनुरूप है।

6. उक्त नियम के नियम 11 के उप-नियम (1) में, -

(i) खंड (क) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:-

“(क) उत्पादक या ब्राण्ड मालिक का नाम, रजिस्ट्रीकरण संख्या और कैरी बैग तथा प्लास्टिक पैकेजिंग के मामले में मोटाई।

परंतु, यह उपबंध लागू नहीं होगा,-

(i) आयातित वस्तुओं के लिए प्रयुक्त प्लास्टिक पैकेजिंग हेतु

(ii) केन्द्रीय प्रदूषण नियंत्रण बोर्ड के अनुमोदन के पश्चात्, विधिक माप विज्ञान पैकेज्ड सामग्री नियम, 2011 के नियम 26 के अंतर्गत आने वाले मामलों के लिए;

(iii) उन मामलों में, जहां इस संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के अनुमोदन के पश्चात् “इलेक्ट्रॉनिक और आईटी उत्पादों हेतु बीआईएस अनिवार्य रजिस्ट्रीकरण स्कीम के अधीन मानक चिन्ह के उपयोग और लेबल लगाने की अपेक्षाओं के लिए मार्गदर्शी सिद्धांतों” में दिए गए विनिर्देशों के अनुसार, इस नियम के अधीन अधिदेशित अपेक्षित सूचना को मुद्रित करना तकनीकी रूप से साध्य नहीं है।

(ii) खंड (ख) में, ‘1 जनवरी, 2023 से’ “विनिर्माता” शब्द के स्थान पर “उत्पादक या ब्रांड स्वामी” शब्द रखे जाएंगे।

(iii) खंड (ग) के बाद, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:-

“(घ) आयातित कैरी बैगों या बहु-परतीय पैकेजिंग या प्लास्टिक पैकेजिंग का आयातकर्ता या उत्पादक या ब्रांड स्वामी, एक मात्र रूप से या उत्पादों सहित खंड (क) और (ख) का पालन करेगा।”

7. उक्त नियम के नियम 12 के उप-नियम (1) में, - “राज्य प्रदूषण नियंत्रण बोर्ड” शब्दों से पहले “केन्द्रीय प्रदूषण नियंत्रण बोर्ड या” शब्द अंतःस्थापित किए जाएंगे।

8. उक्त नियम के नियम 13 में,-

(i) उप-नियम (1) के स्थान पर, निम्नलिखित उप-नियम रखा जाएगा, अर्थात्:-

“(1) कोई भी व्यक्ति कैरी बैगों या पुनर्चक्रित प्लास्टिक बैगों या बहुपरतीय पैकेजिंग का तब तक विनिर्माण नहीं करेगा जब तक कि उस व्यक्ति ने निम्नलिखित से रजिस्ट्रीकरण प्राप्त न कर लिया हो,-

(i) संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र की प्रदूषण नियंत्रण समिति, यदि एक या दो राज्यों या संघ राज्य क्षेत्रों में प्रचालन कर रहे हों; या

(ii) केंद्रीय प्रदूषण नियंत्रण बोर्ड, यदि दो से अधिक राज्यों या संघ राज्य क्षेत्रों में प्रचालन कर रहे हों,”

(ii) उप-नियम (2) में,

(क) “उत्पादक” शब्द के पश्चात्, “,-या आयातकर्ता” शब्द अंतःस्थापित किए जाएंगे;

(ख) “आवेदन करना” शब्दों के पश्चात्, “अनुसूची-2 में विनिर्दिष्ट मार्गदर्शी सिद्धांतों के अनुसार” शब्द और अंक अंतःस्थापित किए जाएंगे।

(iii) उप-नियम (3) में, “प्रपत्र 2 में” शब्दों- और अंकों के पश्चात्, “अनुसूची-2 में विनिर्दिष्ट मार्गदर्शी सिद्धांतों के अनुसार” शब्द अंक अंतःस्थापित किए जाएंगे-;

(iv) उप-नियम (6) का लोप किया जाएगा।

(v) उप-नियम (7) में, अंत में आने वाले “पंजीकरण निबंधन” शब्दों के पश्चात्, “और पंजीकरण, अनुसूची-2 में विनिर्दिष्ट प्लास्टिक पैकेजिंग हेतु विस्तारित उत्पादक उत्तरदायित्व से संबंधी मार्गदर्शी सिद्धांतों के अनुसार बाध्यताओं को पूरा करने के अध्यधीन होगा” शब्द और अंक अंतःस्थापित किए जाएंगे।

9. उक्त नियम के नियम 17 के बाद, निम्नलिखित नियम अंतःस्थापित किया जाएगा, अर्थात्,-:-

“18. पर्यावरणीय प्रतिकर का अधिरोपण - पर्यावरणीय प्रतिकर का अधिरोपण उन व्यक्तियों पर, जो केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अधिसूचित मार्गदर्शी सिद्धांतों के अनुसार इन नियमों के उपबंधों का अनुपालन नहीं कर रहे हैं/ रहे हैं, प्रदूषक द्वारा संदाय किए जाने के सिद्धांत के आधार पर उद्धृत किया जाएगा”।

10. उक्त नियम की अनुसूची 1 के स्थान पर, निम्नलिखित रखा जाएगा :-

“अनुसूची-1

[नियम 10 देखें]

(1)	(2)
1	आईएस/आईएसओ 14851:2019 जलीय माध्यम में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण- किसी बंद रेस्पिरोमीटर में ऑक्सीजन मांग को मापने की पद्धति (प्रथम पुनरीक्षण)
2	आईएस/आईएसओ 14852:1999 जलीय माध्यम में प्लास्टिक वस्तुओं की अंतिम एरोबिक जैव-अवक्रमणीयता का अवधारण- विकसित कार्बनडाईऑक्साइड के विश्लेषण द्वारा मापने की पद्धति
3	आईएस/आईएसओ 14853:2016 प्लास्टिक- जलीय माध्यम में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण- बायोगैस उत्पादन द्वारा मापने की पद्धति (प्रथम संशोधन)
4	आईएस/आईएसओ 14855-1:2012 प्लास्टिक- नियंत्रित कम्पोस्टिंग दशाओं में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण- विकसित कार्बनडाईऑक्साइड के विश्लेषण द्वारा मापने की पद्धति: भाग 1 सामान्य पद्धति (प्रथम संशोधन)
5	आईएस/आईएसओ 14855-2:2018 प्लास्टिक- नियंत्रित कम्पोस्टिंग दशाओं में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण- विकसित कार्बनडाईऑक्साइड के विश्लेषण द्वारा मापने की पद्धति: भाग 2 प्रयोगशाला- पैमाना परीक्षण में विकसित कार्बनडाईऑक्साइड की ग्रेवीमेट्रिक माप (प्रथम संशोधन)
6	आईएस/आईएसओ 15985:2014 प्लास्टिक- उच्च ठोस अवायुजीवी- आत्मसात्करण दशाओं में अंतिम अवायुजीवी जैव-अवक्रमणीयता का अवधारण- निर्मुक्त बायोगैस के विश्लेषण से मापने की पद्धति (प्रथम संशोधन)

7	आईएस/आईएसओ 16929:2019 प्लास्टिक- प्रायोगिक पैमाना परीक्षण में परिभाषित कंपोस्टिंग दशाओं में प्लास्टिक सामग्रियों के विघटन की डिग्री का अवधारण (द्वितीय संशोधन)
8	आईएस/आईएसओ 17556:2019 प्लास्टिक- किसी रेस्पिरोमीटर में ऑक्सीजन की माप या विकसित कार्बनडाईऑक्साइड की मात्रा द्वारा मृदा में प्लास्टिक सामग्रियों की अंतिम वायुजीवी जैव-अवक्रमणीयता का अवधारण (द्वितीय संशोधन)
9	आईएस/आईएसओ 20200:2015 प्लास्टिक- प्रयोगशाला पैमाना परीक्षण में अनुकरण की गई कंपोस्टिंग दशाओं में प्लास्टिक सामग्रियों के विघटन की डिग्री का अवधारण (प्रथम संशोधन)''

11. उक्त नियमों के, प्रपत्र 1 में,-

(i) "1. उत्पादक" उपशीर्ष में क्रम संख्यांक 11 और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

"11.	अनुसूची-2 में विनिर्दिष्ट मार्गदर्शी सिद्धांतों के अनुरूप कार्य योजना"।

(ii) 'उपशीर्ष "2 ब्रांड स्वामी" क्रम संख्यांक 9 के लिए और उससे संबंधित प्रविष्टियों स्थान पर निम्नलिखित रखा जाएगा, अर्थात्-

"9.	अनुसूची-2 में विनिर्दिष्ट मार्गदर्शी सिद्धांतों के अनुरूप कार्य योजना"।

(iii) उपशीर्षक "2 ब्रांड स्वामियों" और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्:-

"3. आयातकर्ता :

भाग-क साधारण		
1.	नाम, पता और संपर्क करने के लिए नंबर	
2.	नवीकरण के मामले में, पूर्वतर रजिस्ट्रीकरण संख्या और रजिस्ट्रीकरण की तारीख	
3.	क्या इकाई, राज्य सरकार या संघ राज्य क्षेत्र के जिला उद्योग केंद्र में रजिस्ट्रीकृत है? यदि हां, तो प्रति संलग्न करें।	
4.(क)	परियोजना में निवेश की गई कुल पूंजी	
(ख)	उत्पादन प्रारंभ करने का वर्ष	
5.(क)	उत्पादों और उप-उत्पादों की सूची और मात्रा	
(ख)	प्रयुक्त कच्ची सामग्री की सूची और मात्रा	
6.(क)	आयातित या आयात किए जाने वाले उत्पादों की पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या वैसे ही प्लास्टिक शीट की मात्रा	
(ख)	आगे और आपूर्ति या स्व उपयोग के लिए पैकेजिंग हेतु प्रयुक्त प्लास्टिक शीट या वैसे ही प्लास्टिक की मात्रा	
(ग)	आगे और आपूर्ति या स्व उपयोग के लिए बहु-परतीय पैकेजिंग की मात्रा	

भाग-ख		
द्रव बहिःस्राव और गैसीय उत्सर्जनों से संबंधित		
7.	क्या इकाई के पास, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 (1974 का 6) के अधीन वैध सहमति है? यदि हां, तो प्रति संलग्न करें	
8.	क्या इकाई के पास, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (1981 का 14) के अधीन वैध सहमति है? यदि हां, तो प्रति संलग्न करें	
भाग-ग		
अपशिष्ट से संबंधित		
9.	ठोस अपशिष्ट या अवशिष्ट : (क) उत्पन्न अपशिष्ट की कुल मात्रा (ख) संयंत्र के भीतर भण्डारण का ढंग (ग) अपशिष्टों के निपटान के लिए की गई व्यवस्था	
10.(क)	(i) पैकेजिंग के लिए प्रयुक्त आयातित (i) प्लास्टिक शीट या वैसे ही प्लास्टिक शीट और (ii) बहुपरतीय पैकेजिंग की आपूर्ति कराने वाले व्यक्ति की सूची संलग्न करें या उपलब्ध कराएं	
(ख)	(i) आगे और आपूर्ति या स्व उपयोग के लिए प्रयुक्त मात्रा सहित पैकेजिंग के लिए प्रयुक्त आयातित (i) प्लास्टिक शीट या वैसे ही प्लास्टिक शीट और (ii) आगे और आपूर्ति या स्व उपयोग के लिए प्रयुक्त मात्रा सहित आयातित बहुपरतीय पैकेजिंग की मात्रा	
11.	अनुसूची-2 में निर्दिष्ट मार्गदर्शी सिद्धांतों के अनुसार कार्य योजना	
		नाम और हस्ताक्षर
		पदनाम
तारीख :		
स्थान : "		

12. उक्त नियम के प्रपत्र 4 में, क्रम संख्या (9) और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित अंतस्थापित किया जाएगा, अर्थात् :-

“(10). अनुसूची-2 में निर्दिष्ट मार्गदर्शी सिद्धांतों के अनुसार, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड और प्रदूषण नियंत्रण समिति को प्रत्येक वर्ष तारीख 30 अप्रैल तक उपलब्ध कराए जाने वाले आंकड़े”

13. उक्त नियम के, प्रपत्र 5 में, तालिका के पश्चात् निम्नलिखित टिप्पण अंतःस्थापित की जाएगी:-

“टिप्पण: केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रत्येक वर्ष तारीख 30 अप्रैल तक निम्नलिखित सूचनाएं उपलब्ध कराई जाएगी, अर्थात् :-

- (क) कैरी बैग, पुनर्चक्रित प्लास्टिक बैग, बहुपरतीय पैकेजिंग का विनिर्माता (नियम 13 के उप-नियम (1) के खंड (i) के अधीन रजिस्ट्रीकृत)
- (ख) उत्पादक, आयातकर्ता, ब्रांड का स्वामी (नियम 13 के उप-नियम (1) के खंड (i) के अधीन रजिस्ट्रीकृत)

(ग) पुनर्चक्रणकर्ता और प्लास्टिक अपशिष्ट का प्रसंस्करणकर्ता (नियम 13के उप-नियम (1) के खंड (i) के अधीन रजिस्ट्रीकृत)”

14. उक्त नियम की अनुसूची-2 के पैरा (3) का लोप किया जाएगा।

उक्त नियम की अनुसूची 2 में, उप- पैरा (7.8) के स्थान पर निम्नलिखित का रखा जाएगा, अर्थात्:-

“(7.8) यदि बाध्य इकाई जैवअवक्रमणीयता प्लास्टिक से बनी प्लास्टिक पैकेजिंग का उपयोग करती है, तो नियम 10 के उपबंध लागू होंगे और विस्तारित उत्पादक उत्तरदायित्व लक्ष्य लागू नहीं होगा।”

[फा. सं. 17/24/2021-एचएसएमडी]

नरेश पाल गंगवार, अपर सचिव

टिप्पणी : मूल नियम भारत के राजपत्र में सा.का.नि. 320(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात् उनमें अधिसूचना संख्या सा.का.नि. 285(अ), तारीख 27 मार्च, 2018 और अधिसूचना संख्या सा.का.नि. 571(अ), तारीख 12 अगस्त, 2021 और अधिसूचना संख्या सा.का.नि. 647(अ), तारीख 17 अगस्त, 2021 के द्वारा संशोधन और अधिसूचना संख्या सा.का.नि. 133(अ), तारीख 16 फरवरी, 2022 के द्वारा अंतिम बार संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th July, 2022

G.S.R. 522(E).—Whereas the draft rules further to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) dated the 18th January, 2022, *vide* notification number G.S.R. 22 (E) dated the 18th January, 2022, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

And whereas, copies of the Gazette containing the said draft rules were made available to the public on the 18th January, 2022 ;

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely :-

1. Short title and commencement.— (1) These rules may be called the Plastic Waste Management (Second Amendment) Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 3,-

(i) after clause (ab), the following clause shall be inserted, namely:-

“(ac) “Biodegradable plastics” means plastics, other than compostable plastics, which undergoes degradation by biological processes under ambient environment (terrestrial or in water) conditions, without leaving any micro plastics, or visible, or distinguishable or toxic residue, which has adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by the Central Pollution Control Board;”;

(ii) in clause (b), after the words “brand labels”, the words “or trademark” shall be inserted;

- (iii) in clause (c), before the words “means bags made” the following words and brackets “(covered under Category II of plastic packaging – Clause (5.1) (II), given in Schedule – II)” shall be inserted.
- (iv) clause (ga), shall be renumbered as “(gb)” thereof and before clause (gb) as so renumbered, the following clause shall be inserted, namely :-
- ‘(ga) “End of Life disposal” means using plastic waste for generation of energy subject to relevant guidelines in force, which includes co-processing (e.g. in cement, steel or any other such industry) or waste to oil, except in cases where feedstock chemicals are produced for further use in the production of plastic which may then be considered under recycling or for road construction as per Indian Road Congress guidelines etc.’;
- (v) for clause (k), the following clause shall be substituted, namely:-
- ‘(k) “Importer” means a person who imports plastic packaging or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like’;
- (vi) after clause (o), the following clause shall be inserted, namely :-
- ‘(oa) Plastic Packaging” means packaging material made by using plastics for protecting, preserving, storing, and transporting of products in a variety of ways’;
- (vii) after clause (qa), the following clause shall be inserted, namely :-
- ‘(qb) “Plastic Waste Processors” means recyclers of plastic waste as well as entities engaged in using plastic waste for energy (waste to energy) including in coprocessing or converting plastic waste to oil (waste to oil) except in cases where feedstock chemicals are produced for further use in the production of plastic which may then be considered under recycling, industrial composting’;
- (viii) after clause (qb), the following clause shall be inserted, namely:-
- ‘(qc) “Post-consumer plastic packaging waste” means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose’;
- (ix) after Clause (r), the following clause shall be inserted, namely:-
- ‘(ra) “Pre-consumer plastic packaging waste” means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product’;
- (x) after clause (s), the following clause shall be inserted, namely :-
- ‘(sa) “Recyclers” are entities who are engaged in the process of recycling of plastic waste’;
- (xi) after clause (u), the following clause shall be inserted, namely:-
- ‘(ua) “Reuse” means using an object or resource material again for either the same purpose or another purpose without changing the object’s structure’;
- (xii) after clause (w), the following clause shall be inserted, namely :-
- ‘(wa) “Use of recycled plastic” means recycled plastic used as raw material, instead of virgin plastic, in the manufacturing process’;
- (xiii) after clause (aa), the following clause shall be inserted, namely :-
- ‘(aab) “Waste to Energy” means using plastic waste for generation of energy and includes co-processing (e.g. in cement, steel or any other such industry)’.
3. In in rule 4 of the said rules, , -
- (i) in sub-rule (1),
- (a) in clause (d), after the words “thickness except”, the words “ as specified by the Central Government” shall be inserted;

(b) in clause (h),-

(A) after the words “made up of compostable plastic”, the words “and biodegradable plastics” shall be inserted;

(B) for the letters and figures “IS 17088:2008,”, the letters and figures “IS / ISO 17088:2021” shall be substituted;

(C) after the words “seller of compostable plastic”, the words “and biodegradable plastics” shall be inserted;

(ii) in sub-rule (3), after the words “compostable plastic”, the words “and biodegradable plastics” shall be inserted.

4. In rule 9 of the said rules, -

(i) for sub-rule (1), the following sub-rule shall be substituted, namely:-

“(1) The Producers, Importers and Brand Owners shall fulfil Extended Producers Responsibility for Plastic Packaging as per guidelines specified in Schedule -II.”;

(ii) in sub-rule (2), the portion beginning with the words “This plan of collection” and ending with the words “two years thereafter” shall be omitted;

(iii) in sub-rule (4), before the words “Pollution Control Board”, the words, “Central Pollution Control Board and State” shall be inserted;

(iv) in sub-rule (5), -

(A) after the words “without registration from” the words “Central Pollution Control Board if operating in more than two states or Union territories,” shall be inserted;

(B) after the words “Pollution Control Committees”, the words, brackets and figures “ as per sub-rule (2) of rule 13” shall be inserted.

5. For rule 10 of the said rules, the following rule shall be substituted, namely.-

“ 10. Protocols for compostable and biodegradable plastic materials.- (1) Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule I.

(2)The compostable plastic materials shall conform to the IS / ISO 17088:2021, as amended from time to time.

(3) The biodegradable plastics shall conform to the standard notified by the Bureau of Indian Standards and certified by the Central Pollution Control Board.

(4) Until a standard referred to in sub-rule (3) is notified by the Bureau of Indian Standards, biodegradable plastics shall conform to tentative Indian Standard IS 17899 T:2022 as notified by the Bureau of Indian Standards.

(5) As a transitory measure, provisional certificate for biodegradable plastics, shall be issued by the Central Pollution Control Board, in cases, where an interim test report is submitted, for an ongoing test, which covers the first component of the IS 17899 T:2022 relating to biodegradability given at Sl. No. (i) or Sl. No. (ii) of Table 1 or Sl. No. (i) of Table 2 of the IS 17899 T:2022:

Provided that the provisional certificate shall be valid till 30th June 2023 with the condition that production or import of biodegradable plastics shall cease after the 31st day of March, 2023.

(6) The interim test report shall be obtained from the Central Institute of Petrochemical Engineering and Technology or a laboratory recognised under the Laboratory Recognition Scheme, 2020, of the Bureau of Indian Standards or laboratories accredited for this purpose by the National Accreditation Board for Testing and Calibration Laboratories, and they shall certify the bio-degradation of plastic is in line with IS 17899 T:2022.

6. In sub-rule (1) of rule 11 of the said rules,-

(i) for clause (a), the following clause shall be substituted, namely:-

“(a) name, registration number of the producer or brand owner and thickness in case of carry bag and plastic packaging :

Provided that this provision shall not be applicable,-

(i) for plastic packaging used for imported goods:

(ii) for cases falling under rule 26 of the Legal Metrology Packaged Commodities Rules, 2011, after the approval of the Central Pollution Control Board:

(iii) for cases where it is technically not feasible to print the requisite information mandated under this Rule, as per specifications given in the “Guidelines for use of Standard Mark and labelling requirements under BIS Compulsory Registration Scheme for Electronic and IT Products” after the approval of the Central Pollution Control Board.”;

(ii) in clause (b), “with effect from the 1st January, 2023” for the word “manufacturer”, the words “producer or brand owner” shall be substituted.

(iii) after clause (c), the following clause shall be inserted, namely:-

“(d) the importer or producer or brand owner of imported carry bags or multi-layered packaging or plastic packaging, alone or along with the products shall adhere to clause (a) and (b).”

7. In rule 12 of the said rules, in sub-rule (1), before the words, “State Pollution Control Board” the words, “Central Pollution Control Board or” shall be inserted.

8. In rule 13 of the said rules, -

(i) for sub-rule (1), the following sub-rule shall be substituted, namely:-

“(1) No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained registration from,-

(i) the concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating in one or two states or Union territories; or

(ii) the Central Pollution Control Board, if operating in more than two States or Union territories.”;

(ii) in sub-rule (2),-

(A) after the word “producer”, the words “or importer” shall be inserted;

(B) after the words “make an application” , the words and figures “as per the guidelines specified in Schedule -II,” shall be inserted;

(iii) in sub-rule (3), after the words “in Form II”, the words and figures “as per the guidelines specified in Schedule -II” shall be inserted.

(iv) Sub-rule (6) shall be omitted;

(v) in sub-rule (7), after the words “terms of registration” occurring at the end, the words and figures “and the registration shall be subject to fulfilment of obligations in accordance with the guidelines on Extended Producer Responsibility for Plastic Packaging specified in Schedule -II.” shall be inserted.

9. After rule 17 of the said rules, the following rule shall be inserted, namely:-

“18. Imposition of Environmental Compensation.- The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board.”.

10. For Schedule I of the said rules, the following shall be substituted, namely:-

“SCHEDULE-I

[See rule 10]

(1)	(2)
1	IS / ISO 14851: 2019 Determination of the Ultimate Aerobic Biodegradability of Plastic Materials in an Aqueous Medium — method by measuring the Oxygen demand in a closed respirometer (First Revision)
2	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium—method by analysis of evolved Carbon dioxide
3	IS / ISO 14853: 2016 Plastics — Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system —method by measurement of biogas production (First Revision)
4	IS /ISO 14855-1: 2012 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions — method by analysis of evolved Carbon dioxide: Part 1 General method (First Revision)
5	IS / ISO 14855-2: 2018 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions — method by analysis of evolved carbon dioxide: Part 2 Gravimetric measurement of Carbon dioxide evolved in a laboratory- scale test (First Revision)
6	IS / ISO 15985: 2014 Plastics — Determination of the ultimate anaerobic biodegradation under high-solids anaerobic-digestion conditions — methods by analysis of released biogas (First Revision)
7	IS /ISO 16929: 2019 Plastics — Determination of the Degree of Disintegration of Plastic Materials under Defined Composting Conditions in a Pilot-Scale Test (Second Revision)
8	IS / ISO 17556: 2019 Plastics — Determination of the Ultimate Aerobic Biodegradability of plastic materials in soil by measuring the Oxygen demand in a Respirometer or the amount of Carbon Dioxide Evolved (Second Revision)
9	IS / ISO 20200 : 2015 Plastics — Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory - Scale test (First Revision)”

11. In the said rules, in Form I,-

(i) in the sub-heading “1.Producers”, for serial number 11 and the entries relating thereto, the following shall be substituted, namely:-

“ 11.	Action plan in line with the guidelines specified in Schedule -II”.	

(ii) in sub-heading “II Brand Owners”, for serial number 9 and the entries relating thereto, the following shall be substituted, namely:-

“9.	Action plan in line with the guidelines specified in Schedule -II”.	

(iii) after sub-heading “II. Brand Owners” and the entries relating thereto, the following shall be inserted, namely:-

" III- Importers

PART – A GENERAL		
1.	Name, Address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
6 (a)	Quantity of plastic sheet or like used for packaging of imported or to be imported products	
(b)	Quantity of plastic sheet or like used for packaging for further supply or self-use	
(c)	Quantity of multilayered packaging for further supply or self-use	
PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
8.	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C PERTAINING TO WASTE		
9.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
10. (a)	Attach or provide list of person supplying imported (i) plastic sheet or like used for packaging, (ii) multilayered packaging	
(b)	Quantity of imported (i) plastic sheet or like used for packaging along with the quantity used for further supply or self use, (ii) multilayered packaging along with the quantity used for further supply or self use	
11.	Action Plan in line with Guidelines specified in Schedule - II	
Name and Signature Designation Date : Place :".		

12. In Form IV of the said rules, after serial number (9) and the entries thereto, the following shall be inserted, namely:-

“(10). Data to be provided as per guidelines specified in Schedule -II by 30th April of every year to the concerned State Pollution Control Board or Pollution Control Committee”

13. In Form VI of the said rules, after the table, the following note shall be inserted:-

“Note: The following informations shall be provided to the Central Pollution Control Board by 30th April of every year, namely:-(a) Manufacturer of carry bag, recycled plastic bag, multilayered packaging (Registered under clause (i) of sub-rule (1) of rule 13;

(b) Producer, Importer, Brand Owner (Registered under clause (i) of sub-rule (2) of rule 13;(c)Recycler and plastic waste processor (Registered under clause (i) of sub-rule (3) of rule 13”.

14. Paragraph 3 of Schedule – II of the said rules shall be omitted. 15. In Schedule II of the said rules, for sub-- paragraph (7.8), the following shall be substituted, namely:-

“(7.8) In case, the obligated entity utilizes plastic packaging made from biodegradable plastics, the provisions of rule 10 shall be applicable and the Extended Producer Responsibility target shall not be applicable.”

[F. No. 17/24/2021-HSMD]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal rules were published in the Gazette of India, vide number G.S.R. 320(E), dated the 18th March, 2016 and subsequently amended vide notification number G.S.R. 285(E), dated the 27th March, 2018, vide notification number G.S.R. 571(E), dated the 12th August, 2021, vide notification number G.S.R. 647(E), dated the 17th August, 2021 and last amended vide notification number G.S.R. 133(E) , dated the 16th February 2022.

**Report of the CPCB In-house Committee on
Methodology for Assessing Environmental
Compensation and Action Plan to Utilize the Fund**



**CENTRAL POLLUTION CONTROL BOARD
“Parivesh Bhawan”, East Arjun Nagar,
Delhi-110032**

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Abstract

Environmental compensation is a policy instrument for the protection of the environment which works on the Polluter Pay Principal. Environmental compensation has already been implemented in various countries, although limited in scope. Experiences from these implementations are mixed and tend to stress the importance of certain principles in order to achieve the overall objective of protection of the environment.

The Hon'ble National Green Tribunal through its various judgments has empowered the Central Pollution Control Board to lay down the methodology to assess and recover compensation for damage to the environment and utilize such amount in terms of an action plan for protection of the environment.

An attempt has been made by the CPCB in-house Committee to develop a methodology for assessing environmental compensation to be levied on concerned industry, authority, individual etc. for the protection of environment. Expert institutions/ NGOs like The Energy and Resources Institute, Centre for Science and Environment-India, Institute of Economic Growth etc. were also consulted to finalize the report. Overall objective is to develop self-sense of responsibility towards the environment and to make defaulters realize their mistake by imposing compensation, which will be utilized for the protection/restoration of the environment.

Although, this is the first attempt in India towards development of methodology for assessing environmental compensation, however, efforts have been made to simplifying the process so that regulatory institutions can easily adopt the methodology for implementation.

Chapter-I: Environment Compensation to be levied on Industrial Units

1.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that:

“The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months” (Annexure-I).

1.2 Constitution of the Committee

In this context, Chairman, CPCB constituted a Committee under the Chairmanship of Shri A. Sudhakar, I/c WQM-I with Shri A. K. Vidyarthi, I/c WQM-II, Shri P. K. Gupta, I/c IPC-VI, Shri Nazimuddin I/c IPC-II and Dr. S. K. Paliwal, Scientist 'D' as members. The Committee was asked to deliberate on this issue and come up with a draft formulation before 15.9.2018.

1.3 Methodology for Assessing Environmental Compensation

The Committee discussed the issue on 4.9.2018, 13.9.2018, 17.9.2018 and 09.10.2018. A meeting was also held with Senior Officers of CPCB Head Office and Regional Directorates through video conferencing on 28.09.2018 to discuss the draft report and to seek comments/feedbacks. The comments/feedbacks received and deliberations of the Committee on the same are given in **Annexure-II**.

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). A meeting to incorporate the comments of the expert institutions and to finalize the report, was held on 27/03/2019. The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are attached as **Annexure-III**.

It was deliberated for developing a formula for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies and this is the first attempt made. The committee discussed that environmental compensation should be based on "Polluter Pay Principle". The Committee decided to list the instances for taking cognizance of cases fit for violation and levy environmental compensation.

Cases considered for levying Environmental Compensation (EC):

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

1.3.1 In the instances as mentioned at *a, b and c* above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$$PI = f(\text{Water Pollution Score, Air Pollution Score \& HW Generation Score})$$

Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution *hazard from the industrial sector*.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at *a, b and c* including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

Table No. 1.1: Location Factor Values

S. No.	Population* (million)	Location Factor# (LF)
1	1 to <5	1.25
2	5 to <10	1.5
3	10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

LF is presumed as 1 for city/town having population less than one million.

For notified Ecologically Sensitive areas, for beginning, LF may be assumed as 2.0. However, for critically Polluted Areas, LF may be explored in future.

- f. In any case, minimum Environmental Compensation shall be ₹ 5000/day.
- g. In order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2 times on 1st repetition, 4 times on 2nd repetition and 8 times on further repetitions.
- h. If the operations of the industry are inevitable and violator continues its operations beyond 3 months then for deterrent compensation, EC may be increased by 2, 4 and 8 times for 2nd, 3rd and 4th quarter, respectively. Even if the operations are inevitable beyond 12 months, violator will not be allowed to operate.
- i. Besides EC, industry may be prosecuted or closure directions may be issued, whenever required.

A sample calculation for Environmental Compensation (without deterrent factor) is given at Table No. 1.2. It can be noticed that for all instances, EC for Red, Orange and Green category of industries varies from 3,750 to 60,000 ₹/day.

Table No. 1.2: A sample calculation for Environmental Compensation

Industrial Category	Red	Orange	Green
Pollution Index (PI)	60-100	41-59	21-40
Average PI	80	50	30
R-Factor	250		
S-Factor	0.5-1.5		
L-Factor	1.00-2.00		
Environmental Compensation (₹/day)	10,000-60,000	6,250-37,500	5,000-22,500

1.3.2 In other instances i.e. *d, e and f*, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

1.4 Action Plan for Utilization of Environmental Compensation Fund

The Committee discussed about the utilization of funds, which will be received by imposing Environmental Compensation. The following Action Plan is proposed to utilize the fund for protection of the environment.

1.4.1. When Environmental Compensation is calculated through the Pollution Index:

The amount received by imposing the Environmental Compensation to the industries / organization non-complying with the environmental standards / violating any CPCB's directions shall be deposited in a separate bank account. The amount accumulated will be utilized for Protection of Environment. The following schemes were identified, which may be considered for utilization of Environmental Compensation Fund:

- a. Industrial Inspections for compliance verification
- b. Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network
- c. Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology
- d. Investigations of environmental damages, preparation of DPRs
- e. Remediation of contaminated sites
- f. Infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs

The above proposed list may include other schemes also, depending upon the requirement.

Considering the availability of accumulated funds, CPCB will finalize the scheme, keeping in mind the priority, to utilize the funds of Environmental Compensation.

1.4.2. When Environmental Compensation is assessed based on actual damage to the environment by Expert Organization/ Agency:

The amount of Environmental Compensation under this case will be remediation costs, measures requiring immediate and short-term actions, compensation towards loss of ecology, etc., and will be utilized exclusively for the purpose at specific site, based on the detailed investigations by the Expert Organizations/ agencies.

1.5 Recommendations

The Committee made following recommendations:

- 1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, b and c, Environmental Compensation may be calculated based on the formula " $EC = PI \times N \times R \times S \times LF$ ", wherein, PI may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. S and LF may be taken as prescribed in the preceding paragraphs.

- 1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.
- 1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.
- 1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

Chapter-II: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

2.1 Background

The CPCB In-house Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which is given in table below:

Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.

Activity	State Of Air Quality	Environmental Compensation (₹)
Industrial Emissions	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Vapour Recovery System (VRS) at Outlets of Oil Companies		
i. Not installed	Target Date	Rs 1.0 Crore
ii. Non-functional	Very poor to Severe +	Rs 50.0 Lakh
	Moderate to Poor	Rs 25.0 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Solid waste/ garbage dumping in Industrial Estates	Very poor to Severe +	Rs 25.0 Lakh
	Moderate to Poor	Rs 10.0 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs 10.0 Lakh

2.2 Action Plan for Utilization of Environmental Compensation Fund

EC levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

Chapter-III: Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules

3.1 Background

The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others (Writ Petition (Civil) No. 375 of 2012), directed State Governments (including the concerned Union Territories) to set-up Sewage Treatment Plants (STPs), which are already under implementation, within the time lines already postulated. Further, the STPs, which are yet to set-up, to be completed within a period of three years, from today, i.e. by 22.02.2020.

The Hon'ble NGT in its order dated 06.12.2018 (**Annexure-III**) in the matter of Court of its own motion v/s State of Karnataka (Original Application No. 125/2017 and M.A. No. 1337/2018) has given following directions:

"Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided."

3.2 Ideology of Environmental Compensation Formula

In compliance of the directions of the Hon'ble Tribunal, the Committee deliberated on the issue of environmental compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid and other waste management rules. The Committee has suggested that environmental compensation in these cases should be comprised of two components i.e.

1. Cost saved/benefits achieved by the concerned individual/authority by not having proper waste/sewage management system; and
2. Cost to the environment (environmental externality) due to untreated/partially treated waste/sewage because of insufficient capacity of waste/sewage management/treatment facility.

Cost saved/benefits achieved by not having proper waste/sewage management system includes the interest on capital cost of the waste/sewage management facility and daily operation and maintenance (O&M) cost associated with the facility.

The Committee suggested that annual interest rate as 10% on loan amount, borrowed by concerned individual/authority for setting-up waste/sewage management facility, may be assumed as Capital Cost Factor for calculation of environment compensation. Further, as whole O&M cost is saved by concerned individual/authority for not managing required waste/sewage management system, 100% of the O&M cost saved may be considered as O&M cost factor.

Therefore, generalized formula for Environmental Compensation may be described as:

$$EC = \text{Capital Cost Factor} \times \text{Marginal Average Capital Cost for Establishment of Waste or Sewage Management or Treatment Facility} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) + \text{O\&M Cost Factor} \times \text{Marginal Average O\&M Cost} \times (\text{Waste or Sewage Management or Treatment Capacity Gap}) \times \text{No. of Days for which facility was not available} + \text{Environmental Externality}$$

Cost to the environment due to untreated/partially treated waste/sewage discharge by concerned individual/authority may be assumed as recommended by the committee, which is mentioned below:

Table No. 3.1: Environmental externality for untreated/partially treated sewage discharge

Sewage Treatment Capacity Gap (MLD)	Marginal Cost of Environmental Externality (Rs. per MLD/day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	75	Min. 0.05, Max. 0.10
201-500	85	Min. 0.25, Max. 0.35
501 and above	90	Min. 0.60, Max. 0.80

Table No. 3.2: Environmental externality for improper municipal solid waste management

Municipal Solid Waste Management Capacity Gap (TPD)	Marginal Cost of Environmental Externality (Rs. per ton per day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	15	Min. 0.01, Max. 0.05
201-500	30	Min. 0.10, Max. 0.15
501-1000	35	Min. 0.25, Max. 0.35
1001-2000	40	Min. 0.50, Max. 0.60
Above 2000		Max. 0.80

The Committee further decided to fix a cap for minimum and maximum cost for capital and O&M component for Environmental Compensation, which are given in below tables:

Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0

The application of formula for calculation of EC may be further understood with the example of two typical cases.

3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/Authority:

BIS IS-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on “Performance evaluation of sewage treatment plants under NRCD, 2013”, describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr/MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC= Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&M Cost Factor x Marginal Average O&M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available

Alternatively;

EC (Lacs Rs.) = [17.5(Total Sewage Generation – Installed Treatment Capacity) + 55.5(Total Sewage Generation-Operational Capacity)] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) x N

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Sewage Generation (MLD) (as per the latest data available with CPCB)	4195	381	486	37
Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)	2500	220	404	45.5
Operational Capacity (MLD) (as per the latest data available with CPCB)	1900	140	300	24.5
Treatment Capacity Gap (MLD)	2295	241	186	12.5
Calculated EC (capital cost component for STPs) in Lacs Rs.	29662.50	2817.50	1435.00	0.00
Calculated EC (capital cost component for Conveyance System) in Lacs. Rs.	127372.50	13375.50	10323.00	693.75
Calculated EC (Total capital cost component) in Lacs Rs.	157035.00	16193.00	11758.00	693.75
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (Total Capital Cost Component) in Lacs Rs.	20000.00	10000.00	1000.00	693.75
Calculated EC (O&M Component in Lacs Rs./day)	459.00	48.20	37.20	2.50
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
Final EC (O&M Component) in Lacs. Rs./Day	20.00	10.00	5.00	2.50
Calculated Environmental Externality (Lacs Rs .Per Day)	2.0655	0.2049	0.1395	0.0094
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
Final Environmental Externality (Lacs Rs. Per day)	0.80	0.25	0.10	0.05

3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

It is known that estimated MSW generation is approximately 1.5 lakh MT/Day in India (MoHUA Report-2016). As per the principles of SWM Rules, 2016 and PWM Rules 2016, as amended in 2018, the total cost of Municipal Solid Waste management in a city/town includes cost for door to door collection, cost of segregation at source, cost for transportation in segregated manner, cost for processing of MSW and disposal through facility like composting, bimethanation, recycling, co-processing in cement kilns etc.

In view of above, it is estimated that the total cost of processing and treatment of MSW for a city having population size of 1 lakh and generating approximately 50 tons/day of MSW is Rs.15.5 Crores, including capital cost (one time) and O & M cost for one year. The expenditure for subsequent years would be only Rs. 3.5 crores/annum.

CPCB sponsored a survey to ascertain the status of municipal solid waste disposal in 59 cities/towns of India. The survey was conducted by the Environment Protection Training Research Institute (EPTRI), Hyderabad. As per the survey, it is estimated that solid waste generated in small, medium and large cities and towns is about 0.1 kg (Class-III), 0.3-0.4 kg (Class-II) and 0.5 kg (Class-I) per capita per day respectively. The committee opined that 0.6 kg/day, 0.5 kg/day and 0.4 kg/day per capita waste generation may be assumed for mega-cities, million-plus UAs/towns and Class-I UA/Towns respectively for calculation of environmental compensation purposes. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Waste Generation (kg. per person per day)	0.6	0.5	0.4	0.4
Waste Generation (TPD)	9809.90	880.14	350.79	200.31
Waste Disposal as per Rules (TPD) (<i>assumed as 25% of waste generation for sample calculation</i>)	2452.47	220.04	87.70	50.08
Waste Management Capacity Gap (TPD)	7357.42	660.11	263.09	150.23
Calculated EC (capital cost component) in Lacs. Rs.	17657.82	1584.26	631.42	360.56
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (capital cost component) in Lacs. Rs.	10000.00	1584.26	631.42	360.56
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
Final EC (O&M Component) in Lacs. Rs./Day	10.00	5.00	1.00	1.00
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
Final Environmental Externality (Lacs Rs. per day)	0.80	0.25	0.03	0.02

3.3 Action Plan for Utilization of Environmental Compensation Fund

EC levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules will be deposited in the same fund and will be utilized in the same manner as mentioned in para 1.4.1 of Chapter-I of this report.

3.4 Recommendations

1. The Committee recommended that to begin with, Environmental Compensation to be recovered from individuals/authorities in case of failure of preventing the pollutants being discharged in water bodies and failure to implement solid waste management rules may be calculated with the methodology described in the report.
2. If mixing of Bio-medical Waste or Hazardous Waste is found in Municipal Solid Waste than capital cost component of EC may be increased by a multiplication factor of 1.5.

3. In order to include deterrent effect for continuous violations, component of O&M and Environmental Externality in EC formula may be increased on exponential basis by 2, 4, and 8 times after every six-months, beyond the time prescribed by authority for ensuring complete treatment of sewage/waste of the city/town.

Chapter-IV: Environmental Compensation in Case of Illegal Extraction of Ground Water

4.1 Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of Shailesh Singh v/s Central Ground Water Board & Ors. (Original Application No. 327/2018) vide order dated 03/01/2019 (**Annexure-V**) directed Central Pollution Control Board (CPCB) that:

“CPCB may constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12/12/2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law.”

4.2 Constitution of the Committee

In compliance to Hon'ble NGT dated 03/01/2019, CPCB constituted a committee under the Chairmanship of Shri A. Sudhakar, DH, WQM-I Division with Shri P. K. Gupta, DH, IPC-VI, Shri Vishal Gandhi, Sc. D, UPC-I Division and Smt. Suniti Parashar, Scientist B, WQM-I Division as members. The committee was asked to deliberate on this issue and come up with draft formulation of mechanism to determine the Environmental Compensation for illegal extraction of ground water.

4.3 Methodology for Assessing Environmental Compensation

The committee discussed the issue on 07/02/2019, 07/03/2019 and 20/3/2019. The committee deliberated on the issue of Environmental Compensation to be recovered from individuals/industries such as domestic, packaging drinking water units, mining & infrastructure projects and industrial units in case of illegal extraction of ground water. The Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 were also discussed and based on this further formulation to levy Environmental Compensation has been evolved.

4.4 Ideology of Environmental Compensation w.r.to illegal extraction of ground water

Ground water is becoming an increasingly scarce resource because of its unabated and indiscriminate over-exploitation. Growth in ground water exploitation, however, has led to a steep fall in water table in several parts of the country. Use of ground water is becoming unsustainable day by day. The falling water table is a matter of special concern since it tends to reduce the accessibility of the resource to small and marginal farmers due to increase in costs of extractions.

Specific conditions applicable in Notified/Non-Notified areas for various users, as mentioned in Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 are given below:

For Notified Areas:

1. Permission to abstract ground water through any energized means will not be accorded for any purpose other than drinking water.

2. Central Ground Water Authority (CGWA) so far has notified 162 areas, in the country for the purpose of regulation of ground water development.
3. Regulation of Ground Water development in Notified areas is through District Administrative Heads assisted by Advisory Committees under the provisions of Section 4 of the Environment (Protection) Act, 1986.
4. In Notified areas, ground water use in individual houses, infrastructure complexes like group housing societies, hospitals, schools etc. and drinking water requirements of workers in industries can be allowed.
5. NOC for ground water withdrawal will be considered only if Water Supplying Department is not providing adequate water in the area/premises. Proof for this is to be produced from the concerned authority by the applicant.
6. For individual houses, the maximum diameter of the tube-well should be restricted to 4 inch only and the capacity of the pump should not exceed 1HP. For infrastructure projects, maximum diameter of the ground water abstraction structures should be restricted to 150 mm (6 inches) only and capacity of the pump should not exceed 5 HP.
7. Any violation of the above conditions will attract legal action under Section 15 of the Environment (Protection) Act, 1986.

For Non-Notified Areas:

NOC for ground water withdrawal will be considered for industries/infrastructure/packaging as per safe, semi critical, critical and over-exploited criteria.

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{GW}):

$EC_{GW} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Where water Consumption is in m^3/day and ECR_{GW} in $Rs./m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in **Annexure-VI**.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of EC_{GW} .

4.6 Environmental Compensation Rate (ECR_{GW}) for illegal use of Ground Water

The committee decided that the Environmental Compensation Rate (ECR_{GW}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{GW} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates (ECR_{GW}) for illegal use of ground water (ECR_{GW}) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 ECR_{GW} for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<2	2 to <5	5 to <25	25 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3			
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Minimum EC_{GW} =Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

4.6.2 ECR_{GW} for Packaged drinking water units:

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3			
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120
Minimum EC_{GW} =Rs 1,00,000/-					

4.6.3 ECR_{GW} for Mining, Infrastructure and Dewatering Projects

Sl. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./ m^3			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150
Minimum EC_{GW} =Rs 1,00,000/-					

4.6.4 ECR_{GW} for Industrial Units:

Sl. No.	Area Category	Water Consumption (m ³ /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200
Minimum ECR _{GW} =Rs 1,00,000/-					

For better understanding of implementation of ECR_{GW} policy, some example calculations are given below:

Example No. 1 (For drinking and domestic Use):

It is observed that a household in safe zone is extracting ground water illegally from past 2 year and 3 months with the help of 1 HP pump, dia 4 inches and head as 25 meter. It is assumed that the house-owner runs the pump for 0.5 hr/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 3 m³/hr

Daily Consumption = 3 x 0.5 = 1.5 m³

ECR_{GW} = 4 Rs./m³ (Please refer para 4.6.1)

EC to be levied = 4 x 1.5 = 6 Rs./day

Total time period = 820 days

Then, ECR_{GW} = 6 x 820

Calculated ECR_{GW} = 4,920 Rs.

EC_{GW} to be levied = 10,000 Rs. (minimum prescribed ECR_{GW}, please refer para 4.6.1)

Example 2 (For Industrial Units):

It is observed that an industry in critical zone is extracting ground water illegally from past 1 year with the help of 5 HP pump, dia 6 inches and head as 50 meter. It is assumed that the industry runs the pump for 3 hrs/day. What Environmental Compensation (EC_{GW}) will be charged to the owner?

Solution: Pump Yield (Please refer Annexure-VI) = 12 m³/hr

Daily Consumption = 12 x 3 = 36 m³/day

ECR_{GW} = 60 Rs./m³ (Please refer para 4.6.4)

EC to be levied = 60 x 36 = 2,160 Rs./day

Total time period = 365 days

Then, ECR_{GW} = 2,160 x 365

EC_{GW} = 7,88,400 Rs.

4.7 Relaxation

Central Ground Water Authority (CGWA) reserves to right to relax or interpret these mechanisms in case of any exigency or situation of National strategic importance, as per Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015.

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.
- Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC _{GW} as per prescribed method	District Collector, CGWA
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act
		SPCB/PCC under Air and Water Act

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 593/2017
[W.P. (Civil) No. 375/2012]

In the matter of

Paryavaran Suraksha Samiti & Anr.
Vs.
Union of India & Ors.

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Present: Applicant: Mr. Rohit Prajapati, Applicant in person
Amicus Curiae: Mr. Jai A. Dehadrai, Adv.
Respondent Nos. Mr. Nikh Rajan Shonkar, Adv. for State of
Kerala
Mr. Tarunvir Singh Khosar, Ms. Guneeet Khosar
Mr. Sandeep Mishra Adv. for GICTD
Mr. Anil Shrivastava Mr. Kishoraj Bawa and
Ms. Sujaya Bardhan, Adv. for State of
Arunachal Pradesh
Mr. Jigy Scurin, Ms. Seema Victor, Adv. for
Kerala State Pollution Control Board
Mr. Arjit Roy, Adv. for Assam Pollution Control
Board
Mr. Latahantem Roshmal R. Ms. Malham
Fahina, Adv. for State of Manipur
Mr. Nikhil Nayyar, Mr. Dharamajay Rajal, Adv.
for APFCB and TNPCB
Mr. Mukesh Verma, Adv.
Mr. Tarunvir Singh Khosar, Adv., Mr. Sandeep
Mishra and Ms. Guneeet Khosar, Adv.
Mr. Divyesh Jindal, LO for DPCC
Ms. Aruna Mathur, Mr. Avinash Arputham, Ms.
Shiraj Jeet and Ms. Anuradha Arputham, Adv.
for State of Sikkim
Mr. Raja Chatterjee, Mr. Piyush Baskalev, Ms.
Akshizandini Yadav, Adv. and Adv. for State of
WB
Mr. Edmund Rehan, AAC, Mr. K. Lathang Michael
and Ms. Brinethilum, Adv. for State of
Nagaland
Ms. Eostoli Sema, Adv. for State of Nagaland
and Pollution Control Board
Mr. M. Palharay and Mr. A.E. Panda, Adv. for
SPCB, Odisha
Ms. Dhruv Pal, Adv. for State of Gujarat
Ms. V.K. Shukla, Adv. for State of MP
Ms. Jayesh Gaurav, Adv. for R-47
Mr. Tapenjam Nomo Singh, Adv. for Meghalaya
Pollution Control Board
Mr. Shiksh Chandra and Mr. Ritesh Kumar
Sharma, Adv.
Mr. Gautam Singh and Mr. Shresh Alam, Adv.
for State of Bihar
Ms. Apurajita Mukharjee, Adv.
Ms. G. Indira, Adv. for UT of Andaman &
Nicobar
Mr. Balakrishna Shukla, Mr. Ritamish Prakash and
Mr. Rajkumar Maurya, Adv. for Ministry of
Environment, Forest and Climate Change
Ms. Puja Kalra, Adv. for SEHC & NDMC
Mr. Anil Grover, Adv., Mr. Rajul Khurana and
Mr. Michael Vij, Adv. for State of Haryana and
HSPCB

Ms. Yogmaya Agnihotri, Adv. and Ms. Prity, Adv. for CECB
 Ms. Sakshi Popli, Adv. for Ministry of Environment, Forest and Climate Change
 Mr. Shurodeep Roy, Adv. and Mr. Rituraj Biswas, Adv. for State of Tripura & Tripura Pollution Control Board
 Mr. Shashank Rajpal and Mr. Shakun S. Shukla, Adv. for State of Odisha
 Ms. Asha Nayar Basu and Ms. Aradhita Ghosh Mandal, Adv.
 Ms. Priyanka Sinha, Adv. for State of Jharkhand
 Mr. Rajul Shrivastav, Adv. for MPPCB
 Mr. Pradeep Misra and Mr. Daldeep Dhyan Adv. for UPPCB
 Mr. R. Rakesh Sharma and Mr. V. Mowli, Adv. for State of TN & TNPCB
 Mr. Shubham Bhalla, Adv.
 Mr. Shiv Mangal Sharma, AAG, Mr. Saunabh Rajpal, Mr. Adhiraj Singh, Ms. Shikha Sandhu and Mr. Vikramjeet Singh, Adv. for State of Rajasthan and Pollution Control Board
 Mr. G. M. Nawrooz, Adv. for State of J & K
 Mr. Divya Prakash Pande, Adv. For HPSPCB
 Mr. Manish Kumar, Adv.

Date and Remarks	Orders of the Tribunal
Item No. 12 August 03, 2018 A	1. This matter was taken by this Tribunal in furtherance to the orders of the Hon'ble Supreme Court dated 22.02.2017 <i>Paryavaran Suraksha Samiti Vs. Union of India</i> (2017) 5 SCC 326, establishment and functioning of ETPs/CETP/STPs. 2. Vide order dated 25.05.2017, Notice was issued to Central Pollution Control Board and all the States Pollution Control Boards/Committees and the Ministry of Environment, Forest and Climate Change. They were directed to file status-cum-compliance report in terms of the orders of the Hon'ble Supreme Court. Accordingly, various status reports have been filed. An affidavit has been filed by the Ministry of Environment, Forest and Climate Change dated 04th July, 2017 stating as follows: <i>"4. That the answering Respondent is engaged in policy formulation, prescribing standards and its implementation through the Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) for UTs. This Ministry has written to all SPCBs and PCCs as well as to CPCB to ensure compliance of the judgment of the Hon'ble Supreme Court and to submit detailed compliance report.</i>

	Item No. 12 August 03, 2018 A	5. That the CPCB has also followed up with all SPCBs and PCCs through letters and review meetings to ensure compliance of the aforementioned judgment and that the matter was also discussed in the 62nd Conference of the Chairmen and Member Secretaries of SPCBs and PCCs held on 27.06.2017. That 26 SPCBs/PCCs have submitted the compliance report, which has been summarized at Annexure-I. 6. That the CPCB has also carried out inspections of 17 categories of industries to verify compliance with its directions issued on online effluent/emission monitoring system and to cross-verify online results with manual sampling. During February-June, 2017, 64 industries were inspected and directions under section 5 of the Environment (Protection) Act, 1986 have been issued to 24 non-complying industries; 18 industries were complying; 8 were found closed and inspection reports of 14 industries are under process. 7. That the CPCB and NMCG through 11 technical institutions, inspected 751 industries located in the River Ganga main stem during March-April, 2017 to verify the status of installation and connectivity of industries discharging effluents as well as their compliance with the standards. Closure directions have been issued to 154 industries; show cause notices issue to 36 industries; 149 industries were found complying and direction issued to 91 self-closed Grossly Polluting Industries (GPI) to remain closed; 93 GPI units were found closed as per directions; 38 GPI units found operational in violation of closure directions and inspection reports of 190 industries are under process⁴. 3. We have heard learned Amicus Curiae Sh. Jai A. Dehadrai and the learned counsel for Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, various State Pollution Control Boards and the Pollution Control Committees. 4. Learned Amicus Curiae has drawn our attention to orders dated 04.07.2017, 18.09.2017 and 11.10.2017 of the Tribunal directing the State Pollution Control Boards to file a statement as to how many Industrial Units discharging trade effluents or causing emissions exist in the State, how many are having their own STPs, ETTPs and/or connected to Common Effluent Treatment Plant

	Item No. 12 August 03, 2018 A	(CETP), whether any such CETP or ETP or STP is properly functioning and treating the effluents as per prescribed limits or not. 5. Learned Amicus Curiae submitted that contamination of water due to industrial effluents can lead to various diseases and adverse consequences on the aquatic organism due to decreased level of oxygen. The use of technology can help reduction of adverse consequences. However, the best solution is to prevent pollution by soil conservation and proper disposal of toxics and chemicals which may include chemical recycling. 6. Having monitored the matter for the last more than one year on several dates, we are of the view that the matter requires continuous monitoring by statutory authorities as per directions which we proceed to issue today. (i) We direct the Central Pollution Control Board (CPCB) to forthwith prepare an action plan after looking into all the status reports. The action plans must have mechanism to ensure compliance or all the directions in the order of the Hon'ble Supreme Court. To enable this to be done, a Nodal officer must be identified to deal with the issue of CETPs/ETPs/STPs. (ii) A representative of the Ministry of Environment, Forest and Climate Change may be associated with the Nodal Officer of the CETP for monitoring. The Monitoring by the said two officers- the representative of the MoEF and the Nodal Officer of the CPCB must be held atleast once in a month and on the basis of such meeting and the feedback taken further follow up action must be taken and

	Item No. 12 August 03, 2018 A	appropriate directions issued. This process may be a continuous process. (iii) It must be ensured that STPs, CETPs and ETPs are functional and meet the requisite standards. (iv) There is already a direction in the above judgment under which 50% of the funds for the purpose are to be provided by the Central Government, 25% by the States and remaining 25% to be arranged by way of loans which is to be re-paid by the user industries. Local bodies and the States have duties as clearly stipulated in the judgment. There has to be online monitoring system by each State to display emission levels in public domain in terms of paragraph 17 of the order of the Hon'ble Supreme Court. (v) A report of the steps taken may be placed on the website of the Central Pollution Control Board atleast once in three months. Deficiencies if any may also be so displayed. (vi) The Central Pollution Control Board may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. Central Pollution Control Board may also assess and recover compensation for damage to the environment and the said fund be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the Central Pollution Control Board within three months from today. (vii) A compliance report in terms of the above order may be furnished to this Tribunal within four months from today by e-mail at filing.ngt@gmail.com.

	Item No. 12 August 03, 2018 A	(7) Proceedings are disposed of. However, the report received from the Central Pollution Control Board may be placed for consideration before this Tribunal on 04.09.2018. We place on record our appreciation for the services rendered by the learned Amicus Curiae. , CP (Adarsh Kumar Goel) , JM (Dr. Jawad Rahim) , JM (S.P. Wangdi) , EM (Dr. Nagin Nanda) 03.08.2018

Comments Received from Various RDs on Draft Report for Environmental Compensation

Annexure-II				
S. No.	Item	RD Kolkata	RD Vadodara	RD Bengaluru
1	Case-a, b & c	Bypassing of effluent/emission should be given special consideration. EC levied on ROG categories of industries should be on the basis of inspection by CPCB, complaint verification and routine inspection.	Instead of "Compensation", "penalty" word should be used. In case common facilities like CETPs, factor may be introduced based on member industries. Clarify the applicability of penalty in addition to closure directions for pro-longed and gross non-compliance.	RD Lucknow
2	Case-d, e & f	Higherrates for irreparable damages crop, soil, health etc. Leakages/spillage should have different compensation value.	It should be mentioned that instances d, e & f shall be dealt for environmental compensation in line with the polluter pays principle, besides of environmental penalty for cases a, b and c.	Committee Deliberations The Committee discussed that the points highlighted by RD Kolkata are already the part of environmental compensation. However, as mentioned by RD Vadodara, word "penalty" may be used for case a, b and c. For CETPs, a factor may be considered in future based on the capacity of the plant. Suggestions made by RD Kolkata and Vadodara has already been taken care. Concept of environmental compensation is based on the philosophy of "polluters pay" and for grievance injury to environment, compensation will be charged as per the assessment of remediation cost, on case to case basis.
3	Pollution Index (PI)			Committee suggested that to make the implementation of EC simple and easy, use of average PI may be considered for calculation of EC. As PI is based on the pollution load, suggestion of RDs are already taken care in the formula.
4	R-factor	Should be based on pollution load. For ex. Amount of BOD/DOx etc. discharged.	May be classified based on the contribution of pollution load based on quantity of effluent, concentration, emissions	May be as per the category of industry, for ex. Red-500, Orange-300, Green-100.
5	L-factor		May be redefined based on the features, activities involved and habitation.	L-factor may be covered in future as already indicated in the report.

S. No.	Item	RD Kolkata	RD Vadodara	RD Bengaluru	RD Lucknow	Committee Deliberations
6	Defining period of violations for which EC will be levied		Duration of violations needs more clarity.	For industry having DCEMS, no. of days may be counted based on the recorded data. Industry without DCEMS- based on break down of ETP/APCD, disturbance of power supply or any failure of auxiliary machineries w.r.t. control system.	May be clearly defined as the period between the day of violation observed and the day of compliance verified by CPCB/SPCB/PCC.	The committee agreed that period of violation for which EC may be levied will be the period between the day of violation observed and the day of compliance verified by CPCB/SPCB/PCC.
7	Repeated Violations		Some number of days may be specified after which the penalty amount may get a factor of 1.5 or 2.		Multiplying factor for repeated violations may be included. For ex. 1 st Repetition- 25% 2 nd Repetition- 50% 3 rd Repetition- 100%	For habitual offenders, higher amount of penalty/compensation may be charged in future.
8	Utilization of fund	An environmental damage assessment cell may be created. Expertise in the field may be achieved by involving scientist/engineers and providing them training in country/abroad.	Amount should not be utilized for a) Industrial inspections for compliance verification, b) Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network, c) Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology f) Funding to financially weaker municipalities for installation of STPs. The amount should be utilized solely for damage assessment, remediation of affected sites, orphan contaminated sites and creating awareness. The purpose should not get inclined towards revenue generation.			RD Vadodara suggested that amount should be utilized only for remediation purpose. However, committee discussed that the proposal for utilization of fund is prepared considering the other aspects (i.e. direct and indirect) for protection of environment, which include research, monitoring etc. Suggestion of RD Kolkata may be considered in future.

9	Others	Higher EC for non-installation of pollution control measures. Expected sources should have different scoring methodology based on their weightage.	Thus, the functional fabric of CPCB shall remain intact.			The committee discussed that CPCB is already taking appropriate action including closure direction against the industries found operating without pollution control measures.

Comments Received from Various Expert Institutions on the Report on Environmental Compensation

As per the Hon'ble NGT suggestion, CPCB has invited comments of 3 expert institution, namely, Centre for Science and Environment (CSE), Institute of Economic Growth (IEG) and The Energy Research Institute (TERI). The CPCB in-house committee on Environmental Compensation has deliberated on the comments and finalized the report accordingly. The Committee's deliberations are summarized in table below:

S. No.	Item	Comments from TERI	Comments of CSE	Comments of IEG	Committee's Deliberations
1	Cases d, e and f	Distinction between categories 'a, b, c' and 'd, e, f' is not clear. Case specific investigations should be minimized. Proposed cases deals separately with intentional and accidental cases but sometimes they are not easy to establish.	-	Why cases 'e' and 'f' are left for later remediation and study?	There may be a varied damage to the environment as considered in cases 'e' and 'f'. Such damage assessment requires detailed case specific study and remediation measures. Therefore, whenever such case comes into the notice, Environmental Compensation may be levied based on the detailed investigation made by Expert Institutions/Organizations.
2	R-factor	-	R-factor should be Rs. 1,000/day.	Why R-factor is kept as 250, although the value ranges between 100 to 500?	In the Environmental Compensation policy, average value of the R-factor as 250 is recommended, keeping in view both its practicability as well as to make it significantly deterrent, which may be further revised in future.
3	L-factor	-	L-factor should be based on the population density of surroundings, instead of population of the nearby city/town. For critically polluted areas/ ecologically fragile areas LF should be considered as 2.	For nearby city, having population less than 1 million, the LF is 1. This implies that we care only for populated regions only. Industries located in critically polluted and ecologically fragile area should be closed down.	Population density for surrounding of industrial units will be complex because it will vary depending on area used in calculation of population density as industrial units are generally away from population. More weightage is given to the higher population exposure to the risk. In case the industry is located in the city of population less than one million than the LF Factor will be 1. Depending on the local environmental conditions, the restrictions on expansion and modernization of industries in critically polluted areas are imposed as per the prevailing policy of the Government of India. Similarly, industries in ecologically fragile areas are permitted after careful examination, as per prevailing policy of MoEFCC/SPCB. The Committee agreed that for notified ecologically fragile areas, LF may be considered as 2. However, LF for critically polluted areas may be explored in future.

S. No.	Item	Classification of industries should be based on profit/turnover basis.	Comments of CSE	Comments of IEG	Committee's Deliberations
4	S-factor		S-factor should be based on the turnover of the industrial unit.	-	Presently industrial units are classified into small, medium and large category (MSME Act, 2006) based on the data of assets/infrastructure available with them. The data for profit/turnover of industrial units are not available with SPCBs/PCCs and S-factor based on profit/turnover will complicate the procedure for calculation of EC. This may be considered in future when SPCBs/PCCs will have such type of data.
5	Level of non-compliance	Pollution Index does not measure the level of pollution. Further, averaging PI eliminates the variation in the nature/ impact of pollution that PI tries to capture. Further, the Red Category itself is too wide and some sort of sub-classification should be undertaken. The rate of the penalty should increase with the period of violation. The penalty should increase exponentially in case of repeated violations. The objective should be that units should choose to shut down operations when violations cannot be brought under control in the specified time.	For different level of non-compliance such as gross, moderate and low, a factor for 'intensity of violation', IV-factor should be incorporated in the formula.	-	Pollution Index (PI) itself covers the potential of environmental pollution as its calculation considers variation in pollution load. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. As PI is not available for all the industrial sectors, calculating PI for rest of the sectors will delay the processing. Therefore, for calculating the Environmental Compensation average PI as 80, 50 and 30 may be used for Red, Orange and Green category of industries, respectively. To keep the formula simple for better implementation, the IV factor may not be considered as there are different environmental parameters such as environmental standards and for each standard calculation of level of violation and its weightage will be a tedious task, which may bring difficulty in implementation of EC concept. The Committee has agreed that in order to include deterrent effect for repeated violations, EC may be increased on exponential basis, i.e. by 2, 4 and 8 times on each similar violation. Further, if the violator continues its operations beyond 3 months then EC may be increased by 2, 4 and 8 times for 1st, 3rd and 4th quarter, respectively. Besides EC, industry may be prosecuted or closure directions may be issued, whenever required. EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts. Scheme of infrastructure augmentation of Urban Local Bodies (ULBs) / capacity building of SPCBs/PCCs is already covered in the report. Further, schemes such as incentives to regulators where no violations are observed and incentives to public for reporting violations may be considered separately.
6	Utilization of fund	Funds may be utilized for building monitoring and enforcement capacity of SPCBs and strengthening the pollution compliance especially in the MSME sector.	-	Incentives to regulators where no violations are observed and incentives to public for reporting violations may be provided.	

S. No.	Item	Comments of CSE	Comments of IEG	Committee's Deliberations
7	GRAP	-	Size of the construction sites more than 20,000 sqm. area are considered for EC. Although, small sites cumulatively impact significantly. Illegal dumping of municipal solid waste regardless of the place should be penalized.	As per the EIA Notification, 2006, building construction projects more than 20,000 sqm. area are required to have environmental clearance, therefore, the same cut-off is maintained here. Issue of illegal dumping of municipal solid waste is being covered in separate report of EC.
8	Others: (a)	Severity of violations should be measured in terms of hours of violation because for some pollutants even a few hours of violation can have serious environmental and health consequences. This would require continuous monitoring of stacks, which is not the case presently for most units. Therefore, continuous monitoring should be implemented urgently, to begin with for all red and orange categories.	-	Currently, online continuous effluent/emission monitoring system (OCEMS) is installed in only in 17 categories of highly polluting industries and some other industrial sectors. Further, in current practice the compliance of industries is only verified by physical monitoring and compensation may be imposed based on the manual testing. The idea of measurement of violation on hourly basis may be considered in future, when OCEMS is widely installed and included in policy.
	(b)	CETP should be categorized under Red Category of Industries. Some sub-classification should be undertaken under red categories of industries.	-	CETPs are already categorized under Red Category of Industries
	(c)	Based on the spirit behind the proposed change, it should therefore be called an "environmental penalty" rather than "environmental compensation".	-	The power of imposing "Penalty" lies in the jurisdiction of the Hon'ble Courts and NGT only. The CPCB is empowered to levy environmental compensation by the Hon'ble NGT in its order dated 03.08.2018 (OA No.593/2017). Therefore, term "Environmental Penalty" is avoidable.

Item Nos. 01 & 02

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHIOriginal Application No. 125/2017
(M.A. No. 1337/2018)

With

Original Application No. 217/2017
(M.A. Nos. 761/2017, 1073/2017,
1098/2017 & 1471/2017)

Court on its own Motion

Versus

Applicant(s)

State of Karnataka

Respondent(s)

With

D. Kupendra Reddy

Versus

Applicant(s)

State of Karnataka

Respondent(s)

Date of hearing: 06.12.2018

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN RANDA, EXPERT MEMBER

Original Application No. 125/2017
(M.A. No. 1337/2018)

For Applicant(s):

Mr. Bhanu Pareek, Sr. Advocate and Mr. Sarvesh Jain,
Advocate for impleaded applicant - Baruna Bengaluru
Foundation
Mr. Vikram Hegde, Advocate for impleaded applicant

For Respondent(s):

Mr. Devraj Ashok, Advocate
Mr. Rajkumar, Advocate and Ms. Sonia, LA
Ms. Nidhi Mehrotra, Advocate

Original Application No. 217/2017
(M.A. Nos. 761/2017, 1073/2017,
1098/2017 & 1471/2017)

For Applicant(s):

Ms. Guneet Khehar, Mr. Tarunvir Singh Khehar, Mr.
P. Ramaprasadh and Mr. Sandeep Mishra, Advocates

For Respondent(s):

Dr. Abhishek Atrey, Advocate
Mr. Rajkumar, Advocate and Ms. Sonia, LA

ORDER

1. The issue for consideration in the two matters, one initiated by the Tribunal on its own motion and the other filed by an individual relates to contamination of water bodies at Bengaluru - Bellandur lake, Agara lake and Varthur lake *inter-alia*, on account of discharge of untreated sewage and other effluents from

their performance should be recorded and considered favourably or otherwise for their career progression.

xv. Similar exercise as (xiv) may be undertaken to identify officers responsible for failure in the past. Such exercise may be completed within three months from today.

xvi. Since failure of preventing the pollutants being discharged in water bodies (including lakes) and failure to implement solid and other waste management rules are too frequent and widespread, the CPCB must lay down specific guidelines to deal with the same, throughout India, including the scale of compensation to be recovered from different individuals/authorities, in addition to or as alternative to prosecution. The scale may have slabs, depending on extent of pollution caused, economic viability, etc. Deterrent effect for repeated wrongs may also be provided.

xvii. MoEF&CC may specify limit for phosphorus in soaps and detergents to prevent damage to the environment and public health.

27. The above amount in the present case has been determined having regard to the estimated cost of setting up of STPs, based on the data available, which has been assessed with the assistance of the learned Counsel for the parties.

28. We have nominated Justice Santosh Hegde on information being provided during the hearing that he is agreeable to undertake the above job.

29. Justice Hegde will be entitled to a token honorarium of Rs. 2.5 Lakh per month from the date he assumes the charge. Justice Hegde will be entitled to assistance of persons of his choice for which remuneration will be paid by the SPCB, Karnataka as may be determined by Justice Hegde.

Item Nos. 1 to 11

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 176/2015
(M.A. No. 1332/2015)
&
Original Application No. 59/2012
(M.A. No. 34/2016 & M.A. No. 190/2016)
&
Original Application No. 108/2013
(M.A. No. 489/2015)
&
Original Application No. 179/2013
(M.A. No. 866/2014 & M.A. NO. 644/2015)
&
Appeal No. 67/2015
(M.A. No. 652/2015)
And

Original Application No. 484/2015
(M.A. No. 155/2017, M.A. No. 567/2017
& M.A. No. 927/2017)
And

Original Application No. 327/2018
(M. A. No. 1282/2018)
And

Original Application No. 115/2017
(M.A. No. 442/2017)
And

Original Application No. 411 of 2018
And

Original Application No. 613/2017
And

Original Application No. 614/2017

Shailesh Singh

Versus

Respondent(s)

Hotel Holiday Regency, Moradabad & Ors.
With

Applicant(s)

Legal Aid, National Green Tribunal Bar Association

Versus

Applicant(s)

NCT of Delhi & Ors.

Respondent(s)

With

Raj Hans Bansal

Applicant(s)

Versus

Ministry of Water Resources & Ors.

Respondent(s)

With

Apex Chambers of Commerce and
Industries of N.C.T. of Delhi & Ors.

Applicant(s)

Versus

Govt. of NCT Delhi & Ors.

Respondent(s)

With

Vikrant Tongad

Applicant(s)

Versus	
Union of India & Ors.	Respondent(s)
With	
Shailesh Singh	Applicant(s)
Versus	
Hotel The Oberoi Amarnagar & Ors.	Respondent(s)
With	
Shailesh Singh	Applicant(s)
Versus	
Panchsheel Buildtech Pvt. Ltd. & Ors.	Respondent(s)
With	
Shailesh Singh	Applicant(s)
Versus	
Central Ground Water Board & Ors.	Respondent(s)
With	
M/s A-One Mineral Water Industry	Applicant(s)
Versus	
Central Ground Water Authority & Ors.	Respondent(s)
With	
Mohd. Javed Asghar	Applicant(s)
Versus	
M/s Upper Ganges Sugar and Industries Ltd. (Distillery Unit) & Ors.	Respondent(s)
With	
Mohd. Javed Asghar	Applicant(s)
Versus	
State of U.P. & Ors.	Respondent(s)

Hearing concluded on: 18.12.2018

Order uploaded on: 03.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDE, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Raj Pawani, Senior Advocate and Mr. Rahul Choudhary, Advocate (In O.A. Nos. 59/2012 & 108/2013)
Ms. Preeti Singh, Mr. S. Porwal, Mr. Shivam Jaiswal, Advocates (In O.A. Nos. 176/2013, 484/2015, 327/2018 & 115/2017)
Mr. Amrendra Kumar Dubey, Advocate (O.A. No. 411/2018)

For Respondent (s): Ms. Sakshi Popli, Advocate for DJB (O.A. No. 59/2012)
Mr. Sumet Pushkarna, Mr. Devanshu, Advocates with Mr. Sudhir Chauhan, E.E., Delhi Jal Board (O.A. No. 108/2013)
Mr. Ajay Jain, Advocate for GNCTD
Mr. Ardhendumsuli Kumar Prasad, Mr. Shashank Saxena, Ms. Diksha Gera, Mr. Amritesh Raj, Advocates for CGWA
Mr. Pradeep Mishra, Mr. Daleep Dhyani, Advocates for UPPCB
Ms. Sakshi Popli, Advocate for NDMC
Mr. Amit Tiwari, Mr. Rohit Pratap Singh, Advocates for State of UP

appropriate mechanism can be introduced consistent with the needs of environment.

29. The MoEF&CC is directed to constitute an Expert Committee by including representatives from IIT Delhi, IIT Roorkee, IIM Ahmedabad, CPCB, NITI Ayog and any other concerned agency or department to examine the issue of appropriate policy for conservation of ground water with a robust institutional mechanism for surveillance and monitoring with a view to enhance access to ground water for drinking purposes in OCS areas by way of appropriate replenishment practices which can be properly accounted and measured for as well as to sustain the floodplains of rivers in terms of e-flows and other water bodies. The MoEF & CC and MoWR may finalize the issue of subject remain *inter-se* with regard to ground water reserve and its quality.

30. The Committee may be constituted in two weeks and report of the Committee may be furnished to the MoEF &CC and this Tribunal in two months by e-mail at ngt.filing@gmail.com.

31. The Committee may also indicate the projection of its impact study in light of projected data for the next 50 years (in phased manner with action plan for each decade). Thereafter, fresh guidelines be issued by the concerned Ministry and the report furnished to the Tribunal on or before 30.04.2019.

32. The CPCB may constitute a mechanism to deal with individual cases of violations of norms, as existed prior to Notification of 12.12.2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per

law. All the matters relating to illegal extraction of ground water by individuals are disposed of with these directions.

33. The Expert Committee report, the new policy and challenge to orders of authorities, if any, will be considered on the next date.

The matter be put up for above consideration in the first week of May, 2019.



CRITERIA TO CALCULATE WATER CONSUMPTION**Table 1: Discharge of 4" Dia and 1 HP Pump**

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	25	50	3
2	43	40	2.4
3	59	30	1.8
4	69	20	1.2
5	77	10	0.6

Table 2: Discharge of 4" Dia and 2 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	60	50	3
2	98	40	2.4
3	124	30	1.8
4	141	20	1.2
5	165	10	0.6

Table 3: Discharge of 6" Dia and 3 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	17	200	12
2	29	175	10.5
3	41	150	9
4	50	130	7.8
5	62	100	6

Table 4: Discharge of 6" Dia and 5 HP Pump

Sl. No.	Depth (Meter)	Discharge	
		LPM	m ³ /hr
1	26	225	13.5
2	50	200	12
3	70	175	10.5
4	86	150	9
5	92	140	8.4

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File No: CP-20/33/2021-UPC-II-HO-CPCB-HO

Dated: 21-12-2022

To,

All PIBOs/PWPs

Sub: Directions under Section 5 of the EPA, 1986 regarding provision of GST invoice of transactions related to plastic packaging by Producers / Importers/ Brand owners (PIBOs) and Plastic Waste Processors (PWPs)

1. Whereas, Guidelines on Extended Producer Responsibility (hereinafter "EPR Guidelines") for Plastic Packaging were notified by MoEF&CC on February 16, 2022 in Schedule — II of 4th amendment of Plastic Waste Management Rules, 2016.
 - 1.1. Section 4 of the EPR Guidelines provides that, "The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: - (i) Producer (P) of plastic packaging; (ii) Importer (I) of all imported plastic packaging and/ or plastic packaging of imported products; (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.; and (iv) Plastic Waste Processors".
 - 1.2. Section 6.1(a) of the EPR Guidelines provides that, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO); (iv) Plastic Waste Processor (PWP) engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting".
 - 1.3. As per Section 6.6 of the EPR Guidelines while registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.
 - 1.4. Section 7 of the EPR Guidelines provides further details for calculations of Extended Producer Responsibility (EPR) Targets to be fulfilled by the Registered PIBOs.
 - 1.5. Section 10.3 of the EPR Guidelines, Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase

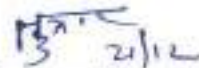
including category—wise quantity purchased, shall be maintained separately by Brand Owner; and

- 1.6. Section 10.4 of the EPR Guidelines **provides that** "The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4(iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross—check the declaration of transactions among Producers, Importers & Brand—Owners.
- 1.7. As per section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by **Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.**
- 1.8. Section 11.5 of the EPR Guidelines, "Registered plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations".
- 1.9. Section 11.6 of the EPR Guidelines provides that, the pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. **The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.**
- 1.10. **Section 11.7 of the EPR Guidelines provides that,** The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand—Owners or Local authorities, as applicable, based upon agreed modalities. **Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.**
- 1.11. Section 12.1 of the EPR Guidelines, **Central Pollution Control Plastic Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Waste Management Rules, 2016; and**
2. In view of the above mentioned provisions of EPR Guidelines, it is observed that verified details of all plastic waste/ packaging transactions between PIBOs & PWPs are required for fool proof method of calculation of EPR Target of PIBOs, cross checking of transactions between PIBOs as well as generation of EPR

Certificates by PWPs (Recycling& EOL) and PIBOs (Use of Recycled Plastic & Reuse (Cat I packaging)).

3. As per Section 9 of the EPR Guidelines, Environment Compensation (EC), as applicable shall be levied by CPCB/SPCB/PCC on PIBOs for the non-fulfilment of their EPR targets, responsibilities and obligations in these guidelines in accordance with EC Guidelines framed by CPCB. EC, @ Rs.5000/— per ton is to be levied for shortfall in EPR target on defaulting PIBOs, as per EC Guidelines framed by CPCB.
4. It is observed that non-fulfilment of EPR Targets by PIBOs not only have huge financial implications but also have severe adverse environmental impact.
5. GST Invoice provides verified details of all transactions (sales/purchase) including that related to plastic waste /packaging transactions by PIBOs/PWPs and Section 10.3 & 10.4 of the EPR Guidelines mandate PIBOs to provide details of sales & procurement of plastic packaging. Further, GST details are to be incorporated in the Certificates generated by PWPs and accordance with Section 11.7 of the Guidelines.
6. As per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importer and Brand—owners (PIBOs) & Plastic Waste Processors (PWPs). The portal is available at <https://cpcbepplastic.in/>
7. The EPR portal has provision for cross validation of transactions between PIBOs/PWPs as well as auto—generation of EPR target of successive years based on real time capture of procurement / sales of plastic packaging of preceding years.
8. The EPR Portal has provision for generation of EPR Certificates based on the actual sales figures of PWPs /PIBOs (as applicable). The portal also has provision of transfer of certificates between PWPs/PIBOs (as applicable).
9. The Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016 (hereinafter "PWM Rules"), in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016.
10. In the light of the provisions mentioned in above paragraphs and in continuation of the provisions made under PWM Rules, 2016 and in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman CPCB, all PIBOs and PWPs are hereby directed to upload GST E-invoice details of all transactions (sales /purchase) related to plastic packaging and plastic waste, as per requirement, on the centralized EPR Portal for ensuring compliance of the provisions as contained in the Guidelines on Extended Producer Responsibility for Plastic Packaging which have been notified by MoEF&CC on February 16, 2022 in Schedule — II of 4th amendment of Plastic Waste Management Rules, 2016.

11. All concerned are hereby directed to take immediate necessary action for the compliance of aforesaid directions, failing which action shall be initiated against the PIBOs/PWPs, which are found in non-compliance of the provisions of aforesaid Directions.
12. This circular shall come into force with immediate effect.


(Tanmay Kumar)
Chairman
CPCB Dy.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No. CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1)

26.10.2023

To,

The Chairman
Gujarat Pollution Control Board
Paryavan Bhavan, Sector 10- A
Gandhinagar – 382 010

Sub: Directions under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule – II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule – II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as "EPR Guidelines"); and

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting; and

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines" and

WHEREAS, CPCB developed the Standard Operating Procedure (SOP) for registration of PWP's on March 15, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

WHEREAS, as per Section 11.2 of EPR Guidelines, "The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board; and

WHEREAS, as per Section 11.5 of the EPR Guidelines, "Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers,

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Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners; and

WHEREAS, as per Section 11.7 of the EPR Guidelines, *"The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal "*; and

WHEREAS, as per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

WHEREAS, CPCB has developed the mechanism for Generation & Transfer of EPR Certificates by PWPs (as given in the Guidance Manual developed by CPCB) on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19, 2022; and

WHEREAS, Registration of PWPs by SPCBs/PCCs is on the basis of information provided online by PWPs on the EPR Portal which includes details of plant and machinery (processing capacity, production capacity, power rating, etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc.; and

WHEREAS, as per clause 4(iv) of SOP *"Physical Audit of the PWP to be completed by SPCB/PCC within 30 days of grant of Registration. The PWP shall be able to issue certificates to PIBOs post conduction of Audit and validation of its facilities by the SPCB/PCC"*; and

WHEREAS, in accordance with aforesaid clause of SOP, upon grant of registration to PWP, SPCB/PCC are required to physically verify details of plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc. as per the checklist provided on EPR portal for the purpose; and

WHEREAS, CPCB has developed the Guidance manual for operating Centralized EPR Portal which includes details of procedure for Registration of PIBOs/PWPs, Generation & Transfer of EPR certificates etc., which was made available on EPR portal. Several training sessions/meetings were also conducted with SPCBs/PCCs/Industrial Associations/PWPs and other stakeholders in which inspection requirements/procedures for grant of approval of physical verification of PWPs to be followed by SPCBs/PCCs were covered. SPCBs/PCCs were required to upload approval status of Physical verification of PWPs on the EPR portal following these procedures; and

WHEREAS, CPCB vide directions dated 10.03.2023 and 04.07.2023 reiterated that all SPCBs/PCCs to complete physical verification of all registered PWPs in their jurisdiction within the stipulated time frame to enable the PWPs to generate EPR certificates within the timelines stipulated in EPR guidelines; and

WHEREAS, CPCB vide directions dated 21.12.2022 had directed all PWP's to upload GST E-Invoice of all transactions (sales/ purchase) related to processing of plastic packaging & plastic waste on the EPR Portal; and

WHEREAS, viewing rights of the PWP dashboard have been provided to the officials of SPCBs/PCCs to monitor the PWP operations including procurement, production, sale and Certificate generation & transfer by PWP Units registered in their jurisdiction and the same was communicated during the training sessions for SPCBs/PCCs conducted by CPCB for the purpose; and

WHEREAS, Section 12.4 of the EPR Guidelines provides that "*Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action*"; and

WHEREAS, random sample audit of M/s. Asha Recyclean India Private Ltd., Vadodara (plastic waste recycler) was conducted by CPCB on September 01, 2023 in accordance with Clause 12.4 of the EPR Guidelines; and

WHEREAS, M/s Asha Recyclean India Private Ltd was registered with Gujarat SPCB on 23.09.2023 followed by physical verification of the Unit and uploading approval thereto by GPCB on 27.06.2023 on the EPR portal; and

WHEREAS the following observations were made by the CPCB officials during aforesaid audit:

- a. The plastic waste processing capacity of the Unit is 12000 Tonnes per Annum (TPA), as registered by Gujarat Pollution Control Board (GPCB) and CTO/CTE issued. The plant processing capacity as per the plant machinery and process flow diagram given in the application form is 500 TPA. The audit team found plant machinery corresponding to 500 TPA installed and commissioned in the Unit. Further the audit team found processing capacity of plant machinery to be 518 TPA (considering the plant is operated for 24 hrs for 300 days) instead of 12000TPA as per the trial run conducted by the Unit during which the plant was run at full capacity. The plant machinery corresponding to the balance registered capacity of 11418TPA was neither declared on the EPR portal nor found to be installed and commissioned in the Unit by the Audit team.
- b. The Unit has generated EPR Certificates of the order of 12000 Tonnes and transferred EPR Certificates of 11400 value to Producers/Importers/Brand Owners (PIBOs). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, invoices were verified and it has been observed that all verified invoices have been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
- c. No relevant information as stated below were made available to verify processing of 12000 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:

- i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
 - ii. Electricity consumption (Electricity bill)
 - iii. Procurement of additives required for processing plastic waste
 - iv. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
- d. Only 8 workers were available in the Unit as against 30 reported in the application form. It was further observed that as per the records in voucher outward register maintained by the Security personnel, only 310.78 T of the product has been dispatched to various parties during the period January- August 2023.

In view of the above, it is observed that EPR Certificates of the value of 11,482 tonnes have been generated by the Unit in excess of its actual processing capacity and the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information. The Unit has obtained registration and generated the said EPR certificates of 11,482 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regards. The process of generation of EPR Certificates by the Unit was also not monitored by GPCB, despite being the enforcing agency notified under the PWM Rules and having provision of viewing the PWP dashboard on the EPR portal.

WHEREAS, as per Section 11.4 of the EPR Guidelines "*In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year*"; and

WHEREAS, as per Section 11.6 of the EPR Guidelines "*The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise*"; and

WHEREAS, as per Section 13.1 of the EPR Guidelines "*The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016*"; and

WHEREAS, as per Rule 18 of PWM Rules "*The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board*"; and

WHEREAS, as per the EC Regime framed by CPCB in 2022, Environmental Compensation is to be levied on PWP @ Rs. 5000/- per ton of plastic waste misreported for quantity of plastic procured and EPR certificate generated after following due legal procedure⁶; and

NOW, THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) vide Notification No. S.O.730 (E) dated July 10, 2002 notified as per provisions of Section 5 of the Environment (Protection) Act, 1986, following directions are issued for compliance:

1. To conduct detailed enquiry as to how physical verification of the Unit M/s. Asha Recycleclean Ltd was approved by GSPCB on the EPR portal, in view of the gross violations observed by the Audit team, as above, and also as to why the process of generation of EPR Certificates was not monitored by GSPCB.
2. To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (1) above
3. To immediately take the following actions against the afore-mentioned PWP Unit Namely M/s. Asha Recycleclean India Private Ltd (Reg. No.: PR-23-GUJ-09-AAUCA2923P-22)
 - i. To suspend the consent/authorization/registration issued to the Unit with immediate effect and issue show cause notice for debarring the Unit from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for the revocation of the consent/authorization/registration issued to the Unit;
 - ii. To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" (https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf) and Unit be directed to deposit the same in the designated Escrow Account, created by the GPCB for the purpose.
 - iii. To take necessary action against every Unit as per applicable law as the Units have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by GPCB regarding these units should act as a deterrent for other Units in committing such violations.
4. To take immediate necessary actions to improve upon the system of grant of registration within GPCB, monitoring and enforcement thereto ensuring compliance of the Plastic Waste Management Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:
 - i. Inspection of all processing facilities of Registered PWPs in your jurisdiction within a fortnight from the issue of these Directions and to confirm that the Processing capacity as per the Registration granted to units is in conformity with the actual facilities provided in each Unit. All other information provided in the online application form are also to be revalidated by GPCB.

- ii. Regular monitoring of EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements prescribed in the CPCB guidance manual including uploading of GST E-invoice corresponding to the sales of finished products on the EPR Portal.
5. To take all necessary steps to ensure that every Unit henceforth complies with all conditions including generating GST E-invoice for all sales of finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit.

You are, hereby, directed to take necessary action immediately for ensuring compliance of the aforesaid directions and submit action taken report to this office within 10 days from the date of issuance of this direction.

M. K. C.
26/11/23
(Tanmay Kumar)
Chairman



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MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1)

26.10.2023

To,

The Chairman
Karnataka State Pollution Control Board
Parisara Bhavana, No.49,
Church Street, Bengaluru - 560001

Sub: Directions under Section 5 of the EPA, 1986, regarding compliance of various provisions under Schedule – II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule – II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as "EPR Guidelines"); and

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting"; and

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines"; and

WHEREAS, CPCB developed the Standard Operating Procedure (SOP) for registration of PWP's on March 15, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

WHEREAS, as per Section 11.2 of EPR Guidelines, "The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board"; and

WHEREAS, as per Section 11.5 of the EPR Guidelines, "Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road

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construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners"; and

WHEREAS, as per Section 11.7 of the EPR Guidelines, *"The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal "; and*

WHEREAS, as per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

WHEREAS, CPCB has developed the mechanism for Generation & Transfer of EPR Certificates (as given in the Guidance Manual developed by CPCB) by PWPs on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19, 2022; and

WHEREAS, Registration of PWPs by SPCBs/PCCs is on the basis of information provided online by PWPs on the EPR Portal which includes details of plant and machinery (processing capacity, production capacity, power rating, etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc.; and

WHEREAS, as per clause 4(iv) of SOP *"Physical Audit of the PWP to be completed by SPCB/PCC within 30 days of grant of Registration. The PWP shall be able to issue certificates to PIBOs post conduction of Audit and validation of its facilities by the SPCB/PCC"; and*

WHEREAS, in accordance with aforesaid clause of SOP, upon grant of registration to PWP, SPCB/PCC are required to physically verify details of plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc. as per the checklist provided on EPR portal for the purpose; and

WHEREAS, CPCB has developed the Guidance manual for operating Centralized EPR Portal which includes details of procedure for Registration of PIBOs/PWPs, Generation & Transfer of EPR certificates etc., which was made available on EPR portal. Several training sessions/meetings were also conducted with SPCBs/PCCs/Industrial Associations/PWPs and other stakeholders in which inspection requirements/procedures for grant of approval of physical verification of PWPs to be followed by SPCBs/PCCs were covered. SPCBs/PCCs were required to upload approval status of Physical verification of PWPs on the EPR portal following these procedures; and

WHEREAS, CPCB vide directions dated 10.03.2023 and 04.07.2023 reiterated that all SPCBs/PCCs to complete physical verification of all registered PWPs in their jurisdiction within the stipulated time frame to enable the PWPs to generate EPR certificates within the timelines stipulated in EPR guidelines; and

WHEREAS, CPCB vide directions dated 21.12.2022 had directed all PWP to upload GST E-invoice of all transactions (sales/ purchase) related to processing of plastic packaging & plastic waste on the EPR Portal; and

WHEREAS, viewing rights of the PWP dashboard have been provided to the officials of SPCBs/PCCs to monitor the PWP operations including procurement, production, sale and Certificate generation & transfer by PWP Units registered in their jurisdiction and the same was communicated during the training sessions for SPCBs/PCCs conducted by CPCB for the purpose; and

WHEREAS, Section 12.4 of the EPR Guidelines provides that "*Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action*"; and

WHEREAS, random sample audit of M/s Enviro Recycle Pvt Ltd., Ram Nagar, Karnataka (plastic waste recycler) was conducted by CPCB on August 30, 2023 in accordance with Clause 12.4 of the EPR Guidelines; and

WHEREAS, M/s Enviro Recycle Pvt Ltd, was registered with Karnataka State Pollution Control Board (KSPCB) on 25.04.2023 followed by physical verification of the Unit and uploading approval thereto by KSPCB on 29.03.2023 on the EPR portal; and

WHEREAS, the following observations were made by the CPCB officials during the aforesaid audit:

- a. The plastic waste processing capacity of the Unit is 350000 Tonnes per Annum (TPA), as registered by Karnataka State Pollution Control Board (KSPCB) and Consent to Establish and Consent to Operate had been issued to the Unit. As per the Audit team observations, one double shredder machine (manual feeding to shredder), four washers (two washers in series), two driers, one agglomerator and one extruder machine were installed in the plant but the same were not in operation as Electricity and water connection had not been provided to the plant machinery; electrical and civil works were in progress during the Audit. The Unit could not perform/demonstrate trial run to assess the processing capacity, as per the CPCB Audit team directions. Further, the machinery placed in the plant is not in conformity with the plant machinery declared in the application form. The plant machinery corresponding to the registered capacity of 350000 TPA was not found to be installed/commissioned in the Unit by the Audit team.
- b. The Unit has generated EPR Certificates of the order of 350000 Tonnes and transferred EPR Certificates of 348500 Tonnes value to Producers/Importers/Brand Owners (PIBOs). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, all invoices have been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.

- c. No relevant information as stated below were made available to verify processing of 350000 tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:
 - i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
 - ii. Procurement of additives required for processing plastic waste
 - iii. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
- d. The geotagged photographs /video of the plant uploaded with the application are not in conformity with the actual observations during the Audit, indicating that fabricated photographs had been uploaded with the application. It is observed that the same was also not checked & verified during the Physical verification by SPCB.
- e. The Consent to Establish (27.2.23) and Consent to Operate (7.3.23) have been granted in quick succession within a gap of seven days. It is not clear as to how the Unit, which is a large-scale Unit, was established within seven days' time. It was also observed that rental agreement of the Unit was signed only on 01.2.2023.
- f. ETP of the plant was found to be under construction during the Audit, despite the fact that CTO has been granted to the Unit by KSPCB.
- g. Only four workers were available in the Unit as against 74 reported in the application form

In view of the above, it is observed that EPR Certificates of the value of 3,50,000 Tonnes have been generated by the Unit whereas the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information for the same. The Unit has obtained registration and generated the said EPR certificates of 3,50,000 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regard. The process of generation of EPR Certificates by the Unit was also not monitored by KSPCB, despite being the enforcing agency notified under the PWM Rules and having provision of viewing the PWP dashboard on the EPR portal; and

WHEREAS, as per Section 11.4 of the EPR Guidelines "*In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year*"; and

WHEREAS, as per Section 11.6 of the EPR Guidelines "*The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise*"; and

WHEREAS, as per Section 13.1 of the EPR Guidelines "*The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic*

audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016"; and

WHEREAS, as per Rule 18 of PWM Rules " *The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board*"; and

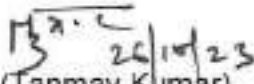
WHEREAS, as per the EC Regime framed by CPCB in 2022, Environmental Compensation is to be levied on PWP @ Rs. 5000/- per ton of plastic waste misreported for quantity of plastic procured and EPR certificate generated after following due legal procedure"; and

NOW, THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) vide Notification No. S.O.730 (E) dated July 10, 2002 notified as per provisions of Section 5 of the Environment (Protection) Act, 1986, following directions are issued for compliance:

1. To conduct detailed enquiry into the issue of CTE and CTO and also as to how physical verification of the Unit M/s Enviro Recycle Pvt Ltd was approved by KSPCB on the EPR portal, in view of the gross violations observed by the Audit team, as above, and also as to why the process of generation of EPR Certificates was not monitored by KSPCB.
2. To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (1) above.
3. To immediately take the following actions against the afore-mentioned PWP Unit namely M/s Enviro Recycle Pvt Ltd (Reg. No.: PR-25-KAR-04-AAFCE9612E-23):
 - i. To suspend the consent/authorization/registration issued to the Unit with immediate effect and issue show cause notice for debarring the Unit from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for revocation of the consent/authorization/registration issued to the Unit;
 - ii. To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" (https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf) and Unit be directed to deposit the same in the designated Escrow Account, created by the KSPCB for the purpose.
 - iii. To take necessary action against every Unit as per applicable law as the Units have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by KSPCB regarding these units should act as a deterrent for other Units in committing such violations.

4. To take immediate necessary actions to improve upon the system of grant of registration within KSPCB, monitoring and enforcement thereto ensuring compliance of the Plastic Waste Management Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:
 - i. Inspection of all processing facilities of Registered PWPs in your jurisdiction within a fortnight from the issue of these Directions and to confirm that the Processing capacity as per the Registration granted to units is in conformity with the actual facilities provided in each Unit. All other information provided in the online application form are also to be revalidated by KSPCB.
 - ii. Regular monitoring of EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements prescribed in the CPCB guidance manual including uploading of GST E-invoice corresponding to the sales of finished products on the EPR Portal.
5. To take all necessary steps to ensure that every Unit henceforth complies with all conditions including generating GST E-invoice for all sales of finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit.

You are, hereby, directed to take necessary action immediately for ensuring compliance of the aforesaid directions and submit action taken report to this office within 10 days from the date of issuance of this direction.


 (Tanmay Kumar)
 Chairman



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No. CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1)

26.10.2023

To,

The Chairman
Maharashtra Pollution Control Board,
Kalpataru Point, 3rd and 4th floor,
Opp. PVR Theatre, Sion (E),
Mumbai - 400 022

Sub: Directions under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule – II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule – II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as "EPR Guidelines"); and

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting; and

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines" and

WHEREAS, CPCB developed the Standard Operating Procedure (SOP) for registration of PWP's on March 15, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

WHEREAS, as per Section 11.2 of EPR Guidelines, "The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board; and

WHEREAS, as per Section 11.5 of the EPR Guidelines, "Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road

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construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners; and

WHEREAS, as per Section 11.7 of the EPR Guidelines, *"The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal "*; and

WHEREAS, as per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

WHEREAS, CPCB has developed the mechanism for Generation & Transfer of EPR Certificates by PWPs (as given in the Guidance Manual developed by CPCB) on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19, 2022; and

WHEREAS, Registration of PWPs by SPCBs/PCCs is on the basis of information provided online by PWPs on the EPR Portal which includes details of plant and machinery (processing capacity, production capacity, power rating, etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc.; and

WHEREAS, as per clause 4(iv) of SOP *"Physical Audit of the PWP to be completed by SPCB/PCC within 30 days of grant of Registration. The PWP shall be able to issue certificates to PIBOs post conduction of Audit and validation of its facilities by the SPCB/PCC"*; and

WHEREAS, in accordance with aforesaid clause of SOP, upon grant of registration to PWP, SPCB/PCC are required to physically verify details of plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc. as per the checklist provided on EPR portal for the purpose; and

WHEREAS, CPCB has developed the Guidance manual for operating Centralized EPR Portal which includes details of procedure for Registration of PIBOs/PWPs, Generation & Transfer of EPR certificates etc., which was made available on EPR portal. Several training sessions/meetings were also conducted with SPCBs/PCCs/Industrial Associations/PWPs and other stakeholders in which inspection requirements/procedures for grant of approval of physical verification of PWPs to be followed by SPCBs/PCCs were covered. SPCBs/PCCs were required to upload approval status of Physical verification of PWPs on the EPR portal following these procedures; and

WHEREAS, CPCB vide directions dated 10.03.2023 and 04.07.2023 reiterated that all SPCBs/PCCs to complete physical verification of all registered PWPs in their jurisdiction within the stipulated time frame to enable the PWPs to generate EPR certificates within the timelines stipulated in EPR guidelines; and

WHEREAS, CPCB vide directions dated 21.12.2022 had directed all PWP to upload GST E-invoice of all transactions (sales/ purchase) related to processing of plastic packaging & plastic waste on the EPR Portal; and

WHEREAS, viewing rights of the PWP dashboard have been provided to the officials of SPCBs/PCCs to monitor the PWP operations including procurement, production, sale and Certificate generation & transfer by PWP Units registered in their jurisdiction and the same was communicated during the training sessions for SPCBs/PCCs conducted by CPCB for the purpose; and

WHEREAS, Section 12.4 of the EPR Guidelines provides that "*Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action*"; and

WHEREAS, random sample audit of (i) M/s Shakti Plastics Industries, Palghar, Maharashtra, and (ii) Technova Recycling India Pvt. Ltd, Thane, Maharashtra (plastic waste recyclers); was conducted by CPCB on August 31, 2023 and September 01, 2023 respectively in accordance with Clause 12.4 of the EPR Guidelines; and

WHEREAS, M/s Technova Recycling India Pvt. Ltd, Thane, Maharashtra, was registered with Maharashtra Pollution Control Board (MPCB) on 20.6.2023 followed by physical verification of the Unit and uploading approval thereto by MPCB on 07.07.2023 and M/s Shakti Plastics Industries, Palghar, Maharashtra, was registered on 21.7.23 followed by physical verification of the Unit and uploading approval thereto by MPCB on 17.8.23 on the EPR portal; and

WHEREAS the following observations were made by the CPCB officials during the aforesaid audit:

i. **M/s Shakti Plastics Industries, Palghar, Maharashtra**

- a. The plastic waste processing capacity of the Unit is 2,88,000 (Tonne per annum) TPA, as registered by Maharashtra Pollution Control Board (MPCB) and CTE/CTO issued. The plant processing capacity as per the plant machinery and process flow diagram given in the application form is 17,760 TPA. The audit team found plant machinery corresponding to 17,760 TPA installed and commissioned in the Unit. The plant machinery corresponding to the registered capacity of 2,88,000TPA was neither declared on the EPR portal nor found to be installed and commissioned in the Unit by the Audit team.
- b. The Unit has generated EPR Certificates of the order of 2,74,000 Tonnes and transferred EPR Certificates of 2,68,000 Tonnes values to Producers/Importers/Brand Owners (PIBOs). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, invoices were randomly verified and it has been observed that all verified invoices have been

- generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
- c. No relevant information as stated below were made available to verify processing of 2,15,000 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:
 - i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
 - ii. Electricity consumption (Electricity bill)
 - iii. Procurement of additives required for processing plastic waste
 - iv. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
 - d. Only 40 workers were available in the Unit as against 125 reported in the application form.

In view of the above, it is observed that EPR Certificates of the value of 2,56,240 tonnes have been generated by the Unit in excess of its actual processing capacity (17760 TPA) and the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information for the same. The Unit has obtained registration and generated the said EPR certificates of 2,56,240 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines notified as Schedule II of PWM Rules by MoEFCC and CPCB's. Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regard. The process of generation of EPR Certificates by the Unit was also not monitored by MPCB, despite being the prescribed authority for enforcement as notified under the PWM Rules and having provision of viewing the PWP dashboard on the EPR portal.

ii. **Technova Recycling India Pvt. Ltd, Thane Maharashtra**

- a. The plastic waste processing capacity of the Unit is 97200 Tonnes Per Annum, as registered by MPCB and CTO/CTE issued. The audit team found plant machinery corresponding to 4700 TPA (Cat I 2000 TPA and Cat II/III: 2700 TPA (considering the plant is operated for 24 hrs for 300 days) instead of 97200 TPA as per the trial run conducted by the Unit during which the plant was run at full capacity. Further the processing capacity of Grinder was found to be 400 TPA as against the reported value of 18500 TPA in the application. Also the processing capacity of agglomerator was found to be 2700 TPA as against 60000 TPA reported in the application. The plant machinery corresponding to the registered capacity 97200TPA was not found to be installed and commissioned in the Unit by the Audit team.
- b. The Unit has generated EPR Certificates of the order of 97200 Tonnes and transferred EPR Certificates of 95200 tonnes value to Producer/Importer/Brand Owners. Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, invoices were randomly verified and it has been observed that such verified invoices have been generated for actual sales of plastic for only 82 Tonnes and the balance quantity has been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
- c. No relevant information as stated below were made available to verify processing of 97200 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:

- i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
 - ii. Electricity consumption (Electricity bill)
 - iii. Procurement of additives required for processing plastic waste
 - iv. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
- d. Only 6 workers were available in the Unit as against 30 reported in the application form.
- e. Also, the plant area was found to be 270 sqm as against the 1226 Sqm area reported in the application. Also, The GPS location of the Facility, as submitted in the EPR Portal, was found inaccurate. The actual GPS co-ordinates of the Facility are: Latitude-19.288865 (19°17'19.9"N) Longitude-73.097299 (73°05'50.3"E). The distance between the GPS location as submitted by the facility in the EPR Portal and the actual GPS location of the facility is about 2.2 kms.
- f. The facility has provided 3 godowns (each with an area of about 90 m²). The plant machinery, raw material and finished products are placed in these godowns. The total raw material storage area provided by the facility, which is about 170 m² area, is observed to be inadequate considering the raw material required for the production of recycled products of 97,200 MTA as per the Registration granted by Maharashtra SPCB.
- g. The Unit has not installed Extruder to produce plastic pellets/granules (products). The facility produces semi-finished products of Grindings & Agglomerates (plastics chips), in its Agglomerator & Grinders. However, MPCB has granted consent to the Unit for production of 86400 TPA pellets/grinding/ agglomerates.

In view of the above, it is observed that EPR Certificates of the value of 92500 T have been generated by the Unit in excess of its actual processing capacity (4700 TPA) and the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information for the same. The Unit has obtained registration and generated the said EPR certificates of 92500 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regards. The process of generation of EPR Certificates by the Unit was also not monitored by MPCB, despite being the enforcing agency notified under the PWM Rules and having provision of viewing the PWP dashboard on the EPR portal.

WHEREAS, as per Section 11.4 of the EPR Guidelines "*In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year*"; and

WHEREAS, as per Section 11.6 of the EPR Guidelines "*The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise*"; and

WHEREAS, as per Section 13.1 of the EPR Guidelines "The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016"; and

WHEREAS, as per Rule 18 of PWM Rules " The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board"; and

WHEREAS, as per the EC Regime framed by CPCB in 2022, Environmental Compensation is to be levied on PWP @ Rs. 5000/- per ton of plastic waste misreported for quantity of plastic procured and EPR certificate generated after following due legal procedure"; and

NOW, THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) vide Notification No. S.O.730 (E) dated July 10, 2002 notified as per provisions of Section 5 of the Environment (Protection) Act, 1986, following directions are issued for compliance:

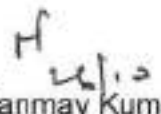
1. To conduct detailed enquiry as to how physical verification of the units namely M/s The Shakti Plastics Industries and M/s. Technova Recycling India Pvt. Ltd (Reg No. PR-20-MAH-06-AAHCT3188J-23) was approved by MSPCB on the EPR portal, in view of the gross violations observed by the Audit team, as above, and also as to why the process of generation of EPR Certificates was not monitored by MSPCB.
2. To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (1) above.
3. To immediately take the following actions against the afore-mentioned PWP Units namely M/s The Shakti Plastics Industries (Reg No. PR-31-MAH-07-AAMFS7839M-23) and M/s. Technova Recycling India Pvt. Ltd (Reg No. PR-20-MAH-06-AAHCT3188J-23)
 - i. To suspend the consent/authorization/registration issued to the Units with immediate effect and issue show cause notice for debarring the Unit from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for the revocation of the consent/authorization/registration issued to the Unit;
 - ii. To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules"

(https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf)

and Unit be directed to deposit the same in the designated Escrow Account, created by the MPCB for the purpose.

- iii. To take necessary action against every Unit as per applicable law as the Units have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by MPCB regarding these units should act as a deterrent for other Units in committing such violations.
4. To take immediate necessary actions to improve upon the system of grant of registration within MSPCB, monitoring and enforcement thereto ensuring compliance of the Plastic Waste Management Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:
 - i. Inspection of all processing facilities of Registered PWPs in your jurisdiction within a fortnight from the issue of these Directions and to confirm that the Processing capacity as per the Registration granted to units is in conformity with the actual facilities provided in each Unit. All other information provided in the online application form are also to be revalidated by MPCB.
 - ii. Regular monitoring of EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements prescribed in the CPCB guidance manual including uploading of GST E-invoice corresponding to the sales of finished products on the EPR Portal.
5. To take all necessary steps to ensure that every Unit henceforth complies with all conditions including generating GST E-invoice for all sales of finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit.

You are, hereby, directed to take necessary action immediately for ensuring compliance of the aforesaid directions and submit action taken report to this office within 10 days from the date of issuance of this direction.


 (Tanmay Kumar)
 Chairman



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1)

26.10.2023

To,

The Chairman
Karnataka State Pollution Control Board
Parisara Bhavana, No.49,
Church Street, Bengaluru - 560001

Sub: Directions under Section 5 of the EPA, 1986, regarding compliance of various provisions under Schedule – II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule – II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as "EPR Guidelines"); and

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting"; and

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines"; and

WHEREAS, CPCB developed the Standard Operating Procedure (SOP) for registration of PWP's on March 15, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

WHEREAS, as per Section 11.2 of EPR Guidelines, "The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board"; and

WHEREAS, as per Section 11.5 of the EPR Guidelines, "Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road

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construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners"; and

WHEREAS, as per Section 11.7 of the EPR Guidelines, *"The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal "; and*

WHEREAS, as per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

WHEREAS, CPCB has developed the mechanism for Generation & Transfer of EPR Certificates (as given in the Guidance Manual developed by CPCB) by PWPs on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19, 2022; and

WHEREAS, Registration of PWPs by SPCBs/PCCs is on the basis of information provided online by PWPs on the EPR Portal which includes details of plant and machinery (processing capacity, production capacity, power rating, etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc.; and

WHEREAS, as per clause 4(iv) of SOP *"Physical Audit of the PWP to be completed by SPCB/PCC within 30 days of grant of Registration. The PWP shall be able to issue certificates to PIBOs post conduction of Audit and validation of its facilities by the SPCB/PCC"; and*

WHEREAS, in accordance with aforesaid clause of SOP, upon grant of registration to PWP, SPCB/PCC are required to physically verify details of plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc. as per the checklist provided on EPR portal for the purpose; and

WHEREAS, CPCB has developed the Guidance manual for operating Centralized EPR Portal which includes details of procedure for Registration of PIBOs/PWPs, Generation & Transfer of EPR certificates etc., which was made available on EPR portal. Several training sessions/meetings were also conducted with SPCBs/PCCs/Industrial Associations/PWPs and other stakeholders in which inspection requirements/procedures for grant of approval of physical verification of PWPs to be followed by SPCBs/PCCs were covered. SPCBs/PCCs were required to upload approval status of Physical verification of PWPs on the EPR portal following these procedures; and

WHEREAS, CPCB vide directions dated 10.03.2023 and 04.07.2023 reiterated that all SPCBs/PCCs to complete physical verification of all registered PWPs in their jurisdiction within the stipulated time frame to enable the PWPs to generate EPR certificates within the timelines stipulated in EPR guidelines; and

WHEREAS, CPCB vide directions dated 21.12.2022 had directed all PWP to upload GST E-invoice of all transactions (sales/ purchase) related to processing of plastic packaging & plastic waste on the EPR Portal; and

WHEREAS, viewing rights of the PWP dashboard have been provided to the officials of SPCBs/PCCs to monitor the PWP operations including procurement, production, sale and Certificate generation & transfer by PWP Units registered in their jurisdiction and the same was communicated during the training sessions for SPCBs/PCCs conducted by CPCB for the purpose; and

WHEREAS, Section 12.4 of the EPR Guidelines provides that "*Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action*"; and

WHEREAS, random sample audit of M/s Enviro Recycle Pvt Ltd., Ram Nagar, Karnataka (plastic waste recycler) was conducted by CPCB on August 30, 2023 in accordance with Clause 12.4 of the EPR Guidelines; and

WHEREAS, M/s Enviro Recycle Pvt Ltd, was registered with Karnataka State Pollution Control Board (KSPCB) on 25.04.2023 followed by physical verification of the Unit and uploading approval thereto by KSPCB on 29.03.2023 on the EPR portal; and

WHEREAS, the following observations were made by the CPCB officials during the aforesaid audit:

- a. The plastic waste processing capacity of the Unit is 350000 Tonnes per Annum (TPA), as registered by Karnataka State Pollution Control Board (KSPCB) and Consent to Establish and Consent to Operate had been issued to the Unit. As per the Audit team observations, one double shredder machine (manual feeding to shredder), four washers (two washers in series), two driers, one agglomerator and one extruder machine were installed in the plant but the same were not in operation as Electricity and water connection had not been provided to the plant machinery; electrical and civil works were in progress during the Audit. The Unit could not perform/demonstrate trial run to assess the processing capacity, as per the CPCB Audit team directions. Further, the machinery placed in the plant is not in conformity with the plant machinery declared in the application form. The plant machinery corresponding to the registered capacity of 350000 TPA was not found to be installed/commissioned in the Unit by the Audit team.
- b. The Unit has generated EPR Certificates of the order of 350000 Tonnes and transferred EPR Certificates of 348500 Tonnes value to Producers/Importers/Brand Owners (PIBOs). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, all invoices have been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.

- c. No relevant information as stated below were made available to verify processing of 350000 tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:
 - i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
 - ii. Procurement of additives required for processing plastic waste
 - iii. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
- d. The geotagged photographs /video of the plant uploaded with the application are not in conformity with the actual observations during the Audit, indicating that fabricated photographs had been uploaded with the application. It is observed that the same was also not checked & verified during the Physical verification by SPCB.
- e. The Consent to Establish (27.2.23) and Consent to Operate (7.3.23) have been granted in quick succession within a gap of seven days. It is not clear as to how the Unit, which is a large-scale Unit, was established within seven days' time. It was also observed that rental agreement of the Unit was signed only on 01.2.2023.
- f. ETP of the plant was found to be under construction during the Audit, despite the fact that CTO has been granted to the Unit by KSPCB.
- g. Only four workers were available in the Unit as against 74 reported in the application form

In view of the above, it is observed that EPR Certificates of the value of 3,50,000 Tonnes have been generated by the Unit whereas the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information for the same. The Unit has obtained registration and generated the said EPR certificates of 3,50,000 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regard. The process of generation of EPR Certificates by the Unit was also not monitored by KSPCB, despite being the enforcing agency notified under the PWM Rules and having provision of viewing the PWP dashboard on the EPR portal; and

WHEREAS, as per Section 11.4 of the EPR Guidelines "*In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year*"; and

WHEREAS, as per Section 11.6 of the EPR Guidelines "*The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise*"; and

WHEREAS, as per Section 13.1 of the EPR Guidelines "*The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic*

audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016"; and

WHEREAS, as per Rule 18 of PWM Rules " *The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board*"; and

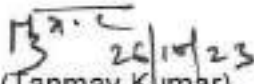
WHEREAS, as per the EC Regime framed by CPCB in 2022, Environmental Compensation is to be levied on PWP @ Rs. 5000/- per ton of plastic waste misreported for quantity of plastic procured and EPR certificate generated after following due legal procedure"; and

NOW, THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) vide Notification No. S.O.730 (E) dated July 10, 2002 notified as per provisions of Section 5 of the Environment (Protection) Act, 1986, following directions are issued for compliance:

1. To conduct detailed enquiry into the issue of CTE and CTO and also as to how physical verification of the Unit M/s Enviro Recycle Pvt Ltd was approved by KSPCB on the EPR portal, in view of the gross violations observed by the Audit team, as above, and also as to why the process of generation of EPR Certificates was not monitored by KSPCB.
2. To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (1) above.
3. To immediately take the following actions against the afore-mentioned PWP Unit namely M/s Enviro Recycle Pvt Ltd (Reg. No.: PR-25-KAR-04-AAFCE9612E-23):
 - i. To suspend the consent/authorization/registration issued to the Unit with immediate effect and issue show cause notice for debarring the Unit from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for revocation of the consent/authorization/registration issued to the Unit;
 - ii. To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" (https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf) and Unit be directed to deposit the same in the designated Escrow Account, created by the KSPCB for the purpose.
 - iii. To take necessary action against every Unit as per applicable law as the Units have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by KSPCB regarding these units should act as a deterrent for other Units in committing such violations.

4. To take immediate necessary actions to improve upon the system of grant of registration within KSPCB, monitoring and enforcement thereto ensuring compliance of the Plastic Waste Management Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:
 - i. Inspection of all processing facilities of Registered PWPs in your jurisdiction within a fortnight from the issue of these Directions and to confirm that the Processing capacity as per the Registration granted to units is in conformity with the actual facilities provided in each Unit. All other information provided in the online application form are also to be revalidated by KSPCB.
 - ii. Regular monitoring of EPR Certificate generation process of the Registered PWPs to ensure that EPR Certificates generated by PWPs are in accordance with requirements prescribed in the CPCB guidance manual including uploading of GST E-invoice corresponding to the sales of finished products on the EPR Portal.
5. To take all necessary steps to ensure that every Unit henceforth complies with all conditions including generating GST E-invoice for all sales of finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit.

You are, hereby, directed to take necessary action immediately for ensuring compliance of the aforesaid directions and submit action taken report to this office within 10 days from the date of issuance of this direction.


(Tanmay Kumar)
Chairman 

F-142774/1112-2023

2143

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559
ಈಮೇಲ್ / Email : contact@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in



080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರೀವರ ಭವನ್", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ಸಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

NO.PCB/WMC-1/78/PLS/2023-24/ 4998

Date: 16 DEC 2023

To,
The Chairman
Central Pollution Control Board
'Parivesh Bhawan', East Arjun Nagar,
Delhi - 110 032

By RPA

ms
24/12
21-11-2023
Near examined
S.B.(MPP)
9/12

Sir,

Sub : Follow-up action taken by KSPCB on the directions issued under Section 5 of the EPA, 1986 under Plastic Waste Management Rules, 2016.

- Ref:
1. Directions issued to KSPCB Vide No. F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1) Dated. 26.10.2023.
 2. This Office memo issued to the Regional Officer, Ramanagara vide No. KSPCB/RSEO-RAMANAGARA/ENVIRO/2023-24/4134, Dated: 03.11.2023.
 3. Withdrawal of Consent for Operation by the Regional Senior Environmental Officer, Ramanagara issued to the industry vide No. KSPCB/RSEO-RAMANAGARA/ENVIRO/2023-24/92 dt 03.11.2023.
 4. This Office direction issued to the Regional Officer, Ramanagara vide No. PCB/WMC-1/77/PWM/2023-24/4176, Dt: 06.11.2023.
 5. Personal hearing held with M/s. Enviro Recycle Pvt Ltd, Ramanagara on 21.11.2023 at Head Office, KSPCB and communicated to the industry on 24.11.2023.
 6. Proceedings of the Personal Hearing held on 21.11.2023 vide No. PCB/WMC-1/78/PLS/2023-24/4644 dt. 28.11.2023.
 7. Revocation of EPR Registration issued to the M/s. Enviro Recycle Pvt Ltd, Ramanagara by the Board vide No. PCB/WMC-1/78/PLS/2023-24/4737, dt: 02.12.2023.
- Show Cause Notice issued by Regional Office, Ramanagara vide No. KSPCB/RO-RMN/SCN/2023-24/482, dt: 05.12.2023 to M/s. Enviro Recycle Pvt Ltd, Ramanagara.

/=/=/=/=/

With reference to the above cited subject and references, it is be informed that M/s. Enviro Recycle Pvt. Ltd., is a Large Orange category industry located at Sy. No. 46/4, 46/6, 62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District.

As per directions received under Section 5 of the EPA, 1986, regarding compliance of various provisions under Schedule -II of Plastic Waste Management Rules, 2016 i.e., Guidelines on Extended Producer Responsibility (EPR) and to initiate action against the M/s Enviro Recycle Pvt. Ltd., Sy. No. 46/4,46/6,62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara, the actions taken by the Karnataka State Pollution Control Board are as follows;

1. Issued directions to Regional SEO-Ramanagara and RO- Ramanagara vide ref (2) to take immediate action for withdrawal of said CFO issued to the industry. (Copy of the same is enclosed as Annexure-I).
2. RSEO, Ramanagara has withdrawn the Consent for Operation issued under Water and Air Act vide No. KSPCB/RSEO-RAMANAGARA/ENVIRO/2023-24/92, Dated: 03.11.2023 vide ref (3) (Copy of the same is enclosed as Annexure-II).
3. The Board has conducted Personal hearing (PH) on 21.11.2023 as per the Rule 13(10) of PWM Rules,2016 vide ref (5) and the proceedings of the hearing is issued vide letter No. PCB/WMC-1/78/PLS/2023-24/4644 dt. 28.11.2023 vide ref (6). (Copy of the PH proceeding is enclosed as Annexure-III). As per the proceeding of the PH, the Board has revoked EPR registration issued under Plastic waste Management Rules to the M/s. Enviro Recycle Pvt. Ltd., Ramanagara vide order No. PCB/WMC-1/78/PLS/2023-24/4737, on 02.12.2023 vide ref (7) (Copy of the same is enclosed as Annexure-IV). Also, the Regional Officer, Ramanagara has been directed to calculate and recommend levy of Environmental Compensation corresponding to the quantum of EPR certificates generated not in conformity with the requirement prescribed in CPCB "Guidelines for Assessment of Environmental Compensation to be levied for violation of Plastic Waste Management Rules, 2016" after verifying the Rule as mentioned in the Guidelines for EC Assessment for violation of PWM Rules, 2016.
4. Directed Regional Officer-Ramanagara to take action to issue Show-Cause for debarring the unit from operating under EPR framework for a period of one year as per Clause 11.4 of the EPR guidelines under PWM Rules.
5. Issued directions to the Regional SEO, Ramanagara to take immediate action to recommend the Board to issue Closure Direction as per the relevant provision of the Act.
6. Issued directions to all concerned Regional Officers to revisit once again Plastic waste processing units (Recyclers) No. PCB/WMC-1/77/PWM/2023-24/4176, Dt: 06.11.2023 vide ref (4). (Copy of the same is enclosed Annexure-V).
7. Show cause notice issued by Regional Office, Ramanagara to the industry authority vide No. KSPCB/RO-RMN/SCN/2023-24/482, dt: 05.12.2023 vide ref (8). (Copy of the same is enclosed Annexure-VI).

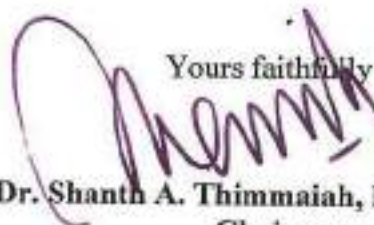
8. Show-Cause Notices were issued to concerned officers and the enquiry is under progress as per the provisions of law and based on the outcome of the enquiry, action shall be initiated as per Para (1) & (2) of the direction.

This is for your kind information.

The receipt of this letter may please be acknowledged.

Encl: as above

Yours faithfully


Dr. Shanth A. Thimmaiah, M.Tech, Ph.D.,
Chairman
Karnataka State Pollution Control Board


08/12/2013

ANNEXURE-I

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559

ಈಮೇಲ್ / Email : contact@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ಸಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. PCB/WMC-1/PWM/EPR/CPCB-Direction/2023-24/ 4134

Date: 03 NOV 2023

"MOST URGENT"

MEMO

Sub:- Withdrawal of CFE and CFO issued to M/s Enviro Recycle Pvt. Ltd., located at Ramanagara, Karnataka.

Ref:- 1. Board Office OM No. KSPCB/238/CC/2019/1965, dated: 24.06.2019.
2. Board Office OM No. KSPCB/08/COC/2022/4839, dated: 18.10.2022.
3. CPCB Direction No. F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part[1] dated 26.10.2023 under Section 5 of EPA, 1986, regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016, i.e Guidelines on Extended Producer Responsibility (EPR) (received on 31.10.2023)

With reference to the above cited subject and reference, it is to be informed that the Central Pollution Control Board has issued directions under Section 5 of EPA, 1986 vide ref. (3), regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016, i.e Guidelines on Extended Producer Responsibility (EPR) to the Chairman, KSPCB vide reference in respect of M/s. Enviro Recycle Pvt. Ltd., Ramanagara, Karnataka based on the inspections carried out by CPCB on August, 30, 2023 in accordance with Clause 12.4 of the EPR guidelines (Copy enclosed). In the said letter, Board has been directed to take immediate action to suspend consent/ Authorization / Registration issued to the unit with immediate effect and also to debar the unit from operating under the Extended Producer framework for a period of one year and also to levy Environmental Compensation, corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB guidance manual for operating Centralised EPR portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWM Rules". The unit be directed to deposit the same in the designated Escrow Account created by the KSPCB for the purpose.

In view of the above directions by the CPCB, as directed by Hon'ble Chairman and as per the powers delegated in the OM vide ref. (1) & (2). You are hereby directed to take

immediate action for revocation of Consent/ Authorization issued by the Board to the said industry also calculate the amount of Environmental Compensation to be levied to facilitate this Office to take further action by CPCB for cancellation of EPR registration issued under the Plastic Waste Management Rules, 2016. Action taken report shall be submitted to this Office within 03.11.2023 without fail.

Encl: As above

MEMBER SECRETARY

✓ To,
Regional Senior Environmental Officer
KSPCB
Ramanagara

ANNEXURE - I

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559

ಈ-ಮೇಲ್ / Email : contact@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. PCB/WMC-1/PWM/EPR/CPCB-Direction/2023-24/ 4133

Date:

03 NOV 2023

"MOST URGENT"**MEMO**

Sub:- Calling for explanation in the matter pertaining to CFE, CFO and physical verification for EPR Certificate under PWM Rules, 2016 issued to M/s Enviro Recycle Pvt. Ltd., located at Ramanagara, Karnataka

Ref:- 1. Board Office OM No. KSPCB/238/CC/2019/1965, dated: 24.06.2019.
2. Board Office OM No. KSPCB/08/COC/2022/4839, dated: 18.10.2022.
3. CPCB Direction No. F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1) dated 26.10.2023 under Section 5 of EPA,1986, regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016, i.e Guidelines on Extended Producer Responsibility (EPR) (received on 31.10.2023)

With reference to the above cited subject and reference, it is to be informed that the Central Pollution Control Board has issued directions under Section 5 of EPA,1986 vide ref. (3), regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016, i.e Guidelines on Extended Producer Responsibility (EPR) to the Chairman, KSPCB vide reference in respect of M/s. Enviro Recycle Pvt. Ltd., Ramanagara, Karnataka based on the inspections carried out by CPCB on August, 30, 2023 in accordance with Clause 12.4 of the EPR guidelines (Copy enclosed). In page No.3 & 4 of the said letter, the CPCB Audit team has made several observations vide para No. (a, c, d, e, f and g).

Hence, you are hereby directed to submit in writing your explanation for the above observations within 03 days without fail through the concerned RSEO, Ramanagara.

Encl: As above

To,
Environmental Officer
KSPCB
Regional Office, Ramanagara

MEMBER SECRETARY

14/11/23

Copy to:

1. RSEO- Ramanagara for information and necessary action.
2. Case file.

ANNEXURE-II

Officer of the Senior Environmental Officer
Karnataka State Pollution Control Board
Zonal Office - Ramanagara
Parisara Bhavana, 1st Floor,
Near D.C. Office
Bengaluru-Mysore Road,
Ramanagara - 562 159.

ಒರಿಸ್ಸಾ ಪರಿಸರ ಅಧಿಕಾರಿಯರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಜಲಾಯ ಕಛೇರಿ - ರಾಮನಗರ
ಪರಿಸರ ಭವನ, ಮೊದಲನೇ ಮಹಡಿ,
ಬೆಂಗಳೂರು-ಮೈಸೂರು ರಸ್ತೆ,
ಬೆಂಗಳೂರು-ಮೈಸೂರು ರಸ್ತೆ,
ರಾಮನಗರ - 562 159.



towards a cleaner Karnataka

No.KSPCB/SEO-Ramanagara/Enviro/2023-24/93

Dated 03 NOV 2023

To
The Member Secretary
K.S.P.C.B, Church Street
#49, Parisara Bhavana
Bangalore

//Kind Atten: SEO-WMC-1//

Sir

Sub: Withdrawal of consent under Section 27(2) (b) of Water (Prevention and Control of Pollution) Act, 1974 to M/s. Enviro Recycling Pvt Ltd., Sy. No. 46/4, 46/6, 62/6 and 62/8, HullugundanaHalli village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District.

Ref: 1.CPCB Directions No. F.No. CP-20/80/2021-UPC-IIHO-CPCB-HO Part (1) dated: 26.10.2023 under section 5 of EPA, 1986, regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016, i.e., guidelines on Extended Producer Responsibility (EPR) (received on 31.10.2023).

2. Board office Memo No. PCB/WMC-1/PWM/ERP/CPCB-Directionb/2023-24/4134.

With reference to the above, please find herewith enclosed the withdrawal of consent order issued to M/s. Enviro Recycling Pvt Ltd., Sy. No. 46/4, 46/6, 62/6 and 62/8, HullugundanaHalli village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District for your kind perusal and further necessary action.

Your Faithfully

Santhosh K
Senior Environmental Officer
Ramanagara

Room of the Senior Environmental Officer
Karnataka State Pollution Control Board
Zonal Office - Ramanagara
Parisara Bhavans, 1st Floor,
Near D.C. Office
Bengaluru-Mysore Road,
Ramanagara - 562 159.

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪಲಯ ಕಛೇರಿ - ರಾಮನಗರ
ಪರಿಸರ ಭವನ, ಮೊದಲನೇ ಮಹಡಿ,
ಬೆಂಗಳೂರು-ಮೈಸೂರು ರಸ್ತೆ,
ರಾಮನಗರ - 562 159.



towards a cleaner Karnataka

No. KSPCB/RSEO-RAMANAGARA/ENVIRO/2023-24/ 92

DATE: 03 NOV 2023

WITHDRAWAL OF CONSENT UNDER SECTION 27(2) (b) OF WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

Sub: Non-Compliance under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and non-compliances of various provisions under Schedule - II of Plastic Waste Management Rules, 2016 i.e., Guidelines on Extended Producer Responsibility (EPR) by M/s Enviro Recycle Pvt Ltd, Sy. No. 46/4, 46/6, 62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District - 562 112 -Reg.

- Ref:** 1. Consent for Establishment (CFE) issued under Water & Air Acts vide order No. CTE-336451 dated: 27.02.2023.
2. Combined Consent Order issued under Water Act vide order No. W-336737, dated: 07.03.2023.
3. CPCB Directions No. F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part (1) dated 26.10.2023 under Section 5 of EPA, 1986, regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016 i.e., guidelines on Extended Producer Responsibility (EPR) (received on 31.10.2023)
4. Board office Memo No. PCB/WMC-1/PWM/EPR/CPCB-Direction/2023-24/4134 dated 03.11.2023.

PREAMBLE:

M/s Enviro Recycle Pvt Ltd, Sy. No. 46/4, 46/6, 62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District - 562112 was issued Consent for Establishment (CFE) vide ref (1) and Consent for Operation (CFO) vide ref (2) under the provisions of Water (Prevention and Control of Pollution) Act, 1974 for the period up to 30.09.2032 to carryout Re-processing of all types of waste plastics of capacity 30,000 MT/Month

Further, it is to be informed that, the Central Pollution Control Board has issued directions under Section 5 of EPA, 1986, vide ref (3), regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016 i.e., guidelines on Extended Producer Responsibility (EPR) to the Hon'ble Chairman, KSPCB vide reference in respect of M/s Enviro Recycle Pvt Ltd, Ramanagara, Karnataka based on the inspections carried out by CPCB on August, 30, 2023 in accordance with Clause 12.4 of the EPR guidelines. In the said letter, Board has been directed to take immediate action to suspend consent/Authorization/Registration issued

to the with immediate effect & also to debar the unit from operating under the Extended Producer framework for a period of one year and also to levy Environmental Compensation, corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB guidance manual for operating centralized EPR portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWM Rules." The unit be directed to deposit the same in the designated Escrow Account created by the KSPCB for the purpose.

In view of the above directions of the CPCB and as directed by Honorable Chairman KSPCB and as per Board office Memo cited vide ref (4), the CFE and CFO issued to your industry which is valid for the period upto 30.09.2032 under the provisions of Water Act, 1974 is hereby withdrawn.

In view of the above, the following order is issued:

ORDER

In exercise of the powers vested with the Karnataka State Pollution Control Board under section 27 (2) (b) of Water (Prevention and Control of Pollution) Act, 1974 the Board hereby 'Withdraw' the consent issued under Water Act for the period up to 30.09.2032 to M/s. Enviro Recycle Pvt Ltd, Sy. No. 46/4, 46/6, 62/6 and 62/8 Hallugundanhalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District - 562 112 with immediate effect.

Please note that, withdrawal of consent implies that the industry shall not operate and has to stop all production activity with immediate effect. Further, operating the unit without valid consent of the Board attracts penal action under the provisions of sec 25 read with sec 44 of Water (Prevention and Control of Pollution) Act, 1974 which includes initiating action under section 33(A) of Water act for closure of the unit and directions for cutoff power supply and water supply or any other services.

FOR AND BEHALF OF

KARNATAKA STATE POLLUTION CONTROL BOARD

Sd/-

SENIOR ENVIRONMENTAL OFFICER
RAMANAGARA

To:

The Director
M/s. Enviro Recycle Pvt Ltd,
Sy. No. 46/4, 46/6, 62/6 and 62/8
Hallugundanhalli Village, Harohalli Hobli,
Kanakapura Taluk, Ramanagara - 562 112

- Copy to: 1. The Member Secretary, KSPCB, Parisara Bhavana, Church Street, Bengaluru for kind information
2. The Senior Environmental Officer, WMC-1, KSPCB, Parisara Bhavana, Church Street, Bengaluru for information and necessary action
 3. The Environmental Officer, RO - Ramanagara District for information and necessary action
 4. Case file.


SENIOR ENVIRONMENTAL OFFICER
RAMANAGARA

ANNEXURE - V

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559

ಈಮೇಲ್ / Email : contact@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. PCB/WMC-1/77/PWM/2023-24/ 4/76

MEMO

Date: 06 NOV 2023

Sub:- Calling for recent inspection reports and physical verification of PWP's in centralized EPR portal-reg.

- Ref:-**
1. MoEF & CC Notification reference No. G.S.R. 133(E), dt: 16.02.2022 notifying the guidelines for EPR implementation
 2. Direction issued by CPCB vide No.F.NO.B-11011/UPC-II/PWM (Direction) /2022/3524, dt: 17.08.2022.
 3. Direction issued by CPCB vide No.F.NO.B-11011/UPC-II/PWM (Direction) / 2022/4180, dt: 08.09.2022.
 4. Direction issued by CPCB vide No.F.NO.B-11011/UPC-II/PWM (Direction)/2022/3303, dt: 02.11.2022.
 5. CPCB direction for physical verification dt:10.11.2022.
 6. Memo No:PCB/WMC/PLS/2022-23/6418, Dt: 23.12.2022.
 7. ROs Physical verification reports
 8. Board Office Memo No. 1193 dtd: 08.06.2023 to all ROs with copy to RSEOs.
 9. CPCB direction under Section 5 of EP Act, 1986 vide F. No. CP-20/80/ 2021-UPC-II-HO-CPCB-HO Part(1) dated 26.10.2023

In continuation of the earlier memo issued from the Board vide above references and the latest direction issued by the CPCB vide reference (9), all concerned ROs are hereby directed to once again inspect all plastic waste processing units (Recyclers) approved by the Board in their jurisdiction for generation of EPR credit certificate as per the SOP issued by the CPCB under the Plastic Waste Management Rules, 2016 by thoroughly verifying the details of plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of plant and machinery, raw material, production and sales section of the units, short video of the unit etc., as per the check list provided on EPR portal for the purpose within 10.11.2023 without fail and submit inspection report in both hard and soft copies to this Office (e-mail ID: wmc1.kspcb@gmail.com). In case of any discrepancies observed compared to earlier inspection, the concerned ROs shall recommend in the inspection report with clear justification to this office for refusal / withdrawal of the registration issued under PWM Rules, 2016.

The compiled information shall have to be submitted to CPCB by this Office. Hence, the matter shall be treated as "MOST URGENT".

In case of any lapses, the concerned ROs will be held responsible.

Encl: List of registered PWPs.

Sd/-
MEMBER SECRETARY

To,

All ROs for information and necessary action.

Copy to:

1. All RSEOs for information and necessary action.
2. Case file.

MEMBER SECRETARY

4/1/13

KARNATAKA STATE POLLUTION CONTROL BOARD								
List of Plastic Waste Processors (Such as Plastic Waste Recyclers/Co-Processing/Waste-To-Energy/Plastic Waste to-Oil/Road Making/Industrial-Composting) approved by Karnataka State Pollution Control Board after Physical Verification for generating EPR Certificate under Plastic Waste Management Rules, 2016 (Status as on 31.10.2023)								
SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
1	D N M ENTERPRISES	PLOT NO. 189, KIADB INDUSTRIAL AREA, 3RD PHASE, OBADENAHALLI, DODBALLAPUR (TQ), BENGALURU	BENGALURU	12.08.2022	11.08.2023	PR-12-KAR-08-AKNPM2178G-22	550	550
2	SRI LAKSHMI POLY PACK	NO.121/45,OPP MANEY ESTATE,2 nd CROSS, KUMBALGUD INDUSTRIAL AREA, BENGALURU	BENGALURU	12.08.2022	11.08.2023	PR-10-KAR-08-BNEPRO761F-22	720	720
3	D.K.S ENTERPRISES UNIT-1	#273-B, 2nd PHASE, KIADB INDUSTRIAL AREA, HAROHALLI VILLAGE, KANAKAPURA TQ, RAMANAGARA	RAMANAGARA	12.08.2022	11.08.2023	PR-12-KAR-08-AMJPP4555E-22	6384	4320
4	M S METALS & STEELS PRIVATE LIMITED	Sy. No. 27/19, BILLAKEMPANAHALLI VILLAGE,BIDADI HOBLI, RAMANAGARAM TALUK	RAMANAGARA	12.08.2022	11.08.2023	PR-12-KAR-08-ADGPR3898A-22	1632	250
5	GARUDA INDUSTRIES	SY NO 117 RAMOHALLY CHIKKALLURE ROAD	BENGALURU	12.08.2022	11.08.2023	PR-10-KAR-08-CAHPS9924C-22	1440	1440

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
6	GREEN RECYKLOPLAST SOLUTIONS PRIVATE LIMITED	KHATA 1660,HIREHALLI GRAM PANCHAYAT TUMKUR,	TUMKUR	12.08.2022	11.08.2023	PR-10-KAR-08-ABFPN3669J-22	1800	1800
7	SRI LAKSHMI POLY TECH	NO. 121/44, OPP MANEY ESTATE, 2ND CROSS, KUMBALGUD INDUSTRIAL AREA, BENGALURU	BENGALURU	12.08.2022	11.08.2023	PR-10-KAR-08-BDUPS5521C-22	10500	10500
8	SWACHHA ECO SOLUTIONS	# 1022, 6TH BLOCK, HMT LAYOUT, VIDYARANYAPURA, BENGALURU - 560097	BENGALURU	01.09.2022	30.08.2023	PR-23-KAR-08-AMIPD0574G-22	4950	4310
9	KEERTHANA ENTERPRISES UNIT-II	No.90/7, KACHOHALLI, VNR LAYOUT, NEAR ANDRAHALLI, VISHWANEEDAM POST, DASANAPURA HOBLI, BENGALURU NORTH TALUK, BENGALURU-560091	BENGALURU	08.09.2022	07.09.2023	PR-08-KAR-09-CLMPM1357H-22	530	1180
10	MKH INDUSTRIES UNIT 2	PLOT NO 274/A PART KIADB HAROHALLI INDUSTRIAL AREA, RAMANAGARA	RAMANAGARA	19.09.2022	18.09.2023	PR-19-KAR-09-ABIFM3440R-22	600	600
11	R V POLYMERS	44/1, HANUMANTHAPPA INDUSTRIAL LAYOUT, NAYANDAHALLI, MYSORE ROAD, BENGALURU	BENGALURU	19.09.2022	18.09.2023	PR-19-KAR-09-ADSPV2165J-22	600	600

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
12	NPE WASTE PRIVATE LIMITED UNIT II	NPEWASTE PRIVATE LIMITED, UNIT II PLOT NO. 96/1, KOORGALLI INDUSTRIAL AREA, BELAVADI POST, MYSORE, KARNATAKA-570018,	MYSURU	20.09.2022	20.09.2023	PR-21-KAR-09-AAHCN8278M-22	500	550
13	A TO Z PLASTICS	No.14 BEHIND REDDY COMPLEX MAHADEVAPURA POST WHITEFIELD ROAD BENGALURU-560048	BENGALURU	29.09.2022	28.09.2023	PR-29-KAR-09-AEDPG8262P-22	3720	900
14	SRI LAKSHMI POLYMERS	Sy.No. 55/9, KATHA NO. 123 & 64, MACHOHALLI VILLAGE, DASANAPURA HOBLI, BENGALURU NORTH TALUK, BENGALURU-560091	BENGALURU	29.09.2022	28.09.2023	PR-29-KAR-09-AHMPR7602Q-22	650	650
15	PARAG PLASTIC INDUSTRIES	13/9-4 H.S.M. INDUSTRIAL ESTATE, OKALIPURAM BENGALURU	BENGALURU	29.09.2022	28.09.2023	PR-29-KAR-09-AAYPK8639B-22	300	300
16	A.G. TRADERS	PLOT 240, KIADB INDUSTRIAL AREA, AUTONAGAR BELGAUM	BELAGAVI	29.09.2022	28.09.2023	PR-29-KAR-09-ANMPG6144Q-22	1800	220
17	SREE LAKSHMI TRADERS	SURVEY NO.89/2A1, SHED NO.3, HAROHALLI I A PHASE I MEDAMARANAHALLI VILLAGE, KANAKAPURA TALUK, RAMANAGARA DISTRICT	RAMANAGARA	30.09.2022	29.09.2023	PR-30-KAR-09-ACSPN6908J-22	1560	1560

SL. NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
18	R I ENTERPRISES	NO. 13, SY. NO. 84/2, 84/3, 84/4, 84/5 & 84/6, KUMBALAGUDU VILLAGE, KENERI HOBLI, BENGALURU SOUTH TALUK, BENGALURU - 560074	BENGALURU	17.10.2022	16.10.2023	PR-17-KAR-10-ADZPY4285D-22	1800	1800
19	PRIYANKA ENTERPRISES	NO. 4, GERUPALYA, KUMBALGODU, BENGALURU- 74,	BENGALURU	18.10.2022	17.10.2023	PR-25-KAR-04-AONPP9604C-23	600	1200
20	SRI RAM ENTERPRISES	NO 141/41, 42,43 OPP MAANEY INDUSTRIAL ESTATE KUMBALGODU MYSORE ROAD CROSS, BENGALURU.	BENGALURU	18.10.2022	17.10.2023	PR-18-KAR-10-AVHPRO740E-22	1800	1200
21	Y J RAO INDUSTRIES	PLOT NO 20-P, 3RD CROSS MACHENAHALLI INDUSTRIAL AREA NIDHGE HOBLI, SHIVAMOGA, KARNATAKA, 577222	SHIVAMOGA	18.10.2022	17.10.2023	PR-18-KAR-10-BIVPP2933F-22	300	300
22	YUMNA TRADERS	SY.NO. 100, MALUR ROAD, KATTIGENAHALLI VILLAGE, JADEGANAHALLI HOBLI, HOSKOTE TALUK, BENGALURU	BENGALURU	18.10.2022	17.10.2023	PR-18-KAR-10-AZPPK1295F-22	480	480
23	SRI SAINATH PLASTIC INDUSTRY	SY. NO. 4, NEAR BDA COMPLEX, KOORANDAHALLI VILLAGE, KASABA HOBLI, MALUR, KOLAR -563130	KOLAR	19.10.2022	18.10.2023	PR-19-KAR-10-CEIPS1903Q-22	600	600

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
24	S A TRADERS	PLOT NO.325-I, II PHASE, KIADB INDL AREA, HAROHALLI, KANAKAPURA TALUK, RAMANAGARA DISTRICT-562112	RAMANAGARA	19.10.2022	18.10.2023	PR-19-KAR-10-AWJPS3188C-22	624	624
25	NANDHI ENTERPRISES	SY.NO 177, BYRAVANADODDI VILLAGE, BANANDUR ROAD, BIDADI INDUSTRIAL AREA, RAMANAGARA TALUK & DISTRICT	RAMANAGARA	20.10.2022	19.10.2023	PR-20-KAR-10-DANPS1080Q-22	3600	3600
26	VS PLASTICS	25/1 AZEEZ SAIT INDUSTRIAL AREA NAYANDHALLI	BENGALURU	28.10.2022	27.10.2023	PR-28-KAR-10-ALLPA2158D-22	1920	480
27	SRI VENKATESHWARA PLASTICS	PLOT NO.186, BHIMANAKUPPE CROSS, CHIKKALLUR, DODDALADAMARA ROAD, KUMBALGODU, BENGALURU SOUTH TALUK, BENGALURU	BENGALURU	03.11.2022	02.11.2023	PR-03-KAR-11-ADJPV4705F-22	1860	240
28	RAMDEV INDUSTRIES	NO.116, SURVEY NO. 24/2 & 27, CHETAN POLYPACK ROAD, 17TH CROSS, BYRAVESHWARA INDUSTRIAL ESTATE, ANDRAHALLI MAIN ROAD, VRISHWANEDAM POST, NEAR 2ND STAGE, PEENYA, BENGALURU 560091	BENGALURU	23.11.2022	22.11.2023	PR-23-KAR-11-BUZPG5961L-22	240	240

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
29	PREM INDUSTRIES	NO. 05, 17TH CROSS, VINAYAKA LAYOUT, ANDRAHALLI MAIN ROAD, NEAR CHETAN CIRCLE, NEAR PEENYA II STAGE, BENGALURU 560 091	BENGALURU	23.11.2022	22.11.2023	PR-23-KAR-11-DHDPK6598A-22	120	120
30	VESTIGE UNIT-II	SHED NO. 53, BYLAKONNENAHALLI VILLAGE, ANNAPOORNESHWARI INDU, NEAR SAI BABA TEMPLE ROAD, DASANAPURA HOBLI, BENGALURU NORTH	BENGALURU	02.12.2022	01.12.2023	PR-02-KAR-12-ANIPV8836C-22	540	540
31	VAISHNAVI PLASTIC PRODUCTS	NO 27, KHATHA NO 177, SY NO:112/2, DODDANNA IND ESATE, YESHWANTHPURA HOBLI, BENGALURU - 560058	BENGALURU	02.12.2022	01.12.2023	PR-02-KAR-12-CLAPS3141K-22	180	180
32	CHAMUNDESH WARI WASTE MATERIALS AND SCRAP RUBBER	140 BELAGOLA INDUSTRIAL AREA, METAGALLY MYSURU 570016	MYSURU	02.12.2022	01.12.2023	PR-02-KAR-12-DFPPS6950N-22	584	584
33	P S POLYMERS	28 & 28 A, WARD NO 71, BYRAVESHWARA INDUSTRIAL AREA, HEGGANAHALLI VILLAGE, BENGALURU URBAN - 91	BENGALURU	03.12.2022	02.12.2023	PR-03-KAR-12-AKBPP5696A-22	3000	3000

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
34	NV TRADING CO	PLOT NO 19D, KIADB INDUSTRIAL AREA, 2ND PHASE, BIDADI INDUSTRIAL AREA, PHASE I, RAMANAGARA	RAMANAGARA	03.12.2022	02.12.2023	PR-3-KAR-12-AAPPV3084Q-22	1800	1800
35	OM GANESH PLASTIC	#183,BYRAVESHWAR INDUSTRIAL ESTATE, ANDRAHALLI MAIN ROAD,HEGGANAHALLI BENGALURU 560091	BENGALURU	03.12.2022	02.12.2023	PR-03-KAR-12-BBWPP1305B-22	96	96
36	SRI MARUTHI ENTERPRISES	SHED NO. 4, KIADB INDUSTRIAL AREA, PHASE II, PLOT NO. 325/H, HAROHALLI, RAMANAGARA DISTRICT, KANAKAPURA TALUK, BENGALURU RURAL, KARNATAKA-562112	BENGALURU	03.12.2022	02.12.2023	PR-03-KAR-12-AERPNI452J-22	1440	240
37	POONAM POLYTECH	NO.84/1, 430A, GERUPALYA, KUMBALGODU, KENGERI HOBLI, KARNATAKA-560074	BENGALURU	03.12.2022	02.12.2023	PR-03-KAR-12-BALPK6268G-22	432	120
38	REVANSIDDHA POLYMERS	NO.147/1-2(NEW NO.36/4-1), 1ST A CROSS, A R COMPOUND, CHAMRAJPET, MYSURU ROAD, BENGALURU-560018	BENGALURU	03.12.2022	02.12.2023	PR-03-KAR-12-ABYPC3954G-22	720	120

SL. NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
39	SUN SHINE PLASTICS	65/2, SUNSHINE PLASTICS, NANJAPPA INDL ESTATE, MAGADI MAIN ROAD, KAMAKSHIPALYA, BENGALURU-560079	BENGALURU	03.12.2022	02.12.2023	PR-03-KAR-12-ACPPR6298E-22	1200	1200
40	S K PROCESSORS	#C-203, HEBBAL INDUSTRIAL ESTATE, HEBBAL ELECTRONIC CITY PHASE I, HEBBAL MYSORE 16	MYSORE	03.12.2022	02.12.2023	PR-03-KAR-12-AIBPK8101H-22	4500	498
41	SARASWATHI POLYMERS	NO.179, BYRAVESHWARA INDUSTRIAL ESTATE, ANDRAHALLI MAIN ROAD, PEENYA 2ND STAGE, YESHWANTHPURA HOBLI, BENGALURU-560091	BENGALURU	03.12.2022	02.12.2023	PR-03-KAR-12-BFMPS3169A-22	1680	280
42	ESHWAR POLYMERS,	NO. 34, 35, 17TH CROSS, ANDRAHALLI MAIN ROAD, PEENYA 2 ND STAGE, BENGALURU	BENGALURU	03.12.2022	02.12.2023	PR-03-KAR-12-ALQPP9743G-22	180	180
43	THE BEST POLYMERS	# 30, BANNIMANTAP A LAYOUT, INDUSTRIAL AREA, MYSURU 570015	MYSURU	23.12.2022	22.12.2023	PR-23-KAR-12-ANVPA1335N-22	1080	594
44	M P TRADERS	SY NO 29, PLOT NO 148, NEXT TO KEB SERVICE STATION, SATHAGALLI, MYSURU	MYSURU	13.01.2023	12.01.2024	PR-13-KAR-01-AIDPA3275A-23	720	720

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
45	EXCEL RECYCLING	# 110/A BANNIMANTAP INDUSTRIAL A LAYOUT, BANNIMANTAP, MYSORE - 570015.	MYSURU	13.01.2023	12.01.2024	PR-13-KAR-01-AAYP18651H-23	900	900
46	CLEAN EARTH UNIT I	# 44- HEBBAL INDUSTRIAL LAYOUT, OPPOSITE TO CIPET, MYSORE - 570016	MYSURU	13.01.2023	12.01.2024	PR-13-KAR-01-FQVPS8203R-23	720	674
47	SHALINI ENTERPRISES	NO 04,ASSESSMENT NO 14/1, HEGGANAHALLI VILLAGE DASARAHALLI, YASHWANTHPURA HOBLI, KARNATAKA, 560091	BENGALURU	20.01.2023	19.01.2024	PR-20-KAR-01-ADHPV1855A-23	3950	3850
48	JC ENTERPRISES	943, VAJAMANGALA VILLAGE, BANNUR MAIN ROAD, VARUNA HOBLI, MYSORE 570010	MYSORE	20.01.2023	19.01.2024	PR-20-KAR-01-AAKFJ3492P-23	2400	2300
49	H M S SCRAP DEALERS	SY. NO. 8/2, VEERARAGHUVANA PALYA, DABASPET 2ND PHASE, NELAMANGALA TALUK, BENGALURU URBAN DISTRICT	BENGALURU	30.01.2023	29.01.2024	PR-25-KAR-04-AFJPI2113J-23	3960	1200
50	NEW ROYAL TRADERS UNIT II	NO.1/E(PART), BANNIMANTAP INDUSTRIAL LAYOUT, CV ROAD , MYSORE 570015	MYSURU	02.02.2023	01.02.2024	PR-02-KAR-02-FYHPS6890G-23	720	676

SL. NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
51	GANAVI ENTERPRISES	ASSESSMENT 4, NO. 16/16, BYLAKONENAHALLI VILLAGE, KACHOHALLI, DASANAPURA HOBLI, BENGALURU NORTH TALUK, BENGALURU URBAN DISTRICT-562162	BENGALURU	20.02.2023	19.02.2024	PR-20-KAR-02-AUGPB6226R-23	260	260
52	JAGRUTH TECH PRIVATE LIMITED	#1494, 2nd FLOOR, 9TH CROSS, NEAR NAIDU STORE, SRIRAMPURA 2ND STAGE, MYSURU	MYSORE	07.03.2023	06.03.2024	PR-19-KAR-10-AADCJ8628H-22	1200	1200
53	MOOGAMBIGAI METAL REFINERIES	PLOT NO. 124 A & 124 B, INDUSTRIAL AREA, BAIKAMPADY, MANGALORE	DAKSHINNA KANNADA	07.03.2023	06.03.2024	PR-10-KAR-08-AJBPH1549R-22	5500	5500
54	SHREE THIRUMLA	#46 SY NO 61/94 KIADB SOMPURA INDUSTRIAL AREA DABASPETE	BENGALURU	07.03.2023	06.03.2024	PR-07-KAR-03-ADGFS0483A-23	8300	8300
55	SRI KAVITHA POLYMERS	NO.121/58,OPP MANEY ESTATE,2ND CROSS,KUMBALGUD INDUSTRIAL AREA,	BENGALURU	07.03.2023	06.03.2024	PR-29-KAR-09-BURPK4122K-22	3600	3600
56	NANDINI POLYMERS	NO.20 SY NO 33,OPP MANEY ESTATE, KUMBALGUD INDUSTRIAL AREA,	BENGALURU	07.03.2023	06.03.2024	PR-29-KAR-09-OBKPS5036K-22	720	720
57	K.K.PLASTIC WASTE MANAGEMENT LIMITED	No:08, SHANTHI INDUSTRIAL ESTATE,, YELACHENNAHALLI, BENGALURU-560078	BENGALURU	07.03.2023	06.03.2024	PR-07-KAR-03-AACCK2530J-23	1200	1092

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
58	RAYAN POLYMERS PRIVATE LIMITED	Plot No. 17 & 20, SY 162/I, GERUPALYA, CHIKKELLUR VENKATPURA, KUMBALGODU, BENGALURU-560074	BENGALURU	07.03.2023	06.03.2024	PR-07-KAR-03-AAMCR0134M-23	6000	6000
59	AGASTHYA PLASTICS	No. 47/2, 1st Cross, KUMBALAGODU, THAGACHAGUPPE VILLAGE, BENGALURU URBAN	BENGALURU	07.03.2023	06.03.2024	PR-07-KAR-03-BEZPM1599G-23	86	78
60	HARI OM PLASTICS	SHED #184, 5TH CROSS, 2ND STAGE, PEENYA INDUSTRIAL AREA, BENGALURU-560058	BENGALURU	07.03.2023	06.03.2024	PR-07-KAR-03-ADRP A9165E-23	1200	1200
61	ENV R WAY	REG.OFF.: NO.121, NEW KHATA NO. 574/121/2, KUMBALGUDU VILLAGE, KENGERI HOBLI, BENGALURU SOUTH TALUK	BENGALURU	31.03.2023	30.03.2024	PR-31-KAR-03-AAGFE8355G-23	1000	1000
62	YES POLYMERS,	No. 306/b, OPP HP GAS PLANT, HEBBAL INDUSTRIAL AREA, MYSURU	MYSURU	31.03.2023	30.03.2024	PR-31-KAR-03-CAPPP1014K-23	885	885
63	SANATH PLASTIC INDUSTRY	NO. 102, NEAR NICE ROAD, K.G. HANDRAHALLI, ANDRAHALLI, NAVILNAGAR, YESHWANTHAPURA HOBLI, BENGALURU	BENGALURU	31.03.2023	30.03.2024	PR-31-KAR-03-AMKPN1118N-23	4800	4800

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
64	D.K.S ENTERPRISES UNIT-2	#255-A, 2ND PHASE, KIADB INDUSTRIAL AREA, HAROHALLI VILLAGE, KANAKAPURA TQ RAMANAGARA	RAMANAGARA	25.04.2023	24.04.2024	PR-25-KAR-04-AAKFD2778G-23	7200	6750
65	WISEBIN	TC 203 RUSTHUMJI LAYOUT WHITEFIELD, BENGALURU	BENGALURU	25.04.2023	24.04.2024	PR-25-KAR-04-AADFW3212F-23	8012	7357
66	KARNATAKA PETROTECH	No.21 AND 21A,SURVEY NO.132,, KENGERI HOBLI,, KUMBALGODU VILLAGE, BENGALURU URBAN, KARNATAKA, 560074	BENGALURU	25.04.2023	24.04.2024	PR-25-KAR-04-ANLPR8166Q-23	960	960
67	JAGJEET MARKETING AND SERVICES PRIVATE LIMITED ,	1ST BLOCK, NO. 924, 7TH A MAIN ROAD, H R B R LAYOUT, KALYAN NAGAR POST, BENGALURU, BENGALURU URBAN, KARNATAKA, 560043	BENGALURU	25.04.2023	24.04.2024	PR-07-KAR-03-AAACJ4177C-23	360	360
68	ENVIRO RECYCLEAN PVT LTD.,	KANAKAPURA ROAD, SURVEY No.46/4 46/6 62/6 62/8, HULUGONDANAHALLI VILLAGE, HAROHALLI HOBLI, HAROHALLI INDUSTRIAL AREA, RAMANAGARA, KARNATAKA, 562112, RAMANAGARA	RAMANAGARA	25.04.2023	24.04.2024	PR-25-KAR-04-AAFCE9612E-23	350000	350000

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
69	SARAH POLYMERS ,	NO. 47/2, PINTU BAR, THAGACHUGUPPE VILLAGE, KUMBULGUD POST, KENGERI HOBLI, BENGLAURU URBAN, KARNATAKA - 560074, BENGALURU	BENGALURU	25.04.2023	24.04.2024	PR-25-KAR-04-AARPI7718Q-23	120	120
70	ATM ENTERPRISES ,	NO.14/A , BANNIMANTAPA LAYOUT , INDUSTRIAL AREA, MYSURU- 570015	MYSURU	25.04.2023	24.04.2024	PR-25-KAR-04-ATYPA3996J-23	1120	1140
71	SHARIEF ENTERPRISES ,	MORARJI DESAI HOSTEL ROAD, SY NO 360/5, SHARIEF ENTERPRISES, MORARJI DESAI HOSTEL ROAD, SULIBELE, BENGALURU RURAL, KARNATAKA-562129,	BENGALURU	25.04.2023	24.04.2024	PR-25-KAR-04-EVDPS3603F-23	110	99
72	SRI BHAGYALAKS HMI ENTERPRISES ,	24, 2ND MAIN ROAD, NEW THARAGUPET, BENGALURU (BENGALURU) URBAN, KARNATAKA, 560002,	BENGALURU	25.04.2023	24.04.2024	PR-25-KAR-04-AAPPN7598F-23	600	600
73	S A B PLASTIC INDUSTRIES ,	PROPERTY NO 92, No 150-P, 150-B, SURVEY NO 49, BELAGOLA INDUSTRIAL AREA, KASABA HOBLI, SIDDLENGAPURA , MYSORE, MYSURU (MYSORE), KARNATAKA-570016	MYSURU	25.04.2023	24.04.2024	PR-25-KAR-04-AERPB7718K-23	1400	1500

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
74	ROYAL TOUCH MYSORE ,	GALAXY SPRINGS, NO 8/A-1, 8/4, SUB GODOWN NO 7, BANNIMANTAP A LAYOUT, MANDIMOHALLA, MYSURU KARNATAKA 570015	MYSURU	25.04.2023	24.04.2024	PR-25-KAR-04-BMRPP2136E-23	1125	1030
75	RADHEYSHYA M POLYTECH LLP ,	No. 108/2, SHIVASHAKTHI LAYOUT, GURUKULA ROAD, MAGADI MAIN ROAD, CHANENAHALLI, YELACHAGUPPE VILLAGE, TAVARAKERE, BENGALURU RURAL, KARNATAKA,562130	BENGALURU	25.04.2023	24.04.2024	PR-25-KAR-04-AAYFR8924J-23	1800	1800
76	VISHUDDH RECYCLER PRIVATE LIMITED ,	2nd PHASE, BIDADI INDUSTRIAL AREA, PLOT NO 59, Sector 2, HYANUMANGALA, BIDADI HOBLI, RAMANAGARA, KARNATAKA, 562109,	RAMANAGARA	25.04.2023	24.04.2024	PR-25-KAR-04-AAHCV1066F-23	1920	1920
77	KING ENTERPRISES ,	PLOT NO. 68, 6TH MAIN ROAD BELUR INDUSTRIAL AREA BELUR, DHARWAD - 580011, DHARWAD, KARNAT AKA-580011	DHARWAD	25.04.2023	24.04.2024	PR-25-KAR-04-ALHPK4646E-23	1200	1196

SL NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
78	SHREE POLYMERS,	47/1/23 AND 24 K GOLAHALLI KENGERI HOBLI BENGALURU 560060,BENGALURU (BENGALURU) URBAN, KARNATAKA560060	BENGALURU	05.05.2023	04.05.2024	PR-05-KAR-05-BDUPS5522B-23	2160	2160
79	SLP GROUP PLASTIC RECYCLING SOLUTION ,	121/58 1ST FLOOR MANEY ESTATE 2ND CROSS KUMBALGUD INDUSTRIAL AREA BENGALURU 560074,BENGALURU (BENGALURU) URBAN,KARNATAKA560074	BENGALURU	05.05.2023	04.05.2024	PR-05-KAR-05-BDUPS5521C-23	7200	7200
80	PEARL POLYFILMS,	MANUFACTURES UNIT-II , PLOT NO. PART OF 38, 2nd sector, 2nd PHASE, BIDADI INDUSTRIAL AREA, RAMANAGARA,KARNATAKA-562109	RAMANAGAR	05.05.2023	04.05.2024	PR-05-KAR-05-ACGPN7465G-23	1500	1500
81	DION POLYTECH ,	NO. 11, DAKSHINAMURTHY INDL. AREA, MAGADI MAIN ROAD, CHENNENAHALLI TAVAREKERE, BENGALURU-562130,BENGALURU (BENGALURU) URBAN, KARNATAKA562130	BENGALURU	05.05.2023	04.05.2024	PR-05-KAR-05-ADJPD2154Q-23	300	300

SL. NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
82	DHARWAD PLASTICS	SHED NO.D-191,5TH CROSS,1ST GATE,GOKUL ROAD,HUBLI,DHARWAD,KARNATAKA-580030	DHARWAD	09.06.2023	08.06.2024	PR-09-KAR-06-AJAPD7739C-23	1040	940
83	NEW KANNIMAR ENTERPRISES	NO.15-B, 1ST PHASE, JIGANI INDUSTRIAL AREA, BENGALURU 562 106	BENGALURU	09.06.2023	08.06.2024	PR-09-KAR-06-AUIPS5147A-23	360	360
84	VAIBHAV MOKSHITH ENTERPRISES	NO.271, SRIDHARGUDDA ROAD, KODIPALYA VILLAGE, KENGERI HOBLI, BENGALURU SOUTH, BENGALURU - 560060	BENGALURU	22.06.2023	29.06.2024	PR-22-KAR-06-AQXPM15433R-23	3520	3000
85	MEGA POLYMERS	NO.10, SY NO.120, KUMBALGODU INDUSTRIAL AREA KENGERI HOBLI, MYSORE ROAD, BENGALURU	BENGALURU	22.06.2023	21.06.2024	PR-22-KAR-06-AJLPN9669G-23	240	240
86	MAHAVEER PLASTIC	HENNAGARA POST, NO 124/1 SITE NO 53, KACHANAYAKANAHALLI, ANEKAL TALUK, BENGALURU-562106	BENGALURU	30.06.2023	29.06.2024	PR-30-KAR-06-ABLPB4094K-23	600	565
87	HAJIRA ENTERPRISES	324 T 2ND PHASE HAROHALLI INDUSTRIAL AREA KANAKPURA TALUK RAMANAGAR DIST	RAMANAGAR	30.06.2023	29.06.2024	PR-30-KAR-06-ADUPA2427N-23	3600	3600

SL. NO	COMPANY	REGISTERED ADDRESS	DISTRICT	DATE OF ISSUE	REGISTRATION VALID UPTO	REGISTRATION NUMBER	PROCESSING CAPACITY IN TPA	PRODUCTION CAPACITY IN TPA
88	AB Plastics	No. 177/B1, Metro Layout, 2nd main road, Azeez Sait Industrial Town, Nayandahalli, Bangalore - 560039	Bengaluru Urban	27.10.2023	26.10.2024	PR-27-KAR-10-AIJPB2002J-23	600	600
89	R.P.N Industries - Plant II,	Plot B-29, KSSIDC Industrial Area, Mysore Road, Kumbalagodu, Bangalore 560074	RR Nagar	27.10.2023	26.10.2024	PR-27-KAR-10-AJJPM9548B-23	936	936
90	SAPNA PLASTICS ,	NO.148/8, SAPNA PLASTIC, HUNSUR ROAD, LINGADEVARA KOPPALU, Mysuru (Mysore), Karnataka, 571130,Mysuru	Mysuru	27.10.2023	26.10.2024	PR-27-KAR-10-AFCPJ9281M-23	600	690
91	R.N.Z RECYCLING INDUSTRIES ,	GROUND FLOOR, NO 10 SY NO 120, KUMBALAGUDU VILLAGE KENGERI, BANGALORE,KARNATAKA	RR Nagar	27.10.2023	26.10.2024	PR-27-KAR-10-AFWPN9878G-23	1560	1560
92	Gn Polymers	Plot.No.28, Somanahalli Industrial area, Somanahalli Village, Maddur Taluk Mandya-571428	Mandya	27.10.2023	26.10.2024	PR-27-KAR-10-BQOPA5422P-23	480	480
93	Sri Durga Polymers ,	No. 172/3, Thagachaguppe Village, Kumbalagodu, Kengeri Hobli, Bangalore South Taluk, Bangalore Urban District,	RR Nagar	27.10.2023	26.10.2024	PR-27-KAR-10-AGCPY9194K-23	1200	1200
94	M.M. Polymers.,	SY NO 117 RAMOHALLY CHIKKALLURE ROAD, BENGALURU, Karnataka- 560074	Bengaluru	27.10.2023	26.10.2024	PR-18-KAR-10-CRBPP7715D-23	480	480

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559

ಈಮೇಲ್ / Email : contact@kspcb.gov.in

ವೆಬ್ ಸೈಟ್ / Website : kspcb.karnataka.gov.in



080-25581363, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವಾನಿ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ಸಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No: PCB/WMC-1/78/PLS/2023-24/ **BY RPAD**
4338

Date: 16 NOV 2023

To,

The Director,

M/s Enviro Recycle Pvt. Ltd.,

Sy.No. 46/4,46/6,62/6 and 62/8,

Hallugundanahalli Village, Harohalli Hobli,

Kanakapura Taluk,

Ramanagara District - 562112

ರವಾನಾಮಾನ್ಯ

Sub:- Call for Personal Hearing to M/s Enviro Recycle Pvt. Ltd., Sy.No. 46/4,46/6,62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District - 562112.

- Ref:-
1. Plastic Waste Management Rules, 2016 and its amended 2022.
 2. Guidelines on Extended Producer Responsibility of Plastic Packaging under Schedule II of PWM Rules dt: 16.02.2022.
 3. Consent for Establishment (CFE) issued under Water and Air Acts vide order No. CTE-336451, dt: 27.02.2023.
 4. Combined Consent order issued under Water Act vide order No. W-336737, dated: 07.03.2023.
 5. EPR registration issued under PWM Rules to M/s Enviro Recycle Pvt. Ltd., vide Reg. No. PR-25-KAR-04-AAFCE9612E-23, dt: 25.04.2023.
 6. CPCB direction F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part (1) dated: 26.10.2023.
 7. Board Office letter No. PCB/WMC-1/78/PLS/2023-24/4304, Dt: 10.11.2023.
 8. Your request received through e-mail on 13.11.2023.

With reference to the above subject and references, you were informed to attend the personal hearing scheduled on 13.11.2023 at 3.00 PM for the reasons mentioned in the letter cited at above reference (7). As per your request received through e-mail dt: 13.11.2023 vide ref(8), the said personal hearing shall be postponed and re-scheduled once again on **21.11.2023 at 3:00 PM** # 49, Parisara Bhavan, Church Street, Bangalore-01.

Only responsible person of the industry, who can take decision, shall attend the hearing along with complete details. In the absence of attending the hearing ex-parte decision will be taken.

Please acknowledge the receipt of this letter.

MEMBER SECRETARY

Copy to:

1. P.A to M.S for information and bring to the notice of the Member Secretary.
2. The Regional Officer, Ramanagara for information and to attend the Personal Hearing with complete details with latest inspection report and to inform the industry to attend the Personal hearing with complete Status.
3. The Regional Senior Environmental Officer, Ramanagara for information and to attend the Personal Hearing with complete details.
4. Case file.

ANNEXURE- II

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559
 ಈಮೇಲ್ / Email : contact@kspcb.gov.in
 ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in



Proceedings of the PH held with
 Enviro Recycle Pvt Ltd.,
 080-25581383, 25589112
 080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

// BYRPAD//

No. PCB/WMC-1/ 78/PLS/2023-24/ 4644

Date: 28 NOV 2023

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PROCEEDINGS OF THE PERSONAL HEARING HELD ON 21.11.2023 WITH
M/S. ENVIRO RECYCLEAN PVT. LTD, SY. NO. 46/4,46/6,62/6 AND 62/8,
HALLUGUNDANAHALLIVILLAGE, HAROHALLI HOBLI, KANAKAPURA
TALUK, RAMANAGARA DISTRICT - 562112.

Name and Address of the industry	M/s. Enviro Recycle Pvt. Ltd, Sy. No. 46/4,46/6,62/6 and 62/8, HallugundanaHalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District - 562112
Presiding Officer	Dr. Shanth A. Thimmaiah, M.Tech, Ph.D., Chairman, KSPCB
Other Officers attended from the Board	1. Sri. Vasudev S.K. Senior Environmental Officer Ramanagara (A/c) 2. Sri. Manjunath C.R Environmental Officer Regional Office, Ramanagara 3. Sri. Rudresh Murthy M. Environmental Officer, WMC-1, Head Office Bengaluru
Representative of the Industry	1. Sri. Rahul V. Poddar, Director M/s. Enviro Recycle Pvt. Ltd, Ramanagara 2. Sri. R. Vasanth Kumar Additional Director M/s. Enviro Recycle Pvt. Ltd, Ramanagara

Preamble:

M/s. Enviro Recycle Pvt. Ltd, is a Large -Orange Category industry located at Sy. No. 46/4, 46/6, 62/6 and 62/8, Hallugundanhalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District and is engaged in re-processing of all types of plastic waste of capacity 3,50,000 TPA. The industry authorities had obtained Consent for Establishment (CFE) under Water Act and Air Act on 27.02.2023 and Consent for Operation (CFO) under Water Act on 07.03.2023 for the period upto 30.09.2032 to carryout re-processing of all types of plastic waste of capacity 3,50,000 TPA.

CPCB has developed Centralized EPR portal for registration of all Plastic Waste Processors under Plastic Waste Management Rules, 2016. Also, CPCB has developed the mechanism for generation and transfer of EPR certificates (as given in the guidance Manual developed by CPCB) by PWP's on the EPR portal and the corresponding online module of the EPR portal was launched by the CPCB.

Consequently, the industry authorities have applied for EPR registration under Plastic Waste Management Rules in CPCB centralized EPR portal on 13.03.2023. After physical verification and recommendation of RO-Ramanagara, Board has issued EPR registration through CPCB EPR portal to M/s. Enviro Recycle Pvt. Ltd., vide reg. No. PR-25-KAR-04-AAFCE9612E-23, on dt: 25.04.2023. There after the portal will activate the function and allow PWP for certificate generation and transfer after the details of procurement of Plastic Waste details, Production and sales details of Chips, Pallet, Products, Clinker and power production details are fed into the portal.

Subsequently, the unit has started generating and transferred 3,48,500 Tonnes of EPR certificate to PIBOs which is more than the actual quantity processed and generated which is in gross violations of the provisions of EPR Guidelines.

In view of the above, CPCB has conducted a random sample audit of M/s. Enviro Recycle Pvt Ltd, Ramanagara, Karnataka on August 30, 2023 and based on the observations, the CPCB has issued direction under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Karnataka State Pollution Control Board on 26.10.2023, to take immediate following actions against the M/s. Enviro Recycle Pvt. Ltd., Sy.No. 46/4, 46/6, 62/6 and 62/8, Hallugundanhalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District.

- i) To suspend the consent/authorization/registration issued to unit with immediate effect and to issue show-cause notice for debarring the unit from operating under the Extended Producer Responsibility frame work for a period of One year as per clause 11.4 of the EPR Guidelines or/and for revocation of the consent/authorization/registration issued to the unit.

- ii) To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" (http://cpcb.nic.in/upload/plasticwaste/EC_Regime_PWM.pdf) and unit be directed too deposit the same in the designated Escrow Account, created by the KSPCB for the purpose.
- iii) To take necessary action against the every unit as per applicable law as the units have submitted false documents for obtaining registration as well as for generating EPR Certificates. It may further be ensured that action taken by KSPCB regarding these units should act as a deterrent for other units in committing such violations.
- iv) To take immediate necessary

Accordingly, as per the CPCB directions and as per the Hon'ble Chairman, KSPCB direction, Board has issued memo to Regional SEO and RO- Ramanagara to take immediate action for withdrawal of CTO issued to the industry on 03.11.2023. Accordingly, the Regional SEO, Ramanagara has withdrawn the Consent for Operation issued under Water and Air Act vide No. KSPCB/RSEO-RAMANAGARA/ENVIRO/ 2023-24/92, Dated 03.11.2023.

In view of the above directions by CPCB to KSPCB for revocation of registration issued under Plastic Waste Management Rules and as per the Rule 13 (10) Plastic Waste Management Rules, 2016;

State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of Plastic wastes.

In order to give an opportunity, industry authorities were called for Personal Hearing on 13.11.2023. Industry authorities sent an e-mail on 13.11.2023, requesting to give a week time due to medical emergency of the director. As per the request, the hearing scheduled is postponed and re-scheduled once again on 21.11.2023.

The personal hearing was attended by the Senior Environmental Officer, Ramanagara, Environmental Officer, Regional Office, Ramanagara and Environmental Officer, WMC-1, Head Office, KSPCB, Bengaluru along with the industry authorities of M/s Enviro Recycle Pvt. Ltd., Ramanagara represented by Sri. Rahul V. Poddar, Director and Sri.Vasanth Kumar, Additional Director.

In response to the Chair's clarification, the Senior Environmental Officer has explained that the said industry set up pertinent to land and building was ready even before

making an application for Consent For Establishment (CFE) as informed by the industry and observed during the course of inspection made on 28.2.2023. Subsequently, industry was issued with Consent For Establishment (CFE) for the reprocessing of all types of Plastic wastes of capacity 30,000 TPM with terms and conditions. Also, it was observed by the Regional Senior Environmental Officer, Ramanagara that some of the plants and machineries were already installed in the industry premises and some of the machineries were kept for installation, the presiding officer has pointed out that it is violation to keep machineries to install plants and machineries without obtaining CFE. Later, the industry authorities have made application to the Board seeking for Consent For Operation (CFO) on 28.2.2023 and inspected the industry on 28.2.2023 and observed that plant and machineries were ready for commissioning and industry informed that plant and machineries are ready for taking trial run once the CFO is issued. The necessary electrical connections from the BESCOM and the power already granted during the course of inspection. The Effluent Treatment Plant required for treating the wash water during operation phase of the industry observed with progress and industry informed that another Seven days' time, the remaining installation and commissioning work will be completed without fail. Based on the progress and status of the industry, the consent for operation has been granted for the re-processing of all type of plastic waste of capacity 30,000 TPM with terms and conditions with a good intention to promote plastic waste recycling sector, Since there are many informal units existing and many of them could be brought under the network of consent and registration mechanism.

Further, the Hon'ble Chairman has sought for the procedure to be followed for further processing of registration procedure of PIBO and PWP in the CPCB Centralized EPR Portal under plastic waste management Rules. The Environmental Officer of WMC-1, Board Office and also, the Nodal officer for EPR Portal under PWM Rules has explained the procedure involved in processing of registration applications of PIBOs and PWPs.

- Only after obtaining valid CFO from the Board, industry will make an application for registration in the CPCB Centralized EPR portal seeking for registration which is a pre-requisite.
- Once the application is made, this will be received by a Designated Officer (DO)-SEO-WMC1, through portal, then it will be allotted to the nodal officer for scrutiny and on ward processing of the application.
- In principal applications will be forwarded to the DO for further disposal. At this stage the application may either be accepted or rejected and only the accepted/approved applications in respect of PWPs will only be forwarded to Regional Officer for Physical verification.
- Further, after receipt of Physical verification report of RO,DO will process the applications and the responsibility of approval/rejection lies with the Board based on the observations.
- Activation of certificate generation process of approved PWP is based on the approval.

- Thereafter, the approved PWP's must upload plastic waste procurements details, production details, inventory and sales details which is mandate for generation of certificate.

Further, the Hon'ble Chairman sought for clarification from the Regional Officer of Ramanagara pertinent to action taken during the course of physical verification of the industry.

In response to receipt of PWP application in the Centralized EPR portal, the industry was inspected by the Regional Officer, Ramanagara along with the Deputy Environmental Officer on 27.3.2023 and the checklist and the verification details were uploaded in the portal. The details pertinent to industry were brought to the notice of the Hon'ble Chairman and also copy of the same was handed over to the Hon'ble Chairman. It was pointed out in the direction issued by the CPCB in the Paragraph of observations of made by the CPCB officials during the audit in the item 'd' as " the geo-tagged photographs/video of the plant uploaded with application are not in conformity with the actual observations during the audit, indicating that fabricated photographs had been uploaded with application. It is observed that the same was also not checked and verified during the physical verification by SPCB". For this the Hon'ble Chairman was made clear that in the physical verification conducted on 27.3.2023 by the RO, Ramanagara team, it was mentioned in the physical verification checklist in page no.3 in item Viz. Uploaded Pictures item such as "Raw Materials, Production Area, Packaging Area" was mentioned as "Not Relevant to this industry " and the same was produced before the Hon'ble Chairman. Also, the machineries details submitted by the industry were marked as 'No' in the checklist. The RO, Ramanagara has also pointed out that some of the remarks were also made in the last column about mismatching of GPS Co-ordinates, uploading of industry's sister concern pictures and also information given by the industry regarding the capacity of industry as 15,000 TPM instead 30,000 TPM in phased manner by operating industry in three shifts.

In this regard, the industry has sought for the clarification, however, since there is no provision for the applicant/industry to edit anything once it is uploaded, editing of the same could not be done as we had uploaded the pictures of the sister concern unit by oversight. Industry had submitted a letter to the RO on 2.5.2023 mentioning about these said facts and then forwarded to Board office for further needful.

The Hon'ble Chairman has sought for clarification in approving the same from WMC-1 cell even though, there are negative remarks observed by RO, Ramanagara team during the physical verification and checklist submitted to WMC-1 of the Board. Since, the DO of WMC-1 on leave, the Nodal Officer (EO,WMC-1) has clarified that, there are many informal units existing in this sector and crippling the environment, board has taken a decision to encourage and support these type of formal plastic reprocessing units and also, Karnataka state is one of the major generators of plastic waste and mismanagement in

handling of such plastic waste in the state. Also, there was an advisory direction from CPCB for facilitation of Grant of Consent to Producers/Plastic Waste Producers (PWP) operating in MSME/Informal Sector vide Letter dated, 30.12.2022. In addition to that since there is no options in editing any information pertinent change of capacity of the unit in the portal and to extend an opportunity to these type of formal units, the registration was granted with a good faith.

In the meantime, it was also brought to the notice of Hon'ble Chairman regarding the complex steps involved in portal and frequent changes happening in handling issues PIBOs and PWP in the portal which requires some more time to understand in an effective way to carry out the processing of such applications without any hazels.

After hearing the clarifications made by the board officials, the Hon'ble Chairman expressed that the Board officials have extended an opportunity to the industry with good intentions to support an industry in a progressive way and asked for the clarification from the industry.

In response to the Hon'ble Chairman's remarks, the has submitted as follows ;

- The total extent of the industry shed is approximately 50,000 sq.ft taken on rental basis which was almost completed with respect to civil works in the first week of February, 2023 itself.
- The extent of land building itself is on the higher side and is one of the state of art to adopt good practices for attaining environmental governance pertinent to handling of plastic waste by procuring or installing high end machines.
- He also expressed that we are good entrepreneurs in this field from 5 decades and have intention to carry out the business in this sector even though there is a domination of informal sector.
- While making an application, the pictures uploaded in the portal were not matching the actual industry pictures because of the reasons that by oversight our sister concern photos were uploaded could not be edited, since there is not provision to edit till today.
- Also, mentioned that there are so many flaws and there is a complexity with respect to uploading of information/details in the portal, which is being faced by most of the recyclers and requested the respective Board to simplify the same. Else, there will be a more dominance of informal sectors.
- He submitted a clarification pertaining to the capacity that the attaining of the consented capacity will be in a phased manner by operating industry in 3 shifts.
- Pertinent to the EPR certificate generation, industry informed that the certificates are generated for the current year and not for the financial year 2022-23. Further, he has

requested the Hon'ble Chairman not to levy Environmental Compensation and also requested to impose one time penalty, else industry cannot survive if heavy penalty is levied in the beginning itself.

- Industry requested the Board to extend an opportunity if any to process plastic waste accumulated in the legacy waste to compensate the lapses which may be of great benefit to local bodies and any direction issued in this regard by the Board will be complied.

After hearing, the presiding officer has expressed that the consent for establishment and consent for operation along with EPR registration were issued by the Board with a good intention of extending an opportunity of bringing down the informal sector into the consent mechanism to follow good practices to attain the good environmental governance and also to support industries in a progressive manner.

After hearing from the both the sides, the Chairman directed as follows;

To the Regional Officer:

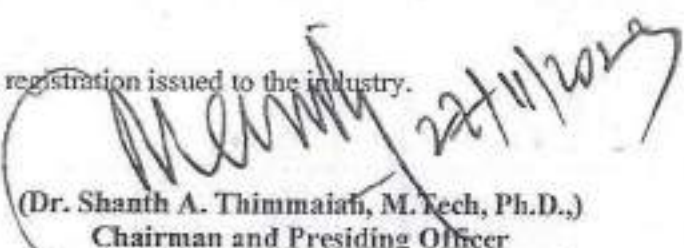
- To Levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated no in conformity with the requirement prescribed in CPCB "Guidelines for Assessment of Environmental Compensation to be levied for violation of Plastic Waste Management Rules, 2016" after verifying the Rule as mentioned in the Guidelines for EC Assessment for violation of PWM Rules, 2016.
- To issue Show-Cause for debarring the unit from operating under EPR framework for a period of one year as per Clause 11.4 of the EPR guidelines.

To the Regional Senior Officer, Ramanagara

- To take immediate action to issue Closure Direction to the industry under Water Act and Air Act as per the law.

To SEO, WMC-1:

- To take action to cancel the EPR registration issued to the industry.


(Dr. Shanth A. Thimmaiah, M.Tech, Ph.D.)
Chairman and Presiding Officer
Karnataka State Pollution Control Board

To,
The Director,
M/s. Enviro Recycle Pvt. Ltd,
Sy. No. 46/4, 46/6, 62/6 and 62/8,
Hallugundana Halli Village, Harohalli Hobli,
Kanakapura Taluk, Ramanagara District - 562112

Copy to:

1. The Environmental Officer, KSPCB, Ramanagara for information and to take immediate necessary action.
2. The Regional Senior Environmental Officer, Ramanagara for information and to take immediate necessary action.
3. Case file.

ಹೆಲ್ಪ್ ಲೈನ್ / Helpline : 080-25582559
 ಈಮೇಲ್ / Email : contact@kspcb.gov.in
 ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

ANNEXURE- IV



080-25581383, 25589112
 080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. PCB/WMC-1/78/EPR/2023-24/ 4737
 //RPAD//

Date: 02 DEC 2023

EPR REVOCATION ORDER

ರವಿಶಂಕರ್

Sub:- Revocation of registration issued under the guidelines of Extended Producer Responsibility of Plastic Waste Management Rules, 2016 and its amended to M/s Enviro Recycle Pvt. Ltd., Sy.No. 46/4,46/6,62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District - 562112.

- Ref:-**
1. Plastic Waste Management Rules, 2016 and its amendment 2022.
 2. Guidelines on Extended Producer Responsibility of Plastic Packaging under Schedule II of PWM Rules dtd: 16.02.2022.
 3. Consent for Establishment (CFE) issued under Water Act and Air Act vide order No. CTE-336451, dt: 27.02.2023.
 4. Combined Consent for Operation order issued under Water Act and Air Act vide order No. W-336737, dated: 07.03.2023.
 5. EPR registration issued under PWM Rules vide Reg. No. PR-25-KAR-04-AAFCE9612E-23 dt: 25.04.2023.
 6. CPCB directions to KSPCB vide No. F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part (1) dt: 26.10.2023.
 7. Board Office memo No. PCB/WMC-1/EPR/CPCB-Direction/2023-24/4134, dt: 03.11.2023.
 8. Withdrawal of Consent for Operation by the Regional Senior Environmental Officer, Ramanagara issued to the industry vide No.KSPCB/RSEO-RAMANAGARA/ENVIRO/2023-24/92 dt 03.11.2023.
 9. Letter to industry calling for Personal Hearing vide No. PCB/WMC-1/78/PLS/2023-24/4304 dt: 10.11.2023.
 10. Request letter submitted by Industry authority through e-mail dt: 13.11.2023.
 11. This Office letter to the industry No. PCB/WMC-1/78/PLS/2023-24/4338 dt: 16.11.2023.
 12. Personal Hearing held with the industry authority on 21.11.2023 at Head Office, KSPCB.
 13. Proceedings of the Personal Hearing communicated to the industry vide No. PCB/WMC-1/78/PLS/2023-24/4644 dt. 28.11.2023.

WHEREAS, vide ref (1) the Ministry of Environment, Forest & Climate Change (MoEF & CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under Sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016.

WHEREAS, vide ref (2) Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF & CC) on 16th February, 2022 to insert Schedule -II, i.e. Guidelines on Extended Producer Responsibility of Plastic Packaging (hereinafter referred as "EPR Guidelines")

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely:- (i) Producer (P); (ii) Importer (I); (iii) Brand Owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting".

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board & Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board.

WHEREAS, CPCB developed the Standard Operating Procedure (SOP) for registration of PWP's on March 15th, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

WHEREAS, as per Section 11.5 of the EPR Guidelines, "Only plastic waste processors registered under Plastic Waste Management Rules, 2016 as amended, shall provide certificate for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand Owners".

WHEREAS, as per Section 11.7 of the EPR Guidelines, "The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities.

WHEREAS, as per the EPR Guidelines, CPCB has developed by Centralized portal for registration of Producers, Importers & Brand-Owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022.

WHEREAS, CPCB has developed the mechanism for Generation Transfer of EPR Certificate (as given in the Guidance Manual developed by CPCB) by PWPs on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19th, 2022.

Further, the Regional Senior Environmental Officer(RSEO) -Ramanagara has issued Consent for Establishment (CFE) to the said industry to carryout re-processing of all types of plastic waste of capacity 30,000MT/Month vide ref (3). Subsequently Consent for Operation (CFO) was issued under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide ref (4) for the period upto 30.09.2032 to carryout re-processing of all types of plastic waste of capacity 30,000MT/Month.

As per the said guidelines, directions and after physical verification of the industry, based on the recommendation of RO-Ramanagara and in view of valid consent for operation, Board has issued EPR registration through EPR portal to the said industry vide ref(5). Later, the unit has started generating and transferred 3,48,500 Tonnes of EPR certificate to PIBOs which is more than the actual quantity processed and generated which is in gross violations of the provisions of EPR Guidelines as notified under Schedule -II of PWM Rules by MoEF & CC, CPCBs guidance manual for operating Centralized EPR Portal.

CPCB, Delhi has issued directions on 26.10.2023 vide ref (6) to the Board to suspend the Consent/ authorization/ Registration issued to the said industry with immediate effect and to issue show-cause notice for debarring the unit from operating under the Extended Producer Responsibility frame work for a period of One year as per clause 11.4 of the EPR Guidelines.

Hence, the Board issued directions to Regional SEO and RO- Ramanagara vide ref (7) to take immediate action for withdrawal of said CFO issued to the industry. Accordingly, the RSEO, Ramanagara has withdrawn the Consent for Operation issued under Water and Air Act to the said unit on 03.11.2023 vide ref(8).

As per Rule 13(10) of Plastic Waste Management Rules, 2016 and amended, an opportunity of being heard was given and the industry authorities were called for Personal hearing (PH) before the Chairman, KSPCB on 13.11.2023 vide ref (9). However the unit authority requested for a week's time to appear for PH, vide ref (10). Their request was considered and the rescheduled next date of PH was communicated to the industry authority vide ref (11).

Industry authorities attended the personal hearing on 21.11.2023 before the Chairman, KSPCB vide ref (12). After hearing the submissions made by both industry authority and the RSEO-Ramanagara and RO-Ramanagara, the Chairman viz, Presiding Officer viewed the matter seriously and instructed to levy EC after verifying the PWM Rules, to issue show cause notice for debarring the industry from operating under EPR frame work for a period of One year as per clause 11.4 of the EPR Guidelines, to take immediate action to issue closure direction to the industry under Water Act and Air Act and to take action to cancel the EPR issued to the industry under Plastic Waste Management Rules, 2016 .The proceedings of the personal hearing was communicated to the industry authorities and the Regional Officers on 28.11.2023 vide ref(13).

As per the directions issued by CPCB and in accordance with the decision taken during the Personal Hearing held on 21.11.2023 and proceedings communicated to the industry, the Board hereby revokes the EPR registration issued vide ref (5).

Hence the following order;

ORDER

As per Clause 6.4 of Schedule -II of the Guidelines on Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rules, 2016 and as amended, the Karnataka State Pollution Control Board hereby revokes the Extended Producer Responsibility (EPR) registration issued to M/s Enviro Recycle Pvt. Ltd. located at Sy. No. 46/4, 46/6, 62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District - 562112 vide ref (5) for a period of one year for the reasons mentioned above and for gross violations of the provisions of EPR guidelines as notified under Schedule II of the Plastic Waste Management Rules with immediate effect.

The receipt of this order shall be acknowledged.

Sd/-

Dr. Shanth A. Thimmalah, M.Tech, Ph.D.,
Chairman
Karnataka State Pollution Control Board

To,

The Director,
M/s Enviro Recycle Pvt. Ltd.,
Sy. Nos. 46/4, 46/6, 62/6 and 62/8,
Hallugundanahalli Village, Harohalli Hobli,
Kanakapura Taluk, Ramanagara District - 562112

Copy to:

1. Regional SEO, Ramanagara for information and necessary action.
2. Environmental Officer, RO -Ramanagara for information and necessary action.
3. Case file

Dr. Shanth A. Thimmalah, M.Tech, Ph.D.,
Chairman
Karnataka State Pollution Control Board

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ - ರಾಮನಗರ
ಪರಿಸರ ಭವನ, ಬೆಂಗಳೂರು-ಮೈಸೂರು ರಸ್ತೆ, ರಾಮನಗರ-562159
ದೂರವಾಣಿ : 080-27275678



REGIONAL OFFICE - RAMANAGARA
Parisara Bhavana, Near DC Office,
Bangalore-Mysore Road, Ramanagara - 562159
Email : ramnagar@kspcb.gov.in

//RPAD//

No. KSPCB/RO-RMN/SCN/2023-24/482

Date: 05-11-2023

SHOW CAUSE- NOTICE

To,

The Director,
M/sEnviro Recycle Pvt. Ltd.,
Sy. No. 46/4, 46/6, 62/6 and 62/8,
HallugundanaHalli Village, HarohalliHobli,
KanakapuraTaluk, Ramanagara District - 562112

Sub:- Non-compliances by M/s Enviro Recycle Pvt. Ltd., located at Sy.No. 46/4,46/6,62/6 and 62/8, HallugundanaHalli Village, HarohalliHobli, KanakapuraTaluk, Ramanagara District - 562112 and hence debarring the unit from operating under EPR frame work for a period of one year.

- Ref:-
1. Plastic Waste Management Rules, 2016 and its amendment 2022.
 2. Guidelines on Extended Producer Responsibility of Plastic Packaging under Schedule II of PWM Rules dtd: 16.02.2022.
 3. Consent for Establishment (CFE) issued under Water Act and Air Act vide order No. CTE-336451, dt: 27.02.2023.
 4. Combined Consent for Operation order issued under Water Act and Air Act vide order No. W-336737, dated: 07.03.2023.
 5. EPR registration issued under PWM Rules vide Reg. No. PR-25-KAR-04-AAFCE9612E-23dt: 25.04.2023.
 6. CPCB directionsto KSPCB vide No. F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO Part (1) dt: 26.10.2023.
 7. Board Office memo No. PCB/WMC-1/EPR/CPCB-Direction/2023-24/4134, dt: 03.11.2023.
 8. Withdrawal of Consent for Operation by the Regional Senior Environmental Officer, Ramanagara issued to the industry vide No. KSPCB/RSEO-RAMANAGARA/ENVIRO/2023-24/92dt: 03.11.2023.
 9. Letter to industry calling for Personal Hearing vide No. PCB/WMC-1/78/PLS/2023-24/4304 dt: 10.11.2023.
 10. Request letter submitted by industry authority through e-mail dt: 13.11.2023.
 11. This Office letter to the industry No. PCB/WMC-1/78/PLS/2023-24/4338 dt: 16.11.2023.

12. Personal Hearing held with the industry authority on 21.11.2023 at Head Office, KSPCB.
13. Proceedings of the Personal Hearing communicated to the industry vide No. PCB/WMC-1/78/PLS/2023-24/4644 dt. 28.11.2023.
14. Revocation of EPR Registration issued to the industry by the Board No. No. PCB/WMC-1/78/PLS/2023-24/4737 dated: 02.12.2023.

WHEREAS, vide ref (1) the Ministry of Environment, Forest & Climate Change (MoEF& CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under Sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016.

WHEREAS, vide ref (2) Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF& CC) on 16th February, 2022 to insert Schedule -II, i.e. Guidelines on Extended Producer Responsibility of Plastic Packaging (hereinafter referred as "EPR Guidelines")

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely:- (i) Producer (P); (ii) Importer (I); (iii) Brand Owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting".

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board & Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board.

WHEREAS, CPCB developed the Standard Operating Procedure (SOP) for registration of PWP's on March 15th, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

WHEREAS, as per Section 11.5 of the EPR Guidelines, "Only plastic waste processors registered under Plastic Waste Management Rules, 2016 as amended, shall provide certificate for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand Owners".

WHEREAS, as per Section 11.7 of the EPR Guidelines, "The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities.

WHEREAS, as per the EPR Guidelines, CPCB has developed by Centralized portal for registration of Producers, Importers & Brand-Owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022.

WHEREAS, CPCB has developed the mechanism for Generation Transfer of EPR Certificate (as given in the Guidance Manual developed by CPCB) by PWPs on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19th, 2022.

Further, the Regional Senior Environmental Officer(RSEO)-Ramanagara has issued Consent for Establishment (CFE) to the said industry to carryout re-processing of all types of plastic waste of capacity 30,000MT/Month vide ref (3). Subsequently Consent for Operation (CFO) was issued under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide ref (4) for the period upto 30.09.2032 to carryout re-processing of all types of plastic waste of capacity 30,000MT/Month.

As per the said guidelines, directions and after physical verification of the industry by the RO-Ramanagara team, wherein it was highlighted in the checklist by the RO Ramanagara team regarding the uploading of fabricated photos of the sister concern unit which was not matching with the pictures uploaded pertinent to raw materials storage area, production area and packaging area and also the plant and machineries of the industry including the GPS co ordinates of the industry which were uploaded by the industry and this office has forwarded the checklist to restrict the capacity of the unit to 15000MT/Month only Since industry himself has informed during the time of physical verification that the consented capacity of 3,60 000MTPA will be attained in a phased manner(1st and 2nd phase) and in the first phase in the interest of encouraging plastic recyclers and also to bring informal sectors in to the consent and EPR registration network mechanism.

Further, Board has issued EPR registration through EPR portal to the said industry vide ref(5) not for the recommended capacity mentioned in the checklist by the RO Ramanagara team. However Board has issued EPR registration through EPR portal for the consented capacity. And the same was verified by the CEO-2 during his visit to the industry and to Regional office Ramanagara. Later, the unit has started generating and transferred 3,48,500 Tonnes of EPR certificate to PIBOs which is more than the actual quantity processed and generated which is in gross violations of the provisions of EPR Guidelines as notified under Schedule – II of PWM Rules by MoEF& CC, CPCBs guidance manual for operating Centralized EPR Portal.

CPCB, Delhi has issued directions on 26.10.2023 vide ref (6) to the Board to suspend the Consent/ authorization/ Registration issued to the said industry with immediate effect and to issue show-cause notice for debarring the unit from operating under the Extended Producer Responsibility frame work for a period of One year as per clause 11.4 of the EPR Guidelines.

Hence, the Board issued directions to Regional SEO and RO- Ramanagara vide ref (7) to take immediate action for withdrawal of said CFO issued to the industry. Accordingly, the RSEO, Ramanagara has withdrawn the Consent for Operation issued under Water and Air Act to the said unit on 03.11.2023 vide ref(8).

As per Rule 13(10) of Plastic Waste Management Rules, 2016 and amended, an opportunity of being heard was given and the industry authorities were called for Personal hearing (PH) before the Chairman, KSPCB on 13.11.2023 vide ref (9). However the unit authority requested for a week's time to appear for PH, vide ref (10). Their request was considered and the rescheduled next date of PH was communicated to the industry authority vide ref (11).

Industry authorities attended the personal hearing on 21.11.2023 before the Chairman, KSPCB vide ref (12). After hearing the submissions made by both industry authority and the RSEO-Ramanagara and RO-Ramanagara and the Nodal Officer of the Board, the Chairman viz, Presiding Officer viewed the matter seriously and instructed to levy EC after verifying the PWM Rules, to issue show cause notice for debarring the industry from operating under EPR frame work for a period of one year as per clause 11.4 of the EPR Guidelines, to take immediate action to issue closure direction to the industry under Water Act and Air Act and to take action to cancel the EPR issued to the industry under Plastic Waste Management Rules, 2016. The proceedings of the personal hearing was communicated to the industry authorities and the Regional Officer on 28.11.2023 vide ref(13). As per Clause 6.4 of Schedule -II of the Guidelines on Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rules, 2016 and as amended and as per the proceedings of the Personal Hearing held on 21.11.2023, the Board has revoked the EPR registration issued to the industry vide ref (14).

In accordance with the decision taken during the Personal Hearing and proceedings cited at ref. (13), you are hereby called upon to **Show Cause within 7 days** as to why your unit shall not be debarred from operating under the Extended Producer Responsibility for a period of One year as per clause 11.4 of the EPR Guidelines issued under Plastic waste Management Rules.

The receipt of this notice shall be acknowledged.

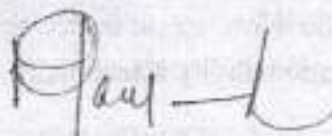
Yours faithfully,

Sd/-

**Regional Officer
Ramanagara**

Copy to:

1. The Member Secretary, KSPCB, Bengaluru for kind information.
2. The RSEO, Ramanagara for kind information.
3. The Technical Officer to Chairman, KSPCB for information and to bring this to the kind notice of Hon'ble Chairman.
4. Case file.


**Regional Officer,
Ramanagara**

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
KARNATAKA STATE POLLUTION CONTROL BOARD

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ - ರಾಮನಗರ

ಪರಿಸರ ಭವನ, ಬೆಂಗಳೂರು-ಮೈಸೂರು ರಸ್ತೆ, ರಾಮನಗರ-562159
ದೂರವಾಣಿ : 080-27275678



REGIONAL OFFICE - RAMANAGARA

Parisara Bhavana, Near DC Office,
Bangalore-Mysore Road, Ramanagara - 562159
Email : ramnagar@kspcb.gov.in

No: KSPCB/RO-RMN/F.No.1657/2023-24/ 5/3
To

Date: 12-12-2023

The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavan, No. 49
Church Street
Bengaluru-560001.

Kind Attention: SEO-WMC-1

Sir,

Sub: Forwarding the inspection report of M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.

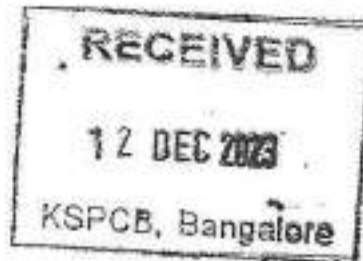
Ref: Inspection of the industry by the officers of RO-Ramanagar 05.12.2023.

With reference to the above, M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District- 562112 was inspected on 05.12.2023 and the inspection report along with Mahazar & Photographs taken during the inspection are herewith enclosed for kind reference

This is for your kind information and needful.

Yours faithfully

Environmental Officer:
Karnataka State Pollution Control Board
Ramanagara - 562159.



12/12/23
(50)

INSPECTION Report OF C R Manjunath., EO, RO, KSPCB, Ramanagara

Officer accompanied: H A Meenakshi., DEO, RO, Ramanagara

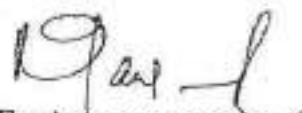
1	Name and address of the Industry inspected	M/s Enviro Recyclen Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.
2	Category & classification	Large Orange
3	Person Contacted	No responsible persons were available during the time of inspection.
4	Date of inspection	05.12.2023
5	Consent status :	CFO valid up to 30.06.2032
6	Activity /Products manufactured	Re-processing of all types of waste plastic-30,000 MT/Month

M/s Enviro Recyclen Pvt Ltd, is a plastic waste re processing industry located at Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112. They have obtained CFO for the Re-processing of all types of waste plastic-30,000 MT/Month for the period up to 30.09.2032.

The industry was inspected on 05.12.2023 and observed that, the industry was not operating and industry doors were closed and no responsible persons/employees were present during the time of inspection. They have not dismantled the machineries and the storage of raw materials within the industry premises was observed from the windows of the industry.

Photographs were taken at the time of inspection and are here with enclosed for kind reference. During the course of inspection mahazar was drawn. Copy of the same is enclosed for kind reference.

Meenakshi H A.
Deputy Environmental Officer
Ramanagara


Environmental Officer
Ramanagara

On being called by Sri C.R. Hanumanth, Environmental officer, Regional office, Karnataka state pollution Control Board, Ramanagara [Here in after referred as Board] and Smt. Heenatti H.A., Deputy Environmental officer of the Board were assembled at the premises of M/S Kuvda Recycling Pvt Ltd, Sy. No. 4614, 4616, 6216 and 6218, Hulugondanahalli village, Halexalli Hobli, Kanakapura Taluk and Ramanagara district - 562112 on 05/12/2023 at 2:30 PM.

The industry was inspected and observed the following.

1. The industry was not operating and industry doors were closed and no responsible person/employees were present during the time of inspection.

2. They have not dismantled the machinery and the storage of raw materials seen in the industry premises was observed from the windows of the industry.

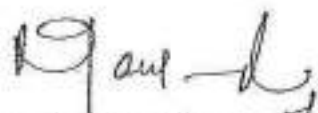
3. Photographs were taken at the time of inspection.

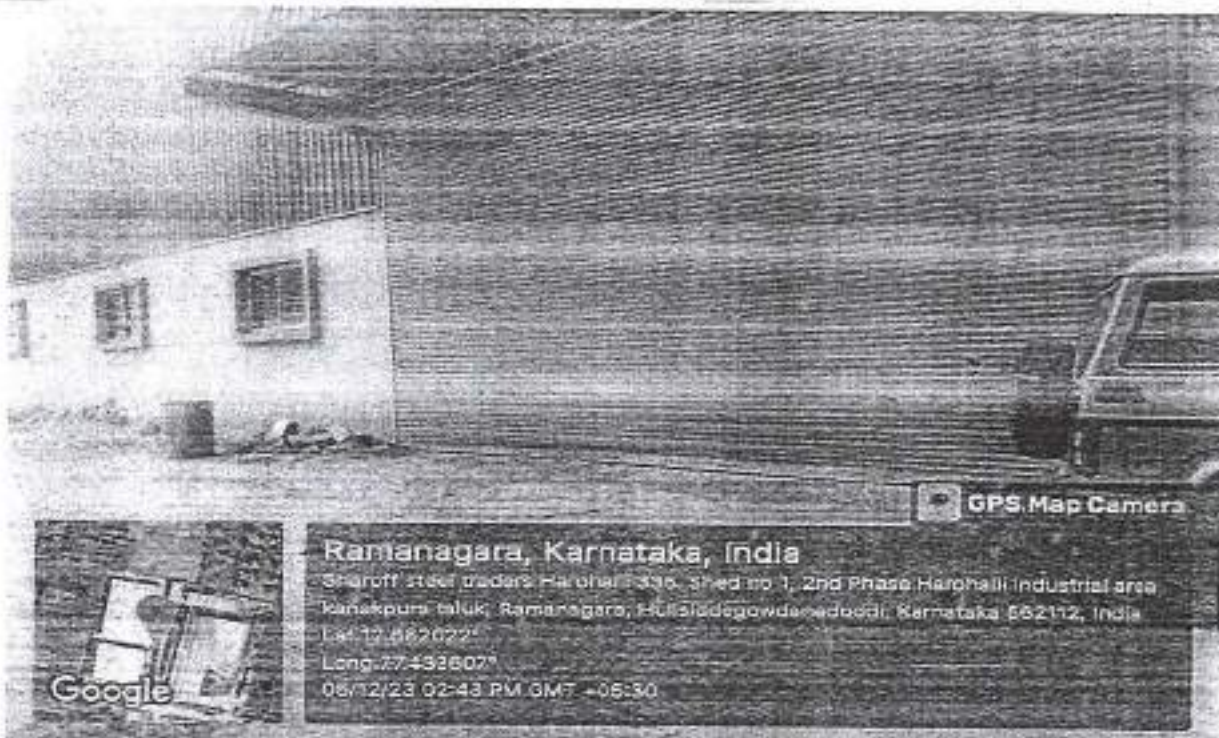
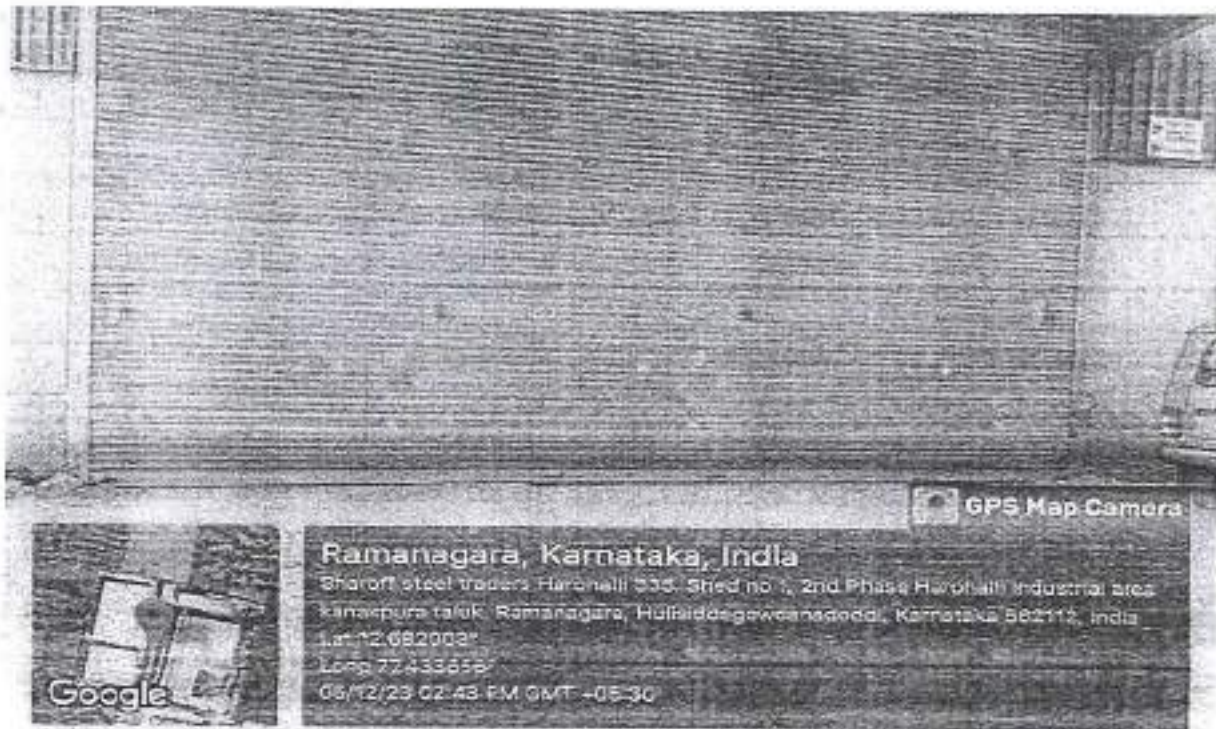
During the course of Halozaan no damage was caused to any person or property. Halozaan was completed on 05/12/2023 at 2:45 PM.

Halozaan was written by me

Heenatti H.A.

Deputy Environmental Officer
Karnataka State Pollution Control Board
Ramanagara - 562159


Regional Officer 5/12
Karnataka State Pollution Control Board
Ramanagara - 562159



M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.

Paul - L
Environmental Officer
 Karnataka State Pollution Control Board
 Ramanagara - 562159.



M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli
 Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.

194
 Environmental Officer



M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.

INSPECTION Report OF C R Manjunath., EO, RO, KSPCB, Ramanagara

Officer accompanied: H A Meenakshi., DEO, RO, Ramanagara

1	Name and address of the Industry inspected	M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.
2	Category & classification	Large Orange
3	Person Contacted	No responsible persons were available during the time of inspection.
4	Date of inspection	05.12.2023
5	Consent status :	CFO valid up to 30.06.2032
6	Activity /Products manufactured	Re-processing of all types of waste plastic-30,000 MT/Month

M/s Enviro Recycle Pvt Ltd, is a plastic waste re processing industry located at Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112. They have obtained CFO for the Re-processing of all types of waste plastic-30,000 MT/Month for the period up to 30.09.2032.

The industry was inspected on 05.12.2023 and observed that, the industry was not operating and industry doors were closed and no responsible persons/employees were present during the time of inspection. They have not dismantled the machineries and the storage of raw materials within the industry premises was observed from the windows of the industry.

Photographs were taken at the time of inspection and are here with enclosed for kind reference. During the course of inspection mahazar was drawn. Copy of the same is enclosed for kind reference.

Meenakshi H A.
Deputy Environmental Officer
Ramanagara

[Signature]
Environmental Officer
Ramanagara

on being called by Sri C.R. Manjunath, Environmental officer, Regional office, Karnataka state pollution control Board, Ramanagara [Here in after referred as Board] and Smt. Heeravathi H.A., Deputy Environmental officer of the Board were assembled at the premises of M/S Euteco Recycle Pvt Ltd, Sy. No. 46/4, 46/6, 62/6 and 62/8 Hulugondanahalli village, Halexalli Hobli, Kanakapura Taluk and Ramanagara district - 562112 on 05/12/2023 at 2:30 PM.

The industry was inspected and observed the following.

1. The industry was not operating and industry doors were closed and no responsible person/employees were present during the time of inspection.

2. They have not dismantled the machinery and the storage of raw materials within the industry premises was observed from the windows of the industry.

3. Photographs were taken at the time of inspection.

During the course of Mahazar no damage was caused to any person or property. Mahazar was completed on 05/12/2023 at 2:30 PM.

Mahazar was written by me

Heeravathi H.A.

Deputy Environmental Officer
Karnataka State Pollution Control Board
Ramanagara - 562159

Regional officer 5/12
Karnataka State Pollution Control
Ramanagara - 562159



M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.

Paul L
 Environmental Officer
 Karnataka State Pollution Control Board
 Ramanagara - 562150



M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli Village, Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.

19/12/23
 Environmental Officer:



M/s Enviro Recycle Pvt Ltd, Sy. No.46/4, 46/6, 62/6 and 62/8, Hulugondanahalli
 Village. Harohalli Hobli, Kanakapura taluk & Ramanagara District-562112.

MAHARASHTRA POLLUTION CONTROL BOARD

Te.No. : 24010437/24014701/24020781

Fax No.: 24023516/24024068/24044531

Website : <http://mpcb.gov.in>E-mail : robmw@mpcb.gov.in

'Kalpataru Point' 3rd floor,
Sion Matunga Scheme Rd No.8,
Near Sion Circle, Sion (E),
Mumbai 400 022.

"Your Service is our Duty"No. MPCB/RO(BMW/ **725**Date: **01/03/2024**

✓ To,
The Chairman,
Central Pollution Control Board,
Parivesh Bhawan, CBD Cum – Office Complex,
East Arjun Nagar, Shahadara, Delhi – 110032.

Sub: Compliance Report with respect to CPCB directions issued u/s 5 of EP Act, 1986 regarding non-compliance of M/s Technova Recycling Private Ltd., Sr. No.147, Gala No.5-8, Om Trilok Industrial Complex, Bhiwandi, Maharashtra

- Ref:** 1) Interim Report submitted by MPCB to CPCB dt.05.01.2024.
2)CPCB Direction u/s.5 F.No. CP-20/80/2021-UPC-II-HO-CPCB-HO Part (1), dt. 26/10/2023.
3) Letter issued by CPCB dated 8/12/2023 regarding compliance of aforesaid directions.
4) Closure Direction issued to M/s Technova Recycling Private Ltd, u/s 33A of Water (P&CP) Act,1974 under section 31A of air (P&CP) Act, 1981, read with Hazardous & Other Waste (M&TM) Rules,2016 and Plastic Waste Management (Amendment) Rules, 2018 & amendment thereto dt.21/02/2024.
5) Direction to Levy Environmental Compensation dt.21/02/2024

Sir,

With reference to Directions issued by CPCB vide above reference 2, MPCB has earlier submitted interim report vide above ref. no. 1 on 05/01/2024. Copy of the Interim Report is enclosed herewith for ready reference.

Further, subsequently, Show Cause Notice for Closure was issued and thereafter, personal hearing was extended on 19/01/2024 to M/s Technova Recycling Private Ltd., Sr. No.147, Gala No.5-8, Om Trilok Industrial Complex, Bhiwandi, Maharashtra before Hon'ble Chairman of the MPC Board. It was decided:

- To issue Closure directions (along with disconnection of electricity and water connection) to the said industry due to falsification of GST invoices and corresponding EPR credits and other non-compliances.

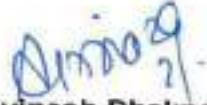
- ii. To levy environmental compensation on the industry as per provisions of Plastic Waste Management Rules, 2016 and amended thereto; on excess credit generated than estimated plastic waste quantity processed, on the basis of electricity consumption.

Accordingly, the Maharashtra Pollution Control Board has issued the Closure Directions to the industry M/s Technova Recycling Private Ltd., Sr. No.147, Gala No.5-8, Om Trilok Industrial Complex, Bhiwandi, Maharashtra, along with the Environmental Compensation, on 21/02/2024. Copies of the closure directions and Environmental Compensation are enclosed herewith.

It is also submitted that, the EPR certificate of aforesaid industry will be suspended on EPR plastic portal of CPCB, as per Plastic Waste Management Rules, 2016 and will be communicated to the Central Pollution Control Board.

This is for your information please.

Yours faithfully,


(Dr. Avinash Dhakne, IAS)
Member Secretary

DA: As above,

Copy Submitted for information to:

- 1) The Chairman, Maharashtra Pollution Control Board (MPCB)
- 2) The Regional Director, Pune, Central Pollution Control Board

Copy to:

- 1) Law Officer, MPCB
- 2) Regional Officer, Kalyan, MPCB.
- 3) Sub-Regional Officer, Bhiwandi, MPCB.

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE-KALYAN

Tel. No. (0251) 2310167/2310212
Fax No. (0251) 2310192
Visit us on: <http://mpcb.gov.in>
E-mail: rokalyan@mpcb.gov.in



Siddhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road,
Kalyan (West)-421 301.

No. MPCB/CD/ 225
Email / Hand Delivery / RPAD

Date :- 21 / 02 / 2024

To
M/s. Technova Recycling India Pvt Ltd.,
Sr.No.-147, Gala No.5-8, Om Trilok Industrial Complex,
Mumbai Nashik Highway, Vill-Sonale,
Tal-Bhivandi, Dist-Thane.

Sub: Closure Directions under section 33A of Water (P & CP) Act, 1974, under section 31A of Air (P & CP) Act, 1981, read with Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and Plastic Waste Management (Amendment) Rules, 2018, 2022.

- Ref:** 1) CPCB Direction u/s 5 F.No. CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1), dtd. 26.10.2023,
2) Visit of MPC Board Officials dtd. 12/12/2023
3) Consent to Operate granted dtd. 20.01.2023 valid upto 31.12.2024 by the MPC Board.
4) Plastic EPR registration granted by the M P C Board vide no.PR-20-MAH-06-AAHCT3188J-23 dt.20.06.2023,
5) Show Cause Notice for Closure issued by the Board vide dtd.02/01/2024,
6) Reply submitted by the industry vide letter dtd. 05/01/2024,
7) Minutes of Personal hearing extended on 19/01/2024.
8) Approval of competent authority of the Board on 16/02/2024.
9) Email of RO (BMW) dtd. 20/02/2024.

WHEREAS you are operating industry located in the "Pollution Prevention Area" under the Water Act, 1974; under the Air Act, 1981 and Authorization under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

AND WHEREAS, it is obligatory on your part to obtain Consent to Operate of the Board under section 26 of the Water (Prevention & Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and to comply the same.

AND WHEREAS, it is an obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively to achieve the standards prescribed in the consent.

AND WHEREAS, as per clause 11.4 of Guidelines on Extended Producer Responsibility published by MoEF & CC dated 16.02.2022, 'In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board from operating under the Extended Producer Responsibility framework for a period of one year'.

AND WHEREAS, the Board has granted Consent to Operate on 20.01.2023 for plastic Granules & Plastic Grinding and agglomerates from plastic waste- 88,400 MT/A, which is valid till 31.12.2024 for address Sr. No.147, Gala No.5-8, Om Trilok Industrial Complex Mumbai Nashik Highway, Vill-Sonale, Tal-Bhivandi, Dist-Thane, vide above reference no. 3.

: 2 :

AND WHEREAS, the EPR registration application was approved and registration was granted on 20.06.2023 to your industry vide above reference no. 4.

AND WHEREAS, CPCB has issued directions u/s vide above ref. no.1 wherein it was directed to conduct detail enquiry with respect to your industry vide above reference no. 1.

AND WHEREAS, in connection with the CPCB Direction, the Board Officials have visited to your industry on 12/12/2023 to check plant production capacity, machinery details, Manpower deployed, GST invoice uploaded on the EPR portal etc and observed following non-compliances

- i. You have obtained Consent to Operate for Survey No - 147, GALA NO. 5-8. However, during the visit, it was observed you are operating in gala no. 1,7,8 and 9 of the complexes. You have stopped operation in Gala No 5 and 6 and started operation in gala no. 1 and 9 at the same premises without obtaining consent.
- ii. Your industry has a connected load of electricity of 75 HP as per bill submitted for gala No. 5 (electricity connection attached for gala no. 5,6,7,8). whereas it was noticed that the electric capacity of agglomerator-2 was 120 HP as per the purchase bill provided by you. Higher electrical capacity (120 HP) of the agglomerator-2 than the connected load (75 HP).
- iii. Electricity consumption of your industry for FY 2022-23 i.e. 42,781 kWh which seems to be considerably less than the consented processing capacity and EPR certificates generated and transferred.
- iv. You have generated EPR credits for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic/granules.
- v. You have installed 06 machinery (Agglomerator -04 & Grinder-02) for processing of plastic waste, however you have not produced OEM (Original Equipment Manufacturers) receipts with capacity for two agglomerators and one grinder.

AND WHEREAS, the Board had issued show cause notice for closure vide above reference cited at 5 for above non-compliances observed during visit of the Board officials. **AND WHEREAS**, the industry has submitted their reply to show cause notice vide above reference cited at 6 without necessary documents and supplementary information.

AND WHEREAS, the personal hearing to the industry was extended before Hon'ble Chairman of the Board on 19/01/2024. **AND WHEREAS**, during the personal hearing it was understood that electricity consumption (42781 kWh) is significantly less than EPR credit generation (97268 Ton) for financial year and the industry is using mobile DG genset on rent as per requirement and the industry has not applied for consent for additional two galas and DG genset. **AND WHEREAS**, during the personal hearing it was also noticed that some of the GST invoices submitted by the industry are not legitimate and hence cannot be considered for EPR credit generation as per Plastic Waste Management Rule, 2016 and amended thereto.

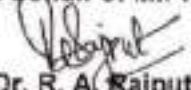
AND WHEREAS, during the personal hearing it was decided that MPC Board issue closure directions along with disconnection of electricity connection and water supply connection to the industry for falsification of GST invoices and corresponding EPR credits and other above non-compliances as well as to levy environmental compensation on the industry as per provisions of Plastic Waste Management Rule, 2016 and amended thereto on excess credit generated than estimated plastic waste quantity processed on the basis of electricity consumption.

3...

NOW THEREFORE, in view of the above non-compliances, you are hereby directed to stop your manufacturing activities forthwith, failing which, the Board will have no option than to initiate appropriate further legal action under the provisions of the various environmental enactments.

This is issued with approval of competent authority.

For and behalf of M.P.C. Board


Dr. R. A. Rajput
Regional Officer, Kalyan

Copy submitted to:-

- 1) Hon'ble Chairman, MPC Board, Mumbai.
- 2) Hon'ble Member Secretary, MPC Board, Mumbai

Copy f.w.cs to:

- 1) Regional Officer (BMW), M.P.C. Board, Mumbai.
- 2) Law Officer, MPC Board, Mumbai.

Copy f.w.cs to:

- 1) The Executive Engineer, Torrent Power Ltd., Old Agra Road, Anjur Phata, Bhiwandi-421302 - It is directed to disconnect electricity supply to the aforesaid unit forthwith & inform this office accordingly.
- 2) Grampanchayat Sonale, Village Sonale, Tal. Bhiwandi, Dist. Thane - It is directed to disconnect water supply to the aforesaid unit forthwith & inform this office accordingly.

Copy to: Sub Regional Officer, MPC Board, Bhiwandi - It is directed to take follow up and ensure the compliance of the aforesaid directions. It is directed to ensure that these Directions to be served to the industry and competent authorities & submit the compliance verification report.

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE-KALYAN

Tel. No. (0251) 2310167/2310212

Fax No. (0251) 2310192

Visit us on: <http://mpcb.gov.in>

E-mail: rokalyan@mpcb.gov.in



Siddhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road,
Kalyan (West)-421 301.

No. MPCB/ROK/ 226
Email / Hand Delivery / RPAD

Date :- 21/10/2024

To
M/s. Technova Recycling India Pvt Ltd.,
Sr.No.-147, Gala No.5-8, Om Trilok Industrial Complex,
Mumbai Nashik Highway, Vill-Sonale,
Tal-Bhivandi, Dist-Thane.

Sub: To Levy Environmental Compensation on the industry as per provisions of Plastic Waste Management Rule, 2016 and amendment thereto on excess EPR credits generated than estimated plastic waste quantity processed on the basis of electricity consumption.

Ref: 1) CPCB Direction u/s.5 F.No. CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1), dtd. 26.10.2023.
2) Visit of MPC Board Officials dtd. 12/12/2023
3) Consent to Operate granted dtd. 20.01.2023 valid upto 31.12.2024 by the MPC Board.
4) Plastic EPR registration granted by the M P C Board vide no.PR-20-MAH-06-AAHCT3188J-23 dt.20.06.2023.
5) Show Cause Notice for Closure issued by the Board vide dtd.02/01/2024.
6) Reply submitted by the industry vide letter dtd. 05/01/2024.
7) Minutes of Personal hearing extended on 19/01/2024.
8) Closure Directions issued to you vide dtd. 21/02/2024.

This refers to Directions issued by CPCB vide above reference cited at 1. In connection with the said Directions, the Board Officials have visited to your industry on 12/12/2023 to check plant production capacity, machinery details, Manpower deployed, GST invoice uploaded on the EPR portal etc and observed following non-compliances

- i. You have obtained Consent to Operate for Survey No - 147, GALA NO. 5-8. However, during the visit, it was observed you are operating in gala no. 1,7,8 and 9 of the complexes. You have stopped operation in Gala No 5 and 6 and started operation in gala no. 1 and 9 at the same premises without obtaining consent.
- ii. Your industry has a connected load of electricity of 75 HP as per bill submitted for gala No. 5 (electricity connection attached for gala no. 5,6,7,8). whereas it was noticed that the electric capacity of agglomerator-2 was 120 HP as per the purchase bill provided by you. Higher electrical capacity (120 HP) of the agglomerator-2 than the connected load (75 HP).
- iii. Electricity consumption of your industry for FY 2022-23 i.e. 42,781 kWh corresponds to 2139 Ton plastic grinding (Rub grinding). Therefore, electricity consumption seems to be considerably less than consented processing capacity and EPR certificates.
- iv. You have generated EPR credits for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic/granules.
- v. You have installed 06 machinery (Agglomerator -04 & Grinder-02) for processing of plastic waste, however you have not produced OEM (Original Equipment Manufacturers) receipts with capacity for two agglomerators and one grinder.

2...

: 2 :

According to above non-compliances, the Board has issued Show Cause Notice to the industry vide above reference cited at 5 and the industry has submitted reply vide above reference cited at 6, which is not adequate. The personal hearing was extended to the industry before Hon'ble Chairman of the Board on 19/01/2024 and during the personal hearing it was noticed that EPR credits (97268 Ton) is significantly less than actual plastic waste quantity processed (2139 Ton) on the basis of electricity consumption. During the personal hearing it was decided to issue Closure Directions to the industry and to levy Environmental Compensation on the industry as per provisions of Plastic Waste Management Rule, 2016 and amendment thereto on excess EPR credits generated than estimated plastic waste quantity processed on the basis of electricity consumption.

CPCB directed to levy environmental compensation (EC) corresponding to the quantum of EPR certificates generated not to conformity with requirement prescribed in CPCB guidance manual for operating centralized EPR portal. Environmental compensation is to be levied on PWP@ Rs. 5000/- per ton of Plastic Waste misreported for quantity of plastic procured and EPR certificate generated and unit be directed to deposit same in the designated escrow account created by MPC Board.

From the above, it is noticed that you have actually processed 2139 Ton plastic waste as per electricity consumption and generated EPR credits for 97268 Ton is significantly less than actual plastic waste processed.

In view of above, it is directed to deposit the amount of **Rs. 47,56,45,000/-** in the account of MPC Board for excess EPR credit generated than actual quantity plastic waste processed within 15 days. In case of non-deposition of said amount in stipulated time, the Board will initiate further appropriate action against the industry, which may be noted.

This is issued with approval of competent authority.

For and behalf of M.P.C. Board



Dr. R. A. Rajput
Regional Officer, Kalyan

Copy submitted to:-

- 1) Hon'ble Chairman, MPC Board, Mumbai.
- 2) Hon'ble Member Secretary, MPC Board, Mumbai

Copy f.w.cs to:

- 1) Regional Officer (BMW), M.P.C. Board, Mumbai.
- 2) Law Officer, MPC Board, Mumbai.

Copy to: Sub Regional Officer, MPC Board, Bhiwandi - It is directed to take follow up and ensure the compliance of above and to submit the report accordingly.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY RPAD

GPCB/PWM-PWP-VRD-17/762323

30 DEC 2023

To,

Ms. Divya Sinha

Scientist "E"

Additional Director & In-charge,

Central Pollution Control Board,

"Parivesh Bhavan"

East Arjun Nagar,

New Delhi-110032



Sub: Submission of Action taken against M/s. Asha Recycle India Pvt. Ltd.

Ref: CPCB letter No. CP-20/80/2021-UPC-II-HO-CPCB-HO-Part (1) dated 08-12-2023

Respected Mam,

With reference to the above cited letter received through email to this office on 12-12-2023 regarding submission of action taken report for the issuance of the Directions issued by the CPCB against M/s. Asha Recycle India Pvt. Ltd. please find below the action taken against the unit by GPCB:

- Board has issued Direction of Closure under section 5 of EPA 1986 to M/s. Asha Recycle India Pvt. Ltd. on 16-11-2023. (Copy attached)
- Board has levied Environment Compensation of Rs. 5,74,10,000/-.
- Board has debarred the registration issued to the unit as Plastic Waste Processor on EPR web portal.
- Board has also revoked the consent order issued to the unit. (Copy attached)
- Further to the above, letter submitted to the CPCB vide dated 12-09-2023 for the guidance regarding the technical glitches as claimed by the M/s. Asha Recycle India Pvt. Ltd. which is still awaited.

As per the direction issued by CPCB vide 26-10-2023, Inspections of the PWP facilities in the state is in progress.

The letter is issued with the permission of competent authority.

Thanking You,

For and on behalf of
Gujarat Pollution Control Board

(S.V. Bhargava)
20/12

Environment Engineer
Unit Head- Plastic Waste Cell

Encl: As above

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

2209



CLOSURE DIRECTION UNDER SECTION (5) OF ENVIRONMENT (PROTECTION) ACT 1986 FOR THE VIOLATIONS OF PLASTIC WASTE MANAGEMENT RULES, 2016 AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Asha Recyclean India Pvt. Ltd, are having an industrial plant at Plot No. 736, GIDC Industrial Area Waghodia, Village. Waghodia, Tal. Waghodia, Dist. Vadodara for recycling of plastic waste.

WHEREAS in exercise of power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, the Board has granted Consent to operate issued vide order WH-61446 to operate Industrial unit under provisions of aforesaid Acts/Rules with conditions stipulated therein.

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as "EPR Guidelines"); and

WHEREAS, Section 12.4 of the EPR Guidelines provides that "Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action"; and

WHEREAS, random sample audit of M/s. Asha Recyclean India Private Ltd., Vadodara (plastic waste recycler) was conducted by CPCB on September 01, 2023 in accordance with Clause 12.4 of the EPR Guidelines; and

WHEREAS the following observations were made by the CPCB officials during audit dated 01-09-2023;

- The plastic waste processing capacity of the Unit is 12000 Tonnes per Annum (TPA), as registered by Gujarat Pollution Control Board (GPCB) and CTO/CTE issued. The plant processing capacity as per the plant machinery and process flow diagram given in the application form is 500 TPA. The audit team found plant machinery corresponding to 500 TPA installed and commissioned in the Unit. Further the audit team found processing capacity of plant machinery to be 518 TPA (considering the plant is operated for 24 hrs for 300 days) instead of 12000TPA as per the trial run conducted by the Unit during which-the plant was run at full capacity. The plant machinery corresponding to the balance registered capacity of 11418TPA was neither declared on the EPR portal nor found to be installed and commissioned in the Unit by the Audit team.

- b. The Unit has generated EPR Certificates of the order of 12000 Tonnes and transferred EPR Certificates of 11400 value to Producers/Importers/Brand Owners (PIBOS). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced. As per the information on the EPR Portal, invoices were verified and it has been observed that all verified invoices have been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
- c. No relevant information as stated below were made available to verify processing of 12000 Tonnes of plastic waste and sale of corresponding quantity of finished product, by the Unit to the audit team:
 - I. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
 - II. Electricity consumption (Electricity bill)
 - III. Procurement of additives required for processing plastic waste
 - IV. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
- d. Only 8 workers were available in the Unit as against 30 reported in the application form. It was further observed that as per the records in voucher outward register maintained by the Security personnel, only 310.78 T of the product has been dispatched to various parties during the period January- August 2023.

In view of the above, it is observed that EPR Certificates of the value of 11,482 tonnes have been generated by the Unit in excess of its actual processing capacity and the Unit neither has processing capacity for the said quantity nor relevant prescribed supporting documents/information. The Unit has obtained registration and generated the said EPR certificates of 11,482 Tonnes without any actual processing of plastic waste at the Unit and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time in this regard.

AND WHEREAS, GPCB has already issued the Notice of intention under section 5 of EPA-1986 to the M/s. Asha Recycle India Pvt. Ltd. on 28-08-2023.

AND WHEREAS, reply received from the unit on 12-09-2023 for which unit has claimed technical glitches of the EPR portal developed by CPCB for multiple and duplicate entries.

AND WHEREAS, CPCB has issued directions under section 5 of EPA to immediately take actions against PWP unit namely M/s. Asha Recycle India Pvt. Ltd, Plot No. 736, GIDC Industrial Area Waghodia, Village. Waghodia, Tal. Waghodia, Dist. Vadodara. *(Copy enclosed)*

Under the circumstances, I, D. M. Thaker, Member Secretary of the Gujarat Pollution Control Board in exercise of powers conferred on file no. Legal-C-28 under Section [5] of the Environment (Protection) Act 1986, issue the direction as below for non-compliance of Plastic Waste Management Rules, 2015 and amended: -

- I. To stop the production and operation of your industrial plant on the above mentioned site with immediate effect from the date of issue of this order.
- II. To direct concerned authority to stop supply of electricity & water with immediate effect.
- III. Immediately stop your plant if runs on captive power plant (CPP) or D.G set.
- IV. To pay Environment Damage Compensation of as you have generated and transfer the EPR Certificates of the value 11,482 tonnes in excess of its actual processing capacity as per the Environment Compensation regime framed by CPCB in 2022 i.e., 11,482 Tonnes X Rs. 5000/Ton = Rs. 5,74,10,000/- in following account:



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010
G	IFSC Code	SBIN0001355

The Order is issued after obtaining permission from competent authority.

-Sd-

(D.M. Thaker)

Member Secretary

No. GPCB/PWM/PWP/VRD-17/7588-96 Date: 16/11/2023

To,

M/s. Asha Recycleclean India Pvt. Ltd,
Plot No. 736, GIDC Industrial Area Waghodia,
Village. Waghodia, Tal. Waghodia,
Dist. Vadodara

Copy to

1. The Chairman and Managing Director, Madhya Gujarat Vij Company Ltd, Sardar Patel Bhavan, Race course, Vadodara.....I am directed to request you to disconnect industrial supply of electricity (except single phase) of M/s. Asha Recycleclean India Pvt. Ltd, Plot No. 736, GIDC Industrial Area Waghodia, Village. Waghodia, Tal. Waghodia, Dist. Vadodara with immediate effect from date of issue of this order & intimate to us accordingly in written.
2. The Deputy Engineer, Sub Division Office, Madhya Gujarat Vij Company Ltd, Circle office, Vadodara I am directed to request you to disconnect industrial supply of electricity (except single phase) of M/s. Asha Recycleclean India Pvt. Ltd, Plot No. 736, GIDC Industrial Area Waghodia, Village. Waghodia, Tal. Waghodia, Dist. Vadodara with immediate effect from date of issue of this order & intimate to us accordingly in written.
3. Regional officer, Vadodara.....For verification of above directions issued and compliance for the same.

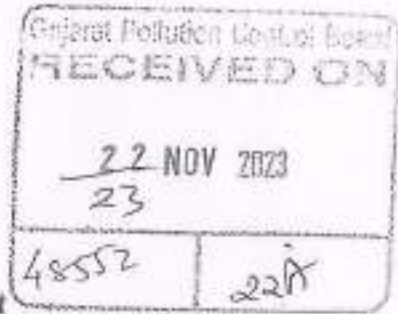
D.M. Thaker
16/11/2023

(D.M. Thaker)

Member Secretary

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



Withdraw of Consent

WHEREAS you are operating your unit at Plot No: 736, GIDC, Waghodia, ta: Waghodia, Dist: Vadodara.

AND WHEREAS Board has issued consent-CCA WH-61446, date of issue:27/02/2023 bearing NO. GPCB/RO-VAD/TECH/ID-83572/20521/2023 dated 22/03/2023 valid up to 31/12/2026 to your unit for manufacturing of All types of Plastic Granules – 2970 MT/month.

AND WHEREAS MoEF&CC has published Plastic Waste Management (Amendment) Plastic Waste Management on 12th August 2021 and as per the amendment rules- Carry bags thickness is amended 120 microns with effect from the 31st December 2022 in rule-4 (a) sub rule-(ii) of the Plastic Waste Management Rules-2016 with effect from 1st July, 2022.

AND WHEREAS notice for withdraw of above referred consent is issued vide this office letter NO. GPCB/PWM/PWP/VRD-17/751940 Dated 28/08/2023.

AND WHEREAS Board is empowered for the refusal of any consent referred to in Sub-section (1) of section 25 or section 26 of the water Act, 1974 or the grant of such consent without any condition and may make such orders as it deemed fit under the provision of clause (b) and Sub-section (2) of section 27 of the water Act, 1974.

Now, therefore, in view of above, Board has decided to revoke the consent -CCA WH-61446, date of issue:27/02/2023 bearing NO. GPCB/RO-VAD/TECH/ID-83572/20521/2023 dated 22/03/2023 valid up to 31/12/2026 for manufacturing of All types of Plastic Granules-2970 MT/Month with effect from 18/11/2023.

For & On behalf of
Gujarat pollution Control Board

(Signature)
(J.M.Mahida)
Regional Officer

No. GPCB/RO-VAD/TECH/ID-83572/ 211941 Date: 18/11/2023

To,

ASHA RECYCLEAN INDIA PVT LTD
Plot No:736, GIDC Industrial Area,
Waghodia, Ta: Waghodia,
Dist: Vadodara

Copy to:

- Unit Head-Plastic waste cell, GPCB, HO, Gandhinagar.....for info please.

defox
25/11

(Signature)
29/11

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272		Regional Office, Thane
Fax : 25805398		5 th Floor, Office Complex Bldg.,
Website: http://mpcb.gov.in		Near Mulund Check Naka,
E-mail Id: rothane@mpcb.gov.in		Wagle Estate, Thane-400 604.

No. MPCB/ROT/CD/ 240618-FTS-0307

Date : 18/06/2024

To,

M/s. Shakti Plastic Industries.,
Gut No.158 & 159, Vill-Nandgaon,
Manor, Dist-Palghar.



Sub: Closure Directions under Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and r/w Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 & Plastic Waste Management Rules, 2016 & amendment thereto.

- Ref:** 1) CPCB Direction u/s 5 F.No. CP-20/80/2021-UPC-II-HO-CPCB-HO Part(1) dt. 26.10.2023.
2) Consent to Operate granted dt. 15.06.2023 valid upto 31.08.2026
3) Plastic EPR registration granted by the M P C Board vide no.PR-31-MAH-07-AAMFS7839M-23 dt.31.07.2023.
4) Joint inspection of your industry on 30 & 31 January 2024.
5) Show Cause Notice for Closure issued by the Board vide dtd.08.04.2024.
6) Reply Submitted by the industry vide letter dtd.09.04.2024.
7) Minutes of personal hearing extended on 14.05.2024.
8) Reply (II) submitted by the industry dtd.18.05.2024.
9) Approval of competent authority of the Board on dt.12.06.2024.

WHEREAS, you are operating industry located in the "Pollution Prevention Area" under the Water Act, 1974; under the Air Act, 1981 and Authorization under the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

AND WHEREAS, it is obligatory on your part to obtain Consent to Operate of the Board under section 26 of the Water (Prevention & Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and to comply the same.

AND WHEREAS, it is an obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, as per clause 11.4 of Guidelines on Extended Producer Responsibility published by MoEF & CC dated 16.02.2022, 'In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board from operating under the Extended Producer Responsibility framework for a period of one year'.

AND WHEREAS, the Board has granted Consent to Operate on 15.06.2023 for plastic Granules & Plastic Grinding and agglomerates 24000 MT/M valid till 31.08.2026.

AND WHEREAS, the plastic EPR registration application was approved and registration was granted on 31.07.2023 to your industry.

AND WHEREAS, CPCB has issued directions u/s vide above ref. no.1 wherein it was directed to conduct detailed enquiry with respect to your industry.

AND WHEREAS, as per the Environmental Compensation regime framed by CPCB in 2022, EC is to be levied on PWP @ Rs. 5000/- per ton of the Plastic Waste misreported for quantity of plastic procured and EPR certificate generated, and unit be directed to deposit same in the designated escrow account created by MPC Board.

AND WHEREAS, in connection with the CPCB Direction, a joint inspection team of the CPCB & MPCB Officials have visited your industry on 30 & 31 January 2024 to check the plant production capacity, machinery details, Manpower deployed, GST invoice uploaded on the EPR portal etc. and observed following non-compliances:

- i. Assessed production capacity as per the trial run conducted by the inspection team was found to be much less than the Registered processing capacity of the unit. The assessed production capacity of the unit is 10,141.2 TPA as per the trial run conducted by the inspection team, wherein the Registered Processing capacity is 2,88,000 TPA. The trial run was conducted as per the details (Plant machinery and Process Flow Diagram) provided in the application form.
- ii. Assessed Average Monthly power consumption for production of 10,141.2 TPA recycled product was found to be less than the actual power consumption as per the electricity bills. Assessed Average Monthly power consumption as per the trial run is 27,456 KWh for production of 842 TPM i.e. 10,141.2 TPA. However, average Monthly power consumption as per electricity bills of 3 months (i.e. September'23 to November'23) is 17,455 KWH which is 64% of the assessed power consumption required for production. Based on the electricity consumption, the actual production for a year is assessed as 6447 TPA.
- iii. Appropriate sales invoices of recycled products were not found uploaded on the EPR Portal by the unit. The industry has made 698 sale entries on EPR portal till date. Out of which, only 2 invoices correspond to sale of grinded plastic waste of quantity 11.6 Tons uploaded on the EPR Portal. No invoice has been uploaded for the sale of recycled plastic on the EPR Portal. 468 no. of the invoices have been issued for services provided by the unit. For the remaining 228 sale entries, invoices have not been uploaded.

- iv. The sale of recycled plastic was not confirmed by the buyers as claimed by you.
- v. As per your ETP logbook, you are treating 27 m³/day of effluent, but as per consent to operate ETP having capacity 3.0 m³/day.
- vi. Considering the BIS 14534:2023 the Grinding, Agglomeration & extruder activity the total capacity of the plant is 74519 TPA, which is also less than registered processing capacity of 2,88,000 TPA.
- vii. You have generated EPR certificates of the order of 2,74,000 Tonnes and transferred EPR certificates of 2,68,000 Tonnes which is very high considering actual processing capacity i.e 74519 TPA (considering the BIS 14534:2023).

viii. You have generated EPR credits for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic/granules for total 2,73,988.4 Tonnes.

AND WHEREAS, the Board had issued show cause notice for closure vide above reference cited at 5 for above non-compliances observed during joint inspection.

AND WHEREAS, your industry has submitted your reply to the show cause notice vide above reference cited at 6 without necessary documents and supplementary information.

AND WHEREAS, the personal hearing to your industry was extended before Hon'ble Chairman of the Board on 14.05.2024. **AND WHEREAS**, during the personal hearing it was understood that you have generated EPR credits for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic/granules for total 2,73,988.4 Tonnes. **AND WHEREAS**, Considering the BIS 14534:2023 the Grinding, Agglomeration & extruder activity the total capacity of the plant is 74519 TPA, which is also less than registered processing capacity of 2,88,000 TPA.

AND WHEREAS, during the personal hearing, it was decided that industry shall again submit pointwise reply with supporting documents regarding non-compliances issued in the Show Cause Notice for Closure within 07 (seven) days period, or else further legal action shall be initiated as deem fit. **AND WHEREAS**, industry submitted reply (ii) vide above reference no. 8, which was also found to be not satisfactory.

NOW THEREFORE, in view of the above non-compliances, you are hereby directed to stop your manufacturing activities forthwith failing which the Board will have no option to initiate appropriate further legal action under the provisions of the various environmental enactments.

This is issued with the approval of the competent authority.

For and behalf of M.P.C. Board,



(Kiran Hasabnis)
Regional Officer, Thane

Copy submitted to:-

- 1) Hon'ble Chairman, MPC Board, Mumbai.
- 2) Hon'ble Member Secretary, MPC Board, Mumbai

Copy f.w.cs to:

- 1) Regional Officer (BMW), M.P.C. Board, Mumbai.
- 2) Law Officer, MPC Board, Mumbai.

Copy f.w.cs to:

- 1) The Executive Engineer, Maharashtra State Electricity Distribution Co Ltd. Palghar.
-He is directed to disconnect electricity supply to the aforesaid unit forthwith & inform this office accordingly.
- 2) Grampanchyat Nandgaon, Village Nandgaon, Tal. Palghar, Dist. Thane - It is directed to disconnect the water supply to the aforesaid unit forthwith & inform this office accordingly.

Copy to:

Sub Regional Officer, MPC Board, Tarapur II - It is directed to take follow up and ensure the compliance of the aforesaid directions. It is directed to ensure that these Directions to be served to the industry and competent authorities & submit the compliance verification report.



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
 "Parsara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. PCB/WMC-1/78/Closure Order (WPC & APC)/PLS/2024-25/50

Date:

16 JUL 2024
 ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND READ WITH RULE 34 OF KARNATAKA STATE BOARD FOR PREVENTION & CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION & CONTROL OF POLLUTION) RULES, 1976 AND SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981, READ WITH RULE 20(A) OF KARNATAKA AIR (PREVENTION AND CONTROL OF POLLUTION) RULES, 1983.

Sub: Non-compliance under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 in respect of M/s. Enviro Recycle Pvt Ltd located at Sy. No. 46/4, 46/6, 62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District - 562112.

- Ref:**
1. Consent for Establishment (CFE) issued under Water Act and Air Act vide order No. CTE-336451, dt: 27.02.2023.
 2. Combined Consent for Operation order issued under Water Act and Air Act vide order No. W-336737, dt: 07.03.2023.
 3. EPR registration issued under PWM Rules vide Reg. No. PR-25-KAR-04-AAFCE9612E-23 dt: 25.04.2023.
 4. The inspection and auditing on various aspect of the industry by CPCB officers on 30th Aug 2023.
 5. CPCB directions to KSPCB vide No. F.No.CP-20/80/2021-UPC-II-HQ-CPCB-HQ Part (1) dt: 26.10.2023.
 6. Withdrawal of Consent for Operation by the Regional Senior Environmental Officer, Ramanagara issued to the industry vide No. KSPCB/RSEO-RAMANAGARA/ENVIRO/2023-24/92, dt 03.11.2023.
 7. Inspection of the industry by CEO-3 of KSPCB ON 08.11.2023.
 8. Letter to industry calling for Personal Hearing vide No. PCB/WMC-1/78/PLS/2023-24/4304 dt: 10.11.2023.
 9. Personal Hearing held with the industry authority on 21.11.2023 at Head Office, KSPCB.
 10. Proceedings of the Personal Hearing communicated to the industry vide No. PCB/WMC-1/78/PLS/2023-24/4644 dt: 28.11.2023.
 11. Revocation issued to the industry vide No. PCB/WMC-1/78/EPR/2023-24/4737, dt: 02.12.2023.
 12. Show Cause Notice issued to the industry by Regional Office-Ramanagara vide order No. KSPCB/RO-RMN/SCN/2023-24/482, dt: 05.12.2023.

13. Notice of proposed direction issued to the industry by RSEO-Ramanagara vide order No. PCB/RSEO/RMN/NPD/2023-24/135, dt: 08.02.2024.
14. RSEO-Ramanagara letter No. KSPCB/RSEO-Ramanagara/NPD/2024-25/40, dt: 29.04.2024.

* * * * *

The Consent for Establishment (CFE) has been issued by RSEO-Ramanagara vide ref (1) in favour of M/s. Enviro Recycle Pvt. Ltd., for re-processing of all types of plastic waste of capacity 30,000MT/Month at Sy. No. 46/4,46/6,62/6 and 62/8, Hallugundanahalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District on 27.02.2023. Subsequently, industry has obtained Consent for Operation under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for the period up to 30.09.2032 to carryout re-processing of all types of plastic waste of capacity 30,000MT/Month vide ref (2) on 07.03.2023.

Further, CPCB has developed centralized EPR portal for registration of Plastic waste processors in centralized EPR portal under the provision of Plastic Waste Management Rules and the same has been launched on April 05, 2022. Based on this, industry authorities applied for EPR registration through CPCB centralized EPR Portal. After physical verification of the industry, on recommendation by the Regional Officer-Ramanagara, Board has issued EPR registration through EPR portal to the said industry on 25.04.2023 vide ref (3). Later, the unit has started generating and transferred EPR certificate to a worth of 3,48,500 Tonnes to PIBOs which is more than the actual quantity processed and generated which is in gross violations of the provisions of EPR Guidelines as notified under Schedule -II of PWM Rules by MoEF & CC, CPCBs Guidance manual for operating Centralized EPR Portal.

Subsequently, CPCB Officials has conducted random sample audit of Plastic waste recycling unit on 30/08/2023 cited at ref (4) to M/s. Enviro Recycle Pvt Ltd., located at Ramanagara on August 30, 2023 and reported the following:

1. The plastic waste processing capacity of the unit is 3,50,000 Tonnes per Annum (TPA), as registered by Karnataka State Pollution Control Board (KSPCB) and Consent to Establish and Consent to Operate had been issued to the Unit.
2. One double shredder machine (manual feeding to shredder), four washers (two washers in series), two driers, one agglomerate and one extruder machine were installed in the plant but the same were not in operation
3. Electricity and water connection had not been provided to the plant machinery electrical and civil works were in progress during the Audit.
4. The machinery placed in the plant is not in conformity with the plant machinery declared in the application form.
5. The plant machinery corresponding to the registered capacity of 3,50,000 TPA was not found to be installed/commissioned in the Unit.
6. The Unit has generated EPR Certificates of the order of 3,50,000 Tonnes and transferred EPR Certificates of 3,48,500 Tonnes value to Producers/Importers/Brand Owners (PIBOS). Quantities mentioned in the invoices uploaded on EPR Portal by the Unit are

fallacious & very high as compared to the declared production capacity since the plant operations had not yet commenced.

7. As per the information on the EPR Portal, all invoices have been generated for Services provided towards collection and recycling and not for the requisite actual sales of recycled plastic.
8. No relevant information as stated below were made available to verify processing of 3,50,000 tonnes of plastic waste and sale of corresponding quantity of finished product. by the Unit
 - i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
 - ii. Procurement of additives required for processing plastic waste
 - iii. Sale of recycled plastic (GST Statement, Sales invoices, etc.)
9. ETP of the plant was found to be under construction

Based on the non-compliances observed during audit, the CPCB has issued directions to the Board on 26.10.2023 to suspend the Consent/ authorization/ Registration issued to the said industry with immediate effect and to issue show-cause notice for debarring the unit from operating under the Extended Producer Responsibility frame work for a period of One year as per clause 11.4 of the EPR Guidelines vide ref(5).

Further, as per the directions of CPCB, the Board has withdrawn the Consent for Operation issued under Water Act and Air Act to the said unit on 03.11.2023 vide ref(6) through RSEO- Ramanagara.

Keeping in view of the Board Direction, CEO-3 has inspected the unit on 08.11.2023 vide ref(7) and reported the following:

1. The plant and machinery is still under installation. The plant machinery corresponding to the registered capacity of 3,50,000 TPA was not found to be installed/commissioned in the Unit.
2. The industry has completed the civil construction works of ETP units and electrical and mechanical works are under installation. So far, the ETP is not operational and also, there were no any traces of effluent generation in the ETP units.
3. There were no records about day-to-day arrival, unloading and departure of trucks carrying plastic waste. Inadequacy of storage facility for the raw material for the consented and registration capacities and also it is impossible to process and produce the consented/registered quantities of plastic.
4. There were no records about procurement of raw material, processing of wastes and production of products and its dispatch since from March-2023 till date in the industry premises.
5. Industry is not having Emergency Response Measures in case of fire hazards since, there is only one entry and exit point and there is no escape route during Emergencies. There were no firefighting equipment's in the premises.
6. Even by considering the plant and machinery capacities under installation at present, the industry cannot produce the 1200 TPD of plastic granules by processing 1200 TPD of plastic waste

Based on the reports of CPCB and CEO-3, and as per Rule 13(10) of Plastic Waste Management Rules, 2016 and its amendments, an opportunity of being heard was given. The industry

authorities were called for Personal hearing (PH) before the Chairman, KSPCB on 21.11.2023 and letter in this regard was communicated vide ref (8).

Industry authorities have attended the personal hearing on 21.11.2023 before the Chairman, KSPCB vide ref (9). After hearing the submissions made by both industry authority and the RSEO-Ramanagara and RO-Ramanagara, the Chairman viz, Presiding Officer viewed the matter seriously and directed the officers concerned to take following action,

1. Levy EC as applicable based on the amount of violations after verifying the PWM Rules,
2. To issue show cause notice for debarring the industry from operating under EPR frame work for a period of One year as per clause 11.4 of the EPR Guidelines
3. To take immediate action to issue Closure direction to the industry under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
4. Cancellation of the EPR registration issued to the industry under Plastic Waste Management Rules, 2016.

The proceedings of the personal hearing was communicated to the industry authorities, Regional Officer -Ramanagara and RSEO-Ramanagar on 28.11.2023 vide ref(10).

As per the proceedings of personnel hearing, EPR registration issued to the industry by the Board was cancelled on 02.12.2023 vide ref(11).

The Regional Officer-Ramanagara has issued Show Cause Notice to the M/s. Enviro Recycle Pvt. Ltd., Ramanagara on 05.12.2023 vide ref(12) under Plastic waste Management Rules, 2016 and given 15 days time to submit the compliance. Levy of EC to the industry as applicable is under verification at Regional Office.

The RSEO-Ramanagara has issued 'Notice of Proposed Directions' to the industry under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31(A) Air (Prevention and Control of Pollution) Act, 1981 on 08.02.2024 vide ref(13). Industry has not replied to the Notice of proposed directions. The RSEO-Ramanagara has recommended the Board to issue closure order to the industry under the provisions of Water Act and Air Act vide ref(14).

The observations made by CPCB audit team and by KSPCB officers clearly indicates the following;

1. Industry has not fully established and commissioned the plant & machinery and submitted false information to the Board about commissioning of the industry for getting EPR registration.
2. Industry has not carried out plant operations in this premise since the plant and machineries is still under installation stage.
3. It clearly reflects the violation of conditions of consent under Water Act & Air Act and EPR registration by the industry.

Hence, the Board is left with no other option but to issue the direction under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

Hence, the following order;

ORDER

In exercise of the powers conferred under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and read with Rule 34 of the Karnataka Water (Prevention & Control of Pollution) Rules, 1976 and under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, Read With Rule 20(A) of Karnataka Air (Prevention and Control of Pollution) Rules, 1983 the following directions are issued;

1. The Occupier, M/s. Enviro Recycle Pvt. Ltd located at Sy. No. 46/4,46/6,62/6 and 62/8, HallugundanaHalli Village, Harohalli Hobli, Kanakapura Taluk, Ramanagara District to close the industrial operation or process forthwith and until further orders.
2. The Managing Director, BESCOM, Railway Station Road, Moti Nagar, Agrahar, Ramanagara, Karnataka 562159 is hereby directed to issue necessary directions to the concerned to stop/ cut-off power supply to the industry.
3. The Deputy Commissioner, Ramanagara District is hereby directed to seize the above mentioned industry.
4. The Executive Engineer, Deputy Electrical Inspectorate Office, Ramanagara District is hereby directed to stop/cut-off power supply to the industry.
5. The Asst Executive Engineer, Deputy Electrical Inspectorate Office, Ramanagara District is hereby directed to stop/cut-off power supply to the industry.

"Draft approved by competent authority i.e., Chairman"

BY ORDER AND IN THE NAME OF
KARNATAKA STATE POLLUTION CONTROL BOARD

Sd/-
Chairman
Karnataka State Pollution Control Board

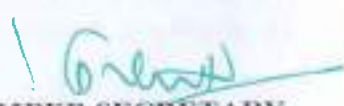
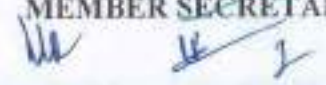
To

1. The Occupier,
M/s. Enviro Recycle Pvt. Ltd.,
Sy. No. 46/4,46/6,62/6 and 62/8.
HallugundanaHalli Village, Harohalli Hobli,
Kanakapura Taluk, Ramanagara District-562112
2. The Managing Director,
BESCOM, Railway Station Road,
Moti Nagar, Agrahar, Ramanagara- 562159
3. The Deputy Commissioner,
Ramanagara District
4. The Executive Engineer,
Ramanagara District
5. The Assistant Executive Engineer,(E/c), C (O & M),
Office of A.E.E., Sub division, Harohalli
Ramanagara District

6. The Executive Engineer,
Deputy Electrical Inspectorate Office,
Ramanagara District
7. The Asst Executive Engineer,
Deputy Electrical Inspectorate Office,
Ramanagara District

Copy to:

1. The Senior Environmental Officer, Ramanagara for information and necessary action to pursue the RO to levy EC against the industry immediately.
2. The Regional Officer, Ramanagara for information and necessary action to levy EC as applicable based on the amount of violations against the industry immediately and ensure that the industry shall be closed and submit report to Board Office.
3. The Law Officer for information and necessary action.
4. Case file.


MEMBER SECRETARY




केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CP-20/80/2021-UPC-II-HO-CPCB-HO-Part(2)

Date: 20.11.2023

To,

The Chairman

All SPCBs/PCCs (as per list)

Sub: Directions under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule – II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR); and

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Plastic Waste Management Rules, 2016 was amended and notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) on 16 February, 2022 to insert Schedule – II, i.e., Guidelines on Extended Producer Responsibility for Plastic Packaging (hereinafter referred as "EPR Guidelines"); and

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: - (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting;" and

WHEREAS, as per Section 11.1 of the EPR Guidelines, "All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provisions of 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines" and

WHEREAS, CPCB developed the Standard Operating Procedure (SOP) for registration of PWPs on March 15, 2023 and uploaded the same on CPCB website in accordance with EPR guidelines; and

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, as per Section 11.2 of EPR Guidelines, "*The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board*"; and.

WHEREAS, as per Section 11.5 of the EPR Guidelines, "*Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners*"; and

WHEREAS, as per Section 11.7 of the EPR Guidelines, "*The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal*"; and

WHEREAS, as per the EPR Guidelines, CPCB has developed the Centralized portal for registration of Producers, Importers and Brand-owners (PIBOs) & Plastic Waste Processors (PWPs) that has been formally launched on April 05, 2022; and

WHEREAS, CPCB has developed the mechanism for Generation & Transfer of EPR Certificates (as given in the Guidance Manual developed by CPCB) by PWPs on the EPR Portal and the corresponding online module of the EPR Portal was launched on November 19, 2022; and

WHEREAS, Registration of PWPs by SPCBs/PCCs is on the basis of information provided online by PWPs on the EPR Portal which includes details of plant and machinery (processing capacity, production capacity, power rating, etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc.; and

WHEREAS, as per clause 4(iv) of SOP "*Physical Audit of the PWP to be completed by SPCB/PCC within 30 days of grant of Registration. The PWP shall be able to issue certificates to PIBOs post conduction of Audit and validation of its facilities by the SPCB/PCC*"; and

WHEREAS, in accordance with aforesaid clause of SOP, upon grant of registration to PWP, SPCB/PCC are required to physically verify details of plant and machinery (processing capacity, production capacity, power rating etc.), geotagged photograph of the plant & machinery, raw material, production and sales section of the Units, short video of the Unit etc. as per the checklist provided on EPR portal for the purpose; and

WHEREAS, CPCB has developed the Guidance manual for operating Centralized EPR Portal which includes details of procedure for Registration of PIBOs/PWPs, Generation & Transfer of EPR certificates etc., which was made available on EPR portal. Several training sessions/meetings were also conducted with SPCBs/PCCs/Industrial Associations/PWPs and other stakeholders in which inspection requirements/procedures for grant of approval of physical verification of PWPs to be followed by SPCBs/PCCs were covered. SPCBs/PCCs were required to upload approval status of Physical verification of PWPs on the EPR portal following these procedures; and

WHEREAS, CPCB vide directions dated 10.03.2023 and 04.07.2023 reiterated that all SPCBs/PCCs to complete physical verification of all registered PWPs in their jurisdiction within the stipulated time frame to enable the PWPs to generate EPR certificates within the timelines stipulated in EPR guidelines; and

WHEREAS, CPCB vide directions dated 21.12.2022 had directed all PWPs to upload GST E-invoice of all transactions (sales/ purchase) related to processing of plastic packaging & plastic waste on the EPR Portal; and

WHEREAS, viewing rights of the PWP dashboard have been provided to the officials of SPCBs/PCCs to monitor the PWP operations including procurement, production, sale and Certificate generation & transfer by PWP Units registered in their jurisdiction and the same was communicated during the training sessions for SPCBs/PCCs conducted by CPCB for the purpose; and

WHEREAS, Section 12.4 of the EPR Guidelines provides that "*Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action*"; and

WHEREAS, audit of random five Plastic Waste Processors (Recyclers) was conducted during Aug-Sept 2023 by CPCB in accordance with Clause 12.4 of the EPR

Guidelines. These units are registered on EPR Portal and Physical Verification of these units has been approved by concerned SPCBs/PCCs; and

WHEREAS, following one or more non-compliances / irregularities w.r.t implementation of EPR Guidelines were observed by the CPCB officials during the aforesaid audit in some of the aforesaid five units:

- a. The plastic waste processing capacity of the units as registered by the SPCB/PCC is much higher than the actual installed/commissioned plant & machinery processing capacity in the unit. In few cases, plant & machinery are installed in the premises, but yet not commissioned.
- b. Electricity and water connection has not been provided to the plant machinery; electrical and civil works were not in place and work on the same found to be still in progress during the Audit. The unit could not even perform trial run to assess the processing capacity.
- c. The geotagged photographs /video of the plant uploaded with the application were not found to be in conformity with the actual observations on the field, indicating that fabricated photographs had been uploaded with the application. That the same has also not been checked during the Physical verification by the concerned SPCB/PCC.
- d. The plant & machinery corresponding to the registered processing capacity granted by SPCB/PCC was neither found declared on the EPR portal nor found to be installed and commissioned in the unit by the Audit team.
- e. As a result of (a) to (d) above, the unit has generated EPR Certificates of excess values for which the actual production capacity does not exist with the unit.
- f. As per the information on the EPR Portal, invoices were randomly verified and it has been observed that such verified invoices have been generated for Services provided towards collection and recycling and not for requisite actual sales of recycled plastic.
- g. No relevant information was made available by the unit to the audit team to verify processing of plastic waste and sale of proportionate quantity of finished product corresponding to the value of EPR certificates generated, which included the following:
 - i. Procurement of Plastic waste (Procurement invoices, Supplier details, etc.)
 - ii. Electricity consumption (Electricity bill)
 - iii. Procurement of additives required for processing plastic waste
 - iv. Sale of recycled plastic (GST Statement, Sales invoices, etc.)

- h. No worker was available in the unit or number of workers were found much less than that reported in the application form.
- i. The Consent to Establish and Consent to Operate have been granted in quick succession within a gap of few days (less than a week). It is not clear as to how the unit of such scale (in this case- a large scale unit) , was established in such a short time.
- j. Plot area as observed by the Audit team was not in conformity with the Plot area reported in the application form. Further, the area available for production, raw material & product storage was not found to be adequate.
- k. No plastic waste was found in the premises in few cases.
- l. ETP of the plant found to be under construction, in few cases, despite the fact that CTO has been granted to the unit by SPCB/PCC.

In view of the above, it is observed that EPR Certificates of the very high values have been generated by some of the units whereas such units neither have processing capacity for the said quantity nor relevant prescribed supporting documents/information. The units have obtained registration and generated the said EPR certificates of very high values without any actual processing of plastic at the units and by submitting false documents/information, which is in gross violation of provisions of EPR Guidelines as notified under Schedule II of the PWM Rules by MoEFCC, CPCB's Guidance manual for operating Centralized EPR Portal and other directions/communications issued by CPCB from time to time. The process of generation of EPR Certificates by the unit has not been monitored by the concerned SPCB/PCC despite being the enforcing agency notified under the PWM Rules and having viewing provision of the PWP dashboard of the EPR portal.

WHEREAS, as per Section 11.4 of the EPR Guidelines *"In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year"*; and

WHEREAS, as per Section 11.6 of the EPR Guidelines *"The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise"*; and

WHEREAS, as per Section 13.1 of the EPR Guidelines *"The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through*

the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016"; and

WHEREAS, as per Rule 18 of PWM Rules-" *The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board*"; and

WHEREAS, as per the EC Regime framed by CPCB in 2022, Environmental Compensation is to be levied on PWP @ Rs. 5000/- per ton of plastic waste misreported for quantity of plastic procured and EPR certificate generated after following due legal procedure"; and

NOW, THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) vide Notification No. S.O.730 (E) dated July 10, 2002 notified as per provisions of Section 5 of the Environment (Protection) Act, 1986, following directions are issued for compliance:

1. To take immediate necessary actions to improve upon the system of grant of registration within SPCB/PCC, monitoring and enforcement ensuring enforcement of the PWM Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:
 - a. To re-check processing facilities of Registered PWPs in your state and to confirm that the Processing capacity as per the Registration granted to them is in conformity with the actual facilities available in the unit. All other details provided in the online application form are also to be revalidated by SPCB/PCC.
 - b. To regularly monitor EPR Certificate generation process of the Registered PWPs ensuring that EPR Certificates generated by PWPs are in accordance with requirements prescribed in CPCB guidance manual such as uploading of GST E-invoice corresponding to the sales of finished on the EPR Portal.
 - c. If violations are observed as per (a) & (b) above, to conduct detailed enquiry into the issue of CTE and CTO and also as to how physical verification of the Unit was approved by SPCB/PCC, in view of the gross violations observed also as to why the process of generation of EPR Certificates was not monitored by SPCB/PCC.

- d. To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (c) above.
2. To take the following actions against the defaulting PWP's, if any, identified as per (1) above
 - i. To suspend the consent/authorization/registration issued to the defaulting PWP's, with immediate effect and issue show cause notice to debar such PWP's from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for revocation of the consent/authorization/registration issued to the Unit;
 - ii. To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" (https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf) and Unit be directed to deposit the same in the designated Escrow Account, created by the SPCB/PCC for the purpose.
 - iii. To take necessary action as per applicable law against violating PWP's which have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by SPCB/PCC regarding these units should act as a deterrent for other Units in committing such violations.
 3. To take all necessary steps to ensure that PWP's henceforth complies with all conditions including generating GST E-invoice for all sales of only finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit.

You are, hereby, directed to take necessary action immediately for ensuring compliance of the aforesaid directions and submit action taken report to this office within 10 days from the date of issuance of this direction.


(Tanmay Kumar)
Chairman 

S.No.	State/UT
1.	The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010
2.	The Member Secretary Arunachal State Pollution Control Board Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun- 791110
3.	The Member Secretary Assam Pollution Control Board Bamunimaidan, Guwahati, Assam - 781021
4.	The Member Secretary Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 023
5.	The Member Secretary Chhattisgarh State Environment Conservation Board Paryavas Bhavan, North Block Sector-19, Naya Raipur(C.G.) 492002
6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Haryana State Pollution Control Board C-11, Sector-6. Panchkula-134109, Haryana
8.	The Member Secretary Himachal Pradesh Pollution Control Board Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009
9.	The Member Secretary Jammu & Kashmir Pollution Control Board Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar(J&K)
10.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004
11.	The Member Secretary Kerala State Pollution Control Board

	Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram-695 004
12.	The Member Secretary Madhya Pradesh Pollution Control Board Parayavaran Parisar, E-5, Arera Colony Bhopal – 462 016, Madhya Pradesh
13.	The Member Secretary Manipur Pollution Control Board Lamphelpat, Near Imphal West D.C. Office, Imphal - 795004
14.	The Member Secretary Meghalaya Pollution Control Board ARDEN, Lumbyngngad Shillong – 793 014, Meghalaya
15.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl, Mizoram: 796001
16.	The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur Nagaland -797112
17.	The Member Secretary Orissa Pollution Control Board A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012.
18.	The Member Secretary Punjab State Pollution Control Board Vatavaran Bhawan, Nabha Road, Patiala – 147 001, Panjab
19.	The Member Secretary Rajasthan Pollution Control Board A-4, Jalane Dungri Institutional Area, Jaipur – 302 004, Rajasthan
20.	The Member Secretary Sikkim State Pollution Control Board Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok, -737102
21.	The Member Secretary Tamil Nadu Pollution Control Board 76, Mount Salai, Guindy, Chennai-600032
22.	The Member Secretary

	Tripura Pollution Control Board Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban Agartala: 799006
23.	The Member Secretary Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad-500 018
24.	The Member Secretary Uttar Pradesh Pollution Control Board Building.No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010
25.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Paryavaran Bhawan,46 B IT Park, Sehstradhara Road,Dehradun -248001
26.	The Member Secretary West Bengal Pollution Control Board Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata - 700 106
27.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102
28.	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor, Sector19 B Madhya Marg, Chandigarh
29.	The Member Secretary Daman & Diu & Dadra & Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220.
30.	The Member Secretary Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmiri Gate, Delhi – 110006
31.	The Member Secretary Lakshadweep Pollution Control Committee Department of Science, Technology & Environment, Kavarati-682555
32.	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology & Environment Housing Board Complex, III rd Floor, Anna Nagar Pondicherry – 600 005



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

File No. CP-20/139/2021-UPC-II-HO-CPCB-HO-Part(2)

Date: 02.08.2024

To,

The Member Secretary
SPCBs/PCCs (As per List)

Sub: - Audit of registered Plastic Waste Processors (PWPs) by the concerned SPCBs/PCCs – reg

Ref: - CPCB letter dated 29.04.2024 for conducting Joint Audit of the registered PWPs

Sir/Madam,

This has reference to the letter dated 29.04.2024 to CPCB RDs and SPCB/PCCs to undertake Joint Audit of PWPs registered under EPR portal for plastic packaging. Subsequently, meeting on the matter was convened by CPCB on 18.07.2024 followed by Meeting chaired by Chairman, CPCB on 24.07.2024 (Wednesday), regarding audit of all such PWPs who have generated EPR certificates on the EPR portal for plastic packaging, till date.

In line with the meeting held, a Guidance Manual (**Annexure-I**) has been prepared for the operating the audit app and web module developed by CPCB for conducting the audit of registered PWPs. It is to be noted that the onsite audit is to be completed in one day and offsite audit is to be completed within one day of the onsite audit. Further the report is to be submitted on the web module within five days. District-wise no. of PWPs assigned to your office is placed at **Annexure-II**.

In view of the above, you are requested to provide nominations of officials for assignment of audit of the registered entities as per **Annexure-III** within 48 hours of receipt of this letter. It is to be further noted that all the assigned audits shall be completed by **August 31, 2024**.

This issues with the approval of competent authority.

Yours faithfully,

(Divya Sinha)

Director & In charge, UPC-II

Copy to:

1. PS to CCB
2. PS to MS

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

SN	SPCB/PCC	Member Secretary's Email
1.	Gujarat Pollution Control Board Paryavan Bhavan, Sector 10-A, Gandhinagar – 382 043	membersecretarygpcb@gmail.com; ms-gpcb@gujarat.gov.in;
2.	Jammu & Kashmir Pollution Control Committee Summer Office: May-October Sheikh-ul-Ala Campus, Behind Govt. Silk Factory, Rajbagh, Srinagar (J&K) 190008 Winter office: November-April Parivesh Bhawan, Gladni, Transport Nagar, Narwal - 180006	membersecretaryjkspcb@gmail.com; membersecy.pcb@jk.gov.in;
3.	Karnataka State Pollution Control Board Parisara Bhavan, 4th & 5th Floor, # 49, Church St., Bangalore - 560 001	ms@kspcb.gov.in; ho@kspcb.gov.in;
4.	Kerala State Pollution Control Board Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram-695 004	ms.kspcb@gov.in;
5.	Madhya Pradesh Pollution Control Board Parayavaran Parisar, E-5, Arera Colony Bhopal – 462 016, Madhya Pradesh	ms-mppcb@mp.gov.in;
6.	Maharashtra Pollution Control Board Kalpataru Point, 2nd – 4th Floor, Opp. Cine Planet Cinema, Nr. Sion Circle, Sion (E), Mumbai – 400 022	ms@mpcb.gov.in;
7.	Rajasthan State Pollution Control Board A-4, Jalane Dungri Institutional Area, Jaipur – 302 004, Rajasthan	member-secretary@rpcb.nic.in;
8.	Tamil Nadu Pollution Control Board 76, Mount Salai, Guindy, Chennai-600032	memsec@tnpcb.gov.in;
9.	Uttar Pradesh Pollution Control Board Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010	ms@uppcb.in;
10.	Uttarakhand Pollution Control Board Gaura Devi Paryavaran Bhawan, 46 B IT Park, Sehstradhara Road, Dehradun -248001	msukpcb@yahoo.com;
11.	West Bengal Pollution Control Board Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata - 700 106	mswbpcb@gmail.com; ms.wbpcb-wb@bangla.gov.in;

Guidance Manual for Audit App & Web Module**1.0 Background**

Audit App & Web Module have been developed by CPCB for PWP's registered on the Centralized EPR portal for plastic packaging. The Audit App is to be primarily used for capturing the geotagged pictures / videos as well as the GPS coordinates of the Unit premises. The Web Module has provisions for keying in the comprehensive Audit report.

This document details the step by step procedure for using the App and the Web Module

2.0 Audit App**2.1 Login App**

The homepage of the Audit App is illustrated in Figure 2.1. The Auditor can login the App using User id & Password provided by CPCB

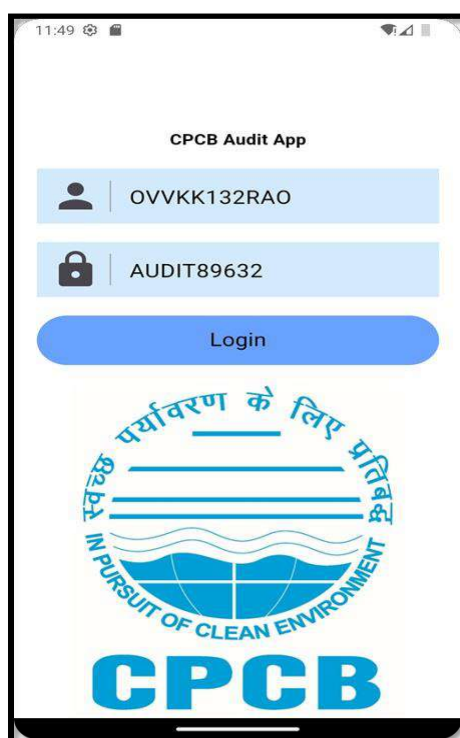


Figure 2.1 : Homepage of Audit App

2.2 Auditor's Dashboard

The Auditor's dashboard as shown in Figure 2.2 shall be displayed after logging into the App. The list of industries assigned to the Auditor for Auditing can be seen on the Auditor's dashboard



Figure 2.2 : Auditor Dashboard

2.3 View and check the industry details

The industry details can be viewed by clicking on the assigned industry's name as illustrated in Figure 2.3. Industry details including name, address, email id, registration number, production and processing capacity can be viewed in this section



Figure 2.3: Industry details

2.4 Initiate Audit

The Audit can be initiated by clicking on “Initiate Audit (grey)” on the top of the Screen in Figure 2.3. Two buttons – “Plot mapping” & “Initiate Audit (Green)” will appear on the bottom of the Screen (Figure 2.4)

The screenshot shows a mobile application interface titled "Initiate Audit". At the top, there is a status bar with the time 11:55 and various icons. Below the title bar, there are five green rounded rectangular boxes, each containing a blue circular icon with a white dot and text. The first box is labeled "Industry Email:" with the value "info@plasticimporter.com". The second box is labeled "Industry Address:" with the value "IMPEX A-49 DSIIDC INDUSTRIAL AREA NARELA NEW DELHI-11004". The third box is labeled "EPR Registration No:" with the value "To be updated later". The fourth box is labeled "Processing Capacity (TPA):" with the value "1500". The fifth box is labeled "Production Capacity (TPA):" with the value "1500". Below these boxes, there are two buttons: a blue rounded rectangular button labeled "Add Plot Mapping" and a green rounded rectangular button labeled "Initiate Audit".

Figure 2.4 Initiate Audit screen

2.5 Plot Mapping

The extreme four point have to plotted for mapping the plot area. Click on “Add Plot Mapping” button as shown in Figure 2.4 Screen as shown in Figure 2.5 shall be displayed. Please move to the each of the 4 extreme corners and click on the respective coordinates as shown in the screen Please click on “Save Plot Mapping “button to save the GPS coordinates of the four extreme corners of the plot

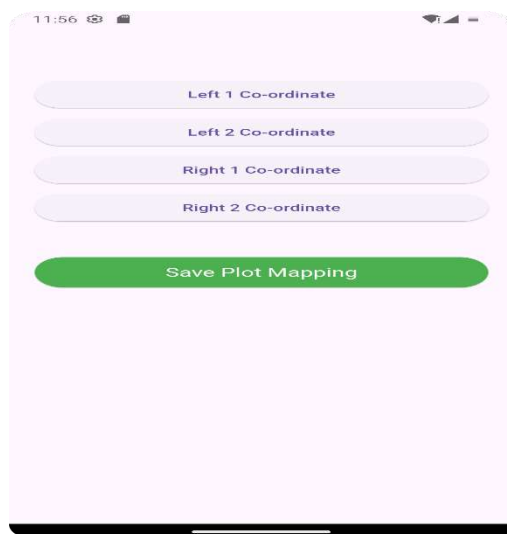
A mobile application interface for plot mapping. The screen has a light pink background. At the top, there is a status bar showing the time 11:56 and various icons. Below the status bar, there are four light purple rounded rectangular buttons stacked vertically, labeled 'Left 1 Co-ordinate', 'Left 2 Co-ordinate', 'Right 1 Co-ordinate', and 'Right 2 Co-ordinate'. Below these buttons is a single green rounded rectangular button labeled 'Save Plot Mapping'. The bottom of the screen shows a black home indicator bar.

Figure 2.5 Plot Mapping

2.6 Adding Unit details

Geotagged picture and video of the Units' premised shall be added in this section.

Please click on “ Initiate Audit (Green) as shown in Figure 2.4. Screen showing provision to upload and view images (Figure 2.6) shall be displayed.

The screenshot shows a mobile application interface titled "Confirm Audit". At the top, there is a status bar with the time 12:00 and various icons. Below the title bar, there is a list of audit details in green rounded rectangles:

- Info@plasticimporter.com**
- Industry Address:**
IMPEX A-49 DSIIDC INDUSTRIAL AREA
NARELA NEW DELHI-11004
- EPR Registration No:**
To be updated later
- Processing Capacity (TPA):**
1500
- Production Capacity (TPA):**
1500

Below these details is a light blue box with the text "Enter your remarks if any". At the bottom, there are three buttons: a yellow "Add Images" button, a grey "View Images" button, and a green "Confirm Audit" button.

Figure 2.6: Add Audit details

2.7 Adding Geotagged Images

Geotagged Images of the Unit as well as the a selfie with the Authorised person of the Unit has to be uploaded in this section. The images can be added by Clicking on " Add images" button in Figure 2.6. A screen with provision to upload "Selfie with Person Incharge" and "Onsite images" shall be displayed (Figure 2.7)

2.7.1 Adding Selfie & Authorized person's details

Please click on "Add Selfie" button in Figure 2.7 screen with provision to capture the Selfie, Id proof as well as the Authorized person details as shown in Figure 2.7.1 shall appear. Please click on the "Submit Button" after keying in all the details

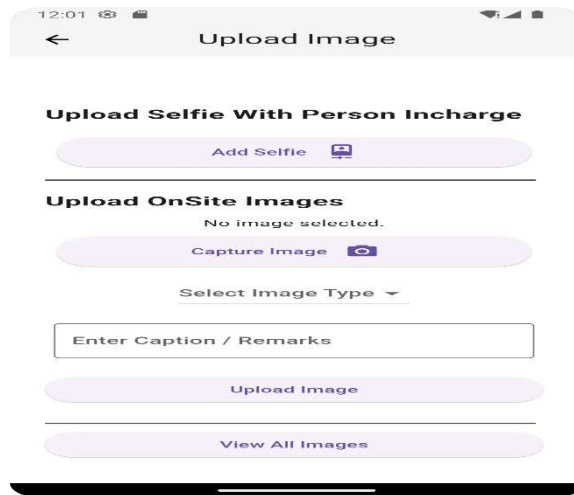


Figure 2.7 Add Images Screen

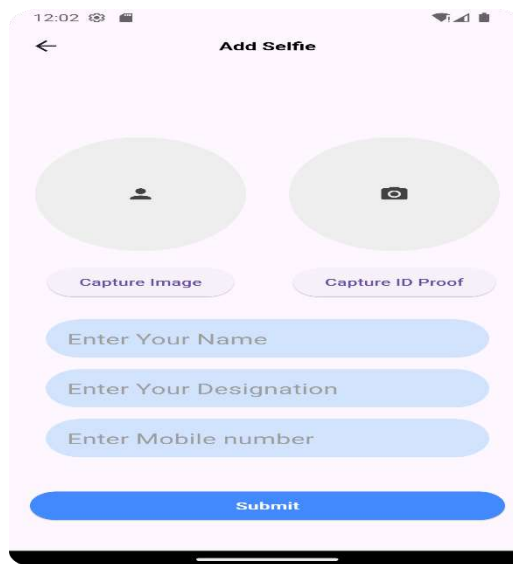


Figure 2.7.1 Selfie with Authorized Person and Other details

2.7.2 Adding Geotagged Onsite Images

Please click on “Capture Images” button in Figure 2.7. to capture relevant images of the plant including raw material & product storage area, production area etc. The **image type** is to be selected and caption for each image is to be keyed in for each image. A maximum of 10 images can be uploaded. The uploaded images can be viewed by clicking on “View All Images” button in figure 2.7

2.8 Upload Video

Provision for uploading video of 45-60 second has been made in this App. Please click a video of the relevant section of the plant Where is the provision to upload video)

2.9 Confirm Audit

Please click on the “Confirm Audit” button in Figure 2.6 to confirm the submission of the details as per Section 2 of this Document. Audit data cannot be updated after the confirmed submission of the details

II. 3.0 Web Module

3.1 Getting Started - The user can go to the web module with link <http://180.149.243.43/>. Homepage as shown in Figure 3.1 shall be displayed The user can login using the same login credentials as were used to login the Audit App

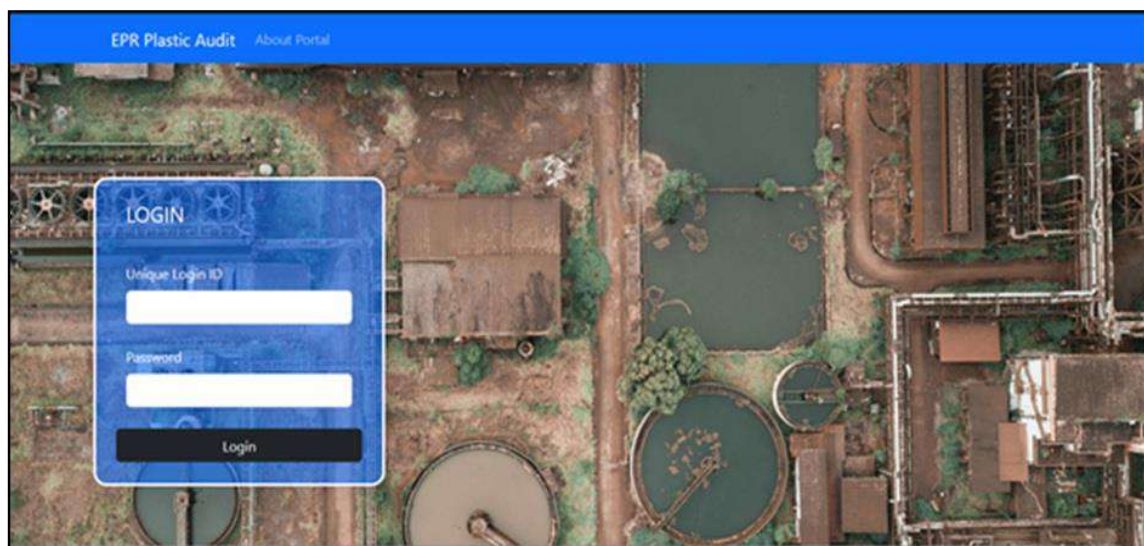


Figure 3.1 : Web Module Homepage

3.2 Auditor's Dashboard

Auditor's dashboard as shown in Figure 3.2 shall be displayed after login.

- i. The list of assigned audits is visible under “Audits Assigned” section. The industry for which audit has already been **initiated** on mobile application is reflected on the auditor's dashboard page under “Audits Initiated” tab. The details of the entity including name, email id and date of audit initiated also visible on the page It is to be noted that Audit can be initiated only on the mobile app and the same shall be reflected in the Web Module
- ii. The details of audit already completed is provided under “Audited Completed” icon. Click on the “Audit Overview” for the concerned industry to proceed further.in the Audit

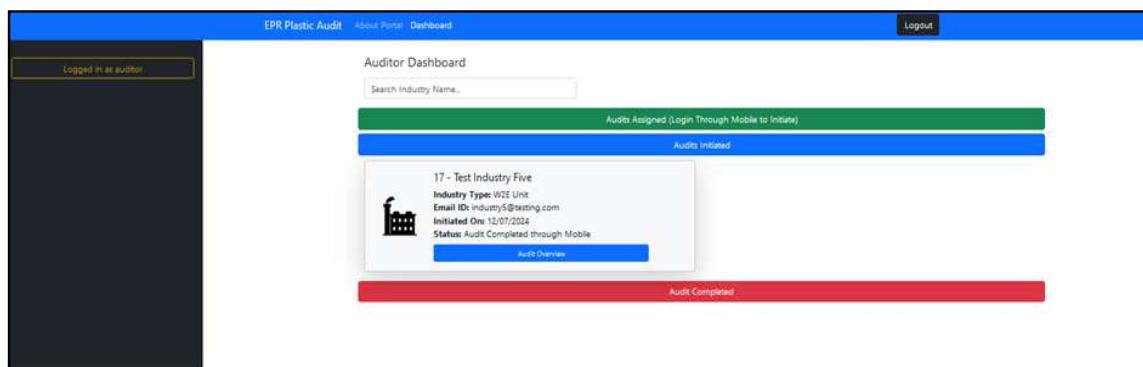


Figure 3.2 : Auditors Dashboard

3.3 Industry details & Audit Summary

The Industry details and audit summary is displayed (Figure 3.3) by clicking on Audit overview in Figure 3.2. Click on “Initiate audit” under Onsite Audit Coordinates section to initiate the Onsite Audit. The “Onsite section” will appear in Audit Summary to enter onsite details of the industry. GPS coordinates shall be captured once “Initiate audit” is clicked. Similarly, on selecting “Initiate Audit” button under Offsite Audit Coordinates Icon, the “Offsite section” will appear in Audit Summary. GPS coordinates shall be captured once “Initiate audit” is clicked. Please ensure location is enable on your system.

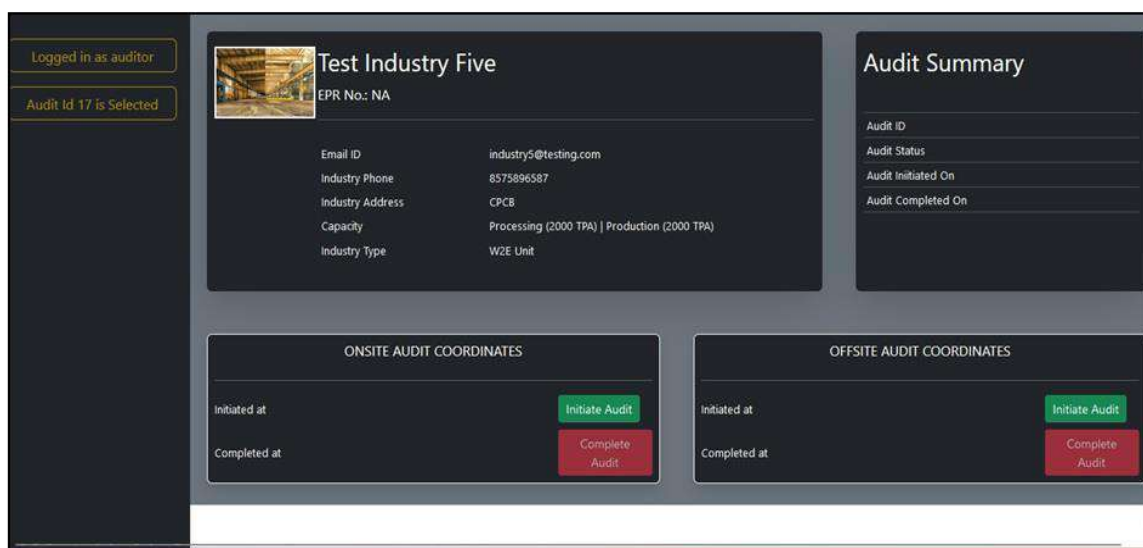


Figure 3.3 Industry details & Audit Summary

Test Industry Five
EPR No:- NA

Email ID: industry5@testng.com
Industry Phone: 8575896587
Industry Address: CPCB
Capacity: Processing (2000 TPA) | Production (2000 TPA)
Industry Type: W2E Unit

Audit Summary

Audit ID: _____
Audit Status: _____
Audit Initiated On: _____
Audit Completed On: _____

[Onsite Section](#)
[Offsite Section](#)

ONSITE AUDIT COORDINATES

Initiated at: _____ [Locate On Maps](#)
Completed at: _____ [Complete Audit](#)

OFFSITE AUDIT COORDINATES

Initiated at: _____ [Locate On Maps](#)
Completed at: _____ [Complete Audit](#)

3.4. Onsite Audit

The page as shown in Figure 3.4 is displayed by Click on “Initiate audit” under Onsite Audit Coordinates as shown in Figure 3.2 with the status of details of entries done. Entries have to be made for four sections viz. Procurement section, Production section, Waste section and Sales section.

Onsite Audit Summary

[Switch to Offsite Section](#) [Go to Summary](#)

Sr. Number	Section Number	Status	Completed On
1	Procurement Section		Not Completed
2	Production Section		Not Completed
3	Waste Section		Not Completed
4	Sales Section	25.00%	Not Completed

Figure 3.4 Onsite Audit page

3.4.1 Procurement Section

Procurement section as displayed in Figure 3.4.1 shall be displayed by clicking on “Procurement section” in Figure 3.4

The screenshot shows a web application interface. On the left is a dark sidebar with several buttons: 'Logged in as auditor', 'Audit Id 17 is Selected', 'Go to Summary' (yellow), and four blue buttons labeled 'Procurement Section', 'Production Section', 'Waste Section', and 'Sales Section'. The main content area is titled 'Procurement Section'. It features two red progress bars at the top: 'Total number of suppliers being called' and 'Total number of suppliers Visited', both showing '0'. Below these are three expandable sections, each with a red 'Incomplete' label and a downward arrow: 'Suppliers Called', 'Suppliers Visited', and 'Storage Space Details'.

Figure 3.4.1 Procurement section

3.4.1.1 Adding supplier details (Contacted on Phone)-

5 suppliers have to be randomly selected from the Unit's procurement section. These suppliers have to be called up to verify actual procurement details. (source of PW, category & quantity of plastic waste supplied). Click "Supplier called" Icon in Figure 3.4.1. to add details of supplier contacted on phone (name of supplier, contact person name, phone no. and select. Screen as shown in Figure 3.4.1.1. shall be displayed. Click on "Add More company" logo to add details of remaining suppliers. Click on verification details (Category /Qty of Plastic/ Both/ None) as per the verification carried out. of plastic Click "Submit Suppliers Details" after details pertaining to all the suppliers have been keyed in, .

This screenshot shows the 'Suppliers Called' form within the 'Procurement Section'. The sidebar is identical to the previous figure. The main area shows the 'Suppliers Called' section expanded. It includes a blue header with 'Suppliers Called' and a red 'Incomplete' label. Below this is a text prompt: 'Please call up randomly selected at least 05 suppliers to verify actual procurement details of plastic waste by PWP (source of PW, category & quantity of plastic waste supplied) and provide the following information'. There is an 'Add More Company' button. The form contains several input fields: 'Company Name', 'Name', and 'Phone Number'. To the right of these fields is a 'Verification' section with four radio button options: 'Category could not be verified', 'Quantity could not be verified', 'Both could not be verified', and 'Both verified'. A red 'Remove Company' button is located next to the verification options. Below the input fields is a 'Remark (Optional)' text area. At the bottom of the form is a green 'Submit Suppliers Details' button. Below the form, the 'Suppliers Visited' and 'Storage Space Details' sections are visible but collapsed.

Figure 3.4.1.1 Add Supplier details (Contacted on Phone)

3.4.1.2 Adding Supplier details (Visited)

Select "Supplier Visited" logo in Figure 3.4.1.1, screen as shown in Figure 3.4.1.2 shall be displayed to add details of at least 01 supplier visited to verify actual procurement details of plastic waste by PWP (source of PW, category & quantity of

plastic waste supplied) as well as the verification details. Click on “Submit Supplier details.” After relevant details have been keyed in.

Figure 3.4.1.2 Adding Supplier details (Visited)

3.4.1.3 Adding Storage Space detail

Click on “Storage Space Details” in Figure 3.4.1.2, screen as shown in Figure 3.4.1.3 shall be displayed. Select Yes / No, if adequate space has been provided for storage of plastic waste or not. Click on “Submit” to submit this information.

Figure 3.4.1.3 Adding Storage Space detail

3.4.2 Production Section

3.4.2.1 Power consumption

Click on Production Section in Figure 3.4 to submit production related details . Screen as displayed in 3.4.2.1 shall appear. Next click on “Industry Working Details” to add the following

- Power consumption during the day of Audit (kWh).

- b. Quantity of Plastic Waste Processed during the day of Audit (T) The power consumption per Unit T of plastic processed shall be calculated based on the (a) & b). The Monthly processing capacity (c) shall be auto- fetched from the industry data and the monthly power consumption (d) shall be calculated

Figure 3.4.2.1 Production details (Power consumption

3.4.2.2 Trial Run

Please conduct trial run as per details given in Figure 3.4.2.2 of plant (~ 1 hr) at maximum capacity to assess actual processing capacity and note the following observations .

- Hourly Processing Capacity
- Processing Hours Per Day
- Working Days / Month

Actual Processing Capacity & deficit in processing capacity (if any) shall be auto-calculated based on (a-c) above Deficit Capacity

Figure 3.4.2.2 Trial Run

3.4.2.3 Submission Power consumption details

Select “Power Consumption Bills” icon to upload the electricity bills of a selected for a year as shown in Figure 3.4.2.3. Select the month and key in the corresponding power consumption in that month as well as upload the electricity bill. The Audit module shall calculate the power consumption as per the electricity bill as well as the power consumption as per the registered processing capacity and calculate the difference if any as illustrated in Figure 3.4.2.3

Figure 3.4.2.3. Adding Electricity Bills

3.4.2.4 Adding other production details

Add “other Production details”, by selecting Yes/ No and submit details as shown in figure 3.4.2.4.

3.4.2.4 Adding other production details

3.4.3 Waste Section

Select “Waste Section” in Figure 3.4 to enter details of Solid and waste water generation and disposal as illustrated in Figure 3.4.3

The figure shows a web application interface for the 'Waste Section'. The sidebar on the left contains the following navigation items: 'Go to Summary', 'Return to previous Section', 'Proceed to next Section', 'Waste Section' (highlighted), and 'Sales Section'. The main content area is titled 'Waste Section' and contains two expandable sections. The first section, 'Waste Water Generation and Disposal', is expanded and shows the following fields: 'Is unit complying with CTO Conditions? Please refer to the SPCB/PCC monitoring details to check compliance with emissions & effluent standards.' with radio buttons for 'Yes' (selected) and 'No'; 'Whether ETP is installed & operational (Yes/No)' with radio buttons for 'Yes' (selected) and 'No'; and 'ETP Capacity' with a text input field and a unit dropdown set to 'KLD'. A 'Submit Details' button is at the bottom of this section. The second section, 'Solid Waste', is collapsed. The 'Solid Waste' section, when expanded, contains the following fields: 'Whether solid waste is being generated in the production process?' with radio buttons for 'Yes' (selected) and 'No'; 'Specify the storage area in sq. metre' with a text input field and a unit dropdown set to 'm²'; 'Quantity of such solid waste generated' with a text input field and a unit dropdown set to 'kg/d'; and 'Disposal Details (Physically verify and check relevant documents)' with radio buttons for 'Yes' (selected) and 'No'. A 'Submit Details' button is at the bottom of this section.

Figure 3.4.3 Waste Section

3.4.4 Sales section

3.4.4.1 Comparison with GST Statement

Click “Sales Section” in Figure 3.4, screen as illustrated in Figure 3.4.4.1 shall be displayed. Compare Invoice data with GST Statement and confirm that GST paid as per GST Statement is the same as per the consolidated invoice data for the period (random check to be carried out for one of the four quarters (Q1 to Q4) in a FY year) Details have to be provided if the data is not comparable

EPR Plastic Audit | About Portal | Dashboard | Logout

Logged in as auditor
Audit ID 17 is Selected
Go to Summary
Procurement Section
Production Section
Waste Section
Sales Section

Sales Section

Bill Details Incomplete

Compare invoice data with GST statements and confirm that GST paid as per GST Statement is the same as per the consolidated invoice data for the period if random check to be carried out for one of the four quarters GST in GST in a FY year / - if No, please provide details.

Sales Year: Select year
Sales Quarter: Select Quarter
Upload GST Statement: No file selected.

(a) GST Paid Amount as per EPR Portal:
(b) GST Paid Amount as per GST Statement:
Are values provided in (a) & (b) comparable: ☒ Yes ☐ No

Invoice Details Incomplete

Buyers Details Incomplete

Video Submission Completed

Figure 3.4.4.1 Comparison with GST Statement

3.4.4.2 Adding Invoice Details

Please click on “Invoice details” in Figure 3.4.4.2. Please randomly select at least 10 GST invoices uploaded on the EPR portal. Please provide the input against the invoices in which the Type or Quantity or both of the finished products in the invoice are not in conformity with the information provided on the EPR portal as given in Figure 3.4.4.2.

EPR Plastic Audit | About Portal | Dashboard | Logout

Logged in as auditor
Audit ID 17 is Selected
Go to Summary
Procurement Section
Production Section
Waste Section
Sales Section

Sales Section

Bill Details Incomplete

Invoice Details Incomplete

Please randomly select at least 10 GST invoices uploaded on the EPR portal.
Please provide the input against the invoices in which the Type or Quantity or both of the finished products in the invoice are not in conformity with the information provided on the EPR portal.

Sl. No.	EPR Invoice Number	Verification Status	Remark (Optional)
1		☐ Category could not be verified ☐ Quantity could not be verified ☐ Both could not be verified ☐ Both verified	

Buyers Details Incomplete

Video Submission Completed

Figure 3.4.4.2 Adding Invoice Details

It is to be noted that only GST e-invoice has to be uploaded for all transactions by PWP. Please check authenticity of the GST e-invoice by crosschecking parameters with the information uploaded on the portal and through scanning of QR code through GST scanning app.

3.4.4.3 Buyer details

Please select atleast 10 invoices and call up the buyers to verify sales of finished product is as per the details in the EPR Portal. Please provide the details as given in Figure 3.4.4.3

The screenshot shows the 'Sales Section' of the EPR Portal. On the left is a sidebar with navigation links: 'Logged in as auditor', 'Audit Id 17 is Selected', 'Go to Summary', 'Procurement Section', 'Production Section', 'Waste Section', and 'Sales Section'. The main content area is titled 'Sales Section' and contains a list of sections: 'Bill Details' (Incomplete), 'Invoice Details' (Incomplete), 'Buyers Details' (Incomplete), and 'Video Submission' (Completed). The 'Buyers Details' section is expanded, showing a form with the following fields: 'Company Name', 'Name', 'Phone Number', and 'Remark (Optional)'. To the right of the 'Name' and 'Phone Number' fields is a 'Verification' section with four radio buttons: 'Category could not be verified', 'Quantity could not be verified', 'Both could not be verified', and 'Both verified'. There is also a 'Remove Company' button. At the bottom of the form is a 'Submit Buyers Details' button. Below the form is a 'Video Submission' section with a 'View Uploaded Video' button.

Figure 3.4.4.3 Buyer details

3.4.5 Viewing embedded video

The short embedded geotagged video of the Unit uploaded on the audit mobile application can be viewed by clicking on “View Uploaded Video” icon as illustrated in Figure 3.4.5

The screenshot shows the 'Sales Section' of the EPR Portal. On the left is a sidebar with navigation links: 'Logged in as auditor', 'Audit Id 17 is Selected', 'Go to Summary', 'Procurement Section', 'Production Section', 'Waste Section', and 'Sales Section'. The main content area is titled 'Sales Section' and contains a list of sections: 'Bill Details' (Incomplete), 'Invoice Details' (Incomplete), 'Buyers Details' (Incomplete), and 'Video Submission' (Completed). The 'Video Submission' section is expanded, showing a form with a text area for the video description and a 'View Uploaded Video' button. The text area contains the following text: 'Please upload short embedded geotagged video of the Unit on the EPR Portal clearly showing plant & machinery while operating, raw material & finished product storage area of duration 45- 60 Sec.'.

Figure 3.4.5 Viewing embedded video

3.5 Offsite Audit

Switch to Audit Summary to add the offsite information of the unit and Click on “Offsite Section” in Figure 3.3 The information required in this section can be uploaded out of unit premises.

3.5.1 Sales invoice verification

Select “Certificate section” for EPR Certificate generation status (Figure 3.5.1) . Auditor shall check all the invoices of sales of finished product with the data uploaded on the portal and enter following details:

- No. of sales invoices uploaded on EPR portal
- No. of sales invoice for which GST paid is in conformity with the data uploaded on

the EPR Portal. (For the same financial year as per the onsite audit)

No. of Sales Invoices Not-Confirmed

Offsite Section

EPR Certificate generation

Please check all the sales invoices of finished product uploaded on EPR portal with the data uploaded on the EPR Portal for the following:

EPR Certificate Generation Status Incomplete

Total Sales Invoice Count Sales Invoices Confirmed Sales Invoices Not-Confirmed

No. of sales invoices uploaded on EPR portal No. of sales invoice for which GST paid is in conformity with the data uploaded on the EPR Portal. (For the same financial year as per the onsite audit)

Provide detail for the Sales Invoices Not-Confirmed

Are the invoices uploaded in conformity with the stipulated requirements prescribed in CPCB guidance manual. ☒ Yes ☐ No

Are all GST E-Invoices generated towards sale of finished product? (Yes/No) If no, please details of value (MT) of EPR Certificates in the other option for which uploaded invoice is not found to be in order w.r.t CPCB guidance document and also cite type of discrepancy/ non-compliance (w.r.t. product, wrong GST etc). Enter EPR Invoice numbers. ☒ Yes ☐ No

Total Quantity of finished product sold as per invoices uploaded on CPCB portal. metric Ton

List out the non-compliances observed

Remark

Submit Details

Declaration Incomplete

Figure 3.5.1: Sales invoice verification (Offsite)

If any sale invoice found not in conformity with the data uploaded on the portal. Then provide the further details.

- Add value/quantity (MT) of EPR Certificates in the option for which uploaded invoice is not found to be in order w.r.t CPCB guidance document and also cite type of discrepancy/ non-compliance (w.r.t. product, wrong GST etc.). Enter EPR Invoice numbers also.

- Provide total Quantity of finished product sold as per invoices uploaded on CPCB portal. List out the non-compliances observed and add in “Remarks (Optional)”. Show the Arrow

3.5.2 Other details (Offsite Audit)

- Mention all the non-compliances observed during the audit in “Remarks” and submit the details.
- Submit the details and select “Declaration” logo to upload the self-declaration file stating

“I/We ... (Name and Designation of the Auditor).. , (Name of the institute)..do hereby declare that all information /documents provided in this Audit report is in order to the best of my satisfaction. Signature of the Auditing Team with Name and Designation”

Details given in Figure 3.5.2

Figure 3.5.2 Other details (Offsite Audit)

3.5.3 Annexure (Offsite)

Select “Annexure” logo in Figure 3.5.2 to check and upload the necessary documents related to Industry Details including PAN, CIN, GST and Process Flow Diagram. Add remarks if required as per observations and submit details.as given in Figure 3.5.3.1

The screenshot shows a web application interface with a sidebar on the left containing navigation links: 'Logged in as auditor', 'Audit Id 17 is Selected', 'Go to Summary', 'Certificate Section', and 'Annexure'. The main content area is titled 'Annexure' and contains two tabs: 'Industry Details' (marked 'Incomplete') and 'Industry Annexure' (marked 'Incomplete' and currently active). The 'Industry Annexure' tab displays five sections, each with a radio button for 'Yes' or 'No' (or 'Fresh'/'Renewal') and a text area for 'Remark (Optional)':

- Plot Area:** Radio button 'Yes' is selected.
- No. of Workers:** Radio button 'Yes' is selected.
- GPS Location of unit?:** Radio button 'Yes' is selected.
- Registration:** Radio button 'Fresh' is selected.
- Consent Valid:** Radio button 'Yes' is selected.

Figure 3.5.3.1 Industry details (Part I)

Add information such as Plot Area, No. of workers, GPS Location of the unit, Registration, Consent Valid, Authorization under Hazardous Waste Rules Valid, Sanctioned Power Load Waste Management Details, Pollution Control Measures, under “Industry Annexure” tab as given in

This screenshot is identical to the one above, showing the 'Annexure' form with the 'Industry Annexure' tab active. It displays the same five sections with their respective radio buttons and remark fields.

Figure 3.5.3.2 Industry details (Part II)

The screenshot shows a web form titled 'Authorized Persons Details'. It contains several input fields, each with a placeholder text '(Select, Optional)'. There are also radio buttons for 'Yes' and 'No' next to some fields. At the bottom, there is a blue button labeled 'Submit Details'.

Figure 3.5.3.2 Industry details (Part II)

Upload PAN in “Authorized Persons Details” as given in **Figure 3.5.3.3 Industry details (Part III)**

The screenshot shows the 'Authorized Persons Details' form with a sidebar on the left. The sidebar contains links: 'Logged in as auditor', 'Audit ID 17 is Selected', 'Go to Summary', 'Certificate Section', and 'Annexure'. The main form area has a section titled 'Annexure' with a dropdown menu. The 'Authorized Persons Details' section is expanded, showing a form with a question 'Are you uploading PAN?' with 'Yes' and 'No' radio buttons. Below this is a text field for 'Remark (Optional)'. There is a 'Browse...' button for uploading a PAN file, and a 'No file selected' status. At the bottom, there is a blue button labeled 'Submit Details'.

Figure 3.5.3.3 Industry details (Part III)

Add Machines related details as per the application submitted by the proponent under “Machinery Details” as given in **Figure 3.5.3.4 Industry details (Part IV)**

Figure 3.5.3.4 Industry details (Part IV)

Click on “PWP Details” to enter information related to processing code, Processing capacity and production as per the application. Submit the details as illustrated in **Figure 3.5.3.5 Industry details (Part Industry details (Part V)**

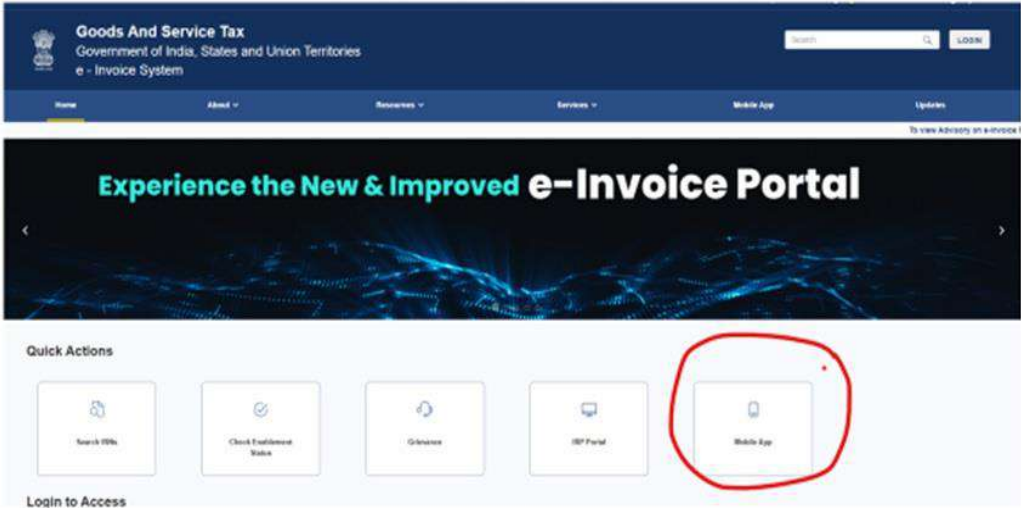
Figure 3.5.3.5 Industry details (Part Industry details (Part V)

After filling all the details return to Audit Summary and click “Complete Audit” under both onsite audit coordinates and offsite audit coordinates. GPS coordinates shall be captured once “**Complete audit**” is clicked. Please ensure location is enable on your system.

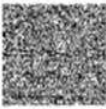
4.0 Validation of GST E-Invoice

GST SCANNING APP

Step 1: Visit GST web portal through <https://einvoice.gst.gov.in/einvoice/dashboard> and download the mobile app.



The screenshot displays the GST e-Invoice Portal dashboard. The header section includes the text 'Goods And Service Tax Government of India, States and Union Territories e - Invoice System' and a 'LOGIN' button. A navigation bar contains links for Home, About, Resources, Services, Mobile App, and Updates. A prominent banner reads 'Experience the New & Improved e-Invoice Portal'. Below the banner, a 'Quick Actions' section features five buttons: 'Search ITRs', 'Check Enrollment Status', 'Grievance', 'ITR Portal', and 'Mobile App'. The 'Mobile App' button is circled in red. At the bottom of the dashboard, it says 'Login to Access'.

Tax Invoice		e-Invoice																																																		
ARTI PLASTIC Back NACH Hospital, Link Road Sandalpur, Agartala, Patna-7 GSTIN: 10ABPPR5171D1ZS State Name: Bihar, Code: 10 E-Mail: arti@plastic-12355@yahoo.com																																																				
B.R. Enterprises Plot No-171, Darsaha, Anshabad, Patna-2 GSTIN: 10AHEPN2343J1ZQ State Name: Bihar, Code: 10 Buyer (Billed to): B.R. Enterprises Plot No-171, Darsaha, Anshabad, Patna-2 GSTIN: 10AHEPN2343J1ZQ State Name: Bihar, Code: 10 Place of Supply: Bihar		Invoice No.: 81722-23 e-Way Bill No.: 81722-23 Date: 12-Dec-22 Mode/Term of Payment: Reference No. & Date: Other References: Buyer's Order No.: Date: Dispatch Date: 12-Dec-22 Delivery Note Date: Dispatched through: Destination: Train: Bill of Lading/LR/RR No.: Motor Vehicle No.: Terms of Delivery:																																																		
<table border="1"> <thead> <tr> <th>Sl No.</th> <th>Description of Goods</th> <th>HSN(SAC)</th> <th>Quantity</th> <th>Rate</th> <th>per</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>FLEXIBLE GRANUALS</td> <td>3926</td> <td>17,000.00 Kg</td> <td>37.00</td> <td>Kg</td> <td>6,59,710.00</td> </tr> <tr> <td colspan="6"></td> <td>GST</td> </tr> <tr> <td colspan="6"></td> <td>CGST</td> </tr> <tr> <td colspan="6"></td> <td>Round Off</td> </tr> <tr> <td colspan="6"></td> <td>0.00</td> </tr> <tr> <td colspan="6">Total</td> <td>₹ 7,78,458.00</td> </tr> </tbody> </table>		Sl No.	Description of Goods	HSN(SAC)	Quantity	Rate	per	Amount	1	FLEXIBLE GRANUALS	3926	17,000.00 Kg	37.00	Kg	6,59,710.00							GST							CGST							Round Off							0.00	Total						₹ 7,78,458.00	Amount Charged (in words): Indian Rupees Seven Lakh Seventy Eight Thousand Four Hundred Fifty Eight Only E: 9 0 E	
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Total						₹ 7,78,458.00																																														
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HSN(SAC)	Taxable Value	Rate	Amount	Rate	Amount	Tax Amount																																														
3926	6,59,710.00	9%	59,373.90	9%	59,373.90	1,18,747.80																																														
Total	6,59,710.00		59,373.90		59,373.90	1,18,747.80																																														

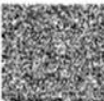
Sample Invoice

Step 2: Take a sample GST e-invoice and scan the bar code at the top right corner of the document.

Attributes after scan	
Supplier GSTIN	10ABPPR5171D1ZS
Recipient GSTIN	10AHEPN2343J1ZQ
Document Number	817/22-23
Document Type	INV
Document Date	12/12/2022
Total Invoice Value	₹ 778458
No. of Lines Items	1
Main HSN Code	39159042
IRN	927e8c422903eb 17b723fdff662f3 032b97ce1e56bb d05eff45b0c1756 72a247
IRN Generation Date	2022-12-12 17:09:00
Issued By	NIC

 This is digitally signed by NIC

For Ex:
 • GST E invoice does exist hence data is fetched
 • Observation: Difference in HSN code which belongs to Selling of PLASTIC SCRAP rather than of recycle product as declared.

Tax Invoice		e-Invoice																																																																
EPR Service No. 20230204000001																																																																		
IRN 8070e422930e617b7330f95620630670e1e584e6- 8e4856a176673a247 ACK No. 18213089122787 ACK Date 12-Dec-22		Invoice No. 817-22-23 Delivery Note 817-22-23 Invoice Date 12-Dec-22 Mode/Terms of Payment 																																																																
ARTI PLASTIC Block NACHI Hospital, Link Road Sandilpur, Agartawan, Patna-7 GSTIN 10ABPPR51710125 GSTIN/URN 10ABPPR51710125 State Name : Bihar, Code : 10 E-Mail : artiplastic_12345@yahoo.com Consignee (Ship to) S.R. Enterprises Plot No-171, Dargahia, Anishabad, Patna-2 GSTIN/URN : 10AHEPN2343112Q State Name : Bihar, Code : 10 Buyer (Bill to) S.R. Enterprises Plot No-171, Dargahia, Anishabad, Patna-2 GSTIN/URN : 10AHEPN2343112Q State Name : Bihar, Code : 10 Place of Supply : Bihar		Reference No. & Date Buyer's Order No. Dispatch Doc No. 817-22-23 Dispatched Through Truck Bill of Lading/LR/IR No. 81, 12-Dec-22 Motor Vehicle No. WB2982099 Terms of Delivery																																																																
<table border="1"> <thead> <tr> <th>No.</th> <th>Description of Goods</th> <th>HSN/SAC</th> <th>Quantity</th> <th>Rate</th> <th>per</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>FLEXIBLE GRANUALS</td> <td>3926</td> <td>17,826.00 Kg</td> <td>37.00</td> <td>Kg</td> <td>6,59,710.00</td> </tr> <tr> <td colspan="6"></td> <td>58,373.90</td> </tr> <tr> <td colspan="6"></td> <td>58,373.90</td> </tr> <tr> <td colspan="6"></td> <td>0.20</td> </tr> <tr> <td colspan="6">Total</td> <td>₹ 7,78,458.00</td> </tr> </tbody> </table>		No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount	1	FLEXIBLE GRANUALS	3926	17,826.00 Kg	37.00	Kg	6,59,710.00							58,373.90							58,373.90							0.20	Total						₹ 7,78,458.00	Amount Chargeable (in words) Indian Rupees Seven Lakh Seventy Eight Thousand Four Hundred Fifty Eight Only HSN/SAC <table border="1"> <thead> <tr> <th>HSN/SAC</th> <th>Taxable Value</th> <th>Rate</th> <th>Amount</th> <th>Rate</th> <th>Amount</th> <th>Tax Amount</th> </tr> </thead> <tbody> <tr> <td>3926</td> <td>6,59,710.00</td> <td>9%</td> <td>59,373.90</td> <td>9%</td> <td>58,373.90</td> <td>1,18,747.80</td> </tr> <tr> <td colspan="6">Total</td> <td>6,59,710.00</td> </tr> </tbody> </table>		HSN/SAC	Taxable Value	Rate	Amount	Rate	Amount	Tax Amount	3926	6,59,710.00	9%	59,373.90	9%	58,373.90	1,18,747.80	Total						6,59,710.00
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Step 4: Find the anomalies and report in the Audit web module

Compare the GST E-Invoice date with the date submitted on the EPR Portal w.r.t the quantity & type of product sold, Total Invoice value (Principal and GST Paid)

SN	State/UT	Number of PWP's assigned
1	GUJARAT	74
i	AHMEDABAD	7
ii	Amreli	1
iii	Anand	1
iv	BHARUCH	2
v	Gir Somnath	1
vi	Godhara	1
vii	JAMNAGAR	1
viii	Junagadh	11
ix	MEHSANA	4
x	MORBI	7
xi	Panchmahal	3
xii	Patan	1
xiii	Porbandar	1
xiv	RAJKOT	25
xv	Sabarkantha	1
xvi	Valsad	7
2	JAMMU AND KASHMIR	4
i	Jammu	2
ii	Samba	2
3	KARNATAKA	3
i	Ramanagara	3
4	KERALA	2
i	Kollam	1
ii	Kottayam	1
5	MADHYA PRADESH	16
i	CHHINDWARA	1
ii	Damoh	1
iii	Gwalior	1
iv	Indore	6
v	Jabalpur	1
vi	Katni	1
vii	Neemuch	1
viii	Rewa	1
ix	Satna	3
6	MAHARASHTRA	13
i	Ahmednagar	1
ii	Bhandara	2
iii	Chandrapur	1
iv	Kolhapur	1
v	LATUR	2
vi	RAIGAD	1

SN	State/UT	Number of PWPs assigned
vii	Ratnagiri	1
viii	Sangli	2
ix	Satara	1
x	Solapur	1
7	RAJASTHAN	12
i	ALWAR	8
ii	Jaipur	1
iii	KOTA	2
iv	SIKAR	1
8	TAMIL NADU	2
i	Dindigul	1
ii	Erode	1
9	UTTAR PRADESH	1
i	Muzaffarnagar	1
10	UTTARAKHAND	5
i	Udham Singh Nagar	5
11	WEST BENGAL	2
i	Parganus	1
ii	Purba Medinipur (East Medinipur)	1
	Grand Total	134

Annexure-III

S.No.	State/UT	District	Name & Designation of Nominated Officials	Email ID of Nominated Officials	Contact No. of Nominated Officials	Schedule Date of Visit



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

F.No. CP-20/139/2021-UPC-II-HO-CPCB-HO-Part(2)

November 12, 2024

To,

The Member Secretary
SPCBs/PCCs
(AS PER LIST)

Directions under Section 5 of the EPA, 1986 regarding compliance of various provisions under Schedule-II of Plastic Waste Management Rules, 2016, i.e., Guidelines on Extended Producer Responsibility (EPR)

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified Plastic Waste Management Rules, 2016, in exercise of the powers conferred under sections 3, 6 & 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Guidelines for Extended Producers Responsibility for Plastic packaging were notified by MoEF&CC on February 16, 2022 as Schedule-II of the Plastic Waste Management Rules, 2016; and

WHEREAS, as per Section 6.1(a) of the EPR Guidelines, "The following entities shall register on the centralized portal developed by Central Pollution Control Board namely:- (i) Producer (P); (ii) Importer (I); (iii) Brand owner (BO), (iv) Plastic Waste Processor engaged in (a) recycling, (b) co-processing (c) waste to energy, (d) waste to oil, and (e) industrial composting; and

WHEREAS, as per section 10.1 of the above Guidelines, the Producers, Importers & Brand Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal; and

WHEREAS, as per Section 12.4 of EPR Guidelines, Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action; and

WHEREAS, as per Section 13.1 of EPR Guidelines, the concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Tel : 43102030, 22305792, वेबसाइट / Website: www.cpcb.nic.in

0/c

Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016; and

WHEREAS following Directions dated 20.11.2023 were issued to the SPCBs/PCCs:

1. *To take immediate necessary actions to improve upon the system of grant of registration within SPCB/PCC, monitoring and enforcement ensuring enforcement of the PWM Rules, EPR guidelines and directions/guidelines issued by CPCB, including the following:*
 - a. *To re-check processing facilities of Registered PWPs in your state and to confirm that the Processing capacity as per the Registration granted to them is in conformity with the actual facilities available in the unit. All other details provided in the online application form are also to be revalidated by SPCB/PCC.*
 - b. *To regularly monitor EPR Certificate generation process of the Registered PWPs ensuring that EPR Certificates generated by PWPs are in accordance with requirements prescribed in CPCB guidance manual such as uploading of GST E-invoice corresponding to the sales of finished on the EPR Portal.*
 - c. *If violations are observed as per (a) & (b) above, to conduct detailed enquiry into the issue of CTE and CTO and also as to how physical verification of the Unit was approved by SPCB/PCC, in view of the gross violations observed also as to why the process of generation of EPR Certificates was not monitored by SPCB/PCC.*
 - d. *To fix the liability on erring official/s and take disciplinary action against erring officials, if any, as per the findings of the enquiry set up, as at (c) above.*
2. *To take the following actions against the defaulting PWPs, if any, identified as per (1) above:*
 - i. *To suspend the consent/authorization/registration issued to the defaulting PWPs, with immediate effect and issue show cause notice to debar such PWPs from operating under the Extended Producer Responsibility framework for a period of one year as per Clause 11.4 of the EPR Guidelines or/ and for revocation of the consent/authorization/registration issued to the Unit;*
 - ii. *To levy Environmental Compensation (EC), corresponding to the quantum of EPR certificates generated not in conformity with requirement prescribed in CPCB Guidance manual for operating Centralized EPR Portal. The EC is to be levied as per "Guidelines for Assessment of Environmental Compensation to be levied for violation of PWP Rules" (https://cpcb.nic.in/uploads/plasticwaste/EC_Regime_PWM.pdf) and Unit be directed to deposit the same in the designated Escrow Account, created by the SPCB/PCC for the purpose.*
 - iii. *To take necessary action as per applicable law against violating PWPs which have submitted false documents for obtaining registration as well as for generating EPR certificates. It may further be ensured that action taken by SPCB/PCC regarding these units should act as a deterrent for other Units in committing such violations.*

3. *To take all necessary steps to ensure that PWPs henceforth complies with all conditions including generating GST E-invoice for all sales of only finished products and uploads the same on the EPR Portal, failing which necessary action be immediately taken including levying of EC against each non-complying Unit.*

You are hereby directed to take necessary action immediately for ensuring compliance of aforesaid directions and submit the action taken report to this office within 10 days from the date of issuance of this direction."

WHEREAS, Action Taken Report (ATR) from your SPCB/PCC, for the directions issued dated 20.11.2023, has not been received till date CPCB; and

WHEREAS, CPCB has developed the Audit app and web module for the purpose of conducting audit of registered PWPs with the provision for online submission of reports by auditors; and

WHEREAS, CPCB has also developed the 'Standard Operating Procedure (SOP) for conducting audit of registered PWPs' for assistance and guidance to auditors; and

WHEREAS, several news articles have been published in the national as well as the local newspapers on authenticity of the EPR certificates being generated by the registered PWPs; and

WHEREAS, the matter has also been taken up by Hon'ble NGT vide its Original Application No. 926/2024 News Item titled "6 lakh fake pollution-trading certificates unearthed in three States" appearing in The Hindu dated 14.07.2024; and

WHEREAS, in EPR Certificates of the order of Ninety Lac Tones have been generated till date, of which EPR Certificates of **as per list** Tones have been generated by **as per list** registered PWPs in your state/UT; and

WHEREAS, in view of aforementioned points, it has been decided to conduct audit of all PWPs which have generated EPR Certificates. It has further been decided to Audit 474 PWPs which have generated > 200 T of EPR Certificates in the first Phase I, out of which 134 PWPs are to be audited by concerned SPCBs/PCCs; and

WHEREAS, CPCB, vide letter dated 02.08.2024, had assigned **as per list** no. of PWPs to your SPCB/PCC for Audit; and

WHEREAS, several communications have been issued and meetings have been convened by CPCB including meeting chaired by Chairman, CPCB on the subject; and

WHEREAS, meeting was convened by Member Secretary, CPCB, on October 10, 2024 in which issues related to generation of EPR Certificates and Audit of PWPs were highlighted and the concerned SPCBs/PCCs were requested to complete the Audit of assigned PWPs on priority;

WHEREAS, meeting was convened on October 29, 2024 wherein the CPCB demonstrated the updated features of the Audit web module; and

WHEREAS, Audit of assigned PWP units has not been initiated /completed so far by your, and

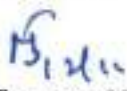
WHEREAS, CPCB has conducted Audit of 133 PWPs and grave lapses including registered processing being much higher than actual processing capacity, improper documents being uploaded in the sales section etc. have been observed despite the fact that Directions dated 20.11.23 have already been issued to your office; and

WHEREAS, in view of the aforementioned points, Audit of the PWP is essential to correlate the quantum of EPR Certificates generated with the quantity of plastic waste actual processed by the Unit;

NOW THEREFORE, in compliance of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, following directions are hereby issued to all SPCBs/PCCs for compliance:

- a. To immediately complete audit of the PWPs as assigned vide above mentioned letter dated 02.08.2024 in line with the SOP for conducting audit of registered PWPs.
- b. To submit the report duly approved by Member Secretary of the SPCB on the audit web module within 10 days of issuance of this direction.
- c. To submit Action taken report w.r.t. above mentioned directions dated 20.11.2023 issued by CPCB.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit the action taken report to this office within 15 days of receipt of this direction.


(Tanmay Kumar)
Chairman, CPCB 

Copy To:

1. DH-IT


Bharat Kumar Sharma
(Member Secretary)

List of SPCB/PCC

Sl. No.	State Name	Number of registered PWP's generated EPR Certificate	Generated EPR Certificates (Tones)	Number of PWP's to assigned for audit
1.	GUJARAT	150	654844	74
2.	JAMMU AND KASHMIR	13	3185	4
3.	KARNATAKA	58	381747	3
4.	KERALA	12	104869	2
5.	MADHYA PRADESH	50	761879	16
6.	MAHARASHTRA	110	657829	13
7.	RAJASTHAN	39	548794	12
8.	UTTAR PRADESH	62	665069	1
9.	UTTARAKHAND	42	124680	5
10.	WEST BENGAL	15	45807	2